



Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 982

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

United Nations • Nations Unies
New York, 1983

*Treaties and international agreements registered
or filed and recorded with the Secretariat
of the United Nations*

VOLUME 982

1975

I. Nos. 14312-14330

TABLE OF CONTENTS

I

*Treaties and international agreements
registered from 17 September 1975 to 2 October 1975*

	<i>Page</i>
No. 14312. Belgium and Malaysia:	
Agreement for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income (with protocol). Signed at Kuala Lumpur on 24 October 1973	3
No. 14313. Denmark and Poland:	
Long-term Agreement on the development of economic, industrial, scientific and technical co-operation (with annexes). Signed at Warsaw on 20 November 1974.....	37
No. 14314. Denmark and Pakistan:	
Agreement on a Danish Government loan to Pakistan (with annexes and exchange of letters). Signed at Islamabad on 14 March 1975	49
No. 14315. Denmark and Kenya:	
Exchange of notes constituting an agreement concerning Danish assistance towards financing of six sewerage studies in Kenya. Nairobi, 17 and 21 March 1975	63
No. 14316. Denmark and Kenya:	
Exchange of notes constituting an agreement on Danish assistance to a Kenyan Village Polytechnic Programme (with related documents). Nairobi, 21 and 24 March 1975	699
No. 14317. Denmark and Kenya:	
Exchange of notes constituting an agreement regarding Danish assistance to Survey of Kenya (with annexed list). Nairobi, 24 March 1975	81
No. 14318. Denmark and United Republic of Tanzania:	
Exchange of notes constituting an agreement concerning Danish assistance to the "Primary Education Programme" in Tanzania. Dar es Salaam, 24 March 1975	89

*Traités et accords internationaux enregistrés
ou classés et inscrits au répertoire au Secrétariat
de l'Organisation des Nations Unies*

VOLUME 982

1975

I. Nos 14312-14330

TABLE DES MATIÈRES

I

*Traités et accords internationaux
enregistrés du 17 septembre 1975 au 2 octobre 1975*

	<i>Pages</i>
N° 14312. Belgique et Malaisie :	
Convention tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu (avec protocole). Signée à Kuala Lumpur le 24 octobre 1973	3
N° 14313. Danemark et Pologne :	
Accord à long terme relatif au développement de la coopération économique, industrielle, scientifique et technique (avec annexes). Signé à Varsovie le 20 novembre 1974	37
N° 14314. Danemark et Pakistan :	
Accord relatif à un prêt du Gouvernement danois au Pakistan (avec annexes et échange de lettres). Signé à Islamabad le 14 mars 1975	49
N° 14315. Danemark et Kenya :	
Échange de notes constituant un accord relatif à une assistance du Danemark pour le financement de six études sur le réseau d'assainissement au Kenya. Nairobi, 17 et 21 mars 1975	63
N° 14316. Danemark et Kenya :	
Échange de notes constituant un accord relatif à une assistance du Danemark au Programme d'enseignement technique en milieu rural au Kenya (avec documents connexes). Nairobi, 21 et 24 mars 1975	69
N° 14317. Danemark et Kenya :	
Échange de notes constituant un accord relatif à une assistance du Danemark pour l'exécution de levés au Kenya (avec liste annexée). Nairobi, 24 mars 1975	81
N° 14318. Danemark et République-Unie de Tanzanie :	
Échange de notes constituant un accord relatif à une assistance du Danemark pour l'exécution du «Programme d'éducation primaire» de la Tanzanie. Dar es-Salam, 24 mars 1975	89

	<i>Page</i>
No. 14319. Denmark and Malta:	
Agreement for the avoidance of double taxation (with protocol). Signed at Copenhagen on 26 March 1975	95
No. 14320. Denmark and Bangladesh:	
Exchange of notes constituting an agreement concerning a Danish grant of fertilizer to Bangladesh (with annex). Dacca, 14 July 1975	145
No. 14321. India and Portugal:	
Treaty on recognition of India's sovereignty over Goa, Daman, Diu, Dadra and Nagar Haveli and related matters (with an exchange of letters dated 14 March 1975, constituting an understanding in respect of article V of the Treaty). Signed at New Delhi on 31 December 1974	153
No. 14322. Finland and Hungary:	
Agreement on the development of economic, industrial and scientific-technological co-operation. Signed at Budapest on 2 September 1974	165
No. 14323. United Nations (United Nations Capital Development Fund) and Ethiopia:	
Grant Agreement— <i>Rural Roads</i> (with annexes). Signed at Addis Ababa on 20 and 23 September 1975	173
No. 14324. United Nations (United Nations Capital Development Fund) and Ethiopia:	
Grant Agreement— <i>Water Supply</i> (with annexes). Signed at Addis Ababa on 20 and 25 September 1975	187
No. 14325. United Nations and Ghana:	
Agreement regarding the arrangements for the African Population Conference and the Conference of African Demographers. Signed at Accra on 3 December 1971	201
No. 14326. United Nations and Ghana:	
Agreement relating to the establishment of a Regional Institute for Demographic Training and Research. Signed at Accra on 3 December 1971	203
No. 14327. United Nations and Chile:	
Agreement regarding the arrangements for the Third United Nations Conference on Trade and Development to be held in Chile from 13 April to 21 May 1972 (with annexes and annexed aide-mémoire of understanding). Signed at Geneva on 17 December 1971	219
No. 14328. United Nations (United Nations Trust Fund for Development Planning and Projections) and United States of America:	
Agreement concerning a grant by the United States of America to the United Nations (United Nations Trust Fund for Development Planning and Projections) [with attachments]. Signed at New York on 7 November 1973	
Amendment No. 1 to the above-mentioned Agreement. Signed at New York on 1 February 1974	
Amendment No. 2 to the above-mentioned Agreement of 7 November 1973 as amended. Signed at New York on 29 January 1975	

	<i>Pages</i>
N° 14319. Danemark et Malte :	
Convention tendant à éviter la double imposition (avec protocole). Signée à Copenhague le 26 mars 1975.....	95
N° 14320. Danemark et Bangladesh :	
Échange de notes constituant un accord relatif à un don en engrais du Danemark au Bangladesh (avec annexe). Dacca, 14 juillet 1975.....	145
N° 14321. Inde et Portugal :	
Traité relatif à la reconnaissance de la souveraineté indienne sur Goa, Daman, Diu, Dadra et Nagar Haveli et aux questions connexes (avec échange de lettres en date du 14 mars 1975, constituant un arrangement à l'égard de l'article V du Traité). Signé à New Delhi le 31 décembre 1974.....	153
N° 14322. Finlande et Hongrie :	
Accord relatif au développement de la coopération économique, industrielle et scientifico-technique. Signé à Budapest le 2 septembre 1974.....	165
N° 14323. Organisation des Nations Unies (Fonds d'équipement des Nations Unies) et Éthiopie :	
Accord relatif à un don en espèces — <i>Routes rurales</i> (avec annexes). Signé à Addis-Abeba les 20 et 23 septembre 1975.....	173
N° 14324. Organisation des Nations Unies (Fonds d'équipement des Nations Unies) et Éthiopie :	
Accord relatif à un don en espèces — <i>Adduction d'eau</i> (avec annexes). Signé à Addis-Abeba les 20 et 25 septembre 1975.....	187
N° 14325. Organisation des Nations Unies et Ghana :	
Accord concernant les dispositions à prendre en vue de la Conférence démographique africaine et de la Conférence des démographes africains. Signé à Accra le 3 décembre 1971.....	201
N° 14326. Organisation des Nations Unies et Ghana :	
Accord relatif à la création d'un Institut régional de formation et de recherche démographiques. Signé à Accra le 3 décembre 1971.....	203
N° 14327. Organisation des Nations Unies et Chili :	
Accord relatif aux dispositions à prendre en vue de la Troisième Conférence des Nations Unies sur le commerce et le développement devant se tenir au Chili du 13 avril au 21 mai 1972 (avec annexes et aide-mémoire d'accord annexé). Signé à Genève le 17 décembre 1971.....	219
N° 14328. Organisation des Nations Unies (Fonds d'affectation spéciale des Nations Unies pour la planification et les projections en matière de développement) et États-Unis d'Amérique :	
Accord concernant un don des États-Unis d'Amérique à l'Organisation des Nations Unies (Fonds d'affectation spéciale des Nations Unies pour la planification et les projections en matière de développement) [avec annexes]. Signé à New York le 7 novembre 1973	
Avenant n° 1 à l'Accord susmentionné. Signé à New York le 1 ^{er} février 1974	
Avenant n° 2 à l'Accord susmentionné du 7 novembre 1973 tel que <u>modifié</u> . Signé à New York le 29 janvier 1975	

	<i>Page</i>
Amendment No. 3 to the above-mentioned Agreement of 7 November 1973 as amended. Signed at New York on 3 June 1975	223
No. 14329. United Nations and Venezuela:	
Agreement regarding the arrangements for the second session of the Third United Nations Conference on the Law of the Sea, 1974 (with exchange of letters). Signed at Caracas on 23 May 1974	241
No. 14330. Denmark, Finland, Iceland, Norway and Sweden:	
Agreement concerning sickness benefits in respect of pregnancy and confinement (with protocol). Signed at Copenhagen on 6 February 1975	243
 ANNEX A. <i>Ratifications, accessions, prorogations, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations</i>	
No. 446. Protocol signed at Lake Success, New York, on 4 May 1949, amending the International Agreement for the Suppression of the White Slave Traffic, signed at Paris on 18 May 1904, and the International Convention for the Suppression of the White Slave Traffic, signed at Paris on 4 May 1910:	
Declaration by the Federal Republic of Germany relating to a declaration by the German Democratic Republic concerning application to Berlin (West).	290
No. 521. Convention on the privileges and immunities of the specialized agencies. Approved by the General Assembly of the United Nations on 21 November 1947:	
Declaration by the Federal Republic of Germany relating to a declaration by the German Democratic Republic concerning application to Berlin (West).	291
No. 770. Protocol to amend the Convention for the Suppression of the Traffic in Women and Children, concluded at Geneva on 30 September 1921, and the Convention for the Suppression of the Traffic in Women of Full Age, concluded at Geneva on 11 October 1933. Signed at Lake Success, New York, on 12 November 1947:	
Declaration by the Federal Republic of Germany relating to a declaration by the German Democratic Republic concerning application to Berlin (West).	292
No. 1021. Convention on the Prevention and Punishment of the Crime of Genocide. Adopted by the General Assembly of the United Nations on 9 December 1948:	
Declaration by the Federal Republic of Germany relating to a declaration by the German Democratic Republic concerning application to Berlin (West).	293

	<i>Pages</i>
Avenant n° 3 à l'Accord susmentionné du 7 novembre 1973 tel que modifié. Signé à New York le 3 juin 1975	223
N° 14329. Organisation des Nations Unies et Venezuela :	
Accord relatif à l'Organisation de la deuxième session de la Troisième Conférence des Nations Unies sur le droit de la mer (1974) [avec échange de lettres]. Signé à Caracas le 23 mai 1974	241
N° 14330. Danemark, Finlande, Islande, Norvège et Suède :	
Accord relatif aux prestations de maladie et aux prestations de grossesse et de maternité (avec protocole). Signé à Copenhague le 6 février 1975	243
 ANNEXE A. Ratifications, adhésions, prorogations, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies	
N° 446. Protocole signé à Lake Success (New York) le 4 mai 1949, amendant l'Arrangement international en vue d'assurer une protection efficace contre le trafic criminel connu sous le nom de traite des blanches, signé à Paris le 18 mai 1904, et la Convention internationale relative à la répression de la traite des blanches, signée à Paris le 4 mai 1910 :	
Déclaration de la République fédérale d'Allemagne relative à une déclaration formulée par la République démocratique allemande concernant l'application à Berlin-Ouest.	290
N° 521. Convention sur les privilèges et immunités des institutions spécialisées. Approuvée par l'Assemblée générale des Nations Unies le 21 novembre 1947 :	
Déclaration de la République fédérale d'Allemagne relative à une déclaration formulée par la République démocratique allemande concernant l'application à Berlin-Ouest.	291
N° 770. Protocole amendant la Convention pour la répression de la traite des femmes et des enfants, conclue à Genève le 30 septembre 1921, et la Convention pour la répression de la traite des femmes majeures, conclue à Genève le 11 octobre 1933. Signé à Lake Success, New York, le 12 novembre 1947 :	
Déclaration de la République fédérale d'Allemagne relative à une déclaration formulée par la République démocratique allemande concernant l'application à Berlin-Ouest.	292
N° 1021. Convention pour la prévention et la répression du crime de génocide. Adoptée par l'Assemblée générale des Nations Unies le 9 décembre 1948 :	
Déclaration de la République fédérale d'Allemagne relative à une déclaration formulée par la République démocratique allemande concernant l'application à Berlin-Ouest.	293

	<i>Page</i>
No. 2422. Protocol amending the Slavery Convention signed at Geneva on 25 September 1926. Done at the Headquarters of the United Nations, New York, on 7 December 1953:	
Declaration by the Federal Republic of Germany relating to a declaration by the German Democratic Republic concerning application to Berlin (West).	294
No. 3593. Convention between Finland, Denmark, Iceland, Norway and Sweden respecting social security. Signed at Copenhagen on 15 September 1955:	
Agreement amending the above-mentioned Convention. Signed at Copenhagen on 6 February 1975	302
No. 4468. Convention on the nationality of married women. Done at New York on 20 February 1957:	
Declaration by the Federal Republic of Germany relating to a declaration by the German Democratic Republic concerning application to Berlin (West).	304
No. 4714. Interuational Convention for the Prevention of Pollution of the Sea by Oil, 1954. Done at London on 12 May 1954:	
Acceptance by Kenya	305
No. 4739. Convention on the Recognition and Enforcement of Foreign Arhital Awards. Done at New York on 10 June 1958:	
Accession by the United Kingdom of Great Britain and Northern Ireland	306
No. 4789. Agreement concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts. Done at Geneva on 20 March 1958:	
Declaration by the Federal Republic of Germany relating to a declaration by the German Democratic Republic concerning application to Berlin (West).	307
No. 7310. Vienna Convention on Diplomatic Relations. Done at Vienna on 18 April 1961:	
Declaration by the Fedcral Republic of Germany relating to a declaration by the German Democratic Republic concerning application to Berlin (West).	308
No. 7525. Convention on Consent to Marriage, Minimum Age for Marriage and Registration of Marriages. Opened for signature at New York on 10 December 1962:	
Declaration by the Federal Republic of Germany relating to a declaration by the German Democratic Republic concerning application to Berlin (West).	309
No. 7794. International Convention for the Safety of Life at Sea, 1960. Signed at London on 17 June 1960:	
Acceptance by Oman and Kenya	310

	<i>Pages</i>
N° 2422. Protocole amendant la Convention relative à l'esclavage signée à Genève le 25 septembre 1926. Fait au Siège de l'Organisation des Nations Unies, à New York, le 7 décembre 1953 :	
Déclaration de la République fédérale d'Allemagne relative à une déclaration formulée par la République démocratique allemande concernant l'application à Berlin-Ouest.	294
N° 3593. Convention entre la Finlande, le Danemark, l'Islande, la Norvège et la Suède relative à la sécurité sociale. Signée à Copenhague le 15 septembre 1955 :	
Accord modifiant la Convention susmentionnée. Signé à Copenhague le 6 février 1975.	303
N° 4468. Convention sur la nationalité de la femme mariée. Faite à New York le 20 février 1957 :	
Déclaration de la République fédérale d'Allemagne relative à une déclaration formulée par la République démocratique allemande concernant l'application à Berlin-Ouest.	304
N° 4714. Convention internationale pour la prévention de la pollution des eaux de la mer par les hydrocarbures, 1954. Faite à Londres le 12 mai 1954 :	
Acceptation du Kenya.	305
N° 4739. Convention pour la reconnaissance et l'exécution des sentences arbitrales étrangères. Faite à New York le 10 juin 1958 :	
Adhésion du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord.	306
N° 4789. Accord concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur. Fait à Genève le 20 mars 1958 :	
Déclaration de la République fédérale d'Allemagne relative à une déclaration formulée par la République démocratique allemande concernant l'application à Berlin-Ouest.	307
N° 7310. Convention de Vienne sur les relations diplomatiques. Faite à Vienne le 18 avril 1961 :	
Déclaration de la République fédérale d'Allemagne relative à une déclaration formulée par la République démocratique allemande concernant l'application à Berlin-Ouest.	308
N° 7525. Convention sur le consentement au mariage, l'âge minimum du mariage et l'enregistrement des mariages. Ouverte à la signature à New York le 10 décembre 1962 :	
Déclaration de la République fédérale d'Allemagne relative à une déclaration formulée par la République démocratique allemande concernant l'application à Berlin-Ouest.	309
N° 7794. Convention internationale pour la sauvegarde de la vie humaine en mer, 1960. Signée à Londres le 17 juin 1960 :	
Acceptation de l'Oman et du Kenya.	310

	<i>Page</i>
No. 8631. Agreement between Denmark, Finland, Iceland, Norway and Sweden concerning transfers of persons insured for sickness benefit and concerning sickness benefit during temporary residence. Signed at Copenhagen on 24 February 1967:	
Termination	312
No. 8940. European Agreement concerning the International Carriage of Dangerous Goods by Road (ADR). Done at Geneva on 30 September 1957:	
Declaration by the Federal Republic of Germany relating to a declaration by the German Democratic Republic concerning application to Berlin (West)	313
Entry into force of amendments to annexes A and B of the above-mentioned Agreement	313
No. 9159. International Convention on Load Lines, 1966. Done at London on 5 April 1966:	
Accession by Kenya	329
Accession by Saudi Arabia	329
Accession by Oman	329
No. 9203. Agreement on economic, industrial and technical co-operation between the Kingdom of Denmark and the Polish People's Republic. Signed at Copenhagen on 15 November 1967:	
Termination	331
No. 9262. International Coffee Agreement, 1968. Open for signature at New York from 18 to 31 March 1968:	
Protocol for the continuation in force of the above-mentioned Agreement as extended (with annex). Concluded at London on 26 September 1974	332
No. 9464. International Convention on the Elimination of All Forms of Racial Discrimination. Opened for signature at New York on 7 March 1966:	
Declaration by the Federal Republic of Germany relating to a declaration by the German Democratic Republic concerning application to Berlin (West)	357
Ratification by Australia	357
No. 10481. Agreement on economic, industrial and technical co-operation between the Government of the Republic of Finland and the Government of the Hungarian People's Republic. Signed at Budapest on 1 October 1969:	
Termination	359
No. 11122. Central American Agreement on Fiscal Incentives to Industrial Development. Signed at San José on 31 July 1962:	
Protocol modifying the Second Protocol to the above-mentioned Agreement, signed at Guatemala City on 25 October 1973. Signed at Guatemala City on 12 May 1975	363

	<i>Pages</i>
N° 8631. Accord entre le Danemark, la Finlande, l'Islande, la Norvège et la Suède concernant les transferts de personnes affiliées à l'assurance maladie ainsi que les prestations de maladie au cours de séjours temporaires. Signé à Copenhague le 24 février 1967 :	
Abrogation.....	312
N° 8940. Accord européen relatif au transport international des marchandises dangereuses par route (ADR). Fait à Genève le 30 septembre 1957 :	
Déclaration de la République fédérale d'Allemagne relative à une déclaration formulée par la République démocratique allemande concernant l'application à Berlin-Ouest.	321
Entrée en vigueur d'amendements aux annexes A et B de l'Accord susmentionné .	321
N° 9159. Convention internationale de 1966 sur les lignes de charge. Faite à Londres le 5 avril 1966 :	
Adhésion du Kenya	329
Adhésion de l'Arabie saoudite	329
Adhésion de l'Oman	329
N° 9203. Accord sur la coopération économique, industrielle et technique entre le Royaume du Danemark et la République populaire de Pologne. Signé à Copenhague le 15 novembre 1967 :	
Abrogation.....	331
N° 9262. Accord international de 1968 sur le café. Ouvert à la signature à New York du 18 au 31 mars 1968 :	
Protocole pour le maintien en vigueur de l'Accord susmentionné tel que prorogé (avec annexe). Conclu à Londres le 26 septembre 1974	336
N° 9464. Convention internationale sur l'élimination de toutes les formes de discrimination raciale. Ouverte à la signature à New York le 7 mars 1966 :	
Déclaration de la République fédérale d'Allemagne relative à une déclaration formulée par la République démocratique allemande concernant l'application à Berlin-Ouest.	358
Ratification de l'Australie	358
N° 10481. Accord de coopération économique, industrielle et technique entre le Gouvernement de la République de Finlande et le Gouvernement de la République populaire hongroise. Signé à Budapest le 1^{er} octobre 1969 :	
Abrogation.....	359
N° 11122. Accord centraméricain relatif aux stimulants fiscaux du développement industriel. Signé à San José le 31 juillet 1962 :	
Protocole modifiant le Deuxième Protocole à l'Accord susmentionné signé à Guatemala le 25 octobre 1973. Signé à Guatemala le 12 mai 1975	366

	<i>Page</i>
No. 11851. Paris Convention for the protection of industrial property of March 20, 1883, as revised at Brussels on December 14, 1900, at Washington on June 2, 1911, at the Hague on November 6, 1925, at London on June 2, 1934, at Lisbon on October 31, 1958, and at Stockholm on July 14, 1967. Done at Stockholm on 14 July 1967:	
Declaration by the United States of America concerning the application of the Convention in respect of the German Democratic Republic	369
No. 12652. International Cocoa Agreement, 1972. Concluded at Geneva on 21 October 1972:	
Ratification by Italy	370
No. 12889. Agreement between the Government of Denmark and the Government of India on the establishment of an abattoir at C.F.T.R.I. (Central Food Technological Research Institute), Mysore. Signed at New Delhi on 28 June 1973:	
Extension	370
No. 12981. Special Trade Passenger Ships Agreement, 1971. Concluded at London on 6 October 1971:	
Accession by Saudi Arabia	371
No. 13309. Agreement between the Government of the Kingdom of Denmark and the Government of the United Republic of Tanzania on Danish financial assistance to Tanzania Rnral Development Bank. Signed at Dar es Salaam on 27 March 1973:	
Exchange of notes constituting an agreement amending the above-mentioned Agreement, as amended. Dar es Salaam, 24 March 1975	372
No. 13444. Universal Copyright Convention as revised at Paris on 24 July 1971. Concluded at Paris on 24 July 1971:	
Ratification by Brazil in respect of the Convention and of Protocols 1 and 2 annexed thereto	376
No. 14049. International Convention relating to intervention on the high seas in cases of oil pollution casualties. Concluded at Brussels on 29 November 1969:	
Ratification by the Netherlands	377
No. 14097. International Convention on Civil Liability for Oil Pollution Damage. Concluded at Brussels on 29 November 1969:	
Ratifications by Monaco and the Netherlands	378

	<i>Pages</i>
N° 11851. Convention de Paris pour la protection de la propriété industrielle du 20 mars 1883 révisée à Bruxelles le 14 décembre 1900, à Washington le 2 juin 1911, à La Haye le 6 novembre 1925, à Londres le 2 juin 1934, à Lisbonne le 31 octobre 1958 et à Stockholm le 14 juillet 1967. Conclue à Stockholm le 14 juillet 1967 :	
Déclaration des États-Unis d'Amérique concernant l'application de la Convention à l'égard de la République démocratique allemande	369
N° 12652. Accord international de 1972 sur le cacao. Conclu à Genève le 21 octobre 1972 :	
Ratification de l'Italie	370
N° 12889. Accord entre le Gouvernement du Danemark et le Gouvernement de l'Inde relatif à la création d'un abattoir à l'Institut central de recherche des techniques alimentaires (C.F.T.R.I.) en Mysore. Signé à New Delhi le 28 juin 1973 :	
Prorogation	370
N° 12981. Accord de 1971 sur les navires à passagers qui effectuent des transports spéciaux. Conclu à Londres le 6 octobre 1971 :	
Adhésion de l'Arabie saoudite	371
N° 13309. Accord entre le Gouvernement du Royaume du Danemark et le Gouvernement de la République-Unie de Tanzanie relatif à une assistance financière danoise destinée à la Tanzania Rural Development Bank. Signé à Dar es-Salam le 27 mars 1973 :	
Échange de notes constituant un accord modifiant l'Accord susmentionné, tel que modifié. Dar es-Salam, 24 mars 1975.	374
N° 13444. Convention universelle sur le droit d'auteur révisée à Paris le 24 juillet 1971. Conclue à Paris le 24 juillet 1971 :	
Ratification du Brésil à l'égard de la Convention et des Protocoles 1 et 2 y annexés .	376
N° 14049. Convention internationale sur l'intervention en haute mer en cas d'accident entraînant ou pouvant entraîner une pollution par les hydrocarbures. Conclue à Bruxelles le 29 novembre 1969 :	
Ratification des Pays-Bas	377
N° 14097. Convention internationale sur la responsabilité civile pour les dommages dus à la pollution par les hydrocarbures. Conclue à Bruxelles le 29 novembre 1969 :	
Ratifications de Monaco et des Pays-Bas	378

NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I) established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgment by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

*
* *

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SÉCRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

*
* *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 17 September 1975 to 2 October 1975

Nos. 14312 to 14330



Traités et accords internationaux

enregistrés

du 17 septembre 1975 au 2 octobre 1975

Nos 14312 à 14330

No. 14312

**BELGIUM
and
MALAYSIA**

Agreement for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income (with protocol). Signed at Kuala Lumpur on 24 October 1973

Authentic text: English.

Registered by Belgium on 17 September 1975.

**BELGIQUE
et
MALAISIE**

Convention tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu (avec protocole). Signée à Kuala Lumpur le 24 octobre 1973

Texte authentique : anglais.

Enregistrée par la Belgique le 17 septembre 1975.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF BELGIUM AND
THE GOVERNMENT OF MALAYSIA FOR THE AVOIDANCE OF
DOUBLE TAXATION AND THE PREVENTION OF FISCAL EVA-
SION WITH RESPECT TO TAXES ON INCOME

The Government of Belgium and the Government of Malaysia,
Desiring to conclude an Agreement for the avoidance of double taxation and
the prevention of fiscal evasion with respect to taxes on income;
Have agreed as follows:

Article I. This Agreement shall apply to persons who are residents of one or
both of the Contracting States.

Article II. 1. This Agreement shall apply to taxes on income imposed by
each Contracting State, irrespective of the manner in which they are levied.

2. There shall be regarded as taxes on income all taxes imposed on total in-
come, or on elements of income, including taxes on gains from the alienation of
movable or immovable property and taxes on the total amounts of wages or salaries
paid by enterprises.

3. The existing taxes to which the Agreement shall apply are:

(a) in Malaysia:

- (i) the income tax;
- (ii) the supplementary income tax, that is, the development tax, tin profits tax
and timber profits tax; and
- (iii) the petroleum income tax
(hereinafter referred to as “Malaysian tax”);

(b) in Belgium:

- (i) the individual income tax (*l'impôt des personnes physiques*);
- (ii) the corporate income tax (*l'impôt des sociétés*);
- (iii) the income tax on legal entities (*l'impôt des personnes morales*);
- (iv) the income tax on non-residents (*l'impôt des non-résidents*);
- (v) the prepayments and additional prepayments (*les précomptes et com-
pléments de précomptes*); and
- (vi) the surcharges (*décimes et centimes additionnels*) on any of the taxes re-
ferred to in (i) to (v) above including the communal supplement to the indi-
vidual income tax (*taxe communale additionnelle à l'impôt des personnes
physiques*)
(hereinafter referred to as “Belgium tax”).

4. The Agreement shall also apply to any identical or substantially similar tax
which is imposed after the date of signature of this Agreement in addition to, or in
place of, the existing taxes.

5. The competent authorities of the two Governments shall notify regularly to
each other any significant changes which have been made in their respective taxation

¹ Came into force on 14 August 1975, i.e., the 15th day after the date of the exchange of the instruments of ratifica-
tion, which took place on 30 July 1975, in accordance with article XXVIII (2).

laws. In case of substantial changes in the system of taxation in a Contracting State, the competent authorities of the two Governments shall consult each other with a view to adapting the Agreement to such changes.

6. The provisions of the Agreement in respect of the taxation of income or profits shall likewise apply to the development tax computed other than on the basis of income.

Article III. 1. In this Agreement, unless the context otherwise requires:

(a) the term "Malaysia" means the Federation of Malaysia and includes any area adjacent to the territorial waters of Malaysia which in accordance with international law has been or may hereafter be designated under the laws of Malaysia concerning the Continental Shelf as an area within which the rights of Malaysia with respect to the sea bed and sub-soil and their natural resources may be exercised;

(b) the term "Belgium" means the Kingdom of Belgium; it includes any area outside the Belgian national sovereignty which has been or may hereafter be designated, under the Belgian laws concerning the Continental Shelf and in accordance with international law, as an area within which the rights of Belgium with respect to the sea bed and sub-soil and their natural resources may be exercised;

(c) the terms "a Contracting State" and "the other Contracting State" mean Malaysia or Belgium, as the context requires;

(d) the term "tax" means Malaysian tax or Belgian tax, as the context requires;

(e) The term "person" comprises an individual, a company and any other body of persons; in the case of Malaysia it also includes a corporation sole and a Hindu Joint Family but does not include a partnership;

(f) the term "company" means any body corporate or any other entity which is treated as a body corporate for tax purposes;

(g) the terms "enterprise of a Contracting State" and "enterprise of the other Contracting State" mean respectively an enterprise carried on by a resident of a Contracting State and an enterprise carried on by a resident of the other Contracting State;

(h) the term "competent authorities" means in the case of Malaysia, the Minister of Finance or his authorized representative, and in the case of Belgium, the competent authority according to Belgian legislation.

2. As regards the application of the Agreement by a Contracting State, any term not otherwise defined shall, unless the context otherwise requires, have the meaning which it has under the laws of that Contracting State relating to the taxes which are the subject of the Agreement.

Article IV. 1. In this Agreement

(a) the term "resident of Malaysia" means

(i) an individual who is ordinarily resident in Malaysia, or
(ii) a person other than an individual who is resident in Malaysia,
for the basis year for a year of assessment, for the purposes of Malaysian tax;

(b) the term "resident of Belgium" means any person who is a resident of Belgium for the purposes of Belgian tax;

(c) the terms "resident of a Contracting State" and "resident of the other Contracting State" mean a resident of Malaysia or a resident of Belgium, as the context requires.

2. Where by reason of the provisions of paragraph 1, an individual is a resident of both Contracting States, then his case shall be determined in accordance with the following rules:

- (a) he shall be deemed to be a resident of the Contracting State in which he has a permanent home available to him. If he has a permanent home available to him in both Contracting States, he shall be deemed to be a resident of the Contracting State with which his personal and economic relations are closer (centre of vital interests);
- (b) if the Contracting State in which he has his centre of vital interests cannot be determined, or if he has not a permanent home available to him in either Contracting State, he shall be deemed to be a resident of the Contracting State in which he has an habitual abode;
- (c) if he has an habitual abode in both Contracting States or in neither of them, he shall be deemed to be a resident of the Contracting State of which he is a national;
- (d) if he is a national of both Contracting States or of neither of them, the competent authorities of the Contracting States shall settle the question by mutual agreement.

3. Where by reason of the provisions of paragraph 1, a person other than an individual is a resident of both Contracting States, then it shall be deemed to be a resident of the Contracting State in which its place of effective management is situated.

Article V. 1. For the purposes of this Agreement, the term “permanent establishment” means a fixed place of business in which the business of the enterprise is wholly or partly carried on.

2. The term “permanent establishment” shall include especially:

- (a) a place of management;
- (b) a branch;
- (c) an office;
- (d) a factory;
- (e) a workshop;
- (f) a farm or plantation;
- (g) a mine, oil well, quarry or other place of extraction of natural resources;
- (h) a building site or construction or assembly project which exists for more than six months;
- (i) a place of extraction of timber or forest produce.

3. The term “permanent establishment” shall not be deemed to include:

- (a) the use of facilities solely for the purpose of storage, display or delivery of goods or merchandise belonging to the enterprise;
- (b) the maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of storage, display or delivery;
- (c) the maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of processing by another enterprise;
- (d) the maintenance of a fixed place of business solely for the purpose of purchasing goods or merchandise, or for collecting information, for the enterprise;

(e) the maintenance of a fixed place of business solely for the purpose of advertising, for the supply of information, for scientific research or for similar activities which have a preparatory or auxiliary character, for the enterprise.

4. An enterprise of a Contracting State shall be deemed to have a permanent establishment in the other Contracting State if it carries on supervisory activities in that other Contracting State for more than six months in connection with a construction, installation or assembly project which is being undertaken in that other Contracting State.

5. A person acting in a Contracting State on behalf of an enterprise of the other Contracting State (other than an agent of an independent status to whom paragraph 6 applies) shall be deemed to be a permanent establishment in the first-mentioned State if

(a) he has, and habitually exercises in the first-mentioned State, an authority to conclude contracts in the name of the enterprise, unless his activities are limited to the purchase of goods or merchandise for the enterprise; or

(b) he maintains in the first-mentioned State a stock of goods or merchandise belonging to the enterprise from which he regularly fills orders on behalf of the enterprise.

6. An enterprise of a Contracting State shall not be deemed to have a permanent establishment in the other Contracting State merely because it carries on business in that other State through a broker, general commission agent or other agent or an independent status, where such persons are acting in the ordinary course of their business.

7. The fact that a company which is a resident of a Contracting State controls or is controlled by a company which is a resident of the other Contracting State, or which carries on business in that other Contracting State (whether through a permanent establishment or otherwise) shall not of itself constitute either company a permanent establishment of the other.

Article VI. 1. Income from immovable property may be taxed in the Contracting State in which such property is situated.

2. The term "immovable property" shall be defined in accordance with the law and usage of the Contracting State in which the property in question is situated. The term shall in any case include property accessory to immovable property, livestock and equipment used in agriculture and forestry, rights to which the provisions of general law respecting land property apply, usufruct of immovable property and right to variable or fixed payments as consideration for the working of, or the right to work, mineral deposits, sources and other natural resources; ships, boats and aircraft shall not be regarded as immovable property.

3. The provisions of paragraph 1 shall apply to income derived from the direct use, letting, or use in any other form of immovable property.

4. The provisions of paragraphs 1 and 3 shall also apply to the income from immovable property of an enterprise and to income from immovable property used for the performance of professional services.

Article VII. 1. The income of an enterprise of a Contracting State shall be taxable only in that State unless the enterprise carries on business in the other Contracting State through a permanent establishment situated therein. If the enterprise carries on business as aforesaid, the income of the enterprise may be taxed in that

other Contracting State but only so much of that income as is attributable to that permanent establishment.

2. Without prejudice to the application of paragraph 3, where an enterprise of a Contracting State carries on business in the other Contracting State through a permanent establishment situated herein, there shall in each Contracting State be attributed to that permanent establishment the income which it might be expected to make if it were a distinct and separate enterprise engaged in the same or similar activities under the same or similar conditions and dealing wholly independently with the enterprise of which it is a permanent establishment.

3. In the determination of the income of a permanent establishment, there shall be allowed as deductions all expenses, including executive and general administrative expenses, which would be deductible if the permanent establishment were an independent enterprise in so far as they are reasonably allocable to the permanent establishment, whether incurred in the Contracting State in which the permanent establishment is situated or elsewhere.

4. No income shall be attributed to a permanent establishment by reason of the mere purchase by that permanent establishment of goods or merchandise for the enterprise.

5. Where any item of income is dealt with separately in another Article of this Agreement, the provisions of that other Article shall not be affected by the provisions of this Article.

Article VIII. 1. Income of an enterprise of a Contracting State derived from the other Contracting State from the operation of ships or aircraft in international traffic may be taxed in that other Contracting State to the extent of one half of such income and the other half of such income shall be taxable only in the first-mentioned Contracting State.

2. Such income shall be the portion of the world income as computed by the first-mentioned Contracting State, which bears to that world income the same proportion as the receipts from the transportation of passengers, livestock or goods shipped from ports in that other Contracting State bear to the world receipts from the operation of ships or aircraft.

Article IX. Where

- (a) an enterprise of a Contracting State participates directly or indirectly in the management, control or capital of an enterprise of the other Contracting State or
- (b) the same persons participate directly or indirectly in the management, control or capital of an enterprise of a Contracting State and an enterprise of the other Contracting State, and in either case conditions are made or imposed between the two enterprises in their commercial or financial relations which differ from those which would be made between independent enterprises, then any income which would, but for those conditions, have accrued to one of the enterprises, but, by reason of those conditions, has not so accrued, may be included in the income of that enterprise and taxed accordingly.

Article X. 1. Dividends paid by a company which is a resident of Belgium to a resident of Malaysia may be taxed in Belgium according to its laws but the tax so charged shall not exceed 15 per cent of the gross amount of the dividends.

This paragraph shall not affect the taxation of the company in respect of the profits out of which the dividends are paid.

2. Dividends paid by a company which is a resident of Malaysia to a resident of Belgium shall be exempt from any tax in Malaysia which is chargeable on dividends in addition to the tax chargeable in respect of the profits or income of the company:

Provided that nothing in this paragraph shall affect the provisions of the Malaysian law under which the tax in respect of a dividend paid by a company resident in Malaysia from which Malaysian tax has been, or has been deemed to be, deducted may be adjusted by reference to the rate of tax appropriate to the Malaysian year of assessment immediately following that in which the dividend was paid.

3. If after the date of signature of the Agreement the system of taxation in Malaysia applicable to the income and distributions of companies is altered by the introduction of corporation tax (for which no credit is given to the shareholders) and further dividend tax, then Malaysian tax chargeable on dividends paid to a resident of Belgium shall not exceed 15 per cent of the amount of the dividends.

4. Where a company which is a resident of a Contracting State derives profits or income from sources within the other Contracting State, there shall not be imposed in that other Contracting State any form of taxation on dividends paid by the company outside that other Contracting State to persons who are not residents thereof, or any tax in the nature of an undistributed profits tax on undistributed profits of the company, whether or not those dividends or undistributed profits represent, in whole or in part, profits or income so derived.

5. The provisions of paragraphs 1, 2 and 3 shall not apply if the recipient of the dividends, being a resident of a Contracting State, has in the other Contracting State, of which the company paying the dividends is a resident, a permanent establishment with which the holding by virtue of which the dividends are paid is effectively connected. In such a case, the dividends may be taxed in the Contracting State where the permanent establishment is situated.

6. For the purpose of this Article, a dividend shall be deemed to be paid by a company resident of Malaysia where

- (a) in the case of a company which is resident both in Malaysia and Singapore, the Directors' meeting at which the dividend was declared was held in Malaysia; or
- (b) in the case of a company resident in Singapore, it declares itself when paying the dividend to be a resident of Malaysia pursuant to Article VII of the Agreement for the Avoidance of Double Taxation and the Prevention of Fiscal Evasion with respect to taxes on income between Singapore and Malaysia signed in Singapore on 26th December, 1968.

Article XI. 1. Subject to the provisions of paragraphs 2 and 4, interest arising in a Contracting State and paid to a resident of the other Contracting State may be taxed in the first-mentioned Contracting State according to the law of that Contracting State.

2. However, the tax so charged on such interest shall not exceed 10 per cent of the interest, if the loan or indebtedness (excluding indebtedness in respect of consumer goods) in respect of which the interest is paid, is made to, or incurred by, an enterprise of that first-mentioned Contracting State engaged in an industrial undertaking.

3. For the purposes of paragraph 2, the term "industrial undertaking" means an undertaking falling under any of the classes mentioned below

- (a) manufacturing, assembling and processing;
- (b) construction, civil engineering and ship building;

- (c) electricity, hydraulic power, gas and water supply;
- (d) plantation, agriculture, forestry and fishery; and
- (e) any other undertaking which may be declared to be an “industrial undertaking” for the purposes of this Article by the competent authority of the Contracting State in which the undertaking is situated.

4. The Government of a Contracting State shall be exempt from tax in the other Contracting State with respect to interest derived by such Government from that other Contracting State. For the purposes of this paragraph, the term “Government”

- (a) in the case of Malaysia means the Government of Malaysia and shall include
 - (i) the Governments of the States;
 - (ii) the local authorities;
 - (iii) the Bank Negara, Malaysia; and
 - (iv) such institutions, the capital of which is wholly owned by the Government of Malaysia or the Governments of the States or the local authorities, as may be agreed from time to time between the two competent authorities;
- (b) in the case of Belgium means the Government of Belgium and shall include
 - (i) any political subdivision or local authority of Belgium;
 - (ii) the National Bank of Belgium (Banque Nationale de Belgique); and
 - (iii) such institutions the capital of which is wholly owned by the Government of Belgium or the political subdivisions or local authorities of Belgium as may be agreed from time to time between the two competent authorities.

5. The provisions of paragraph 2 shall not apply if the recipient of the interest, being a resident of a Contracting State, has in the other Contracting State in which the interest arises a permanent establishment with which the debt-claim from which the interest arises is effectively connected.

6. Interest shall be deemed to arise in a Contracting State when the payer is that Contracting State itself, a political subdivision, a local authority or a resident of that Contracting State. Where, however, the person paying the interest, whether a resident of a Contracting State or not, has in a Contracting State a permanent establishment in connection with which the indebtedness on which the interest is paid was incurred, and such interest is directly borne by such permanent establishment, then such interest shall be deemed to arise in the Contracting State in which the permanent establishment is situated.

Article XII. 1. Subject to the provisions of paragraph 2, royalties arising in a Contracting State and paid to a resident of the other Contracting State may be taxed in the first-mentioned Contracting State according to the law of that Contracting State.

2. However, the tax so charged on such royalties as defined in paragraph 3 (a) shall not exceed 10 per cent of the amount of the royalties.

3. The term “royalty” as used in this Article means

- (a) a payment of any kind received as consideration for the use of, or the right to use, copyright of scientific work, patent, trademark, design or model, plan, secret formula or process or for the use of, or the right to use, industrial, commercial or scientific equipment or for information concerning industrial or scientific experience; and

(b) a payment of any kind received as consideration for the use of, or the right to use, copyrights of literary or artistic work, motion picture films or tapes for radio or televisions broadcasting.

4. The provisions of paragraph 2 shall not apply if the recipient of the royalties, being a resident of a Contracting State, has in the other Contracting State in which the royalties arise a permanent establishment with which the right or property giving rise to the royalties is effectively connected.

5. Royalties shall be deemed to arise in a Contracting State when the payer is that Contracting State itself, a political subdivision, a local authority or a resident of that Contracting State. Where, however, the person paying the royalties, whether a resident of a Contracting State or not, has in a Contracting State a permanent establishment in connection with which the liability to pay the royalties was incurred, and such royalties are directly borne by such permanent establishment, then such royalties shall be deemed to arise in the Contracting State in which the permanent establishment is situated.

6. Where, owing to a special relationship between the payer and the recipient or between both of them and some other person, the amount of the royalties paid, having regard to the use, right or information for which they are paid, exceeds the amount which would have been agreed upon by the payer and the recipient in the absence of such relationship, and dealing with each other at arm's length, the provisions of paragraph 2 shall apply only to the last-mentioned amount.

Article XIII. 1. Gains from the alienation of immovable property, as defined in paragraph 2 of Article VI, may be taxed in the Contracting State in which such property is situated.

2. Gains from the alienation of movable property forming part of the business property of a permanent establishment which an enterprise of a Contracting State has in the other Contracting State or of movable property pertaining to a fixed base available to a resident of a Contracting State in the other Contracting State for the purpose of performing professional services, including such gains from the alienation of such a permanent establishment (alone or together with the whole enterprise) or of such a fixed base, may be taxed in that other Contracting State. However, gains from the alienation of ships and aircraft operated in international traffic and of movable property pertaining to the operation of such ships and aircraft shall be taxable only in the Contracting State of which the operator of such ships or aircraft is a resident.

3. Gains from the alienation of any other property shall be taxable only in the Contracting State of which the alienator is a resident.

Article XIV. 1. Income derived by a resident of a Contracting State in respect of professional services or other independent activities of a similar character shall be taxable only in that Contracting State, unless such services or activities are rendered or performed in the other Contracting State. If such services or activities are so rendered or performed, the income derived therefrom may be taxed in that other Contracting State.

2. The term "professional services" includes, especially, independent scientific, literary, artistic, educational or teaching activities as well as the independent activities of physicians, lawyers, engineers, architects, dentists and accountants.

Article XV. 1. Subject to the provisions of Articles XVI, XVIII, XIX, XX and XXI, salaries, wages and other similar remuneration derived by a resident of a

Contracting State in respect of an employment shall be taxable only in that Contracting State unless the employment is exercised in the other Contracting State. If the employment is so exercised, such remuneration as is derived therefrom may be taxed in that other Contracting State.

2. Notwithstanding the provisions of paragraph 1, remuneration derived by a resident of a Contracting State in respect of an employment exercised in the other Contracting State shall be taxable only in the first-mentioned Contracting State, if

- (a) it relates to an activity exercised in that other Contracting State during a period or periods (including the duration of normal work interruptions) not exceeding in the aggregate 183 days in the calendar year, and
- (b) any period for which he is present within that other Contracting State does not form part of a continuous period of more than 183 days throughout which he is present within that other Contracting State, and
- (c) the remuneration is paid by, or on behalf of, an employer who is not a resident of that other Contracting State, and
- (d) the remuneration is not borne as such by a permanent establishment which the employer has in that other Contracting State.

3. Notwithstanding the provisions of paragraphs 1 and 2, remuneration in respect of an employment exercised aboard a ship or aircraft in international traffic operated by an enterprise of a Contracting State may be taxed in that Contracting State.

Article XVI. 1. Directors' remuneration derived by way of fees, tantiemes and similar payments by a director who is a resident of a Contracting State in his capacity as a member of the board of directors of a company which is a resident of the other Contracting State may be taxed in that other Contracting State.

2. The provisions of Article XV shall apply in relation to directors' remuneration derived from a company by a director in respect of the discharge of day-to-day functions of a managerial or technical nature as if that remuneration were the remuneration of an employee in respect of an employment.

Article XVII. 1. Notwithstanding the provisions of Article XV, income derived by public entertainers, such as theatre, motion picture, radio or television artistes and musicians, and by athletes, from their personal activities as such may be taxed in the Contracting State in which these activities are exercised, but tax may be imposed only on that proportion of the income as may be reasonably attributed to such personal activities exercised in that State.

2. The provisions of paragraph 1 shall not apply if the income is derived from a Contracting State by a resident of the other Contracting State whose visit to that first-mentioned Contracting State is supported, wholly or substantially, from the public funds of the Government of that other Contracting State.

3. Where the services of public entertainers and athletes are provided in a Contracting State by an enterprise of the other Contracting State, then the income derived from providing those services by such enterprise may be taxed in the first-mentioned Contracting State, unless the enterprise is supported, wholly or substantially, from the public funds of the Government of that other Contracting State in connection with the provision of such services.

4. For the purposes of this Article, the term "public funds" shall include funds belonging to the Contracting State or any political subdivision or local authority thereof.

Article XVIII. 1. Any pension other than a pension or annuity within the scope of Article XIX or any annuity derived from sources within a Contracting State by an individual who is a resident of the other Contracting State shall be exempt from tax in the first-mentioned Contracting State.

2. The term "pension", as used in this Article, means periodical payments made, whether voluntarily or otherwise, in consideration for services rendered or by way of compensation for injuries received.

3. The term "annuity" means a stated sum payable periodically at stated times, during life or during a specified or ascertainable period of time, under an obligation to make the payments in return for adequate and full consideration in money or money's worth.

Article XIX. 1. Remuneration paid out of public funds of a Contracting State to any individual in respect of services rendered to that Contracting State in the discharge of functions of a governmental nature shall be exempt from tax in the other Contracting State.

This provision shall not apply if the recipient of this income is a national of the other Contracting State without being a national of the first-mentioned Contracting State.

2. The provisions of paragraph 1 shall not apply to remuneration in respect of services rendered in connection with any trade or business carried on by a Contracting State.

3. Any pension paid out of public funds of a Contracting State to any individual in respect of past services rendered to that Contracting State in the discharge of functions of a governmental nature may be taxed in that Contracting State.

Article XX. An individual, who is a resident of a Contracting State immediately before making a visit to the other Contracting State, and who makes such visit at the invitation of a university, college, school or other recognised educational institution in that other Contracting State, solely for the purpose of teaching or research at such educational institution for a period not exceeding two years shall be exempt from tax in that other Contracting State on his remuneration for such teaching or research.

Article XXI. 1. An individual who is a resident of a Contracting State immediately before making a visit to the other Contracting State and is temporarily present in the other Contracting State solely as a student at a recognized university, college, school or other similar recognised educational institution in that other Contracting State or as a business or technical apprentice therein, for a period not exceeding three years from the date of his first arrival in that other Contracting State in connection with that visit, shall be exempt from tax in that other Contracting State on

- (a) all remittances from abroad for the purposes of his maintenance, education or training; and
- (b) any remuneration not exceeding 60,000 Belgian francs or the equivalent in Malaysian currency during any calendar year in respect of service rendered in that other Contracting State with a view to supplementing the resources available to him for such purposes.

2. An individual who is a resident of a Contracting State immediately before making a visit to the other Contracting State and is temporarily present in the other

Contracting State for the purposes of study, research or training solely as a recipient of a grant, allowance or award from the Government of either of the Contracting States or from a scientific, educational, religious or charitable organisation or under a technical assistance programme entered into by the Government of either of the Contracting States for a period not exceeding two years from the date of his first arrival in that other Contracting State in connection with that visit shall be exempt from tax in that other Contracting State on

- (a) the amount of such grant, allowance or award;
- (b) all remittances from abroad for the purposes of his maintenance, education or training; and
- (c) any remuneration not exceeding 100,000 Belgian francs or the equivalent in Malaysian currency during any calendar year in respect of services rendered in that other Contracting State if such services are performed in connection with his study, research, training or incidental thereto.

3. An individual who is a resident of a Contracting State immediately before making a visit to the other Contracting State and is temporarily present in that other Contracting State solely as an employee of, or under contract with, the Government or an enterprise of the first-mentioned Contracting State solely for the purpose of acquiring technical, professional or business experience for a period not exceeding twelve months from the date of his first arrival in that other Contracting State in connection with that visit shall be exempt in that other Contracting State on

- (a) all remittances from abroad for the purposes of his maintenance, education or training; and
- (b) any remuneration not exceeding 100,000 Belgian francs or the equivalent in Malaysian currency during any calendar year in respect of services rendered in that other Contracting State if such services are in connection with his studies or training or incidental thereto.

Article XXII. Items of income of a resident of a Contracting State which are not specifically dealt with in the foregoing Articles of this Agreement may be taxed in both Contracting States.

Article XXIII. 1. The laws in force in either of the Contracting States shall continue to govern the taxation of income in the respective Contracting States except where express provision to the contrary is made in this Agreement. Where income is subject to tax in both Contracting States relief from double taxation shall be given in accordance with the following paragraphs of this Article.

2. Subject to the existing provisions of the law of Malaysia regarding the allowance as a credit against Malaysian tax of tax payable in any country other than Malaysia and to any subsequent modification of those provisions, which, however, shall not affect the principle thereof, Malaysia shall allow as a credit against Malaysian tax, Belgian tax payable, whether directly or by deduction, in respect of income from sources within Belgium which is also liable to Malaysian tax.

Where such income is a dividend paid by a company which is a resident of Belgium to a company which is a resident of Malaysia and which controls directly or indirectly not less than 25 per cent of the voting power in the former company, the credit shall take into account, in addition to any tax appropriate to the dividend, the Belgian tax payable by the company in respect of its income.

3. In the case of income derived from sources in Malaysia which has been taxed in Malaysia in accordance with this Agreement, whether directly or by deduction, and which is liable to tax in Belgium according to Belgian law.

- (a) (i) When a company which is a resident of Belgium owns shares in a company which is a resident of Malaysia, the dividends paid thereon to the first-mentioned company and to which paragraph 5 of Article X does not apply shall be exempted in Belgium from the tax referred to in paragraph 3 (b) (ii) of Article II to the extent that exemption would have been accorded if the two companies had been residents of Belgium.
- (ii) A company which is a resident of Belgium and which owns directly shares in a company which is a resident of Malaysia during the whole of the accounting period of the latter company shall likewise be exempted or granted relief from the prepayment on income from movable property (*précompte mobilier*) chargeable in accordance with Belgian law on the net amount of the dividends referred to under (i) above which are paid to it by the said company which is a resident of Malaysia and is liable to the tax referred to in paragraph 3 (a) (i) or (iii) of Article II, provided that it so requests in writing not later than the time limited for the submission of its annual return, on the understanding that, on redistribution to its own shareholders of dividends not charged to the said prepayment, the income then distributed and chargeable to the said prepayment shall not be reduced by the amount of such dividends notwithstanding Belgian law. This exemption shall not apply when the first-mentioned company has elected that its profits be charged to the individual income tax.

However, the application of this provision will be limited to dividends paid by a company which is a resident of Malaysia to a company which is a resident of Belgium which controls directly or indirectly not less than 25 per cent of the voting power in the first-mentioned company, in cases where, in regard to the exemption the tax referred to in paragraph 3 (b) (ii) of Article II, a similar limitation would be imposed by Belgian legislation in respect of dividends paid by companies not residents of Belgium.

- (iii) In cases not covered by sub-paragraph (a) (i), when a resident of Belgium receives from Malaysia dividends, interest or royalties which have been taxed there in accordance with this Agreement and to which paragraph 5 of Article X, paragraph 5 of Article XI or paragraph 4 of Article XII does not apply, Belgium shall grant to that resident a credit against the Belgian tax chargeable thereon in respect of the Malaysian tax. This credit shall be the fixed proportion of the foreign tax for which provision is made in Belgian law.

However, notwithstanding Belgian law, as regards income to which paragraph 2 of Article XI or paragraph 2 of Article XII applies, the credit shall be allowed at the rate of 20 per cent of the gross amount of such income which is included in the taxable basis in Belgium; it shall also be granted in respect of such income, being chargeable to Malaysian tax in accordance with this Agreement and the general principles of Malaysian law as well as for dividends to which paragraph 5 of Article X does not apply, if such income or dividends have been temporarily exempted from tax in Malaysia by virtue of the Investment Incentives Act, 1968 or of any other provisions which may subsequently be made granting relief which are agreed by the competent authorities of both Contracting States to be of a substantially similar character.

- (b) (i) When a resident of Belgium receives income other than that mentioned in sub-paragraph (a) above which is chargeable to tax in Malaysia in accordance with the provisions of this Agreement, Belgium shall exempt such in-

come from tax, but may in calculating the amount of the tax on the remaining income of that resident apply the rate of tax which would have been applicable if the income in question had not been exempted. This provision shall not apply to items of income mentioned in Article XXII.

- (ii) Notwithstanding sub-paragraph (b) (i) above, Belgian tax may be charged on income chargeable in Malaysia to the extent that this income has not been charged in Malaysia because of the set-off of losses also deducted, in respect of any accounting period, from income taxable in Belgium

4. For the purposes of this Article profits or remuneration for personal (including professional) services performed in a Contracting State shall be deemed to be income from sources within that Contracting State, and the services of an individual whose services are wholly or mainly performed in ships or aircraft operated by a resident of a Contracting State shall be deemed to be performed in that Contracting State.

Article XXIV. 1. The nationals of a Contracting State shall not be subjected in the other Contracting State to any taxation or any requirement connected therewith which is other or more burdensome than the taxation and connected requirements to which nationals of that other State in the same circumstances are or may be subjected.

2. For the purposes of this Agreement, the term “nationals of a Contracting State” means

- (a) in the case of Malaysia, all individuals possessing the citizenship of Malaysia and all legal persons, partnerships, associations and other entities deriving their status as such from the law in force in Malaysia; and
- (b) in the case of Belgium, all individuals possessing the nationality of Belgium and all legal persons, partnerships, associations and other entities deriving their status as such from the law in force in Belgium.

3. The taxation on a permanent establishment which an enterprise of a Contracting State has in the other Contracting State shall not be less favourably levied in that other Contracting State than the taxation levied on enterprises of that other Contracting State carrying on similar activities.

This provision shall not be construed as preventing Belgium from charging the total amount of profits of a permanent establishment in Belgium of a company being a resident of Malaysia or of an association having its place of effective management in Malaysia at the rate of tax provided by the Belgian law, but this rate may not (before the surcharges referred to in paragraph 3(b) (vi) of Article II) exceed the maximum rate applicable to the whole or a portion of the profits of companies which are residents of Belgium.

4. Enterprises of a Contracting State, the capital of which is wholly or partly owned or controlled, directly or indirectly, by one or more residents of the other Contracting State, shall not be subjected in the first-mentioned Contracting State to any taxation or any requirement connected therewith which is other or more burdensome than the taxation and connected requirements to which other similar enterprises of that first-mentioned Contracting State are or may be subjected.

5. Nothing in this Article shall be construed as obliging Malaysia to grant to nationals of Belgium not resident in Malaysia those personal allowances, reliefs and reductions for tax purposes which are by law available on the date of signature of this Agreement only to citizens of Malaysia or to such other persons as may be specified therein who are not resident in Malaysia.

Article XXV. 1. Where a resident of a Contracting State considers that the actions of one or both of the Contracting States result or will result for him in double taxation not in accordance with this Agreement, he may, independently of the remedies provided by the national laws of those States, address to the competent authority of the State of which he is a resident an application in writing stating the grounds for claiming revision of his taxation. The said application must be submitted before the expiry of a period of two years from the notification of liability to, or the deduction at source of, the second charge to tax which gives rise to such double taxation.

2. Such competent authority shall endeavour, if the objection appears to it to be justified and if it is not itself able to arrive at an appropriate solution, to resolve the case by mutual agreement with the competent authority of the other Contracting State, with a view to the avoidance of double taxation not in accordance with the Agreement.

3. The competent authorities of the Contracting States shall endeavour to resolve by mutual agreement any difficulties or doubts arising as to the application of the Agreement.

4. The ministers of Finance of the Contracting States or their authorized representatives may communicate with each other directly for the purpose of reaching an agreement in the sense of the preceding paragraphs or for the purpose of giving effect to the provisions of the Agreement.

Article XXVI. 1. The competent authorities of the Contracting States shall exchange such information as is necessary for carrying out the provisions of this Agreement or for the prevention of fraud or for the administration of statutory provisions against legal avoidance in relation to the taxes which are the subject of the Agreement.

Any information so exchanged shall be treated as secret and shall not be disclosed to any persons other than the taxpayer or his authorized representative and those concerned with the assessment or collection of the taxes which are the subject of the Agreement or the determination of appeals in relation thereto or the enforcement of the laws relating to those taxes.

2. In no case shall the provisions of paragraph 1 be construed so as to impose in a Contracting State the obligation

- (i) to carry out administrative measures at variance with the laws or the administrative practice of that or of the other Contracting State;
- (ii) to supply particulars which are not obtainable under the laws or in the normal course of the administration of that or of the other Contracting State;
- (iii) to supply information which would disclose any trade, business, industrial, commercial or professional secret or trade process, or information the disclosure of which would be contrary to public policy.

Article XXVII. 1. Nothing in this Agreement shall affect the fiscal privileges of diplomatic or consular officials under the general rules of international law or under the provisions of special agreements.

2. As regards a company which is a resident of Belgium, the provisions of this Agreement shall not limit its taxation in accordance with the Belgian law in the event of the repurchase of its own shares or in the event of the distribution of its assets.

3. The provisions of this Agreement shall not limit the rights and benefits which the laws of a Contracting State grant to residents of the other Contracting State in respect of the taxes which are the subject of Article II.

Article XXVIII. 1. This Agreement shall be ratified and the instruments of ratification shall be exchanged at as soon as possible.

2. This Agreement shall enter into force on the 15th day after the date of the exchange of the instruments of ratification and shall have effect

In Malaysia:

as respects Malaysian tax for the year of assessment beginning on the 1st day of January in the calendar year next following that in which the Agreement enters into force, and for subsequent years of assessment;

In Belgium:

(a) as respects all tax due at source on income credited or payable on or after the 1st day of January in the calendar year next following that in which the Agreement enters into force;

(b) as respects all tax other than tax due at source, on income of any accounting period ending on or after the 31st day of December in the calendar year in which the Agreement enters into force.

Article XXIX. This Agreement shall remain in force indefinitely but either of the Contracting States may denounce the Agreement through diplomatic channels, by giving to the other Contracting State, written notice of termination not later than the 30th June of any calendar year from the fifth year following that in which the instruments of ratification were exchanged. In such event the Agreement shall cease to have effect

In Malaysia:

as respects Malaysian tax for the year of assessment next following that in which such notice is given and subsequent years of assessment;

In Belgium:

(a) as respects all tax due at source on income credited or payable on or after the 1st day of January in the calendar year next following that in which the notice of termination is given;

(b) as respects all tax other than tax due at source, on income of any accounting period ending on or after the 31st day of December in the calendar year in which the notice of termination is given.

IN WITNESS WHEREOF the undersigned, duly authorized thereto, have signed this Agreement.

DONE in duplicate at Kuala Lumpur on the twenty fourth day of October of the year one thousand nine hundred and seventy three in the English language.

[Signed]
 BARON DE VLEESCHAUWER
 For the Government
 of Belgium

[Signed]
 TAN SIEW SIN
 For the Government
 of Malaysia

PROTOCOL

At the time of signing the Agreement between the Government of Belgium and the Government of Malaysia for the Avoidance of Double Taxation and the Prevention of Fiscal Evasion with respect to Taxes on Income, the undersigned have agreed that the following provisions shall form an integral part of the Agreement:

1. As regards income derived from a Contracting State by a resident of the other Contracting State from the operation of ships or aircraft in international traffic the competent authority of the first-mentioned Contracting State shall accept the certificate of assessment issued by the competent authority of that other Contracting State for the purpose of ascertaining the portion of the world income referred to in paragraph 2 of Article VIII of the Agreement.

2. Where after the signature of this Agreement Malaysia concludes an Agreement for the Avoidance of Double Taxation under which tax exemption is granted to a resident of a country of Europe or North America in respect of income derived from Malaysia from the operation of aircraft in international traffic, the Government of Malaysia will reconsider the case of Belgian airline companies with a view to granting, on the basis of reciprocity, a similar treatment to residents of Belgium with respect to income derived from Malaysia from the operation of aircraft in international traffic.

IN WITNESS WHEREOF the undersigned, duly authorized thereto, have signed this Protocol.

DONE in duplicate at Kuala Lumpur on the twenty fourth day of October of the year one thousand nine hundred and seventy three in the English language.

[Signed]

BARON DE VLEESCHAUWER
For the Government
of Belgium

[Signed]

TAN SIEW SIN
For the Government
of Malaysia

[TRADUCTION — TRANSLATION]

CONVENTION¹ ENTRE LE GOUVERNEMENT DE LA BELGIQUE ET
LE GOUVERNEMENT DE LA MALAISIE TENDANT À ÉVITER
LA DOUBLE IMPOSITION ET À PRÉVENIR L'ÉVASION
FISCALE EN MATIÈRE D'IMPÔTS SUR LE REVENU

Le Gouvernement de la Belgique et le Gouvernement de la Malaisie,
Désireux de conclure une convention tendant à éviter la double imposition et à
prévenir l'évasion fiscale en matière d'impôts sur le revenu,
Sont convenus des dispositions suivantes :

Article premier. La présente Convention s'applique aux personnes qui sont
des résidents d'un Etat contractant ou de chacun des deux Etats.

Article II. 1. La présente Convention s'applique aux impôts sur le revenu
perçus pour le compte de chacun des Etats contractants, quel que soit le système de
perception.

2. Sont considérés comme impôts sur le revenu les impôts sur le revenu total
ou sur des éléments du revenu, y compris les impôts sur les gains provenant de
l'aliénation de biens mobiliers ou immobiliers et les impôts sur le montant des
salaires payés par les entreprises.

3. Les impôts actuels auxquels s'applique la présente Convention sont :

a) En ce qui concerne la Malaisie :

- i) L'impôt sur le revenu (*income tax*);
- ii) Les impôts additionnels à l'impôt sur le revenu, à savoir l'impôt pour le
développement (*development tax*), l'impôt sur les revenus des exploitations
de mines d'étain (*tin profits tax*) et l'impôt sur les revenus des exploitations
forestières (*timber profits tax*); et
- iii) L'impôt sur les revenus des entreprises pétrolières (*petroleum income tax*);
(ci-après dénommés « l'impôt malaisien »);

b) En ce qui concerne la Belgique :

- i) L'impôt des personnes physiques;
- ii) L'impôt des sociétés;
- iii) L'impôt des personnes morales;
- iv) L'impôt des non-résidents;
- v) Les précomptes et compléments de précomptes; et
- vi) Les décimes et centimes additionnels à chacun des impôts visés sous i à v ci-
avant, y compris la taxe communale additionnelle à l'impôt des personnes
physiques;

(ci-après dénommés « l'impôt belge »).

4. La Convention s'appliquera aussi aux impôts futurs de nature identique ou
analogue qui seraient établis postérieurement à la date de sa signature et qui
s'ajouteraient aux impôts actuels ou qui les remplaceraient.

¹ Entrée en vigueur le 14 août 1975, soit le quinzième jour après la date de l'échange des instruments de ratification, qui a eu lieu le 30 juillet 1975, conformément à l'article 28, paragraphe 2.

5. Les autorités compétentes des deux gouvernements se communiqueront régulièrement les modifications importantes apportées à leurs législations fiscales respectives. En cas de modifications substantielles dans le système fiscal d'un Etat contractant, les autorités compétentes des deux gouvernements se concerteront en vue d'y adapter la Convention.

6. Les dispositions de la Convention relatives à l'imposition des revenus ou des bénéfices s'appliqueront également à l'impôt pour le développement calculé autrement que sur la base du revenu.

Article III. 1. Au sens de la présente Convention, à moins que le contexte n'exige une interprétation différente :

a) Le terme «Malaisie» désigne la Fédération de Malaisie et comprend toute région adjacente aux eaux territoriales de la Malaisie qui, conformément au droit international, a été ou serait ultérieurement désignée, en vertu de la législation de la Malaisie sur le plateau continental, comme une région à l'intérieur de laquelle peuvent être exercés les droits de la Malaisie afférents au lit de la mer et au sous-sol des régions sous-marines ainsi qu'à leurs ressources naturelles;

b) Le terme «Belgique» désigne le Royaume de Belgique; il inclut toute région en dehors de la souveraineté nationale de la Belgique qui a été ou serait ultérieurement désignée, en vertu de la législation belge sur le plateau continental et conformément au droit international, comme une région à l'intérieur de laquelle peuvent être exercés les droits de la Belgique afférents au lit de la mer et au sous-sol des régions sous-marines ainsi qu'à leurs ressources naturelles;

c) Les expressions «un Etat contractant» et «l'autre Etat contractant» désignent, suivant le contexte, la Malaisie ou la Belgique;

d) Le terme «impôt» désigne, suivant le contexte, l'impôt malaisien ou l'impôt belge;

e) Le terme «personne» comprend les personnes physiques, les sociétés et tous autres groupements de personnes; en ce qui concerne la Malaisie, il comprend également les sociétés d'une personne (*corporation sole*) et les groupements familiaux hindous (*Hindu Joint Family*) mais ne comprend pas les sociétés de personnes (*partnership*);

f) Le terme «société» désigne toute personne morale ou toute entité qui est considérée comme une personne morale aux fins d'imposition;

g) Les expressions «entreprise d'un Etat contractant» et «entreprise de l'autre Etat contractant» désignent respectivement une entreprise exploitée par un résident d'un Etat contractant et une entreprise exploitée par un résident de l'autre Etat contractant;

h) L'expression «autorités compétentes» désigne, en ce qui concerne la Malaisie, le Ministre des finances ou son représentant autorisé, et, en ce qui concerne la Belgique, l'autorité compétente suivant la législation belge.

2. Pour l'application de la Convention par un Etat contractant, toute expression qui n'est pas autrement définie a le sens qui lui est attribué par la législation dudit Etat régissant les impôts qui font l'objet de la Convention, à moins que le contexte n'exige une interprétation différente.

Article IV. 1. Au sens de la présente Convention :

a) L'expression «résident de la Malaisie» désigne :

i) Toute personne physique qui est ordinairement résidente en Malaisie; ou

ii) Toute personne autre qu'une personne physique qui est résidente en Malaisie, pendant l'année servant de base à l'exercice d'imposition, pour l'application de l'impôt malaisien;

b) Le terme «résident de la Belgique» désigne toute personne qui est un résident de la Belgique pour l'application de l'impôt belge;

c) Les expressions «résident d'un Etat contractant» et «résident de l'autre Etat contractant» désignent, suivant le contexte, un résident de la Malaisie ou un résident de la Belgique.

2. Lorsque, selon les dispositions du paragraphe premier, une personne physique est considérée comme résidente de chacun des Etats contractants, le cas est résolu d'après les règles suivantes :

a) Cette personne est considérée comme résidente de l'Etat contractant où elle dispose d'un foyer d'habitation permanent. Lorsqu'elle dispose d'un foyer d'habitation permanent dans chacun des Etats contractants, elle est considérée comme résidente de l'Etat contractant avec lequel ses liens personnels et économiques sont les plus étroits (centre des intérêts vitaux);

b) Si l'Etat contractant où cette personne a le centre de ses intérêts vitaux ne peut pas être déterminé ou qu'elle ne dispose d'un foyer d'habitation permanent dans aucun des Etats contractants, elle est considérée comme résidente de l'Etat contractant où elle séjourne de façon habituelle;

c) Si cette personne séjourne de façon habituelle dans chacun des Etats contractants ou qu'elle ne séjourne de façon habituelle dans aucun d'eux, elle est considérée comme résidente de l'Etat contractant dont elle possède la nationalité;

d) Si cette personne possède la nationalité de chacun des Etats contractants ou qu'elle ne possède la nationalité d'aucun d'eux, les autorités compétentes des Etats contractants tranchent la question d'un commun accord.

3. Lorsque, selon les dispositions du paragraphe premier, une personne autre qu'une personne physique est considérée comme résidente de chacun des Etats contractants, elle est réputée résidente de l'Etat contractant où se trouve son siège de direction effective.

Article V. 1. Au sens de la présente Convention, l'expression «établissement stable» désigne une installation fixe d'affaires où l'entreprise exerce tout ou partie de son activité.

2. L'expression «établissement stable» comprend notamment :

a) Un siège de direction;

b) Une succursale;

c) Un bureau;

d) Une usine;

e) Un atelier;

f) Une exploitation agricole ou une plantation;

g) Une mine, un gisement pétrolifère, une carrière ou tout autre lieu d'extraction de ressources naturelles;

h) Un chantier de construction ou de montage dont la durée dépasse six mois;

i) Un lieu d'exploitation de forêt ou d'extraction de produits forestiers.

3. On ne considère pas qu'il y a établissement stable si :

a) Il est fait usage d'installations aux seules fins de stockage, d'exposition ou de livraison de marchandises appartenant à l'entreprise;

- b) Des marchandises appartenant à l'entreprise sont entreposées aux seules fins de stockage, d'exposition ou de livraison;
- c) Des marchandises appartenant à l'entreprise sont entreposées aux seules fins de transformation par une autre entreprise;
- d) Une installation fixe d'affaires est utilisée aux seules fins d'acheter des marchandises ou de réunir des informations pour l'entreprise;
- e) Une installation fixe d'affaires est utilisée pour l'entreprise aux seules fins de publicité, de fourniture d'informations, de recherches scientifiques ou d'activités analogues qui ont un caractère préparatoire ou auxiliaire.

4. Une entreprise d'un Etat contractant est réputée posséder un établissement stable dans l'autre Etat contractant si elle exerce pendant plus de six mois dans cet autre Etat contractant des activités de surveillance relatives à un chantier de construction, d'installation ou de montage ouvert dans ledit autre Etat.

5. Une personne, autre qu'un agent jouissant d'un statut indépendant visé au paragraphe 6, qui agit dans un Etat contractant pour le compte d'une entreprise de l'autre Etat contractant est considérée comme constituant un établissement stable dans le premier Etat si :

- a) Elle dispose dans ce premier Etat des pouvoirs qu'elle y exerce habituellement lui permettant de conclure des contrats au nom de l'entreprise, à moins que l'activité de cette personne ne soit limitée à l'achat de marchandises pour l'entreprise; ou si
- b) Elle dispose dans ce premier Etat d'un stock de marchandises appartenant à l'entreprise, au moyen duquel elle exécute régulièrement des commandes pour le compte de cette entreprise.

6. On ne considère pas qu'une entreprise d'un Etat contractant a un établissement stable dans l'autre Etat contractant du seul fait qu'elle y exerce son activité par l'entremise d'un courtier, d'un commissionnaire général ou de tout autre intermédiaire jouissant d'un statut indépendant, à condition que ces personnes agissent dans le cadre ordinaire de leur activité.

7. Le fait qu'une société résidente d'un Etat contractant contrôle ou est contrôlée par une société résidente de l'autre Etat contractant ou qui y exerce son activité (que ce soit par l'intermédiaire d'un établissement stable ou non) ne suffit pas, en lui-même, à faire de l'une quelconque de ces sociétés un établissement stable de l'autre.

Article VI. 1. Les revenus provenant de biens immobiliers sont imposables dans l'Etat contractant où ces biens sont situés.

2. L'expression «biens immobiliers» est définie conformément au droit et à la coutume de l'Etat contractant où les biens considérés sont situés. L'expression englobe en tout cas les accessoires, le cheptel mort ou vif des exploitations agricoles et forestières, les droits auxquels s'appliquent les dispositions du droit privé concernant la propriété foncière, l'usufruit des biens immobiliers et les droits à des redevances variables ou fixes pour l'exploitation ou la concession de l'exploitation de gisements minéraux, sources et autres richesses du sol; les navires, bateaux et aéronefs ne sont pas considérés comme biens immobiliers.

3. La disposition du paragraphe premier s'applique aux revenus provenant de l'exploitation ou de la jouissance directes, de la location ou de l'affermage, ainsi que de toute autre forme d'exploitation de biens immobiliers.

4. Les dispositions des paragraphes 1^{er} et 3 s'appliquent également aux revenus provenant des biens immobiliers d'une entreprise ainsi qu'aux revenus des biens immobiliers servant à l'exercice d'une profession libérale.

Article VII. 1. Les revenus d'une entreprise d'un Etat contractant ne sont imposables que dans cet Etat, à moins que l'entreprise n'exerce son activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est situé. Si l'entreprise exerce son activité d'une telle façon, les revenus de l'entreprise sont imposables dans cet autre Etat contractant mais uniquement dans la mesure où ils sont imputables audit établissement stable.

2. Sans préjudice de l'application du paragraphe 3, lorsqu'une entreprise d'un Etat contractant exerce son activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est situé, il est imputé dans chaque Etat contractant à cet établissement stable les revenus qu'il aurait pu réaliser s'il avait constitué une entreprise distincte et séparée exerçant des activités identiques ou analogues dans des conditions identiques ou analogues et traitant en toute indépendance avec l'entreprise dont il constitue un établissement stable.

3. Dans le calcul des revenus d'un établissement stable sont admises en déduction toutes les dépenses, y compris les dépenses de direction et les frais généraux d'administration, qui seraient déductibles si l'établissement stable constituait une entreprise indépendante, dans la mesure où elles peuvent raisonnablement être imputées à cet établissement stable, qu'elles soient exposées dans l'Etat contractant où est situé l'établissement stable ou ailleurs.

4. Aucun revenu n'est imputé à un établissement stable du fait que cet établissement stable a simplement acheté des marchandises pour l'entreprise.

5. Lorsque des éléments de revenu sont traités séparément dans un autre article de la présente Convention, les dispositions de cet autre article ne sont pas affectées par les dispositions du présent article.

Article VIII. 1. Les revenus réalisés par une entreprise d'un Etat contractant dans l'autre Etat contractant et provenant de l'exploitation, en trafic international, de navires ou d'aéronefs sont imposables dans cet autre Etat contractant à concurrence de la moitié de ces revenus, l'autre moitié n'étant imposable que dans le premier Etat contractant.

2. Ces revenus correspondent à la fraction du revenu mondial, déterminé par le premier Etat contractant, qui est obtenue en appliquant audit revenu mondial le rapport existant entre les recettes provenant du transport de passagers, d'animaux ou de marchandises embarqués dans les ports de cet autre Etat contractant et les recettes mondiales provenant de l'exploitation de navires ou d'aéronefs.

Article IX. Lorsque :

- a) Une entreprise d'un Etat contractant participe directement ou indirectement à la direction, au contrôle ou au capital d'une entreprise de l'autre Etat contractant, ou que
- b) Les mêmes personnes participent directement ou indirectement à la direction, au contrôle ou au capital d'une entreprise d'un Etat contractant et d'une entreprise de l'autre Etat contractant.

et que, dans l'un et l'autre cas, les deux entreprises sont, dans leurs relations commerciales ou financières, liées par des conditions acceptées ou imposées, qui diffèrent de celles qui seraient conclues entre des entreprises indépendantes, les revenus qui, sans

ces conditions, auraient été obtenus par l'une des entreprises mais n'ont pu l'être en fait à cause de ces conditions peuvent être inclus dans les revenus de cette entreprise et imposés en conséquence.

Article X. 1. Les dividendes attribués par une société résidente de la Belgique à un résident de la Malaisie sont imposables en Belgique conformément à sa législation, mais l'impôt ainsi établi ne peut excéder 15 p. 100 du montant brut des dividendes.

Ce paragraphe ne concerne pas l'imposition de la société pour les bénéfices qui servent au paiement des dividendes.

2. Les dividendes attribués par une société résidente de la Malaisie à un résident de la Belgique sont exemptés en Malaisie de tout impôt dû sur les dividendes en sus de l'impôt dû sur les bénéfices ou revenus de la société.

Toutefois, les dispositions du présent paragraphe n'affectent pas les dispositions de la législation de la Malaisie en vertu desquelles l'impôt afférent aux dividendes attribués par une société résidente en Malaisie sur lesquels l'impôt malaisien a été ou est censé avoir été retenu peut être ajusté compte tenu du taux d'impôt en vigueur pour l'exercice d'imposition malaisien suivant immédiatement celui au cours duquel les dividendes ont été attribués.

3. Dans l'éventualité où, postérieurement à la date de signature de la Convention, le système d'imposition en Malaisie applicable aux revenus et aux distributions des sociétés serait modifié par l'introduction d'un impôt des sociétés qui ne donnerait pas lieu à imputation dans le chef des actionnaires et en outre d'un impôt sur les dividendes, l'impôt malaisien afférent aux dividendes attribués à un résident de la Belgique ne pourra excéder 15 p. 100 du montant des dividendes.

4. Lorsqu'une société résidente d'un Etat contractant tire des bénéfices ou des revenus de sources situées dans l'autre Etat contractant, cet autre Etat ne peut percevoir aucun impôt sur les dividendes attribués par la société en dehors de cet autre Etat à des personnes qui n'en sont pas résidentes ni prélever aucun impôt au titre de l'imposition des bénéfices non distribués sur les bénéfices non distribués de la société, même si ces dividendes ou ces bénéfices non distribués consistent en tout ou en partie en bénéfices ou revenus provenant de cet autre Etat.

5. Les dispositions des paragraphes 1^{er}, 2 et 3 ne s'appliquent pas lorsque le bénéficiaire des dividendes, résident d'un Etat contractant, a, dans l'autre Etat contractant dont la société qui attribue les dividendes est un résident, un établissement stable auquel se rattache effectivement la participation génératrice des dividendes. Dans ce cas, les dividendes sont imposables dans l'Etat contractant où est situé l'établissement stable.

6. Pour l'application du présent article, les dividendes sont considérés comme attribués par une société résidente de la Malaisie lorsque :

- a) Dans le cas d'une société qui est à la fois résidente en Malaisie et à Singapour, la réunion des administrateurs au cours de laquelle les dividendes ont été décrétés s'est tenue en Malaisie; ou lorsque
- b) Dans le cas d'une société résidente à Singapour, cette société s'est, lors de l'attribution des dividendes, déclarée résidente de la Malaisie en vertu de l'article VII de la Convention entre Singapour et la Malaisie tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu, signée à Singapour le 26 décembre 1968.

Article XI. 1. Sous réserve des dispositions des paragraphes 2 et 4, les intérêts provenant d'un Etat contractant et attribués à un résident de l'autre Etat

contractant sont imposables dans le premier Etat contractant conformément à la législation de cet Etat.

2. Toutefois, l'impôt ainsi établi sur ces intérêts ne peut excéder 10 p. 100 des intérêts, si le prêt générateur des intérêts est consenti à une entreprise du premier Etat contractant exerçant une activité industrielle ou si la dette donnant lieu à l'attribution des intérêts (à l'exclusion d'une dette relative à des biens de consommation) est contractée par une telle entreprise.

3. Pour l'application du paragraphe 2, l'expression «activité industrielle» désigne une activité se rangeant dans l'une des catégories mentionnées ci-après.

- a) Fabrication, assemblage et transformation;
- b) Construction, génie civil et construction de navires;
- c) Fourniture d'électricité, de force hydraulique, de gaz et d'eau;
- d) Plantation, agriculture, sylviculture et pêche; et
- e) Toute autre activité qui, pour l'application du présent article, serait déclarée «activité industrielle» par l'autorité compétente de l'Etat contractant où l'activité est exercée.

4. Le gouvernement d'un Etat contractant est exonéré d'impôt dans l'autre Etat contractant sur les intérêts qu'il recueille dans cet autre Etat contractant. Pour l'application du présent paragraphe, le terme «gouvernement»:

- a) En ce qui concerne la Malaisie, désigne le Gouvernement de la Malaisie, et comprend:
 - i) Les gouvernements des Etats;
 - ii) Les collectivités locales;
 - iii) La banque Negara, Malaysia; et
 - iv) Les institutions dont le capital est détenu en totalité par le Gouvernement de la Malaisie, par les gouvernements des Etats ou par les collectivités locales et qui sont reconnues périodiquement d'un commun accord par les autorités compétentes des deux Etats;
- b) En ce qui concerne la Belgique, désigne le Gouvernement de la Belgique, et comprend:
 - i) Toute subdivision politique ou collectivité locale de la Belgique;
 - ii) La Banque nationale de Belgique; et
 - iii) Les institutions dont le capital est détenu en totalité par le Gouvernement de la Belgique, par les subdivisions politiques ou par les collectivités locales de la Belgique et qui sont reconnues périodiquement d'un commun accord par les autorités compétentes des deux Etats.

5. Les dispositions du paragraphe 2 ne s'appliquent pas lorsque le bénéficiaire des intérêts, résident d'un Etat contractant, a dans l'autre Etat contractant d'où proviennent les intérêts un établissement stable auquel se rattache effectivement la créance génératrice des intérêts.

6. Les intérêts sont considérés comme provenant d'un Etat contractant lorsque le débiteur est cet Etat lui-même, une subdivision politique, une collectivité locale ou un résident de cet Etat. Toutefois, lorsque le débiteur des intérêts, qu'il soit ou non résident d'un Etat contractant, a dans un Etat contractant un établissement stable pour lequel l'emprunt générateur des intérêts a été contracté et qui supporte directement la charge de ces intérêts, lesdits intérêts sont réputés provenir de l'Etat contractant où l'établissement stable est situé.

Article XII. 1. Sous réserve des dispositions du paragraphe 2, les redevances provenant d'un Etat contractant et attribuées à un résident de l'autre Etat contractant sont imposables dans le premier Etat contractant conformément à la législation de cet Etat.

2. Toutefois, l'impôt ainsi établi sur ces redevances telles qu'elles sont définies au paragraphe 3, *a*, ne peut excéder 10 p. 100 du montant des redevances.

3. Le terme «redevances» employé dans le présent article désigne :

- a)* Les rémunérations de toute nature payées pour l'usage ou la concession de l'usage d'un droit d'auteur sur une œuvre scientifique, d'un brevet, d'une marque de fabrique ou de commerce, d'un dessin ou d'un modèle, d'un plan, d'une formule ou d'un procédé secrets ou pour l'usage ou la concession de l'usage d'un équipement industriel, commercial ou scientifique ou pour des informations ayant trait à une expérience acquise dans le domaine industriel ou scientifique; et
- b)* Les rémunérations de toute nature rétribuant l'usage ou la concession de l'usage de droits d'auteur sur une œuvre littéraire ou artistique, de films cinématographiques ou de bandes d'émissions pour la radio ou la télévision.

4. Les dispositions du paragraphe 2 ne s'appliquent pas lorsque le bénéficiaire des redevances, résident d'un Etat contractant, a dans l'autre Etat contractant d'où proviennent les redevances un établissement stable auquel se rattache effectivement le droit ou le bien générateur des redevances.

5. Les redevances sont considérées comme provenant d'un Etat contractant lorsque le débiteur est cet Etat lui-même, une subdivision politique, une collectivité locale ou un résident de cet Etat. Toutefois, lorsque le débiteur des redevances, qu'il soit ou non résident d'un Etat contractant, a dans un Etat contractant un établissement stable pour lequel le contrat donnant lieu au paiement des redevances a été conclu et qui supporte directement la charge de celles-ci, ces redevances sont réputées provenir de l'Etat contractant où est situé l'établissement stable.

6. Si, par suite de relations spéciales existant entre le débiteur et le créancier ou que l'un et l'autre entretiennent avec des tierces personnes, le montant des redevances, compte tenu de la prestation pour laquelle elles sont attribuées, excède celui dont seraient convenus, en l'absence de pareilles relations, le débiteur et le créancier traitant entre eux en toute indépendance, les dispositions du paragraphe 2 ne s'appliquent qu'à ce dernier montant.

Article XIII. 1. Les gains provenant de l'aliénation des biens immobiliers tels qu'ils sont définis à l'article VI, paragraphe 2, sont imposables dans l'Etat contractant où ces biens sont situés.

2. Les gains provenant de l'aliénation de biens mobiliers faisant partie de l'actif d'un établissement stable qu'une entreprise d'un Etat contractant a dans l'autre Etat contractant, ou de biens mobiliers constitutifs d'une base fixe dont un résident d'un Etat contractant dispose dans l'autre Etat contractant pour l'exercice d'une profession libérale, y compris de tels gains provenant de l'aliénation de cet établissement stable (seul ou avec l'ensemble de l'entreprise) ou de cette base fixe, sont imposables dans cet autre Etat contractant. Toutefois, les gains provenant de l'aliénation de navires ou d'aéronefs exploités en trafic international, ainsi que des biens mobiliers affectés à l'exploitation de tels navires ou aéronefs, ne sont imposables que dans l'Etat contractant dont l'exploitant des navires ou aéronefs est un résident.

3. Les gains provenant de l'aliénation de tous autres biens ne sont imposables que dans l'Etat contractant dont le cédant est un résident.

Article XIV. 1. Les revenus qu'un résident d'un Etat contractant tire d'une profession libérale ou d'autres activités indépendantes de caractère analogue ne sont imposables que dans cet Etat contractant, à moins que cette profession ou ces activités ne soient exercées dans l'autre Etat contractant. Si cette profession ou ces activités sont exercées dans cet autre Etat, les revenus reçus à ce titre sont imposables dans ledit autre Etat.

2. L'expression «professions libérales» comprend, en particulier, les activités indépendantes d'ordre scientifique, littéraire, artistique, éducatif ou pédagogique, ainsi que les activités indépendantes des médecins, avocats, ingénieurs, architectes, dentistes et comptables.

Article XV. 1. Sous réserve des dispositions des articles XVI, XVIII, XIX, XX et XXI, les salaires, traitements et autres rémunérations similaires qu'un résident d'un Etat contractant reçoit au titre d'un emploi salarié ne sont imposables que dans cet Etat, à moins que l'emploi ne soit exercé dans l'autre Etat contractant. Si l'emploi y est exercé, les rémunérations reçues à ce titre sont imposables dans cet autre Etat.

2. Nonobstant les dispositions du paragraphe premier, les rémunérations qu'un résident d'un Etat contractant reçoit au titre d'un emploi salarié exercé dans l'autre Etat contractant ne sont imposables que dans le premier Etat contractant si

- a) Les rémunérations rétribuent l'activité exercée dans l'autre Etat contractant pendant une période ou des périodes (y compris la durée des interruptions normales du travail) n'excédant pas au total 183 jours au cours de l'année civile, et
- b) Aucune des périodes pendant lesquelles le bénéficiaire séjourne dans l'autre Etat contractant n'est comprise dans une période de séjour ininterrompue de plus de 183 jours dans l'autre Etat contractant, et
- c) Les rémunérations sont payées par un employeur ou au nom d'un employeur qui n'est pas résident de l'autre Etat contractant, et
- d) La charge des rémunérations n'est pas supportée comme telle par un établissement stable que l'employeur a dans l'autre Etat contractant.

3. Nonobstant les dispositions des paragraphes 1^{er} et 2, les rémunérations au titre d'un emploi salarié exercé à bord d'un navire ou d'un aéronef exploité en trafic international par une entreprise d'un Etat contractant sont imposables dans cet Etat contractant.

Article XVI. 1. Les rémunérations telles que tantièmes, jetons de présence et autres rétributions similaires qu'un administrateur résident d'un Etat contractant reçoit en sa qualité de membre du conseil d'administration ou de surveillance d'une société résidente de l'autre Etat contractant sont imposables dans cet autre Etat contractant.

2. Les dispositions de l'article XV s'appliquent aux rémunérations qu'un administrateur reçoit d'une société dans l'exercice d'une activité journalière de direction ou de caractère technique, comme s'il s'agissait de rémunérations obtenues par un employé au titre d'un emploi salarié.

Article XVII. 1. Nonobstant les dispositions de l'article XV, les revenus que les professionnels du spectacle, tels les artistes de théâtre, de cinéma, de la radio ou de la télévision et les musiciens, ainsi que les sportifs, retirent de leurs activités personnelles en cette qualité sont imposables dans l'Etat contractant où ces activités sont exercées, mais l'impôt ne peut y être établi que sur la fraction du revenu qui peut raisonnablement être imputée auxdites activités personnelles exercées dans cet Etat.

2. Les dispositions du paragraphe premier ne s'appliquent pas lorsque les revenus sont tirés d'un Etat contractant par un résident de l'autre Etat contractant dont le séjour dans le premier Etat est financé entièrement ou pour une large part au moyen des fonds publics du gouvernement de cet autre Etat contractant.

3. Lorsque les services des professionnels du spectacle et des sportifs sont fournis dans un Etat contractant à l'intervention d'une entreprise de l'autre Etat contractant, les revenus que cette entreprise tire de cette intervention sont imposables dans le premier Etat contractant à moins que, pour son intervention dans la prestation de tels services, l'entreprise ne soit financée, entièrement ou pour une large part, au moyen des fonds publics du gouvernement de cet autre Etat contractant.

4. Pour l'application du présent article, l'expression «fonds publics» comprend les fonds appartenant à un Etat contractant ou à une de ses subdivisions politiques ou collectivités locales.

Article XVIII. 1. Les pensions autres que les pensions ou rentes visées à l'article XIX, ainsi que les rentes provenant de sources situées dans un Etat contractant qui sont recueillies par une personne physique résidente de l'autre Etat contractant sont exonérées d'impôt dans le premier Etat contractant.

2. Le terme «pension», employé dans le présent article, désigne des paiements périodiques effectués, spontanément ou autrement, en considération de services rendus ou en compensation de dommages subis.

3. Le terme «rente» désigne une somme prédéterminée, payable périodiquement à échéances fixes, la vie durant ou pendant un laps de temps déterminé ou déterminable, en vertu d'un engagement d'effectuer les paiements en échange d'une pleine et adéquate contre-valeur en argent ou appréciable en argent.

Article XIX. 1. Les rémunérations versées à une personne physique par prélèvement sur les fonds publics d'un Etat contractant, au titre de services rendus à cet Etat contractant dans l'exercice de fonctions de caractère public, sont exonérées d'impôt dans l'autre Etat contractant.

Cette disposition ne s'applique pas lorsque le bénéficiaire de ces revenus possède la nationalité de l'autre Etat contractant sans posséder en même temps la nationalité du premier Etat contractant.

2. Les dispositions du paragraphe premier ne s'appliquent pas aux rémunérations versées au titre de services rendus dans le cadre d'une activité commerciale ou industrielle exercée par un Etat contractant.

3. Les pensions versées à une personne physique par prélèvement sur les fonds publics d'un Etat contractant, au titre de services antérieurs rendus à cet Etat contractant dans l'exercice de fonctions de caractère public, sont imposables dans ledit Etat contractant.

Article XX. Une personne physique qui est un résident d'un Etat contractant immédiatement avant son départ pour l'autre Etat contractant et qui se rend dans cet autre Etat à l'invitation d'une université, d'un collège, d'une école ou d'une autre institution d'enseignement reconnue dudit autre Etat, à seule fin d'y enseigner ou de s'y livrer à des recherches pendant une période n'excédant pas deux ans, est exemptée d'impôt dans cet autre Etat contractant sur les rémunérations provenant de cet enseignement ou de ces recherches.

Article XXI. 1. Une personne physique qui est un résident d'un Etat contractant immédiatement avant son départ pour l'autre Etat contractant et qui

séjourne temporairement dans cet autre Etat, pendant une période n'excédant pas trois ans à partir de la date de sa première arrivée dans ledit autre Etat en vue de ce séjour, uniquement en qualité d'étudiant dans une université, un collège, une école reconnue ou dans une autre institution d'enseignement similaire reconnue de cet autre Etat ou en qualité de stagiaire ou d'apprenti technicien, est exemptée d'impôt dans cet autre Etat contractant :

- a) Sur les sommes que cette personne reçoit de l'étranger pour couvrir ses frais d'entretien, d'études ou de formation; et
- b) Sur les rémunérations n'excédant pas par année civile 60 000 francs belges ou l'équivalent de cette somme en monnaie de la Malaisie, perçues en contrepartie de services que cette personne rend dans cet autre Etat contractant en vue d'augmenter ses ressources pour faire face aux frais susvisés.

2. Une personne physique qui est un résident d'un Etat contractant immédiatement avant son départ pour l'autre Etat contractant et qui séjourne temporairement dans cet autre Etat, pendant une période n'excédant pas deux ans à partir de la date de sa première arrivée dans ledit autre Etat en vue de ce séjour, pour poursuivre ses études, ses recherches ou sa formation uniquement en qualité de bénéficiaire d'une bourse, d'une allocation ou d'un prix octroyé par le gouvernement de l'un des Etats contractants ou par une institution scientifique, éducative, religieuse ou philanthropique ou dans le cadre d'un programme d'assistance technique mis sur pied par le gouvernement de l'un des Etats contractants, est exemptée d'impôt dans cet autre Etat contractant :

- a) Sur le montant de cette bourse, de cette allocation ou de ce prix;
- b) Sur toutes les sommes que cette personne reçoit de l'étranger pour couvrir ses frais d'entretien, d'études ou de formation; et
- c) Sur les rémunérations n'excédant pas par année civile 100 000 francs belges ou l'équivalent de cette somme en monnaie de la Malaisie, que cette personne reçoit en contrepartie de services rendus dans cet autre Etat contractant, lorsque de telles prestations sont connexes ou accessoires aux études, aux recherches ou à la formation de cette personne.

3. Une personne physique qui est un résident d'un Etat contractant immédiatement avant son départ pour l'autre Etat contractant et qui séjourne temporairement dans cet autre Etat pendant une période n'excédant pas 12 mois à partir de la date de sa première arrivée dans cet autre Etat en vue de ce séjour, uniquement en qualité d'employé du gouvernement ou d'une entreprise du premier Etat contractant ou en qualité d'employé sous contrat avec ce gouvernement ou cette entreprise et à seule fin d'acquérir une expérience technique professionnelle ou commerciale, est exemptée d'impôt dans cet autre Etat contractant :

- a) Sur toutes les sommes que cette personne reçoit de l'étranger pour couvrir ses frais d'entretien, d'études ou de formation; et
- b) Sur les rémunérations n'excédant pas par année civile 100 000 francs belges ou l'équivalent de cette somme en monnaie de la Malaisie, que cette personne reçoit en contrepartie de services rendus dans ledit autre Etat contractant, lorsque de telles prestations sont connexes ou accessoires aux études ou à la formation de cette personne.

Article XXII. Les éléments du revenu d'un résident d'un Etat contractant qui ne sont pas spécifiquement mentionnés dans les articles précédents de la présente Convention sont imposables dans les deux Etats contractants.

Article XXIII. 1. Sauf dispositions contraires expresses de la présente Convention, l'imposition des revenus dans chacun des Etats contractants reste régie par la législation en vigueur dans cet Etat. Lorsque des revenus sont passibles de l'impôt dans les deux Etats contractants, il est remédié à la double imposition conformément aux paragraphes suivants du présent article.

2. Sous réserve des dispositions existantes de la législation de la Malaisie, relatives à l'imputation sur l'impôt malaisien de l'impôt dû dans un pays autre que la Malaisie et de toute modification ultérieure de ces dispositions qui n'en affecterait pas le principe, la Malaisie impute sur l'impôt malaisien l'impôt dû en Belgique soit directement, soit par voie de retenue, sur les revenus de sources situées en Belgique qui sont également passibles de l'impôt malaisien.

Lorsque ces revenus sont des dividendes attribués par une société résidente de la Belgique à une société résidente de la Malaisie qui contrôle directement ou indirectement au moins 25 p. 100 des droits de vote dans la première société, l'imputation tient compte non seulement de l'impôt applicable aux dividendes, mais aussi de l'impôt belge dû par la société en raison de ses revenus.

3. En ce qui concerne les revenus ayant leur source en Malaisie qui, conformément à la présente Convention, ont été imposés en Malaisie soit directement, soit par voie de retenue et qui sont passibles de l'impôt belge suivant la législation belge,

- a) i) Lorsqu'une société résidente de la Belgique a la propriété d'actions ou parts d'une société résidente de la Malaisie, les dividendes afférents à ces actions ou parts, attribués à la première société et non soumis au régime prévu à l'article X, paragraphe 5, sont exonérés en Belgique de l'impôt visé à l'article II, paragraphe 3, b, ii, dans la mesure où cette exonération serait accordée si les deux sociétés étaient résidentes de la Belgique;
- ii) Une société résidente de la Belgique ayant la propriété exclusive d'actions ou parts d'une société résidente de la Malaisie pendant toute la durée de l'exercice social de cette dernière société est également exemptée ou obtient le dégrèvement du précompte mobilier exigible suivant la législation belge, sur le montant net des dividendes visés sous i ci-dessus qui lui sont attribués par ladite société résidente de la Malaisie et soumise à l'impôt visé à l'article II, paragraphe 3, i ou ii, à la condition d'en faire la demande par écrit au plus tard dans le délai prescrit pour la remise de sa déclaration annuelle; il est cependant entendu que, lors de la redistribution à ses propres actionnaires de ces dividendes non soumis au précompte mobilier, ceux-ci ne peuvent par dérogation à la législation belge être déduits des dividendes distribués passibles du précompte mobilier. Cette exonération ne s'applique pas dans le cas où la première société a opté pour l'assujettissement de ses bénéficiaires à l'impôt des personnes physiques. Toutefois, l'application de cette disposition sera limitée aux dividendes attribués par une société résidente de la Malaisie à une société résidente de la Belgique qui contrôle directement ou indirectement au moins 25 p. 100 des droits de vote dans la première société, dans l'éventualité où, pour l'exemption de l'impôt visé à l'article II, paragraphe 3, b, ii, une limitation similaire serait prévue par la législation belge en ce qui concerne les dividendes distribués par des sociétés qui ne sont pas résidentes de la Belgique;
- iii) Lorsque, en dehors des cas prévus au sous-paragraphe a, i, un résident de la Belgique reçoit des dividendes, des intérêts ou des redevances ayant leur source en Malaisie et qui y ont été imposés conformément à la présente Convention, mais qui ne sont pas soumis au régime prévu à l'article X,

paragraphe 5, à l'article XI, paragraphe 5, ou à l'article XII, paragraphe 4, la Belgique accorde à ce résident sur l'impôt belge afférent à ces revenus une déduction tenant compte de l'impôt malaisien. Cette déduction correspond à la quotité forfaitaire d'impôt étranger prévue par la législation belge.

Toutefois, en ce qui concerne les revenus soumis au régime prévu à l'article XI, paragraphe 2, ou à l'article XII, paragraphe 2, la déduction sera, par dérogation à la législation belge, accordée au taux de 20 p. 100 du montant brut des revenus compris dans la base imposable en Belgique; cette déduction sera également accordée pour lesdits revenus passibles de l'impôt malaisien conformément à la présente Convention et aux principes généraux de la législation de la Malaisie, ainsi que pour les dividendes non soumis au régime prévu à l'article X, paragraphe 5, lorsque ces revenus ou ces dividendes ont été exemptés temporairement de l'impôt en Malaisie en vertu de la loi d'encouragement aux investissements (*Investment Incentives Act*) de 1968 ou en vertu de toutes autres dispositions de dégrèvement qui pourraient être prises ultérieurement et auxquelles les autorités compétentes des deux Etats contractants reconnaîtraient un caractère analogue en substance.

- b) i) Lorsqu'un résident de la Belgique reçoit des revenus autres que ceux visés au sous-paragraphe *a* ci-dessus, qui sont imposables en Malaisie conformément aux dispositions de la présente Convention, la Belgique exempte de l'impôt ces revenus mais elle peut, pour calculer le montant de l'impôt sur le reste du revenu de ce résident, appliquer le même taux que si les revenus en question n'avaient pas été exemptés. Cette disposition ne s'applique pas aux éléments de revenu mentionnés à l'article XXII.
- ii) Par dérogation au sous-paragraphe *b*, i, ci-dessus, l'impôt belge peut être établi sur des revenus imposables en Malaisie, dans la mesure où ces revenus n'ont pas été imposés en Malaisie, parce qu'ils y ont été compensés avec des pertes qui ont également été déduites pour un exercice comptable quelconque de revenus imposables en Belgique.

4. Pour l'application du présent article, les profits ou rémunérations pour services personnels (y compris ceux des professions libérales) accomplis dans un Etat contractant sont considérés comme des revenus ayant leur source dans cet Etat contractant, et les services qu'une personne physique accomplit entièrement ou principalement sur des navires ou des aéronefs exploités par un résident d'un Etat contractant sont considérés comme accomplis dans cet Etat contractant.

Article XXIV. 1. Les nationaux d'un Etat contractant ne sont soumis dans l'autre Etat contractant à aucune imposition ou obligation y relative qui est autre ou plus lourde que celle à laquelle sont ou pourront être assujettis les nationaux de cet autre Etat se trouvant dans la même situation.

2. Pour l'application de la présente Convention, l'expression «nationaux d'un Etat contractant» désigne :

- a) En ce qui concerne la Malaisie, toutes les personnes physiques qui possèdent la citoyenneté de la Malaisie et toutes les personnes morales, sociétés de personnes, associations et autres entités constituées conformément à la législation en vigueur en Malaisie;
- b) En ce qui concerne la Belgique, toutes les personnes physiques qui possèdent la nationalité belge et toutes les personnes morales, sociétés de personnes, associations et autres entités constituées conformément à la législation en vigueur en Belgique.

3. L'imposition d'un établissement stable qu'une entreprise d'un Etat contractant a dans l'autre Etat contractant n'est pas établie dans cet autre Etat contractant d'une façon moins favorable que l'imposition des entreprises dudit autre Etat contractant qui exercent une activité analogue.

Cette disposition ne peut être interprétée comme empêchant la Belgique d'imposer le montant total des bénéfices d'un établissement stable belge d'une société résidente de la Malaisie ou d'une association ayant son siège de direction effective en Malaisie au taux prévu par la législation belge, pour autant que ce taux ne dépasse pas (avant application des additionnels mentionnés à l'article II, paragraphe 3, *b*, vi) le taux maximal applicable à l'ensemble ou à une fraction des bénéfices des sociétés résidentes de la Belgique.

4. Les entreprises d'un Etat contractant dont le capital est en totalité ou en partie, directement ou indirectement, détenu ou contrôlé par un ou plusieurs résidents de l'autre Etat contractant ne sont soumises dans le premier Etat contractant à aucune imposition ou obligation y relative qui est autre ou plus lourde que celle à laquelle sont ou pourront être assujetties les autres entreprises de même nature de ce premier Etat.

5. Aucune disposition du présent article ne peut être interprétée comme obligeant la Malaisie à accorder aux nationaux de la Belgique qui ne sont pas des résidents de la Malaisie les déductions personnelles, abattements et réductions d'impôts qui, suivant la loi en vigueur à la date de signature de la présente Convention, ne sont accordées qu'aux citoyens de la Malaisie et aux autres personnes y spécifiées qui ne sont pas des résidents en Malaisie.

Article XXV. I. Lorsqu'un résident d'un Etat contractant estime que les mesures prises par un Etat contractant ou par chacun des deux Etats entraînent ou entraîneront pour lui une double imposition non conforme à la présente Convention, il peut, indépendamment des recours prévus par la législation nationale de ces Etats, adresser à l'autorité compétente de l'Etat dont il est un résident une demande écrite et motivée de révision de son imposition. Cette demande doit être présentée avant l'expiration d'un délai de deux ans à compter de la notification ou de la perception à la source de la seconde imposition qui donne naissance à la double imposition.

2. Cette autorité compétente s'efforce, si la réclamation lui paraît fondée et si elle n'est pas elle-même en mesure d'apporter une solution satisfaisante, de régler la question par voie d'accord amiable avec l'autorité compétente de l'autre Etat contractant en vue d'éviter une double imposition non conforme à la Convention.

3. Les autorités compétentes des Etats contractants s'efforcent, par voie d'accord amiable, de résoudre les difficultés ou de dissiper les doutes auxquels peut donner lieu l'application de la Convention.

4. Les ministres des finances des Etats contractants ou leurs représentants autorisés peuvent communiquer directement entre eux en vue de parvenir à un accord comme il est indiqué aux paragraphes précédents ou de mettre à exécution les dispositions de la Convention.

Article XXVI. 1. Les autorités compétentes des Etats contractants échangent les renseignements nécessaires pour appliquer les dispositions de la présente Convention, pour éviter la fraude ou pour mettre à exécution des dispositions légales contre l'évasion fiscale en ce qui concerne les impôts visés par la Convention.

Tout renseignement ainsi échangé doit être tenu secret et ne peut être communiqué en dehors du contribuable ou de son mandataire qu'aux personnes chargées de

l'établissement ou du recouvrement des impôts visés par la Convention ou de l'examen des recours y relatifs ou de l'application de la législation régissant ces impôts.

2. Les dispositions du paragraphe premier ne peuvent en aucun cas être interprétées comme imposant à un Etat contractant l'obligation :

- i) De prendre des mesures administratives dérogeant à sa propre législation ou à sa pratique administrative ou à celle de l'autre Etat contractant;
- ii) De fournir des renseignements qui ne pourraient être obtenus sur la base de sa propre législation ou dans le cadre de sa pratique administrative normale ou de celles de l'autre Etat contractant;
- iii) De transmettre des renseignements qui révéleraient un secret commercial, industriel, professionnel, ou un produit commercial ou des renseignements dont la communication serait contraire à l'ordre public.

Article XXVII. 1. Les dispositions de la présente Convention ne portent pas atteinte aux privilèges fiscaux dont bénéficient les fonctionnaires diplomatiques ou consulaires en vertu soit des règles générales du droit des gens, soit des dispositions d'accords particuliers.

2. Les dispositions de la présente Convention ne limitent pas l'imposition d'une société résidente de la Belgique, conformément à la législation belge, en cas de rachat de ses propres actions ou parts à l'occasion du partage de son avoir social.

3. Les dispositions de la présente Convention ne limitent pas les droits et avantages que la législation d'un Etat contractant accorde aux résidents de l'autre Etat contractant en ce qui concerne les impôts visés à l'article 11.

Article XXVIII. 1. La présente Convention sera ratifiée et les instruments de ratification seront échangés à aussitôt que possible.

2. La présente Convention entrera en vigueur le quinzième jour suivant celui de l'échange des instruments de ratification et elle s'appliquera :

En Malaisie :

Aux impôts malaisiens dus pour l'année d'imposition commençant le 1^{er} janvier de l'année civile suivant immédiatement celle de l'entrée en vigueur de la Convention ainsi que pour les années d'imposition ultérieures;

En Belgique :

a) A tous les impôts dus à la source sur des revenus attribués ou mis en paiement à partir du 1^{er} janvier de l'année civile suivant immédiatement celle de l'entrée en vigueur de la Convention;

b) A tous les impôts autres que ceux qui sont dus à la source afférents à des revenus d'exercices comptables prenant fin à partir du 31 décembre de l'année civile pendant laquelle la Convention est entrée en vigueur.

Article XXIX. La présente Convention restera indéfiniment en vigueur mais chaque Etat contractant pourra, jusqu'au 30 juin inclus de toute année civile à partir de la cinquième année suivant celle de l'échange des instruments de ratification, la dénoncer par écrit et par la voie diplomatique de l'autre Etat contractant. Dans ce cas, la Convention cessera d'être applicable :

En Malaisie :

Aux impôts malaisiens dus pour l'année d'imposition suivant immédiatement celle au cours de laquelle la dénonciation a été notifiée et pour les années d'imposition ultérieures;

En Belgique :

a) A tous les impôts dus à la source sur des revenus attribués ou mis en paiement à partir du 1^{er} janvier de l'année civile suivant immédiatement celle au cours de laquelle la dénonciation aura été notifiée;

b) A tous les impôts autres que ceux qui sont dus à la source, afférents à des revenus d'exercices comptables prenant fin à partir du 31 décembre de l'année civile au cours de laquelle la dénonciation aura été notifiée.

EN FOI DE QUOI, les soussignés, dûment autorisés à ce effet, ont signé la présente Convention.

FAIT à Kuala Lumpur, le 24 octobre 1973, en double exemplaire, en langue anglaise.

Pour le Gouvernement
de la Belgique :
[Signé]
BARON DE VLEESCHAUWER

Pour le Gouvernement
de la Malaisie :
[Signé]
TAN SIEW SIN

PROTOCOLE

Au moment de procéder à la signature de la Convention entre le Gouvernement de la Belgique et le Gouvernement de la Malaisie tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu, les soussignés sont convenus des dispositions suivantes qui forment partie intégrante de la Convention :

1. En ce qui concerne les revenus provenant d'un Etat contractant qu'un résident de l'autre Etat contractant tire de l'exploitation en trafic international de navires ou d'aéronefs, l'autorité compétente du premier Etat contractant acceptera le certificat d'imposition délivré par l'autorité compétente de cet autre Etat contractant à l'effet de fixer la fraction du revenu mondial visée à l'article VIII, paragraphe 2, de la Convention.

2. Dans l'éventualité où, postérieurement à la signature de la présente Convention, la Malaisie conclurait une convention préventive de la double imposition accordant à un résident d'un pays d'Europe ou d'Amérique du Nord l'exemption fiscale des revenus qui proviennent de la Malaisie et sont tirés de l'exploitation d'aéronefs en trafic international, le Gouvernement de la Malaisie réexaminera la situation des compagnies aériennes belges à l'effet d'accorder, sur base de réciprocité, un traitement similaire aux résidents de la Belgique en ce qui concerne les revenus qui proviennent de la Malaisie et sont tirés de l'exploitation d'aéronefs en trafic international.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet, ont signé le présent Protocole.

FAIT à Kuala Lumpur, le 24 octobre 1973, en double exemplaire, en langue anglaise.

Pour le Gouvernement
de la Belgique :
[Signé]
BARON DE VLEESCHAUWER

Pour le Gouvernement
de la Malaisie :
[Signé]
TAN SIEW SIN

No. 14313

**DENMARK
and
POLAND**

Long-term Agreement on the development of economic, industrial, scientific and technical co-operation (with annexes). Signed at Warsaw on 20 November 1974

Authentic text: English.

Registered by Denmark on 17 September 1975.

**DANEMARK
et
POLOGNE**

Accord à long terme relatif au développement de la coopération économique, industrielle, scientifique et technique (avec annexes). Signé à Varsovie le 20 novembre 1974

Texte authentique : anglais.

Enregistré par le Danemark le 17 septembre 1975.

LONG TERM AGREEMENT¹ ON THE DEVELOPMENT OF ECONOMIC, INDUSTRIAL, SCIENTIFIC AND TECHNICAL CO-OPERATION BETWEEN THE GOVERNMENT OF THE KINGDOM OF DENMARK AND THE GOVERNMENT OF THE POLISH PEOPLE'S REPUBLIC

The Government of the Kingdom of Denmark and the Government of the Polish People's Republic,

desiring of strengthening the friendly relations between the two countries;

desiring of supporting and facilitating the continued development and strengthening of economic, industrial, scientific and technical co-operation between the two countries to their mutual advantage;

recalling the development of the economic co-operation within the framework of the Long Term Trade Agreement² and the Protocol concerning Economic and Industrial Co-operation both signed at Copenhagen on 3rd December 1970³ and the participation of both Contracting Parties in the General Agreement of Tariffs and Trade;⁴

recognizing the value of undertaking long-term measures aimed at the creation of firm and lasting perspectives for co-operation,

have agreed as follows:

Article 1. The Contracting Parties shall continue their efforts aimed at creating conditions advantageous to the dynamic and harmonious development of economic, industrial, scientific and technical co-operation, and shall undertake all arrangements which are necessary in this context in the most liberal spirit and in accordance with their international obligations and in particular with those referred to in the preamble of this Agreement.

Article 2. The Contracting Parties shall define the fields in which they consider the broadening of co-operation to be useful. Sectors of particular interest are listed in Annex I attached hereto but other fields of interest may be mutually agreed upon by the Joint Commission established according to Article 10 of this Agreement.

Article 3. Both Contracting Parties will endeavour to encourage, promote and facilitate co-operation between interested enterprises, institutions, associations and organisations in the two countries i.e.

- direct contacts, between enterprises and institutions concerned;
- joint feasibility studies, planning and implementations of projects of common interest;
- joint research and development of new technological processes with the view to modernize production;

¹ Came into force on 20 November 1974 by signature, in accordance with article 11.

² United Nations, *Treaty Series*, vol. 833, p. 17.

³ *Ibid.*, vol. 833, p. 9.

⁴ *Ibid.*, vol. 55, p. 187.

- joint treatment of problems within applied science with the view to application of the results in industrial production;
- arrangements of conferences, symposiums and exhibitions;
- exchange of specialists;
- exchange of technical documentation and information.

Article 4. The Contracting Parties have agreed to utilize all available means to facilitate industrial co-operation between interested enterprises in the two countries i.e.

- exchange of parts and sub-assemblies of machines and equipment for the purpose of joint production and sales of an end product, possibly under a common trade mark, in the two countries or on third markets;
- delivery of assemblies or individual parts produced by one of the partners on the basis of licences, technical specifications and drawings provided by the other partner, with the latter selling the end product;
- transactions in the field of product refining in which both Contracting Parties are interested;
- exchange of experience in the field of standardization and quality of production, organization of work, introduction of inventions, innovations and technical improvements into the production process, exchange of technical information;
- exchange of patents, licences and technological know-how or the transfer of the former and latter on terms agreed to by the interested institutions and enterprises. The Contracting Parties shall not restrict the transmission of improvements and innovations to a basic licence being the object of a contract concluded between the partners in a transaction of industrial co-operation when in accordance with the laws and regulations of either country;
- building of complete industrial plants, which are in the interest of the economies of both countries and where, exceptionally, a part of the production will be imported into the supplier's country, especially for complementary production or production to be sold on third markets by firms or enterprises of the supplier's country in order to secure the necessary means for the other country to pay for deliveries of capital goods and services rendered.

Article 5. The Contracting Parties confirm their interest in the development of all forms of cooperation in the fields of industry, agriculture, technology and science and shall encourage and support the undertaking of this co-operation, taking advantage of joint possibilities in the sphere of co-operation, marketing and market research techniques. In this connection the Contracting Parties shall encourage the conclusion of long-term agreements aimed at establishing lasting cooperative links between firms and enterprises and other appropriate organizations in the two countries. The long-term agreements may involve deliveries of raw-materials, energy, semi-manufacture, parts and components and the processing operations of any kind, including manufacture or incorporation into other products.

Article 6. To ensure the appropriate conditions for the establishment of cooperative undertaking, the Contracting Parties shall facilitate the application of various forms of co-operation within the territories of both countries, third markets and the creation of mixed enterprises in third countries, making use for this purpose of the capacities and experience of the enterprises of both countries.

Article 7. The Contracting Parties confirm their interest in facilitating for the enterprises and organizations of their countries the broadest use of the possibilities created within the framework of any long-term plans of both countries. As regards the detailed implementation of these plans, the appropriate authorities shall continue to strengthen their contacts in order better to acquaint themselves with their aims and methods and in this way to deepen the links between the economies of both countries.

Article 8. The Contracting Parties agree that to facilitate the implementation of jointly agreed cooperative undertakings they will accord to each other the most favourable treatment possible, within the framework of existing laws and regulations applicable in the respective countries.

Article 9. The Contracting Parties are aware of the significance that appropriate financing conditions have for the establishment of investment and cooperative undertakings. They recommend that the aims of this Agreement should be taken into consideration in the relevant financial and credit arrangements which will be concluded between interested financial and banking institutions, in order that the most favourable credit conditions possible may be made available. The cooperative undertakings may be arranged on self-financing basis.

Article 10. The Contracting Parties establish a Joint Commission on economic, industrial, scientific and technical co-operation of representatives of the two Governments.

The Joint Commission shall:

- supervise the implementation of this Agreement and to that end conduct periodic analysis of the development of economic, industrial, scientific and technical co-operation;
- coordinate the economic, industrial, scientific and technical co-operation between the two countries;
- examine programmes and proposals aimed at supporting and developing the economic, industrial, scientific and technical co-operation between the two countries;
- make recommendations for measures to be taken for the successful implementation of this Agreement including questions referred to in Article 8.

The Rules Procedure of the Joint Commission are annexed to this Agreement as Annex II.

Article 11. This Agreement shall enter into force on the day of signature and shall remain valid for a period of 10 years from that date. Thereafter it shall continue in force subject to the right of either of the Contracting Parties to give to the other at any time six months' written notice of termination. A termination shall have no effect of the fulfilment of contracts and arrangements concluded under the provisions of the present Agreement.

This Agreement shall replace the Agreement on Economic, Industrial and Technical Co-operation signed in Copenhagen on 15 November 1967,¹ between the Kingdom of Denmark and the Polish People's Republic.

¹ United Nations, *Treaty Series*, vol. 643, p. 383.

DONE in duplicate in Warsaw, this 20th day of November 1974 in the English language.

For the Government of the Kingdom of Denmark:
OVE GULDBERG

For the Government of the Polish People's Republic:
H. KISIEL.

A N N E X I

PRIMARY FIELDS OF CO-OPERATION ACCORDING TO ARTICLE 2

Agriculture including mechanization, buildings, plant production, livestock breeding and related research
Fishery
Food-and beverage processing
Chemical and pharmaceutical industries
Textile machinery
Electronic industry
Shipbuilding, marine and port equipment
Building and building material industries
Environmental control and public utility services
Energy

A N N E X II

RULES OF PROCEDURE FOR THE DANISH-POLISH JOINT COMMISSION ESTABLISHED UNDER THE AGREEMENT ON ECONOMIC, INDUSTRIAL, SCIENTIFIC AND TECHNICAL CO-OPERATION SIGNED IN WARSAW ON THE 20TH NOVEMBER 1974

Article 1. The scope of work by the Joint Commission provided for under Article 10 of the Agreement covers the whole field of economic, industrial, scientific and technical relations between the Kingdom of Denmark and the Polish People's Republic.

Article 2. 1. The Joint Commission will be composed of two Delegations representing the Kingdom of Denmark and the Polish People's Republic.

2. Each Delegation will be composed of Chairman, a Deputy Chairman, Secretary and other members.

3. Chairman of the Delegation are in the rank of Ministers or their deputies, or they are appointed as Chairman by the respective Ministers.

4. Both Parties will notify the other in writing of the names of the members of its Delegation.

Article 3. 1. The Joint Commission meets at ordinary and extraordinary sessions.

2. Ordinary sessions are held alternately in Warsaw and in Copenhagen, at a date to be agreed mutually, in principle once a year.

3. Extraordinary sessions are called at the request of either of the two Chairmen who proposes the agenda for this session.

Article 4. The Joint Commission is empowered to establish branch subcommittees and working groups for which it will determine the terms of reference and which will submit reports on their activities.

Article 5. Protocols shall be drawn up from sessions of the Joint Commission, branch sub-committees and working groups, containing the conclusions.

Article 6. Matters concerning mutual relations arising at times when the Commission is not in session may be settled by direct contacts and exchange of correspondence between the Chairmen of the two Delegations and also between the Chairmen of branch sub-committees and working groups.

Article 7. The two delegations will, as far as possible, inform each other about any arrangements between institutions, associations and enterprises of the two countries within the fields covered by the Agreement.

[TRADUCTION — TRANSLATION]

ACCORD¹ À LONG TERME RELATIF AU DÉVELOPPEMENT DE LA
COOPÉRATION ÉCONOMIQUE, INDUSTRIELLE, SCIENTIFIQUE
ET TECHNIQUE ENTRE LE GOUVERNEMENT DU
ROYAUME DU DANEMARK ET LE GOUVERNEMENT DE LA
RÉPUBLIQUE POPULAIRE DE POLOGNE

Le Gouvernement du Royaume du Danemark et le Gouvernement de la République populaire de Pologne,

Désireux de consolider les relations amicales entre les deux pays,

Désireux de soutenir et de faciliter la poursuite du développement et de la consolidation de la coopération économique, industrielle, scientifique et technique entre les deux pays, dans leur intérêt mutuel,

Prenant note du développement de la coopération économique intervenu dans le cadre de l'Accord commercial à long terme² et du Protocole relatif à la coopération économique et industrielle, signés à Copenhague le 3 décembre 1970³, ainsi que de la participation des deux Parties contractantes à l'Accord général sur les tarifs douaniers et le commerce⁴,

Reconnaissant l'intérêt que présente l'adoption de mesures à long terme visant à créer des perspectives de coopération solides et durables,

Sont convenus de ce qui suit :

Article premier. Les Parties contractantes poursuivront leurs efforts pour créer des conditions favorables à un développement dynamique et harmonieux de la coopération économique, industrielle, scientifique et technique et prendront toutes les dispositions nécessaires à cette fin dans l'esprit le plus libéral et conformément à leurs obligations internationales, en particulier celles qui sont mentionnées dans le Préambule du présent Accord.

Article 2. Les Parties contractantes définiront les domaines dans lesquels elles jugent utile d'élargir la coopération. Les domaines présentant un intérêt particulier sont énumérés dans l'annexe I au présent Accord, mais d'autres domaines d'intérêt pourront être choisis d'un commun accord par la Commission mixte instituée en vertu de l'article 10 du présent Accord.

Article 3. Les Parties contractantes s'efforceront d'encourager, de promouvoir et de faciliter la coopération entre les entreprises, institutions, associations et organisations intéressées des deux pays par les moyens suivants :

- Contacts directs entre les entreprises et les institutions concernées;
- Etudes de faisabilité, planification et réalisation en commun de projets d'intérêt mutuel;
- Recherche et développement en commun de nouveaux procédés techniques en vue de moderniser la production;

¹ Entré en vigueur le 20 novembre 1974 par la signature, conformément à l'article 11.

² Nations Unies, *Recueil des Traités*, vol. 833, p. 17.

³ *Ibid.*, vol. 833, p. 9.

⁴ *Ibid.*, vol. 55, p. 187.

- Traitement en commun de problèmes de science appliquée en vue d'une application des résultats à la production industrielle;
- Organisation de conférences, colloques et expositions;
- Echange de spécialistes;
- Echange de documentations et de renseignements techniques.

Article 4. Les Parties contractantes sont convenues d'utiliser tous les moyens à leur disposition pour faciliter la coopération industrielle entre les entreprises intéressées des deux pays, par les moyens suivants :

- Echange de pièces et de sous-ensembles de machines et de matériel en vue de la production et de la vente en commun d'un produit fini, éventuellement sous une marque commune, dans les deux pays ou sur des marchés tiers;
- Livraison d'ensembles ou de pièces détachées, fabriqués par l'un des partenaires sur la base de licences de spécifications techniques et de plans fournis par l'autre partenaire, lequel sera chargé de la vente du produit fini;
- Transactions dans le domaine du perfectionnement d'un produit, intéressant les deux Parties contractantes;
- Echange de données d'expérience dans le domaine de la normalisation et de la qualité de la production, de l'organisation du travail et de l'introduction d'inventions, d'innovations et d'améliorations techniques dans le processus de production et échange de renseignements techniques;
- Echange de brevets, de licences et de savoir-faire technologique ou transfert de technologie à des conditions convenues entre les institutions et entreprises intéressées. Les Parties contractantes ne prévoiront pas de restrictions à la transmission des améliorations et innovations relatives à une licence de base faisant l'objet d'un contrat conclu entre les Parties à une transaction de coopération industrielle, pour autant que soient respectés les lois et règlements de chaque pays;
- Construction d'installations industrielles complètes conçues dans l'intérêt de l'économie des deux pays et dont, exceptionnellement, une part de la production sera exportée dans le pays du fournisseur, notamment s'il s'agit d'une production complémentaire ou destinée à être vendue sur des marchés tiers par des sociétés ou des entreprises du pays du fournisseur, afin d'assurer à l'autre pays les ressources nécessaires pour payer les livraisons de biens d'équipement et les services rendus.

Article 5. Les Parties contractantes confirment l'intérêt qu'elles portent au développement de toutes les formes de coopération dans les domaines de l'industrie, de la technologie et des sciences appliquées, et soutiendront et encourageront l'exercice de cette coopération en profitant des possibilités d'action commune dans le domaine de la coopération, de la commercialisation et des techniques d'études de marché. Les Parties contractantes encourageront à cette fin la conclusion d'accords à long terme visant à établir des liens de coopération durables entre les sociétés et entreprises et les autres organisations appropriées des deux pays. Les accords à long terme pourront concerner la livraison de matières premières, d'énergie, de produits semi-manufacturés, d'éléments et de pièces détachées, et les opérations de transformation de toute nature, y compris la fabrication ou l'incorporation dans d'autres produits.

Article 6. Pour créer les conditions favorables à la réalisation d'opérations de caractère coopératif, les Parties contractantes favoriseront la mise en œuvre de diverses formes de coopération dans leurs pays respectifs ou sur des marchés tiers et la création d'entreprises mixtes dans des pays tiers, mettant à profit à cette fin les capacités et l'expérience des entreprises des deux pays.

Article 7. Les Parties contractantes confirment l'intérêt qu'elles portent à faciliter aux entreprises et organisations de leurs pays l'utilisation la plus large possible des possibilités créées dans le cadre des plans à long terme des deux pays. En ce qui concerne le détail de l'exécution de ces plans, les autorités compétentes continueront à renforcer leurs contacts afin de mieux se familiariser avec leurs buts et méthodes, et, par ce moyen, de consolider les liens unissant les économies des deux pays.

Article 8. Les Parties contractantes conviennent que, pour faciliter l'exécution d'opérations de caractère coopératif convenues d'un commun accord, elles s'accorderont mutuellement le traitement le plus favorable possible, dans le cadre des lois et règlements en vigueur dans leurs pays respectifs.

Article 9. Les Parties contractantes sont conscientes de l'importance que revêt l'établissement de conditions de financement appropriées pour la réalisation d'investissements et d'opérations de caractère coopératif. Elles recommandent que les buts du présent Accord soient pris en considération dans les arrangements de financement et de crédit pertinents qui seront conclus entre les institutions financières et bancaires intéressées, de façon que les conditions de crédit soient les plus avantageuses possibles. Les opérations de caractère coopératif pourront être fondées sur le principe de l'autofinancement.

Article 10. Les Parties contractantes instituent une Commission mixte de coopération économique, industrielle, scientifique et technique, composée de représentants des deux Gouvernements.

La Commission mixte :

- Surveillera l'application du présent Accord et, à cette fin, procédera à une analyse périodique de l'évolution de la coopération économique, industrielle, scientifique et technique;
- Coordonnera la coopération économique, industrielle, scientifique et technique entre les deux pays;
- Examinera les programmes et propositions visant à soutenir et développer la coopération économique, industrielle, scientifique et technique entre les deux pays;
- Présentera des recommandations sur les mesures à adopter pour assurer le succès de l'application du présent Accord, y compris pour ce qui est des questions mentionnées à l'article 8.

Le Règlement intérieur de la Commission mixte est joint au présent Accord (annexe II).

Article 11. Le présent Accord entrera en vigueur dès sa signature et restera en vigueur pour une période initiale de 10 ans. Il demeurera ensuite en vigueur sous réserve du droit de chacune des Parties contractantes de le dénoncer à tout moment par écrit, moyennant un préavis de six mois donné à l'autre. Cette dénonciation sera

sans effet sur l'exécution des contrats et arrangements qui auront été conclus en vertu des dispositions du présent Accord.

Le présent Accord remplacera l'Accord sur la coopération économique, industrielle et technique signé à Copenhague le 15 novembre 1967¹, entre le Royaume du Danemark et la République populaire de Pologne.

FAIT en double exemplaire à Varsovie, le 20 novembre 1974, en langue anglaise.

Pour le Gouvernement du Royaume du Danemark :

OVE GULDBERG

Pour le Gouvernement de la République populaire de Pologne :

H. KISIEL

A N N E X E 1

PRINCIPAUX DOMAINES DE COOPÉRATION VISÉS À L'ARTICLE 2

Agriculture, y compris la mécanisation, les constructions, la production végétale, l'élevage et les recherches connexes

Pêche

Industrie alimentaire et fabrication de boissons

Industries chimique et pharmaceutique

Machines textiles

Industrie électronique

Construction navale, équipement maritime et portuaire

Construction et industrie des matériaux de construction

Protection de l'environnement et services d'utilité publique

Energie.

A N N E X E II

RÈGLEMENT INTÉRIEUR DE LA COMMISSION MIXTE DANO-POLONAISE INSTITUÉE EN VERTU DE L'ACCORD DE COOPÉRATION ÉCONOMIQUE, INDUSTRIELLE, SCIENTIFIQUE ET TECHNIQUE SIGNÉ À VARSOVIE LE 20 NOVEMBRE 1974

Article premier. Le champ d'activité de la Commission mixte prévue à l'article 10 de l'Accord comprend tout le domaine des relations économiques, industrielles, scientifiques et techniques entre le Royaume du Danemark et la République populaire de Pologne.

Article 2. 1. La Commission mixte se compose de deux délégations représentant le Royaume du Danemark et la République populaire de Pologne.

2. Chaque délégation se compose du président, de son adjoint, du secrétaire et des autres membres.

3. Les délégations sont présidées par un ministre ou vice-ministre, ou par une personne désignée par le ministre.

4. Les deux Parties se communiqueront par écrit le nom des membres de leur délégation.

¹ Nations Unies, *Recueil des Traités*, vol. 643, p. 383.

Article 3. 1. La Commission mixte se réunit en sessions ordinaires et extraordinaires.

2. Les sessions ordinaires se tiennent alternativement à Varsovie et à Copenhague à une date convenue d'un commun accord, en principe une fois par an.

3. Les sessions extraordinaires sont convoquées à la demande du président de l'une ou l'autre délégation, qui propose un ordre du jour pour la session.

Article 4. La Commission mixte est habilitée à instituer des sous-comités spéciaux et des groupes de travail dont elle fixe le mandat et qui lui soumettent des rapports sur leurs activités.

Article 5. Il est établi des Protocoles des sessions de la Commission mixte, des sous-comités spéciaux et des groupes de travail, énonçant leurs conclusions.

Article 6. Les questions concernant les relations entre les Parties qui se poseraient dans l'intervalle des sessions de la Commission peuvent être réglées par des contacts et échanges de correspondance directs entre les présidents des deux délégations, ainsi qu'entre les présidents des sous-comités spéciaux et des groupes de travail.

Article 7. Les deux délégations s'informent dans la mesure du possible de tout arrangement conclu entre des institutions, associations et entreprises des deux pays dans les domaines visés par l'Accord.

No. 14314

**DENMARK
and
PAKISTAN**

**Agreement on a Danish Government loan to Pakistan (with
annexes and exchange of letters). Signed at Islamahad
on 14 March 1975**

Authentic text: English.

Registered by Denmark on 17 September 1975.

**DANEMARK
et
PAKISTAN**

**Accord relatif à un prêt du Gouvernement danois au
Pakistan (avec annexes et échange de lettres). Signé à
Islamahad le 14 mars 1975**

Texte authentique : anglais.

Enregistré par le Danemark le 17 septembre 1975.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF DENMARK AND
THE PRESIDENT OF ISLAMIC REPUBLIC OF PAKISTAN ON A
DANISH GOVERNMENT LOAN TO PAKISTAN

The Government of Denmark and the Islamic Republic of Pakistan desiring to strengthen the traditional cooperation and cordial relations between their countries, have agreed that, as a contribution to the economic development of Pakistan, a Danish Government Loan will be extended to Pakistan in accordance with the following provisions of this Agreement and the attached Annexes, which are considered an integral part of the Agreement:

Article I. THE LOAN

The Government of Denmark (hereinafter called the Lender) will make available to the Islamic Republic of Pakistan (hereinafter called the Borrower) a Loan in an amount of 40 (forty) million Danish Kroner for the purposes described in Article VI of this Agreement.

Article II. LOAN ACCOUNT

Section 1. An account designated "Islamic Republic of Pakistan Loan Account No. 3" (hereinafter called "Loan Account") will, at the Borrower's request, be opened with Danmarks Nationalbank (acting as agent for the Lender) in favour of the National Bank of Pakistan (acting as agent for the Borrower). The Lender will ensure that sufficient funds are always available in the Loan Account to enable the Borrower to effect punctual payment for procurement within the amount of the Loan.

Section 2. The Borrower (or the National Bank of Pakistan) shall be entitled, subject to the provisions of this Agreement, to withdraw from the Loan Account amounts needed for payment of capital goods or services procured under the Loan.

Article III. RATE OF INTEREST

The Loan will be free of interest.

Article IV. REPAYMENTS

Section 1. The Borrower will repay the Loan in fifty semi-annual instalments of 800,000 Danish Kroner each, commencing on April 1, 1985 and ending on October 1, 2009.

Section 2. If the Loan is not fully utilized in accordance with the provisions of Article VI, Section 8, a revised schedule of repayment shall be established by mutual consent.

Article V. PLACE OF PAYMENT

The Loan shall be repaid by the Borrower in Danish Kroner to Danmarks Nationalbank to the credit of the current account of the Ministry of Finance with Danmarks Nationalbank.

¹ Came into force on 14 March 1975 by signature, in accordance with article X, (1).

Article VI. USE OF THE LOAN

Section 1. The Borrower will use the Loan to finance imports from Denmark (including costs of transport from Denmark to Pakistan) of such Danish capital goods as are to be used for the economic development of Pakistan. An indicative list of such goods is contained in Annex II.

Section 2. The Loan may also be used to pay for Danish services required for the implementation of development projects in Pakistan including, in particular, pre-investment studies, preparation of projects, provision of consultants during the implementation of projects, assembly or construction of plants or buildings and technical and administrative assistance during the initial period of undertakings established by means of the Loan.

Section 3. All contracts to be financed under the Loan shall be subject to approval by the Borrower and the Lender.

Section 4. The approval by the Lender of a contract for financing under the Loan shall not imply any responsibility for the proper performance of such contracts.

The Lender also disclaims responsibility for the efficient use of supplies and services financed under the Loan and for the proper operation of the projects, etc. to which such supplies have been made and such services have been rendered.

Section 5. A contract under the Loan shall contain no clauses involving any special credit facilities from the Danish Party to the contract.

Section 6. The proceeds of the Loan may be used only for payment of capital goods and services contracted for after the entry into force of the Agreement, unless otherwise agreed by the Borrower and the Lender.

Section 7. The proceeds of the Loan shall not be used for payment to the Borrower of any import duty, tax, national or other public charge such as import surcharges, duties to compensate for domestic excise taxes, charges or deposits in connection with the issuance of payments licenses or import licenses.

Section 8. Withdrawals from the Loan Account may take place in fulfilment of contracts which are approved within a period of three years after the entry into force of the Agreement or such other date as may be mutually agreed upon by the Borrower and the Lender.

Article VII. NON-DISCRIMINATION

Section 1. In regard to the repayment of the Loan, the Borrower undertakes to give the Lender no less favourable treatment than that accorded to other foreign creditors.

Section 2. All shipments of capital goods covered by this Agreement shall be in keeping with the principle of free circulation of ships in international trade in free and fair competition.

Article VIII. MISCELLANEOUS PROVISIONS

Section 1. Prior to the first drawing against the Account referred to in Article II, the Borrower will satisfy the Lender that all constitutional and other requirements laid down by statute in the Borrower's home country have been met, so that this Loan Agreement will constitute an obligation binding on the Borrower.

Section 2. The Borrower will inform the Lender of persons who are authorized to take any action on behalf of the Borrower, and supply authenticated specimen signatures of all such persons.

Section 3. Any notices, requests or agreements under this Agreement shall be in writing.

Article IX. PARTICULAR COVENANTS

The Loan shall be repaid without deduction for, and free from, any taxes and charges, and free from all restrictions imposed under the laws of the Borrower. This Agreement shall be free from any present and future taxes imposed under existing or future laws of the Borrower in connection with the issue, execution, registration, entry into force of the Agreement, or otherwise.

Article X. DURATION OF THE AGREEMENT

Section 1. This Agreement shall come into force on the date of signature.

Section 2. When the Loan has been repaid, the Agreement shall terminate forthwith.

Article XI. SPECIFICATION OF ADDRESSES

The following addresses are specified for the purposes of this Agreement:

For the Borrower:

Economic Affairs Division
Ministry of Finance, Planning and Economic Affairs
Islamic Republic of Pakistan
Islamabad

Cablegrams:

Economic Islamabad

For the Lender with respect to disbursements:

Ministry of Foreign Affairs
Danish International Development Agency
Copenhagen

Cablegrams:

Etrangeres Copenhagen

For the Lender with respect to servicing of the Loan:

Ministry of Finance
Copenhagen

Cablegrams:

Finans Copenhagen

IN WITNESS WHEREOF the Parties hereto, acting through their representatives duly authorized for this purpose, have caused this Agreement to be signed in two copies in the English Language in Islamabad on this 14th day of March, 1975.

For the Government of Denmark:

C. J. LIEBE

For the President
Islamic Republic of Pakistan:

AFTAH AHMAD KHAN

A N N E X I

The following provisions shall govern the rights and obligations under this Agreement between the Government of Denmark and the President of Islamic Republic of Pakistan relating to a Danish Government Loan to Pakistan (hereinafter called the Agreement), of which they are considered an integral part with the same force and effect as if they were fully set forth therein.

Article I. CANCELLATION AND SUSPENSION

Section 1. The Borrower may, by notice to the Lender, cancel any amount of the Loan which the Borrower shall not have withdrawn.

Section 2. In the event of default by the Borrower in the fulfilment of any commitment or arrangement under the Agreement, the Lender may suspend, in whole or in part, the right of the Borrower to make withdrawals from the Loan Account.

If the default which entitled the Lender to suspend the Borrower's right to draw against the Loan Account persists beyond a period of sixty days after the Lender's notice to the Borrower of the suspension, the Lender may at any time claim immediate repayment of all withdrawals made from the Loan Account, notwithstanding anything in the Agreement to the contrary, unless the basis on which the suspension was made has ceased to exist.

Section 3. Notwithstanding any cancellation or suspension all the provisions of the Agreement shall continue in full force and effect except as is specifically provided in this Article.

Article II. SETTLEMENT OF DISPUTES

Section 1. Any dispute between the Parties arising out of the interpretation or administration of the present Agreement, which has not been settled within six months through diplomatic channels, shall, at the request of either Party, be submitted to a tribunal of arbitration consisting of three members. The chairman of the tribunal shall be a citizen of a third country and shall be appointed by common consent of the Parties. Should the Parties fail to agree on the appointment of the chairman of the tribunal, either Party may request the President of the International Court of Justice to make the appointment. Each Party appoints its own arbitrator; if a Party abstains from appointing an arbitrator, the latter may be appointed by the chairman of the tribunal.

Section 2. Each Party will observe and carry out awards given by the tribunal.

A N N E X II

This Agreement is applicable to Danish supplies to Pakistan of the following machinery and equipment:

- Electrical equipment
- Machinery and equipment for the Cement Industry
- Road building machinery
- Equipment for Liquefaction of gas
- Machinery and equipment for the Dairy Industry
- Machinery and equipment for Slaughterhouses
- Other items to be mutually agreed upon.

EXCHANGE OF LETTERS

I

Islamabad, 14th March, 1975

Sir,

With reference to the Agreement of today's date between the Government of Denmark and the President of Islamic Republic of Pakistan I have the honour to propose that the following provisions shall govern the implementation of Article VI of the Agreement.

Payment out of the Loan Account shall be effected in the following manner:

- (1) The Danish exporter or consultant and the Pakistani importer or prospective investors shall negotiate a contract, subject to the final approval of the Pakistani and the Danish authorities. No contract below 200,000 Danish Kroner, except for utilization of any final balance below that amount, shall be eligible for financing under the Agreement.
- (2) The Islamic Republic of Pakistan will make available to the Danish Ministry of Foreign Affairs copies of the contracts concluded under this Agreement. The latter will ascertain, *inter alia*, that
 - (a) the commodities or services contracted for fall within the framework of the Agreement;
 - (b) the capital equipment involved has been manufactured in Denmark, or the services to be rendered will be performed by persons carrying on business in Denmark, and inform the Islamic Republic of Pakistan of its findings.
- (3) When the contracts have been approved, the Islamic Republic of Pakistan may draw on the Loan Account to effect payment of the consignment referred to in the contract. Payments out of this account to Danish exporters or consultants shall be subject to presentation of the necessary documents when Danmarks Nationalbank has ascertained that the conditions for effecting such payments have otherwise been complied with.

If the foregoing provisions are acceptable to the Islamic Republic of Pakistan, I have the honour to suggest that this letter and Your reply to it constitute an agreement between our two Governments on this matter.

Please accept, Sir, the assurance of my highest consideration.

For the Government of Denmark:

C. J. LIEBE

Mr. Aftah Ahmad Khan
Secretary
Economic Affairs Division
Ministry of Finance, Planning
and Economic Affairs
Islamic Republic of Pakistan
Islamabad

II

Islamabad, 14th March, 1975

Sir,

I have the honour to acknowledge receipt of your letter of to-day which reads as follows:

[See letter I]

I have the honour to inform you that my Government is in agreement with the foregoing.

Please accept, Sir, the assurance of my highest consideration.

For the President of Islamic Republic
of Pakistan:
AFTAH AHMAD KHAN

Mr. Carl Johan Liebe
Chargé d'Affaires a.i. of Denmark
Islamabad

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DANOIS ET LE PRÉSIDENT DE LA RÉPUBLIQUE ISLAMIQUE DU PAKISTAN RELATIF À UN PRÊT DU GOUVERNEMENT DANOIS AU PAKISTAN

Le Gouvernement danois et la République islamique du Pakistan, désireux de renforcer la coopération traditionnelle et les relations cordiales entre leurs deux pays, sont convenus qu'à titre de contribution au développement économique du Pakistan un Prêt du Gouvernement danois sera consenti au Pakistan conformément aux dispositions ci-après du présent Accord et de ses annexes, lesquelles sont considérées comme en faisant partie intégrante.

Article premier. LE PRÊT

Le Gouvernement danois (ci-après dénommé le «Prêteur») consentira à la République islamique du Pakistan (ci-après dénommée l'«Emprunteur») un Prêt d'un montant de 40 (quarante) millions de couronnes danoises en vue de la réalisation des objectifs visés à l'article VI du présent Accord.

Article II. COMPTE DU PRÊT

Paragraphe 1. A la demande de l'Emprunteur, un compte intitulé «Compte du prêt n° 3» à la République islamique du Pakistan (ci-après dénommé le «Compte du prêt») sera ouvert à la Danmarks Nationalbank (agissant en qualité d'agent de Prêteur) en faveur de la National Bank of Pakistan (agissant en qualité d'agent de l'Emprunteur). Le Prêteur veillera à ce que le Compte du prêt soit toujours approvisionné en fonds suffisants pour permettre à l'Emprunteur de procéder ponctuellement au paiement des achats effectués dans les limites du montant du Prêt.

Paragraphe 2. Sous réserve des dispositions du présent Accord, l'Emprunteur (ou la National Bank of Pakistan) sera autorisé(e) à retirer du Compte du prêt les sommes nécessaires au paiement des biens d'équipement ou des services achetés dans le cadre du Prêt.

Article III. TAUX D'INTÉRÊT

Le Prêt ne portera pas intérêt.

Article IV. REMBOURSEMENT

Paragraphe 1. L'Emprunteur remboursera le Prêt en 50 versements semestriels de 800 000 couronnes danoises chacun, à partir du 1^{er} avril 1985 et jusqu'au 1^{er} octobre 2009.

Paragraphe 2. Si le Prêt n'est pas intégralement utilisé conformément aux dispositions du paragraphe 8 de l'article VI, un calendrier de remboursement révisé sera arrêté d'un commun accord.

Article V. LIEU DE PAIEMENT

Le Prêt sera remboursé par l'Emprunteur à la Danmarks Nationalbank en couronnes danoises, au crédit du compte courant du Ministère des finances auprès de la Danmarks Nationalbank.

¹ Entré en vigueur le 14 mars 1975 par la signature, conformément à l'article X, paragraphe 1.

Article VI. UTILISATION DU PRÊT

Paragraphe 1. L'Emprunteur utilisera le Prêt pour financer l'importation (y compris le transport) du Danemark au Pakistan de biens d'équipement danois qui serviront au développement économique du Pakistan. Une liste indicative de ces biens figure à l'annexe II.

Paragraphe 2. Le Prêt pourra également être utilisé pour payer les services danois requis pour l'exécution de projets de développement du Pakistan, notamment pour les études de préinvestissement, la préparation de projets et les services de consultants pendant la réalisation des projets, le montage ou la construction d'installations ou de bâtiments, et l'assistance technique et administrative requise lors de la mise en route des entreprises créées à l'aide du Prêt.

Paragraphe 3. Tous les contrats qui doivent être financés dans le cadre du Prêt devront être soumis à l'approbation de l'Emprunteur et du Prêteur.

Paragraphe 4. Le fait que le Prêteur approuve un contrat aux fins de financement dans le cadre du Prêt ne sera pas interprété comme entraînant une responsabilité quelconque en ce qui concerne la bonne exécution dudit contrat.

Le Prêteur décline également toute responsabilité en ce qui concerne la bonne utilisation des biens et services financés dans le cadre du Prêt ainsi qu'en ce qui concerne la bonne exécution des projets, etc., pour lesquels les biens et services auront été fournis.

Paragraphe 5. Les contrats passés dans le cadre du Prêt ne contiendront aucune clause prévoyant l'octroi de facilités de crédit particulières par la Partie danoise auxdits contrats.

Paragraphe 6. Les fonds provenant du Prêt ne pourront être utilisés que pour payer des biens d'équipement et des services fournis en vertu de contrats conclus après l'entrée en vigueur de l'Accord, à moins que l'Emprunteur et le Prêteur n'en conviennent autrement.

Paragraphe 7. Les fonds provenant du Prêt ne pourront en aucun cas être utilisés pour payer à l'Emprunteur un droit à l'importation, un impôt, une taxe nationale ou autre telle qu'une surtaxe à l'importation, un droit destiné à compenser un impôt indirect intérieur, ou des frais ou dépôts liés à la délivrance d'autorisations de paiement ou de licences d'importation.

Paragraphe 8. L'Emprunteur pourra effectuer des tirages sur le Compte du prêt pour exécuter des contrats approuvés par les Parties pendant une période de trois ans à compter de l'entrée en vigueur de l'Accord ou à compter de toute autre date dont le Prêteur et l'Emprunteur pourront convenir.

Article VII. NON-DISCRIMINATION

Paragraphe 1. Pour le remboursement du Prêt, l'Emprunteur s'engage à accorder au Prêteur un traitement non moins favorable qu'à ses autres créanciers étrangers.

Paragraphe 2. Le transport des biens d'équipement visés par le présent Accord s'effectuera conformément au principe de la libre participation des navires au commerce international dans des conditions de concurrence libre et loyale.

Article VIII. DISPOSITIONS DIVERSES

Paragraphe 1. Avant d'effectuer le premier tirage sur le Compte du prêt mentionné à l'article II, l'Emprunteur fournira au Prêteur la preuve que toutes les conditions d'ordre constitutionnel ou autres conditions réglementaires en vigueur dans le

pays de l'Emprunteur ont été remplies de sorte que le présent Accord de prêt constitue pour l'Emprunteur une obligation définitive.

Paragraphe 2. L'Emprunteur fera connaître au Prêteur le nom des personnes habilitées à agir en son nom, et il lui remettra des spécimens certifiés de la signature de chacune de ces personnes.

Paragraphe 3. Toute notification, demande ou convention entrant dans le cadre du présent Accord se fera par écrit.

Article IX. ENGAGEMENTS PARTICULIERS

Le remboursement du Prêt sera franc et net de taxes ou d'impôts quels qu'ils soient et ne sera soumis à aucune restriction imposée en vertu de la législation de l'Emprunteur. Le présent Accord sera franc de tout impôt présent ou futur levé en vertu de la législation présente ou future de l'Emprunteur pour ce qui est de l'émission, de l'établissement, de l'enregistrement et de l'entrée en vigueur du présent Accord, ou de toute autre manière.

Article X. DURÉE DE L'ACCORD

Paragraphe 1. Le présent Accord entrera en vigueur à la date de sa signature.

Paragraphe 2. Le présent Accord prendra fin lorsque le Prêt aura été entièrement remboursé.

Article XI. ADRESSES SPÉCIFIÉES

Les adresses ci-après sont spécifiées aux fins du présent Accord :

Pour l'Emprunteur :

Economic Affairs Division
Ministry of Finance, Planning and Economic Affairs
Islamic Republic of Pakistan
Islamabad

Adresse télégraphique :
Economic Islamabad

Pour le Prêteur (questions relatives aux décaissements) :

Ministère des affaires étrangères
Agence danoise pour le développement international
Copenhague

Adresse télégraphique :
Etrangeres Copenhagen

Pour le Prêteur (questions relatives au service du Prêt) :

Ministère des finances
Copenhague

Adresse télégraphique :
Finans Copenhagen

EN FOI DE QUOI les Parties, agissant par leurs représentants, à ce dûment autorisés, ont fait signer le présent Accord en deux exemplaires en langue anglaise, à Islamabad, le 14 mars 1975.

Pour le Gouvernement danois :

C. J. LIEBE

Pour le Président de la République islamique du Pakistan :

AFTAH AHMAD KHAN

ANNEXE I

Les droits et obligations découlant de l'Accord entre le Gouvernement danois et le Président de la République islamique du Pakistan relatif à un Prêt du Gouvernement danois au Pakistan (ci-après dénommé l'«Accord») sont régis par les dispositions suivantes, qui sont considérées comme faisant partie intégrante dudit Accord et ont la même force et les mêmes effets que si elles y étaient expressément énoncées.

Article premier. ANNULATION ET SUSPENSION

Paragraphe 1. L'Emprunteur pourra, par voie de notification au Prêteur, annuler toute partie du Prêt qu'il n'aura pas tirée.

Paragraphe 2. Dans le cas d'un manquement de la part de l'Emprunteur dans l'exécution de tout engagement ou arrangement découlant de l'Accord, le Prêteur pourra suspendre en totalité ou en partie le droit de l'Emprunteur d'effectuer des tirages sur le Compte du prêt. Si le manquement en raison duquel le Prêteur a suspendu le droit de l'Emprunteur d'effectuer des tirages sur le Compte du prêt se prolonge au-delà d'une période de 60 jours après que le Prêteur aura notifié cette suspension à l'Emprunteur, le Prêteur pourra, à tout moment, réclamer le remboursement immédiat de toutes les sommes prélevées sur le Compte du prêt, nonobstant toute disposition contraire de l'Accord, à moins que le motif de la suspension n'ait cessé d'exister.

Paragraphe 3. Nonobstant toute annulation ou suspension, toutes les dispositions de l'Accord resteront en vigueur et continueront d'avoir leurs pleins effets, sauf pour ce qui est expressément prévu dans le présent article.

Article II. RÈGLEMENT DES DIFFÉRENDS

Paragraphe 1. Tout différend surgissant entre les Parties au sujet de l'interprétation ou de l'application du présent Accord qui n'aura pas été réglé dans un délai de six mois par la voie diplomatique sera, à la demande de l'une ou l'autre des Parties, porté devant un tribunal d'arbitrage de trois membres. Le président du tribunal sera un ressortissant d'un pays tiers et sera désigné d'un commun accord par les Parties. Si les Parties ne parviennent pas à s'accorder au sujet de la désignation du président du tribunal, l'une ou l'autre des Parties pourra demander au Président de la Cour internationale de Justice de procéder à la désignation. Chaque Partie désigne son propre arbitre; si une Partie s'abstient de le faire, cet arbitre pourra être désigné par le président du tribunal.

Paragraphe 2. Chacune des Parties s'engage à respecter et à exécuter les décisions prises par le tribunal.

ANNEXE II

Les dispositions du présent Accord s'appliquent à la fourniture au Pakistan de l'outillage et du matériel danois indiqué ci-après :

- Matériel électrique
- Matériel et outillage de cimenterie
- Matériel de construction routière
- Matériel de liquéfaction du gaz
- Machines et matériel pour l'industrie laitière
- Machines et matériel d'abattoir
- Autres articles à déterminer d'un commun accord.

ÉCHANGE DE LETTRES

I

Islamabad, le 14 mars 1975

Monsieur le Secrétaire,

Me référant à l'Accord conclu ce jour entre le Gouvernement danois et le Président de la République islamique du Pakistan, j'ai l'honneur de proposer que l'application de l'article VI de l'Accord soit régie par les dispositions ci-après.

Les prélèvements sur le Compte du prêt seront effectués de la manière suivante :

1. L'exportateur ou consultant danois et l'importateur ou investisseur éventuel pakistanais négocieront un contrat, sous réserve de l'approbation finale des autorités pakistanaises et danoises. Aucun contrat d'un montant inférieur à 200 000 couronnes danoises ne pourra être financé dans le cadre de l'Accord, sauf s'il s'agit d'utiliser un solde final inférieur à ce montant.
2. La République islamique du Pakistan adressera copie des contrats conclus dans le cadre de l'Accord au Ministère danois des affaires étrangères, qui s'assurera notamment :
 - a) Que les biens ou services commandés entrent dans le cadre de l'Accord;
 - b) Que les biens d'équipement dont il est question ont été fabriqués au Danemark ou que les services prévus seront rendus par des personnes exerçant leur activité professionnelle au Danemark;et informera la République islamique du Pakistan du résultat de ses vérifications.
3. Lorsque les contrats auront été approuvés, la République islamique du Pakistan pourra effectuer des tirages sur le Compte du prêt afin de payer les biens ou services mentionnés dans le contrat. Les sommes prélevées sur ce compte ne seront versées aux exportateurs ou aux consultants danois que sur présentation des documents nécessaires, après que la Danmarks Nationalbank se sera assurée que les conditions requises pour effectuer ces paiements ont été remplies par ailleurs.

Si les dispositions qui précèdent rencontrent l'agrément de la République islamique du Pakistan, je propose que la présente lettre et votre réponse confirmative constituent un accord en la matière entre nos deux Gouvernements.

Veillez agréer, etc.

Pour le Gouvernement danois :

C. J. LIEBE

Monsieur Aftah Ahmad Khan
Secrétaire
Division des affaires économiques
Ministère des finances, de la planification
et des affaires économiques
République islamique du Pakistan
Islamabad

II

Islamabad, le 14 mars 1975

Monsieur le Chargé d'affaires,

J'ai l'honneur d'accuser réception de votre lettre en date de ce jour, dont la teneur est la suivante :

[Voir lettre I]

Je tiens à vous informer que les propositions qui précèdent ont l'agrément de mon Gouvernement.

Veillez agréer, etc.

Pour le Président de la République islamique
du Pakistan :

AFTAH AHMAD KHAN

Monsieur Carl Johan Liebe
Chargé d'affaires du Danemark par intérim
Islamabad

No. 14315

DENMARK
and
KENYA

**Exchange of notes constituting an agreement concerning
Danish assistance towards financing of six sewerage
studies in Kenya. Nairobi, 17 and 21 March 1975**

Authentic text: English.

Registered by Denmark on 17 September 1975.

DANEMARK
et
KENYA

**Échange de notes constituant un accord relatif à une assis-
tance du Danemark pour le financement de six études
sur le réseau d'assainissement au Kenya. Nairobi, 17 et
21 mars 1975**

Texte authentique : anglais.

Enregistré par le Danemark le 17 septembre 1975.

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE GOVERNMENT OF DENMARK AND THE GOVERNMENT OF KENYA CONCERNING DANISH ASSISTANCE TOWARDS FINANCING OF SIX SEWERAGE STUDIES IN KENYA

I

17th March, 1975

104.Ken.4/60

Sir,

I have the honour to refer to the Agreed Minutes of September 20, 1974 on the negotiations in Nairobi between representatives of the Government of Denmark and the Government of Kenya regarding future official Danish development assistance, and to the letter of January 7, 1975 from the Ministry of Finance and Planning — Ref. DV88/78/01 — regarding Danish assistance towards financing of 6 sewerage studies.

The Government of Denmark is willing to make available within its present financial year an amount of up to KShs. 840,000 towards financing of sewerage studies for Nyahururu, Wandanyi, Eldama Ravine, Busia, Homa Bay and Lamu on the following conditions:

1. Immediately upon receipt of the transfer a duly signed receipt voucher shall be forwarded to the Danish International Development Agency (DANIDA) through this Embassy.
2. By December 31st, 1975 and when the grant has been fully utilized a detailed statement of accounts duly certified and audited shall be forwarded to DANIDA through this Embassy.
3. If the grant has not been fully utilized for the above purpose the balance must be transferred to DANIDA together with the above-mentioned final accounts.
4. If the total costs of the 6 studies exceed the allocated amount of KShs. 840,000 the balance shall be covered by the Government of Kenya.
5. By October 1st, 1975 and when the grant has been fully utilized a progress report shall be forwarded to DANIDA through this Embassy.

If the foregoing is acceptable to the Government of Kenya I have the honour to suggest that this note together with your reply in the affirmative shall constitute an agreement between our two Governments to enter into force on the date of your note in reply.

Please accept, Sir, the assurances of my highest consideration.

H. KÜHNE
Danish Ambassador

Mr. N. Nganga
Permanent Secretary
Ministry of Finance and Planning
Nairobi

¹ Came into force on 21 March 1975, the date of the note in reply, in accordance with the provisions of the said notes.

II

REPUBLIC OF KENYA
MINISTRY OF FINANCE AND PLANNING
THE TREASURY
NAIROBI, KENYA

21st March, 1975

Ref. No. DV 88/78/01

Your Excellency,

I have the honour to refer to your letter No. 104. Ken. 4/60 dated 17th March, 1975 which reads as follows:

[See note I]

It is the understanding of the Government of Kenya that this letter, together with your letter under reference, shall constitute an agreement between our two Governments to enter into force on the date of this letter.

Please accept, Your Excellency, the assurances of my highest consideration.

[Signed]

N. NGANGA
Permanent Secretary to the Treasury

H. E. Mr. E. Kühne
Danish Ambassador
Royal Danish Embassy
Nairobi

[TRADUCTION — TRANSLATION]

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LE
GOUVERNEMENT DANOIS ET LE GOUVERNEMENT KÉNYEN
RELATIF À UNE ASSISTANCE DU DANEMARK POUR LE
FINANCEMENT DE SIX ÉTUDES SUR LE RÉSEAU D'AS-
SAINISSEMENT AU KENYA

I

Le 17 mars 1975

104.Ken.4/60

Monsieur le Secrétaire permanent,

J'ai l'honneur de me référer aux procès-verbaux approuvés, en date du 20 septembre 1974, des négociations tenues à Nairobi par les représentants du Gouvernement danois et du Gouvernement kényen concernant l'aide publique au développement que le Danemark doit accorder au Kenya, ainsi qu'à la lettre du 7 janvier 1975 du Ministre des finances et de la planification (réf.DV 88/78/01) relative à l'assistance du Danemark pour le financement de six études sur le réseau d'assainissement au Kenya.

Le Gouvernement danois est disposé à dégager, pendant l'exercice financier en cours, un montant de 840 000 shillings kényens pour le financement des études sur le réseau d'assainissement à Nyahururu, Wandanyi, Eldama Ravino, Busia, Homa Bay et Lamu aux conditions ci-après :

1. Dès réception des fonds, un reçu en bonne et due forme sera adressé à l'Agence danoise de développement international (DANIDA) par l'intermédiaire de l'Ambassade du Danemark à Nairobi.
2. Le 31 décembre 1975, et à nouveau lorsque le don aura été entièrement utilisé, un état détaillé des comptes, dûment certifié et vérifié, sera adressé à la DANIDA par l'intermédiaire de l'Ambassade.
3. Si le don n'a pas été entièrement utilisé pour financer les six études, le solde devra être remis à la DANIDA et en même temps que le compte final susmentionné.
4. Si le coût total des six études excède le montant alloué de 840 000 shillings kényens, la différence sera prise en charge par le Gouvernement kényen.
5. Le 1^{er} octobre 1975, et à nouveau lorsque le don aura été entièrement utilisé, un rapport sur l'état d'avancement des travaux sera communiqué à la DANIDA, par l'intermédiaire de l'Ambassade.

¹ Entré en vigueur le 21 mars 1975, date de la note de réponse, conformément aux dispositions desdites notes.

Si la proposition ci-dessus rencontre l'agrément du Gouvernement kényen, je propose que la présente note et votre réponse confirmative constituent entre nos deux Gouvernements un accord qui entrera en vigueur à la date de ladite réponse.

Veillez agréer, etc.

L'Ambassadeur du Danemark,
H. KÜHNE

Monsieur N. Nganga
Secrétaire permanent
Ministère des finances et de la planification
Nairobi

II

RÉPUBLIQUE DU KENYA
MINISTÈRE DES FINANCES ET DE LA PLANIFICATION
DÉPARTEMENT DES FINANCES
NAIROBI (KENYA)

Le 21 mars 1975

Réf. no DV 88/78/01

Monsieur l'Ambassadeur,

J'ai l'honneur de me référer à votre lettre n° 104.Ken.4/60 du 17 mars 1975 dont la teneur suit :

[Voir note I]

Le Gouvernement kényen considère que ladite lettre et la présente réponse constituent entre nos deux Gouvernements un accord qui entrera en vigueur à la date de ce jour.

Veillez agréer, etc.

Le Secrétaire permanent,
[Signé]
N. NGANGA

Son Excellence Monsieur H. Kühne
Ambassadeur du Danemark
Ambassade royale du Danemark
Nairobi

No. 14316

**DENMARK
and
KENYA**

Exchange of notes constituting an agreement on Danish assistance to a Kenyan Village Polytechnic Programme (with related documents). Nairobi, 21 and 24 March 1975

Authentic text: English.

Registered by Denmark on 17 September 1975.

**DANEMARK
et
KENYA**

Échange de notes constituant un accord relatif à une assistance du Danemark au Programme d'enseignement technique en milieu rural au Kenya (avec documents connexes). Nairobi, 21 et 24 mars 1975

Texte authentique : anglais.

Enregistré par le Danemark le 17 septembre 1975.

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE GOVERNMENT OF DENMARK AND THE GOVERNMENT OF KENYA ON DANISH ASSISTANCE TO A KENYAN VILLAGE POLYTECHNIC PROGRAMME

I

21st March, 1975

Ref. No. DV 88/78/01
104.Ken. 4/40

Sir,

I have the honour to refer to the application of the Government of Kenya dated 17th December, 1974— Ref. EPD/SB-388/01 — for Danish assistance to the Kenyan Village Polytechnic Programme.

The Government of Denmark is willing to support the programme by making available within its present fiscal year, ending on 31st March, 1975, an amount of K.Shs. 3.000.000 as a contribution to the programme within the Kenyan fiscal year 1974/75.

The Danish assistance shall be made under the following conditions:

1. The grant shall be utilized according to the budget in the above application.
2. Immediately upon receipt of the transfer a duly signed receipt voucher shall be forwarded to the Danish International Development Agency (DANIDA) through this Embassy.
3. By December 31st, 1975, and when the grant has been fully utilized a detailed statement of accounts duly certified and audited shall be forwarded to DANIDA through this Embassy.
4. Each year by October 1st until the grant has been fully utilized a report on the progress of the Village Polytechnic Programme as a whole shall be forwarded to DANIDA through this Embassy.
5. Kenya shall permit representatives of Denmark to visit centres and institutions within the programme and to inspect all relevant works, goods, records and documents.

If the foregoing is acceptable to the Government of Kenya, I have the honour to suggest that this note and your reply to that effect be regarded as constituting an agreement between the Government of Denmark and the Government of Kenya concerning Danish assistance to the Kenyan Village Polytechnic Programme.

H. KÜHNE
Danish Ambassador

Mr. N. Nganga
Permanent Secretary
Ministry of Finance and Planning
Nairobi

¹ Came into force on 24 March 1975 by the exchange of the said notes.

II

REPUBLIC OF KENYA
MINISTRY OF FINANCE AND PLANNING
THE TREASURY
NAIROBI, KENYA

24th March, 1975

Ref. N°. DV 88/78/01

Your Excellency,

I have the honour to refer to your letter No. 104. Ken. 4/40 of 21st March, 1975 which reads as follows:

[See note I]

I have the honour to confirm that the contents of your letter are acceptable to the Kenya Government and that your letter and my reply be regarded as constituting an agreement between the Government of Denmark and the Government of Kenya concerning Danish assistance to the Kenya Village Polytechnic Programme.

Please accept, Your Excellency, the assurances of my highest consideration.

[Signed]

N. NGANGA

Permanent Secretary to the Treasury

H. E. Mr. H. Kühne
Danish Ambassador
Royal Danish Embassy
Nairobi

A REQUEST FROM THE GOVERNMENT OF KENYA TO THE GOVERNMENT OF DENMARK (DANISH INTERNATIONAL DEVELOPMENT AGENCY) FOR ASSISTANCE TO THE VILLAGE POLYTECHNIC PROGRAMME OF THE YOUTH DEVELOPMENT DIVISION, DEPARTMENT OF SOCIAL SERVICES, MINISTRY OF HOUSING AND SOCIAL SERVICES. NAIROBI, KENYA, DECEMBER 17, 1974

I. *Background to the request*

The following facts serve as a background to this request:

1) The request is made following an informal offer of KShs. 3 million from DANIDA if a viable proposal could be developed.

2) This proposal aims to fit DANIDA's offer into an existing, planned programme development and to use the money to make improvements to the Village Polytechnic Programme as proposed by a recent (Jan-Feb. 1974) International Evaluation Mission.

3) Since 1971 the Ministry of Housing and Social Services and the Ministry of Commerce and Industry have been discussing and testing out relationships between the Village Polytechnic (V.P) Programme and the Rural Industrial Development Programme (RIDP). The importance of this relationship was emphasized in the Village Polytechnic Evaluation Mission Report.

4) This proposal for the use of DANIDA Assistance therefore seeks to further the relationship between the RIDP and the Village Polytechnic Programme by concentrating primarily on assistance to the Village Polytechnic leaver and on practical means of creating local work opportunities in areas where Rural Industrial Development Centres (RIDCs) can be of assistance. At present there is something of a resource gap between the local V.P. and the RIDC operating on a District basis. This proposal is intended to allow for initiatives in closing this gap.

5) The Youth Development Division in the Department of Social Services, which operates the V.P. Programme, has three sections:

- a) Administration: Grants to Projects (V.Ps).
- b) Training, and
- c) Research: an advisory service to V.Ps in specialized fields.

This proposal seeks assistance within the total programme framework for special areas within the three sections mentioned above.

6) This proposal is related to a total V.P. programme cost (Development and Recurrent) in Kenya's financial year 1974/75 of K£542,930 for which a contribution of K£140,000 has been promised from NORAD and to which the Government of Kenya will contribute K£152,930 (i.e. All recurrent costs of K£40,930 and K£112,000 of Development costs) and the local people of Kenya (by payment of fees, gift of land, self-help contributions etc.) K£100,000.

The total programme will involve assistance to 100 Village Polytechnics, as specified in Kenya's Development Plan 1974-78 (rising to 250 projects by 1978). This involves grants-in-aid in 1974/75 to 100 Manager/Instructors and 400 Instructors recruited by local Management Committees, and the development of work opportunities for approximately 6,000 young people.

7) The Government of Kenya places a high priority on this request due to the success of Village Polytechnics in developing work opportunities for almost 90% of known past trainees. It is also of note that Kenya's Village Polytechnic Programme has attracted the direct interest of at least 14 other countries (mainly in Africa) due to the fact that it is tackling in an innovative manner one of the world's major problems — namely the difficulty rural primary school leavers face in finding employment, and the importance of solving this problem in an overall rural development strategy.

II. *Details of the request*

The request is in three parts: Assistance to projects; Assistance to Training; and Assistance to Research.

A. *Assistance to Projects*

The V.P. Programme assists Projects by means of Grants-in-Aid. These grants-in-aid are for specific purposes. Some assistance is requested for each of the purposes except Grants for Workshops and staff houses. Other project needs have to be met, under the V.P. Programme Policy, by local fund raising, fees and contract work by the project (which provides valuable work experience for trainees).

The following are the areas where DANIDA's Assistance to the Grants to projects system is requested:

	<i>K£</i>
1) Grants for salaries for Instructors and Managers	20,000
<p>The total amount of such grants in 1974/75 is K£195,000. DANIDA's contribution would be used for instructors teaching bookkeeping (including costing and estimating) which is essential for successful small business development by V.P. leavers.</p>	
2) Grants for Equipment	50,000

K£

This is the total amount required for equipment and training materials and has been increased over last years allocation as a result of a recommendation by the Evaluation Mission and rising equipment costs. A later section of this proposal will make provision for meeting longer term needs in this area by tool production at the project level (an obvious area for VP/RIDP collaboration).

3)	Equalization Grants for Remote Areas	10,000
	These grants are only for projects in Northern Kenya where the lack of local funds and positive community action prohibit project development. A grant of this kind allows for the equitable distribution of projects throughout Kenya and again it was recommendation of the Evaluation Mission that this provision should be increased.	
4)	Grants for loans for V.P. leavers	25,000
	A new loan scheme has been developed to assist V.P. leavers individually or in work groups to set up in business, or to purchase tools. This was recommended by the Evaluation Mission.	
	There are several requests outstanding for assistance of this kind, which could be followed up by RIDC's.	
5)	Grants for Follow-up on V.P. leavers and trainees on contract work	5,000
	A standard grant of £50 per project is allowed for V.P. staff to follow-up on ex-trainees. As the number of leavers increases more assistance in this field is being sought from RIDCS.	
6)	Grants for Purchase Transport	14,000
	After due experimentation in this field it has been found that larger projects need a vehicle to undertake contract work which in turn gives actual work experience. This amount will allow for the purchase of seven vehicles for priority projects one in each Province of Kenya.	
	Sub-total of assistance to Projects	K£124,000

B. *Assistance to Training*

Training offered by the Youth Development Division to the staff of V.Ps is in the following main fields:

- 1) Introductory Training to explain the work-oriented purpose of the V.P. Programme.
- 2) Training in Instructional Techniques related to preparing young people to work.
- 3) Management training.
- 4) Skill upgrading for V.P. Instructors.
- 5) Skill broadening for Instructors e.g. Carpentry for Maseno, Blacksmithing and Welding for Tinsmiths, to make instruction more closely related to rural work opportunities.
- 6) Agricultural training, largely to introduce new methods and crops.
- 7) Re-training of domestic science instructresses in skills more closely related to the needs of rural women i.e. income saving (e.g. food preservation) and income earning (e.g. vegetable growing).

Most of this training is done at existing institutions (e.g. the National Industrial Vocational Training Centres for skill upgrading) and a closer liaison in this field could also be established with RIDC's.

The amount requested to assist the training programme is K£10,000.

C. *Assistance to Research*

The V.P. Programme has Norwegian and Kenyan Research specialists in:

- Occupational Surveying
- Agricultural Education
- Village Technology
- Women's and Girls Training
- Instructor Training
- Curriculum Development, and
- Community Education

DANIDA's Assistance is sought mainly for assistance to the action-research in Village Technology development as this area has the greatest potential for a tie-in with the RIDP.

There are three main activities in our Village Technology action-research:

- 1) The training of instructors with the skills necessary to produce their own workshop tools (often now prohibitively costly cf. section II. A. 2 of this request) and useful local equipment e.g. ploughs, carts, windmills, wheelbarrows, hand operated forges, beehives, and ladders.
- 2) The purchase and development of prototypes for experimentation—using locally available material and existing prototypes wherever possible, and
- 3) The purchase of materials and parts necessary for Production.

The amount requested from DANIDA would be used for the construction and equipping of a workshop (planned for the Centre for Research and Training of the Youth Development Division) to undertake the necessary development in this field. The amount is K£16,000.

III. *Summary of the request*

In summary this request is for:

a) Assistance to projects	K£124,000
b) Assistance to Training	K£ 10,000
c) Assistance to Research	K£ 16,000

TOTAL	K£150,000
-------	-----------

It will be seen that the amount requested will, if granted, not only further the Village Polytechnic Programme itself, but will also assist in effecting a closer, working liaison between the Village Polytechnic and Rural Industrial Development Programmes—thus tying Assistance to DANIDA's longer term investments.

DANIDA's sympathetic consideration of this request, which very much assists an ongoing and effective programme, will be very much appreciated, as is the Government of Denmark's total programme of assistance to Kenya.

[TRADUCTION — TRANSLATION]

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LE
GOUVERNEMENT DANOIS ET LE GOUVERNEMENT KÉNYEN
RELATIF À UNE ASSISTANCE DU DANEMARK AU PRO-
GRAMME D'ENSEIGNEMENT TECHNIQUE EN MILIEU RURAL
AU KENYA

I

Le 21 mars 1975

Réf. n^o DV 88/78/01
104.Ken.4/40

Monsieur le Secrétaire permanent,

J'ai l'honneur de me référer à la demande présentée par le Gouvernement kényen le 17 décembre 1974 — réf. EPD/SB-388/01 — en vue d'une assistance du Danemark au Programme d'enseignement technique en milieu rural au Kenya.

Le Gouvernement danois est prêt à dégager, durant l'exercice en cours qui prendra fin le 31 mars 1975, un montant de 3 millions de shillings kényens à titre de contribution audit programme pour l'exercice kényen 1974/75.

L'assistance danoise sera fournie aux conditions suivantes :

1. Le don sera utilisé conformément au budget figurant dans la demande susmentionnée.
2. Dès réception du virement, un reçu en bonne et due forme sera adressé à la Danish International Development Agency (DANIDA) par l'intermédiaire de l'Ambassade du Danemark à Nairobi.
3. Le 31 décembre 1975, et à nouveau lorsque le don aura été entièrement utilisé, un décompte détaillé des dépenses, dûment certifié et vérifié, sera adressé à la DANIDA par l'intermédiaire de l'Ambassade.
4. Le 1^{er} octobre de chaque année, jusqu'à ce que le don ait été entièrement utilisé, un rapport sur l'état d'avancement du Programme d'enseignement technique en milieu rural dans son ensemble sera adressé à la DANIDA par l'intermédiaire de l'Ambassade.
5. Le Kenya autorisera des représentants du Danemark à se rendre dans les centres et institutions relevant du programme et à examiner tous les travaux, biens, registres et documents correspondants.

Si la proposition ci-dessus rencontre l'agrément du Gouvernement kényen, je propose que la présente note et votre réponse confirmative constituent entre le Gouvernement danois et le Gouvernement kényen un accord relatif à une assistance du Danemark au Programme d'enseignement technique en milieu rural au Kenya.

L'Ambassadeur du Danemark,
H. KÜHNE

Monsieur N. Nganga
Secrétaire permanent
Ministère des finances et de la planification
Nairobi

¹ Entré en vigueur le 24 mars 1975 par l'échange desdites notes.

II

RÉPUBLIQUE DU KENYA
MINISTÈRE DES FINANCES ET DE LA PLANIFICATION
DÉPARTEMENT DES FINANCES
NAIROBI (KENYA)

Le 24 mars 1975

Monsieur l'Ambassadeur,

J'ai l'honneur de me référer à votre lettre n° 104.Ken.4/40 du 21 mars 1975, dont la teneur est la suivante :

[Voir note I]

J'ai l'avantage de confirmer que le contenu de votre lettre rencontre l'agrément du Gouvernement kényen et que votre lettre et la présente réponse constituent entre le Gouvernement du Danemark et le Gouvernement du Kenya un accord relatif à une assistance du Danemark au Programme d'enseignement technique en milieu rural au Kenya.

Veillez agréer, etc.

Le Secrétaire permanent,

[Signé]
N. NGANGA

Son Excellence Monsieur H. Kühne
Ambassadeur du Danemark
Ambassade du Royaume de Danemark
Nairobi

DEMANDE D'ASSISTANCE ADRESSÉE AU GOUVERNEMENT DU DANEMARK (AGENCE DANOISE DE DÉVELOPPEMENT INTERNATIONAL) PAR LE GOUVERNEMENT DU KENYA, AU TITRE DU PROGRAMME D'ENSEIGNEMENT TECHNIQUE EN MILIEU RURAL EXÉCUTÉ PAR LE SECRÉTARIAT À LA JEUNESSE, DÉPARTEMENT DES SERVICES SOCIAUX, MINISTÈRE DU LOGEMENT ET DES SERVICES SOCIAUX. NAIROBI (KENYA), LE 17 DÉCEMBRE 1974

I. *Renseignements généraux concernant la demande*

1. La demande est présentée à la suite d'une offre officieuse de la DANIDA qui a indiqué son intention de fournir 3 millions de shillings kényens au cas où une proposition viable serait mise au point.

2. Le but de la présente proposition est d'intégrer l'offre de la DANIDA dans le cadre d'un programme de développement déjà organisé et d'utiliser les fonds pour apporter au Programme d'enseignement technique en milieu rural les améliorations suggérées par une récente Mission internationale d'évaluation (janvier-février 1974).

3. Depuis 1971, le Ministère du logement et des services sociaux et le Ministère du commerce et de l'industrie analysent les liens qui existent entre le Programme d'enseignement technique en milieu rural (VP) et le Programme de développement industriel en milieu rural (RIDP), s'efforçant d'en dégager la valeur sur le plan pratique. L'importance de ces liens a été soulignée dans le rapport de la Mission d'évaluation du Programme d'enseignement technique en milieu rural.

4. La proposition faite ici quant à l'utilisation de l'assistance de la DANIDA vise donc à resserrer encore les liens entre le RIDP et le VP concentrant l'assistance sur les jeunes frais émoulus des établissements d'enseignement technique en milieu rural et sur les moyens pratiques de créer des possibilités locales d'emploi là où l'on peut s'appuyer sur les Centres de développement industriel en milieu rural. Du point de vue des ressources, il existe actuellement un certain déséquilibre entre l'établissement local d'enseignement technique en milieu rural et le centre de développement industriel en milieu rural, opérant à l'échelon du district. Le but de la proposition est de permettre des initiatives propres à combler l'écart sur ce plan.

5. Le Secrétariat à la jeunesse (Département des services sociaux), qui assure la mise en œuvre du Programme d'enseignement technique en milieu rural, comprend trois sections, à savoir :

- a) Administration au titre des dons-projets (établissement d'enseignement technique en milieu rural);
- b) Formation;
- c) Recherche : services consultatifs aux établissements d'enseignement technique en milieu rural, dans des domaines spécialisés.

La proposition implique l'octroi, dans le cadre général du programme, d'une assistance en faveur des secteurs particuliers relevant des trois sections mentionnées ci-dessus.

6. Cette proposition entraînera, pour l'exercice kényen 1974/75, un total de 542 930 shillings kényens de dépenses (dépenses de développement et dépenses ordinaires) au titre du Programme d'enseignement technique en milieu rural pour lequel NORAD doit fournir une contribution de 140 000 livres kényennes, le Gouvernement kényen 152 930 livres kényennes (somme qui couvrira la totalité des dépenses ordinaires, soit 40 930 livres kényennes, et les dépenses de développement à concurrence de 112 000 livres kényennes) et la population locale 100 000 livres kényennes (paiement de droits, dons de terres, contributions au titre de l'auto-assistance, etc.).

Le Programme permettra d'aider au total 100 établissements d'enseignement technique en milieu rural, comme prévu dans le Plan de développement du Kenya pour les années 1974-1978 (le nombre de projets atteignant 250 en 1978). Cela implique, en 1974-1975, l'octroi de subventions à 100 directeurs/instructeurs et à 400 instructeurs recrutés par les Comités locaux de gestion, ainsi que la création de possibilités d'emploi pour 6 000 jeunes environ.

7. Le Gouvernement kényen accorde un rang élevé de priorité à la présente demande étant donné le succès enregistré par les établissements d'enseignement technique en milieu rural qui ont pu assurer des possibilités d'emploi à près de 90 p. 100 de leurs anciens élèves connus. On sait en outre que le Programme kényen d'enseignement technique en milieu rural a suscité l'intérêt direct d'au moins 14 autres pays (africains pour la plupart), qui y voient une tentative pour aborder dans une optique novatrice l'un des graves problèmes se posant à l'échelon mondial — à savoir la difficulté de trouver du travail pour les anciens élèves d'écoles primaires en milieu rural — problème dont la solution s'impose dans le cadre d'une stratégie globale du développement rural.

II. *Détails de la demande*

La demande comporte trois parties : assistance aux projets, assistance à la formation, et assistance à la recherche.

A. *Assistance aux projets*

Dans le cadre du Programme VP, les projets bénéficient de subventions octroyées en vue d'objectifs spécifiques. Une part de l'assistance demandée sera allouée à chacun de ces objectifs, à l'exception des dons aux ateliers et habitations du personnel. Les autres besoins des projets doivent être couverts, selon les principes directeurs du programme VP, au moyen de collectes locales, de redevances et de travaux exécutés sous contrat au titre du projet considéré (ce qui permet aux stagiaires d'acquérir une précieuse expérience concrète).

Les domaines dans lesquels on demande l'assistance de la DANIDA pour les subventions au titre des projets sont les suivants :

	<i>Livres kényennes</i>
1 . Traitements des instructeurs et directeurs	20 000
<p>Le montant total des subventions est ici de 195 000 livres kényennes pour 1974-1975. La contribution de la DANIDA servirait à rémunérer les instructeurs en comptabilité (y compris le calcul des coûts et les estimations), dont la connaissance est indispensable pour monter une petite entreprise viable au sortir de l'établissement d'enseignement technique.</p>	
2 . Matériel	50 000
<p>Ce chiffre représente la somme totale nécessaire pour le matériel, y compris le matériel de formation; l'allocation de ces dernières années a été relevée sur la recommandation de la Mission d'évaluation et en raison de la hausse des prix du matériel. Comme on le verra plus loin, un autre aspect de la proposition vise à répondre aux besoins à plus long terme en prévoyant la fabrication d'outils au niveau du projet (domaine qui, à l'évidence, se prêterait particulièrement bien à une collaboration VP/RIDP).</p>	
3 . Péréquation en faveur des régions éloignées	10 000
<p>Les subventions à ce titre ne concernent que des projets à exécuter au Kenya septentrional, où le manque de ressources financières locales et l'absence d'initiative communautaire font obstacle à la mise en place de projets. Une subvention de cette nature permet une plus juste répartition des projets dans tout le pays; la Mission d'évaluation avait d'ailleurs fait une recommandation en ce sens.</p>	
4 . Prêts aux élèves de l'enseignement technique en milieu rural parvenus au terme de leur scolarité	25 000
<p>Un nouveau programme de prêts a été mis au point pour aider les intéressés, individuellement ou en groupes, à monter une petite entreprise ou à acheter des outils. Cette mesure a été recommandée par la Mission d'évaluation.</p> <p>On a été saisi de plusieurs demandes d'assistance de cette nature, auxquelles les centres de développement industriel en milieu rural pourraient donner suite.</p>	
5 . Assistance complémentaire aux anciens élèves et stagiaires de l'enseignement technique en milieu rural travaillant sous contrat	5 000
<p>Une subvention uniforme de 50 dollars par projet est prévue pour permettre au personnel de l'enseignement technique en milieu rural de «suivre» les anciens stagiaires. A mesure qu'augmente le nombre de jeunes ayant bénéficié de cet enseignement, les centres de développement industriel en milieu rural sont appelés à fournir un concours accru dans ce domaine.</p>	
6 . Achat de matériel de transport	14 000
<p>Les expériences faites dans ce domaine ont montré que, dans le cadre des projets plus importants, il faut disposer d'un véhicule pour entreprendre des travaux sous contrat, lesquels permettent d'acquérir une expérience concrète. La somme indiquée permettra d'acheter sept véhicules destinés aux projets prioritaires (un pour chaque province du Kenya).</p>	
Total partiel de l'assistance aux projets	
<u>124 000</u>	

B. *Assistance à la formation*

Le Secrétariat à la jeunesse offre au personnel de l'enseignement technique en milieu rural les principaux types de formation ci-après :

1. Formation préliminaire visant à montrer que les objectifs du Programme d'enseignement technique en milieu rural sont axés sur l'emploi.
2. Formation aux techniques de préparation des jeunes à l'emploi.
3. Formation à la gestion.
4. Relèvement des qualifications des instructeurs de l'enseignement technique en milieu rural.
5. Elargissement des compétences des instructeurs (on donnera, par exemple, des notions de menuiserie aux instructeurs en maçonnerie ou une certaine connaissance du travail de forge et de soudure aux instructeurs en ferblanterie), afin de mieux adapter l'enseignement aux possibilités d'emploi en milieu rural.
6. Formation agricole, surtout en vue d'introduire de nouvelles méthodes et de nouvelles cultures.
7. En ce qui concerne l'enseignement ménager, recyclage des instructrices dans des domaines plus étroitement liés aux besoins des femmes en milieu rural, l'accent étant mis sur la nécessité d'économiser (préservation des aliments, par exemple) et de s'assurer un revenu (cultures potagères, par exemple).

Cette formation est donnée le plus souvent dans des institutions existantes (ce sont, par exemple, les Centres nationaux de formation industrielle en ce qui concerne le relèvement des qualifications) et des rapports plus étroits pourraient également être établis dans ce domaine avec les Centres de développement industriel en milieu rural.

La somme demandée pour l'aide au programme de formation s'élève à 10 000 livres kényennes.

C. *Assistance à la recherche*

Dans le cadre du Programme VP, on dispose de spécialistes de la recherche norvégiens et kényens, dans les domaines suivants :

- Enquête sur les professions
- Enseignement agricole
- Technologie à l'échelon du village
- Formation des jeunes filles et des femmes
- Formation des instructeurs
- Mise au point de programmes d'enseignement
- Enseignement communautaire.

L'assistance de la DANIDA est demandée principalement pour la recherche en vue d'une action pour le développement technologique à l'échelon du village, puisque c'est dans ce secteur que les possibilités de liaison avec le RIDP sont les meilleures.

Cette recherche englobe trois grandes activités :

1. La formation d'instructeurs possédant les compétences voulues pour assurer la fabrication des outils nécessaires à leur propre atelier (ces outils atteignent souvent aujourd'hui un prix prohibitif : cf. sect. II, A, 2, de la présente demande) et de matériel utile à l'échelon local, par exemple charrues, carrioles, éoliennes, brouettes, forges à main, ruches et échelles;
2. L'achat et la mise au point de prototypes aux fins d'expérimentation — en utilisant autant que possible des matériaux disponibles sur place et des prototypes existants;
3. L'achat des matériaux et des pièces détachées nécessaires à la production.

La somme demandée à la DANIDA servirait à construire et équiper un atelier (pour le Centre de recherche et de formation du Secrétariat à la jeunesse) afin d'entreprendre les activités à prévoir dans ce domaine. Elle s'élève à 16 000 livres kényennes.

III. *Résumé de la demande*

En résumé, cette demande couvre :	<i>Livres kényennes</i>
a) Assistance aux projets	124 000
b) Assistance à la formation	10 000
c) Assistance à la recherche	<u>16 000</u>
TOTAL	<u><u>150 000</u></u>

Il sera fait en sorte que, si elle est accordée, la somme demandée serve, non seulement à promouvoir le Programme d'enseignement technique en milieu rural lui-même, mais aussi à établir concrètement un lien plus étroit entre ce programme et les Programmes de développement industriel en milieu rural, de façon à rattacher l'assistance aux investissements à plus long terme de la DANIDA.

Conscients de la valeur du programme d'assistance danoise au Kenya, dans son ensemble, nous espérons que la DANIDA examinera avec bienveillance la présente demande dont l'acceptation faciliterait beaucoup la poursuite d'un programme qui a déjà fait ses preuves.

No. 14317

**DENMARK
and
KENYA**

**Exchange of notes constituting an agreement regarding
Danish assistance to Survey of Keuya (with annexed
list). Nairobi, 24 March 1975**

Authentic text: English.

Registered by Denmark on 17 September 1975.

**DANEMARK
et
KENYA**

**Échange de notes constituant un accord relatif à une assis-
tance du Danemark pour l'exécution de levés au Kenya
(avec liste annexée). Nairobi, 24 mars 1975**

Texte authentique : anglais.

Enregistré par le Danemark le 17 septembre 1975.

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE GOVERNMENT OF DENMARK AND THE GOVERNMENT OF KENYA REGARDING DANISH ASSISTANCE TO SURVEY OF KENYA

I

24th March, 1975

104. Ken.4/51

I have the honour to refer to the agreed minutes of September 20, 1974 on the negotiations in Nairobi between representatives of the Government of Denmark and the Government of Kenya regarding future official Danish development assistance, and to the letter of December 3, 1974 from the Ministry of Finance and Planning—Ref. DV 88/78/01—regarding Danish assistance to Survey of Kenya.

The Government of Denmark is willing to make available to the Government of Kenya within the Danish fiscal year which ends on March 31, 1975 an amount of 2,7 mill. D.kr. for the purchase of surveying equipment.

The Danish support shall be made under the following conditions:

1. The grant shall be used in accordance with the attached equipment list.
2. Immediately upon receipt of the transfer a duly signed receipt voucher shall be forwarded to the Danish International Development Agency (DANIDA) through this Embassy.
3. By December 31, 1975 and when the grant has been fully utilized, a detailed statement of accounts, duly certified and audited shall be forwarded to DANIDA through this Embassy.

If the foregoing is acceptable to the Government of Kenya, I have the honour to suggest that this note and your reply to that effect be regarded as constituting an agreement between the Government of Denmark and the Government of Kenya concerning Danish assistance to Survey of Kenya.

H. KÜHNE
Danish Ambassador

Mr. A. Vienna
Under Secretary
Ministry of Finance and Planning
Nairobi

EQUIPMENT REQUESTED FROM DANISH AID

33	180 metre steel bands @	900/-	29,700/-
30	Metallic ranging rods @	100/-	3,000/-
50	Chainage tripods and plumbobs @	270/-	13,500/-
10	7 Kg.-Spring balance @	200/-	2,000/-
10	Triangular Scale (Metric) @	50/-	500/-
17	Camp-chairs @	80/-	1,360/-

¹ Came into force on 24 March 1975 by the exchange of the said notes.

17	Camp-beds and mattresses @	200/-	3,400/-
17	Camp-tables @	100/-	1,700/-
20	Jerry-cans @	70/-	1,400/-
17	Officers tents, inners @	1,600/-	27,200/-
17	Officers tents, outers @	1,050/-	17,850/-
60	Porters tents @	1,600/-	96,000/-
5	"Pocket" programmable computers @	10,000/-	50,000/-
4	Short range E.D.M. @	95,000/-	380,000/-
1	Orthophotomapper (for attachment to A8 plotters) . Accessories for existing H.P. 9810 Desk-top com- puter		620,000/- 96,000/-
1	9830 H.P. type Desk-top Computer		121,000/-
1	Self-Reducing Techeometer		40,000/-
1	Electronic contact Photoprinter (10" × 10" format)		65,000/-
1	Automatic Guillotine (installed). Size minimum 115 × 115 cms.		130,000/-
1	Horizontal enlarger (5 × Minimum) [9 ½" × 250 ft. film carrier]		140,000/-
1	Photocopier, to copy colour		15,000/-
1	Diaso Plan Printer (min. 40" width)		61,000/-
1	Micro filming Unit Complete		320,000/-
4	Pantographs		13,000/-
3	Rotary trimmers		5,000/-
1	Impulse heat sealer (for plastic map pockets)		2,000/-
4	Planimeters		7,000/-
2	Grant Projectors @	30,000/-	60,000/-
1	Epidiascope @	10,000/-	10,000/-
10	Land Rovers @	50,000/-each	500,000/-
4	Lorries @	90,000/-	360,000/-
	Funds for placing survey work out to contract by private surveyors		200,000/-
		GRAND TOTAL	<u>3,392,610/-</u>

II

REPUBLIC OF KENYA
MINISTRY OF FINANCE AND PLANNING
THE TREASURY
NAIROBI, KENYA

24th March, 1975

Ref. No. DV 88/78/01

Your Excellency,

I have the honour to acknowledge with thanks receipt of your letter No. 104.Ken.4/51 of March 24, 1975, which states the following:

[See note I]

I have pleasure in confirming that the foregoing is acceptable to the Government of Kenya, and that your note referred to herein and my reply hereto shall be regarded as constituting an agreement between the Government of Kenya and the Government of Denmark concerning Danish assistance to the Survey of Kenya.

Please accept, Your Excellency, the assurances of my highest consideration.

Yours sincerely,

[Signed]

ALFRED VIENNA

H.E. Mr. H. Kühne
Ambassador
Royal Danish Embassy
Nairobi

cc: The Permanent Secretary
Ministry of Lands and Settlement
Nairobi

The Director of Survey
Survey of Kenya
Nairobi

[TRADUCTION — TRANSLATION]

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LE
GOUVERNEMENT DANOIS ET LE GOUVERNEMENT KÉNYEN
RELATIF À UNE ASSISTANCE DU DANEMARK POUR L'EXÉ-
CUTION DE LEVÉS AU KENYA

I

Le 24 mars 1975

104.Ken.4/51

Monsieur le Sous-Secrétaire,

J'ai l'honneur de me référer au procès-verbal approuvé, en date du 20 septembre 1974, relatif aux négociations menées à Nairobi par les représentants du Gouvernement danois et du Gouvernement kényen concernant l'aide publique au développement que le Danemark doit accorder au Kenya, ainsi qu'à la lettre du 3 décembre 1974 du Ministère des finances et de la planification (réf. DV 88/78/01) relative à l'assistance du Danemark pour l'exécution de levés au Kenya.

Le Gouvernement danois est prêt à fournir au Gouvernement kényen, au cours de l'exercice danois prenant fin le 31 mars 1975, la somme de 2,7 millions de couronnes danoises pour l'achat de matériel d'arpentage.

L'aide danoise sera fournie aux conditions suivantes :

1. Le don servira à l'achat du matériel figurant sur la liste annexée.
2. Dès réception des fonds, un reçu en bonne et due forme sera adressé à l'Agence danoise pour le développement international (DANIDA), par l'intermédiaire de l'Ambassade du Danemark au Kenya.
3. Le 31 décembre 1975, et à nouveau lorsque le don aura été entièrement utilisé, un état détaillé des comptes dûment certifié et vérifié sera adressé à la DANIDA par l'intermédiaire de l'Ambassade du Danemark au Kenya.

Si les propositions ci-dessus rencontrent l'agrément du Gouvernement kényen, je propose que la présente note et votre réponse confirmative constituent un accord entre le Gouvernement danois et le Gouvernement kényen relatif à une assistance du Danemark pour l'exécution de levés au Kenya.

L'Ambassadeur du Danemark,
H. KÜHNE

Monsieur A. Vienna
Sous-Secrétaire
Ministère des finances et de la planification
Nairobi

¹ Entré en vigueur le 24 mars 1975 par l'échange desdites notes.

MATÉRIEL À ACQUÉRIR AVEC L'AIDE DU DANEMARK

33	Rubans d'acier de 180 m @	900	29 700
30	Jalons métalliques @	100	3 000
50	Trépieds d'arpenteur et fils à plomb @	270	13 500
10	Balances à ressort de 7 kg @	200	2 000
10	Equerres graduées (métriques) @	50	500
17	Chaises pliantes @	80	1 360
17	Lits et matelas de camp @	200	3 400
17	Tables de camp @	100	1 700
20	Jerrycans @	70	1 400
17	Tentes pour les arpenteurs, partie intérieure @	1 600	27 200
17	Tentes pour les arpenteurs, partie extérieure @	1 050	17 850
60	Tentes pour les porteurs @	1 600	96 000
5	Calculatrices de poche programmables @	10 000	50 000
4	EDM à courte portée @	95 000	380 000
1	Appareil d'orthophotocartographie (accessoires pour les traceurs A8)		620 000
	Accessoires pour l'ordinateur de bureau H. P. 9810 déjà en service		96 000
1	Ordinateur de bureau 9830 H.P.		121 000
1	Tachéomètre autoréducteur		40 000
1	Tireuse électronique d'épreuves par contact (format 25 × 25 cm)		65 000
1	Guillotine automatique (installée). Taille minimale 115 × 115 cm		130 000
1	Agrandisseur horizontal (grossissement minimale 5 ×) [magasin de film de 24,1 cm × 75 m]		140 000
1	Photocopieur couleurs		15 000
1	Appareil de diazotypie (largeur minimale : 101,6 cm)		61 000
1	Unité complète de microfilmage		320 000
4	Pantographes		13 000
3	Ebarbeuses		5 000
1	Appareil à thermoscellement (pour les pochettes de cartes en matière plastique)		2 000
4	Planimètres		7 000
2	Projecteurs de Grant @	30 000	60 000
1	Epidiascope @	10 000	10 000
10	Véhicules Land Rover @	50 000	500 000
4	Camions @	90 000	360 000
	Fonds pour la passation de contrats d'exécution de levés par des géomètres-topographes du secteur privé		200 000
	TOTAL GÉNÉRAL		<u>3 392 610</u>

II

RÉPUBLIQUE DU KENYA
MINISTÈRE DES FINANCES ET DE LA PLANIFICATION
DÉPARTEMENT DES FINANCES
NAIROBI, KENYA

Le 24 mars 1975

Réf. n° DV 88/78/01

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de votre note n° 104.Ken.4/51 en date de ce jour, dont la teneur est la suivante :

[*Voir note I*]

J'ai le plaisir de confirmer que les dispositions contenues dans la note précitée ont l'agrément du Gouvernement kényen, lequel considère ladite note et la présente réponse comme constituant entre le Gouvernement kényen et le Gouvernement danois un accord relatif à une assistance du Danemark pour l'exécution de levés au Kenya.

Veuillez agréer, etc.

[*Signé*]
ALFRED VIENNA

Son Excellence Monsieur H. Kühne
Ambassadeur du Royaume du Danemark
Nairobi

cc : Le Secrétaire permanent
Ministère des terres et de l'implantation
Nairobi

Le Directeur des levés
Direction des levés du Kenya
Nairobi

No. 14318

**DENMARK
and
UNITED REPUBLIC OF TANZANIA**

**Exchange of notes constituting an agreement concerning
Danish assistance to the "Primary Education Pro-
gramme" in Tanzania. Dar es Salaam, 24 March 1975**

Authentic text: English.

Registered by Denmark on 17 September 1975.

**DANEMARK
et
RÉPUBLIQUE-UNIE DE TANZANIE**

**Échange de notes constituant un accord relatif à une assis-
tance du Danemark pour l'exécution du «Programme
d'éducation primaire» de la Tanzanie. Dar es-Salam,
24 mars 1975**

Texte authentique : anglais.

Enregistré par le Danemark le 17 septembre 1975.

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE GOVERNMENT OF DENMARK AND THE GOVERNMENT OF THE UNITED REPUBLIC OF TANZANIA CONCERNING DANISH ASSISTANCE TO THE "PRIMARY EDUCATION PROGRAMME" IN TANZANIA

I

ROYAL DANISH EMBASSY

Dar es Salaam, March 24, 1975

Ref. No. 104. Tanz. 4/42

Excellency,

I have the honour to refer to the Agreed Minutes of September 31, 1974, on the negotiations in Dar es Salaam between representatives of the Government of Denmark and the Government of Tanzania on future official Danish development assistance to Tanzania and to the letter of July 22, 1974, from the Treasury of Tanzania — Ref. TYC/E/450/27/10/23 — regarding Danish assistance to the "Primary Education Programme".

The Government of Denmark is willing to support the programme by a grant of nine million Danish Kroner (9 million D.Kr.) as a contribution towards purchases of technical equipment for the technical education at primary level on the following conditions:

- 1) The grant will be transferred in 3 annual instalments the size of which will be determined at annual consultations.
- 2) Immediately upon receipt of a transfer a duly signed receipt voucher shall be forwarded to the Danish International Development Agency (DANIDA) through this Embassy.
- 3) Each year by December 31st and when the grant has been fully utilized a detailed statement of accounts duly certified by the Auditor General of Tanzania shall be forwarded to DANIDA through this Embassy.
- 4) Each year by October 1st, until the grant has been fully utilized, reports on the progress of the programme shall be forwarded to DANIDA through this Embassy.

If the foregoing proposal is acceptable to the Government of Tanzania, I have the honour to suggest that this note and your reply to that effect shall constitute an agreement between our two Governments to enter into force on the date of your note in reply.

Please accept, Excellency, the assurance of my highest consideration.

H. A. BIERING
Ambassador

Hon. C. D. Msuya, M.P
Minister for Finance
Dar es Salaam

¹ Came into force on 24 March 1975, the date of the note in reply, in accordance with the provisions of the said notes.

II

THE TREASURY
THE MINISTER FOR FINANCE
THE UNITED REPUBLIC OF TANZANIA

Dar es Salaam, 24th March, 1975

Ref. No. TYC/E/450/27/10

Your Excellency,

I have the honour to refer to your letter of today's date which reads as follows:

[See note I]

I have the honour to confirm to you that the foregoing proposal is acceptable to the Government of Tanzania and that your note and this reply to that effect constitute an agreement between our two Governments.

I avail myself of this opportunity to renew to Your Excellency the assurance of my highest consideration.

[Signed]
C. D. MSUYA
Minister for Finance

His Excellency Mr. H. A. Biering
Royal Danish Embassy
Dar es Salaam

[TRADUCTION — TRANSLATION]

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LE
GOUVERNEMENT DU DANEMARK ET LE GOUVERNEMENT
DE LA RÉPUBLIQUE-UNIE DE TANZANIE RELATIF À UNE
ASSISTANCE DU DANEMARK POUR L'EXÉCUTION DU PRO-
GRAMME D'ÉDUCATION PRIMAIRE DE LA TANZANIE

I

AMBASSADE DU ROYAUME DU DANEMARK

Dar es-Salam, le 24 mars 1975

Réf. n° 104.Tanz.4/42

Monsieur le Ministre,

J'ai l'honneur de me référer au procès-verbal approuvé, en date du 31 septembre 1974, concernant les négociations de Dar es-Salam entre les représentants du Gouvernement danois et du Gouvernement tanzanien, relatives à l'aide publique au développement que le Danemark accordera à la Tanzanie, ainsi qu'à la lettre du 22 juillet 1974 du Département des finances de la Tanzanie (réf. TYC/E/450/27/10/23) concernant l'assistance danoise au « Programme d'éducation primaire ».

Le Gouvernement danois est prêt à fournir, au titre de ce programme, un don de neuf (9) millions de couronnes danoises pour l'achat de matériel technique destiné à l'éducation technique primaire, aux conditions suivantes :

- 1) Le transfert de fonds se fera en trois versements annuels dont le montant sera déterminé lors de consultations annuelles.
- 2) Dès réception d'un virement, un reçu en bonne et due forme sera adressé à l'Agence danoise pour le développement international (DANIDA), par l'intermédiaire de l'Ambassade du Danemark à Dar es-Salam.
- 3) Le 31 décembre de chaque année, et lorsque le don aura été entièrement utilisé, un état détaillé des comptes, dûment certifié par le Vérificateur général des comptes de Tanzanie, sera adressé à la DANIDA par l'intermédiaire de l'Ambassade du Danemark.
- 4) Le 1^{er} octobre de chaque année, jusqu'à ce que le don ait été entièrement utilisé, un rapport sur l'état d'avancement du programme sera adressé à la DANIDA par l'intermédiaire de l'Ambassade.

Si la proposition ci-dessus rencontre l'agrément du Gouvernement tanzanien, je propose que la présente note et votre réponse confirmative constituent un accord entre nos deux Gouvernements, qui entrera en vigueur à la date de votre réponse.

Veuillez agréer, etc.

L'Ambassadeur,
H. A. BIERING

Son Excellence Monsieur C. D. Msuya
Ministre des finances
Dar es-Salam

¹ Entré en vigueur le 24 mars 1975, date de la note de réponse, conformément aux dispositions desdites notes.

II

DÉPARTEMENT DES FINANCES
CABINET DU MINISTRE
RÉPUBLIQUE-UNIE DE TANZANIE

Dar es-Salam, le 24 mars 1975

Réf. n° TYC/E/450/27/10

Monsieur l'Ambassadeur,

J'ai l'honneur de me référer à votre lettre de ce jour, dont la teneur est la suivante :

[*Voir note I*]

J'ai l'avantage de confirmer que la proposition ci-dessus rencontre l'agrément du Gouvernement tanzanien et que votre note et la présente réponse constituent un accord entre nos deux Gouvernements.

Je saisis cette occasion, etc.

Le Ministre des finances :

[*Signé*]

C. D. MSUYA

Son Excellence Monsieur H. A. Biering
Ambassade du Royaume du Danemark
Dar es-Salam

No. 14319

**DENMARK
and
MALTA**

Agreement for the avoidance of double taxation (with protocol). Signed at Copenhagen on 26 March 1975

Authentic text: Danish and English.

Registered by Denmark on 17 September 1975.

**DANEMARK
et
MALTE**

Convention tendant à éviter la double imposition (avec protocole). Signée à Copenhague le 26 mars 1975

Textes authentiques : danois et anglais.

Enregistrée par le Danemark le 17 septembre 1975.

[DANISH TEXT — TEXTE DANOIS]

OVERENSKOMST MELLEM DANMARK OG MALTA TIL UND- GÅELSE AF DOBBELTBESKATNING.

Regeringen i Danmark og regeringen i Malta,
der ønsker at afslutte en overenskomst til undgåelse af dobbeltbeskatning,
er blevet enige om følgende:

Artikel 1. DE AF OVERENSKOMSTEN OMFATTEDE PERSONER

Denne overenskomst skal finde anvendelse på personer, som er hjemmehørende i en eller begge de kontraherende stater.

Artikel 2. DE AF OVERENSKOMSTEN OMFATTEDE SKATTER

(1) Denne overenskomst skal finde anvendelse på indkomst- og formueskatter, der udskrives på hver af de kontraherende staters, deres politiske underafdelingers eller lokale myndigheders vegne uden hensyn til, hvorledes de opkræves.

(2) Som indkomst- og formueskatter anses alle skatter, der pålignes på grundlag af hele indkomsten, hele formuen, eller dele af indkomsten eller formuen, herunder skatter på fortjeneste ved afhændelse af løsøre eller fast ejendom, såvel som skatter på formueforøgelse.

(3) De gældende skatter, på hvilke overenskomsten finder anvendelse, er:

(a) i Danmark:

- (i) ordinær indkomstskat til staten
- (ii) formueskat til staten
- (iii) kommunal indkomstskat
- (iv) folkepensionsbidrag
- (v) sømandsskat
- (vi) særlig indkomstskat
- (vii) kirkeskat
- (viii) amtskommunal indkomstskat
- (ix) bidrag til dagpengefonden
- (x) udbytteskat

(herefter omtalt som „dansk skat“);

(b) i Malta:

— indkomstskat (*income tax*) og tillægsskat (*surtax*), herunder forudbetalte skatter, hvad enten betaling sker ved fradrag ved kilden eller på anden måde,

(herefter omtalt som „maltesisk skat“).

(4) Overenskomsten skal også finde anvendelse på alle skatter af samme eller væsentlig samme art, der efter datoen for denne overenskomsts underskrivelse måtte blive pålagt som tillæg til eller i stedet for de gældende skatter. De kompetente myndigheder i de kontraherende stater skal give hinanden underretning om væsentlige ændringer, som er blevet foretaget i deres respektive skattelove.

(5) Hvor det i overenskomsten er bestemt, at indtægt, der hidrører fra en af de kontraherende stater, helt eller delvis skal fritages for beskatning i denne stat, og hvor en sådan indtægt i henhold til den gældende lovgivning i den anden kontraherende stat beskattes f. s. v. angår den del deraf, som overføres til eller modtages i den anden stat, og ikke af det fulde indtægtsbeløb, skal den fritagelse, der skal indrømmes i den førstnævnte stat, kun gælde for så stor en del af indtægten, som overføres til eller modtages i den anden stat.

Artikel 3. ALMINDELIGE DEFINITIONER

(1) Hvis ikke andet fremgår af sammenhængen, skal i denne overenskomst:

(a) udtrykket „Danmark“ betyde Kongeriget Danmark herunder ethvert område, hvorover Danmark ifølge sin lovgivning og i overensstemmelse med international ret kan udøve suverænitetsrettigheder med hensyn til udforskning og udnyttelse af kontinentalsoklens naturforekomster; udtrykket omfatter ikke Færøerne og Grønland;

(b) udtrykket „Malta“ betyde Republikken Malta og omfatte foruden øen Malta øen Gozo og de øvrige øer i det maltesiske arkipelag, herunder dettes ydre territorialfarvand, samt ethvert område uden for Maltas ydre territorialfarvand, som, i overensstemmelse med international ret, ifølge maltesisk lovgivning vedrørende kontinentalsoklen er blevet eller måtte blive betegnet som et område, hvorover Maltas rettigheder med hensyn til havbunden og undergrunden og disses naturforekomster kan udøves;

(c) udtrykkene „en af de kontraherende stater“ og „den anden kontraherende stat“ betyde Danmark eller Malta, alt efter sammenhængen;

(d) udtrykket „person“ omfatte en fysisk person, et selskab og enhver anden sammenslutning af personer;

(e) udtrykket „selskab“ betyde enhver juridisk person eller enhver sammenslutning, der i skattemæssig henseende behandles som en juridisk person;

(f) udtrykkene „foretagende i en af de kontraherende stater“ og „foretagende i den anden kontraherende stat“ betyde henholdsvis et foretagende, der drives af en person, som er hjemmehørende i en af de kontraherende stater, og et foretagende, der drives af en person, som er hjemmehørende i den anden kontraherende stat;

(g) udtrykket „statsborger“ betyde:

(i) for Danmarks vedkommende alle fysiske personer, der har statsborgerret i Danmark, og alle juridiske personer, interessentskaber eller foreninger, der består i kraft af den gældende lovgivning i Danmark;

(ii) for Maltas vedkommende alle statsborgere i Malta som omhandlet i kapitel III i Maltas forfatning og i den maltesiske statsborgerlov (*Citizenship Act*) af 1965, og alle juridiske personer, interessentskaber og foreninger, der består i kraft af den gældende lovgivning i Malta;

(h) udtrykket „international trafik“ betyde enhver transport med skib eller luftfartøj, der drives af et foretagende, hvis virkelige ledelse har sit sæde i en af de kontraherende stater, bortset fra tilfælde hvor skibet eller luftfartøjet udelukkende drives mellem pladser i den anden kontraherende stat;

(i) udtrykket „kompetent myndighed“ betyde:

(i) for Danmarks vedkommende finansministeren eller hans befuldmægtigede stedfortræder;

(ii) for Maltas vedkommende den for finansvæsenet ansvarlige minister eller hans befuldmægtigede stedfortræder.

(2) Ved anvendelsen af denne overenskomst i en af de kontraherende stater skal, medmindre andet følger af sammenhængen, ethvert udtryk, som ikke på anden måde er defineret, tillægges den betydning, som det har i henhold til de i denne kontraherende stat gældende love om de skatter, hvorpå overenskomsten finder anvendelse.

Artikel 4. SKATTEMÆSSIGT HJEMSTED

(1) I denne overenskomst anvendes udtrykket „hjemmehørende i en af de kontraherende stater” på enhver person, som i henhold til lovgivningen i denne stat er skattepligtig dér på grund af hjemsted, bopæl, ledelsens sæde eller et andet lignende kriterium. Udtrykket omfatter ikke en person, som er skattepligtig i denne kontraherende stat udelukkende af indkomst fra kilder i eller formue anbragt i denne stat.

(2) Hvor en fysisk person efter bestemmelserne i stk. (1) er hjemmehørende i begge de kontraherende stater, fastsættes hans skattemæssige hjemsted efter følgende regler:

- (a) han skal anses for at være hjemmehørende i den kontraherende stat, i hvilken han har en fast bolig til sin rådighed. Såfremt han har en fast bolig til sin rådighed i begge kontraherende stater, skal han anses for at være hjemmehørende i den kontraherende stat, med hvilken han har de stærkeste personlige og økonomiske forbindelser (midpunkt for sine livsinteresser);
- (b) kan det ikke afgøres, i hvilken af de to kontraherende stater han har midtpunktet for sine livsinteresser, eller har han ikke en fast bolig til sin rådighed i nogen af de kontraherende stater, skal han anses for at være hjemmehørende i den kontraherende stat, hvori han sædvanligvis opholder sig;
- (c) opholder han sig sædvanligvis i begge de kontraherende stater, eller har han ikke sådant ophold i nogen af dem, skal han anses for at være hjemmehørende i den kontraherende stat, hvori han er statsborger;
- (d) er han statsborger i begge de kontraherende stater, eller er han ikke statsborger i nogen af dem, skal de kompetente myndigheder i de kontraherende stater afgøre spørgsmålet ved gensidig aftale.

(3) Hvor en ikke-fysisk person efter bestemmelserne i stk. (1) anses for hjemmehørende i begge de kontraherende stater, skal den anses for at være hjemmehørende i den kontraherende stat, hvori dens virkelige ledelse har sit sæde.

(4) Med henblik på beskatning i Danmark skal et dødsbo betragtes som hjemmehørende i den kontraherende stat, hvori den afdøde var hjemmehørende på tidspunktet for dødsfaldet i overensstemmelse med bestemmelserne i stk. (1) og stk. (2).

Artikel 5. FAST DRIFTSSTED

(1) I denne overenskomst betyder udtrykket „fast driftssted” et fast forretningssted, hvor foretagendets virksomhed helt eller delvis udøves.

(2) Udtrykket „fast driftssted” skal navnlig indbefatte:

- (a) et sted, hvorfra foretagendet ledes;
- (b) en filial;
- (c) et kontor;
- (d) en fabrik;
- (e) et værksted;

- (f) en grube, et stenbrud eller et andet sted, hvor naturforekomster udvindes, herunder et borested ud for kysten;
- (g) stedet for et bygnings-, anlægs- eller monteringsarbejde af mere end 12 måneders varighed.

(3) Et foretagende i en af de kontraherende stater skal anses for at have et fast driftssted i den anden stat, hvis det udøver tilsynsførende virksomhed i denne anden stat i mere end 12 måneder i forbindelse med et anlægs- eller monteringsarbejde.

(4) Udtrykket „fast driftssted” skal ikke indbefatte:

- (a) anvendelsen af indretninger udelukkende til oplagring, udstilling eller udlevering af varer tilhørende foretagendet;
- (b) opretholdelsen af et varelager, tilhørende foretagendet, udelukkende til oplagring, udstilling eller udlevering;
- (c) opretholdelsen af et varelager, tilhørende foretagendet, udelukkende til bearbejdelse hos et andet foretagende;
- (d) opretholdelsen af et fast forretningssted udelukkende for at foretage indkøb af varer eller fremskaffe oplysninger til foretagendet;
- (e) opretholdelsen af et fast forretningssted udelukkende i reklameøjemed, til indsamling af oplysninger, til videnskabelig forskning eller til udøvelse af lignende virksomhed, der for foretagendet er af forberedende eller hjælpende art.

(5) En person, som udfører virksomhed i en af de kontraherende stater for et foretagende i den anden kontraherende stat — med undtagelse af en sådan uafhængig repræsentant, som omhandles i stk. (6) — skal anses for at være et fast driftssted i den førstnævnte stat såfremt han i denne stat har og sædvanligvis udøver en fuldmagt til at indgå aftaler i foretagendets navn, medmindre hans virksomhed er begrænset til indkøb af varer for foretagendet.

(6) Et foretagende i en af de kontraherende stater anses ikke for at have et fast driftssted i den anden kontraherende stat, alene fordi det driver forretning i denne stat gennem en mægler, kommissionær eller anden uafhængig repræsentant, såfremt disse personer handler inden for rammerne af deres sædvanlige forretningsvirksomhed.

(7) Den omstændighed, at et selskab, hjemmehørende i en af de kontraherende stater, behersker eller beherskes af et selskab, som er hjemmehørende i den anden kontraherende stat, eller som (enten gennem et fast driftssted eller på anden måde) udøver forretningsvirksomhed i den anden stat, skal ikke i sig selv bevirke, at et af de to selskaber anses for et fast driftssted for det andet.

Artikel 6. FAST EJENDOM

(1) Indkomst af fast ejendom kan beskattes i den kontraherende stat, hvori ejendommen er beliggende.

(2) Udtrykket „fast ejendom” skal forstås overensstemmelse med lovgivningen i den kontraherende stat, hvori ejendommen er beliggende. Udtrykket skal i alle tilfælde omfatte tilbehør til fast ejendom, rettigheder på hvilke den almindelige lovgivning om fast ejendom finder anvendelse, såvel som rettigheder til varierende eller faste ydelser, der betales for udnyttelsen af eller retten til at udnytte mineralforekomster, kilder og andre naturforekomster; skibe og luftfartøjer anses ikke for fast ejendom.

(3) Bestemmelsen i stk. (1) finder anvendelse på indkomst, der hidrører fra direkte brug, udlejning eller fra enhver anden form for udnyttelse af fast ejendom.

(4) Bestemmelserne i stk. (1) og (3) finder også anvendelse på indkomst af fast ejendom, der tilhører et foretagende, og på indkomst af fast ejendom, der anvendes ved udøvelsen af frit erhverv.

Artikel 7. FORTJENESTE VED FORRETNINGSVIRKSOMHED

(1) Fortjeneste indvundet af et foretagende i en af de kontraherende stater kan kun beskattes i denne stat, medmindre foretagendet driver virksomhed i den anden kontraherende stat gennem et dér beliggende fast driftssted. Såfremt foretagendet driver sådan virksomhed, kan dets fortjeneste beskattes i den anden stat, men dog kun for så vidt angår den del deraf, som kan henføres til det faste driftssted.

(2) Når et foretagende i en af de kontraherende stater driver virksomhed i den anden kontraherende stat gennem et dér beliggende fast driftssted, skal der i hver af de kontraherende stater til dette faste driftssted henføres den fortjeneste, som det kunne forventes at have opnået, hvis det havde været et uafhængigt foretagende, som udøvede den samme eller lignende virksomhed på samme eller lignende betingelser, og som under fuldstændig frie forhold handlede med det foretagende, hvis faste driftssted det er.

(3) Ved fastsættelsen af et fast driftssteds fortjeneste skal det være tilladt at fradrage udgifter, som er afholdt til gavn for det faste driftssted, herunder udgifter til ledelse og almindelig administration i øvrigt, hvad enten de afholdes i den stat, hvori det pågældende faste driftssted er beliggende, eller andre steder.

(4) For så vidt det har været sædvane i en af de kontraherende stater at fastsætte den fortjeneste, der kan henføres til et fast driftssted, på basis af en fordeling af foretagendets samlede fortjeneste mellem dets forskellige dele, skal intet i stk. (2) udelukke den pågældende kontraherende stat fra at fastsætte den skattepligtige fortjeneste på basis af en sådan sædvanemæssig fordeling. Den anvendte fordelingsmetode skal imidlertid være af en sådan art, at resultatet er i overensstemmelse med de principper, der er fastlagt i denne artikel.

(5) Ingen fortjeneste skal kunne henføres til et fast driftssted, blot fordi det faste driftssted har foretaget vareindkøb for foretagendet.

(6) Ved anvendelsen af de foregående stykker skal den fortjeneste, der skal henføres til det faste driftssted, fastsættes efter samme metode år for år, medmindre der er gode og fyldestgørende grunde for en anden fremgangsmåde.

(7) Bestemmelserne i denne artikel berører ikke bestemmelser i de kontraherende staters lovgivning vedrørende beskatning af indkomst fra forsikringsvirksomhed.

(8) Hvor en fortjeneste indeholder indkomster, som er omhandlet særskilt i andre artikler i denne overenskomst, skal bestemmelserne i disse andre artikler ikke berøres af bestemmelserne i denne artikel.

Artikel 8. SKIBS- OG LUFTFART

(1) Fortjeneste ved skibs- eller luftfartsvirksomhed i international trafik kan kun beskattes i den kontraherende stat, i hvilken foretagendets virkelige ledelse har sit sæde.

(2) Såfremt den virkelige ledelse for et foretagende, der driver skibsfartsvirksomhed, har sit sæde om bord på et skib, skal foretagendet anses for at have sit sæde i den kontraherende stat, i hvilken det pågældende skib har sit hjemsted, eller såfremt et sådant ikke findes, i den kontraherende stat, i hvilken den, som driver skibet, er hjemmehørende.

(3) Bestemmelserne i stk. (1) skal også finde anvendelse på fortjeneste opnået ved deltagelse i en pool, i et konsortium eller i en international trafikorganisation.

(4) Med hensyn til fortjeneste hidrørende fra det danske, svenske og norske luftfartsselskab Scandinavian Airlines System (SAS) skal bestemmelserne i stk. (1) kun finde anvendelse på den del af fortjenesten, som svarer til den del af aktierne i selskabet, som ejes af den danske partner i Scandinavian Airlines System (SAS), Det danske Luftfartsselskab (DDL).

Article 9. INDBYRDES AFHÆNGIGE FORETAGENDER

(1) I tilfælde, hvor

- (a) et foretagende i en af de kontraherende stater direkte eller indirekte deltager i ledelsen, kontrollen eller finansieringen af et foretagende i den anden kontraherende stat, eller
- (b) samme personer direkte eller indirekte deltager i ledelsen, kontrollen eller finansieringen af såvel et foretagende i den ene af de kontraherende stater som et foretagende i den anden kontraherende stat,

og der i noget af disse tilfælde mellem de to foretagender er aftalt eller fastsat vilkår vedrørende deres kommercielle eller finansielle forbindelser, som afviger fra de vilkår, som ville være blevet aftalt mellem uafhængige foretagender, kan enhver fortjeneste, som, hvis disse vilkår ikke havde foreligget, ville være tilfaldet et af disse foretagender, medregnes til dette foretagendes fortjeneste og beskattes i overensstemmelse hermed.

(2) I tilfælde, hvor fortjeneste, oppebåret af et i en kontraherende stat hjemmehørende foretagende og undergivet beskatning i denne stat, også er medregnet til fortjenesten for et foretagende i den anden kontraherende stat og beskattet i overensstemmelse hermed, og den således medregnede fortjeneste er fortjeneste, som ville være henført til foretagendet i den anden stat, hvis vilkårene mellem foretagenderne havde været de samme, som ville være blevet aftalt mellem uafhængige foretagender, skal den førstnævnte stat foretage en passende regulering af det skattebeløb, der er beregnet af fortjenesten i denne førstnævnte stat. Ved beregning af en sådan regulering skal hensyn tages til de andre bestemmelser i denne overenskomst med hensyn til indkomstens art, og med henblik herpå skal de kontraherende staters kompetente myndigheder om nødvendigt rådføre sig med hinanden.

Artikel 10. UDBYTTET

(1) Udbytte, som udbetales af et selskab, der er hjemmehørende i en af de kontraherende stater, til en person, som er hjemmehørende i den anden kontraherende stat, kan beskattes i denne anden stat.

(2) Sådant udbytte kan imidlertid beskattes i den kontraherende stat, hvori det selskab, der udbetaler udbyttet, er hjemmehørende og i overensstemmelse med lovgivningen i denne stat efter følgende regler:

- (a) når udbytte udbetales af et selskab, der er hjemmehørende i Danmark, til en person, der er hjemmehørende i Malta, må den skat, der pålægges, ikke overstige:
 - (i) 5 pct. af bruttoudbyttet, hvis modtageren er et selskab (bortset fra et interresselskab), som direkte ejer mindst 25 pct. af kapitalen i det selskab, som udbetaler udbyttet.
 - (ii) i alle andre tilfælde 15 pct. af bruttoudbyttet;
- (b) når udbytte udbetales af et selskab, der er hjemmehørende i Malta, til en person, der er hjemmehørende i Danmark:

- (i) må den maltesiske skat ikke overstige den skat, der pålignes det selskab, der udbetaler udbyttet, af den således udloddede fortjeneste;
- (ii) uanset bestemmelsen under stk. (i) må maltesisk skat ikke overstige 15 pct. af udbyttet, når udbyttet udbetales af fortjeneste, oppebåret i indkomstår, for hvilke selskabet har modtaget begunstigelser i henhold til bestemmelser om hjælp til industrier i Malta, og aktionæren indgiver selvangivelse og regnskab til Maltas skattemyndigheder over den til Malta skattepligtige indkomst for vedkommende ligningsår.

De kompetente myndigheder i de kontraherende stater skal ved gensidig aftale fastsætte de nærmere regler for anvendelsen af denne begrænsning.

Bestemmelserne i dette stykke medfører ingen begrænsninger i adgangen til at beskatte selskabet af den fortjeneste, hvoraf udbyttet er udbetalt.

(3) Udtrykket „udbytte” betyder i denne artikel indkomst af aktier eller andre rettigheder (bortset fra gældsfordringer), andel i fortjeneste, såvel som indkomst fra andre selskabsrettigheder, der er genstand for samme skattemæssige behandling som aktier i henhold til skattelovgivningen i den stat, i hvilken det selskab, der foretager udlodningen, er hjemmehørende.

(4) Bestemmelserne i stk. (1) og (2) finder ikke anvendelse i tilfælde, hvor udbyttet oppebæres af en person, hjemmehørende i en af de kontraherende stater, som i den anden kontraherende stat, i hvilken det selskab, der udbetaler udbyttet, er hjemmehørende, driver næring eller forretning gennem et dér beliggende fast driftssted eller i denne anden stat udfører erhvervsmæssig virksomhed fra et dér beliggende fast sted, og de rettigheder, der ligger til grund for udlodningen har direkte forbindelse med det faste driftssted eller det faste sted. I så fald skal bestemmelserne henholdsvis i artikel 7 og i artikel 14 finde anvendelse.

(5) Hvor et selskab, som er hjemmehørende i en af de kontraherende stater, oppebærer fortjeneste eller indkomst fra den anden kontraherende stat, kan denne anden stat ikke pålægge nogen skat på udbytte, som udbetales af selskabet til personer, der er hjemmehørende i den førstnævnte stat, eller underkaste selskabets ikke-udloddede indkomst nogen skat på ikke-udloddet indkomst, selv om det udbetalte udbytte eller den ikke-udloddede indkomst helt eller delvis består af fortjeneste eller indkomst fra kilder i denne anden stat. Bestemmelserne i dette stykke er ikke til hinder for, at den anden stat beskatter udbytte, der udbetales til en person, hjemmehørende i denne anden stat, eller udbytte fra rettigheder, der er direkte knyttet til et fast driftssted eller et fast sted, som i denne anden stat opretholdes af en i den førstnævnte stat hjemmehørende person.

Artikel 11. RENTER

(1) Renter, der hidrører fra en af de kontraherende stater og betales til en i den anden kontraherende stat hjemmehørende person, kan beskattes i denne anden stat.

(2) Sådan rente kan imidlertid beskattes i den kontraherende stat, hvorfra den hidrører, og i overensstemmelse med lovgivningen i denne stat, men den skat, der pålægges, må ikke overstige 10 pct. af rentebeløbet. De kompetente myndigheder i de kontraherende stater skal ved gensidig aftale fastsætte de nærmere regler for anvendelsen af denne begrænsning.

(3) Uanset bestemmelserne i stk. (2) i denne artikel:

- (a) skal renter, der hidrører fra Malta og betales til den danske regering, Danmarks Nationalbank eller Industrialiseringsfonden for udviklingslandene, fritages for maltesisk skat;

- (b) skal renter, der hidrører fra Danmark og betales til den maltesiske regering, Maltas centralbank (Central Bank of Malta) eller den maltesiske udviklings-sammenslutning (Malta Development Corporation), fritages for dansk skat;
- (c) skal den i dette stykke indrømmede fritagelse også gælde alle andre lovfæstede organer af offentlig karakter i begge kontraherende stater, hvis sådanne organer er selvstændige juridiske personer.

(4) Udtrykket „rente” betyder i denne artikel indkomst af fordringer af enhver art, hvad enten de er sikret ved pant eller ikke, og hvad enten de indeholder en ret til andel i debtors fortjeneste eller ikke, og specielt indkomst af statsgældsbeviser og indkomst af obligationer eller forskrivninger, herunder kursgevinster og gevinster på obligationer eller forskrivninger. Straftillæg for for sen betaling anses ikke som rente i denne artikel.

(5) Bestemmelserne i stk. (1) og (2) finder ikke anvendelse i tilfælde, hvor renten oppebæres af en person, hjemmehørende i en af de kontraherende stater, som i den anden kontraherende stat, hvorfra renten hidrører, driver næring eller forretning gennem et dér beliggende fast driftssted eller i denne anden stat udfører erhvervsmæssig virksomhed fra et dér beliggende fast sted, og den fordring, der ligger til grund for den betalte rente, har direkte forbindelse med det faste driftssted eller det faste sted. I så fald skal bestemmelserne henholdsvis i artikel 7 og i artikel 14 finde anvendelse.

(6) Renter skal anses for at hidrøre fra en af de kontraherende stater, såfremt de betales af den pågældende stat selv, af en politisk underafdeling deraf, af en lokal myndighed deri eller af en i den pågældende stat hjemmehørende person. Såfremt den person, der betaler renten, hvad enten den pågældende er hjemmehørende i en af de kontraherende stater eller ej, imidlertid i en af de kontraherende stater har et fast driftssted, i forbindelse med hvilket den gæld, hvoraf renten betales, blev stiftet, og renteudgiften afholdes af det pågældende faste driftssted, skal en sådan rente anses for at hidrøre fra den kontraherende stat, i hvilken det faste driftssted er beliggende.

(7) I tilfælde, hvor en særlig forbindelse mellem den, der erlægger, og den, der modtager renten, eller mellem disse og en tredje person, har bevirket, at den erlagte rente set i forhold til den gældsfordring, hvorfor den er betalt, overstiger det beløb, som ville være blevet aftalt mellem parterne, såfremt den nævnte forbindelse ikke havde foreligget, skal bestemmelserne i denne artikel alene finde anvendelse på det sidstnævnte beløb. I så fald skal det overskydende beløb kunne beskattes i overensstemmelse med lovgivningen i hver af de kontraherende stater under behørig hensyntagen til de øvrige bestemmelser i denne overenskomst.

Artikel 12. ROYALTIES

(1) Royalties, der hidrører fra en af de kontraherende stater og betales til en person, som er hjemmehørende i den anden kontraherende stat, kan kun beskattes i denne anden stat, hvis sådanne royalties består af betalinger af enhver art, der modtages som vederlag for anvendelsen af eller retten til at benytte enhver ophavsret til et litterært, kunstnerisk eller videnskabeligt arbejde, herunder spillefilm og film eller bånd til fjernsyns- eller radioudsendelser.

(2) Royalties, der hidrører fra en af de kontraherende stater og betales til en person, som er hjemmehørende i den anden kontraherende stat, kan beskattes i denne anden stat, hvis disse royalties består af betalinger af enhver art, der modtages som vederlag for anvendelsen af eller retten til at benytte ethvert patent, varemærke, mønster, model, tegning, hemmelig formel eller fremstillingsmetode, industrielt,

kommercielt eller videnskabeligt udstyr, eller oplysninger om industrielle, kommercielle eller videnskabelige erfaringer. Sådanne royalties kan imidlertid også beskattes i den kontraherende stat, hvorfra de hidrører, og i overensstemmelse med lovgivningen i denne stat, men den skat, der pålægges, må ikke overstige 10 pct. af bruttobeløbet.

(3) Bestemmelserne i stk. (1) finder ikke anvendelse i tilfælde, hvor nævnte royalties oppebæres af en person, hjemmehørende i en af de kontraherende stater, som i den anden kontraherende stat, hvorfra de nævnte royalties hidrører, driver næring eller forretning gennem et dér beliggende fast driftssted eller i denne anden stat udfører erhvervs-mæssig virksomhed fra et dér beliggende fast sted, og den rettighed eller ejendom, som ligger til grund for betalingen af de nævnte royalties, har direkte forbindelse med det faste driftssted eller det faste sted. I så fald skal bestemmelserne henholdsvis i artikel 7 og i artikel 14 finde anvendelse.

(4) Royalties skal anses at hidrøre fra en af de kontraherende stater, såfremt de betales af den pågældende stat selv, af en politisk underafdeling deraf, af en lokal myndighed deri eller af en i denne stat hjemmehørende person. Såfremt den person, der betaler royaltyydelse, hvad enten den pågældende er hjemmehørende i en af de kontraherende stater eller ej, imidlertid i en af de kontraherende stater har et fast driftssted, i forbindelse med hvilket den aftale, i henhold til hvilken royalties betales, er stiftet, og sådanne royalties afholdes af det pågældende faste driftssted, skal sådanne royalties anses for at hidrøre fra den kontraherende stat, i hvilken det faste driftssted er beliggende.

(5) I tilfælde, hvor en særlig forbindelse mellem den, der erlægger, og den, der modtager nævnte royalties, eller mellem disse og en tredje person, har bevirket, at de erlagte royalties set i forhold til den anvendelse, rettighed eller oplysning, for hvilken de erlægges, overstiger det beløb, som ville være blevet aftalt mellem parterne, såfremt den nævnte forbindelse ikke havde foreligget, skal bestemmelserne i denne artikel alene finde anvendelse på det sidstnævnte beløb. I så fald skal det overskydende beløb kunne beskattes i overensstemmelse med lovgivningen i hver af de kontraherende stater under behørig hensyntagen til de øvrige bestemmelser i denne overenskomst.

Artikel 13. FORTJENESTE VED AFSTÅELSE AF FORMUEGENSTANDE

(1) Fortjeneste ved afståelse af fast ejendom — som defineret i artikel 6, stk. (2) — kan beskattes i den kontraherende stat, i hvilken ejendommen er beliggende.

(2) Fortjeneste ved afståelse af aktiver, som ikke består i fast ejendom, og som udgør en del af erhvervsformuen i et fast driftssted, som et foretagende i en af de kontraherende stater har i den anden kontraherende stat, eller ved afståelse af aktiver, der ikke består i fast ejendom, og som hører til et fast sted, som en person hjemmehørende i en af de kontraherende stater anvender til udøvelse af frit erhverv i den anden kontraherende stat, herunder også fortjeneste ved afståelse af selve det faste driftssted (særskilt eller sammen med hele foretagendet), eller af et sådant fast sted, kan beskattes i den anden stat. Fortjeneste ved afståelse af aktiver, der ikke består i fast ejendom, og som er af den i artikel 22, stk. (3) omhandlede art, kan dog kun beskattes i den kontraherende stat, der i henhold til den nævnte artikel har beskatningsretten til sådanne aktiver.

(3) Fortjeneste ved afståelse af alle andre aktiver end de i stk. (1) og (2) omhandlede, kan kun beskattes i den kontraherende stat, hvori afhænderen er hjemmehørende.

Artikel 14. FRIT ERHVERV

(1) Indkomst ved frit erhverv eller ved andet selvstændigt arbejde af lignende karakter oppebåret af en person, som er hjemmehørende i en af de kontraherende stater, kan kun beskattes i denne stat, medmindre den pågældende til udøvelse af sin virksomhed har et fast sted, der til stadighed står til hans rådighed i den anden kontraherende stat. Såfremt den pågældende har et sådant fast sted, kan den del af indkomsten, der kan henføres til dette faste sted, beskattes i den anden kontraherende stat.

(2) Udtrykket „frit erhverv” omfatter især selvstændig videnskabelig, litterær, kunstnerisk, opdragende eller undervisende virksomhed samt selvstændig virksomhed som læge, advokat, ingeniør, arkitekt, tandlæge og revisor.

Artikel 15. PERSONLIGE TJENESTEYDELSER

(1) Såfremt bestemmelserne i artiklerne 16, 18, 19 og 20 ikke finder anvendelse, kan gage, løn og andet lignende vederlag for personligt arbejde, oppebåret af en person, som er hjemmehørende i en af de kontraherende stater, kun beskattes i denne stat, medmindre arbejdet er udført i den anden kontraherende stat. Er arbejdet udført dér, kan vederlaget herfor beskattes i denne anden stat.

(2) Uanset bestemmelserne i stk. (1) kan vederlag, som en person, der er hjemmehørende i en af de kontraherende stater, oppebærer for tjenesteydelser, udført i den anden kontraherende stat, kun beskattes i den førstnævnte stat i tilfælde, hvor

- (a) modtageren opholder sig i den anden stat i en eller flere perioder, der tilsammen ikke overstiger 183 dage inden for vedkommende kalenderår, og
- (b) vederlaget betales af eller for en arbejdsgiver, der ikke er hjemmehørende i den anden stat, og
- (c) vederlaget ikke afholdes af et fast driftssted eller et fast sted, som arbejdsgiveren har i den anden stat.

(3) Uanset de foranstående bestemmelser i denne artikel kan vederlag for personligt arbejde, der udføres om bord på et skib eller et luftfartøj i international trafik, beskattes i den kontraherende stat, i hvilken foretagendets virkelige ledelse har sit sæde. Når en i Danmark hjemmehørende person modtager vederlag for personligt arbejde, udført på et af Scandinavian Airlines System (SAS) i international trafik drevet luftfartøj, kan et sådant vederlag kun beskattes i Danmark.

Artikel 16. BESTYRELSESHONORARER

Bestyrelseshonorarer og lignende vederlag, som oppebæres af en person, der er hjemmehørende i en af de kontraherende stater, i hans egenskab af medlem af bestyrelsen for et selskab, der er hjemmehørende i den anden kontraherende stat, kan beskattes i denne anden stat.

Artikel 17. KUNSTNERE OG SPORTSFOLK

(1) Uanset bestemmelserne i artiklerne 14 og 15 kan indkomst, som erhverves af professionelle kunstnere, såsom teater-, film-, radio- eller fjernsynskunstnere og musikere samt af sportsfolk, for deres i denne egenskab udøvede virksomhed, beskattes i den kontraherende stat, i hvilken denne virksomhed er udøvet.

(2) I tilfælde, hvor indkomst ved personligt arbejde, som udføres af en kunstner eller en sportsmand, ikke tilfalder kunstneren eller sportsmanden selv, men en anden person, kan denne indkomst, uanset bestemmelserne i artiklerne 7, 14 og 15, beskattes i den kontraherende stat, hvori kunstneren eller sportsmanden udfører arbejdet.

Artikel 18. PENSIONER OG LIVRENTER

(1) Medmindre bestemmelserne i artikel 19, stk. (2), finder anvendelse, kan pensioner og andre lignende vederlag og livrenter, der udbetales til en i en af de kontraherende stater hjemmehørende person, kun beskattes i denne stat.

(2) Uanset bestemmelserne i stk. (1) kan udbetalinger, der finder sted i henhold til et socialt sikringssystem eller en national forsikringsordning i en af de kontraherende stater, kun beskattes i denne stat.

(3) I denne artikel betyder:

(a) „pensioner og andre lignende vederlag” periodiske ydelser, der efter fratæden betales som vederlag for tidligere tjenesteydelser eller som erstatning for skader pådraget under tidligere udført tjeneste;

(b) udtrykket „livrente” en fastsat sum, der udbetales periodisk til fastsatte tidspunkter enten for livstid eller for et bestemt angivet eller forud beregneligt tidsrum, i henhold til en forpligtelse til at præstere disse betalinger mod rimelig og fuld modydelse i penge eller penges værdi.

Artikel 19. OFFENTLIGT HVERV

(1) (a) Vederlag, bortset fra pensioner, der betales af en af de kontraherende stater eller af en politisk underafdeling eller en lokal myndighed til en fysisk person for varetagelse af hverv for denne stat eller underafdeling eller lokale myndighed, kan kun beskattes i denne stat.

(b) Et sådant vederlag beskattes imidlertid kun i den anden stat, hvis hvervet udføres i denne stat, og modtageren er hjemmehørende i denne anden kontraherende stat, og

(i) er statsborger i denne stat; eller

(ii) ikke har bopæl i denne stat alene med det formål at varetage hvervet.

(2) (a) Enhver pension, der udbetales direkte af, eller af fonds oprettet af en af de kontraherende stater eller af en politisk underafdeling eller en lokal myndighed til en fysisk person for varetagelse af hverv for denne stat eller underafdeling eller lokale myndighed, kan kun beskattes i denne stat;

(b) en sådan pension kan imidlertid kun beskattes i den anden kontraherende stat, hvis modtageren er statsborger og hjemmehørende i denne stat.

(3) Bestemmelserne i artiklerne 15, 16 og 18 finder anvendelse på vederlag og pensioner, der udbetales for hverv i forbindelse med forretning, der drives af en af de kontraherende stater eller af en politisk underafdeling eller en lokal myndighed.

(4) Bestemmelserne i stk. (1) (a) finder også anvendelse på vederlag, der i henhold til et udviklingsbistandsprogram, iværksat af en af de kontraherende stater, en politisk underafdeling eller en lokal myndighed i denne, betales af midler, der udelukkende ydes af denne stat, disse politiske underafdelinger eller lokale myndigheder, til specialister eller frivillige, der udsendes til støtte for den anden kontraherende stat med denne anden stats samtykke.

Artikel 20. LÆRERE, STUDERENDE OG PRAKTIKANTER

(1) Vederlag, som en professor eller lærer, som er eller som umiddelbart før et besøg i den anden kontraherende stat var hjemmehørende i en af de kontraherende stater, og som aflægger besøget for et tidsrum af ikke over to år med henblik på videregående studier eller forskning eller for at undervise på et universitet, en læreanstalt, skole eller anden undervisningsanstalt, modtager for et sådant arbejde, kan ikke beskattes i denne anden stat, i det omfang sådant vederlag tilfalder ham fra kil-

der uden for denne anden stat og beskattes i den stat, hvor han er eller var hjemmehørende som ovenfor anført.

(2) En fysisk person, som var hjemmehørende i en af de kontraherende stater umiddelbart før besøget i den anden kontraherende stat, og som midlertidigt opholder sig i denne anden stat udelukkende som studerende ved et universitet, en lærestalt, skole eller anden lignende undervisningsanstalt i denne anden stat eller som lærling, skal fra datoen for sin første ankomst til den anden stat i forbindelse med besøget være fritaget for beskatning i denne anden stat;

(a) af alle beløb modtaget fra udlandet til sit underhold, uddannelse og oplæring; og

(b) i en periode på ikke over 3 år af vederlag på i alt højst 15.000 kr. eller modværdien i maltesisk mønt for hvert kalenderår, ydet for personligt arbejde udført i denne anden kontraherende stat med henblik på supplerende af de midler, der står til rådighed for ham til disse formål.

(3) En fysisk person, som var hjemmehørende i en af de kontraherende stater umiddelbart før besøget i den anden kontraherende stat, og som er midlertidigt til stede i denne anden stat udelukkende med henblik på studier, forskning eller uddannelse, som nyder af et stipendium, en understøttelse eller en belønning fra en videnskabelig, undervisningsmæssig, religiøs eller velgørende organisation eller som led i et teknisk bistandsprogram, hvori regeringen i en af de kontraherende stater deltager, skal fra datoen for sin første ankomst til den anden stat være fritaget for beskatning i denne anden stat;

(a) af sådant stipendium, sådan understøttelse eller belønning; og

(b) af alle beløb modtaget fra udlandet til sit underhold, undervisning eller uddannelse.

Artikel 21. INDKOMST, DER IKKE UDTRYKKELT ER OMTALT

(1) Indkomster, der oppebæres af en i en af de kontraherende stater hjemmehørende person, og som ikke er omtalt i de forudgående artikler i denne overenskomst, kan, uanset hvorfra de hidrører, kun beskattes i denne stat.

(2) Bestemmelserne i stk. (1) finder ikke anvendelse, såfremt en i en af de kontraherende stater hjemmehørende modtager af indkomsten driver virksomhed i den anden kontraherende stat gennem et dér beliggende fast driftssted, eller udfører frit erhverv fra et dér beliggende fast sted, og den rettighed eller ejendom, der ligger til grund for indkomsten, har direkte forbindelse med det faste driftssted eller det faste sted. I så fald skal bestemmelserne henholdsvis i artikel 7 og i artikel 14 finde anvendelse.

Artikel 22. FORMUE

(1) Formue bestående i fast ejendom—som defineret i artikel 6, stk. (2)— kan beskattes i den kontraherende stat, hvori ejendommen er beliggende.

(2) Formue bestående i aktiver, bortset fra fast ejendom, som udgør en del af erhvervsformuen i et fast driftssted, eller som hører til et fast sted, der anvendes til udøvelse af frit erhverv, kan beskattes i den kontraherende stat, hvori det faste driftssted eller det faste sted er beliggende.

(3) Skibe og luftfartøjer, der benyttes i international trafik, og aktiver, der ikke består i fast ejendom, som anvendes i sådan skibs- og luftfartsvirksomhed, kan kun beskattes i den kontraherende stat, i hvilken foretagendets virkelige ledelse har sit sæde.

(4) Alle andre arter af formue tilhørende en person, som er hjemmehørende i en af de kontraherende stater, kan kun beskattes i denne stat.

Artikel 23. DØDSBOER

(1) Indkomst eller formue i et dødsbo, som i overensstemmelse med lovgivningen i Danmark betragtes som hjemmehørende i Danmark, og som dér behandles som en juridisk person, kan beskattes i Danmark, uanset om en eller flere af de arveberettigede er hjemmehørende i denne stat.

(2) De arveberettigede i boet kan dog beskattes i Malta på grundlag af den dem tilkommende andel i den fra dødsboet hidrørende indkomst i overensstemmelse med Maltas, lovgivning, hvis de er hjemmehørende i denne stat. I så fald skal den dertil svarende del af den af dødsboet i Danmark erlagte skat betragtes som skat betalt af den forholdsmæssige andel i det nævnte bo, som beskattes hos de arveberettigede i Malta.

Artikel 24. OPHÆVELSE AF DOBBELTBESKATNING

(1) I Danmark skal dobbeltbeskatning ophæves således:

- (a) I tilfælde, hvor en person, der er hjemmehørende i Danmark, oppebærer indtægt eller ejer formue, som i overensstemmelse med bestemmelserne i denne overenskomst kan beskattes i Malta, skal Danmark tillade som et fradrag i denne persons indkomstskat eller formueskat et beløb lig med den i Malta erlagte indkomstskat eller formueskat. Dette fradrag skal imidlertid ikke kunne overstige den del af skatten, således som den er beregnet, inden fradraget er givet, som svarer til indkomsten fra eller formuen i Malta. Bestemmelserne i dette stykke skal også finde anvendelse, når den maltesiske skat er blevet helt frafaldet eller nedsat for en begrænset tidsperiode, som om ingen sådan fritagelse eller nedsættelse var blevet indrømmet.
- (b) Udbytte, der udbetales af et selskab, der er hjemmehørende i Malta, til et selskab, der er hjemmehørende i Danmark, skal imidlertid fritages for dansk skat i det omfang, udbyttet ville have været fritaget for skat i henhold til dansk lovgivning, hvis begge selskaber havde været hjemmehørende i Danmark.
- (c) For så vidt angår afsnit (a) betragtes maltesisk skat af renter og royalties som betalt med mindst 25 pct. af det nettoindkomstsbeløb, der beskattes i Danmark.

(2) I Malta skal dobbeltbeskatning ophæves således:

- Under iagttagelse af bestemmelserne i maltesisk lovgivning vedrørende tilladelse af fradrag i maltesisk skat for udenlandsk skat, skal, når der i overensstemmelse med bestemmelserne i denne overenskomst i en maltesisk skatteansættelse indgår indtægter fra kilder i Danmark eller formuede, der befinder sig i Danmark, den danske skat på sådanne indtægter eller formuede tillades fradraget i den dertil svarende del af den maltesiske skat.

Artikel 25. IKKE DISKRIMINERING

(1) Uanset bestemmelserne i artikel 1 skal statsborgere i en af de kontraherende stater, hvad enten de er hjemmehørende i en af de kontraherende stater eller ej, ikke i den anden kontraherende stat kunne underkastes nogen beskatning eller dermed forbundne krav, som er anderledes eller mere byrdefulde end den beskatning og dermed forbundne krav, som statsborgere i den anden stat under samme forhold er eller måtte blive underkastet.

(2) Beskatningen af et fast driftssted, som et foretagende i en af de kontraherende stater har i den anden kontraherende stat, må ikke være mere byrdefuld i den-

ne anden stat end beskatningen af foretagender i denne anden stat, der udøver samme virksomhed.

Denne bestemmelse skal ikke kunne fortolkes som forpligtende en af de kontraherende stater til at tilstå personer, som er hjemmehørende i den anden kontraherende stat, de personlige skattemæssige begunstigelser, lempelser og nedsættelser, som den indrømmer de personer, der er bosat inden for dens eget område som følge af personlig stilling eller forsørgerpligt over for familie eller andre personlige forhold.

(3) Med undtagelse af de tilfælde, hvor bestemmelserne i artikel 9, stk. (1), artikel 11, stk. (7), eller artikel 12, stk. (5), finder anvendelse, skal renter, royalties og andre betalinger fra et foretagende i den ene kontraherende stat til en person, hjemmehørende i den anden kontraherende stat, kunne fratrækkes ved opgørelsen af den skattepligtige indkomst for et sådant foretagende under samme betingelser, som ville finde anvendelse, hvis betalingerne var sket til en person hjemmehørende i den førstnævnte stat.

Tilsvarende skal enhver gæld, som et foretagende i en af de kontraherende stater har til en person hjemmehørende i den anden kontraherende stat, kunne fratrækkes ved opgørelsen af den skattepligtige formue for et sådant foretagende på samme måde, som hvis gælden var blevet stiftet over for en person hjemmehørende i den førstnævnte stat.

(4) Foretagender i en af de kontraherende stater, hvis formue helt eller delvis ejes eller kontrolleres, direkte eller indirekte, af en eller flere personer hjemmehørende i den anden kontraherende stat, skal ikke i den førstnævnte kontraherende stat kunne underkastes nogen beskatning eller dermed forbundne krav, som er anderledes eller mere byrdefulde end den beskatning og dermed forbundne krav, som andre tilsvarende foretagender i denne førstnævnte stat er eller måtte blive underkastet.

(5) Udtrykket „beskatning” betyder i denne artikel skatter af enhver art og betegnelse.

Artikel 26. FREMGANGSMÅDEN VED INDGÅELSE AF GENSIDIG AFTALE

(1) Såfremt en i en af de kontraherende stater hjemmehørende person mener, at foranstaltninger truffet af en eller af begge de kontraherende stater for ham medfører eller vil medføre beskatning, som ikke er i overensstemmelse med denne overenskomst, kan han—uanset hvilke fremgangsmåder der måtte være fastsat i disse staters interne lovgivning—indbringe sin sag for den kompetente myndighed i den kontraherende stat, i hvilken han er hjemmehørende.

(2) Den kompetente myndighed skal, hvis indsigelsen synes at være begrundet, og hvis den ikke selv kan nå til en rimelig løsning, søge at løse sagen ved en gensidig aftale med den kompetente myndighed i den anden stat i den hensigt at undgå en beskatning, der ikke er i overensstemmelse med denne overenskomst.

(3) De kompetente myndigheder i de kontraherende stater skal søge ved gensidig aftale at løse vanskeligheder eller tvivlsspørgsmål, der måtte opstå med hensyn til forståelsen eller anvendelsen af overenskomsten. De kan også rådføre sig med hinanden for at undgå dobbeltbeskatning i tilfælde, der ikke omhandles i overenskomsten.

(4) De kontraherende staters kompetente myndigheder kan træde i direkte kontakt med hinanden med henblik på anvendelsen af bestemmelserne i denne overenskomst.

Artikel 27. UDVEKSLING AF OPLYSNINGER

(1) De kontraherende staters kompetente myndigheder skal udveksle sådanne oplysninger, som er nødvendige for gennemførelsen af denne overenskomst og den interne lovgivning i de kontraherende stater vedrørende skatter, der omfattes af denne overenskomst, i det omfang den stedfindende beskatning er i overensstemmelse med denne overenskomst. Alle oplysninger, der således udveksles, skal behandles som hemmelige og må ikke meddeles til andre personer eller myndigheder, herunder domstole, end de, der er beskæftigede, med påligningen, opkrævningen, tvangsinddrivelsen eller søgsmål med hensyn til skatter, som omfattes af denne overenskomst.

(2) Bestemmelserne i stk. (1) skal i intet tilfælde kunne fortolkes således, at der pålægges nogen af de kontraherende stater pligt til:

- (a) at foretage forvaltningsakter, der strider mod dens egen eller den anden kontraherende stats lovgivning eller forvaltningspraksis;
- (b) at meddele enkeltheder, hvorom oplysning ikke kan forlanges ifølge dens egen eller den anden kontraherende stats lovgivning eller normale forvaltningspraksis;
- (c) at meddele oplysninger, som ville røbe nogen erhvervsmæssig, forretningsmæssig, industriel, kommerciel eller faglig hemmelighed, eller fremstillingsmetode, eller oplysninger, hvis offentliggørelse ville kunne stride mod almene interesser.

Artikel 28. DIPLOMATISKE OG KONSULÆRE BEGUNSTIGELSER

(1) Denne overenskomst berører ikke diplomatiske og konsulære begunstigelser i henhold til folkerettens almindelige regler eller særlige overenskomster.

(2) I det omfang beskatning af indkomst og formue på grund af sådanne begunstigelser, som i kraft af folkerettens almindelige regler eller særlige overenskomster indrømmes en person, ikke finder sted i modtagerstaten, forbeholdes beskatningsretten udsendelsesstaten.

(3) Ved anvendelsen af denne overenskomst anses fysiske personer, der er medlemmer af en af de kontraherende staters diplomatiske eller konsulære mission i den anden kontraherende stat eller i en tredje stat, såvel som fysiske personer tilknyttet disse, og som er statsborgere i udsendelsesstaten, for at være hjemmehørende i udsendelsesstaten, hvis de dér er undergivet de samme forpligtelser med hensyn til indkomst- og formueskatter som personer hjemmehørende i denne stat.

Artikel 29. TERRITORIAL UDVIDELSE

Denne overenskomst kan enten i sin helhed eller med de nødvendige ændringer udvides til enhver del af Danmarks territorium, der særligt er blevet holdt uden for overenskomstens anvendelse, og som pålægger skatter af væsentlig samme karakter, som de skatter, overenskomsten finder anvendelse på. Enhver sådan udvidelse skal have virkning fra det tidspunkt og under de betingelser, herunder med hensyn til opsigelse, som måtte blive fastsat og aftalt mellem de kontraherende stater i noter, der skal udveksles ad diplomatisk vej.

Artikel 30. IKRAFTTRÆDEN

(1) De kontraherende staters regeringer skal underrette hinanden, når de forfatningsmæssige betingelser for denne overenskomsts ikrafttræden er opfyldt.

(2) Denne overenskomst skal træde i kraft 30 dage efter datoen for den seneste af de i stk. (1) omhandlede underretninger, og dens bestemmelser skal have virkning:

- (a) i Danmark for så vidt angår skatter, der opkræves for alle ligningsperioder, der begynder den 1. januar 1974, eller senere;
- (b) i Malta for så vidt angår skatter, der opkræves for ethvert ligningsår, der begynder den 1. januar 1975, eller senere;
- (c) i begge kontraherende stater for så vidt angår skatter, der opkræves ved kilden efter 31. december 1973.

Artikel 31. OPSIGELSE

Denne overenskomst skal forblive i kraft på ubestemt tid, men hver af de kontraherende stater kan senest den 30. juni i ethvert kalenderår, som begynder efter forløbet af et tidsrum på tre år fra den dag, den trådte i kraft, ad diplomatisk vej give den anden kontraherende stat en skriftlig opsigelse, og i så fald skal denne overenskomst ophøre med at have gyldighed:

- (a) i Danmark for så vidt angår skatter, der opkræves for alle ligningsperioder, der følger efter den, i hvilken opsigelsen er givet;
- (b) i Malta for så vidt angår skatter, der opkræves for alle ligningsår, begyndende med det andet ligningsår, der følger efter det, i hvilket opsigelsen er givet;
- (c) i begge kontraherende stater for så vidt angår skatter, der opkræves ved kilden af udbytter, renter og royalties betalt efter 31. december i det år, i hvilket opsigelsen er givet.

TIL BEKRÆFTELSE HERAF har de undertegnede dertil af deres regeringer behørigt befuldmægtigede underskrevet denne overenskomst.

UDFÆRDIGET i København, den 26. marts 1975 i to eksemplarer, på dansk og engelsk, således at begge tekster har lige gyldighed.

For Danmarks regering:

K. B. ANDERSEN

For Maltas regering:

J. A. KINGSWELL

PROTOKOL

Samtidig med undertegnelsen af overenskomsten til undgåelse af dobbeltbeskatning mellem Danmark og Malta har de undertegnede aftalt, at følgende bestemmelser skal udgøre en integrerende del af overenskomsten:

Artikel 8.

(1) Uanset bestemmelserne i overenskomstens artikel 8 skal et i Malta hjemmehørende selskabs fortjeneste ved skibsfartsvirksomhed i international trafik, hvis selskabets kapital for mere end 25 pct.s vedkommende direkte eller indirekte ejes af personer, der ikke er hjemmehørende i Malta, kunne beskattes i Danmark, medmindre selskabet beviser, at fortjenesten af denne skibsfartsvirksomhed er undergivet maltesisk beskatning uden nogen lempelse heri, som omhandlet i afsnit 86 af *Merchant Shipping Act* af 1973 eller nogen anden tilsvarende bestemmelse.

Artikel 20.

(2) Bestemmelserne i artikel 20, stk. (1), skal forstås således, at når en besøgende professor eller lærer faktisk opholder sig i en af de kontraherende stater i en periode af mere end to år, skal han være pligtig at svare skat til denne stat fra begyndelsen af sit besøg. Endvidere skal en professor eller lærers fravær fra den stat, som han besøger, ikke betragtes som afbrydelse af besøget, hvis fraværet efter denne stats kompetente myndigheds opfattelse er af midlertidig karakter.

UDFÆRDIGET i København, den 26. marts 1975 i to eksemplarer på dansk og engelsk, således at begge tekster har lige gyldighed.

For Danmarks regering:

K. B. ANDERSEN

For Maltas regering:

J. A. KINGSWELL

AGREEMENT¹ BETWEEN DENMARK AND MALTA FOR THE AVOIDANCE OF DOUBLE TAXATION

The Government of Denmark and the Government of Malta,
Desiring to conclude an Agreement for the Avoidance of Double Taxation,
Have agreed as follows:

Article 1. PERSONAL SCOPE

This Agreement shall apply to persons who are residents of one or both of the Contracting States.

Article 2. TAXES COVERED

(1) This Agreement shall apply to taxes on income and on capital imposed on behalf of each Contracting State or its political subdivisions or local authorities, irrespective of the manner in which they are levied.

(2) There shall be regarded as taxes on income and on capital all taxes imposed on total income, on total capital, or on elements of income or of capital, including taxes on gains from the alienation of movable or immovable property as well as taxes on capital appreciation.

(3) The existing taxes to which this Agreement shall apply are:

(a) in Denmark:

- (i) the ordinary income tax to the State (*ordinær indkomstskat til staten*)
 - (ii) the capital tax to the State (*formueskat til staten*)
 - (iii) the communal income tax (*kommunal indkomstskat*)
 - (iv) the old age pension contributions (*folkepensionsbidrag*)
 - (v) the sailors' tax (*sømandsskat*)
 - (vi) the special income tax (*særlig indkomstskat*)
 - (vii) the church tax (*kirkeskat*)
 - (viii) the income tax to the county municipalities (*amtskommunal indkomstskat*)
 - (ix) the contribution to the sickness "per diem" fund (*bidrag til dagpengefonden*)
 - (x) the tax on dividends (*udbytteskat*)
- (hereinafter referred to as "Danish tax");

(b) in Malta:

- the income tax and surtax, including prepayments of tax whether made by deduction at source or otherwise,
- (hereinafter referred to as "Malta tax").

4. This Agreement shall also apply to any identical or substantially similar taxes which are imposed after the date of signature of this Agreement in addition to, or in place of, the existing taxes. The competent authorities of the Contracting

¹ Came into force on 14 June 1975, i.e. 30 days after the date of the last of the notifications by which the Governments of the two States had informed each other that their constitutional requirements had been complied with, in accordance with article 30.

States shall notify to each other any significant changes which have been made in their respective taxation laws.

5. Where the Agreement provides that income arising in a Contracting State shall be relieved from tax in that State, either in full or in part, and, under the law in force in the other Contracting State, such income is subject to tax by reference to the amount thereof which is remitted to or received in that other State and not by reference to the full amount thereof, then the relief to be allowed in the first mentioned State shall apply only to so much of the income as is remitted to or received in the other State.

Article 3. GENERAL DEFINITIONS

(1) In this Agreement, unless the context otherwise requires:

(a) the term "Denmark" means the Kingdom of Denmark including any area within which, under the laws of Denmark and in accordance with international law, the sovereign rights of Denmark with respect to the exploration and the exploitation of the natural resources of the continental shelf may be exercised; the term does not comprise the Faroe Islands and Greenland;

(b) the term "Malta" means the Republic of Malta and includes in addition to the Island of Malta the Island of Gozo, the other islands of the Maltese archipelago together with the territorial waters thereof, and any area outside the territorial sea of Malta which in accordance with international law, has been or may hereafter be designated, under the laws of Malta concerning the Continental Shelf, as an area within which the rights of Malta with respect to the sea bed and subsoil and their natural resources may be exercised;

(c) the terms "a Contracting State" and "the other Contracting State" mean Denmark or Malta as the context requires;

(d) the term "person" comprises an individual, a company and any other body of persons;

(e) the term "company" means any body corporate or any entity which is treated as a body corporate for tax purposes;

(f) the terms "enterprise of a Contracting State" and "enterprise of the other Contracting State" mean, respectively, an enterprise carried on by a resident of a Contracting State and an enterprise carried on by a resident of the other Contracting State;

(g) the term "national;" means:

(i) in respect of Denmark, any individual possessing the nationality of Denmark and any legal person, partnership or association deriving its status as such from the law in force in Denmark;

(ii) in respect of Malta, any citizen of Malta as provided for in Chapter III of the Constitution of Malta and in the Maltese Citizenship Act, 1965, and any legal person, partnership and association deriving its status as such from the law in force in Malta;

(h) the term "international traffic" means any transport by a ship or aircraft operated by an enterprise which has its place of effective management in a Contracting State, except when the ship or aircraft is operated solely between places in the other Contracting State;

(i) the term "competent authority" means:

(i) in the case of Denmark, the Minister of Finance or his authorized representative;

(ii) in the case of Malta, the Minister responsible for finance or his authorized representative.

(2) In the application of this Agreement by a Contracting State, any term not otherwise defined shall, unless the context otherwise requires, have the meaning which it has under the laws of that Contracting State relating to the taxes which are the subject of this Agreement.

Article 4. FISCAL DOMICILE

(1) For the purpose of this Agreement, the term "resident of a Contracting State" means any person who, under the law of that State, is liable to taxation therein by reason of his domicile, residence, place of management or any other criterion of a similar nature. The term does not include any person who is liable to tax in that Contracting State in respect only of income from sources therein or capital situated in that State.

(2) Where by reason of the provisions of paragraph (1) an individual is a resident of both Contracting States, then his status shall be determined as follows:

- (a) He shall be deemed to be a resident of the Contracting State in which he has a permanent home available to him. If he has a permanent home available to him in both Contracting States, he shall be deemed to be resident of the Contracting State with which his personal and economic relations are closest (centre of vital interests).
- (b) If the Contracting State in which he has his centre of vital interests cannot be determined, or if he has no permanent home available to him in either Contracting State, he shall be deemed to be a resident of the Contracting State in which he has an habitual abode.
- (c) If he has an habitual abode in both Contracting States or in neither of them, he shall be deemed to be a resident of the Contracting State of which he is a national.
- (d) If he is a national of both Contracting States or of neither of them, the competent authorities of the Contracting States shall settle the question by mutual agreement.

(3) Where by reason of the provisions of paragraph (1) a person other than an individual is a resident of both Contracting States, then it shall be deemed to be a resident of the Contracting State in which its place of effective management is situated.

(4) For the purposes of taxation in Denmark, an estate of a deceased person shall be deemed to be a resident of the Contracting State of which the deceased was a resident at the time of his death in accordance with the provisions of paragraphs (1) and (2).

Article 5. PERMANENT ESTABLISHMENT

(1) For the purpose of this Agreement the term "permanent establishment" means a fixed place of business in which the business of the enterprise is wholly or partly carried on.

(2) The term "permanent establishment" shall include especially:

- (a) a place of management;
- (b) a branch;
- (c) an office;
- (d) a factory;

- (e) a workshop;
- (f) a mine, quarry or other place of extraction of natural resources, including an offshore drilling site;
- (g) a building site or construction or assembly project which exists for more than twelve months.

(3) An enterprise of a Contracting State shall be deemed to have a permanent establishment in the other State if it carries on supervisory activities in that other State for more than twelve months in connection with a construction or assembly project.

(4) The term “permanent establishment” shall not be deemed to include:

- (a) the use of facilities solely for the purpose of storage, display or delivery of goods or merchandise belonging to the enterprise;
- (b) the maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of storage, display or delivery;
- (c) the maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of processing by another enterprise;
- (d) the maintenance of a fixed place of business solely for the purpose of purchasing goods or merchandise, or for collecting information, for the enterprise;
- (e) the maintenance of a fixed place of business solely for the purpose of advertising, for the supply of information, for scientific research or for similar activities which have a preparatory or auxiliary character for the enterprise.

(5) A person acting in a Contracting State on behalf of an enterprise of the other Contracting State—other than an agent of an independent status to whom paragraph (6) applies—shall be deemed to be a permanent establishment in the first-mentioned State if he has, and habitually exercises in that State, an authority to conclude contracts in the name of the enterprise, unless his activities are limited to the purchase of goods or merchandise for the enterprise.

(6) An enterprise of a Contracting State shall not be deemed to have a permanent establishment in the other Contracting State merely because it carries on business in that other State through a broker, general commission agent or any other agent of an independent status, where such persons are acting in the ordinary course of their business.

(7) The fact that a company which is a resident of a Contracting State controls or is controlled by a company which is a resident of the other Contracting State, or which carries on business in that other State (whether through a permanent establishment or otherwise), shall not of itself constitute either company a permanent establishment of the other.

Article 6. IMMOVABLE PROPERTY

(1) Income from immovable property may be taxed in the Contracting State in which such property is situated.

(2) The term “immovable property” shall be defined in accordance with the law of the Contracting State in which the property in question is situated. The term shall in any case include property accessory to immovable property, rights to which the provisions of general law respecting immovable property apply, and rights to variable or fixed payments as consideration for the working of, or the right to work, mineral deposits, sources and other natural resources; ships and aircraft shall not be regarded as immovable property.

(3) The provisions of paragraph (1) shall apply to income derived from the direct use, letting, or use in any other form of immovable property.

(4) The provisions of paragraphs (1) and (3) shall also apply to the income from immovable property of an enterprise and to income from immovable property used for the performance of professional services.

Article 7. BUSINESS PROFITS

(1) The profits of an enterprise of a Contracting State shall be taxable only in that State unless the enterprise carries on business in the other Contracting State through a permanent establishment situated therein. If the enterprise carries on business as aforesaid, the profits of the enterprise may be taxed in the other State but only so much of them as is attributable to that permanent establishment.

(2) Where an enterprise of a Contracting State carries on business in the other Contracting State through a permanent establishment situated therein, there shall in each Contracting State be attributed to that permanent establishment the profits which it might be expected to make if it were a distinct and separate enterprise engaged in the same or similar activities under the same or similar conditions and dealing wholly independently with the enterprise of which it is a permanent establishment.

(3) In the determination of the profits of a permanent establishment, there shall be allowed as deductions expenses which are incurred for the purposes of the permanent establishment including executive and general administrative expenses so incurred, whether in the State in which the permanent establishment is situated or elsewhere.

(4) In so far as it has been customary in a Contracting State to determine the profits to be attributed to a permanent establishment on the basis of an apportionment of the total profits of the enterprise to its various parts, nothing in paragraph (2) shall preclude that Contracting State from determining the profits to be taxed by such an apportionment as may be customary. The method of apportionment adopted shall, however, be such that the result shall be in accordance with the principles embodied in this Article.

(5) No profits shall be attributed to a permanent establishment by reason of the mere purchase by that permanent establishment of goods or merchandise for the enterprise.

(6) For the purposes of the preceding paragraphs, the profits to be attributed to the permanent establishment, shall be determined by the same method year by year unless there is good and sufficient reason to the contrary.

(7) The provisions of this Article shall not affect the provisions of the law of either Contracting State regarding the taxation of income from the business of insurance.

(8) Where profits include items of income which are dealt with separately in other Articles of this Agreement, then the provisions of those Articles shall not be affected by the provisions of this Article.

Article 8. SHIPPING AND AIR TRANSPORT

(1) Profits from the operation of ships or aircraft in international traffic shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

(2) If the place of effective management of a shipping enterprise is aboard a ship, then it shall be deemed to be situated in the Contracting State in which the

home harbour of the ship is situated, or, if there is no such home harbour, in the Contracting State of which the operator of the ship is a resident.

(3) The provisions of paragraph (1) shall also apply to profits derived from the participation in a pool, in a joint business or in an international operation agency.

(4) With respect to profits derived by the Danish, Swedish and Norwegian air transport consortium known as the Scandinavian Airlines System (SAS), the provisions of paragraph (1) shall only apply to such part of the profits as corresponds to the shareholding in the consortium held by Det Danske Luftfartselskab (DDL), the Danish partner of Scandinavian Airlines System (SAS).

Article 9. ASSOCIATED ENTERPRISES

(1) Where

- (a) an enterprise of a Contracting State participates directly or indirectly in the management, control or capital of an enterprise of the other Contracting State, or
- (b) the same persons participate directly or indirectly in the management, control or capital of an enterprise of a Contracting State and an enterprise of the other Contracting State,

and in either case conditions are made or imposed between the two enterprises in their commercial or financial relations which differ from those which would be made between independent enterprises, then any profits which would, but for those conditions, have accrued to one of the enterprises, but, by reason of those conditions, have not so accrued, may be included in the profits of that enterprise and taxed accordingly.

(2) Where profits on which an enterprise of a Contracting State have been charged to tax in that State are also included in the profits of an enterprise of the other Contracting State and taxed accordingly and the profits so included are profits which would have accrued to that enterprise of the other State if the conditions made between the enterprises had been those which would have been made between independent enterprises, then the first-mentioned State shall make an appropriate adjustment to the amount of tax charged on those profits in the first-mentioned State. In determining such an adjustment due regard shall be had to the other provisions of this Agreement in relation to the nature of the income, and for this purpose the competent authorities of the Contracting States shall if necessary consult each other.

Article 10. DIVIDENDS

(1) Dividends paid by a company which is a resident of a Contracting State to a resident of the other Contracting State may be taxed in that other State.

(2) However, such dividends may be taxed in the Contracting State of which the company paying the dividends is a resident, and according to the law of that State, as follows:

- (a) where dividends are paid by a company resident of Denmark to a resident of Malta, the tax so charged shall not exceed:
 - (i) 5 per cent of the gross amount of the dividends if the recipient is a company (excluding a partnership) which holds directly at least 25 per cent of the capital of the company paying the dividends;
 - (ii) in all other cases, 15 per cent of the gross amount of the dividends;

(b) where dividends are paid by a company resident of Malta to a resident of Denmark:

- (i) Malta tax shall not exceed that chargeable on the company paying the dividends in respect of the profits so distributed;
- (ii) notwithstanding the provisions of sub-paragraph (i) hereof, Malta tax shall not exceed 15 per cent of the dividends if such dividends are paid out of gains or profits earned in any year in respect of which the company is in receipt of any benefit under the provisions regulating aids to industries in Malta, and the shareholder submits returns and accounts to the taxation authorities of Malta in respect of his income liable to Malta tax for the relative year of assessment.

The competent authorities of the Contracting State shall by mutual agreement settle the mode of application of this limitation.

This paragraph shall not affect the taxation of the company in respect of the profits out of which the dividends are paid.

(3) The term "dividends" as used in this Article means income from shares or other rights, not being debt-claims, participating in profits, as well as income from other corporate rights which is subjected to the same taxation treatment as income from shares by the taxation law of the State of which the Company making the distribution is a resident.

(4) The provisions of paragraphs (1) and (2) shall not apply if the recipient of the dividends, being a resident of a Contracting State, carries on business in the other Contracting State of which the company paying the dividends is a resident, through a permanent establishment situated therein or performs in that other State professional services from a fixed base situated therein and the holding in respect of which the dividends are paid is effectively connected with such permanent establishment or fixed base. In such case, the provisions of Article 7 or Article 14, as the case may be, shall apply.

(5) Where a company which is a resident of a Contracting State derives profits or income from the other Contracting State, that other State may not impose any tax on dividends paid by the company to residents of the first-mentioned State or subject the company's undistributed profits to a tax on undistributed profits even if the dividends paid, or the undistributed profits consist wholly or partly of profits or income arising in that other State. The provisions of this paragraph shall not prevent that other State from taxing dividends paid to residents of that State or dividends relating to a holding which is effectively connected with a permanent establishment or fixed base maintained in that other State by a resident of the first-mentioned State.

Article 11. INTEREST

(1) Interest arising in a Contracting State and paid to a resident of the other Contracting State may be taxed in that other State.

(2) However, such interest may be taxed in the Contracting State in which it arises, and according to the law of that State, but the tax so charged shall not exceed 10 per cent of the amount of the interest. The competent authorities of the Contracting States shall by mutual agreement settle the mode of application of this limitation.

(3) Notwithstanding the provisions of paragraph (2) of this Article:

- (a) interest arising in Malta and paid to the Government of Denmark, the National Bank of Denmark or the Industrialisation Fund for Developing Countries of Denmark shall be exempt from Malta tax;
- (b) interest arising in Denmark and paid to the Malta Government, the Central Bank of Malta or the Malta Development Corporation shall be exempt from Danish tax;
- (c) the exemption granted by this paragraph shall also apply to any other statutory body of a public character of either Contracting State if such a body possesses a distinct legal personality.

(4) The term "interest" as used in this Article means income from debt-claims of every kind and whether or not secured by mortgage and whether or not carrying a right to participate in the debtor's profits, and, in particular, income from Government securities and income from bonds or debentures, including premiums and prizes attaching to bonds or debentures. Penalty charges for late payment shall not be regarded as interest for the purpose of this Article.

(5) The provisions of paragraphs (1) and (2) shall not apply if the recipient of the interest, being a resident of a Contracting State, carries on in the other Contracting State in which the interest arises a trade or business through a permanent establishment situated therein, or performs in that other State professional services from a fixed base situated therein and the debt-claim in respect of which the interest is paid is effectively connected with such permanent establishment or fixed base. In such a case, the provisions of Article 7 or Article 14, as the case may be, shall apply.

(6) Interest shall be deemed to arise in a Contracting State when the payer is that State itself, a political subdivision, a local authority or a resident of that State. Where, however, the person paying the interest whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment in connection with which the indebtedness on which the interest is paid was incurred, and such interest is borne by such permanent establishment, then such interest shall be deemed to arise in the Contracting State in which the permanent establishment is situated.

(7) Where, owing to a special relationship between the payer and the recipient or between both of them and some other person, the amount of the interest paid, having regard to the debt-claim for which it is paid, exceeds the amount which would have been agreed upon by the payer and the recipient in the absence of such relationship, the provisions of this Article shall apply only to the last-mentioned amount. In that case, the excess part of the payments shall remain taxable according to the law of each Contracting State, due regard being had to the other provisions of this Agreement.

Article 12. ROYALTIES

(1) Royalties arising in a Contracting State and paid to a resident of the other Contracting State shall be taxable only in that other State if such royalties consist of payments of any kind received as consideration for the use of, or the right to use, any copyright of literary, artistic or scientific work, including cinematographic films or tapes for televisions or broadcasting.

(2) Royalties arising in a Contracting State and paid to a resident of the other Contracting State may be taxed in that other Contracting State if the royalties consist of payments of any kind received as a consideration for the use of, or the right to use, any patent, trade mark, design, model, plan, secret formula or process, industrial, commercial or scientific equipment, or information concerning industrial,

commercial or scientific experience. However, such royalties may also be taxed in the Contracting State in which they arise, and according to the law of that State, but the tax so charged shall not exceed 10 per cent of the gross amount of such royalties.

(3) The provisions of paragraph (1) of this Article shall not apply if the recipient of the royalties, being a resident of a Contracting State, carries on in the other Contracting State in which the royalties arise a trade or business through a permanent establishment situated therein, or performs in that other State professional services from a fixed base situated therein, and the right or property in respect of which the royalties are paid is effectively connected with such permanent establishment or fixed base. In such a case, the provisions of Article 7 or Article 14, as the case may be, shall apply.

(4) Royalties shall be deemed to arise in a Contracting State when the payer is that State itself, a political subdivision, a local authority or a resident of that State. Where, however, the person paying the royalties, whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment in connection with which the contract under which the royalties are paid was concluded, and such royalties are borne by such permanent establishment, then such royalties shall be deemed to arise in the Contracting State in which the permanent establishment is situated.

(5) Where, owing to a special relationship between the payer and the recipient or between both of them and some other person, the amount of the royalties paid, having regard to the use, right or information for which they are paid exceeds the amount which would have been agreed upon by the payer and the recipient in the absence of such relationship, the provisions of this Article shall apply only to the last-mentioned amount. In that case, the excess part of the payments shall remain taxable according to the law of each Contracting State, due regard being had to the other provisions of this Agreement.

Article 13. CAPITAL GAINS

(1) Gains from the alienation of immovable property, as defined in paragraph (2) of Article 6, may be taxed in the Contracting State in which such property is situated.

(2) Gains from the alienation of movable property forming part of the business property of a permanent establishment which an enterprise of a Contracting State has in the other Contracting State or of movable property pertaining to a fixed base available to a resident of a Contracting State in the other Contracting State for the purpose of performing professional services, including such gains from the alienation of such a permanent establishment (alone or together with the whole enterprise) or of such a fixed base, may be taxed in the other State. However, gains from the alienation of movable property of the kind referred to in paragraph (3) of Article 22 shall be taxable only in the Contracting State in which such movable property is taxable according to the said Article.

(3) Gains from the alienation of any property other than those mentioned in paragraphs (1) and (2) shall be taxable only in the Contracting State of which the alienator is a resident.

Article 14. INDEPENDENT PERSONAL SERVICES

(1) Income derived by a resident of a Contracting State in respect of professional services or other independent activities of a similar character shall be taxable only in that State unless he has a fixed base regularly available to him in the other

Contracting State for the purpose of performing his activities. If he has such a fixed base, the income may be taxed in the other Contracting State but only so much of it as is attributable to that fixed base.

(2) The term “professional services” includes, especially, independent scientific, literary, artistic, educational or teaching activities as well as the independent activities of physicians, lawyers, engineers, architects, dentists, and accountants.

Article 15. DEPENDENT PERSONAL SERVICES

(1) Subject to the provisions of Articles 16, 18, 19 and 20, salaries, wages and other similar remuneration derived by a resident of a Contracting State in respect of an employment shall be taxable only in that State unless the employment is exercised in the other Contracting State. If the employment is so exercised, such remuneration as is derived therefrom may be taxed in that other State.

(2) Notwithstanding the provisions of paragraph (1), remuneration derived by a resident of a Contracting State in respect of an employment exercised in the other Contracting State shall be taxable only in the first-mentioned State if:

- (a) the recipient is present in the other State for a period or periods not exceeding in the aggregate 183 days in the calendar year concerned, and
- (b) the remuneration is paid by, or on behalf of, an employer who is not a resident of the other State, and
- (c) the remuneration is not borne by a permanent establishment or a fixed base which the employer has in the other State.

(3) Notwithstanding the preceding provisions of this Article, remuneration in respect of an employment exercised aboard a ship or aircraft in international traffic may be taxed in the Contracting State in which the place of effective management of the enterprise is situated. Where a resident of Denmark derives remuneration in respect of an employment exercised aboard an aircraft operated in international traffic by the Scandinavian Airlines System (SAS) consortium, such remuneration shall be taxable only in Denmark.

Article 16. DIRECTORS' FEES

Directors' fees and similar payments derived by a resident of a Contracting State in his capacity as a member of the board of directors of a company which is a resident of the other Contracting State may be taxed in that other State.

Article 17. ARTISTES AND ATHLETES

(1) Notwithstanding the provisions of Articles 14 and 15, income derived by entertainers, such as theatre, motion picture, radio or television artistes, and musicians, and by athletes, from their personal activities as such may be taxed in the Contracting State in which these activities are exercised.

(2) Where income in respect of personal activities as such of an entertainer or athlete accrues not to that entertainer or athlete himself but to another person, that income may, notwithstanding the provisions of Articles 7, 14 and 15, be taxed in the Contracting State in which the activity of the entertainer or athlete is exercised.

Article 18. PENSIONS AND ANNUITIES

(1) Subject to the provisions of paragraph (2) of Article 19, pensions and other similar remuneration, and annuities paid to a resident of a Contracting State shall be taxable only in that State.

(2) Notwithstanding the provisions of paragraph (1), payments made under a social security or a national insurance scheme of a Contracting State shall be taxable only in that State.

(3) As used in this Article

(a) the term “pensions and other similar remuneration” means periodic payments made after retirement in consideration of past employment, or by way of compensation for injuries received in connection with past employment;

(b) the term “annuity” means a stated sum paid periodically at stated times during life, or during a specified or ascertainable period of time, under an obligation to make the payments in return for adequate and full consideration in money or money’s worth.

Article 19. GOVERNMENT SERVICE

(1) (a) Remuneration, other than a pension, paid by a Contracting State or a political subdivision or a local authority thereof to any individual in respect of services rendered to that State or subdivision or local authority thereof shall be taxable only in that State;

(b) however, such remuneration shall be taxable only in the other Contracting State if the services are rendered in that State and the recipient is a resident of that other Contracting State who:

- (i) is a national of that State; or
- (ii) did not become a resident of that State solely for the purpose of performing the services.

(2) (a) Any pension paid by, or out of funds created by, a Contracting State or a political subdivision or a local authority thereof to any individual in respect of services rendered to that State or subdivision or local authority thereof shall be taxable only in that State;

(b) however, such pension shall be taxable only in the other Contracting State if the recipient is a national of and a resident of that State.

(3) The provisions of Articles 15, 16 and 18 shall apply to remuneration and pensions in respect of services rendered in connection with any business carried on by a Contracting State, a political subdivision or a local authority thereof.

(4) The provisions of paragraph (1) (a) shall likewise apply in respect of remuneration paid, under a development assistance programme of a Contracting State, a political subdivision or a local authority thereof, out of funds exclusively supplied by that State, those political subdivisions or local authorities thereof, to a specialist or volunteer seconded to the other Contracting State with the consent of that other State.

Article 20. TEACHERS, STUDENTS AND TRAINEES

(1) Remuneration which a professor or teacher who is, or immediately before was, a resident of a Contracting State and who visits the other Contracting State for a period not exceeding two years for the purpose of carrying out advanced study or research or for teaching at a university, college, school or other educational institution receives for such work shall not be taxed in that other State, to the extent that such remuneration is derived by him from outside that other State and is taxed in the State of which he is, or was, a resident as aforesaid.

(2) An individual who was a resident of a Contracting State immediately before visiting the other Contracting State and is temporarily present in that other

State solely as a student at a university, college, school or other similar educational institution in that other State or as a business apprentice shall, from the date of his first arrival in that other State in connection with that visit, be exempt from tax in that other State:

- (a) on all remittances from abroad for purposes of his maintenance, education or training; and
- (b) for a period not exceeding in the aggregate three years, on any remuneration not exceeding 15000 Danish Crowns, or the equivalent in Malta currency, for each calendar year for personal services rendered in that other Contracting State with a view to supplementing the resources available to him for such purposes.

(3) An individual who was a resident of a Contracting State immediately before visiting the other Contracting State and is temporarily present in that other State solely for the purpose of study, research or training as a recipient of a grant, allowance or award from a scientific, educational, religious or charitable organisation or under a technical assistance programme entered into by the Government of a Contracting State shall, from the date of his first arrival in that other State in connection with that visit, be exempt from tax in that other State:

- (a) on the amount of such grant, allowance or award; and
- (b) on all remittances from abroad for the purposes of his maintenance, education or training.

Article 21. INCOME NOT EXPRESSLY MENTIONED

(1) Items of income of a resident of a Contracting State, wherever arising, not dealt with in the foregoing Articles of this Agreement shall be taxable only in that State.

(2) The provisions of paragraph (1) shall not apply if the recipient of the income, being a resident of a Contracting State, carries on business in the other Contracting State through a permanent establishment situated therein, or performs in that other State professional services from a fixed base situated therein, and the right or property in respect of which the income is paid is effectively connected with such permanent establishment or fixed base. In such a case, the provisions of Article 7 or Article 14, as the case may be, shall apply.

Article 22. CAPITAL

(1) Capital represented by immovable property, as defined in paragraph (2) of Article 6, may be taxed in the Contracting State in which such property is situated.

(2) Capital represented by movable property forming part of the business property of a permanent establishment of an enterprise, or by movable property pertaining to a fixed base used for the performance of professional services, may be taxed in the Contracting State in which the permanent establishment or fixed base is situated.

(3) Ships and aircraft operated in international traffic, and movable property pertaining to the operation of such ships and aircraft, shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

(4) All other elements of capital of a resident of a Contracting State shall be taxable only in that State.

Article 23. ESTATES OF DECEASED PERSONS

(1) Income or capital of an estate of a deceased person which, according to the law of Denmark, is deemed to be a resident of Denmark and is there treated as a

juridical entity may be taxed in Denmark, whether or not one or more of the beneficiaries are resident in that State.

(2) However, the beneficiaries from the estate may be taxed in Malta on their relative share of the income arising from the estate according to the law of Malta if they are resident in that State. In such a case, the appropriate part of the tax paid by the estate in Denmark shall be deemed to be the tax paid on the relative share of the said estate which is charged in the hands of the beneficiaries in Malta.

Article 24. ELIMINATION OF DOUBLE TAXATION

(1) In the case of Denmark, double taxation shall be eliminated as follows:

- (a) Where a resident of Denmark derives income or owns capital which in accordance with the provisions of this Agreement, may be taxed in Malta, Denmark shall allow as a deduction from the income tax or capital tax of that person an amount equal to the income tax or capital tax paid in Malta. Such deduction shall not, however, exceed that part of the tax, as computed before the deduction is given, which is appropriate to the income derived from or capital owned in Malta. The provisions of this paragraph shall also apply when the Malta tax has been wholly relieved or reduced for a limited period of time as if no such relief had been given or no such reduction had been allowed.
- (b) However, dividends distributed by a company which is a resident of Malta to a company which is a resident of Denmark shall be exempt from Danish tax to the extent that the dividends would have been exempt from tax under Danish law if both companies had been residents of Denmark.
- (c) For the purposes of sub-paragraph (a), Malta tax paid in respect of interest and royalties shall be deemed to have been paid at a minimum rate of 25 per cent of the amount of the net income charged with tax in Denmark.

(2) In the case of Malta, double taxation shall be eliminated as follows:

- Subject to the provisions of the law of Malta regarding the allowance of a credit against Malta tax in respect of foreign tax, where, in accordance with the provisions of this Agreement there is included in a Malta assessment income from sources within Denmark or elements of capital situated in Denmark, the Danish tax on such income, or elements of capital, as the case may be, shall be allowed as a credit against the relative Malta tax payable thereon.

Article 25. NON-DISCRIMINATION

(1) Notwithstanding the provisions of Article I, the nationals of a Contracting State, whether or not they are residents of one of the Contracting States, shall not be subjected in the other Contracting State to any taxation or any requirement connected therewith which is other or more burdensome than the taxation and connected requirements to which nationals of that other State in the same circumstances are or may be subjected.

(2) The taxation on a permanent establishment which an enterprise of a Contracting State has in the other Contracting State shall not be less favourably levied in that other State than the taxation levied on enterprises of that other State carrying on the same activities.

This provision shall not be construed as obliging a Contracting State to grant to residents of the other Contracting State any personal allowances, reliefs and reductions for taxation purposes on account of civil status or family responsibilities or any other personal circumstances which it grants to its own residents.

(3) Except where the provisions of paragraph (1) of article 9, paragraph (7) of article 11, or paragraph (5) of article 12 apply, interest, royalties and other disbursements paid by an enterprise of a Contracting State to a resident of the other Contracting State shall, for the purpose of determining the taxable profits of such enterprise, be deductible under the same conditions as if they had been paid to a resident of the first-mentioned State.

Similarly, any debts of an enterprise of a Contracting State to a resident of the other Contracting State, shall, for the purpose of determining the taxable capital of such enterprise, be deductible as if they had been contracted to a resident of the first-mentioned State.

(4) Enterprises of a Contracting State, the capital of which is wholly or partly owned or controlled, directly or indirectly, by one or more residents of the other Contracting State, shall not be subjected in the first-mentioned Contracting State to any taxation or any requirement connected therewith which is other or more burdensome than the taxation and connected requirements to which other similar enterprises of that first-mentioned State are or may be subjected.

(5) In this Article the term "taxation" means taxes of every kind and description.

Article 26. MUTUAL AGREEMENT PROCEDURE

(1) Where a resident of a Contracting State considers that the actions of one or both of the Contracting States result or will result for him in taxation not in accordance with this Agreement, he may, notwithstanding the remedies provided by the national laws of those States, present his case to the competent authority of the Contracting State of which he is a resident.

(2) The competent authority shall endeavour, if the objection appears to it to be justified and if it is not itself able to arrive at an appropriate solution, to resolve the case by mutual agreement with the competent authority of the other Contracting State, with a view to the avoidance of taxation not in accordance with this Agreement.

(3) The competent authorities of the Contracting States shall endeavour to resolve by mutual agreement any difficulties or doubts arising as to the interpretation or application of this Agreement. They may also consult together for the elimination of double taxation in cases not provided for in this Agreement.

(4) The competent authorities of the Contracting States may communicate with each other directly for the purpose of applying the provisions of this Agreement.

Article 27. EXCHANGE OF INFORMATION

(1) The competent authorities of the Contracting States shall exchange such information as is necessary for the carrying out of this Agreement and of the domestic laws of the Contracting States concerning taxes covered by this Agreement insofar as the taxation thereunder is in accordance with this Agreement. Any information so exchanged shall be treated as secret and shall not be disclosed to any persons or authorities, including courts, other than those concerned with the assessment, collection, enforcement or prosecution in respect of taxes which are the subject of the Agreement.

(2) In no case shall the provisions of paragraph (1) be construed so as to impose on one of the Contracting States the obligation:

- (a) to carry out administrative measures at variance with the laws or the administrative practice of that or of the other Contracting State;
- (b) to supply particulars which are not obtainable under the laws or in the normal course of the administration of that or of the other Contracting State;
- (c) to supply information which would disclose any trade, business, industrial, commercial or professional secret or trade process, or information, the disclosure of which would be contrary to public policy.

Article 28. DIPLOMATIC AND CONSULAR PRIVILEGES

(1) Nothing in this Agreement shall affect diplomatic or consular privileges under the general rules of international law or under the provisions of special agreements.

(2) Insofar as, due to such privileges granted to a person under the general rules of international law or under the provisions of special international agreements, income or capital are not subject to tax in the receiving State, the right to tax shall be reserved to the sending State.

(3) For the purposes of this Agreement, persons who are members of a diplomatic or consular mission of a Contracting State in the other Contracting State or in a third State, as well as persons connected with such persons, and who are nationals of the sending State, shall be deemed to be residents of the sending State if they are subjected therein to the same obligations in respect of taxes on income and capital as are residents of that State.

Article 29. TERRITORIAL EXTENSION

This Agreement may be extended, either in its entirety or with any necessary modifications, to any part of the territory of Denmark which is specifically excluded from the application of the Agreement and which imposes taxes substantially similar in character to those to which the Agreement applies. Any such extension shall take effect from such date and subject to such modifications and conditions, including conditions as to termination, as may be specified and agreed between the Contracting States in notes to be exchanged through diplomatic channels.

Article 30. ENTRY INTO FORCE

(1) The Governments of the Contracting States shall notify to each other that the constitutional requirements for the entry into force of this Agreement have been complied with.

(2) This Agreement shall enter into force 30 days after the date of the later of the notifications referred to in paragraph (1) and its provisions shall have effect:

- (a) in Denmark, in respect of taxes which are levied for any assessment period beginning on or after January 1, 1974;
- (b) in Malta, in respect of taxes which are levied for any year of assessment beginning on or after January 1, 1975;
- (c) in both Contracting States, in respect of taxes withheld at source after December 31, 1973.

Article 31. TERMINATION

This Agreement shall continue in effect indefinitely, but either of the Contracting States may, on or before the thirtieth day of June in any calendar year beginning after the expiration of a period of three years from the date of its entry into force, give to the other Contracting State, through diplomatic channels, written notice of

termination and, in such event, this Agreement shall cease to be effective:

- (a) in Denmark in respect of taxes which are levied for any assessment period following that during which the notice of termination is given;
- (b) in Malta in respect of taxes which are levied for any year of assessment commencing with the second year of assessment following that during which the notice of termination is given;
- (c) in both Contracting States in respect of taxes withheld at source on dividends, interest and royalties paid after December 31 of the year during which the notice of termination is given.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto by their respective Governments, have signed this Agreement.

DONE at Copenhagen this 26th day of March 1975 in duplicate in the Danish and English languages, both texts being equally authentic.

For the Government of Denmark:
K. B. ANDERSEN

For the Government of Malta:
J. A. KINGSWELL

PROTOCOL

At the signing of the Agreement between Denmark and Malta for the Avoidance of Double Taxation, the undersigned have agreed that the following shall form an integral part of the Agreement:

Article 8.

(1) Notwithstanding the provisions of Article 8 of the Agreement, profits from the operation of a ship in international traffic derived by a company which is a resident of Malta having more than 25 per cent of its capital owned, directly or indirectly, by persons not residents of Malta, may be taxed in Denmark unless the company proves that the profits derived from the operation of such ship are subject to Malta tax without regard to any relief therefrom as provided for in section 86 of the Merchant Shipping Act, 1973, or in any identical or similar provisions.

Article 20.

(2) The provisions of paragraph (1) of Article 20 shall be interpreted to mean that if a visiting professor or teacher actually stays in a Contracting State for a period in excess of two years, he will be liable to the tax of that State as from the commencement of his visit. Furthermore, absences from the State which a professor or teacher is visiting shall not be deemed to interrupt such visit if these absences, in the opinion of the competent authority of that State, are of a temporary nature.

DONE at Copenhagen this 26th day of March 1975 in duplicate in the Danish and English languages, both texts being equally authentic.

For the Government of Denmark:
K. B. ANDERSEN

For the Government of Malta:
J. A. KINGSWELL

[TRADUCTION — TRANSLATION]

CONVENTION¹ ENTRE LE DANEMARK ET MALTE TENDANT À ÉVITER LA DOUBLE IMPOSITION

Le Gouvernement du Danemark et le Gouvernement de Malte,
Désireux de conclure une convention tendant à éviter la double imposition,
Sont convenus de ce qui suit :

Article premier. PERSONNES AUXQUELLES LA CONVENTION S'APPLIQUE

La Convention s'applique aux personnes qui sont des résidents d'un des Etats contractants ou des deux.

Article 2. IMPÔTS QUI FONT L'OBJET DE LA CONVENTION

1. La Convention s'applique aux impôts sur le revenu et aux impôts sur la fortune levés, de quelque manière que ce soit, pour le compte de l'un ou l'autre des Etats contractants, de ses subdivisions politiques ou de ses collectivités locales.

2. Sont considérés comme impôts sur le revenu ou impôts sur la fortune tous impôts frappant le revenu global ou la fortune globale, ou certains éléments du revenu ou de la fortune, y compris les impôts sur les gains provenant de l'aliénation de biens mobiliers ou immobiliers et les impôts sur les plus-values.

3. Les impôts auxquels la Convention s'applique sont notamment :

a) S'agissant du Danemark :

- i) L'impôt ordinaire d'Etat sur le revenu (*ordinaer indkomstskat til staten*);
- ii) L'impôt d'Etat sur la fortune (*formueskat til staten*);
- iii) L'impôt communal sur le revenu (*kommunal indkomstskat*);
- iv) La contribution au titre de la pension de vieillesse (*folkepensionsbidrag*);
- v) L'impôt des gens de mer (*s/mandsskat*);
- vi) L'impôt spécial sur le revenu (*saerlig indkomstskat*);
- vii) La contribution ecclésiastique (*kirkeskat*);
- viii) L'impôt de comté sur le revenu (*amtskommunal indkomstskat*);
- ix) Les cotisations au titre des prestations journalières du fonds d'assurance maladie (*bidrag til dagpengefonden*);
- x) L'impôt sur les dividendes (*udbytteskat*);

(ci-après dénommés «l'impôt danois»);

b) A Malte :

- L'impôt additionnel sur le revenu, y compris l'impôt anticipé, perçus par retenue à la source ou autrement prélevés;

(ci-après dénommés «l'impôt maltais»).

4. La Convention s'applique, en outre, à tous impôts de nature identique ou analogue qui pourraient ultérieurement, après sa signature, s'ajouter ou se substituer aux impôts actuels. Les autorités compétentes des deux Etats contractants se com-

¹ Entrée en vigueur le 14 juin 1975, soit 30 jours après la date de la dernière des notifications par lesquelles les Gouvernements des deux Etats s'étaient informés que les formalités constitutionnellement requises avaient été accomplies, conformément à l'article 30.

muniqueront toute modification importante qui serait apportée à la législation fiscale de l'un ou l'autre Etat.

5. Si la Convention stipule qu'un revenu produit dans l'un des Etats contractants est exonéré, en totalité ou en partie, de l'impôt dans cet Etat, et qu'en vertu de la législation en vigueur dans l'autre Etat contractant ce même revenu est soumis à l'impôt pour le montant qui en est déposé ou reçu dans cet autre Etat et non pour son montant total, l'exonération autorisée dans le premier Etat ne s'applique alors qu'à la partie du revenu déposé ou reçu dans l'autre Etat.

Article 3. DÉFINITIONS GÉNÉRALES

1. Aux fins de la Convention, à moins que le contexte ne s'y oppose :

a) Le terme « Danemark » désigne le Royaume du Danemark, y compris tout territoire sur lequel, en vertu de la législation danoise et conformément au droit international, le Danemark peut exercer ses droits souverains d'exploration et d'exploitation des ressources naturelles du plateau continental. Il exclut les îles Féroé et le Groenland;

b) Le terme « Malte » désigne la République de Malte, c'est-à-dire, outre l'île de Malte, l'île de Gozo, les autres îles de l'archipel maltais et leurs eaux territoriales, ainsi que toute zone extérieure aux eaux territoriales maltaises qui, conformément au droit international, est considérée ou pourrait être considérée, selon les lois maltaises relatives au plateau continental, comme territoire sur lequel Malte peut exercer ses droits quant aux fond et tréfonds de la mer et à leurs ressources naturelles;

c) Les expressions « l'un des Etats contractants » et « l'autre Etat contractant » désignent, suivant le contexte, le Danemark ou Malte;

d) Le terme « personne » désigne une personne physique, une société ou tout autre groupement de personnes;

e) Le terme « société » désigne une personne morale ou un sujet de droit qui est assimilé à une personne morale aux fins de l'impôt;

f) Les expressions « entreprise de l'un des Etats contractants » et « entreprise de l'autre Etat contractant » désignent respectivement une entreprise exploitée par un résident de l'un des Etats contractants et une entreprise exploitée par un résident de l'autre Etat contractant;

g) Le terme « ressortissant » désigne :

i) S'agissant du Danemark, toute personne physique possédant la nationalité danoise et toute personne morale, société de personnes ou association dont le statut en tant que telle est régi par la législation en vigueur au Danemark;

ii) S'agissant de Malte, tout citoyen maltais au sens des dispositions du chapitre III de la Constitution maltaise et de la loi de 1965 sur la citoyenneté maltaise, et toute personne morale, société de personnes ou association dont le statut en tant que telle est régi par la législation en vigueur à Malte;

h) L'expression « trafic international » désigne un transport par navire ou aéronef effectué par une entreprise dont la direction effective est sise dans l'un des Etats contractants, sauf si le navire ou l'aéronef servent exclusivement au transport d'un point à un autre de l'autre Etat contractant;

i) L'expression « autorité compétente » désigne :

i) S'agissant du Danemark, le Ministre des finances ou son représentant autorisé;

ii) S'agissant de Malte, le Ministre responsable des finances ou son représentant autorisé.

2. Pour l'application de la Convention par l'un des Etats contractants, tout terme ou expression qui n'est pas autrement défini a, à moins que le contexte ne s'y oppose, le sens qui lui est donné dans la législation de cet Etat en matière d'impôts faisant l'objet de la Convention.

Article 4. DOMICILE FISCAL

1. Aux fins de la Convention, l'expression «résident de l'un des Etats contractants» désigne toute personne qui, en vertu de la législation de cet Etat, y est assujettie à l'impôt à raison de son domicile, de sa résidence, de son siège social ou de tout autre critère du même ordre. Elle exclut toute personne qui n'y est assujettie à l'impôt qu'au regard de revenus produits ou d'éléments de fortune sis dans cet Etat.

2. Si, par application des dispositions du paragraphe 1, une personne physique se trouve être un résident des deux Etats contractants, les règles applicables sont les suivantes :

- a) Cette personne est réputée résident de l'Etat contractant dans lequel elle a un domicile permanent. Si elle a un domicile permanent dans les deux Etats contractants, elle est réputée résident de l'Etat contractant auquel l'unissent les liens personnels et économiques les plus étroits (centre des intérêts essentiels);
- b) S'il ne peut être déterminé quel Etat contractant est le centre de ses intérêts essentiels, ou si elle n'a un domicile permanent dans aucun des deux Etats contractants, la personne est réputée résident de l'Etat contractant dans lequel elle a sa résidence habituelle;
- c) Si la personne a sa résidence habituelle dans les deux Etats contractants ou ne l'a dans aucun des deux, elle est réputée résident de l'Etat contractant dont elle a la nationalité;
- d) Si la personne a la nationalité des deux Etats contractants, ou n'a celle d'aucun des deux, les autorités compétentes des deux Etats contractants régleront la question d'un commun accord.

3. Si, par application des dispositions du paragraphe 1, une personne autre qu'une personne physique est résident des deux Etats contractants, elle est réputée résident de l'Etat contractant dans lequel elle a son siège.

4. Aux fins de l'impôt danois, la succession d'une personne décédée est réputée sise dans l'Etat contractant dont cette personne était, au moment de son décès, résident au sens des dispositions des paragraphes 1 et 2.

Article 5. ETABLISSEMENT STABLE

1. Aux fins de la Convention, l'expression «établissement stable» désigne un centre d'affaires fixe où s'exerce totalement ou en partie l'activité d'une entreprise.

2. Est considéré notamment comme «établissement stable» :

- a) Un siège de direction;
- b) Une succursale;
- c) Un bureau;
- d) Une usine;
- e) Un atelier;
- f) Une mine, une carrière ou tout autre lieu d'extraction de ressources naturelles, y compris une plate-forme de forage en mer;
- g) Un chantier de construction, d'installation ou de montage en place pendant plus de 12 mois.

3. Une entreprise de l'un des Etats contractants est réputée avoir un établissement permanent dans l'autre Etat si elle exerce pendant plus de 12 mois dans cet autre Etat des activités de surveillance d'un chantier d'installation ou de montage.

4. La notion d'«établissement stable» exclut :

- a) L'usage d'installations aux seules fins d'entreposage, d'exposition ou de livraison de biens ou marchandises appartenant à l'entreprise;
- b) Le stockage de biens ou marchandises appartenant à l'entreprise aux seules fins d'entreposage, d'exposition ou de livraison;
- c) Le stockage de biens ou marchandises appartenant à l'entreprise aux seules fins de transformation, par une autre entreprise;
- d) L'utilisation d'une installation d'affaires fixe aux seules fins d'acheter des biens ou marchandises ou de réunir des renseignements pour l'entreprise;
- e) L'utilisation d'une installation d'affaires fixe aux seules fins de publicité, d'information, de recherche scientifique ou d'activités analogues ayant un caractère préparatoire ou accessoire pour le compte de l'entreprise.

5. Une personne agissant dans l'un des Etats contractants pour le compte d'une entreprise de l'autre Etat contractant — à moins qu'il ne s'agisse d'un agent indépendant visé au paragraphe 6 — est réputée établissement stable dans le premier Etat contractant si elle y dispose de pouvoirs qu'elle exerce habituellement lui permettant de conclure des contrats au nom de l'entreprise, à moins que son activité ne soit limitée à l'achat de biens ou marchandises pour l'entreprise.

6. Une entreprise de l'un des Etats contractants n'est pas réputée avoir un établissement stable dans l'autre Etat contractant du seul fait qu'elle y exerce son activité par l'entremise d'un courtier, d'un commissionnaire général ou de tout autre intermédiaire indépendant, si ces personnes agissent à ce titre dans l'exercice normal de leur profession.

7. Le fait qu'une société qui est résident de l'un des Etats contractants ait le contrôle ou soit sous le contrôle d'une société qui est résident de l'autre Etat contractant ou qui y exerce son activité (par l'intermédiaire d'un établissement stable ou autrement) ne suffit pas en lui-même à faire de l'une de ces sociétés un établissement stable de l'autre.

Article 6. BIENS IMMOBILIERS

1. Le revenu de biens immobiliers est imposable dans l'Etat contractant où ces biens sont sis.

2. L'expression «biens immobiliers» s'entend dans le sens que lui donne la législation de l'Etat contractant où ces biens sont sis. Elle englobe en tout cas les accessoires de biens immobiliers, les droits auxquels s'appliquent les dispositions du droit ordinaire en matière de biens immobiliers et les droits de perception de redevances variables ou fixes versées en contrepartie de l'exploitation ou de la concession de l'exploitation de gisements minéraux, sources et autres ressources naturelles; les navires et les aéronefs ne sont pas considérés biens immobiliers.

3. Les dispositions du paragraphe 1 s'appliquent au revenu produit par l'exploitation directe, la location ou toute autre forme d'exploitation de biens immobiliers.

4. Les dispositions des paragraphes 1 et 3 s'appliquent aussi au revenu de biens immobiliers d'une entreprise et au revenu de biens immobiliers servant à l'exercice d'une profession libérale.

Article 7. BÉNÉFICES INDUSTRIELS OU COMMERCIAUX

1. Les bénéfices d'une entreprise de l'un des Etats contractants ne sont imposables que dans cet Etat, à moins que l'entreprise n'exerce son activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est sis. Si l'entreprise exerce ainsi son activité, ses bénéfices peuvent être imposés dans l'autre Etat mais seulement pour autant qu'ils sont imputables à cet établissement stable.

2. Si une entreprise de l'un des Etats contractants exerce son activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est sis, il est imputé dans chacun des Etats contractants à cet établissement stable les bénéfices qu'il aurait pu réaliser s'il avait été une entreprise distincte et séparée exerçant la même activité ou une activité analogue dans des conditions identiques ou comparables et traitant en toute indépendance avec l'entreprise dont il est un établissement stable.

3. Sont déductibles du calcul des bénéfices d'un établissement stable les dépenses encourues aux fins poursuivies par cet établissement stable, y compris les dépenses de direction et les frais généraux d'administration encourus soit dans l'Etat contractant où l'établissement stable est sis, soit ailleurs.

4. S'il est d'usage, dans l'un des Etats contractants, de déterminer les bénéfices imputables à un établissement stable suivant une répartition des bénéfices totaux de l'entreprise entre ses diverses parties, aucune disposition du paragraphe 2 n'empêche cet Etat contractant de déterminer les bénéfices imposables selon la répartition en usage. Le mode de répartition adopté doit cependant être tel que le résultat obtenu soit conforme aux principes énoncés dans le présent article.

5. Aucun bénéfice n'est imputé à un établissement stable pour la seule raison que cet établissement stable a acheté des biens ou des marchandises pour l'entreprise.

6. Aux fins des paragraphes précédents, les bénéfices à imputer à l'établissement stable sont calculés selon la même méthode d'année en année, à moins qu'il n'existe une raison valable et suffisante de les calculer autrement.

7. Les dispositions du présent article sont sans effet sur les dispositions de la législation de chacun des Etats contractants en matière d'imposition du revenu d'opérations d'assurances.

8. Si les bénéfices comprennent des éléments de revenu traités séparément dans d'autres articles de la Convention, les dispositions du présent article sont sans effet sur celles de ces autres articles.

Article 8. TRANSPORT MARITIME ET TRANSPORT AÉRIEN

1. Les bénéfices de l'exploitation de navires ou d'aéronefs en trafic international ne sont imposables que dans l'Etat contractant où est sise la direction effective de l'entreprise.

2. Si la direction effective d'une entreprise de transport maritime est sise à bord d'un navire, elle est réputée sise dans l'Etat contractant où le navire a son port d'attache ou, à défaut d'un port d'attache, dans l'Etat contractant dont l'exploitant du navire est résident.

3. Les dispositions du paragraphe 1 s'appliquent aussi aux bénéfices de la participation à une entente, à une entreprise d'exploitation en commun ou à un organisme d'exploitation international.

4. S'agissant des bénéfices du consortium dano-suédo-norvégien de transport aérien désigné sous l'appellation Scandinavian Airlines System (SAS), les dispositions du paragraphe 1 ne s'appliquent qu'à la part de bénéfice qui correspond aux ac-

tions du consortium détenues par le partenaire danois de SAS, Det Danske Luftfartselskab (DDL).

Article 9. ENTREPRISES ASSOCIÉES

1. Si :

- a) Une entreprise de l'un des Etats contractants participe, directement ou indirectement, à la direction, au contrôle ou au capital d'une entreprise de l'autre Etat contractant, ou si
- b) Les mêmes personnes participent, directement ou indirectement, à la direction, au contrôle ou au capital d'une entreprise de l'un des Etats contractants et d'une entreprise de l'autre Etat contractant,

et si, dans l'un ou l'autre cas, il est établi ou imposé les deux entreprises, dans leurs relations commerciales ou financières, des conditions différentes de celles qui seraient établies entre des entreprises indépendantes, les bénéfices que, n'étaient ces conditions, l'une des entreprises aurait réalisés, mais que, du fait de ces conditions, elle n'a pas réalisés, peuvent être compris dans ses bénéfices et imposés en conséquence.

2. Si les bénéfices au titre desquels une entreprise de l'un des Etats contractants est imposée dans cet Etat sont compris aussi dans les bénéfices d'une entreprise de l'autre Etat contractant et imposés en conséquence, et s'il s'agit des bénéfices qu'aurait réalisés cette seconde entreprise si les conditions établies entre les deux entreprises avaient été celles dont seraient convenues des entreprises indépendantes, le premier Etat contractant procédera à l'ajustement nécessaire du montant de l'impôt qu'il perçoit au titre de ces bénéfices. Il sera dûment tenu compte dans cet ajustement des autres dispositions de la présente Convention quant à la nature du revenu, et les autorités compétentes des deux Etats contractants se consulteront, s'il y a lieu, à cette fin.

Article 10. DIVIDENDES

1. Les dividendes qu'une société qui est résident de l'un des Etats contractants verse à un résident de l'autre Etat contractant sont imposables dans cet autre Etat contractant.

2. Toutefois, ces dividendes peuvent être imposés dans l'Etat contractant dont la société qui les distribue est résident, conformément à la législation de cet Etat et suivant les modalités ci-après :

- a) Si les dividendes sont versés à un résident de Malte par une société qui est résident du Danemark, l'impôt perçu n'excédera pas :
 - i) Cinq pour cent du montant brut des dividendes, si le bénéficiaire est une société (à l'exclusion des sociétés de personnes) qui détient directement au moins 25 p. 100 du capital de la société distributrice;
 - ii) Dans tous les autres cas, 15 p. 100 du montant brut des dividendes;
- b) Si les dividendes sont versés à un résident du Danemark par une société qui est résident de Malte :
 - i) L'impôt maltais ne dépassera pas celui qui peut frapper la société distributrice au titre des bénéfices ainsi répartis;
 - ii) Nonobstant les dispositions du point i) du présent paragraphe, l'impôt maltais ne dépassera pas 15 p. 100 des dividendes si ces derniers proviennent de gains ou de bénéfices réalisés au cours d'un exercice pendant lequel la société a reçu une subvention dans le cadre de la réglementation des aides

aux entreprises industrielles de Malte et si l'actionnaire établi, à l'intention des autorités fiscales de Malte, des déclarations et états relatifs aux revenus perçus par lui pendant l'exercice pour lequel il est imposable dans cet Etat.

Les autorités compétentes de l'Etat contractant fixeront d'un commun accord les modalités d'application de cette restriction.

Les dispositions du présent paragraphe sont sans effet sur la taxation des bénéfices de la société générateurs des dividendes.

3. Le terme «dividendes» désigne, dans le présent article, le revenu d'actions ou d'autres parts bénéficiaires, hormis des créances, ainsi que le revenu d'autres parts sociales assujetties dans la législation fiscale de l'Etat dont la société distributrice est résident au même régime fiscal que le revenu d'action.

4. Les dispositions des paragraphes 1 et 2 ne s'appliquent pas si le bénéficiaire des dividendes, résident de l'un des Etats contractants, réalise des opérations dans l'autre Etat contractant dont la société distributrice des dividendes est résident, par l'intermédiaire d'un établissement stable qui y est sis, ou y exerce une profession libérale dans une installation fixe et si le holding auquel se rapportent les dividendes se rattache effectivement à cet établissement stable ou à cette installation fixe. En pareil cas, les dispositions applicables sont celles de l'article 7 ou celles de l'article 14, suivant le cas.

5. Si une société qui est résident de l'un des Etats contractants tire des bénéfices ou un revenu de l'autre Etat contractant, cet autre Etat contractant ne peut percevoir aucun impôt sur les dividendes que la société verse à des résidents du premier Etat ni frapper les bénéfices non distribués de la société d'un impôt à ce titre, même si les dividendes versés ou les bénéfices non distribués consistent, en totalité ou en partie, en bénéfices ou revenus provenant de cet autre Etat contractant. Les dispositions du présent paragraphe n'interdisent pas à cet autre Etat contractant de frapper d'un impôt les dividendes versés à ses résidents ou les dividendes se rapportant à un holding auquel se rattache effectivement un établissement stable ou à une installation fixe qu'un résident du premier Etat a dans cet autre Etat.

Article 11. INTÉRÊT

1. L'intérêt produit dans l'un des Etats contractants et versé à un résident de l'autre Etat contractant est imposable dans cet autre Etat contractant.

2. Toutefois, cet intérêt peut être imposé dans l'Etat contractant où il est produit, conformément à la législation de cet Etat, mais l'impôt ainsi prélevé ne peut dépasser 10 p. 100 du montant brut de l'intérêt. Les autorités compétentes des deux Etats contractants fixeront d'un commun accord les modalités d'application de cette restriction.

3. Nonobstant les dispositions du paragraphe 2 :

- a) L'intérêt produit à Malte et payé au Gouvernement danois, à la Banque nationale du Danemark ou au Fonds danois d'industrialisation pour les pays en développement est exonéré de l'impôt maltais;
- b) L'intérêt produit au Danemark et payé au Gouvernement maltais, à la Central Bank of Malta ou à la Malta Development Corporation est exonéré de l'impôt danois;
- c) L'exonération susvisée s'applique également à tout autre organisme officiel et public des Etats contractants s'il possède une personnalité juridique distincte.

4. Le terme «intérêt» désigne, dans le présent article, le revenu de créances de toute nature, assorties ou non de garanties hypothécaires ou d'une clause de par-

ticipation aux bénéfices, et, en particulier, le revenu de fonds d'Etat ou d'obligations, y compris les primes et profits attachés à ces obligations. Les amendes encourues pour retard de paiement ne sont pas considérées comme intérêt aux fins du présent article.

5. Les dispositions des paragraphes 1 et 2 ne s'appliquent pas si le bénéficiaire de l'intérêt, résident de l'un des Etats contractants, réalise dans l'autre Etat contractant où l'intérêt est produit des opérations, commerciales ou autres, par l'intermédiaire d'un établissement stable qui y est sis, ou y exerce une profession libérale dans une installation fixe, et si la créance génératrice de l'intérêt se rattache effectivement à cet établissement stable ou à cette installation fixe. En pareil cas, les dispositions applicables sont celles de l'article 7 ou celles de l'article 14, suivant le cas.

6. L'intérêt est réputé produit dans l'un des Etats contractants si le débiteur est cet Etat contractant lui-même, une de ses subdivisions politiques ou de ses collectivités locales ou un de ses résidents. Toutefois, si le débiteur de l'intérêt, qu'il soit ou non résident de l'un des Etats contractants, a dans l'un de ces Etats un établissement stable pour le compte duquel l'emprunt productif d'intérêt a été contracté et qui supporte la charge de cet intérêt, ledit intérêt est réputé produit dans l'Etat contractant où l'établissement stable est sis.

7. Si, du fait de relations spéciales qui existent entre le débiteur et le créancier ou que l'un et l'autre entretiennent avec une tierce personne, le montant de l'intérêt versé, eu égard à la créance au titre de laquelle il est versé, excède celui dont le débiteur et le créancier seraient convenus n'eussent été lesdites relations, les dispositions du présent article ne s'appliquent qu'à ce dernier montant. En pareil cas, la part de versement qui est excédentaire reste imposable conformément à la législation de chacun des Etats contractants et compte dûment tenu des autres dispositions de la Convention.

Article 12. REDEVANCES

1. Les redevances produites dans l'un des Etats contractants et versées à un résident de l'autre Etat contractant ne sont imposables que dans cet autre Etat contractant si elles consistent en rémunérations de toute nature versées en contrepartie de l'usage ou de la concession de l'usage d'un droit d'auteur sur une œuvre littéraire, artistique ou scientifique, y compris les films cinématographiques et les enregistrements destinés à la radiodiffusion ou à la télévision.

2. Les redevances produites dans l'un des Etats contractants et versées à un résident de l'autre Etat contractant sont imposables dans cet autre Etat si elles consistent en paiements de toute nature effectués en contrepartie de l'usage ou de la concession de l'usage d'un brevet, marque de fabrique ou de commerce, dessin, modèle, plan, formule ou procédé secret, matériel industriel, commercial ou scientifique, ou d'une information concernant une opération industrielle, commerciale ou scientifique. Toutefois, ces redevances peuvent être imposées aussi dans l'Etat contractant où elles sont produites, conformément à la législation de cet Etat, mais l'impôt ainsi prélevé ne peut dépasser 10 p. 100 du montant brut desdites redevances.

3. Les dispositions du paragraphe 1 ne s'appliquent pas si le bénéficiaire des redevances, résident de l'un des Etats contractants, réalise dans l'autre Etat contractant où les redevances sont produites des opérations, commerciales ou autres, par l'intermédiaire d'un établissement stable qui y est sis, ou y exerce une profession libérale dans une installation fixe, et si le droit ou le bien générateur des redevances se rattache effectivement à cet établissement stable ou à cette installation fixe. En pareil

cas, les dispositions applicables sont celles de l'article 7 ou celles de l'article 14, suivant le cas.

4. Les redevances sont réputées produites dans l'un des Etats contractants si le débiteur est cet Etat contractant lui-même, une de ses subdivisions politiques ou de ses collectivités locales ou un de ses résidents. Toutefois, si le débiteur des redevances, qu'il soit ou non résident de l'un des Etats contractants, a dans l'un de ces Etats un établissement stable auquel se rattache le contrat régissant les redevances et qui en supporte effectivement la charge, lesdites redevances sont réputées produites dans l'Etat contractant où l'établissement stable est sis.

5. Si, du fait de relations spéciales qui existent entre le payeur et le bénéficiaire ou que l'un et l'autre entretiennent avec une tierce personne, le montant des redevances versées, eu égard à l'usage, au droit d'usage ou à l'information en contrepartie desquels elles sont versées, dépasse celui dont le débiteur et le créancier seraient convenus n'eussent été lesdites relations, les dispositions du présent article ne s'appliquent qu'à ce dernier montant. En pareil cas, la part de versement qui est excédentaire reste imposable conformément à la législation de chacun des Etats contractants et compte dûment tenu des autres dispositions de la Convention.

Article 13. GAINS DE CAPITAL

1. Les gains produits par l'aliénation de biens immobiliers, au sens du paragraphe 2 de l'article 6, sont imposables dans l'Etat contractant où ces biens sont sis.

2. Les gains produits par l'aliénation de biens mobiliers faisant partie d'un établissement stable qu'une entreprise de l'un des Etats contractants a dans l'autre Etat contractant ou de biens mobiliers faisant partie d'une installation fixe dont un résident de l'un des Etats contractants dispose dans l'autre Etat contractant aux fins de l'exercice d'une profession libérale, y compris les gains produits par l'aliénation dudit établissement stable (que celui-ci soit aliéné isolément ou en même temps que l'entreprise tout entière) ou de ladite installation fixe, peuvent être imposés dans cet autre Etat. Toutefois, les gains produits par l'aliénation des biens mobiliers visés au paragraphe 3 de l'article 22 ne sont imposables que dans l'Etat contractant où ces biens mobiliers sont imposables aux termes dudit article.

3. Les gains produits par l'aliénation de tous biens autres que ceux qui sont visés aux paragraphes 1 et 2 ne sont imposables que dans l'Etat contractant dont l'aliénateur est résident.

Article 14. ACTIVITÉS LUCRATIVES INDÉPENDANTES

1. Le revenu qu'un résident de l'un des Etats contractants tire de l'exercice d'une profession libérale ou d'une activité lucrative indépendante de nature analogue n'est imposable que dans cet Etat, à moins que l'intéressé n'utilise, pour ladite profession ou activité, une installation fixe qui se trouve habituellement à sa disposition dans l'autre Etat contractant. En pareil cas, ce revenu ne peut être imposé dans l'autre Etat que pour autant qu'il est attribuable à ladite installation fixe.

2. Constituent notamment des « professions libérales » les activités indépendantes de nature scientifique, littéraire, artistique, éducative ou pédagogique, ainsi que les activités indépendantes des médecins, avocats, ingénieurs, architectes, dentistes et comptables.

Article 15. ACTIVITÉS SALARIÉES

1. Sous réserve des dispositions des articles 16, 18, 19 et 20, les traitements, salaires ou rémunérations analogues qu'un résident de l'un des Etats contractants

reçoit au titre d'un emploi salarié ne sont imposables que dans cet Etat, à moins que l'emploi ne soit exercé dans l'autre Etat contractant. En pareil cas, les rémunérations perçues à ce titre peuvent être imposées dans cet autre Etat.

2. Nonobstant les dispositions du paragraphe 1, la rémunération qu'un résident de l'un des deux Etats contractants reçoit au titre d'un emploi salarié exercé dans l'autre Etat contractant n'est imposable que dans le premier Etat :

- a) Si la durée du séjour ou des séjours de l'intéressé dans l'autre Etat contractant n'excède pas 183 jours au total au cours de l'année civile considérée;
- b) Si en outre la rémunération est versée par un employeur, ou au nom d'un employeur, qui n'est pas résident de l'autre Etat contractant;
- c) Et si la rémunération n'est pas à la charge d'un établissement stable ou d'une installation fixe que l'employeur possède dans cet autre Etat.

3. Nonobstant les dispositions précédentes du présent article, la rémunération d'un emploi salarié exercé à bord d'un navire ou d'un aéronef exploité en trafic international peut être imposée dans l'Etat contractant où est sise la direction effective de l'entreprise. Si un résident du Danemark tire une rémunération d'une activité salariée exercée à bord d'un aéronef exploité en trafic international par le consortium Scandinavian Airlines System (SAS), cette rémunération n'est imposable qu'au Danemark.

Article 16. RÉTRIBUTIONS DES MEMBRES DE CONSEILS D'ADMINISTRATION

Les tantièmes, jetons de présence ou autres rétributions analogues qu'un résident de l'un des Etats contractants perçoit en sa qualité de membre du conseil d'administration d'une société qui est résident de l'autre Etat contractant peuvent être imposés dans cet autre Etat contractant.

Article 17. ARTISTES ET SPORTIFS

1. Nonobstant les dispositions des articles 14 et 15, le revenu que les professionnels du spectacle, tels qu'artistes de la scène, de l'écran, de la radio ou de la télévision et musiciens, ou les sportifs tirent de l'activité qu'ils exercent en cette qualité peut être imposé dans l'Etat contractant où cette activité est exercée.

2. Si le bénéficiaire du revenu de l'activité d'un desdits professionnels du spectacle ou desdits sportifs n'est pas l'artiste ou le sportif lui-même, mais est une autre personne, ce revenu peut être imposé, nonobstant les dispositions des articles 7, 14 et 15, dans l'Etat contractant où l'activité dudit artiste ou sportif est exercée.

Article 18. PENSIONS ET RENTES

1. Sous réserve des dispositions du paragraphe 2 de l'article 19, les pensions et autres prestations analogues, ainsi que les rentes, versées à un résident de l'un des Etats contractants ne sont imposables que dans cet Etat.

2. Nonobstant les dispositions du paragraphe 1, les prestations versées au titre d'un régime de sécurité sociale ou d'un régime national d'assurances de l'un des Etats contractants ne sont imposables que dans cet Etat.

3. Aux fins du présent article :

a) L'expression «pensions et autres prestations analogues» désigne les paiements périodiques effectués après cessation de services dans un emploi salarié et en contrepartie de ces services, ou à titre de réparation d'un préjudice corporel survenu au cours d'un emploi antérieur;

b) Le terme «rente» désigne une somme déterminée payable périodiquement à date fixe, la vie durant ou pendant une période qui est spécifiée ou qui peut être établie, en vertu d'une obligation contractée en contrepartie du versement d'un capital suffisant et intégralement versé en espèces ou en valeurs appréciables en espèces.

Article 19. FONCTION PUBLIQUE

1. a) La rémunération autre qu'une pension versée à une personne physique par l'un des Etats contractants ou l'une de ses subdivisions politiques ou de ses collectivités locales, en contrepartie de la prestation de services à cet Etat ou à cette subdivision ou collectivité, n'est imposable que dans cet Etat.

b) Toutefois, cette rémunération n'est imposable que dans l'autre Etat contractant si les services sont rendus dans cet Etat et si son bénéficiaire est un résident de cet autre Etat contractant qui :

- i) a la nationalité de cet Etat; ou
- ii) n'est pas devenu résident de cet Etat à seule fin de fournir ces prestations de services.

2. a) Une pension versée à une personne physique par l'un des Etats contractants ou l'une de ses subdivisions politiques ou de ses collectivités locales, directement ou par un fonds qu'il ou elle a créé, en contrepartie de la prestation d'un service effectué pour le compte de cet Etat ou de cette subdivision ou collectivité, n'est imposable que dans cet Etat;

b) Toutefois, cette pension n'est imposable que dans l'autre Etat contractant si le pensionné est ressortissant et résident de cet Etat.

3. Les dispositions des articles 15, 16 et 18 s'appliquent aux rémunérations ou pensions versées en contrepartie de services fournis à l'occasion d'une activité industrielle ou commerciale exercée par l'un des Etats contractants ou l'une de ses subdivisions politiques ou de ses collectivités locales.

4. Les dispositions de l'alinéa a du paragraphe 1 s'appliquent également à la rémunération versée, au titre d'un programme d'aide au développement de l'un des Etats contractants ou de l'une de ses subdivisions politiques ou collectivités locales, par un fonds alimenté exclusivement par cet Etat ou par une de ses subdivisions politiques ou collectivités locales à un spécialiste ou à un volontaire détaché dans l'autre Etat contractant avec l'assentiment de cet autre Etat.

Article 20. ENSEIGNANTS, ÉTUDIANTS ET STAGIAIRES

1. Si un professeur ou un enseignant qui est résident de l'un des Etats contractants ou l'était au moment de se rendre dans l'autre Etat contractant séjourne dans cet autre Etat pendant une période n'excédant pas deux ans pour y faire des études ou des recherches avancées ou enseigner dans une université, un collège, une école ou un autre établissement d'enseignement, la rémunération qu'il perçoit à ce titre est exonérée d'impôt dans cet autre Etat pour autant qu'elle lui vient d'une source extérieure et elle est assujettie à l'impôt de l'Etat dont il est ou était résident.

2. Si une personne physique qui était résident de l'un des Etats contractants au moment de se rendre dans l'autre Etat contractant séjourne temporairement dans cet autre Etat contractant uniquement comme étudiant d'une université ou élève d'un collège, d'une école ou d'un autre établissement d'enseignement de cet autre Etat, ou comme stagiaire dans une entreprise commerciale ou industrielle, elle est, à compter

de la date initiale de son séjour, exonérée des impôts perçus par cet autre Etat en ce qui concerne :

- a) Les sommes d'argent qui lui sont versées de l'étranger pour son entretien, ses études ou sa formation;
- b) Et, pendant une période ne dépassant pas trois années au total, toute rémunération ne dépassant pas 15 000 couronnes danoises, ou l'équivalent en monnaie maltaise, par année civile, versée en contrepartie de services effectués par le bénéficiaire lui-même dans cet autre Etat contractant pour suppléer les ressources dont il dispose à ces fins.

3. Si une personne physique qui était résident de l'un des Etats contractants immédiatement avant de se rendre dans l'autre Etat contractant séjourne temporairement dans cet autre Etat contractant uniquement pour y faire des études ou des recherches ou y recevoir une formation en bénéficiant d'une subvention, d'une allocation ou d'une bourse d'organisation scientifique, éducative, religieuse ou charitable, ou au titre d'un programme d'assistance technique entrepris par le Gouvernement de l'un des Etats contractants, elle est, à compter de la date initiale de son séjour, exonérée des impôts perçus par cet autre Etat en ce qui concerne :

- a) Le montant de cette subvention, allocation ou bourse; et
- b) Les sommes d'argent qui lui sont versées de l'étranger pour son entretien, ses études ou sa formation.

*Article 21. REVENUS QUI NE SONT PAS EXPRESSÉMENT MENTIONNÉS
DANS LA CONVENTION*

1. Les éléments de revenu d'un résident de l'un des Etats contractants, d'où qu'ils viennent, qui ne sont pas visés dans les articles ci-dessus ne sont imposables que dans cet Etat.

2. Les dispositions du paragraphe 1 ne s'appliquent pas si le bénéficiaire du revenu, résident de l'un des Etats contractants, exerce des activités dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est sis ou y exerce une profession libérale dans une installation fixe, et si le droit ou le bien qui est générateur de ce revenu se rattache effectivement à cet établissement stable ou à cette installation fixe. En pareil cas, les dispositions de l'article 7 ou celles de l'article 14, suivant le cas, sont applicables.

Article 22. FORTUNE

1. Les biens immobiliers, au sens du paragraphe 2 de l'article 6, qui sont constitutifs de la fortune sont imposables dans l'Etat contractant où ils sont sis.

2. Les biens mobiliers, qui sont constitutifs de la fortune et font partie des avoirs d'un établissement stable d'une entreprise, ou d'une installation fixe servant à l'exercice d'une profession libérale, peuvent être imposés dans l'Etat contractant où l'établissement stable ou l'installation fixe sont sis.

3. Les navires ou aéronefs exploités en trafic international et les biens mobiliers affectés à leur exploitation ne sont imposables que dans l'Etat contractant où se trouve le siège de la direction effective de l'entreprise.

4. Tous les autres éléments de la fortune d'un résident de l'un des Etats contractants ne sont imposables que dans cet Etat.

Article 23. SUCCESSION D'UNE PERSONNE DÉCÉDÉE

1. Le revenu ou la fortune provenant de la succession d'une personne décédée qui, en droit danois, est réputée résident du Danemark et y est dotée de la person-

nalité juridique peut être imposé au Danemark, que les bénéficiaires, ou l'un d'entre eux, soient ou non résidents de cet Etat.

2. Toutefois, les bénéficiaires de la succession peuvent être imposés en droit maltais sur leur part du revenu de la succession s'ils sont résidents de Malte. En pareil cas, la part correspondante d'impôt sur la succession payée au Danemark est réputée être l'impôt qui frappe la part de la succession revenant aux bénéficiaires à Malte.

Article 24. MÉTHODE APPLICABLE POUR ÉVITER LA DOUBLE IMPOSITION

1. S'agissant du Danemark, il est procédé comme suit pour éviter la double imposition :

- a) Si un résident du Danemark a un revenu ou possède une fortune qui, suivant les dispositions de la Convention, est imposable à Malte, un montant équivalant à l'impôt sur le revenu ou à l'impôt sur la fortune que ce résident paie à Malte est déductible de l'impôt danois sur le revenu ou sur la fortune. Toutefois, le montant déduit ne peut pas dépasser la part de l'impôt — calculée avant la déduction — qui correspond au revenu produit ou à la fortune possédée à Malte. Les dispositions du présent paragraphe s'appliquent également s'il y a eu pendant une certaine période exonération totale ou réduction de l'impôt maltais de la même façon que s'il n'y avait pas eu exonération ou réduction;
- b) Toutefois, les dividendes distribués par une société qui est résident de Malte à une société qui est résident du Danemark sont exonérés de l'impôt danois pour autant qu'ils l'auraient été en droit danois si les deux sociétés avaient été résidents du Danemark;
- c) Aux fins de l'alinéa a, l'impôt maltais payé au titre d'intérêts et de redevances est réputé acquitté au taux minimal de 25 p. 100 du revenu net imposé au Danemark.

2. S'agissant de Malte, il est procédé comme suit pour éviter la double imposition :

- Sous réserve des dispositions de la législation maltaise en matière d'avoir fiscal au titre d'un impôt étranger, si conformément aux dispositions de la présente Convention une déclaration de revenus établie à Malte fait apparaître des revenus produits ou des éléments de fortune sis au Danemark, l'impôt danois sur ce revenu ou sur ces éléments de fortune, suivant le cas est considéré comme avoir fiscal aux fins de l'impôt maltais correspondant.

Article 25. NON-DISCRIMINATION

1. Nonobstant les dispositions de l'article premier, aucun ressortissant de l'un des Etats contractants, qu'il soit ou non résident de l'un de ces Etats, n'est assujéti dans l'autre Etat contractant à une imposition ou à une obligation s'y rapportant qui serait autre ou plus lourde que l'imposition et les obligations s'y rapportant auxquelles est ou peut être assujéti dans les mêmes circonstances un ressortissant de cet autre Etat.

2. Si une entreprise de l'un des Etats contractants a un établissement stable dans l'autre Etat contractant, cet établissement stable ne peut être assujéti, dans cet autre Etat, à une imposition moins favorable que celle qui frappe une entreprise de cet autre Etat exerçant la même activité.

La présente disposition ne sera pas interprétée comme faisant obligation à l'un des Etats contractants d'accorder aux résidents de l'autre Etat contractant, en raison de leur situation personnelle ou de leurs charges de famille, ou pour toute autre cir-

constance particulière, les abattements, dégrèvements ou réductions qu'il accorde à ses propres résidents.

3. Sauf dans les cas où les dispositions du paragraphe 1 de l'article 9, du paragraphe 7 de l'article 11 ou du paragraphe 5 de l'article 12 s'appliquent, les intérêts, redevances et autres versements effectués par une entreprise de l'un des Etats contractants à un résident de l'autre Etat contractant sont déductibles du montant des bénéfices imposables de cette entreprise qu'il s'agit de déterminer, dans les mêmes conditions que s'ils avaient été effectués à un résident du premier Etat.

De même, une dette contractée par une entreprise de l'un de ces Etats à l'égard d'un résident de l'autre Etat contractant est déductible du montant imposable des éléments de fortune de cette entreprise qu'il s'agit de déterminer, de la même façon que si elle avait été contractée à l'égard d'un résident du premier Etat.

4. Aucune entreprise de l'un des Etats contractants dont le capital est, en totalité ou en partie, détenu ou contrôlé, directement ou indirectement, par un ou plusieurs résidents de l'autre Etat contractant n'est assujettie, dans le premier Etat, à une imposition ou à une obligation s'y rapportant qui serait autre ou plus lourde que l'imposition et les obligations s'y rapportant auxquelles est ou peut être assujettie une entreprise analogue du premier Etat.

5. Aux fins du présent article, le terme « imposition » désigne tout impôt, quelle que soit sa nature ou sa dénomination.

Article 26. PROCÉDURE AMIABLE

1. Si un résident d'un Etat contractant estime que les mesures prises par l'un des Etats contractants ou par les deux entraînent ou entraîneront pour lui une double imposition non conforme à la présente Convention, il peut, sans préjudice des voies de droit internes, soumettre son cas à l'autorité compétente de l'Etat contractant dont il est résident.

2. L'autorité compétente s'efforce, si la réclamation lui paraît fondée et si elle n'est pas elle-même en mesure d'apporter une solution, de régler l'affaire par voie d'accord amiable avec l'autorité compétente de l'Etat contractant, en vue d'éviter une double imposition qui serait incompatible avec la Convention.

3. Les autorités compétentes des deux Etats contractants s'efforcent, par voie d'accord amiable, de résoudre les difficultés ou de dissiper les doutes que pourrait susciter l'interprétation ou l'application de la Convention. Elles peuvent aussi se consulter en vue d'éviter la double imposition dans les cas que la Convention ne prévoit pas.

4. Les autorités compétentes des deux Etats contractants peuvent se mettre directement en rapport aux fins d'appliquer les dispositions de la Convention.

Article 27. ECHANGE DE RENSEIGNEMENTS

1. Les autorités compétentes des deux Etats contractants se communiquent les renseignements nécessaires à l'exécution de la Convention et des lois de chacun de ces Etats, relatives aux impôts qui font l'objet de la Convention, dans la mesure où l'imposition qu'elles prévoient est compatible avec la Convention. Les renseignements ainsi échangés sont considérés comme confidentiels et ne peuvent être communiqués qu'aux personnes ou administrations, y compris les tribunaux, qui s'occupent du calcul du recouvrement des impôts faisant l'objet de la Convention, de l'application des dispositions fiscales ou des poursuites engagées à cet égard.

2. Les dispositions du paragraphe 1 ne seront en aucun cas interprétées comme faisant obligation à l'un des Etats contractants :

- a) De prendre des mesures administratives qui seraient incompatibles avec sa législation ou sa pratique administrative ou avec la législation ou la pratique administrative de l'autre Etat contractant;
- b) De transmettre des renseignements auxquels sa législation ou celle de l'autre Etat contractant, ou leurs voies administratives normales, ne peuvent donner accès;
- c) De transmettre des renseignements qui divulgueraient un secret commercial, industriel ou professionnel, ou un procédé de fabrication, ou dont la divulgation serait contraire à l'ordre public.

Article 28. PRIVILÈGES DIPLOMATIQUES ET CONSULAIRES

1. La Convention est sans effet sur les privilèges diplomatiques ou consulaires garantis par les règles générales du droit international ou les dispositions de conventions particulières.

2. Dans la mesure où les revenus ou la fortune d'une personne, en raison de privilèges diplomatiques ou consulaires dont elle bénéficie en vertu des règles générales de droit international ou de conventions internationales particulières, ne sont pas soumis à l'impôt dans l'Etat de résidence, le droit d'imposition est réservé à l'Etat d'envoi.

3. Aux fins de la Convention, les membres d'une mission diplomatique ou consulaire de l'un des Etats contractants en poste dans l'autre Etat contractant ou dans un Etat tiers ressortissants de l'Etat d'envoi, ainsi que les personnes qui les accompagnent sont réputés résidents de cet Etat s'ils y sont assujettis aux mêmes obligations que les résidents de cet Etat en ce qui concerne l'impôt sur le revenu et l'impôt sur la fortune.

Article 29. EXTENSION DU CHAMP D'APPLICATION

La Convention peut être étendue, dans son intégralité ou avec les modifications nécessaires, à toute partie du territoire du Danemark qui est expressément exclue de son champ d'application et où sont levés des impôts très similaires à ceux qui en font l'objet. Cette extension prendra effet à la date et sous réserve des modifications ou conditions — y compris les conditions de dénonciation — qui pourront être précisées et convenues par les deux Etats contractants dans des notes échangées par la voie diplomatique.

Article 30. ENTRÉE EN VIGUEUR

1. Les Gouvernements des deux Etats contractants s'informeront qu'ils ont accompli chacun les formalités constitutionnellement prévues pour l'entrée en vigueur de la Convention.

2. La Convention entrera en vigueur 30 jours après la date de la seconde des notifications visées au paragraphe 1 et ses dispositions seront applicables :

- a) Au Danemark, aux impôts perçus pour une période quelconque à partir de l'exercice commençant le 1^{er} janvier 1974;
- b) A Malte, aux impôts perçus pour une période quelconque à partir de l'exercice commençant le 1^{er} janvier 1975;
- c) Dans les deux Etats contractants, aux impôts retenus à la source après le 31 décembre 1973.

Article 31. DÉNONCIATION

La Convention demeurera en vigueur indéfiniment; toutefois, à l'expiration d'un délai de trois ans à compter de son entrée en vigueur, chacun des deux Etats contrac-

tants peut la dénoncer en adressant à l'autre par la voie diplomatique, le 30 juin de chaque année civile ou avant cette date, une notification écrite à cet effet. En pareil cas, la Convention cesse d'être applicable :

- a) Au Danemark, aux impôts perçus pour un exercice fiscal quelconque suivant celui au cours duquel la dénonciation a été notifiée;
- b) A Malte, aux impôts perçus pour un exercice fiscal quelconque à compter du deuxième exercice qui suit celui au cours duquel la dénonciation a été notifiée;
- c) Dans les deux Etats contractants, aux impôts retenus à la source sur les dividendes, les intérêts et les redevances versés après le 31 décembre de l'année au cours de laquelle la dénonciation a été notifiée.

EN FOI DE QUOI les soussignés, à ce dûment autorisés par leurs Gouvernements, ont signé la présente Convention.

FAIT à Copenhague le 26 mars 1975, en deux exemplaires en langues danoise et anglaise, les deux textes faisant également foi.

Pour le Gouvernement du Danemark :

K. B. ANDERSEN

Pour le Gouvernement de Malte :

J. A. KINGSWELL

PROTOCOLE

Lors de la signature de la Convention entre le Danemark et Malte tendant à éviter la double imposition, les soussignés sont convenus que le Protocole suivant est partie intégrante de la Convention :

Article 8.

1. Nonobstant les dispositions de l'article 8 de la Convention, les bénéficiaires qu'une société qui est résidente de Malte et dont plus de 25 p. 100 du capital est détenu, directement ou indirectement, par des personnes qui ne sont pas résidents de Malte tire de l'exploitation d'un navire en trafic international sont imposables au Danemark, à moins que la société n'établisse la preuve que ces bénéficiaires sont soumis à l'impôt maltais, indépendamment de tout dégrèvement prévu à l'article 86 du *Merchant Shipping Act* de 1973 ou dans une disposition identique ou analogue.

Article 20.

2. Les dispositions du paragraphe 1 de l'article 20 seront interprétées de telle façon que si un professeur ou un enseignant séjourne effectivement, sur invitation, dans l'un des Etats contractants pendant plus de deux ans, il est assujéti à l'impôt de cet Etat à compter du début de son séjour. En outre, les périodes pendant lesquelles ce professeur ou cet enseignant est absent de l'Etat ne sont pas considérées comme des interruptions de séjour si, de l'avis de l'autorité compétente de cet Etat, ces absences ont un caractère temporaire.

FAIT à Copenhague le 26 mars 1975, en deux exemplaires en langues danoise et anglaise, les deux textes faisant également foi.

Pour le Gouvernement du Danemark :

K. B. ANDERSEN

Pour le Gouvernement de Malte :

J. A. KINGSWELL

No. 14320

**DENMARK
and
BANGLADESH**

**Exchange of notes constituting an agreement concerning a
Danish grant of fertilizer to Bangladesh (with annex).
Dacca, 14 July 1975**

Authentic text: English.

Registered by Denmark on 17 September 1975.

**DANEMARK
et
BANGLADESH**

**Échange de notes constituant un accord relatif à un don en
engrais du Danemark au Bangladesh (avec annexe).
Dacca, 14 juillet 1975**

Texte authentique : anglais.

Enregistré par le Danemark le 17 septembre 1975.

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE GOVERNMENT OF DENMARK AND THE GOVERNMENT OF BANGLADESH CONCERNING A DANISH GRANT OF FERTILIZER TO BANGLADESH

I

ROYAL DANISH EMBASSY
Dacca

July 14, 1975

Sir,

With reference to previous discussions and correspondence regarding a grant of fertilizer by the Government of Denmark to the Government of the People's Republic of Bangladesh, I have the honour to propose that the following provisions shall govern the transfer of the grant:

I. Subject to the following provisions and such other provisions as may be agreed upon between the parties, the Government of Denmark shall make available to the Government of the People's Republic of Bangladesh a grant of triple superphosphat to a value of 10 million Danish Kroner.

II. The specifications of the consignment are mentioned in the attached enclosure.

III. The Danish International Development Agency will purchase the fertilizer and deliver the same c.i.f. at Chittagong and/or Chalna port. The consignment will be addressed to:

Bangladesh Agricultural Development Corporation, Dacca.

At least one month prior to the arrival of the goods, the Danish International Development Agency will forward the sets of non-negotiable shipping documents including insurance certificates to:

Manager (Shipping)
Bangladesh Agricultural Development Corporation
100 A Palm View
Agrabad Commercial Area
Chittagong
Telegram Agricoship.

Negotiable shipping documents shall be sent to Sonali Bank, Dacca.

IV. The Ministry of Agriculture will undertake all expenses involved in the clearance of the goods and their transport inside Bangladesh. It will also make arrangement for the prompt delivery and distribution of the goods.

V. At the completion of the distribution the Ministry of Agriculture will submit a report to the Danish International Development Agency regarding the utilization of the equipment supplied by the Government of Denmark.

If the foregoing provisions are acceptable to the Government of the People's Republic of Bangladesh, I have the honour to suggest that this letter and Your reply to it constitute an Agreement between our two Governments on this matter.

¹ Came into force on 14 July 1975 by the exchange of the said notes.

Please accept, Sir, the assurances of my highest consideration.

For the Government of Denmark:

[Signed]

BENT KILLERICH
Chargé d'Affaires a.i.

Mr. A. M. Anisuzzaman
Secretary
Ministry of Agriculture
Government of the People's Republic
of Bangladesh
Dacca

SPECIFICATION OF FERTILIZER TO BE DELIVERED FROM DENMARK
UNDER THE DANISH GRANT OF JULY 14, 1975

Specifications:

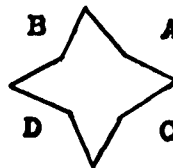
"Physical condition	Granular – free flowing
Phosphorus content, available	46% as P ₂ O ₅ , minimum
Water soluble P ₂ O ₅ , (% of available P ₂ O ₅)	75 % minimum
Free acid content	4,0% as H ₃ PO ₄ , maximum
Moisture	4,0% as H ₂ O, maximum
Screen size (Tyler)	85% – 6 + 16 mesh, minimum"

Packing:

Capacity:	50 kilos net
Description:	Polythelene tubular liner of 4 mil. thickness with 10 oz. new jute over bag. The loose liner will be heat sealed at the bottom and sewn to the outer jute on top at time of closure with acid resistant thread
Specification of overbags:	Overbags made from new jute cloth of 10 oz. quality
Specification of liners:	In accordance with Federal specification LP 37B, type 1 class 1, grade A, Finish 1 plastic strip (polyfin)

Marking:

The bags shall be marked as follows:



Documentation and correspondence to be addressed to BADC, Dacca, attention Manager (Purchase).

II

Dacca, dated, 14th July, 1975

D.O. No. PP-26/72/VIII

Dear Mr. Kiilerich,

I have the honour to acknowledge the receipt of the letter sent with your D.O. No. 104 Bangl. 12 dated 14-7-75 concerning the Danish grant of fertilizer which reads as follows :

[*See note I*]

I have the honour to inform you that my Government is in agreement with the foregoing.

Please accept, Sir, the assurance of my highest consideration.

For the Government of the People's Republic
of Bangladesh:

[*Signed*]

A. M. ANISUZZAMAN
Secretary
Ministry of Agriculture
Government of the People's Republic
of Bangladesh

[TRADUCTION — TRANSLATION]

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LE
GOUVERNEMENT DU DANEMARK ET LE GOUVERNEMENT
DU BANGLADESH RELATIF À UN DON EN ENGRAIS DU
DANEMARK AU BANGLADESH

I

AMBASSADE DU ROYAUME DU DANEMARK

Dacca, le 14 juillet 1975

Monsieur le Secrétaire,

Me référant aux entretiens que nous avons eus et aux notes que nous avons échangées concernant un don en engrais du Gouvernement danois au Gouvernement de la République populaire du Bangladesh, j'ai l'honneur de proposer que les dispositions suivantes régissent le transfert des marchandises faisant l'objet du don :

I. Sous réserve des dispositions suivantes et à moins que les deux parties n'en conviennent autrement, le Gouvernement danois mettra à la disposition de la République populaire du Bangladesh du superphosphate triple à concurrence d'une valeur de 10 millions de couronnes danoises.

II. Les spécifications du chargement sont indiquées à l'annexe ci-jointe.

III. L'Association danoise de développement international achètera l'engrais et le livrera c.a.f. dans les ports de Chittagong ou de Chalna. Le chargement sera adressé à :

Bangladesh Agricultural Development Corporation, Dacca.

Un mois au moins avant que les marchandises arrivent à destination, l'Association danoise de développement international fera parvenir l'ensemble des documents d'expédition non négociables, y compris les certificats d'assurance, à l'adresse ci-après :

Manager (Shipping)
Bangladesh Agricultural Development Corporation
100 A Palm View
Agrabad Commercial Area
Chittagong

Adresse télégraphique : Agricoship

Les documents d'expédition négociables seront adressés à la Sonali Bank, Dacca.

IV. Le Ministère de l'agriculture prendra à sa charge toutes les dépenses afférentes au dédouanement des marchandises et à leur transport à l'intérieur du Bangladesh. Il prendra également des dispositions pour assurer la prompte livraison et distribution des marchandises.

V. Lorsque la distribution sera achevée, le Ministère de l'agriculture présentera à l'Association danoise de développement international un rapport sur l'utilisation des articles fournis par le Gouvernement danois.

Si ces dispositions rencontrent l'agrément du Gouvernement de la République populaire du Bangladesh, j'ai l'honneur de proposer que la présente lettre et votre réponse constituent un accord entre nos deux Gouvernements en la matière.

¹ Entré en vigueur le 14 juillet 1975 par l'échange desdites notes.

Veuillez agréer, etc.

Pour le Gouvernement danois :
[Signé]
BENT KILLERICH
Chargé d'affaires par intérim

Monsieur A. M. Anisuzzaman
Secrétaire
Ministère de l'agriculture
Gouvernement de la République populaire
du Bangladesh
Dacca

SPÉCIFICATIONS DES ENGRAIS FOURNIS PAR LE DANEMARK
AU TITRE DU DON DU 14 JUILLET 1975

Spécifications :

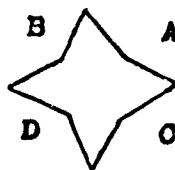
Aspect	Granuleux friable
Teneur en phosphore disponible	46 p. 100 au minimum de P_2O_5
P_2O_5 soluble dans l'eau (Pourcentage de P_2O_5 disponible)	75 p. 100 au minimum
Teneur en acide libre	4 p. 100 au maximum de H_3PO_4
Humidité	4 p. 100 au maximum de H_2O
Taille de tamis (Tyler)	85 p. 100, — 6 + 16 maille, au minimum

Emballage :

Capacité :	50 kg net
Description :	Revêtement tubulaire en polythène d'une épaisseur de 4 mm, recouvert d'un sac de jute neuf (10 onces). Le revêtement lâche sera scellé à la chaleur, à la base, et cousu avec du fil résistant à l'acide au revêtement extérieur de jute, en haut, au moment de la fermeture
Sacs extérieurs :	Toile de jute neuve, qualité 10 onces
Revêtements :	Conformes à la spécification fédérale LP 37B, type 1, classe 1, qualité A. Finition : une bande de plastique (polyfin)

Marquage :

Les sacs seront marqués comme indiqué ci-dessous :



La documentation et la correspondance devront être envoyées à l'adresse suivante :
attention Manager (Purchase), BADC, Dacca.

II

Dacca, le 14 juillet 1975

D.O. n° PP-26/72/VIII

Monsieur le Chargé d'affaires,

J'ai l'honneur d'accuser réception de la lettre en date de ce jour, concernant le don en engrais du Danemark, qui accompagnait votre D.O. n° 104 Bangl, 12 et dont le texte est le suivant :

[*Voir note I*]

J'ai l'honneur de vous faire savoir que les dispositions susmentionnées rencontrent l'agrément de mon Gouvernement.

Veillez agréer, etc.

Pour le Gouvernement de la République populaire
du Bangladesh :

[*Signé*]

A. M. ANISUZZAMAN

Secrétaire

Ministère de l'agriculture

Gouvernement de la République populaire
du Bangladesh

No. 14321

**INDIA
and
PORTUGAL**

Treaty on recognition of India's sovereignty over Goa, Daman, Diu, Dadra and Nagar Haveli and related matters (with an exchange of letters dated 14 March 1975, constituting an understanding in respect of article V of the Treaty). Signed at New Delhi on 31 December 1974

Authentic texts of the Treaty: Hindi, Portuguese and English.

Authentic text of the exchange of letters: English.

Registered by India on 17 September 1975.

**INDE
et
PORTUGAL**

Traité relatif à la reconnaissance de la souveraineté indienne sur Goa, Daman, Diu, Dadra et Nagar Haveli et aux questions connexes (avec échange de lettres en date du 14 mars 1975, constituant un arrangement à l'égard de l'article V du Traité). Signé à New Delhi le 31 décembre 1974

Textes authentiques du Traité : hindi, portugais et anglais.

Texte authentique de l'échange de lettres : anglais.

Enregistré par l'Inde le 17 septembre 1975.

[HINDI TEXT — TEXTE HINDI]

गोवा, दमण, दीव, दादरा और नागरहवेली पर भारत की प्रभुसत्ता की स्वीकृति तथा अन्य सम्बद्ध मामलों पर भारत और पुर्तगाल के बीच संधि ।

भारत गणराज्य के राष्ट्रपति और पुर्तगाल गणराज्य के राष्ट्रपति ने, उस संयुक्त विज्ञप्ति का स्मरण करते हुए जिस पर 24 सितम्बर 1974 को न्यूयार्क में भारत सरकार के विदेश मंत्री ने और पुर्तगाल सरकार के विदेश मंत्री ने हस्ताक्षर किये थे और जिसमें अन्य बातों के साथ-साथ यह कहा गया था कि पुर्तगाल की सरकार भूतपूर्व पुर्तगाली प्रदेश गोवा, दमण, दीव, दादरा और नागरहवेली पर, जो कि भारत के प्रदेश के अभिन्न अंग बन गये हैं, भारत की पूर्ण प्रभुसत्ता स्वीकार करने के लिये तत्पर है,

इस बात पर ध्यान देते हुए कि पुर्तगाल के 'स्टेट गज़ट' में 15 अक्टूबर 1974 को प्रकाशित संवैधानिक कानून संख्या 9/74, पुर्तगाल गणराज्य के राष्ट्रपति को यह प्राधिकार देता है कि वह पुर्तगाल और भारत के बीच एक करार करे जिसके द्वारा पुर्तगाल गोवा, दमण, दीव, दादरा और नागरहवेली के प्रदेशों पर भारत की पूर्ण प्रभुसत्ता को स्वीकार करे, और इस स्वीकृति का अर्थ होगा 1933 के पुर्तगाली संविधान के अनुच्छेद 1 के तत्संबंधी भाग की निराकृति,

इस बात को ध्यान में रखते हुए कि भारत और पुर्तगाल के लोग मित्रता और सहयोग के नये युग में प्रवेश करने के इच्छुक हैं,

यह निश्चय किया है कि उल्लिखित संयुक्त विज्ञप्ति में अभिव्यक्त समझौते को क्रियान्वित करने के लिए अपने-दोनों देशों के बीच एक संधि सम्पन्न की जाये और प्रभुसत्तात्मक समानता तथा पारस्परिक लाभ के आधार पर अपने-दोनों देशों के बीच सामान्य संबंध पुनः स्थापित करने के लिये कदम उठाये जायें, तथा इस उद्देश्य से नीचे लिखे अनुसार पूर्णाधिकारी नियुक्त किये हैं :

भारत गणराज्य के राष्ट्रपति ने :

महामान्य यशवंतराव चव्हाण, विदेश मंत्री,

पुर्तगाल गणराज्य के राष्ट्रपति ने :

महामान्य डा० मारियो सौरिस, विदेश मंत्री,

जो नीचे लिखे अनुसार सक्षम हुए हैं :

अनुच्छेद - I

पुर्तगाल इस बात को मानता है कि गोजा, दमण, दीव, अंधरा और नागरहवेली के प्रदेश भारत के अंग पहले ही बन चुके हैं, और पुर्तगाल की सरकार उन्हीं तारीखों से इन प्रदेशों पर भारत की पूर्ण प्रभुसत्ता का स्वीकार करती है जिस दिन कि वे भारत के संविधान के अंतर्गत भारत के अंग बने।

अनुच्छेद - II

भारत और पुर्तगाल के बीच राजनयिक संबंध शीघ्र पुनः स्थापित किये जायेंगे।

अनुच्छेद - III

दोनों संविदाकारी पक्ष आपसी सभी प्रश्नों को द्विपक्षीय वात्कीत द्वारा तय करने पर सहमत होते हैं, जिनमें उनके अपने-अपने देशों के नागरिकों की सम्पत्ति, आस्तियाँ और दावों से संबद्ध प्रश्न तथा दोनों राज्यों की एक-दूसरे के राज्य के प्रदेशों में राजकीय सम्पत्ति और आस्तियाँ से संबद्ध प्रश्न भी शामिल हैं।

दोनों पक्ष भारतीय नागरिकों तथा ऐसे अन्य व्यक्तियों के, उनकी सम्पत्ति और आस्तियाँ से संबद्ध, अधिकारों और दावों को द्विपक्षीय वात्कीत द्वारा तय करने पर सहमत होते हैं जिन्हें पुर्तगाल के प्रशासनाधीन प्रदेशों से भारत लौटना पड़ा था।

अनुच्छेद - IV

पुर्तगाल और भारत के बीच यथाशीघ्र एक सांस्कृतिक करार किया जायेगा। संविदाकारी पक्ष, सांस्कृतिक क्षेत्र में संपर्क विकसित करने के लिए, विशेषरूप से पुर्तगाली भाषा एवं संस्कृति के संवर्धन के लिये, और गोजा, दमण, दीव, दादरा और नागरहवेली में ऐतिहासिक तथा धार्मिक स्मारकों के परिरक्षण के लिये कदम उठाने पर सहमत होते हैं।

अनुच्छेद - V

पुर्तगाल सभी पुरालेख, अभिलेख, कागज़, प्रलेख और अनुच्छेद 1 में उल्लिखित प्रदेशों से मुख्यतः संबद्ध अन्य सामग्री, जिसमें वह सामग्री भी शामिल है जो इन प्रदेशों

से बाहर किसी जगह भेज दी गई हो, भारत को लौटाने पर सिद्धांत रूप में सहमत होता है। इसी प्रकार भारत ऐसे सभी पुरालेखों, अपिलेखों, कागज़ों, प्रलेखों को, जो अनुच्छेद I में उल्लिखित प्रदेशों में सुरक्षित हों और जिनका इन प्रदेशों से मुख्यरूप से संबंध न हो, पुर्तगाल को हस्तांतरित करने पर सहमत होता है।

इन्हें वापस करने, इन तक एक-दूसरे की पहुंच होने, प्रतियों की सप्लाई करने तथा परामर्श करने के तरीके राजनयिक सूत्रों के माध्यम से तय किये जायेंगे।

अनुच्छेद - VI

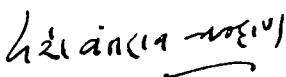
इस संधि की व्याख्या जश्वा क्रियान्विति से संबद्ध कोई भी प्रश्न दोनों देशों के बीच द्विपक्षीय वातावरण द्वारा तय किया जायेगा।

अनुच्छेद - VII

यह संधि अनुसमर्थन के अधीन होगी और अनुसमर्थन के दस्तावेजों के आदान-प्रदान की तारीख से लागू होगी जो लिस्बन में होगा।

इसके साक्ष्य में, दोनों ओर के पूर्णाधिकारियों ने इस संधि पर हस्ताक्षर किये हैं और उस पर अपनी-अपनी मोहरें लगा दी हैं।

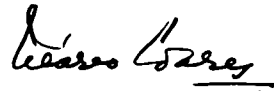
आज, इसकी सत्र एक हज़ार नौ सौ चौहत्तर के दिसम्बर मास के इक्कीसवें दिन, नई दिल्ली, में हिन्दी, पुर्तगाली और अंग्रेजी भाषाओं में दो-दो प्रतियाँ में सम्पन्न हुआ; तीनों पाठ समानरूप से प्रामाणिक हैं।



(यशवंतराव चव्हाण)

विदेश मंत्री

भारत गणराज्य की ओर से



(कारो कोस्टा)

विदेश मंत्री

पुर्तगाल गणराज्य की ओर से

[PORTUGUESE TEXT — TEXTE PORTUGUAIS]

TRATADO ENTRE A ÍNDIA E PORTUGAL RELATIVO AO RE-
CONHECIMENTO DA SOBERANIA DA ÍNDIA SOBRE GOA,
DAMÃO, DIU, DADRÁ E NAGAR-AVELI E ASSUNTOS CORRE-
LATIVOS

O Presidente da República da Índia e o Presidente da República Portuguesa,
Reportando-se ao Comunicado conjunto assinado em Nova Iorque, em 24 de
Setembro de 1974, pelo Ministro dos Assuntos Exteriores do Governo da Índia e pelo
Ministro dos Negócios Estrangeiros do Governo de Portugal, no qual se declarava,
entre outras coisas, que o Governo Português estava pronto a reconhecer a plena
soberania da Índia sobre os antigos territórios portugueses de Goa, Damão, Diu,
Dadrá e Nagar-Aveli, que se tornaram partes integrantes do território da Índia,

Tomando nota que a Lei Constitucional n. 9/74, de 15 de Outubro de 1974, pu-
blicada no *Diário do Governo* de Portugal, autoriza o Presidente da República Por-
tuguesa a concluir um Acordo entre Portugal e a Índia pelo qual Portugal reconhece
a plena soberania da Índia sobre os territórios de Goa, Damão, Diu, Dadrá e Nagar-
Aveli, e que este reconhecimento implicaria a derrogação da parte correspondente do
Art. 1. da Constituição Portuguesa de 1933,

Tendo em mente o desejo dos povos da Índia e de Portugal de iniciarem uma no-
va era de amizade e cooperação,

Decidiram concluir um Tratado entre ambos os países para dar execução ao en-
tendimento expresso no referido comunicado conjunto e tomar medidas para o re-
stabelecimento de relações normais entre ambos os países com base na igualdade de
soberania e reciprocidade de benefícios, e designaram para este efeito como plenipo-
tenciários:

O Presidente da República da Índia:

Sua Excelência Senhor Y. B. Chavan, Ministro dos Assuntos Exteriores,

O Presidente da República Portuguesa:

Sua Excelência Dr. Mário Soares, Ministro dos Negócios Estrangeiros

os quais acordaram no seguinte:

Artigo I. Portugal reconhece que os territórios de Goa, Damão, Diu, Dadrá e
Nagar-Aveli se tornaram já parte da Índia, e reconhece por este meio a plena soberania
da Índia sobre estes territórios com efeito a partir das datas em que se tornaram
partes da Índia nos termos da Constituição da Índia.

Artigo II. As relações diplomáticas entre a Índia e Portugal serão imediata-
mente restabelecidas.

Artigo III. Ambas as Partes Contratantes acordam em resolver por meio de
negociações bilaterais todas as questões entre elas, incluindo as respeitantes à
propriedade, bens ou reclamações dos cidadãos dos respectivos países, bem como as

questões relativas à propriedade estadual e aos bens de cada um dos Estados nos territórios do outro Estado.

Ambas as Partes acordam também em resolver por meio de negociações bilaterais os direitos e as reclamações de cidadãos indianos e outros indivíduos que tiveram que regressar à Índia de territórios sob administração portuguesa, no que respeita à sua propriedade e bens.

Artigo IV. Será concluído o mais brevemente possível um Acordo Cultural entre Portugal e a Índia. As Partes Contratantes acordam em tomar medidas para desenvolver contactos no campo cultural e, em particular, na promoção da língua e cultura portuguesas e na conservação de monumentos históricos e religiosos em Goa, Damão, Diu, Dadrá e Nagar-Aveli.

Artigo V. Portugal concorda em princípio na entrega à Índia de todos os arquivos, registos, papéis, documentos e outros materiais que digam respeito aos territórios mencionados no Artigo I, incluindo aqueles que possam ter sido transferidos para qualquer lugar fora destes territórios. De igual modo, a Índia concorda em princípio na transferência para Portugal de todos os arquivos, registos, papéis, documentos e outros materiais que se possam encontrar nos territórios mencionados no Artigo I e que não digam respeito principalmente a esses territórios.

As modalidades da sua entrega, acesso, passagem de certidões e consulta mútuas serão estabelecidas pelas vias diplomáticas.

Artigo VI. Qualquer questão de interpretação ou aplicação deste Tratado será solucionada entre ambos os países por meio de negociações bilaterais.

Artigo VII. O presente Tratado será sujeito a ratificação e entrará em vigor na data da troca dos instrumentos de ratificação, a qual terá lugar em Lisboa.

EM FÉ DO QUE OS respectivos plenipotenciários assinaram este Tratado e nele apuseram os respectivos selos.

FEITO em duplicado em Nova Delhi, aos 31 dias do mês de Dezembro de 1974, nas línguas hindi, portuguesa e inglesa, sendo todos os textos igualmente autênticos.

Pela República
da Índia:

[Signed — Signé]¹

Pela República
Portuguesa:

[Signed — Signé]²

¹ Signed by Y. B. Chavan — Signé par Y. B. Chavan.

² Signed by Mario Soares — Signé par Mario Soares.

TREATY¹ BETWEEN INDIA AND PORTUGAL ON RECOGNITION OF INDIA'S SOVEREIGNTY OVER GOA, DAMAN, DIU, DADRA AND NAGAR HAVELI AND RELATED MATTERS

The President of the Republic of India and the President of the Republic of Portugal,

Recalling the Joint Communiqué signed in New York on 24 September, 1974 by the Minister of External Affairs, Government of India and the Minister of Foreign Affairs, Government of Portugal stating, *inter alia*, that the Government of Portugal was ready to recognise the full sovereignty of India over the former Portuguese territories of Goa, Daman, Diu, Dadra and Nagar Haveli, which had become integral parts of the territory of India,

Noting that the Constitutional Law No.9/74 of 15 October 1974 published in the State Gazette of Portugal authorises the President of the Republic of Portugal to conclude an agreement between Portugal and India by which Portugal recognises the full sovereignty of India over the territories of Goa, Daman, Diu, Dadra and Nagar Haveli and that this recognition would imply the abrogation of the corresponding part of Article I of the Portuguese Constitution of 1933,

Bearing in mind the desires of the peoples of India and Portugal to usher in a new era of friendship and cooperation,

Have decided to conclude a treaty between their two countries to implement the understanding expressed in the aforementioned Joint Communiqué and to take steps to reestablish normal relations between their two countries on the basis of sovereign equality and mutual benefit, and have appointed for this purpose as plenipotentiaries:

The President of the Republic of India:

His Excellency Shri Y. B. Chavan, Minister of External Affairs

The President of the Republic of Portugal:

His Excellency Dr. Mario Soares, Minister of Foreign Affairs

who have agreed as follows:

Article I. Portugal acknowledges that the territories of Goa, Daman, Diu, Dadra and Nagar Haveli have already become parts of India and hereby recognises the full sovereignty of India over these territories with effect from the dates when they became parts of India under the Constitution of India.

Article II. Diplomatic relations between India and Portugal will be resumed immediately.

Article III. The two Contracting Parties agree to settle through bilateral negotiations all questions between them including those concerning the property, assets or claims of citizens of their respective countries, as well as questions concerning the State property and assets of either State in the territories of the other State.

The two Parties also agree to settle through bilateral negotiations rights and claims of Indian citizens and other persons who had to return to India from territories under Portuguese administration concerning their property and assets.

¹ Came into force on 3 June 1975 by the exchange of the instruments of ratification, which took place at Lisbon, in accordance with article VII.

Article IV. A cultural Agreement between India and Portugal will be concluded as soon as possible. The Contracting Parties agree to take steps to develop contacts in the cultural field and in particular in the promotion of the Portuguese language and culture and the preservation of historical and religious monuments in Goa, Daman, Diu, Dadra and Nagar Haveli.

Article V. Portugal agrees in principle to return to India all archives, records, papers, documents and other materials relating mainly to the territories mentioned in Article I including those which may have been transferred to any place outside these territories. Similarly, India agrees in principle to transfer to Portugal all archives, records, papers, documents and other materials which may be maintained within the territories mentioned in Article I and which do not relate mainly to these territories.

The modalities of their return, mutual access, supply of copies and consultation will be settled through diplomatic channels.

Article VI. Any question of interpretation or application of this Treaty shall be resolved between the two countries through bilateral negotiations.

Article VII. The present Treaty shall be subject to ratification and shall enter into force on the date of exchange of instruments of ratification which shall take place at Lisbon.

IN WITNESS WHEREOF, the respective Plenipotentiaries have signed this Treaty and affixed thereto their seals.

DONE in duplicate at New Delhi this the 31st day of December 1974 in Hindi, Portuguese and English languages, all texts being equally authentic.

For the Republic
of India:

[Signed — Signé]¹

For the Republic
of Portugal:

[Signed — Signé]²

EXCHANGE OF LETTERS

1

MINISTRY OF EXTERNAL AFFAIRS
NEW DELHI

14th March, 1975

Excellency,

I have the honour to refer to Article V of the Treaty between India and Portugal on recognition of India's sovereignty over Goa, Daman, Diu, Dadra and Nagar Haveli and related matters, which was signed in New Delhi on the 31st of December, 1974.

Insofar as the archives, records, papers, documents and other materials originating in the territories mentioned in Article I of the Treaty and other territories in

¹ Signed by Y. B. Chavan — Signé par Y. B. Chavan.

² Signed par Mario Soares — Signé par Mario Soares.

India are concerned, they may be retained in India even if they relate to other Portuguese territories.

Conversely archives, records, papers, documents and other materials originating in Portugal may be retained by Portugal even if they relate to the territories mentioned in Article I of the Treaty and other territories in India.

This principle will enable both India and Portugal to maintain the organic unity of their respective archives as well as to protect the interests of historical research and science.

I shall be grateful if you will kindly confirm that the above sets out correctly the understanding reached between our two Governments and that Article V of the Treaty thus stands modified to the extent of this understanding.

Accept, Excellency, the assurances of my highest consideration.

[Signed]

Y. B. CHAVAN
Minister of External Affairs
Government of India

His Excellency Dr. Mario Soares
Minister of Foreign Affairs
Government of Portugal

II

MINISTÉRIO DOS NEGÓCIOS ESTRANGEIROS
GABINETE DO MINISTRO¹

Lisbon, 14th March 1975

Excellency,

I have the honour to acknowledge the receipt of your Note of to-day's date, the contents of which read as follows:

[See letter I]

I wish to confirm that the aforementioned Note sets out correctly the understanding reached between our two Governments and that Article V of the Treaty accordingly stands modified.

Accept, Excellency, the assurances of my highest consideration.

[Signed — Signé]²

Minister for Foreign Affairs of Portugal

His Excellency Y. B. Chavan
Minister for Foreign Affairs
of the Republic of India
New Delhi
India

¹ Ministry of Foreign Affairs, Office of the Minister.

² Signed by Mario Soares — Signé par Mario Soares.

[TRADUCTION — TRANSLATION]

TRAITÉ¹ ENTRE L'INDE ET LE PORTUGAL RELATIF À LA RECONNAISSANCE DE LA SOUVERAINETÉ INDIENNE SUR GOA, DAMAN, DIU, DADRA ET NAGAR HAVELI ET AUX QUESTIONS CONNEXES

Le Président de la République indienne et le Président de la République portugaise,

Rappelant le communiqué commun signé à New York le 24 septembre 1974 par le Ministre des affaires extérieures du Gouvernement indien et le Ministre des affaires étrangères du Gouvernement portugais, où il était dit, notamment, que le Gouvernement portugais était disposé à reconnaître la pleine souveraineté de l'Inde sur les anciens territoires portugais de Goa, Daman, Diu, Dadra et Nagar Haveli, qui étaient devenus parties intégrantes du territoire indien,

Notant que la loi constitutionnelle n° 9/74 du 15 octobre 1974 publiée au *Journal officiel* du Portugal autorise le Président de la République portugaise à conclure entre le Portugal et l'Inde un accord aux termes duquel le Portugal reconnaîtrait la pleine souveraineté de l'Inde sur les territoires de Goa, Daman, Diu, Dadra et Nagar Haveli, et que ladite reconnaissance entraînerait l'abrogation de la partie correspondante de l'article premier de la Constitution portugaise de 1933,

Gardant présent à l'esprit le désir des peuples de l'Inde et du Portugal d'inaugurer une nouvelle époque d'amitié et de coopération,

Ont décidé de conclure un traité entre leurs deux pays en vue de concrétiser l'accord énoncé dans le communiqué commun susmentionné et de prendre des mesures pour rétablir des relations normales entre leurs deux pays sur la base de l'égalité souveraine et de l'avantage mutuel et, à cette fin, ont désigné pour leurs plénipotentiaires :

Le Président de la République de l'Inde :

Son Excellence Shri Y. S. Chavan, Ministre des affaires extérieures;

Le Président de la République portugaise :

Son Excellence Monsieur Mario Soares, Ministre des affaires étrangères,

Qui sont convenus des dispositions ci-après :

Article premier. Le Portugal reconnaît que les territoires de Goa, Daman, Diu, Dadra et Nagar Haveli font déjà partie intégrante de l'Inde et reconnaît par le présent Traité la pleine souveraineté de l'Inde sur ces territoires à compter des dates auxquelles ils ont été incorporés à l'Inde en vertu de la Constitution indienne.

Article II. L'Inde et le Portugal rétablissent immédiatement leurs relations diplomatiques.

Article III. Les Parties contractantes sont convenues de régler, au moyen de négociations bilatérales, toutes les questions pendantes entre elles, notamment celles qui concernent les biens, avoirs ou réclamations des ressortissants de leurs pays

¹ Entré en vigueur le 3 juin 1975 par l'échange des instruments de ratification, effectué à Lisbonne, conformément à l'article VII.

respectifs, ainsi que toutes les questions qui ont trait aux biens et avoirs de l'un des deux Etats dans le territoire de l'autre.

Les deux Parties sont également convenues de régler au moyen de négociations bilatérales les droits et réclamations concernant les biens et avoirs des ressortissants indiens et des autres personnes qui ont dû quitter les territoires sous administration portugaise pour retourner en Inde.

Article IV. Un accord culturel entre l'Inde et le Portugal sera conclu dès que possible. Les Parties contractantes conviennent de prendre les mesures nécessaires pour développer les contacts dans le domaine culturel et en particulier pour favoriser la langue et la culture portugaises et préserver les monuments historiques et religieux à Goa, Daman, Diu, Dadra et Nagar Haveli.

Article V. Le Portugal accepte en principe de retourner à l'Inde toutes les archives et tous les dossiers, documents, papiers et autres pièces qui concernent essentiellement les territoires visés à l'article premier, y compris ceux qui ont pu être transférés en tout lieu extérieur à ces territoires. De même, l'Inde accepte en principe de transférer au Portugal toutes les archives et tous les dossiers, documents, papiers et autres pièces qui seraient conservés dans les territoires visés à l'article premier et qui ne concernent pas essentiellement lesdits territoires.

Les modalités du transfert des documents susmentionnés, de l'accès mutuel à ces derniers et de la communication de copies, ainsi que les modalités des consultations, seront réglées par les voies diplomatiques.

Article VI. Toute question liée à l'interprétation ou à l'application du présent Traité sera réglée entre les deux pays au moyen de négociations bilatérales.

Article VII. Le présent Traité sera soumis à ratification et entrera en vigueur à la date de l'échange des instruments de ratification, qui aura lieu à Lisbonne.

EN FOI DE QUOI, les plénipotentiaires ont signé le présent Traité et y ont apposé leurs sceaux.

FAIT en double exemplaire à New Delhi, le 31 décembre 1974, en hindi, en portugais et en anglais, les trois textes faisant également foi.

Pour la République de l'Inde :

[Signé]

[Y. B. CHAVAN]

Pour la République portugaise :

[Signé]

[MARIO SOARES]

ÉCHANGE DE LETTRES

I

MINISTÈRE DES AFFAIRES EXTÉRIEURES
NEW DELHI

Le 14 mars 1975

Monsieur le Ministre,

J'ai l'honneur de me référer à l'article V du Traité entre l'Inde et le Portugal relatif à la reconnaissance de la souveraineté de l'Inde sur Goa, Daman, Diu, Dadra et Nagar Haveli et aux questions connexes, signé à New Delhi le 31 décembre 1974.

S'agissant des archives, dossiers, papiers, documents et autres pièces établis dans les territoires visés à l'article premier du Traité et d'autres territoires de l'Inde, ils pourront être conservés en Inde, même lorsqu'ils concernent d'autres territoires portugais.

De même, les archives, dossiers, papiers, documents et autres pièces établis au Portugal pourront être conservés par le Portugal, même s'ils concernent les territoires visés à l'article premier du Traité et d'autres territoires de l'Inde.

Ce principe permettra tant à l'Inde qu'au Portugal de maintenir l'unité organique de leurs archives respectives et de protéger les intérêts de la recherche et de la science historiques.

Je vous serais obligé de bien vouloir confirmer que les dispositions qui précèdent constituent une interprétation correcte de l'Accord auquel nos deux Gouvernements sont parvenus et que l'article V du Traité est modifié en conséquence.

Veillez agréer, etc.

Le Ministre des affaires extérieures
du Gouvernement indien,

[Signé]

Y. B. CHAVAN

Son Excellence Monsieur Mario Soares
Ministre des affaires étrangères
du Gouvernement portugais

II

MINISTÈRE DES AFFAIRES ÉTRANGÈRES
CABINET DU MINISTRE

Lisbonne, le 14 mars 1975

Monsieur le Ministre,

J'ai l'honneur d'accuser réception de votre Note en date de ce jour, dont le texte suit :

[Voir lettre I]

Je tiens à confirmer que la Note précitée constitue une interprétation correcte de l'Accord auquel nos deux Gouvernements sont parvenus et que l'article V du Traité est modifié en conséquence.

Veillez agréer, etc.

Le Ministre des affaires étrangères
du Portugal,

[MARIO SOARES]

Son Excellence Monsieur Y. B. Chavan
Ministère des affaires étrangères
de la République de l'Inde
New Delhi
Inde

No. 14322

**FINLAND
and
HUNGARY**

Agreement on the development of economic, industrial and scientific-technological co-operation. Signed at Budapest on 2 September 1974

Authentic text: English.

Registered by Finland on 22 September 1975.

**FINLANDE
et
HONGRIE**

Accord relatif au développement de la coopération économique, industrielle et scientifico-technique. Signé à Budapest le 2 septembre 1974

Texte authentique : anglais.

Enregistré par la Finlande le 22 septembre 1975.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE REPUBLIC OF FINLAND AND THE GOVERNMENT OF THE HUNGARIAN PEOPLE'S REPUBLIC ON THE DEVELOPMENT OF ECONOMIC, INDUSTRIAL AND SCIENTIFIC-TECHNOLOGICAL COOPERATION

The Government of the Republic of Finland and the Government of the Hungarian People's Republic;

Recalling the Long-term Trade Agreement signed at Budapest on 22 October 1968, and noting the results achieved in the field of economic and technical co-operation within the framework of the Agreement concerning economic, industrial and technical co-operation signed at Budapest on 1 October 1969;²

Desiring to strengthen the economic, industrial and scientific-technological co-operation between their countries to their mutual advantage, and being convinced that such co-operation can make a substantial contribution to the development of their economic relations;

Willing to utilise the possibilities offered by the Agreement on the Reciprocal Removal of Obstacles to Trade, signed at Helsinki on 2 May 1974, also in the field of economic, industrial and scientific-technological co-operation;

Taking into account the desire of both countries to encourage the development of co-operation in Europe;

Recognising the importance of long-term measures to provide a firm basis for the successful expansion of co-operation between the two countries in the future; have agreed as follows:

Article 1. The Contracting Parties shall continue their efforts to encourage the development and strengthening of economic, industrial and scientific-technological co-operation which is of mutual benefit to both countries.

To this end, the Contracting Parties shall encourage and facilitate the co-operation of their respective institutions, economic organisations and enterprises in the execution of existing and future development plans and programmes of the other country.

The Contracting Parties shall grant to each other in the field of economic, industrial and scientific-technological co-operation the most favourable treatment allowed by the laws and regulations applicable in their respective countries.

Article 2. Contracts on exchange of goods and services within the scope of this Agreement will be concluded between Finnish legal and physical persons and Hungarian foreign trade organisations or other legal persons authorized to enter into economic, industrial and scientific-technological co-operation.

Article 3. The Contracting Parties recognise the need to identify those fields and forms where the expansion of economic and industrial co-operation is especially

¹ Came into force on 1 June 1975, i.e., the first day of the second month that followed the exchange of instruments of ratification, effected on 14 April 1975, in accordance with article 9.

² United Nations, *Treaty Series*, vol. 729, p. 59.

desirable. The Joint Commission to be established under the terms of Article 7 will indicate the fields in which the co-operation contracts to be concluded will enjoy priority. The Joint Commission shall study and encourage the realization of appropriate forms of co-operation between Finnish and Hungarian institutions, economic organisations and enterprises in the two countries as well as in third markets.

Article 4. The Contracting Parties will endeavour to encourage, promote and facilitate scientific-technological co-operation between interested institutions, organisations, and enterprises, i.a.:

- a) identifying and carrying out of scientific-technological co-operation projects of common interest;
- b) exchange of scientific and technological information;
- c) arranging symposia, courses and conferences for experts and other interested persons;
- d) exchange of experts and trainees, including post-graduate training of specialists;
- e) joint research within applied science with a view to the application of the results in industrial production.

Article 5. The Contracting Parties are aware of the significance of appropriate financing conditions for co-operative undertakings. They point out that the aims of this Agreement should be taken into consideration in the relevant financial and credit arrangements which will be concluded between financial and banking institutions, in order to ensure that the most favourable credit conditions possible may be made available for such undertakings.

Article 6. The conditions governing particular projects of economic, industrial and scientific-technological co-operation shall be agreed between the respective institutions, economic organisations and enterprises of the two countries, in accordance with the laws and regulations in force in each country.

Article 7. For the implementation and supervision of the functioning of this Agreement the Contracting Parties shall establish a Joint Commission which shall meet at least once annually or at the request of either Party, alternately in Finland and Hungary.

The Joint Commission shall:

- examine appropriate measures and make recommendations for the implementation of co-operation projects to be carried out within the scope of this Agreement,
- review periodically progress made in co-operation and work out programmes for further development of economic, industrial and scientific-technological co-operation,
- coordinate the whole field of economic, industrial and scientific-technological co-operation between the two countries,
- explore and consider proposals which are suitable for the promotion of the development of co-operation between the two countries.

In both countries permanent Secretariats will be set up by the competent authorities with the task to organize the work of the Joint Commission and the working groups.

The Joint Commission may establish working groups with the aim of considering specific matters.

Article 8. This Agreement does not affect the validity of any other agreement concluded and in force between the two countries.

Article 9. This Agreement shall replace the Agreement on economic, industrial and technical co-operation signed at Budapest on 1 October 1969 between the Republic of Finland and the Hungarian People's Republic. The replacement shall have no effect on decisions, arrangements and contracts made under that Agreement.

This Agreement will be subject to ratification by the Contracting Parties in accordance with their own constitutional procedures.

The instruments of ratification are to be exchanged through diplomatic channels.

The Agreement shall enter into force on the first day of the second month following the exchange of instruments of ratification, and shall remain in force for a period of ten years. Thereafter, the Agreement shall be automatically extended for a period of one year at a time unless either Contracting Party gives a written notice of termination six months prior to the expiration.

DONE at Budapest this 2nd day of September, 1974 in two original copies in the English language.

For the Government of the Republic of Finland:

JERMU LAINE

For the Government of the Hungarian People's Republic:

JOZSEF BIRO

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE
FINLANDE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE
POPULAIRE HONGROISE RELATIF AU DÉVELOPPEMENT DE
LA COOPÉRATION ÉCONOMIQUE, INDUSTRIELLE ET
SCIENTIFICO-TECHNIQUE

Le Gouvernement de la République de Finlande et le Gouvernement de la République populaire hongroise,

Rappelant l'Accord commercial à long terme signé à Budapest le 22 octobre 1968, et prenant note des résultats accomplis en matière de coopération économique et technique dans le cadre de l'Accord de coopération économique, industrielle et technique signé à Budapest le 1^{er} octobre 1969²,

Désireux de renforcer la coopération économique, industrielle et scientifico-technique entre leurs pays sur la base de l'avantage mutuel et convaincus que cette coopération peut grandement contribuer au développement de leurs relations économiques,

Désireux d'étendre les possibilités offertes par l'Accord relatif à l'élimination réciproque des obstacles au commerce signé à Helsinki le 2 mai 1974 au domaine de la coopération économique, industrielle et scientifico-technique,

Tenant compte du désir des deux pays de favoriser le développement de la coopération en Europe,

Reconnaissant l'importance de mesures à long terme pour donner une base solide à l'expansion fructueuse de la coopération entre les deux pays,

Sont convenus de ce qui suit :

Article premier. Les Parties contractantes poursuivront leurs efforts tendant à favoriser le développement et le renforcement de la coopération économique, industrielle et scientifico-technique, profitable aux deux pays.

A cette fin, les Parties contractantes encourageront et faciliteront la coopération entre leurs institutions, organisations économiques et entreprises respectives, pour l'exécution des plans et programmes de développement existants et futurs de chacun des deux pays.

Les Parties contractantes s'accorderont réciproquement, dans leur coopération économique, industrielle et scientifico-technique, le traitement le plus favorable autorisé par les lois et règlements des deux pays.

Article 2. Les contrats d'échange de biens et services entrant dans le cadre du présent Accord seront conclus entre, du côté finlandais, des personnes morales ou physiques et, du côté hongrois, des organismes de commerce extérieur ou d'autres personnes morales habilitées à participer à la coopération économique, industrielle et scientifico-technique.

¹ Entré en vigueur le 1^{er} juin 1975, soit le premier jour du deuxième mois qui a suivi l'échange des instruments de ratification, effectué le 14 avril 1975, conformément à l'article 9.

² Nations Unies, *Recueil des Traités*, vol. 729, p. 59.

Article 3. Les Parties contractantes reconnaissent la nécessité d'identifier les domaines et les formes de coopération économique et industrielle où une expansion est particulièrement souhaitable. La Commission mixte qui doit être créée en vertu de l'article 7 fixera les domaines dans lesquels la conclusion de contrats de coopération est prioritaire. La Commission mixte étudiera et favorisera la mise en œuvre de formes de coopération appropriées entre les institutions, organisations économiques et entreprises finlandaises et hongroises, tant dans les deux pays que sur des marchés tiers.

Article 4. Les Parties contractantes s'efforceront d'encourager, de promouvoir et de faciliter la coopération scientifico-technique entre les institutions, organisations et entreprises intéressées, notamment par les moyens suivants :

- a) Identification et exécution de projets de coopération scientifico-technique d'intérêt commun;
- b) Echange d'informations scientifiques et techniques;
- c) Organisation de colloques, cours et conférences à l'intention d'experts et d'autres personnes intéressées;
- d) Echange d'experts et de stagiaires, y compris une formation du troisième cycle pour spécialistes;
- e) Recherches communes de la science appliquée, en vue de l'application des résultats dans la production industrielle.

Article 5. Les Parties contractantes reconnaissent l'importance de conditions de financement appropriées pour les activités à mener en coopération. Elles soulignent que les objectifs du présent Accord devront être pris en considération dans les arrangements de financement et de crédit qui seront conclus à cet égard entre établissements financiers et bancaires, afin que les activités en question bénéficient des conditions de crédit les plus favorables possibles.

Article 6. Les conditions applicables à des projets de coopération économique, industrielle et scientifico-technique particuliers seront convenues entre les institutions, organisations économiques et entreprises des deux pays, conformément aux lois et règlements en vigueur dans chaque pays.

Article 7. Pour assurer la mise en œuvre et la surveillance du fonctionnement du présent Accord, les Parties contractantes créeront une Commission mixte qui se réunira au moins une fois par an, ou à la demande de l'une ou l'autre Partie, alternativement en Finlande et en Hongrie.

La Commission mixte :

- étudiera des mesures appropriées et formulera des recommandations en vue de la mise en œuvre de projets de coopération dans le cadre du présent Accord;
- fera périodiquement le point des progrès de la coopération et élaborera des programmes visant à développer davantage la coopération économique, industrielle et scientifico-technique;
- coordonnera toutes les activités de coopération économique, industrielle et scientifico-technique entre les deux pays;
- étudiera et examinera des propositions susceptibles de promouvoir le développement de la coopération entre les deux pays.

Dans l'un et l'autre pays, les autorités compétentes constitueront des secrétariats permanents qui seront chargés d'organiser les travaux de la Commission mixte et des groupes de travail.

La Commission mixte pourra créer des groupes de travail chargés d'étudier des questions particulières.

Article 8. Le présent Accord ne porte pas atteinte à la validité de tout autre accord conclu et en vigueur entre les deux pays.

Article 9. Le présent Accord remplace l'Accord de coopération économique, industrielle et technique signé à Budapest le 1^{er} octobre 1969 entre la République de Finlande et la République populaire hongroise. Ce remplacement est sans effet sur les décisions, arrangements et contrats découlant dudit Accord.

Le présent Accord est soumis à ratification par les Parties contractantes conformément à leurs procédures constitutionnelles.

Les instruments de ratification seront échangés par la voie diplomatique.

L'Accord entrera en vigueur le premier jour du deuxième mois suivant l'échange des instruments de ratification et restera en vigueur pendant une période de 10 ans. Par la suite, il sera automatiquement reconduit d'année en année, à moins que l'une des Parties contractantes ne le dénonce par écrit six mois avant la date d'expiration.

FAIT à Budapest, le 2 septembre 1974, en deux exemplaires originaux en langue anglaise.

Pour le Gouvernement de la République de Finlande :

JERMU LAINE

Pour le Gouvernement de la République populaire hongroise :

JOZSEF BIRO

No. 14323

**UNITED NATIONS
(UNITED NATIONS CAPITAL DEVELOPMENT FUND)
and
ETHIOPIA**

**Grant Agreement — *Rural Roads* (with annexes). Signed at
Addis Ababa on 20 and 23 September 1975**

Authentic text: English.

Registered ex officio on 23 September 1975.

**ORGANISATION DES NATIONS UNIES
(FONDS D'ÉQUIPEMENT DES NATIONS UNIES)
et
ÉTHIOPIE**

**Accord relatif à un don en espèces — *Routes rurales* (avec
annexes). Signé à Addis-Abeba les 20 et 23 septembre
1975**

Texte authentique : anglais.

Enregistré d'office le 23 septembre 1975.

**GRANT AGREEMENT BETWEEN ETHIOPIA (The Government)
AND UNITED NATIONS CAPITAL DEVELOPMENT FUND (The
UNCDF)**

Project Number: ETH/74/C32

Project Title: RURAL ROADS

Approved:

[Signed]

SHIMELIS ADUGNA
Chief Commissioner
For the Government

Date: 20 September 1975

[Signed — Signé]²

For the UNCDF

Date: 23 September 1975

Article I. THE GRANT

Section 1.01. The UNCDF agrees to make a grant (hereinafter called the Grant) available to the Government, upon the terms and conditions set forth or referred to in this Agreement, in an amount of One Million Seven Hundred Ninety-three Thousand United States dollars (US\$1,793,000), as a financial contribution to the rural roads project (hereinafter called the Project) described in Annex 1 of the present Agreement.

Section 1.02. (a) The UNCDF shall open a grant account (hereinafter called "The Grant Account") on its books in the name of the Government and shall credit thereto the amount of the Grant.

(b) The table below sets forth the Categories of items to be financed out of the proceeds of the Grant and the allocation of the amounts of the Grant to each Category:

<i>Category</i>	<i>Amount of the Grant Allocated (in United States Dollars)</i>
(1) Dump Truck	\$ 552,000
(2) Graders	\$ 183,000
(3) Tractors	\$ 225,000
(4) Tanker Trailer	\$ 71,000
(5) Loader	\$ 53,000
(6) Truck	\$ 35,000
(7) Station Wagons	\$ 31,000
(8) Other Equipment	\$ 45,000
(9) Spare Parts	\$ 239,000
(10) Provision for Inflation - 25%	\$ 359,000
TOTAL	\$1,793,000

¹ Came into force on 23 September 1975 by signature, in accordance with section 6.01

² Signed by John Phillips—Signé par John Phillips.

(c) Disbursement shall be made from the Grant Account and from the proceeds of the Grant and the Project shall be administered in accordance with the provisions and by the organizations set forth or referred to in an Administration Agreement to be agreed to and signed by UNCDF, the Government and the organizations carrying out the Project. A draft Administration Agreement, marked Annex II, is attached to this Agreement.

(d) Notwithstanding the provisions of paragraph (c) of this Section no disbursements shall be made in respect of:

- (i) any expenditures prior to the date of this Agreement;
- (ii) payments for taxes and other charges imposed under the laws of the Government or laws in effect in its territories on the sale or transfer of goods or services, or on the importation, manufacture, procurement, supply or ownership thereof; and
- (iii) any expenditures unless the conditions precedent referred to in paragraph (e) of this Section 1.02 are satisfied.

(e) The conditions precedent to the initial disbursement from the Grant Account are set forth in Annex III to this Agreement. UNCDF may, upon notification to the Government declare this Agreement to be null and void if the said conditions precedent are not satisfied on or before December 31, 1975.

Section 1.03. If the UNCDF has reasonably estimated that the amount of the Grant then allocated to any Category will be insufficient to finance the expenditures in that Category, the UNCDF may, by notice to the Government, reallocate to such Category such amounts then allocated to another Category as in the opinion of the UNCDF are not needed to meet other expenditures.

Section 1.04. The UNCDF may by notice to the Government terminate disbursement of funds from the Grant any amount not disbursed by January 1, 1979, or by such other date as shall be agreed between the Government and the UNCDF.

Article II. GENERAL PROVISIONS CONCERNING THE EXECUTION OF THE PROJECT

Section 2.01. The Government shall carry out the Project or, if another Organization is designated for this purpose in Annex II to this Agreement, cause the Project to be carried out by such Organization, with due diligence and efficiency and in conformity with appropriate administrative, technical and financial practices, and shall provide, promptly as needed, all funds, facilities, services and other resources required therefor.

Section 2.02. (a) Contracts for the goods and services required for the Project and to be financed out of the proceeds of the Grant shall be awarded under procedures agreed to between the Government and the UNCDF, or, if the Government shall so agree, between the Organization referred to in Section 2.01 of the Agreement and UNCDF.

Section 2.03. Except as the Government and the UNCDF shall otherwise agree, the Government shall cause all goods and services financed out of the proceeds of the Grant to be used exclusively for the Project.

Section 2.04. The Government shall: (a) maintain separate records adequate to record the progress of the Project (including the cost thereof) and to identify the goods and services financed out of the proceeds of the Grant, and to disclose the use thereof in the Project; (b) have such records audited every year and furnish to the UNCDF such records and the report of the audit thereof not later than six months

after the end of the fiscal year of the Government; (c) enable the UNCDF's representatives to visit the facilities and construction sites included in, or relevant to, the Project, and to examine the goods financed out of such proceeds and any relevant records and documents; and (d) furnish to the UNCDF all such information as the UNCDF shall reasonably request concerning the Project, the expenditure of the proceeds of the Grant and the goods and services financed out of such proceeds.

Section 2.05. Except as the Government and the UNCDF shall otherwise agree, the Government shall not create or permit to be created, any encumbrance, mortgage, pledge, charge, lien or priority of any kind on the goods financed by the proceeds of the Grant, provided, however, that the foregoing provisions of this Section shall not apply to any lien created on property, at the time of purchase thereof, solely as security for the payment of the purchase price of such property.

Article III. COOPERATION AND INFORMATION

Section 3.01. COOPERATION AND INFORMATION. (a) The Government and the UNCDF shall cooperate fully to assure that the purpose of the Grant will be accomplished. To that end, the Government and the UNCDF shall from time to time, at the request of any one of them:

- (i) exchange views through their representatives with regard to the progress of the Project, the benefits derived therefrom and the performance of their respective obligations under this Agreement and other matters relating to the purposes of the Grant; and
- (ii) furnish to the other party all such information as it shall reasonably request with regard to the progress of the Project, the benefits derived therefrom and the general status of the Grant.

(b) The Government and the UNCDF shall promptly inform each other of any condition which interferes with, or threatens to interfere with, the progress of the Project, the accomplishment of the purposes of the Grant, or the performance by any one of them of its obligations under this Agreement.

(c) After the completion of the Project, the Government shall make available to the UNCDF all such information as UNCDF may reasonably request with regard to the benefits derived from the Project including information necessary or appropriate for the UNCDF to evaluate the Project or its assistance to the Government.

Article IV. SUSPENSION OR TERMINATION OF ASSISTANCE

Section 4.01. The UNCDF may by written notice to the Government suspend its assistance under this Agreement if in the judgment of the UNCDF any circumstance arises which interferes with or threatens to interfere with the successful completion of the Project or the accomplishment of its purposes. The UNCDF may, in the same or in a subsequent written notice, indicate the conditions under which it is prepared to resume its assistance under this Agreement. Any such suspension shall continue until such conditions are accepted by the Government and the UNCDF shall have given written notice to the Government that it is prepared to resume its assistance under this Agreement.

Section 4.02. If any situation referred to in Section 4.01 shall occur and continue for a period of fourteen days after notice thereof shall have been given by the UNCDF to the Government, then at any time thereafter during the continuance thereof, the UNCDF may by written notice to the Government terminate its assistance under this Agreement and require that the Government reimburse to the UNCDF the amount of the Grant disbursed from the Grant Account. The Government shall promptly reimburse such amount to the UNCDF upon receipt of such request.

Section 4.03. The provisions of this Article shall be without prejudice to any other rights or remedies that UNCDF may have in the circumstances, whether under general principles of law, the laws in effect in the territories of the Government or otherwise.

Section 4.04. No delay in exercising, or omitting to exercise, any right or remedy of the UNCDF under this Agreement shall be construed as a waiver thereof.

Article V. INTERPRETATION AND SETTLEMENT OF DISPUTES

Section 5.01. The provisions of this Agreement shall be interpreted in keeping with the relevant resolutions and decisions of the appropriate organs of the United Nations and any relevant matter for which no provision is made in this Agreement shall be settled by the Parties thereto in keeping with the said resolutions and decisions, each Party giving full and sympathetic consideration to any proposal advanced by the other Party under this Section.

Section 5.02. Any dispute between the Government and the UNCDF arising out of or relating to this Agreement which is not settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third arbitrator, who shall be the chairman of the arbitration tribunal. If within thirty days of the request for arbitration either Party has not appointed an arbitrator or if within fifteen days of the appointment of the two arbitrators, the third arbitrator has not been appointed, either Party may request the President of the International Court of Justice to appoint such as yet unappointed arbitrators, and the expenses of the arbitration shall be borne by the Parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted as binding by the Parties to the dispute.

Article VI. ENTRY INTO FORCE, TERMINATION

Section 6.01. This Agreement shall enter into force on the date of signature by the Parties hereto.

Section 6.02. The obligations of the Parties under this Agreement except under Article III and except as provided in Annex II shall terminate on a date three years after the date set forth in Section I.04 of this Agreement or three years after such later date as shall be agreed between the Government and the UNCDF in accordance with provisions of the said Section.

Article VII. REPRESENTATIVES OF THE PARTIES; ADDRESSES

Section 7.01. Shimelis Adugna, Chief Commissioner is designated as representative of the Government for the purpose of taking any action required or permitted to be taken under this Agreement on behalf of the Government.

Section 7.02. The UNCDF may by notice to the Government designate a person or persons as representative of the UNCDF for the purpose of receiving any documentation which is to be furnished to the UNCDF or of performing any act required or permitted to be performed by the UNCDF in accordance with the terms of this Agreement.

Section 7.03. The following addresses are specified for the purpose of transmitting any notice or request required or permitted to be given or made under this Agreement.

For the Government:

[Signed]

SHIMELIS ADUGNA
Chief Commissioner
20 September 1975

For the UNCDF:

United Nations Capital Development Fund
c/o Resident Representative
of the United Nations Development Programme

[Signed — Signé]¹

IN WITNESS WHEREOF the Parties hereto, acting through their representatives thereunto duly authorized, have caused this Agreement to be signed in their respective names and on the respective dates first written above.

A N N E X I

The Project will finance, jointly with the Government and USAID, four rural trunk roads, totaling about 900 kilometres in the South and Southeast of Ethiopia where drought conditions are currently most serious. The roads will progressively connect about 940,000 people to relief supplies from arterial roads, and will eventually serve to bring local agricultural products to markets. The construction will combine labour-intensive techniques (employing 3600 persons) with rapid mechanized construction, to advance the delivery of the relief supplies.

UNCDF will finance dump trucks, tractors, graders and other construction and ancillary equipment, spare parts, and up to 25% inflationary cost increases.

A N N E X II

ADMINISTRATION AGREEMENT

This Agreement, among the Parties whose names appear below, is made pursuant to Article I, Section 1.02 (c) of the Grant Agreement between Ethiopia ("the Government") and the United Nations Capital Development Fund (UNCDF) for a rural roads project (Project), and in furtherance of the purposes of that Agreement. The responsibilities and procedures for execution of the Project are agreed to by the Parties as set forth herein.

A. UNCDF

UNCDF (headquarters) shall disburse the funds from the Grant Account as directed by the United Nations Development Program (UNDP) after determination by the Resident Representative (Res. Rep.) of UNDP that the conditions precedent specified in Annex III to the Grant Agreement have been satisfied and that all other provisions of the Grant Agreement relating to disbursement have been met.

¹ Signed by John Phillips — Signé par John Phillips.

B. ETHIOPIAN HIGHWAY AUTHORITY (EHA)

1. *Responsibilities*

EHA will construct rural road segments linking the following communities in the South and Southeast:

- (i) Arba Minch – Konso – Jinka (approximately 270 kilometers)
- (ii) Negele – Wachele – Mega (approximately 200 kilometers)
- (iii) Ginir – Imi (approximately 180 kilometers)
- (iv) Gode – Imi – Elkerre (approximately 240 kilometers)
- (v) Other priority rural roads as agreed between the EHA and UNCDF.

EHA shall make available to UNCDF upon request, all books, records and documents relating to the Project.

2. *Reports*

The following reports shall be made to the Res. Rep.

- a) Schedules of procurement and construction, semi-annually within 30 days after the end of each six month period until the Project is completed.
- b) Reports showing procurement and construction completed, semi-annually within 30 days after each six month period through December, 1977.

C. UNDP

UNDP shall procure items to be financed by the Grant with due consideration to range and type of equipment acceptable to the EHA.

Approved:

Ethiopia:

[*Signed*]

By SHIMELIS ADUGNA
Chief Commissioner

Date: 20 September 1975

United Nations Capital Development Fund:

By [*Signed – Signé*]¹

Date: 23/4/75

United Nations Development Programme:

By [*Signed – Signé*]¹

Date: 23/4/75

Ethiopian Highway Authority (EHA):

By [*Signed – Signé*]²

Date: 22/9/75

A N N E X III

The conditions precedent to disbursement from the Grant Account, referred to in Article I, Section 1.02 (e) which shall be met to the satisfaction of the Resident Representative of UNDP are:

- 1. Annex II will have been approved by all the Parties.
- 2. Budgetary allocations are assured, totaling \$1 million (E\$2 million) for three years, to cover POL, operating costs and maintenance of the equipment financed by UNDP.

¹ Signed by John Phillips – Signé par John Phillips.

² Signed by Hailu Shawl – Signé par Hailu Shawl.

[TRADUCTION — TRANSLATION]

ACCORD¹ RELATIF À UN DON EN ESPÈCES ENTRE L'ÉTHIOPIE (le
Gouvernement) ET LE FONDS D'ÉQUIPEMENT DES NATIONS
UNIES (FENU)

Numéro du projet : ETH/74C32

Désignation du projet : ROUTES RURALES

Approuvé :

Pour le Gouvernement :
Le Commissaire principal,

[*Signé*]

SHIMELIS ADUGNA

Date : le 20 septembre 1975

Pour le FENU :

[JOHN PHILLIPS]

Date : le 23 septembre 1975

Article premier. LE DON

Paragraphe 1.01. Le FENU consent au Gouvernement, aux clauses et conditions stipulées ou visées dans le présent Accord, un don en espèces (ci-après dénommé le «don») d'un montant équivalant à un million sept cent quatre-vingt-treize mille (1 793 000) dollars des Etats-Unis comme contribution au financement du projet de routes rurales (ci-après dénommé le «projet»), décrit à l'annexe I.

Paragraphe 1.02. a) Le FENU ouvrira dans ses livres, au nom du Gouvernement, un compte (ci-après dénommé le «compte du don») qu'il créditera du montant du don.

b) Le tableau ci-dessous indique les catégories de dépenses devant être financées par le don et le montant du don affecté à chaque catégorie :

<i>Catégorie</i>	<i>Montant affecté (exprimé en dollars E.-U.)</i>
1) Camions à bascule	552 000
2) Niveleuses	183 000
3) Tracteurs	225 000
4) Camions-citernes	71 000
5) Chargeuses	53 000
6) Camions	35 000
7) Breaks	31 000
8) Matériel divers	45 000
9) Pièces de rechange	239 000
10) Réserve pour inflation — 25%	359 000
TOTAL	1 793 000

¹ Entré en vigueur le 23 septembre 1975 par la signature, conformément au paragraphe 6.01.

c) Les prélèvements sur le compte du don et sur les fonds provenant du don seront effectués et le projet sera géré par les agences et suivant les dispositions stipulées ou visées dans un accord d'administration qui sera conclu et signé par le FENU, le Gouvernement et les agences chargées de l'exécution du projet. Un projet d'accord d'administration est joint en annexe II au présent Accord.

d) Nonobstant les dispositions de l'alinéa c ci-dessus, il ne sera effectué aucun tirage :

- i) Pour régler des dépenses antérieures à la date du présent Accord;
- ii) Pour acquitter des impôts ou d'autres droits perçus en vertu de la législation du Gouvernement ou des lois en vigueur sur ses territoires à l'occasion de la vente ou du transfert de marchandises ou de services ou de leur importation, de leur fabrication, de leur achat, de leur fourniture ou de leur possession;
- iii) Pour régler des dépenses quelconques si les conditions visées à l'alinéa e ci-dessous ne sont pas remplies.

e) Les conditions de prélèvement initial sur le compte du don sont stipulées à l'annexe III. Le FENU peut, par notification au Gouvernement, déclarer le présent Accord nul et non avenu si ces conditions ne sont pas remplies au 31 décembre 1975.

Paragraphe 1.03. S'il a des raisons de penser que le montant du don affecté à une catégorie sera insuffisant pour financer les dépenses au titre de cette catégorie, le FENU peut, en en avisant le Gouvernement, virer à cette catégorie les montants alors affectés à d'autres catégories qui, selon lui, ne sont pas nécessaires pour faire face à d'autres dépenses.

Paragraphe 1.04. Le FENU peut, en en avisant le Gouvernement, mettre fin au tirage de fonds sur le don pour toute somme non prélevée au 1^{er} janvier 1979 ou à toute autre date dont le Gouvernement et le FENU sont convenus.

Article II. DISPOSITIONS GÉNÉRALES RELATIVES À L'EXÉCUTION DU PROJET

Paragraphe 2.01. Le Gouvernement exécutera le projet ou le fera exécuter par une agence, s'il en est désigné une à cette fin à l'annexe II du présent Accord, avec la diligence et l'efficacité voulues suivant les règles de l'art et les principes d'une saine gestion administrative et financière, et il fournira sans retard, au fur et à mesure des besoins tous les fonds, moyens matériels, services et autres ressources nécessaires à cette fin.

Paragraphe 2.02. Les marchés de marchandises ou de services nécessaires à l'exécution du projet et devant être financés par le don seront adjugés conformément aux dispositions convenues entre le Gouvernement et le FENU ou, si le Gouvernement l'accepte, entre l'agence visée au paragraphe 2.01 ci-dessus et le FENU.

Paragraphe 2.03. Sauf convention contraire entre le Gouvernement et le FENU, le Gouvernement veillera à ce que toutes les marchandises et tous les services financés par le don soient utilisés exclusivement aux fins du projet.

Paragraphe 2.04. Le Gouvernement : a) tiendra des livres distincts permettant de suivre la marche du projet (notamment d'en connaître le coût), d'identifier les marchandises et les services financés par le don et d'en justifier l'emploi dans le projet; b) fera vérifier ces livres tous les ans et les communiquera au FENU ainsi que le rapport de vérification correspondant, six mois au plus après la clôture de l'exercice fiscal du Gouvernement; c) donnera aux représentants du FENU la possibilité de visiter les installations et les chantiers du projet ou relevant du projet, d'inspecter les marchandises financées par le don et d'examiner tous les livres et documents s'y rap-

portant; et *d*) communiquera au FENU tous les renseignements qu'il pourra raisonnablement demander au sujet du projet, de l'emploi des fonds provenant du don et des marchandises et services financés par ces fonds.

Paragraphe 2.05. Sauf convention contraire entre le Gouvernement et le FENU, le Gouvernement ne constituera ni ne permettra que soit constitué aucune servitude, hypothèque, charge ou sûreté ni aucun gage d'aucune sorte sur des marchandises financées par le don; toutefois les dispositions ci-dessus ne s'appliqueront pas à des sûretés constituées sur des biens, au moment de leur achat, uniquement pour garantir le paiement du prix d'achat de ces biens.

Article III. COOPÉRATION ET INFORMATION

Paragraphe 3.01. COOPÉRATION ET INFORMATION. *a)* Le Gouvernement et le FENU coopéreront pleinement à la réalisation des fins du don. A cet effet, à la demande de l'un ou de l'autre :

- i) Ils conféreront de temps à autre, par l'intermédiaire de leurs représentants, sur l'état d'avancement du projet et les avantages de celui-ci et sur l'exécution des engagements qu'ils ont souscrits dans le présent Accord, et sur toute autre question relative aux fins du don;
- ii) Chacun communiquera à l'autre tous les renseignements que celui-ci pourra raisonnablement demander quant à l'état d'avancement du projet, à ses avantages et à la situation générale du don.

b) Le Gouvernement et le FENU s'informeront sans retard de toute situation qui gênerait ou menacerait de gêner l'avancement du projet, la réalisation des fins du don ou l'exécution par l'une des parties des engagements qu'elle a souscrits dans le présent Accord.

c) Après l'achèvement du projet, le Gouvernement communiquera au FENU tous renseignements qu'il pourra raisonnablement demander au sujet des avantages du projet, y compris les renseignements nécessaires ou utiles pour évaluer le projet ou l'assistance au Gouvernement.

Article IV. SUSPENSION OU SUPPRESSION DE L'ASSISTANCE

Paragraphe 4.01. Le FENU peut, par notification écrite au Gouvernement, suspendre son assistance aux termes du présent Accord s'il se produit un fait qui, selon lui, gênerait ou menacerait de gêner l'exécution du projet ou la réalisation de ses fins. Il peut, dans la même communication ou dans une communication ultérieure, préciser les conditions auxquelles il est disposé à reprendre son assistance aux termes du présent Accord. L'assistance restera suspendue tant que ces conditions n'auront pas été acceptées par le Gouvernement et que le FENU n'aura pas notifié par écrit à celui-ci qu'il est disposé à la reprendre aux termes du présent Accord.

Paragraphe 4.02. Si l'un des faits visés au paragraphe 4.01 se produit et subsiste pendant 14 jours à compter de la date de la notification par le FENU au Gouvernement, le FENU aura à tout moment, tant que ce fait subsistera, la faculté de supprimer, par notification au Gouvernement, son assistance aux termes du présent Accord et d'exiger que le Gouvernement lui rembourse le montant prélevé sur le compte du don. Au reçu de cette demande, le Gouvernement remboursera ce montant dans les meilleurs délais.

Paragraphe 4.03. Les dispositions du présent article ne préjugent pas les autres droits ou recours dont le FENU peut se prévaloir en l'occurrence, en vertu de principes généraux du droit, de lois en vigueur sur les territoires du Gouvernement ou autrement.

Paragraphe 4.04. Aucun retard dans l'exercice ou le défaut d'exercice d'un droit ou d'un recours du FENU aux termes du présent Accord ne sera interprété comme une renonciation à ce droit ou recours.

Article V. INTERPRÉTATION ET RÈGLEMENT DES DIFFÉRENDS

Paragraphe 5.01. Les clauses du présent Accord seront interprétées conformément aux résolutions et décisions des organes compétents de l'Organisation des Nations Unies et toute question pertinente qui ne serait pas évoquée dans l'Accord sera réglée par les parties conformément à ces résolutions et décisions, chaque partie examinant avec attention et bienveillance les propositions de l'autre en application du présent paragraphe.

Paragraphe 5.02. Tout différend entre le Gouvernement et le FENU auquel donnerait lieu le présent Accord ou qui y aurait trait et qui ne serait pas réglé par la négociation ou par un autre mode convenu de règlement sera, à la demande de l'une des parties, soumis à l'arbitrage. Chaque partie désignera un arbitre et les deux arbitres choisis en désigneront un troisième, qui présidera le tribunal d'arbitrage. Si, dans les 30 jours qui suivront la demande d'arbitrage, l'une ou l'autre des parties n'a pas désigné son arbitre ou si, dans les 15 jours qui suivront la désignation des deux arbitres, le troisième arbitre n'a pas été choisi, l'une ou l'autre des parties pourra demander au Président de la Cour internationale de Justice de désigner l'arbitre ou les arbitres manquants et les parties supporteront les frais de l'arbitrage dans la proportion fixée par les arbitres. La sentence arbitrale sera motivée et aura force obligatoire pour les parties.

Article VI. ENTRÉE EN VIGUEUR; EXPIRATION

Paragraphe 6.01. Le présent Accord entrera en vigueur à la date de sa signature par les parties.

Paragraphe 6.02. Les engagements souscrits par les parties dans le présent Accord, à l'exception de ceux qui sont visés à l'article III et sauf disposition contraire à l'annexe II, s'éteindront trois ans après la date stipulée au paragraphe 1.04 ou trois ans après toute autre date ultérieure dont le Gouvernement et le FENU seraient convenus en application de ce paragraphe.

Article VII. REPRÉSENTANTS DES PARTIES; ADRESSES

Paragraphe 7.01. Le représentant du Gouvernement désigné pour prendre, en son nom, toute mesure qui peut ou doit être prise aux termes du présent Accord est le Commissaire principal, Shimelis Adugna.

Paragraphe 7.02. Le FENU peut, par notification au Gouvernement, désigner un ou plusieurs représentants et les autoriser à recevoir les documents qui doivent lui être soumis ou à prendre toute mesure qui peut ou doit être prise par lui aux termes du présent Accord.

Paragraphe 7.03. Les adresses ci-après sont indiquées aux fins d'envoi de toute notification ou demande qui peut ou doit être faite aux termes du présent Accord.

Pour le Gouvernement :
Le Commissaire principal,

[Signé]

SHIMELIS ADUGNA
Le 20 septembre 1975

Pour le FENU :
Fonds d'équipement des Nations Unies
Aux bons soins du Représentant résident
du Programme des Nations Unies pour le développement
[JOHN PHILLIPS]

EN FOI DE QUOI les parties, agissant par leurs représentants à ce dûment autorisés, ont fait signer et remettre le présent Accord en leurs noms respectifs, aux dates inscrites ci-dessus.

A N N E X E I

Le projet vise à financer, conjointement avec le Gouvernement et l'Agency for International Development des Etats-Unis, quatre axes ruraux d'une longueur totale d'environ 900 km dans le sud et le sud-est de l'Ethiopie, où la sécheresse est actuellement la plus grave. Ces routes permettront d'acheminer progressivement des secours à quelque 940 000 personnes à partir des axes principaux et serviront plus tard à transporter des produits agricoles locaux vers les marchés. On combinera dans les travaux des méthodes à forte intensité de main-d'œuvre (employant 3 600 personnes) et des techniques de construction mécanisée rapide afin d'accélérer l'acheminement des secours.

Le FENU financera des camions à bascule, des tracteurs, des niveleuses et d'autres matériels de construction et matériels divers, des pièces de rechange et une réserve pour inflation à concurrence de 25 p. 100.

A N N E X E II

ACCORD D'ADMINISTRATION

Le présent Accord entre les parties dont les noms figurent ci-dessous est conclu en application du paragraphe 1.02, alinéa c, de l'article premier de l'Accord relatif à un don en espèces entre le Gouvernement de l'Ethiopie (ci-après dénommé le «Gouvernement») et le Fonds d'équipement des Nations Unie (FENU) [ci-après dénommé le «FENU»] concernant un projet de routes rurales (ci-après dénommé le «projet») et aux fins de cet Accord. Les parties sont convenues des responsabilités et des modalités d'exécution du projet comme suit :

A. FENU

Le FENU (siège) décaissera les fonds provenant du compte du don suivant les instructions du Programme des Nations Unies pour le développement (PNUD) après que le Représentant résident du PNUD se sera assuré que les conditions stipulées à l'annexe III de l'Accord relatif au don ont été remplies de même que toutes les autres dispositions de cet Accord relatives aux décaissements.

B. AGENCE ETHIOPIENNE DES ROUTES

1. Responsabilités

L'Agence construira les tronçons de routes reliant les communautés suivantes dans le sud et le sud-est :

- i) Arba Minch - Konso - Jinka (environ 270 km);
- ii) Negele - Wachelle - Mega (environ 200 km);
- iii) Ginir - Imi - (environ 180 km);
- iv) Gode - Imi - Elkerre (environ 240 km);
- v) Autres routes rurales prioritaires dont l'Agence et le FENU seront convenus.

L'Agence remettra au FENU, à sa demande, tous les livres, comptes et documents relatifs au projet.

2. *Rapports*

Les rapports ci-après seront présentés au Représentant résident :

- a) Calendriers des achats et des travaux de construction deux fois par an, 30 jours au plus après la fin de chaque semestre, jusqu'à l'achèvement du projet;
- b) Etats des achats effectués et des travaux de construction terminés, deux fois par an, 30 jours au plus après la fin de chaque semestre, jusqu'en décembre 1977.

C. PNUD

Le PNUD procurera les articles devant être financés par le don en tenant dûment compte du type de matériel et de l'assortiment acceptables à l'Agence.

Approuvé :

Pour l'Ethiopie :
Le Commissaire principal,

{Signé}

SHIMELIS ADUGNA
Le 20 septembre 1975

Pour le Fonds d'équipement des Nations Unies :
Le Représentant résident du PNUD,

{JOHN PHILLIPS}
Le 23 septembre 1975

Pour le Programme des Nations Unies pour le développement :
Le Représentant résident du PNUD,

{JOHN PHILLIPS}
Le 23 septembre 1975

Pour l'Agence éthiopienne des routes :

{HAILU SHAWL}
Le 22 septembre 1975

A N N E X E III

Les conditions visées au paragraphe 1.02, alinéa e, de l'article premier, qui doivent être remplies, à la satisfaction du Représentant résident du PNUD, avant tout prélèvement sur le compte du don, sont les suivantes :

1. L'annexe II aura été approuvée par toutes les parties;
2. Des crédits d'un montant total de 1 million de dollars (2 millions de dollars éthiopiens) sont assurés pour trois ans pour couvrir le coût des carburants et lubrifiants et les frais d'exploitation et d'entretien du matériel financé par le PNUD.

No. 14324

**UNITED NATIONS
(UNITED NATIONS CAPITAL DEVELOPMENT FUND)
and
ETHIOPIA**

**Grant Agreement – *Water Supply* (with annexes). Signed at
Addis Ahaha on 20 and 25 September 1975**

Authentic text: English.

Registered ex officio on 25 September 1975.

**ORGANISATION DES NATIONS UNIES
(FONDS D'ÉQUIPEMENT DES NATIONS UNIES)
et
ÉTHIOPIE**

**Accord relatif à un don en espèces – *Adduction d'eau* (avec
annexes). Signé à Addis-Aheba les 20 et 25 septembre
1975**

Texte authentique : anglais.

Enregistré d'office le 25 septembre 1975.

**GRANT AGREEMENT¹ BETWEEN ETHIOPIA (the Government)
AND UNITED NATIONS CAPITAL DEVELOPMENT FUND (the
UNCDF)**

Project Number: ETH/74/C31

Project Title: WATER SUPPLY

Approved:

[Signed]

SHIMELIS ADUGNA
Chief Commissioner
For the Government

Date: 20 September 1975

[Signed — Signé]²

For the UNCDF

Date: 25/IX/75

Article I. THE GRANT

Section 1.01. The UNCDF agrees to make a grant (hereinafter called the Grant) available to the Government, upon the terms and conditions set forth or referred to in this Agreement, in an amount of One Million Two Hundred Sixty-Six Thousand United States dollars (US\$1,266,000), as a financial contribution to the project (hereinafter called the Project) described in Annex I of the present Agreement.

Section 1.02. (a) The UNCDF shall open a grant account (hereinafter called "The Grant Account") on its books in the name of the Government and shall credit thereto the amount of the Grant.

(b) The table below sets forth the categories of items to be financed out of the proceeds of the Grant and the allocation of the amounts (including 25% inflationary provision) of the Grant to each Category:

<i>Category</i>	<i>Amount of the Grant Allocated (in United States Dollars)</i>
(1) Pumping Equipment	\$ 574,000
(2) Casings	\$ 371,000
(3) Work-shop tools	\$ 159,000
(4) Vehicles	\$ 144,000
(5) Hydrometeorological Equipment	\$ 18,000
TOTAL	<u>\$1,266,000</u>

(c) Disbursement shall be made from the Grant Account and from the proceeds of the Grant and the Project shall be administered in accordance with the provisions and by the organizations set forth or referred to in an Administration Agree-

¹ Came into force on 25 September 1975 by signature, in accordance with section 6.01.

² Signed by John Phillips — Signé par John Phillips.

ment to be agreed to and signed by UNCDF, the Government and the organizations carrying out the Project. A draft Administration Agreement, marked Annex II, is attached to this Agreement.

(d) Notwithstanding the provisions of paragraph (c) of this Section no disbursements shall be made in respect of:

- (i) any expenditures prior to the date of this Agreement;
- (ii) payments for taxes and other charges imposed under the laws of the Government or laws in effect in its territories on the sale or transfer of goods or services, or on the importation, manufacture, procurement, supply or ownership thereof; and
- (iii) any expenditures unless the conditions precedent referred to in paragraph (e) of this Section 1.02 are satisfied.

(e) The conditions precedent to the initial disbursement from the Grant Account are set forth in Annex III to this Agreement. UNCDF may, upon notification to the Government, declare this Agreement to be null and void if the said conditions precedent are not satisfied on or before December 31, 1975.

Section 1.03. If the UNCDF has reasonably estimated that the amount of the Grant then allocated to any Category will be insufficient to finance the expenditures in that Category, the UNCDF may, by notice to the Government, reallocate to such Category such amounts then allocated to another Category as in the opinion of the UNCDF are not needed to meet other expenditures.

Section 1.04. The UNCDF may by notice to the Government terminate the Grant with respect to any amount not disbursed by January 1, 1977, or by such other date as shall be agreed between the Government and the UNCDF.

Article II. GENERAL PROVISIONS CONCERNING THE EXECUTION OF THE PROJECT

Section 2.01. The Government shall carry out the Project or, if another Organization is designated for this purpose in Annex II to this Agreement, cause the Project to be carried out by such Organization, with due diligence and efficiency and in conformity with appropriate administrative, technical and financial practices, and shall provide, promptly as needed, all funds, facilities, services and other resources required therefor.

Section 2.02. Contracts for the goods and services required for the Project and to be financed out of the proceeds of the Grant shall be awarded under procedures of the United Nations Development Program (UNDP).

Section 2.03. Except as the Government and the UNCDF shall otherwise agree, the Government shall cause all goods and services financed out of the proceeds of the Grant to be used exclusively for the Project.

Section 2.04. The Government shall: (a) maintain separate records adequate to record the progress of the Project (including the cost thereof) and to identify the goods and services financed out of the proceeds of the Grant, and to disclose the use thereof in the Project; (b) have such records audited every year and furnish to the UNCDF such records and the report of the audit thereof not later than six months after the end of the fiscal year of the Government; (c) enable the UNCDF's representatives to visit the facilities and construction sites included in, or relevant to, the Project, and to examine the goods financed out of such proceeds and any relevant records and documents; and (d) furnish to the UNCDF all such information as the

UNCDF shall reasonably request concerning the Project, the expenditure of the proceeds of the Grant and the goods and services financed out of such proceeds.

Section 2.05. Except as the Government and the UNCDF shall otherwise agree, the Government shall not create or permit to be created, any encumbrance, mortgage, pledge, charge, lien or priority of any kind on the goods financed by the proceeds of the Grant, provided, however, that the foregoing provisions of this Section shall not apply to any lien created on property, at the time of purchase thereof, solely as security for the payment of the purchase price of such property.

Article III. COOPERATION AND INFORMATION

Section 3.01. COOPERATION AND INFORMATION. (a) The Government and the UNCDF shall cooperate fully to assure that the purpose of the Grant will be accomplished. To that end, the Government and the UNCDF shall from time to time, at the request of any one of them:

- (i) exchange views through their representatives with regard to the progress of the Project, the benefits derived therefrom and the performance of their respective obligations under this Agreement and other matters relating to the purposes of the Grant; and
- (ii) furnish to the other party all such information as it shall reasonably request with regard to the progress of the Project, the benefits derived therefrom and the general status of the Grant.

(b) The Government and the UNCDF shall promptly inform each other of any condition which interferes with, or threatens to interfere with, the progress of the Project, the accomplishment of the purposes of the Grant, or the performance by any one of them of its obligations under this Agreement.

(c) After the completion of the Project, the Government shall make available to the UNCDF all such information as UNCDF may reasonably request with regard to the benefits derived from the Project including information necessary or appropriate for the UNCDF to evaluate the Project or its assistance to the Government.

Article IV. SUSPENSION OR TERMINATION OF ASSISTANCE

Section 4.01. The UNCDF may by written notice to the Government suspend its assistance under this Agreement if in the judgment of the UNCDF any circumstance arises which interferes with or threatens to interfere with the successful completion of the Project or the accomplishment of its purposes. The UNCDF may, in the same or in a subsequent written notice, indicate the conditions under which it is prepared to resume its assistance under this Agreement. Any such suspension shall continue until such conditions are accepted by the Government and the UNCDF shall have given written notice to the Government that it is prepared to resume its assistance under this Agreement.

Section 4.02. If any situation referred to in Section 4.01 shall occur and continue for a period of fourteen days after notice thereof shall have been given by the UNCDF to the Government, then at any time thereafter during the continuance thereof, the UNCDF may by written notice to the Government terminate its assistance under this Agreement and require that the Government reimburse to the UNCDF the amount of the Grant disbursed from the Grant Account. The Government shall promptly reimburse such amount to the UNCDF upon receipt of such request.

Section 4.03. The provisions of this Article shall be without prejudice to any other rights or remedies that UNCDF may have in the circumstances, whether under general principles of law, the laws in effect in the territories of the Government or otherwise.

Section 4.04. No delay in exercising, or omitting to exercise, any right or remedy of the UNCDF under this Agreement shall be construed as a waiver thereof.

Article V. INTERPRETATION AND SETTLEMENT OF DISPUTES

Section 5.01. The provisions of this Agreement shall be interpreted in keeping with the relevant resolutions and decisions of the appropriate organs of the United Nations and any relevant matter for which no provision is made in this Agreement shall be settled by the Parties thereto in keeping with the said resolutions and decisions, each Party giving full and sympathetic consideration to any proposal advanced by the other Party under this Section.

Section 5.02. Any dispute between the Government and the UNCDF arising out of or relating to this Agreement which is not settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third arbitrator, who shall be the chairman of the arbitration tribunal. If within thirty days of the request for arbitration either Party has not appointed an arbitrator or if within fifteen days of the appointment of the two arbitrators, the third arbitrator has not been appointed, either Party may request the President of the International Court of Justice to appoint such as yet unappointed arbitrators, and the expenses of the arbitration shall be borne by the Parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted as binding by the Parties to the dispute.

Article VI. ENTRY INTO FORCE; TERMINATION

Section 6.01. This Agreement shall enter into force on the date of signature by the Parties hereto.

Section 6.02. The obligations of the Parties under this Agreement except under Article III and except as provided in Annex II shall terminate on a date two years after the date set forth in Section 1.04 of this Agreement or two years after such later date as shall be agreed between the Government and the UNCDF in accordance with provisions of the said Section.

Article VII. REPRESENTATIVES OF THE PARTIES; ADDRESSES

Section 7.01. Shimelis Adugna, Chief Commissioner, is designated as representative of the Government for the purpose of taking any action required or permitted to be taken under this Agreement on behalf of the Government.

Section 7.02. The UNCDF may by notice to the Government designate a person or persons as representative of the UNCDF for the purpose of receiving any documentation which is to be furnished to the UNCDF or of performing any act required or permitted to be performed by the UNCDF in accordance with the terms of this Agreement.

Section 7.03. The following addresses are specified for the purpose of transmitting any notice or request required or permitted to be given or made under this Agreement.

For the Government:

[Signed]

SHIMELIS ADUGNA
Chief Commissioner
20 September 1975

For the UNCDF:

United Nations Capital Development Fund
c/o Resident Representative
of the United Nations Development Programme

[Signed — Signé]¹

IN WITNESS WHEREOF the Parties hereto, acting through their representatives thereunto duly authorized, have caused this Agreement to be signed in their respective names and on the respective dates first written above.

A N N E X I

The project is part of the on-going drought relief effort headed by the Drought Relief and Rehabilitation Commission, which is attracting priority assistance from national and international sources. It will provide inventory for approximately one year of standard-sized pumps, spare parts and casings, as well as supporting equipment needed by the National Water Resources Commission (NWRC) to cope with the current emergency.

NWRC established in 1971, and its predecessor agencies, have sunk 498 deep wells since 1953. The current production of about 20 boreholes annually is expected to be substantially increased in the near future. To this end NWRC is negotiating with Canadian and Swedish bilateral programmes and with the World Bank (IDA). It receives assistance from UNDP project ETH/72/001, and has moreover four expatriate drilling engineers, and two expatriate mechanics in the recently expanded workshop in Addis Ababa headed by an Ethiopian engineer. Its budgetary allocations for 1974/75 consist of \$458,000 for operating expenditures and \$487,000 for capital equipment, the latter amount is insufficient to maintain an adequate operating inventory. As a result, numerous wells are inoperative and boreholes remain uncompleted.

UNCDF will finance pumping equipment (\$574,000), casings (\$371,000), workshop tools (\$159,000), vehicles (\$144,000) and hydrometeorological equipment (\$18,000). The cost estimates include 25% inflationary provision.

A N N E X II

ADMINISTRATION AGREEMENT

This Agreement, among the parties whose names appear below, is made pursuant to Article I, Section 1.02 (c) of the Grant Agreement between Ethiopia (the "Government") and the United Nations Capital Development Fund (UNCDF) for a water supply project (Project), and in furtherance of the purposes of that Agreement. The responsibilities and procedures for execution of the Project are agreed to by the Parties as set forth herein.

¹ Signed by John Phillips—Signé par John Phillips.

A. UNCDF

UNCDF (headquarters) shall disburse the funds from the Grant Account after determination by the Resident Representative (Res. Rep.) of UNDP that the conditions precedent specified in Annex III to the Grant Agreement have been satisfied and that all other provisions of the Grant Agreement relating to disbursement have been met.

B. NATIONAL WATER RESOURCES COMMISSION (NWRC)

1. *Responsibilities*

NWRC will: (a) supply UNDP with a statement of inventory requirements for one year, including technical specifications and information as to existing inventory levels and annual turnover; and

(b) supply UNDP with technical specifications for other supporting equipment. NWRC shall make available to UNCDF upon request, all books, records and documents relating to the Project.

2. *Reports*

The following reports shall be made to UNCDF:

- a) A statement of inventory, identifying items financed by the Grant and including information on turnover, semi-annually within 30 days after the end of each six month period, through December, 1977, and
- b) A statement disclosing wells repaired and maintained, identifying those benefiting from Grant financed items, semi-annually within 30 days after each six month period through December, 1977.

C. UNDP

UNDP shall: (a) procure items to be financed by the Grant; and (b) assist NWRC in performing its responsibilities through its Project ETH/72/001.

Approved:

Ethiopia:

By [Signed]

SHIMELIS ADUGNA
Chief Commissioner
Date: 20 September 1975

United Nations Capital Development Fund:

By [Signed — Signé]¹

Res. Rep. UNDP
Date: 23/IX/75

United Nations Development Program:

By [Signed — Signé]¹

Res. Rep. UNDP
Date: 23/IX/75

National Water Resources Commission:

By [Signed — Signé]¹

SHIFARRAW BIZUNEH
A/General Manager
Date: Sept 23, 1975

¹ Signed by John Phillips — Signé par John Phillips.

A N N E X III

The conditions precedent to disbursement from the Grant Account, referred to in Article I, Section I.02 (e), which shall be met to the satisfaction of the Resident Representative of UNDP are:

1. Annex II will have been approved by all the parties.
 2. The UNDP project ETH/72/001 will have been extended at least to June 1979, as agreed in the last tripartite review.
 3. Adequate budgetary and manpower resources are available to operate and maintain the vehicles and hydrometeorological equipment.
 4. Adequate measures will have been taken, in cooperation with the Livestock and Marketing Board, to avoid over-grazing in areas surrounding water wells.
-

[TRADUCTION — TRANSLATION]

ACCORD¹ RELATIF À UN DON EN ESPÈCES ENTRE L'ÉTHIOPIE
(le Gouvernement) ET LE FONDS D'ÉQUIPEMENT DES NATIONS
UNIES (FENU)

Numéro du projet : ETH/74/C31
Designation du projet : ADDUCTION D'EAU

Approuvé :

Pour le Gouvernement :
Le Commissaire principal,

[Signé]

SHIMELIS ADUGNA

Date : le 20 septembre 1975

Pour le FENU :

[JOHN PHILLIPS]

Date : le 25 septembre 1975

Article premier. LE DON

Paragraphe 1.01. Le FENU consent au Gouvernement, aux clauses et conditions stipulées ou visées dans le présent Accord, un don en espèces (ci-après dénommé le «don») d'un montant équivalant à un million deux cent soixante-six mille (1 266 000) dollars des Etats-Unis, comme contribution au financement du projet (ci-après dénommé le «projet»), décrit à l'annexe 1.

Paragraphe 1.02. a) Le FENU ouvrira dans ses livres, au nom du Gouvernement, un compte (ci-après dénommé le «compte du don») qu'il créditera du montant du don.

b) Le tableau ci-dessous indique les catégories de dépenses devant être financées par le don et le montant du don affecté à chaque catégorie :

<i>Catégorie</i>	<i>Montant affecté (exprimé en dollars E.-U.)</i>
(1) Matériel de pompage	\$ 574 000
(2) Tubages	\$ 371 000
(3) Outillage d'atelier	\$ 159 000
(4) Véhicules	\$ 144 000
(5) Matériel hydrométéorologique	\$ 18 000
TOTAL	<u>\$ 1 266 000</u>

c) Les prélèvements sur le compte du don et sur les fonds provenant du don seront effectués et le projet sera géré par les agences et suivant les dispositions stipulées ou visées dans un accord d'administration qui sera conclu et signé par le FENU, le Gouvernement et les agences chargées de l'exécution du projet. Un projet d'accord d'administration est joint en annexe II au présent Accord.

¹ Entré en vigueur le 25 septembre 1975 par la signature, conformément au paragraphe 6.01.

d) Nonobstant les dispositions de l'alinéa c ci-dessus, il ne sera effectué aucun tirage :

- i) Pour régler des dépenses antérieures à la date du présent Accord;
- ii) Pour acquitter des impôts ou d'autres droits perçus en vertu de la législation du Gouvernement ou des lois en vigueur sur ses territoires à l'occasion de la vente ou du transfert de marchandises ou de services ou de leur importation, de leur fabrication, de leur achat, de leur fourniture ou de leur possession;
- iii) Pour régler des dépenses quelconques si les conditions visées à l'alinéa e ci-dessous ne sont pas remplies.

e) Les conditions de prélèvement initial sur le compte du don sont stipulées à l'annexe III. Le FENU peut, par notification au Gouvernement, déclarer le présent Accord nul et non avenu si ces conditions ne sont pas remplies au 31 décembre 1975.

Paragraphe 1.03. S'il y a des raisons de penser que le montant du don affecté à une catégorie sera insuffisant pour financer les dépenses au titre de cette catégorie, le FENU peut, en en avisant le Gouvernement, virer à cette catégorie les montants alors affectés à d'autres catégories qui, selon lui, ne sont pas nécessaires pour faire face à d'autres dépenses.

Paragraphe 1.04. Le FENU peut, en en avisant le Gouvernement, mettre fin au tirage de fonds sur le don pour toute somme non prélevée au 1^{er} janvier 1977 ou à toute autre date dont le Gouvernement et le FENU sont convenus.

Article II. DISPOSITIONS GÉNÉRALES RELATIVES À L'EXÉCUTION DU PROJET

Paragraphe 2.01. Le Gouvernement exécutera le projet ou le fera exécuter par une agence, s'il en est désigné une à cette fin à l'annexe II du présent Accord, avec la diligence et l'efficacité voulues et suivant les règles de l'art et les principes d'une saine gestion administrative et financière, et il fournira sans retard, au fur et à mesure des besoins, tous les fonds, moyens matériels, services et autres ressources nécessaires à cette fin.

Paragraphe 2.02. Les marchés de marchandises ou de services nécessaires à l'exécution du projet et devant être financés par le don seront adjugés conformément aux procédures du Programme des Nations Unies pour le développement (PNUD).

Paragraphe 2.03. Sauf convention contraire entre le Gouvernement et le FENU, le Gouvernement veillera à ce que toutes les marchandises et tous les services financés par le don soient utilisés exclusivement aux fins du projet.

Paragraphe 2.04. Le Gouvernement : a) tiendra des livres distincts permettant de suivre la marche du projet (notamment d'en connaître le coût), d'identifier les marchandises et les services financés par le don et d'en justifier l'emploi dans le projet; b) fera vérifier ces livres tous les ans et les communiquera au FENU ainsi que le rapport de vérification correspondant, six mois au plus après la clôture de l'exercice fiscal du Gouvernement; c) donnera aux représentants du FENU la possibilité de visiter les installations et les chantiers du projet ou relevant du projet, d'inspecter les marchandises financées par le don et d'examiner tous les livres et documents s'y rapportant; et d) communiquera au FENU tous les renseignements qu'il pourra raisonnablement demander au sujet du projet, de l'emploi des fonds provenant du don et des marchandises et services financés par ces fonds.

Paragraphe 2.05. Sauf convention contraire entre le Gouvernement et le FENU, le Gouvernement ne constituera ni ne permettra que soit constitué aucune servitude, hypothèque, charge ou sûreté ni aucun gage d'aucune sorte sur des marchandises financées par le don; toutefois, les dispositions ci-dessus ne s'appliqueront

pas à des sûretés constituées sur des biens, au moment de leur achat, uniquement pour garantir le paiement du prix d'achat de ces biens.

Article III. COOPÉRATION ET INFORMATION

Paragraphe 3.01. COOPÉRATION ET INFORMATION. a) Le Gouvernement et le FENU coopéreront pleinement à la réalisation des fins du don. A cet effet, à la demande de l'un ou de l'autre :

- i) Ils conféreront de temps à autre, par l'intermédiaire de leurs représentants, sur l'état d'avancement du projet et les avantages de celui-ci, ou l'exécution des engagements qu'ils ont souscrits dans le présent Accord, et sur toute autre question relative aux fins du don;
- ii) Chacun communiquera à l'autre tous les renseignements que celui-ci pourra raisonnablement demander quant à l'état d'avancement du projet, à ses avantages et à la situation générale du don.

b) Le Gouvernement et le FENU s'informeront sans retard de toute situation qui gênerait ou menacerait de gêner l'avancement du projet, la réalisation des fins du don ou l'exécution par l'une des parties des engagements qu'elle a souscrits dans le présent Accord.

c) Après l'achèvement du projet, le Gouvernement communiquera au FENU tous les renseignements qu'il pourra raisonnablement demander au sujet des avantages du projet, y compris les renseignements nécessaires ou utiles pour évaluer le projet ou l'assistance au Gouvernement.

Article IV. SUSPENSION OU SUPPRESSION DE L'ASSISTANCE

Paragraphe 4.01. Le FENU peut, par notification écrite au Gouvernement, suspendre son assistance aux termes du présent Accord, s'il se produit un fait qui, selon lui, gênerait ou menacerait de gêner l'exécution du projet ou la réalisation de ses fins. Il peut, dans la même communication ou dans une communication ultérieure, préciser les conditions auxquelles il est disposé à reprendre son assistance aux termes du présent Accord. L'assistance restera suspendue tant que ces conditions n'auront pas été acceptées par le Gouvernement et que le FENU n'aura pas notifié par écrit à celui-ci qu'il est disposé à la reprendre aux termes du présent Accord.

Paragraphe 4.02. Si l'un des faits visés au paragraphe 4.01 se produit et persiste pendant 14 jours à compter de la date de la notification par le FENU au Gouvernement, le FENU aura à tout moment, tant que ce fait subsistera, la faculté de supprimer, par notification au Gouvernement, son assistance aux termes du présent Accord et d'exiger que le Gouvernement lui rembourse le montant prélevé sur le compte du don. Au reçu de cette demande, le Gouvernement remboursera ce montant dans les meilleurs délais.

Paragraphe 4.03. Les dispositions du présent article ne préjugent pas les autres droits ou recours dont le FENU peut se prévaloir en l'occurrence, en vertu de principes généraux du droit, de lois en vigueur sur les territoires du Gouvernement ou autrement.

Paragraphe 4.04. Aucun retard dans l'exercice ou le défaut d'exercice d'un droit ou d'un recours du FENU aux termes du présent Accord ne sera interprété comme une renonciation à ce droit ou recours.

Article V. INTERPRÉTATION ET RÈGLEMENT DES DIFFÉRENDS

Paragraphe 5.01. Les clauses du présent Accord seront interprétées conformément aux résolutions et décisions des organes compétents de l'Organisation des

Nations Unies et toute question pertinente qui ne serait pas évoquée dans l'Accord sera réglée par les parties conformément à ces résolutions et décisions, chaque partie examinant avec attention et bienveillance les propositions de l'autre en application du présent paragraphe.

Paragraphe 5.01. Tout différend entre le Gouvernement et le FENU auquel donnerait lieu le présent Accord ou qui y aurait trait et qui ne serait pas réglé par la négociation ou par un autre mode convenu de règlement sera, à la demande de l'une ou l'autre partie, soumis à l'arbitrage. Chaque partie désignera un arbitre et les deux arbitres choisis en désigneront un troisième, qui présidera le tribunal d'arbitrage. Si, dans les 30 jours qui suivront la demande d'arbitrage, l'une ou l'autre partie n'a pas désigné son arbitre ou si, dans les 15 jours qui suivront la désignation des deux arbitres, le troisième arbitre n'a pas été choisi, l'une ou l'autre des parties pourra demander au Président de la Cour internationale de Justice de désigner l'arbitre ou les arbitres manquants et les parties supporteront les frais de l'arbitrage dans la proportion fixée par les arbitres. La sentence arbitrale sera motivée et aura force obligatoire pour les parties.

Article VI. ENTRÉE EN VIGUEUR; EXPIRATION

Paragraphe 6.01. Le présent Accord entrera en vigueur à la date de sa signature par les parties.

Paragraphe 6.02. Les engagements souscrits par les parties dans le présent Accord, à l'exception de ceux qui sont visés à l'article III et sauf disposition contraire à l'annexe II, s'éteindront trois ans après la date stipulée au paragraphe 1.04 ou trois ans après toute autre date ultérieure dont le Gouvernement et le FENU seraient convenus en application de ce paragraphe.

Article VII. REPRÉSENTANTS DES PARTIES; ADRESSES

Paragraphe 7.01. Le représentant du Gouvernement désigné pour prendre, en son nom, toute mesure qui peut ou doit être prise aux termes du présent Accord est le Commissaire en chef principal, Shimelis Adugna.

Paragraphe 7.02. Le FENU peut, par notification au Gouvernement, désigner un ou plusieurs représentants et les autoriser à recevoir les documents qui doivent lui être soumis ou à prendre toute mesure qui peut ou doit être prise par lui aux termes du présent Accord.

Paragraphe 7.03. Les adresses ci-après sont indiquées aux fins d'envoi de toute notification ou demande qui peut ou doit être faite aux termes du présent Accord.

Pour le Gouvernement :
Le Commissaire principal,

[Signé]

SHIMELIS ADUGNA

Le 20 septembre 1975

Pour le FENU :
Fonds d'équipement des Nations Unies
Aux bons soins du Représentant résident
du Programme des Nations Unies pour le développement,
[JOHN PHILLIPS]

EN FOI DE QUOI les parties, agissant par leurs représentants à ce dûment autorisés, ont fait signer et remettre le présent Accord en leurs noms respectifs, aux dates inscrites ci-dessus.

ANNEXE I

Le projet s'inscrit dans une action continue de secours aux victimes de la sécheresse qui est menée par la Commission de secours aux victimes de la sécheresse et de relèvement des zones sinistrées et bénéficie d'une assistance prioritaire de sources nationales et internationales. Il permettra de fournir les stocks nécessaires pour un an environ de pompes normalisées, de pièces de rechange et de tubages, ainsi que le matériel auxiliaire dont la commission nationale de l'eau a besoin pour faire face à la situation d'urgence actuelle.

La Commission nationale de l'eau, créée en 1971, et les organismes qui l'ont précédée ont foré 498 puits profonds depuis 1953. Le nombre de forages, qui est actuellement d'une vingtaine par an, devrait augmenter sensiblement dans un proche avenir. C'est pourquoi la Commission a engagé des négociations avec les programmes bilatéraux canadien et suédois ainsi qu'avec la Banque mondiale (IDA). Elle reçoit en outre une assistance du PNUD (au titre du projet ETH/72/001), et quatre mécaniciens foreurs et deux ouvriers mécaniciens, tous étrangers, travaillent dans l'atelier d'Addis-Abeba, qui a été agrandi et qui est dirigé par un ingénieur éthiopien. Les crédits ouverts pour 1974 sont de 458 000 dollars pour les frais d'exploitation et 487 000 dollars pour les dépenses d'investissement; cette dernière somme est insuffisante pour maintenir les stocks nécessaires. En conséquence, de nombreux puits ne fonctionnent pas et des forages ne sont pas terminés.

Le FENU financera du matériel de pompage (574 000 dollars), des tubages (371 000 dollars), de l'outillage d'ateliers (159 000 dollars), des véhicules (144 000 dollars) et du matériel hydrométéorologique (18 000 dollars). Ces chiffres estimatifs incluent une réserve pour l'inflation de 25 p. 100.

ANNEXE II

ACCORD D'ADMINISTRATION

Le présent Accord entre les parties dont les noms figurent ci-dessous est conclu en application du paragraphe 1.02, alinéa c, de l'article premier de l'Accord relatif à un don en espèces entre le Gouvernement de l'Éthiopie (ci-après dénommé le «Gouvernement») et le Fonds d'équipement des Nations Unies (FENU) [ci-après dénommé le «FENU»] concernant un projet d'adduction d'eau (ci-après dénommé le «projet») et aux fins de cet Accord. Les parties sont convenues des responsabilités et des modalités d'exécution du projet comme suit.

A. FENU

Le FENU (siège) décaissera les fonds provenant du compte du don après que le Représentant résident du PNUD se sera assuré que les conditions stipulées à l'annexe III de l'Accord relatif au don ont été remplies de même que toutes les autres dispositions de cet Accord relatives aux décaissements.

B. COMMISSION NATIONALE DE L'EAU

1. Responsabilités

La Commission : a) soumettra au PNUD un état des stocks nécessaires pour une année accompagné de spécifications techniques et de renseignements concernant le niveau des stocks et le renouvellement annuel;

b) Communiquera au PNUD les spécifications techniques d'autres matériels auxiliaires. La Commission remettra au PNUD, à sa demande, tous les livres, cahiers et documents relatifs au projet.

2. *Rapports*

Les rapports ci-après seront présentés au FENU :

- a) Un état des stocks précisant les articles financés par le don, et contenant des renseignements sur le renouvellement, deux fois par an, 30 jours au plus après chaque semestre, jusqu'en décembre 1977; et
- b) Un état des puits réparés et entretenus précisant ceux pour lesquels on a utilisé des articles financés par le don, deux fois par an, 30 jours au plus après chaque semestre, jusqu'en décembre 1977.

C. PNUD

Le PNUD : a) procurera les articles devant être financés par le don; et b) aidera la Commission à exécuter ses fonctions dans le cadre du projet ETH/72/001.

Approuvé :

Pour l'Ethiopie :
Le Commissaire principal,
[Signé]

SHIMELIS ADUGNA
Le 20 septembre 1975

Pour le Fonds d'équipement des Nations Unies :
Le Représentant résident du PNUD,

[JOHN PHILLIPS]
Le 23 septembre 1975

Pour le Programme des Nations Unies pour le développement :
Le Représentant résident du PNUD,

[JOHN PHILLIPS]
Le 23 septembre 1975

Pour la Commission nationale de l'eau :
Le Directeur général adjoint,

[Signé]
SHIFARRAW BIZUNEH
Le 23 septembre 1975

A N N E X E III

Les conditions visées au paragraphe 1.02, alinéa e, de l'article premier, qui doivent être remplies, à la satisfaction du Représentant résident du PNUD, avant tout prélèvement sur le compte du don, sont les suivantes :

1. L'annexe II aura été approuvée par toutes les parties.
2. Le projet du PNUD, ETH/72/001, aura été prolongé au moins jusqu'en juin 1979, conformément à la décision prise lors du dernier examen tripartite.
3. Les ressources budgétaires et le personnel seront suffisants pour l'exploitation et l'entretien des véhicules et du matériel hydrométéorologique.
4. Des mesures auront été prises, en coopération avec le Conseil de l'élevage et de la vente, pour éviter le surpâturage aux alentours des puits.

No. 14325

**UNITED NATIONS
and
GHANA**

Agreement regarding the arrangements for the African Population Conference and the Conference of African Demographers. Signed at Accra on 3 December 1971

Authentic text: English

Registered ex officio on 1 October 1975.

**ORGANISATION DES NATIONS UNIES
et
GHANA**

Accord concernant les dispositions à prendre en vue de la Conférence démographique africaine et de la Conférence des démographes africains. Signé à Accra le 3 décembre 1971

Texte authentique : anglais.

Enregistré d'office le 1^{er} octobre 1975.

[TRANSDUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF GHANA REGARDING THE ARRANGEMENTS FOR THE AFRICAN POPULATION CONFERENCE AND THE CONFERENCE OF AFRICAN DEMOGRAPHERS

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES ET LE GOUVERNEMENT DU GHANA CONCERNANT LES DISPOSITIONS À PRENDRE EN VUE DE LA CONFÉRENCE DÉMOGRAPHIQUE AFRICAINE ET DE LA CONFÉRENCE DES DÉMOGRAPHES AFRICAINS

Publication effected in accordance with article 12(2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément à l'article 12, paragraphe 2, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 3 December 1971, the date on which it is deemed to have been definitively approved by the signature of both Parties.

¹ Entré en vigueur le 3 décembre 1971, date à laquelle il est censé avoir été définitivement approuvé par la signature des deux Parties.

No. 14326

**UNITED NATIONS
and
GHANA**

Agreement relating to the establishment of a Regional Institute for Demographic Training and Research. Signed at Accra on 3 December 1971

Authentic text: English

Registered ex officio on 1 October 1975.

**ORGANISATION DES NATIONS UNIES
et
GHANA**

Accord relatif à la création d'un Institut régional de formation et de recherche démographiques. Signé à Accra le 3 décembre 1971

Texte authentique : anglais.

Enregistré d'office le 1^{er} octobre 1975.

AGREEMENT¹ BETWEEN THE UNITED NATIONS AND THE REPUBLIC OF GHANA RELATING TO THE ESTABLISHMENT OF A REGIONAL INSTITUTE FOR DEMOGRAPHIC TRAINING AND RESEARCH

The Government of the Republic of Ghana (hereinafter called “the Government”) and the United Nations,

Desiring to promote and strengthen research and training in demography and related fields in interested English-speaking countries of Africa, through the establishment of an institute for demographic training and research in Accra, taking into account the coverage of the Cairo Demographic Centre, with a view to avoiding duplication of facilities,

Have agreed as follows:

Article I. OBJECTIVES AND ACTIVITIES OF THE INSTITUTE

1. A regional Institute for Population Studies (hereinafter called “the Institute”) shall be established in Accra under the joint auspices of the Government and the United Nations in accordance with the terms of this Agreement and the arrangements which the Government and the United Nations may make to implement it. The Institute shall seek to serve the interested English-speaking countries of Africa, taking into account the coverage of the Cairo Demographic Centre, with a view to avoiding a duplication of facilities.

2. The objectives and activities of the Institute shall be:

- (a) To serve as a training and research institute in demography and related fields for countries referred to in paragraph 1 above who may wish to avail themselves of its services;
- (b) To provide courses of intensive classroom training or guided research in demography and related fields in English. The Institute may also provide *ad hoc* courses, in-service training and special courses;
- (c) To conduct, guide and, in consultation with the United Nations, publish technical as well as applied research on population trends and their relation to social and economic factors, taking account of the results of recent population censuses and other data, as well as to undertake and publish, in consultation with the United Nations, the results of field research work within the countries referred to in paragraph 1 above, at the request of or by agreement with the Governments concerned;
- (d) To provide, at the request of interested countries referred to in Article I, paragraph 1, information or advisory services in demography and related fields, consistent with other services of the United Nations.

3. The training facilities of the Institute shall be available to:

- (a) Trainees from countries referred to in paragraph 1 above, who may be granted fellowships for training or research work at the Institute by the United Nations in accordance with the terms of Article V below, or by national or international institutions under special arrangements approved by the Governing Council of

¹ Came into force on 3 December 1971, the date on which it is deemed to have been definitively approved by the signature of both Parties.

the Institute mentioned in Article II below. A limited number of nationals of the Republic of Ghana, normally not to exceed five, will be financed by the United Nations;

- (b) Nationals of the Republic of Ghana selected by the Government, in addition to the limited number financed by the United Nations under Article I, paragraph 3 (a), whose maximum number in each academic year will be determined by mutual agreement between the United Nations and the Government and within the maximum possibilities of the Institute for training and research; the understanding being that the expenses of these trainees will be borne by the Government of the Republic of Ghana in accordance with Article VI, paragraph 1 (j);
- (c) Research workers, including those registered for higher degree work at universities or other institutions in the countries served by the Institute, up to a maximum number to be determined by the Governing Council of the Institute.

4. The Institute shall decide, through its Governing Council, the minimum educational standard required for enrolment in its training or research programmes. Upon recommendation from the Governing Council, the training and research curriculum, as well as the policy regarding entrance tests of enrolment and final examination, shall be determined by mutual agreement between the United Nations and the Government, with a view to ensuring the widest recognition of diplomas awarded by the Institute.

5. The Institute shall have a juridical personality independent of that of the parties, and shall not be considered as forming part of either the United Nations or the Government.

6. Co-operative relationships shall be established with agencies of the Government, as well as with universities and academic and research institutions in the countries served by the Institute, and with the specialized agencies of the United Nations, in the interest of the training, research and advisory programmes of the Institute.

Article II. THE GOVERNING COUNCIL

1. A Governing Council shall be entrusted with the responsibility for the overall establishment and evaluation of the training, research and advisory programmes of the Institute and for the related requirements for the proper functioning of the Institute.

2. The Governing Council shall consist of six members designated as follows:

- Three members appointed by the Government, of whom one shall be designated by the Government as the Chairman of the Governing Council;
- Three members appointed by the United Nations, of whom one shall be designated as representative of the Secretary-General of the United Nations, another one as representative of the Executive Secretary of the ECA, and the third one shall be the Director of the Institute (referred to in Article IV below).

3. The Governing Council shall convene as often as necessary, but not less than once each year.

4. The Governing Council shall approve standing internal regulations, including delegation of part of its authority to the Director as it finds necessary for the expedient functioning of the Institute.

Article III. THE ADVISORY COMMITTEE

1. An Advisory Committee (hereinafter called the "Committee") shall function as an advisory organ in the evaluation of the programme of the Institute. It shall review the training and research programme of the Institute and make such

recommendations to the Governing Council as would give expression to the interest of the countries served by the Institute in the development of these programmes, and more particularly to the co-ordination of national and international interests in the Institute's programme of research.

2. The Committee shall consist of the following members:

- The Executive Secretary of the Economic Commission for Africa or his designee;
- The Director of the Population Division of the United Nations or his designee;
- The Resident Representative of UNDP in Ghana or his representative;
- Up to three experts designated by the Government;
- Three experts from three of the States served by the Institute (other than the Republic of Ghana), to be chosen by rotation (as far as possible) by the United Nations in consultation with the Governments concerned;
- A representative of the International Union for the Scientific Study of Population;
- Two representatives to be designated by the United Nations from interested specialized agencies and non-governmental organizations working in the countries served by the Institute;
- A representative selected by the senior faculty members of the Institute;
- The Director of the Institute.

The Committee shall convene once every two years and shall elect its Chairman for the session.

Article IV. THE DIRECTOR

1. The United Nations, in consultation with the Government, shall appoint a Director of the Institute.

2. The functions of the Director of the Institute shall be:

- (a) To plan, organize and direct the training, research and advisory programmes and activities of the Institute;
- (b) To assume responsibility for the administration of the Institute in accordance with the general policy drawn up by the Governing Council and with its support and under its general supervision;
- (c) To maintain such contacts with the interested Governments, the United Nations and its specialized agencies as may be necessary for carrying out effectively the programmes of the Institute;
- (d) To maintain co-operative relations with agencies and institutions (as outlined in Article I above);
- (e) To appoint technical assistants, as well as administrative and clerical staff needed for the Institute, with the aid of a selection board of which he will be chairman, it being understood that this staff shall not be regarded as United Nations personnel, and that payments made to them shall not result in any way in financial liabilities for the United Nations beyond that authorized under Article V, paragraph 3 of this Agreement. The Internal Regulations of the Institute, to be prepared by the Director for approval by the Governing Council, shall make provision for the appointment, composition and terms of reference of the selection board;

- (f) To travel to the countries served by the Institute, to the Headquarters of the Economic Commission for Africa, or to United Nations Headquarters as necessary for the development and good operation and effectiveness of the programmes of the Institute. He shall also consult with the Governments concerned with respect to the appropriate employment of past trainees in their national services;
- (g) To prepare annual reports on the progress of training, research and advisory activities of the Institute for presentation to the Governing Council. The report of the Director, or excerpts therefrom, may be circulated among the Governments of the countries served by the Institute, provided that such action is mutually agreed upon by the United Nations and the Government;
- (h) To represent the Institute and act on its behalf in dealings with other bodies, institutions or individuals.

3. The Director shall maintain liaison, by correspondence or otherwise, with the appropriate offices of the United Nations, and otherwise keep the United Nations informed of the activities of the Institute and suggest ways and means of improving its effectiveness within the total population and development programmes of the United Nations.

4. The Director shall assist the Governing Council and the Advisory Committee in their functions under Articles II and III. He shall service the meetings and maintain their records. He will also be responsible for the implementation of decisions taken by the Governing Council and for the circulation of recommendations of the Advisory Committee.

5. The Director shall, in the event of his absence or illness, delegate his authority in substantive and administrative functions to a senior member of the staff of the Institute. Such delegation shall be made according to the internal regulations of the Institute and in consultation with the Chairman of the Governing Council.

Article V. CO-OPERATION OF THE UNITED NATIONS

1. In accordance with the resolutions and decisions of its organs, and within the funds available from its own resources as well as from extra-budgetary allocations, the United Nations shall provide the following technical assistance, until the end of the fifth academic year:

- (a) The services of the Director of the Institute;
- (b) The services of three to four experts and of two to three short-term consultants to serve on the staff of the Institute;
- (c) Annual fellowships, for a maximum of twenty-five trainees from countries served by the Institute. Such fellowships shall be awarded, in accordance with the applicable United Nations regulations, to trainees whose Governments shall request fellowships for training at the Institute. These fellowships shall include part or all expenses of travel from the trainee's place of residence to the Institute and return, as well as monthly stipends;
- (d) Consultation fees and expenses of field research work within the countries served by the Institute as may be planned by the Institute in accord with the Government or institutions concerned, and as may be approved by the United Nations;
- (e) Books (for the Institute's library and trainees), periodicals, journals, teaching materials, technical apparatus, provisions and supplies for field studies, printing and publishing of monographs and results of research, as well as miscellaneous contractual services, as may be approved by the United Nations;

- (f) Travel within the region for the Director and other experts assigned to the Institute, in connexion with the research and training programmes as may be approved by the United Nations;
- (g) Travel for members of the Governing Council and the Advisory Committee, related to the activities of the Institute as may be approved by the United Nations;
- (h) Means of transport other than those provided under Article VI, paragraph I, sub-paragraph (h).

2. The United Nations shall utilize, for the benefit of the Institute, funds contributed to it for this purpose by public and private organizations.

3. For purposes of expediency, the United Nations may delegate part or all of its authority to operate the funds which it places annually at the disposal of the Institute to the Executive Secretary of ECA or to the Office of the UNDP in Ghana or to the Director of the Institute. Accountability shall be in accordance with the rules and regulations of the United Nations.

Article VI. CO-OPERATION OF THE GOVERNMENT

1. The Government shall provide the following:

- (a) The services of at least two experts (demographers) as full-time members of the staff and from five to six research fellows;
- (b) Part-time services of experts on the staff of the universities in Ghana and of interested agencies of the Government to the extent required to carry out the programmes of the Institute;
- (c) The necessary technical, administrative or clerical staff to assist the Director and the research and teaching staff of the Institute;
- (d) Facilities to carry out field training and research as may be arranged between the Institute and the Government;
- (e) Necessary premises for the adequate functioning of the Institute, including offices for the training, research and administrative staff, classrooms and appropriate places for library and storage of equipment and supplies;
- (f) Furniture and office supplies for both the Institute and its hostels, including utilities required for or expenses incurred in fittings and physical maintenance and safety of the premises;
- (g) Telephone, telegraph and postal services as may be required for the good functioning and administration of the Institute;
- (h) Housing accommodation for the United Nations fellows to be paid for from their fellowship grants, and such facilities for the transportation of staff and trainees within Ghana as may be required in connexion with field trips for training and research undertaken as part of the programme of the Institute;
- (i) Such medical, housing and transport facilities for United Nations officials assigned to the Institute as may be available to technical assistance officials of the United Nations within the Republic of Ghana;
- (j) Monthly salaries, travel or other allowances, where applicable, to nationals of the Republic of Ghana who may be selected as trainees or research workers, or assistants at the Institute in accordance with the provisions of Article I above.

2. By accord between the Government and the Institute, the Government shall pay a gross contribution as its share in the expenses of the Institute, covering items of its co-operation as outlined in the above paragraph.

3. It shall be the responsibility of the Government to deal with any claims which may be brought by third parties residing within its territory against the United Nations and its personnel, and to hold the United Nations or its personnel harmless in case of any such claims or liabilities resulting from operations under this Agreement, except where it is agreed by the parties hereto that such claims or liabilities arise from gross negligence or the wilful misconduct of such personnel.

Article VII. FACILITIES, PRIVILEGES AND IMMUNITIES

1. Scientific apparatus, equipment and educational materials, articles and provisions (such as calculating machines, books, films, etc.) procured for the Centre shall be imported without restrictions or prohibitions and shall be exempt from customs duties and other duties or taxes. It is understood, however, that such articles and goods shall not be sold or traded in the Republic of Ghana except under conditions agreed by the Government.

2. Officials of the United Nations performing functions in connexion with the Institute shall enjoy the privileges and immunities provided under Articles V and VII of the Convention on Privileges and Immunities of the United Nations,¹ and the members of the Governing Council and of the Advisory Committee designated by the United Nations who are not otherwise officials of United Nations organizations shall enjoy the privileges and immunities under Article VI of the Convention.

3. Without prejudice to the foregoing provisions, the Government undertakes to accord all members of the Governing Council and of the Advisory Committee such facilities and courtesies as are necessary for the exercise of their functions in connexion with the Institute.

4. All holders of United Nations fellowships at the Institute who are not nationals of the Republic of Ghana shall have right of entry into and exit from the Republic of Ghana and of sojourn there for the period necessary for their training. They shall be granted facilities for speedy travel; visas, where required, shall be granted promptly and free of charge.

Article VIII. OPERATION OF THE AGREEMENT

1. This Agreement shall enter into force upon its ratification.² Arrangements for its ratification shall start promptly after signature. It shall remain in force until the end of the fifth academic year, and it may be extended for a future period to be agreed upon by the two parties. In any case, the parties shall initiate consultations eighteen months before the end of this Agreement, with the aim of continuing co-operation between them in the Institute.

2. This Agreement may be modified by mutual accord between the two parties, and each party shall give full and sympathetic consideration to any request for such modifications.

3. This Agreement may be terminated by either party upon written notice to the other party and shall terminate ninety days after receipt of such a notice, providing, however, that such notification is received at least six months before the opening date of the following academic year. Notwithstanding this provision, the Agreement shall not be terminated before the end of an academic year during which the notification is given.

¹ United Nations, *Treaty Series*, vol. 1, p. 15, and vol 90, p. 327 (corrigendum to vol. 1, p. 18).

² In fact, the Agreement was not made subject to ratification and is deemed to have been definitely approved by the Parties upon signature.

IN WITNESS WHEREOF the undersigned, duly authorized representatives of the United Nations and the Government of the Republic of Ghana, have signed this Agreement in English.

For the Government
of the Republic of Ghana:

[Signed]

DR. JONES OFORI ATTA
Ministerial Secretary
Development Planning Secretariat
Office of the Prime Minister

Place: Accra.

Date: 3/12/71

For the United Nations:

[Signed]

GORDON MENZIES
Resident Representative
of the United Nations
Development Programme

Place: Accra.

Date: 3 Dec. 1971

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES ET LA RÉPUBLIQUE DU GHANA RELATIF À LA CRÉATION D'UN INSTITUT RÉGIONAL DE FORMATION ET DE RECHERCHE DÉMOGRAPHIQUES

Le Gouvernement de la République du Ghana (ci-après dénommé «le Gouvernement») et l'Organisation des Nations Unies,

Désireux de promouvoir et de renforcer la recherche et la formation en matière de démographie et dans les domaines s'y rattachant par la création d'un institut de formation et de recherche démographiques à Accra, compte tenu du ressort territorial du Centre démographique du Caire, afin d'éviter les doubles emplois,

Sont convenus de ce qui suit :

Article premier. OBJECTIFS ET ACTIVITÉS DE L'INSTITUT

1. Il est créé à Accra sous les auspices communs du Gouvernement et de l'Organisation des Nations Unies un institut régional d'études démographiques (ci-après dénommé «l'Institut»), régi par les dispositions du présent Accord et par les arrangements que le Gouvernement et l'Organisation des Nations Unies pourront prendre en vue de son fonctionnement. L'Institut sera au service des pays d'expression anglaise d'Afrique, compte tenu du ressort territorial du Centre démographique du Caire, afin d'éviter les doubles emplois.

2. Les objectifs et activités de l'Institut seront les suivants :

- a) Servir de centre de formation et de recherche en matière de démographie et dans les domaines s'y rattachant pour les pays visés au paragraphe 1 ci-dessus qui souhaiteraient bénéficier de ses services;
- b) Organiser des cours de formation intensive et de recherche dirigée en matière de démographie ou dans les domaines s'y rattachant en langue anglaise. Par ailleurs, l'Institut pourra également dispenser des cours *ad hoc*, une formation en cours d'emploi et des cours spéciaux;
- c) Effectuer, diriger et, en consultation avec l'Organisation des Nations Unies, publier des travaux techniques et de recherche appliquée sur les tendances démographiques et sur leurs rapports avec les facteurs économiques et sociaux en tenant compte des résultats des derniers recensements de population et d'autres données, entreprendre des travaux de recherche sur le terrain dans les pays visés au paragraphe 1 ci-dessus, à la demande des Gouvernements intéressés ou en accord avec eux, et publier leurs résultats en consultation avec l'Organisation des Nations Unies;
- d) Fournir des renseignements ou des services consultatifs en matière de démographie et dans les domaines s'y rattachant à ceux des pays intéressés, visés au paragraphe 1 ci-dessus, qui en feront la demande, en coordination avec les autres services de l'Organisation des Nations Unies.

¹ Entré en vigueur le 3 décembre 1971, date à laquelle il est censé avoir été définitivement approuvé par la signature des deux Parties.

3. Les moyens de formation de l'Institut pourront être utilisés par :
- a) Des stagiaires originaires des pays visés au paragraphe 1 ci-dessus, auxquels l'Organisation des Nations Unies, conformément aux dispositions de l'article V ci-après, ou des institutions nationales ou internationales, dans le cadre d'arrangements spéciaux approuvés par le Conseil d'administration de l'Institut, conformément à l'article II ci-après, pourront offrir des bourses de formation ou de recherche. Un petit nombre de ressortissants de la République du Ghana, normalement pas plus de cinq, seront pris en charge par l'Organisation des Nations Unies;
 - b) Des ressortissants de la République du Ghana désignés par le Gouvernement, en plus de ceux qui seront pris en charge par l'Organisation des Nations Unies en vertu de l'alinéa *a* ci-dessus, dont le nombre maximal chaque année universitaire sera fixé d'un commun accord par l'Organisation des Nations Unies et le Gouvernement, compte tenu des capacités maximales de l'Institut en matière de recherche et de formation. Les frais de ces stagiaires seront à la charge du Gouvernement de la République du Ghana, conformément au paragraphe 1, alinéa *j* de l'article VI;
 - c) Des chercheurs, y compris des étudiants d'universités ou d'autres institutions des pays desservis par l'Institut, dont le nombre maximal sera fixé par le Conseil d'administration de l'Institut.
4. L'Institut décidera, par l'intermédiaire du Conseil d'administration, du niveau d'instruction minimal requis pour participer à ses programmes de formation ou de recherche. Sur recommandation du Conseil d'administration, le programme de formation et de recherche ainsi que les principes applicables aux examens d'entrée et aux épreuves finales seront arrêtés d'un commun accord par l'Organisation des Nations Unies et le Gouvernement de manière que la reconnaissance des diplômes décernés par l'Institut soit la plus large possible.
5. L'Institut aura la personnalité juridique indépendamment des Parties, et ne sera pas considéré comme relevant de l'Organisation des Nations Unies ou du Gouvernement.
6. Des liens de coopération seront établis avec les organismes du Gouvernement, les universités et les établissements d'enseignement et de recherche des pays desservis par l'Institut, ainsi qu'avec les institutions spécialisées des Nations Unies, dans l'intérêt des programmes de recherche, de formation et d'information de l'Institut.

Article II. CONSEIL D'ADMINISTRATION

1. La responsabilité de l'établissement et de l'évaluation des programmes de recherche, de formation et d'information de l'Institut et celle des tâches correspondantes à assurer pour la bonne marche de l'Institut seront confiées au Conseil d'administration.
2. Le Conseil d'administration sera composé de six membres désignés comme suit :
 - Trois membres nommés par le Gouvernement, qui désignera l'un d'eux Président du Conseil d'administration;
 - Trois membres nommés par l'Organisation des Nations Unies, dont l'un sera le représentant du Secrétaire général de l'Organisation des Nations Unies, un autre le représentant du Secrétaire exécutif de la CEA, et un autre le Directeur de l'Institut (visé à l'article IV ci-après).

3. Le Conseil d'administration se réunira aussi souvent qu'il le faudra et au minimum une fois par an.

4. Le Conseil d'administration approuvera un règlement intérieur permanent qui lui permettra notamment de déléguer au Directeur les pouvoirs qu'il juge nécessaires à la bonne marche de l'Institut.

Article III. COMITÉ CONSULTATIF

1. Un comité consultatif (ci-après dénommé «le Comité») donnera des avis pour l'évaluation du programme de l'Institut. Il examinera les programmes de formation et de recherche de l'Institut et présentera au Conseil d'administration, en ce qui concerne le développement de ces programmes, des recommandations inspirées des intérêts des pays desservis par l'Institut, notamment de la nécessité de coordonner les intérêts nationaux et internationaux dans les programmes de recherche de l'Institut.

2. Le Comité sera composé comme suit :

- Le Secrétaire exécutif de la Commission économique pour l'Afrique ou une personne désignée par lui;
- Le Directeur de la Division de la population de l'Organisation des Nations Unies ou une personne désignée par lui;
- Le Représentant résident du PNUD au Ghana ou une personne désignée par lui;
- Trois experts au maximum désignés par le Gouvernement;
- En consultation avec les Gouvernements intéressés, trois experts de trois pays desservis par l'Institut (autres que le Ghana). Ces pays seront, autant que possible, désignés à tour de rôle par l'Organisation des Nations Unies;
- Un représentant de l'Union internationale pour l'étude scientifique de la population;
- Deux représentants désignés par l'Organisation des Nations Unies parmi les institutions spécialisées intéressées et les organisations non gouvernementales ayant des activités dans les pays desservis par l'Institut;
- Un représentant des professeurs de l'Institut élu par ses pairs;
- Le Directeur de l'Institut.

Le Comité se réunira une fois tous les deux ans et élira son Président pour la session.

Article IV. DIRECTEUR

1. L'Organisation des Nations Unies, en consultation avec le Gouvernement, désignera un Directeur de l'Institut.

2. Le Directeur de l'Institut aura les fonctions suivantes :

- a) Préparer, organiser et diriger les programmes de formation, de recherche et d'information et les activités de l'Institut;
- b) Assumer la responsabilité de l'administration de l'Institut suivant les principes généraux arrêtés par le Conseil d'administration, avec son concours et sous sa surveillance générale;
- c) Maintenir avec les Gouvernements intéressés, l'Organisation des Nations Unies et ses institutions spécialisées les contacts nécessaires à la bonne exécution des programmes de l'Institut;
- d) Maintenir avec les autres organismes et institutions les liens de coopération visés à l'article premier;

- e) Nommer le personnel technique et le personnel d'administration et de bureau nécessaire à l'Institut, avec le concours d'un comité de sélection qu'il présidera, étant entendu que ce personnel ne sera pas considéré comme personnel de l'Organisation des Nations Unies, et que les rémunérations qu'il percevra ne créeront pas, pour l'Organisation, de responsabilité financière autre que celle que prévoit le paragraphe 3 de l'article V du présent Accord. Le règlement intérieur de l'Institut, qui sera établi par le Directeur et soumis pour approbation au Conseil d'administration, régira la nomination, la composition et le mandat du comité de sélection;
- f) Effectuer dans les pays desservis par l'Institut, au siège de la Commission économique pour l'Afrique, ou au siège de l'Organisation des Nations Unies, les déplacements nécessaires au développement, au bon fonctionnement et à l'efficacité des programmes de l'Institut. Par ailleurs, le Directeur consultera les Gouvernements des pays intéressés pour s'assurer que les anciens stagiaires y trouveront dans l'administration des emplois correspondant à leurs compétences;
- g) Etablir des rapports annuels sur l'état des activités de recherche, de formation et d'information de l'Institut, qui seront soumis au Conseil d'administration. Le rapport du Directeur ou des extraits de ce rapport pourront être distribués aux Gouvernements des pays desservis par l'Institut, si l'Organisation des Nations Unies et le Gouvernement en décident ainsi d'un commun accord;
- h) Représenter l'Institut et agir en son nom auprès des autres organismes ou institutions ou auprès des particuliers.

3. Le Directeur assurera une liaison, par correspondance ou autrement, avec les services compétents de l'Organisation des Nations Unies. Il tiendra l'Organisation au courant des activités de l'Institut et proposera des moyens d'améliorer son efficacité dans le cadre général des programmes de population et de développement de l'Organisation des Nations Unies.

4. Le Directeur prêtera son concours au Conseil d'administration et au Comité consultatif dans les fonctions de ces deux organes stipulées à l'article II et à l'article III. Il assurera le secrétariat des séances et conservera les archives. En outre, il sera responsable de la mise en application des décisions prises par le Conseil d'administration et de la diffusion des recommandations du Comité consultatif.

5. En cas d'absence ou de maladie, le Directeur déléguera ses fonctions organiques et administratives à un membre de haut rang du personnel de l'Institut. Cette délégation de pouvoirs sera faite conformément au règlement intérieur et en consultation avec le Président du Conseil d'administration.

Article V. PARTICIPATION DE L'ORGANISATION DES NATIONS UNIES

1. Conformément aux résolutions et aux décisions de ses organes, dans la mesure où ses ressources le lui permettront et à l'aide des crédits extra-budgétaires, l'Organisation des Nations Unies fournira à l'Institut, jusqu'à la fin de la cinquième année universitaire, l'assistance technique ci-après :

- a) Services du Directeur de l'Institut;
- b) Services de trois ou quatre experts et de deux ou trois consultants en mission de courte durée qui feront partie du personnel de l'Institut;
- c) 25 bourses annuelles, au maximum, à des stagiaires de pays desservis par l'Institut. Ces bourses seront offertes, conformément aux règles de l'Organisation, à des stagiaires dont les Gouvernements présenteront des demandes de bourses à l'Institut. Elles couvriront notamment le paiement, total ou partiel, des frais de

voyage du stagiaire du lieu de résidence à l'Institut et retour, ainsi que les frais de subsistance mensuelle;

- d) Paiement d'honoraires de consultants et de frais de travaux de recherche sur le terrain dans les pays desservis par l'Institut, que l'Institut aura prévus en accord avec le Gouvernement ou les institutions intéressées et que l'Organisation des Nations Unies aura autorisés;
- e) Livres (pour la bibliothèque de l'Institut et pour les stagiaires), périodiques, revues, matériel pédagogique, équipement technique, approvisionnements et fournitures nécessaires à des enquêtes sur le terrain, impression et publication de monographies et de résultats de recherches, et services contractuels autorisés par l'Organisation des Nations Unies;
- f) Paiement des frais de voyage que le Directeur et les autres experts affectés à l'Institut devront effectuer dans la région au titre des programmes de recherche et de formation et que l'Organisation des Nations Unies aura autorisés;
- g) Paiement des frais de voyage que les membres du Conseil d'administration et ceux du Comité consultatif devront effectuer dans le cadre des activités de l'Institut et que l'Organisation des Nations Unies aura autorisés;
- h) Moyens de transport autres que ceux prévus au paragraphe 1, alinéa h, de l'article VI.

2. L'Organisation des Nations Unies utilisera au profit de l'Institut les fonds versés à cette fin par des organisations publiques ou privées.

3. Pour des raisons de convenance, l'Organisation des Nations Unies pourra déléguer en totalité ou en partie au Secrétaire exécutif de la Commission économique pour l'Afrique, au Bureau du Programme des Nations Unies pour le développement au Ghana ou au Directeur de l'Institut le pouvoir de gérer les fonds qu'elle met chaque année à la disposition de l'Institut. La comptabilité sera régie par les règles appliquées en la matière par l'Organisation des Nations Unies.

Article VI. PARTICIPATION DU GOUVERNEMENT

1. Le Gouvernement fournira :

- a) Les services d'au moins deux démographes (à plein temps) et de cinq ou six assistants de recherche;
- b) Les services à temps partiel d'universitaires ghanéens et d'autres spécialistes membres de ses organismes intéressés, pour autant que c'est nécessaire à l'exécution des programmes de l'Institut;
- c) Les services du personnel technique et du personnel d'administration ou de bureau dont le Directeur, les chercheurs et les enseignants de l'Institut pourraient avoir besoin;
- d) Les moyens matériels nécessaires à la formation et à la recherche sur le terrain dont l'Institut et le Gouvernement seront convenus;
- e) Les locaux nécessaires au bon fonctionnement de l'Institut, notamment des bureaux pour le personnel de recherche, le personnel enseignant et le personnel administratif, les salles de cours et les locaux nécessaires pour une bibliothèque et pour l'entreposage du matériel et des fournitures;
- f) Le mobilier et les fournitures de bureau pour l'Institut et son internat, y compris les services ou le financement nécessaires à l'installation ainsi qu'à l'entretien et à la sécurité des locaux;
- g) Les services téléphoniques, télégraphiques et postaux nécessaires au bon fonctionnement et à l'administration de l'Institut;

- h) Le logement aux boursiers de l'ONU, dont le loyer sera payé sur les bourses, et les moyens de transport dont le personnel et les stagiaires du Ghana pourraient avoir besoin pour se déplacer au Ghana dans le cadre des programmes de formation et de recherche de l'Institut;
- i) Pour les fonctionnaires de l'ONU affectés à l'Institut, les mêmes services médicaux, logements et les moyens de transport que ceux dont bénéficient les experts de l'assistance technique de l'ONU en République du Ghana;
- j) Les montants nécessaires au paiement des indemnités de subsistance mensuelle, des frais de voyage et autres allocations, s'il y a lieu, des ressortissants de la République du Ghana qui pourraient être choisis comme stagiaires, chercheurs ou assistants à l'Institut, conformément aux dispositions de l'article premier.

2. Aux termes d'un accord entre le Gouvernement et l'Institut, le Gouvernement versera une contribution globale qui représentera sa part des dépenses de l'Institut, et qui couvrira les diverses formes de participation énumérées au paragraphe 1 ci-dessus.

3. Le Gouvernement répondra aux réclamations que des tiers résidant sur son territoire pourraient présenter contre l'Organisation des Nations Unies ou son personnel; il mettra hors de cause l'Organisation des Nations Unies et son personnel en cas de réclamation et les dégagera de toute responsabilité découlant d'activités exécutées en vertu du présent Accord, sauf si les Parties conviennent que la réclamation ou la responsabilité résulte d'une négligence grave ou d'une faute intentionnelle des intéressés.

Article VII. FACILITÉS, PRIVILÈGES ET IMMUNITÉS

1. Le matériel scientifique, l'équipement et le matériel pédagogique, les articles et les fournitures (machines à calculer, livres, films, etc.) acquis pour l'Institut seront importés librement et sans restriction et seront exemptés de droits de douane ou autres droits ou taxes. Toutefois, ces articles et marchandises ne pourront être ni vendus ni échangés en République du Ghana sauf à des conditions convenues avec le Gouvernement.

2. Dans l'exercice de leurs fonctions auprès de l'Institut, les fonctionnaires de l'Organisation des Nations Unies jouiront des privilèges et immunités prévus aux articles V et VII de la Convention sur les privilèges et immunités des Nations Unies¹, et les membres du Conseil d'administration et du Comité consultatif désignés par l'ONU qui ne sont pas fonctionnaires des Nations Unies jouiront des privilèges et immunités prévus à l'article VI de la Convention.

3. Sans préjudice de la disposition précédente, le Gouvernement s'engage à accorder à tous les membres du Conseil d'administration et du Comité consultatif les facilités et le concours dont ils pourraient avoir besoin pour exercer leurs fonctions auprès de l'Institut.

4. Tous les boursiers de l'ONU à l'Institut qui ne sont pas ressortissants de la République du Ghana pourront librement pénétrer sur le territoire de la République du Ghana, en sortir et y séjourner pendant la période nécessaire à leur formation. Des facilités leur seront accordées pour leur permettre de voyager rapidement et les visas nécessaires leur seront délivrés dans les meilleurs délais et gratuitement.

¹ Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

Article VIII. MODALITÉS D'APPLICATION DE L'ACCORD

1. L'Accord entrera en vigueur quand il sera ratifié¹. La procédure de ratification sera engagée dès sa signature. L'Accord demeurera en vigueur jusqu'à la fin de la cinquième année universitaire et pourra être prorogé pour une nouvelle période à convenir entre les deux Parties. En tout état de cause, les Parties engageront des consultations 18 mois avant son expiration en vue de continuer à coopérer à la gestion de l'Institut.

2. L'Accord pourra être modifié par convention entre les Parties et chacune des Parties examinera avec attention et bienveillance toute proposition à cet effet.

3. Chacune des Parties pourra dénoncer l'Accord par notification écrite à l'autre Partie. La dénonciation prendra effet 90 jours après la date de réception de la notification, à condition que cette date soit antérieure d'au moins six mois à la date où doit commencer l'année universitaire suivante. Ce nonobstant, l'Accord ne pourra pas expirer avant la fin de l'année universitaire au cours de laquelle la notification aura été reçue.

EN FOI DE QUOI les représentants, à ce dûment habilités, de l'Organisation des Nations Unies et du Gouvernement de la République du Ghana ont signé le présent Accord en langue anglaise.

Pour le Gouvernement
de la République du Ghana :
Le Secrétaire ministériel
au Secrétariat de la planification
du développement
Bureau du Premier Ministre,

[Signé]

JONES OFORI ATTA

Accra, le 3 décembre 1971

Pour l'Organisation
des Nations Unies :
Le Représentant résident
du Programme des Nations Unies
pour le développement,

[Signé]

GORDON MENZIES

Accra, le 3 décembre 1971

¹ En fait, l'Accord n'était pas soumis à ratification, et il est censé avoir été définitivement approuvé par la signature des deux Parties.

No. 14327

**UNITED NATIONS
and
CHILE**

Agreement regarding the arrangements for the Third United Nations Conference on Trade and Development to be held in Chile from 13 April to 21 May 1972 (with annexes and annexed aide-mémoire of understanding). Signed at Geneva on 17 December 1971

Authentic text: English

Registered ex officio on 1 October 1975.

**ORGANISATION DES NATIONS UNIES
et
CHILI**

Accord relatif aux dispositions à prendre en vue de la Troisième Conférence des Nations Unies sur le commerce et le développement devant se tenir au Chili du 13 avril au 21 mai 1972 (avec annexes et aide-mémoire d'accord annexé). Signé à Genève le 17 décembre 1971

Texte authentique : anglais.

Enregistré d'office le 1^{er} octobre 1975.

AGREEMENT¹ BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF CHILE REGARDING THE ARRANGEMENTS FOR THE THIRD UNITED NATIONS CONFERENCE ON TRADE AND DEVELOPMENT TO BE HELD IN CHILE FROM 13 APRIL TO 21 MAY 1972

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

¹ Came into force on 17 December 1971 by signature, in accordance with its provisions.

[TRADUCTION — TRANSLATION]

ACCORD ENTRE L'ORGANISATION DES NATIONS UNIES ET LE
GOUVERNEMENT DU CHILI RELATIF AUX DISPOSITIONS À
PRENDRE EN VUE DE LA TROISIÈME CONFÉRENCE DES NA-
TIONS UNIES SUR LE COMMERCE ET LE DÉVELOPPEMENT
DEVANT SE TENIR AU CHILI DU 13 AVRIL AU 21 MAI 1972

Publication effectuée conformément à l'article 12, paragraphe 2, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Entré en vigueur le 17 décembre 1971 par la signature, conformément à ses dispositions.

No. 14328

**UNITED NATIONS
(UNITED NATIONS TRUST FUND FOR
DEVELOPMENT PLANNING AND PROJECTIONS)
and
UNITED STATES OF AMERICA**

Agreement concerning a grant by the United States of America to the United Nations (United Nations Trust Fund for Development Planning and Projections) [with attachments]. Signed at New York on 7 November 1973

Amendment No. 1 to the above-mentioned Agreement. Signed at New York on 1 February 1974

Amendment No. 2 to the above-mentioned Agreement of 7 November 1973 as amended. Signed at New York on 29 January 1975

Amendment No. 3 to the above-mentioned Agreement of 7 November 1973 as amended. Signed at New York on 3 June 1975

Authentic texts: English.

Registered ex officio on 1 October 1975.

N° 14328

**ORGANISATION DES NATIONS UNIES
(FONDS D'AFFECTATION SPÉCIALE
DES NATIONS UNIES POUR LA PLANIFICATION
ET LES PROJECTIONS
EN MATIÈRE DE DÉVELOPPEMENT)
et
ÉTATS-UNIS D'AMÉRIQUE**

Accord concernant un don des États-Unis d'Amérique à l'Organisation des Nations Unies (Fonds d'affectation spéciale des Nations Unies pour la planification et les projections en matière de développement) [avec annexes]. Signé à New York le 7 novembre 1973

Avenant n° 1 à l'Accord susmentionné. Signé à New York le 1^{er} février 1974

Avenant n° 2 à l'Accord susmentionné du 7 novembre 1973 tel que modifié. Signé à New York le 29 janvier 1975

Avenant n° 3 à l'Accord susmentionné du 7 novembre 1973 tel que modifié. Signé à New York le 3 juin 1975

Textes authentiques : anglais.

Enregistrés d'office le 1^{er} octobre 1975.

GRANT¹ BY THE UNITED STATES OF AMERICA TO THE UNITED NATIONS (UNITED NATIONS TRUST FUND FOR DEVELOPMENT PLANNING)

This grant is made and effective on the 7th day of November 1973 by the United States of America through the Agency for International Development (hereinafter called "A.I.D.") to the United Nations (hereinafter called "Grantee").

Whereas, both A.I.D. and the Grantee have recognized the need for special programs to promote and accelerate the economic and social development of the least* developed among the developing countries in Africa; and

Whereas, A.I.D. has requested and the Grantee has agreed to utilize the expertise of A.I.D. professional staff to assist in the planning and implementing of specific economic and social development programs designed to promote and accelerate progress in the least developed among the developing countries in Africa; and

Whereas, A.I.D. has agreed with the Grantee to provide through the United Nations Trust Fund for Development Planning, in addition to other funds available to the Grantee for this purpose, funds to be used to assist in accomplishing these mutually recognized goals,

Now therefore, A.I.D. hereby makes a grant for the purposes and under the terms and conditions hereinafter set forth:

Article I. PURPOSE OF GRANT

The purpose of this grant is to provide funds for the Grantee to cover the cost of experienced professional staff employed for services exclusively on special programs for one or more of the least developed among the developing countries in Africa for an initial period of at least two years.

Accordingly, A.I.D. agrees to provide the following:

Funds for the Grantee to hire up to twenty (20) A.I.D. professional staff for assignment under special UN programs for one or more of the least developed among the developing countries in Africa.

Article II. AMOUNT OF GRANT

The initial amount available for the purpose of this grant is \$750,000.

Article III. USE OF A.I.D. FUNDS

A. The funds made available under this grant shall be used to pay:

1. Salaries and allowances in accordance with the regulations and practices of the UN body to which assigned, including compensation for service-incurred injury or death;
2. Travel and transportation to and from the duty station of the employee and eligible dependents and related costs and allowances including *per diem*;

* The list of the 25 least developed among the developing countries of the world, contained in the UN Economic and Social Council's Committee for Development Planning Report of its 11th² Session (April 1971-E/4990),³ was approved by the General Assembly of the United Nations on November 18, 1971, in Resolution 2768 (XXVI).⁴

¹ Came into force on 7 November 1973 by signature, in accordance with the preamble of the Agreement.

² Should read "7th".

³ United Nations, *Official Records of the Economic and Social Council, Fifty-first Session, Supplement No. 7*, p 17.

⁴ United Nations, *Official Records of the General Assembly, Twenty-sixth Session, Supplement No. 29 (A/8429)*, p. 52.

3. Travel related to performance of duties;
4. Entitlements in connection with separation from UN body to which assigned, including commutation of accrued annual leave, if any;
5. Premium costs of participation in the Group Life Insurance Plan of the United Nations covering disability and death, the premium costs of participation, under the applicable rules and regulations, in the Group Medical Insurance Plan, and the full cost associated with participation in the United Nations Pension Plan which the organization would pay.

Article IV. CONSULTATION AND COORDINATION

A. The Grantee, A.I.D., and other UN agencies and organizations, as appropriate, shall consult at the request of either party to this agreement concerning the operation of this agreement.

B. The Grantee and other UN organizations and agencies as appropriate shall provide all necessary liaison with UN member states to effect the degree of cooperation required to achieve the purpose of this grant.

Article V. CONTRIBUTION OF THE GRANTEE

The Grantee will make all arrangements necessary to facilitate the proper performance of duties by the persons engaged under this agreement.

Article VI. DISBURSEMENT OF FUNDS

The procedure governing the disbursements of funds under this agreement are outlined in Attachment A which is made a part of this grant agreement.

Article VII. SPECIAL PROVISIONS

Special provisions relating to this grant are listed in Attachment B which is made a part of this grant agreement.

Accepted:

For the United Nations
(United Nations Trust Fund
for Development Planning)

By: [Signed — Signé]¹

Title: Acting Head
Office of Financial Services

Date: 7 November 1973

For the United States
of America

By: [Signed — Signé]²

Title: Deputy U.S. Representative
on the Economic and
Social Council

Date: 7 November 1973

ATTACHMENT A

DISBURSEMENT OF FUNDS

A. A.I.D. shall open a Federal Reserve Letter of Credit in the amount of this grant against which the Grantee may present payment vouchers. Within the foregoing ceiling amount, the amount of any payment voucher shall not be less than \$10,000 nor more than \$750,000.

¹ Signed by W. H. Ziehl — Signé par W. H. Ziehl.

² Signed by Robert W. Kitchen — Signé par Robert W. Kitchen.

B. In no event shall the accumulated total of all such payment vouchers exceed the amount of the Federal Reserve Letter of Credit.

C. Procedure for Grantee

1. After arranging with a commercial bank of its choice for operation under this Letter of Credit and obtaining the name and address of the Federal Reserve Bank or branch serving the commercial bank, the Grantee shall deliver to the A.I.D. Office of Financial Management (SER/FM/RSD) three originals of Standard Form 1194, "Authorized Signature Card for Payment Vouchers on Letters of Credit", signed by those official(s) authorized to sign payment vouchers against the Federal Reserve Letter of Credit and by an official of the Grantee who has authorized them to sign.

2. Upon execution of the grant, the Grantee shall receive one certified copy of the Federal Reserve Letters of Credit.

3. The Grantee shall confirm with its commercial bank that the Federal Reserve Letter of Credit has been opened and is available if funds are needed.

4. To receive payment, the Grantee shall:

- (a) Periodically, although normally not during the last five days of the month, prepare payment vouchers (Form TUS 5401) in an original and three copies;
- (b) Have the original and two copies of the voucher signed by the authorized official(s) whose signature(s) appear on the Standard Form 1194;
- (c) Present the original, duplicate and triplicate copy of the form TUS 5401 to its commercial bank;
- (d) Retain the quadruplicate copy of the voucher.

5. After the first payment voucher (Form TUS 5401) has been processed, succeeding payment vouchers shall not be presented until the existing balance of previous payments has been expended or is insufficient to meet current needs.

6. In preparing the payment voucher, the Grantee shall assign a voucher number in numerical sequence beginning with 1 and continuing in sequence on all subsequent payment vouchers submitted under the Federal Reserve Letter of Credit. The current status of the pertinent Federal Reserve Letter of Credit funds shall be presented on the reverse side of the last two copies of the Form TUS 5401 in the following format:

Cash on hand prior to preceding advance	\$
Plus amount of last advance on TUS 5401 No.
Less total payments subsequent to last advance
Equals cash on hand prior to receiving current advance on TUS 5401 No.

7. A report of expenditures shall be prepared and submitted semi-annually to A.I.D. Office of Financial Management (SER/FM/RSD). This report, submitted on Standard Form 1034, "Public Voucher for Purchases and Services Other than Personal," shall be supported by certifications, listing of expenditures against withdrawals and documentation as required.

8. Simultaneously with the submission of the report of expenditures the Grantee shall submit to SER/FM/RSD a status report on the Federal Reserve Letter of Credit as of the close of the periods covered by the report of expenditures. The report is prepared in the following format:

<i>Federal Reserve Letter of Credit No.</i>	
1. Total amount of Federal Reserve Letter of Credit	\$
2. Payment Vouchers presented against Federal Reserve Letter of Credit
a. Credited prior to reporting period
b. Credit during reporting period, TUS 5401 Nos. through , inclusive

- *c. Presented but not credited, TUS 5401 Nos. . . .
through . . . , inclusive

* Itemize any payment vouchers reported in Item 2c as presented but not credited.

A T T A C H M E N T B

SPECIAL PROVISIONS

A. This agreement may be revised only by the written mutual consent of the parties hereto.

B. If at any time A.I.D. concludes that the services of the A.I.D.-financed individuals are not being used for the purposes specified in this grant, A.I.D., after consultation with the Grantee, may cease further disbursements other than those required for the liquidation of outstanding legally binding commitments entered into under this agreement except as A.I.D. may otherwise agree in writing.

C. Financial records, including documentation to support entries on accounting records and to substantiate charges to the grant shall be kept in accordance with Grantee's usual accounting procedure, which shall follow generally accepted accounting practices. All such financial records shall be maintained for at least three years after final disbursement of funds under this grant. The Grantee annually shall render an accounting of the expenditures incurred under the grant to the authorized representative of A.I.D. or the Comptroller General of the United States.

D. The Grantee shall submit annually to A.I.D. a report describing those activities which have been financed under this grant. The report shall include a list of those persons employed by Grantee with grant funds together with the place and nature of their assignment.

E. Both parties are in agreement that the acceptance of this grant will not give rise to any financial liability on the part of the United Nations.

F. No member of or delegate to the Congress or resident Commissioner shall be admitted to any share or part of the grant or to any benefit that may arise therefrom; but this provision shall not be construed to extend to this grant if made with a corporation for its general benefit.

G. The monitoring functions for A.I.D. under this grant shall be carried out by the Office of North Africa and Africa Regional Affairs (AFR/NARA) or such other office as A.I.D. shall designate in writing.

AMENDMENT¹ No. 1 TO GRANT BY THE UNITED STATES OF AMERICA TO THE UNITED NATIONS (UNITED NATIONS TRUST FUND FOR DEVELOPMENT PLANNING)

The Grant dated November 7, 1973 between the United States of America, acting through the Agency for International Development (A.I.D.) and the United Nations (Grantee) is hereby amended as follows:

1. In Article I delete the word "experienced".
2. In Article I delete the phrase "for an initial period of at least two years" and add at the end of such Article the phrase "and for a tour of duty up to two years".
3. In Article III A. add at the end thereof the following new subparagraph:
"6. Training supervision and administration costs for associate experts at the international rate agreed upon for the employment of associate experts from countries other than the U.S. of twelve percent of items 1 through 5 immediately above."

Except as hereinabove amended, all provisions of the Grant remain in full force and effect.

Accepted:

For the United Nations
(United Nations Trust Fund
for Development Planning):

By: [Signed — Signé]²
Title: Acting Head
Office of Financial Services

Date: 1 February 1974

For the United States
of America:

By: [Signed — Signé]³
Title: Minister-Counsellor
Deputy Permanent Representative
on the Economic
and Social Council
U.S. Mission to the
United Nations

Date: 1 February 1974

¹ Came into force on 1 February 1974 by signature.

² Signed by W. H. Ziehl — Signé par W. H. Ziehl.

³ Signed by Robert W. Kitchen — Signé par Robert W. Kitchen.

AMENDMENT¹ No. 2 TO GRANT BY THE UNITED STATES OF AMERICA TO THE UNITED NATIONS (UNITED NATIONS TRUST FUND FOR DEVELOPMENT PLANNING)

The Grant dated November 7, 1973, between the United States of America, acting through the Agency for International Development (A.I.D.) and the United Nations (Grantee) is hereby amended further, as follows:

I. In Article III A., add at the end thereof, the following subparagraph 7:

“For the purposes of this agreement only, program support costs of UN and the specialized agencies, in accordance with the regulations and practices of the UN body to which the experts are assigned, at a rate not to exceed the prevailing rate at which UNDP reimburses specialized agencies for such costs.”

Except as hereinabove amended, all provisions and prior amendments of the Grant remain in full force and effect.

Accepted:

For the United Nations
(United Nations Trust Fund
for Development Planning)

By: [Signed — Signé]²

Title: Deputy Controller

Date: 29 January 1975

For the United States
of America

By: [Signed — Signé]¹

Title: Deputy U.S. Representative
Economic and Social Council

Date: 29 January 1975

¹ Came into force on 29 January 1975 by signature.

² Signed by W. H. Ziehl — Signé par W. H. Ziehl.

³ Signed by Robert W. Kitchen — Signé par Robert W. Kitchen.

AMENDMENT¹ No. 3 TO GRANT BY THE UNITED STATES OF AMERICA TO THE UNITED NATIONS (UNITED NATIONS TRUST FUND FOR DEVELOPMENT PLANNING)

The Grant dated November 7, 1973, between the United States of America, acting through the Agency for International Development (A.I.D.) and the United Nations (Grantee) is hereby amended further, as follows:

I. In Attachment A entitled "Disbursement of Funds", delete paragraphs 5, 6, 7 and 8 in their entirety and substitute:

5. After the first payment voucher (Form TUS 5401) has been processed, succeeding payment vouchers shall be presented as near as possible to the time of expenditure and will call for those amounts necessary to meet the current needs of the Grantee in carrying out the purposes of this grant.

6. In preparing the payment voucher, the Grantee shall assign a voucher number in numerical sequence beginning with 1 and continuing in sequence on all subsequent payment vouchers submitted under the Federal Reserve Letter of Credit. The current status of the pertinent Federal Reserve Letter of Credit funds shall be presented on the reverse side of the last two copies of the Form TUS 5401 in the following format:

Total available under Federal Reserve
Letter of Credit
Amount drawn down to date
Amount of current drawing
Amount remaining

7. A report of expenditures shall be prepared and submitted semi-annually to AID in two copies indicating how the money was spent for purposes of the agreement.

8. Simultaneously with submission of the report of expenditures the Grantee shall submit to AID a status report on the Federal Reserve Letter of Credit for the same period.

II. In Attachment B, Special Provisions, Paragraph C., delete the final sentence of said paragraph in its entirety.

III. In Attachment B, Special Provisions, add at the end thereof the following paragraph:

H. The Secretary-General, or the Executive Head of other United Nations organizations, shall appoint the professional staff under the respective Staff Regulations of the organizations concerned. Nothing in the agreement, nor in the Special Provisions, shall be interpreted as infringing the right of the Secretary-General or the Executive Heads to make appointments or to terminate them under the applicable Staff Regulations.

¹ Came into force on 3 June 1975 by signature.

Except as hereinabove amended, all provisions and prior amendments of the Grant remain in full force and effect.

Accepted:

For the United Nations
(United Nations Trust Fund
for Development Planning)

By: [Signed — Signé]¹

Title: Controller

Date: 3 June 1975

For the United States
of America

By: [Signed — Signé]²

Title: Deputy U.S. Representative
Economic and Social Council

Date: 3 June 1975

¹ Signed by Helmut Debatin — Signé par Helmut Debatin.

² Signed by Robert W. Kitchen — Signé par Robert W. Kitchen.

[TRADUCTION — TRANSLATION]

ACCORD¹ CONCERNANT UN DON DES ÉTATS-UNIS D'AMÉRIQUE
À L'ORGANISATION DES NATIONS UNIES (FONDS D'AFFEC-
TION SPÉCIALE DES NATIONS UNIES POUR LA PLANIFI-
CATION ET LES PROJECTIONS EN MATIÈRE DE DÉVELOPPE-
MENT)

Don en date du 7 novembre 1973 fait à l'Organisation des Nations Unies (ci-après dénommée le «Donataire») par les États-Unis d'Amérique, par l'intermédiaire de l'Agency for International Development (ci-après dénommée l'«AID»).

Considérant que l'AID et le Donataire ont reconnu la nécessité de programmes spéciaux pour promouvoir et accélérer le développement économique et social des pays en développement d'Afrique les moins avancés*; et

Considérant que le Donataire a accepté, à la demande de l'AID, d'utiliser les services du personnel d'encadrement de l'AID pour aider à planifier et à exécuter certains programmes de développement économique et social visant à promouvoir et à accélérer le développement des pays en développement d'Afrique les moins avancés, et

Considérant que l'AID et le Donataire sont convenus que l'AID fournirait des fonds, par l'intermédiaire du Fonds d'affectation spéciale des Nations Unies pour la planification et les projections en matière de développement pour atteindre ces objectifs fixés d'un commun accord, en plus d'autres fonds mis à sa disposition à cet effet,

L'AID fait un Don aux fins, clauses et conditions énoncées ci-après :

Article I. OBJET DU DON

L'objet du Don est de fournir des fonds au Donataire pour couvrir le coût des services de personnel d'encadrement expérimenté employé exclusivement à l'exécution de programmes spéciaux en faveur d'un ou plusieurs des pays en développement d'Afrique les moins avancés pour une première période d'au moins deux ans.

En conséquence, l'AID accepte de fournir des fonds permettant au Donataire de recruter au maximum vingt (20) cadres de l'AID pour s'occuper, dans le cadre de programmes spéciaux de l'ONU, d'un ou plusieurs des pays en développement d'Afrique les moins avancés.

Article II. MONTANT DU DON

Le montant initial du Don est de 750 000 dollars.

* La liste des 25 pays en développement les moins avancés, contenue dans le rapport du Comité de la planification du développement au Conseil économique et social de l'ONU sur sa septième session (avril 1971 — E/4990²), a été approuvée par l'Assemblée générale des Nations Unies le 18 novembre 1971 dans sa résolution 2768 (XXVI)¹.

¹ Entré en vigueur le 7 novembre 1973 par la signature, conformément au préambule de l'Accord.

² Nations Unies, *Documents officiels du Conseil économique et social, cinquante et unième session, Supplément no 7*, p. 17.

³ Nations Unies, *Documents officiels de l'Assemblée générale, vingt-sixième session, Supplément no 29 (A/8429)*, p. 52.

Article III. EMPLOI DES FONDS DE L'AID

Les fonds donnés serviront :

1. A verser aux intéressés les traitements et indemnités prévus par les règlements et pratiques de l'organe de l'ONU auquel ils seront affectés, y compris les indemnités en cas d'accident ou de décès imputable au service;
2. A couvrir les frais de voyage et de transport de l'employé et des personnes à sa charge qui y ont droit jusqu'au lieu d'affectation et retour, ainsi que les frais et indemnités correspondants et les indemnités journalières de subsistance;
3. A payer les frais de déplacements officiels;
4. A verser les indemnités auxquelles l'intéressé a droit au moment où il quitte l'organe de l'ONU auquel il était affecté, y compris, s'il y a lieu, la somme correspondant aux jours de congés annuels accumulés;
5. A couvrir les cotisations au régime d'assurance groupe sur la vie de l'Organisation des Nations Unies prévoyant une indemnisation en cas d'invalidité ou de décès, les cotisations, suivant les règles et règlements en vigueur, au régime d'assurance groupe maladie et la cotisation au régime des pensions des Nations Unies que l'Organisation aurait à verser.

Article IV. CONSULTATION ET COORDINATION

A. Le Donataire, l'AID et d'autres organismes et institutions des Nations Unies se consulteront selon que de besoin à la demande de l'une ou l'autre Partie, au sujet de l'application de l'Accord.

B. Le Donataire et les autres organismes ou institutions des Nations Unies assureront tous les contacts nécessaires avec les Etats Membres de l'Organisation des Nations Unies pour assurer la coopération nécessaire et réaliser les fins du Don.

Article V. CONTRIBUTION DU DONATAIRE

Le Donataire prendra toutes les dispositions voulues pour faciliter l'exécution des tâches incombant aux personnes engagées en vertu du présent Accord.

Article VI. DÉCAISSEMENT DES FONDS

La procédure de décaissement des fonds en vertu du présent Accord est décrite à l'annexe A qui fait partie de l'Accord.

Article VII. DISPOSITIONS PARTICULIÈRES

Des dispositions particulières concernant le Don sont énoncées à l'annexe B qui fait partie de l'Accord.

Approuvé :

Pour l'Organisation des Nations Unies
(Fonds d'affectation spéciale des Nations Unies pour la planification et les projections en matière de développement) :

Le Chef par intérim
du Bureau des services financiers,

[W. H. ZIEHL]

Le 7 novembre 1973

Pour les Etats-Unis
d'Amérique :

Le Représentant adjoint
des Etats-Unis
au Conseil économique et social,

[ROBERT W. KITCHEN]

Le 7 novembre 1973

ANNEXE A

DÉCAISSEMENT DES FONDS

A. L'AID émettra sur la Federal Reserve Bank une lettre de crédit du montant du Don, sur laquelle le Donataire pourra tirer des fonds en présentant des bordereaux de retrait. Dans les limites du montant maximal, les bordereaux de retrait ne devront pas porter sur une somme inférieure à 10 000 dollars ou supérieure à 750 000 dollars.

B. Le total cumulé des bordereaux de retrait ne devra en aucun cas excéder le montant de la lettre de crédit de la Federal Reserve Bank.

C. Procédure que doit suivre le Donataire :

1. Après avoir fait les démarches nécessaires auprès d'une banque commerciale de son choix pour qu'elle se charge des opérations relatives à cette lettre de crédit, et après avoir obtenu le nom et l'adresse de la Federal Reserve Bank ou d'une de ses agences desservant la banque commerciale, le Donataire remettra au bureau de gestion financière de l'AID (SER/FM/RSD) trois originaux de la formule standard 1194 «Signature autorisée des bordereaux de retrait sur lettres de crédit» signés par les personnes habilitées à signer des bordereaux de retrait de fonds sur la lettre de crédit de la Federal Reserve Bank et par le représentant du Donataire qui aura donné les autorisations de signer.

2. Au moment de la validation du Don, le Donataire recevra une copie certifiée conforme de la lettre de crédit de la Federal Reserve Bank.

3. Le Donataire s'assurera auprès de sa banque commerciale que la lettre de crédit a été émise et que des retraits peuvent être effectués en fonction des besoins.

4. Pour faire des retraits, le Donataire :

- a) Etablira périodiquement, mais normalement pas pendant les cinq derniers jours du mois, des bordereaux de retrait (formule TUS 5401) en quatre exemplaires dont un original;
- b) Fera signer l'original et deux copies du bordereau par le ou les fonctionnaires à ce autorisés dont la ou les signatures figurent sur la formule standard 1194;
- c) Présentera l'original, le duplicata et le triplicata de la formule TUS 5401 à sa banque commerciale;
- d) Conservera la quatrième copie du bordereau.

5. Une fois le premier bordereau de retrait (formule TUS 5401) enregistré, il ne sera présenté aucun autre bordereau tant que le solde des retraits antérieurs n'aura pas été dépensé ou ne sera pas suffisant pour couvrir les besoins.

6. Le Donataire numérotera les bordereaux de retrait à partir de 1 avant de les présenter pour faire des retraits sur la lettre de crédit de la Federal Reserve Bank. L'état des fonds sur la lettre de crédit de la Federal Reserve Bank sera présenté au verso des deux dernières copies de la formule TUS 5401 comme suit :

Encaisse avant l'avance précédente	dollars.
Plus : montant de la dernière avance sur la formule TUS 5401 n°	dollars
Moins : total des retraits effectués après la dernière avance	dollars
Egale : Encaisse avant la nouvelle avance sur la formule TUS 5401 n°	dollars

7. Un état des dépenses sera établi et présenté deux fois par an au bureau de gestion financière de l'AID (SER/FM/RSD). Cet état, présenté sur la formule standard 1034 (bordereau officiel pour les achats et les services autres que personnels), sera accompagné de certificats, de la liste des dépenses correspondant à chaque retrait et des pièces nécessaires.

8. En même temps que l'état des dépenses, le Donataire présentera aussi au SER/FM/RSD un rapport sur l'état de la lettre de crédit de la Federal Reserve Bank à la date de clôture des périodes couvertes par l'état des dépenses. Ce rapport sera présenté comme suit :

Lettre de crédit de la Federal Reserve Bank n°

1. Montant total de la lettre de crédit de la Federal Reserve Bank en dollars
2. Bordereaux de tirages sur la lettre de crédit de la Federal Reserve Bank
a) Crédités avant la période sur laquelle porte le rapport
b) Crédités pendant la période sur laquelle porte le rapport, TUS 5401 nos à inclus
c)* Présentés mais non crédités, TUS 5401 nos à inclus

* Classer les bordereaux de retrait indiqués à la rubrique 2, c, comme ayant été présentés mais non crédités.

A N N E X E B

DISPOSITIONS PARTICULIÈRES

A. Le présent Accord ne pourra être révisé qu'avec le consentement mutuel écrit des Parties.

B. Si l'AID constate que les services du personnel rémunéré par ses soins ne sont pas utilisés aux fins spécifiées dans le Don, elle pourra, après avoir consulté le Donataire, suspendre les décaissements autres que ceux qui sont requis pour liquider des engagements non réglés contractés dans le cadre du présent Accord, à moins qu'elle n'accepte par écrit qu'il en soit autrement.

C. Des états financiers, y compris les pièces afférentes à telle ou telle rubrique des comptes et les documents justificatifs, seront tenus conformément à la procédure comptable usuelle du Donataire qui doit s'inspirer des pratiques comptables généralement admises. Ces états financiers seront tenus pendant au moins trois ans après le dernier retrait de fonds au titre du Don. Le Donataire rendra compte chaque année, au représentant autorisé de l'AID ou au Contrôleur général des Etats-Unis, des dépenses couvertes par le Don.

D. Le Donataire présentera chaque année à l'AID un rapport sur les activités financées par le Don. Le rapport comprendra la liste des personnes dont l'emploi par le Donataire est financé par le Don, avec indication du lieu et de la nature de leur travail.

E. Les deux Parties sont convenues que l'acceptation du Don n'implique aucune obligation financière de la part de l'Organisation des Nations Unies.

F. Aucun membre ou délégué du Congrès ou commissaire résident n'aura droit à une partie quelconque du Don ou à un profit qui peut en découler; toutefois, cette disposition ne s'appliquera pas au Don s'il est destiné à une société dans son intérêt général.

G. Les fonctions de contrôle de l'AID au titre du Don seront exercées par l'Office des affaires régionales de l'Afrique du Nord et de l'Afrique (AFRNARA) ou tout autre bureau que l'AID désignera par écrit.

AMENDEMENT¹ N° 1 À L'ACCORD RELATIF AU DON DES ÉTATS-UNIS D'AMÉRIQUE À L'ORGANISATION DES NATIONS UNIES (FONDS D'AFFECTATION SPÉCIALE DES NATIONS UNIES POUR LA PLANIFICATION ET LES PROJECTIONS EN MATIÈRE DE DÉVELOPPEMENT)

L'Accord relatif au Don, conclu le 7 novembre 1973 entre les États-Unis d'Amérique, par l'intermédiaire de l'Agency for International Development (AID), et l'Organisation des Nations Unies (Donataire), est modifié comme suit :

1. A l'article I, supprimer le mot « expérimenté ».
2. A l'article I, supprimer dans la première phrase les mots « pour une première période d'au moins deux ans » et insérer dans la deuxième phrase, après les mots « pour s'occuper », les mots « pendant un temps de service de deux ans au plus ».
3. Ajouter à la fin de l'article III le paragraphe nouveau suivant :
« 6. A couvrir les frais de formation, de supervision et de gestion des experts associés, calculés au taux international applicable à l'emploi d'experts associés de pays autres que les États-Unis d'Amérique, soit 12 p. 100 des rubriques 1 à 5 ci-dessus. »

Outre ces amendements, toutes les dispositions de l'Accord relatif au Don demeurent en vigueur.

Approuvé :

Pour l'Organisation des Nations Unies
(Fonds d'affectation spéciale des Nations Unies pour la planification et les projections en matière de développement) :

Le Chef par intérim
du Bureau des services financiers,

[W. H. ZIEHL]

Le 1^{er} février 1974

Pour les États-Unis
d'Amérique :

Le Ministre Conseiller,
Représentant permanent adjoint
au Conseil économique et social
Mission des États-Unis d'Amérique
auprès de l'Organisation
des Nations Unies,

[ROBERT W. KITCHEN]

Le 1^{er} février 1974

¹ Entré en vigueur le 1^{er} février par la signature.

AMENDEMENT¹ N° 2 À L'ACCORD RELATIF AU DON DES ÉTATS-UNIS D'AMÉRIQUE À L'ORGANISATION DES NATIONS UNIES (FONDS D'AFFECTATION SPÉCIALE DES NATIONS UNIES POUR LA PLANIFICATION ET LES PROJECTIONS EN MATIÈRE DE DÉVELOPPEMENT)

L'Accord relatif au Don, conclu le 7 novembre 1973 entre les États-Unis d'Amérique, par l'intermédiaire de l'Agency for International Development (AID), et l'Organisation des Nations Unies (Donataire), est à nouveau modifié comme suit :

I. Ajouter à la fin de l'article III le paragraphe nouveau suivant :

«A couvrir, aux fins du présent Accord seulement, les dépenses d'appui aux programmes de l'Organisation des Nations Unies et des institutions spécialisées, conformément aux règles et usages de l'organisme des Nations Unies auquel les experts sont affectés, à un taux ne dépassant pas le taux auquel le PNUD rembourse ces dépenses aux institutions spécialisées.»

Outre l'amendement ci-dessus, toutes les dispositions et amendements antérieurs de l'Accord relatif au Don demeurent en vigueur.

Approuvé :

Pour l'Organisation des Nations Unies
(Fonds d'affectation spéciale des Nations Unies pour la planification et les projections en matière de développement) :

Le Contrôleur adjoint,

[W. H. ZIEHL]

Le 29 janvier 1975

Pour les États-Unis
d'Amérique :

Le Représentant adjoint
des États-Unis
au Conseil économique et social,

[ROBERT W. KITCHEN]

Le 29 janvier 1975

¹ Entré en vigueur le 29 janvier 1975 par la signature.

AMENDEMENT¹ N° 3 À L'ACCORD RELATIF AU DON DES ÉTATS-UNIS D'AMÉRIQUE À L'ORGANISATION DES NATIONS UNIES (FONDS D'AFFECTATION SPÉCIALE DES NATIONS UNIES POUR LA PLANIFICATION ET LES PROJECTIONS EN MATIÈRE DE DÉVELOPPEMENT)

L'Accord relatif au Don, conclu le 7 novembre 1973 entre les États-Unis d'Amérique, par l'intermédiaire de l'Agency for International Development (AID), et l'Organisation des Nations Unies (Donataire), est à nouveau modifié comme suit :

I. A l'annexe A intitulée « Décaissement des fonds », remplacer les paragraphes 5, 6, 7 et 8 par les paragraphes suivants :

«5. Une fois le premier bordereau de retrait (formule TUS 5401) enregistré, les bordereaux ultérieurs seront présentés à la date la plus proche possible de celle à laquelle les dépenses seront faites et porteront sur le versement des montants dont le Donataire aura alors besoin pour réaliser les fins du Don.

«6. Le Donataire numérotera les bordereaux de retrait à partir de 1 avant de les présenter pour faire des prélèvements sur la lettre de crédit de la Federal Reserve Bank. L'état des fonds sur la lettre de crédit de la Federal Reserve Bank au moment du prélèvement sera présenté au verso des deux dernières copies de la formule TUS 5401 comme suit :

Total disponible sur la lettre de crédit
de la Federal Reserve Bank
Montant retiré
Montant du tirage
Montant restant

«7. Un état des dépenses indiquant la manière dont les fonds ont été employés aux fins de l'Accord sera établi en deux exemplaires et présenté deux fois par an à l'AID.

«8. En même temps que l'état des dépenses, le Donataire présentera aussi à l'AID un rapport sur l'état de la lettre de crédit de la Federal Reserve Bank pour la même période.»

II. A l'annexe B (Dispositions particulières), supprimer la dernière phrase du paragraphe C.

III. A l'annexe B (Dispositions particulières), ajouter le paragraphe H suivant :

«H. Le Secrétaire général, pour l'Organisation des Nations Unies, ou le chef du Secrétariat, pour les autres organismes des Nations Unies, nommera les administrateurs conformément au statut du personnel de l'organisme en cause. Aucune disposition de l'Accord ou des dispositions particulières ne pourra être interprétée comme limitant son droit d'engager du personnel ou de mettre fin à l'engagement de personnel conformément aux articles du statut du personnel applicable.»

¹ Entré en vigueur le 3 juin 1975 par la signature.

Outre les amendements ci-dessus, toutes les dispositions et amendements antérieurs de l'Accord relatif au Don demeurent en vigueur.

Approuvé :

Pour l'Organisation des Nations Unies
(Fonds d'affectation spéciale des
Nations Unies pour la planification et
les projections en matière de dévelop-
pement) :

Le Contrôleur,

[HELMUT DEBATIN]

Le 3 juin 1975

Pour les Etats-Unis
d'Amérique :

Le Représentant adjoint
des Etats-Unis
au Conseil économique et social,

[ROBERT W. KITCHEN]

Le 3 juin 1975

No. 14329

**UNITED NATIONS
and
VENEZUELA**

Agreement regarding the arrangements for the second session of the Third United Nations Conference on the Law of the Sea, 1974 (with exchange of letters). Signed at Caracas on 23 May 1974

Authentic texts: Spanish and English.

Registered ex officio on 1 October 1975.

**ORGANISATION DES NATIONS UNIES
et
VENEZUELA**

Accord relatif à l'organisation de la deuxième session de la Troisième Conférence des Nations Unies sur le droit de la mer (1974) [avec échange de lettres]. Signé à Caracas le 23 mai 1974

Textes authentiques : espagnol et anglais.

Enregistré d'office le 1^{er} octobre 1975.

[TRADUCTION — TRANSLATION]

AGREEMENT' BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF VENEZUELA REGARDING THE ARRANGEMENTS FOR THE SECOND SESSION OF THE THIRD UNITED NATIONS CONFERENCE ON THE LAW OF THE SEA, 1974

ACCORD' ENTRE L'ORGANISATION DES NATIONS UNIES ET LE GOUVERNEMENT DU VENEZUELA RELATIF À L'ORGANISATION DE LA DEUXIÈME SESSION DE LA TROISIÈME CONFÉRENCE DES NATIONS UNIES SUR LE DROIT DE LA MER (1974)

Publication effected in accordance with article 12(2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément à l'article 12, paragraphe 2, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 23 May 1974 by signature, in accordance with article XIX(2).

V.ii 982,1-14329

¹ Entré en vigueur le 23 mai 1974 par la signature, conformément à l'article XIX, paragraphe 2.

No. 14330

**DENMARK, FINLAND, ICELAND,
NORWAY and SWEDEN**

**Agreement concerning sickness benefits and benefits in
respect of pregnancy and confinement (with protocol).
Signed at Copenhagen on 6 February 1975**

*Authentic texts: Danish, Finnish, Swedish for Finland, Icelandic, Norwegian
and Swedish.*

Registered by Denmark on 1 October 1975.

**DANEMARK, FINLANDE, ISLANDE,
NORVÈGE et SUÈDE**

**Accord relatif aux prestations de maladie et aux prestations
de grossesse et de maternité (avec protocole). Signé à
Copenhague le 6 février 1975**

*Textes authentiques : danois, finnois, suédois pour la Finlande, islandais,
norvégien et suédois.*

Enregistré par le Danemark le 1^{er} octobre 1975.

[DANISH TEXT — TEXTE DANOIS]

OVERENSKOMST MELLEM DANMARK, FINLAND, ISLAND, NORGE OG SVERIGE OM YDELSER VED SYGDOM, SVANGERSKAB OG FØDSEL

Regeringerne i Danmark, Finland, Island, Norge og Sverige, som har tiltrådt konventionen af 15. september 1955 om social tryghed, har vedrørende ydelser ved sygdom, svangerskab og fødsel indgået følgende overenskomst.

Kapitel I. OVERENSKOMSTENS OMRÅDE

Artikel 1. Et kontraherende land skal med hensyn til retten til ydelser ved sygdom, svangerskab og fødsel anvende bestemmelserne i artiklerne 2-11 for statsborgere i et andet kontraherende land. Det samme gælder for andre personer, der er sikret sådanne ydelser i et andet kontraherende land.

Artikel 2. Ved naturalydelser ved sygdom forstås i denne overenskomst, hvor intet andet er angivet tillige tandlægehjælp og naturalydelser ved svangerskab og fødsel, og ved dagpenge forstås både dagpenge ved sygdom og kontantydelse i anledning af svangerskab og fødsel.

Kapitel II. NATURALYDELSER VED SYGDOM

Artikel 3. Den som er bosat i et af de kontraherende lande, skal, når intet andet følger af stykke 2, være sikret naturalydelser ved sygdom i dette land på samme betingelser og efter samme regler som landets egne statsborgere.

Den, som er ansat ombord i et skib, der fører et kontraherende lands flag, skal være sikret naturalydelser ved sygdom i det land, hvis flag skibet fører.

Artikel 4. Den, som flytter fra et kontraherende land, hvor han er sikret naturalydelser ved sygdom, og bosætter sig i et andet kontraherende land, bliver fra bosættelsen sikret tilsvarende ydelser i tilflytningslandet efter dette lands regler.

Ved fastsættelse af retten til ydelser skal der tages hensyn til den tid, tilflytteren har været sikret naturalydelser ved sygdom i fraflytningslandet, og til ydelser, der er modtaget i dette land. Retten til ydelser foreligger tillige for sygdom eller svangerskab, som er indtrådt før bosættelsen i tilflytningslandet.

Den, som afmønstrer fra et skib, der fører et kontraherende lands flag, bliver først sikret naturalydelser ved sygdom i et andet kontraherende land, hvor han er bosat, efter udløbet af den tid, i hvilken arbejdsgiveren i henhold til sømandslovgivningen har pligt til at afholde tilsvarende naturalydelser ved sygdom.

Ret til ydelser efter denne artikel foreligger ikke, såfremt formålet med flytningen til et land må antages at være at få naturalydelser dér.

Artikel 5. Den, som er bosat i et af de kontraherende lande og sikret naturalydelser ved sygdom i dette land, og som under ophold i et andet af landene får behov for naturalydelser ved sygdom, modtager naturalydelser fra opholdslandet efter dette lands bestemmelser.

Bestemmelserne i første stykke finder tilsvarende anvendelse på den, som på grund af ansættelse om bord på et skib, der fører et kontraherende lands flag, har

ret til naturalydelse fra dette land. Ret til naturalydelse ved sygdom fra opholdslandet foreligger dog ikke i det omfang, arbejdsgiveren efter sømandslovgivningen har pligt til at afholde tilsvarende ydelser.

Der er ikke ret til ydelser efter denne artikel, såfremt hensigten med opholdet i et land antages at være at opnå naturalydelse ved sygdom i dette land. Ret til fødselshjælp foreligger kun, såfremt det ikke med rimelighed kunne forudses, at fødslen ville finde sted under opholdet i det andet land.

Artikel 6. Der er ikke ret til ydelser efter artikel 5 udover det tidspunkt, da den syges tilstand tillader rejse til det land, hvor han er bosat. Fortsatte ydelser bør dog alligevel gives, når det efter omstændighederne ikke er rimeligt at henvise den syge til behandling i bopælslandet.

Artikel 7. Den myndighed, som har afholdt ydelser efter artikel 5, har kun ret til godtgørelse fra et socialforsikringsorgan i det omfang den, som har modtaget ydelserne, har ret til erstatning fra en obligatorisk ulykkesforsikring. Det påhviler ham snarest at give myndigheden oplysning om den ret til erstatning, som kan foreligge fra en sådan forsikring.

Kapitel III. DAGPENGE

Artikel 8. Den, som er bosat i et af de kontraherende lande, skal være sikret dagpenge i dette land på samme betingelser og efter samme regler som landets egne statsborgere. Den, som er bosat i et af de kontraherende lande, men udfører arbejde som ansat i et af de andre lande, skal dog, hvor intet andet følger af tredje stykke, være sikret dagpenge i beskæftigelseslandet på grundlag af lønindtægten derfra.

Den, som er ansat ombord på et skib, der fører et kontraherende lands flag, skal være sikret dagpenge i det land, hvis flag skibet fører.

En arbejdstager, der opholder sig i et andet kontraherende land end det, hvor han er bosat, for dér i ikke udover 12 måneder at udføre arbejde for en virksomhed, som har sit hovedsæde i det land, hvor han er bosat, skal i dette tidsrum være sikret dagpenge i bopælslandet. Såfremt arbejdet i det andet land på grund af uforudsete omstændigheder kommer til at vare længere end oprindeligt tilsigtet og udover 12 måneder, skal arbejdstageren fortsat være sikret dagpenge i bopælslandet under forudsætning af, at vedkommende myndighed i opholdslandet samtykker heri.

Artikel 9. Den, som flytter fra et kontraherende land, hvor han er sikret dagpenge, og bosætter sig i et andet af de kontraherende lande, bliver ved bosættelsen sikret dagpenge i tilflytningslandet. Det tilsvarende gælder, når nogen, som er bosat og sikret dagpenge i et kontraherende land, får ansættelse i et andet sådant land.

Ved fastsættelsen af retten til dagpengeydelse skal der tages hensyn til den tid, den tilflyttede har været sikret dagpenge i fraflytningslandet, og til ydelser, der er udbetalt i dette land. Ret til ydelser foreligger også for sygdom eller svangerskab, som er indtrådt før bosættelsen i tilflytningslandet.

Såfremt der ved flytningen ydes dagpenge fra fraflytningslandet, skal fortsatte dagpenge udbetales fra tilflytningslandet efter dette lands bestemmelser, som om han har haft sin arbejdsindtægt dér.

Artikel 10. Har nogen, som udfører arbejde som ansat i et andet kontraherende land end det, hvor han er bosat, på grund af sygdom modtaget dagpenge fra beskæftigelseslandet i en sammenhængende periode på 90 dage, skal han være sikret dagpenge i bopælslandet. Dette gælder dog ikke, så længe han opholder sig i beskæf-

tigelseslandet. I de tilfælde, som omfattes af dette stykke, skal bestemmelserne i artikel 9, andet og tredje stykke finde tilsvarende anvendelse.

Den, som på grund af sygdom afmønstres fra et skib, der fører et kontraherende lands flag, skal ved tilsvarende anvendelse af bestemmelserne i første stykke sikres dagpenge i bopælslandet, når han har modtaget dagpenge i 90 dage fra det land, hvis flag skibet fører.

Artikel 11. Er nogen efter artiklerne 9 eller 10 i en sygdomsperiode blevet sikret dagpenge i bopælslandet, skal dagpenge, hvis sygdommen er forårsaget af en arbejdsulykke eller erhvervs sygdom, uden hensyn til bestemmelserne i disse artikler fortsat udbetales fra beskæftigelseslandet efter dette lands regler.

Er der på grundlag af samme indkomst samtidig ret til dagpenge fra bopælslandet, og fra beskæftigelseslandet, skal dagpengene fra bopælslandet kun udbetales i det omfang, de overstiger ydelsen fra beskæftigelseslandet.

Artikel 12. Dagpenge, som et kontraherende land udbetaler, skal under den dagpengesikredes ophold i et andet kontraherende land udbetales på samme betingelser, som gælder under ophold i førstnævnte land.

Kapitel IV. ALMINDELIGE BESTEMMELSER

Artikel 13. De fælles bestemmelser i konventionen af 15. september 1955 mellem Danmark, Finland, Island, Norge og Sverige om social tryghed er i den udstrækning, de kan anvendes, også gældende for denne overenskomst.

Artikel 14. De nærmere forskrifter, som er nødvendige for gennemførelsen af denne overenskomst, fastsættes for Danmarks vedkommende af Sikringsstyrelsen, for Finlands vedkommende af Folkepensionsanstalten, for Islands vedkommende af Tryggingastofnun ríkisins, for Norges vedkommende af Rikstrygdeverket og for Sveriges vedkommende af Riksförsäkringsverket.

Artikel 15. Denne overenskomst træder i kraft 30 dage efter den dag, hvor samtlige kontraherende stater har meddelt det danske udenrigsministerium, at de konstitutionelle foranstaltninger, som er nødvendige for aftalens ikrafttrædelse, er gennemført. Det danske udenrigsministerium underretter de øvrige kontraherende stater om modtagelsen af disse meddelelser.

Artikel 16. Ønsker et af de kontraherende lande at opsiges overenskomsten, skal skriftlig meddelelse herom sendes til den danske regering, som straks skal underrette de andre kontraherende lande herom og om den dato, da meddelelsen blev modtaget.

Opsigelsen gælder alene for det land, som har meddelt den, og har gyldighed fra den 1. januar, som indtræffer mindst 6 måneder efter, at den danske regering har modtaget meddelelse om opsigelsen.

Opsiges overenskomsten, bevares de rettigheder, der er erhvervet efter dens bestemmelser.

Artikel 17. Når denne overenskomst træder i kraft, bortfalder overenskomsten af 24. februar 1967 mellem Danmark, Finland, Island, Norge og Sverige om overflytning af sygehjælpforsikrede samt om sygehjælp under midlertidigt ophold. Sidstnævnte overenskomst skal fortsat finde anvendelse for så vidt angår sygdomstilfælde, som fortsat består ved ikrafttrædelsen, hvis dette er til fordel for den sikrede.

Ved fastsættelsen af retten til ydelser skal der tages hensyn også til den tid forud for overenskomstens ikrafttræden, hvori tilflytteren har været sikret ret til ydelser i fraflytningslandet, og til ydelser, der er udbetalt i fraflytningslandet inden overenskomstens ikrafttræden.

Overenskomsten giver ikke ret til ydelser for noget tidsrum, der ligger forud for dens ikrafttræden.

Retten til ydelser efter overenskomsten omfatter også ydelser i anledning af begivenheder, som er indtrådt før overenskomstens ikrafttræden. Dog finder bestemmelserne i artikel 8, første stykke, andet punktum, ikke anvendelse på den, som ved overenskomstens ikrafttræden er syg og modtager dagpenge fra bopælslandet.

Overenskomsten skal deponeres i det danske udenrigsministeriums arkiv, og bekræftede afskrifter skal af det danske udenrigsministerium tilstilles hver af de kontraherende landes regeringer.

TIL BEKRÆFTELSE HERAF har de respektive befuldmægtigede undertegnet denne overenskomst.

UDFÆRDIGET i København den 6. februar 1975 i et eksemplar på det danske, det finske, det islandske, det norske og det svenske sprog, idet der på det svenske sprog er udfærdiget to tekster, en for Finland og en for Sverige, hvilke samtlige tekster har lige gyldighed.

OVE GULDBERG

PROTOKOL

TIL OVERENSKOMST AF 6. FEBRUAR 1975 MELLEM DANMARK, FINLAND, ISLAND, NORGE OG SVERIGE OM YDELSER VED SYGDOM, SVANGERSKAB OG FØDSEL

I tilslutning til den i dag afsluttede overenskomst mellem Danmark, Finland, Island, Norge og Sverige om ydelser ved sygdom, svangerskab og fødsel er regeringerne i disse lande blevet enige om følgende slutprotokol.

1. Med hensyn til betaling af bidrag for de ydelser, som berøres af overenskomsten, gælder det kontraherende lands lovgivning. Særlige aftaler kan træffes for at regulere spørgsmål om sådanne bidrag.

For Norges vedkommende gælder:

Den, som er bosat i Norge, og som efter overenskomstens bestemmelser skal være sikret naturalydelse ved sygdom dér, selv om han er beskæftiget i en andens tjeneste og betaler skat i et andet kontraherende land, skal være fritaget for at betale medlemsafgift til naturalydelse i Norge af indtægten i det andet land.

Den, som arbejder i en andens tjeneste og betaler skat i Norge, men som efter overenskomstens bestemmelser skal være sikret naturalydelse ved sygdom i et andet kontraherende land på grund af bopæl dér, skal betale medlemsafgift for naturalydelse i Norge af indtægten dér.

2. For Finlands vedkommende omfatter overenskomsten ikke ydelser efter loven af 13. juni 1941 om moderskabsydelse.

3. For Norges vedkommende omfatter overenskomsten ikke ydelse til ugifte mødre efter lov om folketrygd af 17. juni 1966 (kap. 12).

4. For Danmarks vedkommende gælder, at bestemmelserne i artikel 5 om ydelser ved sygdom ikke omfatter begravelseshjælp efter lov af 9. juni 1971 om offentlig sygesikring.

5. For Sveriges vedkommende gælder ved anvendelse af artikel 9, andet stykke, at forældrepenge, som ikke overstiger det såkaldte garantiniveau, såfremt den tilflyttede umiddelbart inden barnets fødsel eller det beregnede tidspunkt for denne har været sikret naturalydelser ved sygdom i de kontraherende lande i i alt mindst 180 dage.

Ved fastsættelsen af forældres ret til forældrepenge efter svensk lovgivning ligestilles med forældrepenge kontantydelse i anledning af svangerskab og fødsel, som ydes til den anden af forældrene efter et andet kontraherende lands lovgivning.

6. Har nogen samtidig ret til sygeløn fra en arbejdsgiver i et kontraherende land og dagpenge på grundlag af samme indtægt som sygelønnen fra et andet sådant land, har arbejdsgiveren, som yder sygelønnen, ret til at modtage dagpengene i den ansattes sted, i den udstrækning dagpengene ikke overstiger sygelønnen. Denne bestemmelse anvendes dog kun, såfremt arbejdsgiveren kunne gøre krav på dagpenge, som i tilsvarende tilfælde ydes efter beskæftigelseslandets lovgivning.

TIL BEKRÆFTELSE HERAF har de respektive befuldmægtigede undertegnet denne protokol.

UDFÆRDIGET i København den 6. februar 1975 i ét eksemplar på det danske, det finske, det islandske, det norske og det svenske sprog, idet der på det svenske sprog er udfærdiget to tekster, en for Finland og en for Sverige, hvilke samtlige tekster har lige gyldighed.

OVE GULDBERG

[FINNISH TEXT — TEXTE FINNOIS]

SOPIMUS SUOMEN, ISLANNIN, NORJAN, RUOTSIN JA TANSKAN VÄLILLÄ SAIRAUS-, RASKAUS- JA SYNNYTYSETUUKSISTA

Suomen, Islannin, Norjan, Ruotsin ja Tanskan hallitukset, jotka 15 päivänä syyskuuta 1955 ovat tehneet sopimuksen sosiaaliturvasta, ovat tehneet seuraavan sopimuksen sairaus-, raskaus- ja synnytysetuuksista.

I luku. SOPIMUKSEN SOVELTAMISALA

1 artikla. Sopimusmaat soveltavat sairaus-, raskaus- ja synnytysetuuksien kysymyksessä ollessa 2-11 artikloja toisen sopimusmaan kansalaisiin. Sama koskee muita henkilöitä, joilla toisessa sopimusmaassa on oikeus mainittuihin etuuksiin.

2 artikla. Sairaanhoidetuuksilla tarkoitetaan tässä sopimuksessa, milloin ei toisin määrätä, myös hampaidenhoitoetuksia ja hoitoetuksia raskauden ja synnytyksen aikana sekä sairausrahalla myös raskaudesta ja synnytyksestä johtuvia käteissuorituksia.

II luku. SAIRAANHOITOETUUDET

3 artikla. Henkilöllä, joka asuu jossakin sopimusmaassa, on, mikäli toisesta kappaleesta ei muuta johdu, oikeus sairaanhoidetuuksiin tästä maasta samoin ehdoin ja samojen määräysten mukaisesti kuin maan omilla kansalaisilla.

Henkilöllä, joka palvelee sopimusmaan lippua käyttävällä laivalla, on oikeus sairaanhoidetuuksiin siitä maasta, jonka lippua laiva käyttää.

4 artikla. Henkilö, joka muuttaa sopimusmaasta, jossa hänellä on oikeus sairaanhoidetuuksiin, ja asettuu asumaan toiseen sopimusmaahan, saa asumaan asettumisellaan oikeudenvastaaviin etuuksiin maasta, johon hän muuttaa tämän maan määräysten mukaisesti.

Määrättäessä oikeutta etuuksiin otetaan huomioon aika, jonka maahan muuttaneella on ollut oikeus sairaanhoidetuuksiin maasta, josta hän on muuttanut, sekä etuudet, jotka hänelle on sieltä myönnetty. Oikeus etuuksiin on myös sellaisen sairauden tai raskauden perusteella, joka on alkanut ennen asettumista asumaan maahan, johon muutetaan.

Henkilö, joka lähtee sopimusmaan lippua käyttävän laivan palveluksesta, saa oikeuden sairaanhoidetuuksiin toisesta sopimusmaasta, johon hän asettuu asumaan, vasta sen määräajan umpeen kuluttua, jona työnantajan merimieslainsäädännön mukaisesti on vastattava vastaavista sairaanhoidetuuksista.

Tämän artiklan mukaista oikeutta etuuksiin ei ole, jos maahanmuuton tarkoituksena voidaan olettaa olevan sairaanhoidetuksien saaminen tästä maasta.

5 artikla. Henkilö, jolla sopimusmaassa, asuessaan on oikeus sairaanhoidetuuksiin sieltä ja joka oleskelun aikana toisessa sopimusmaassa joutuu siellä sairaanhoidon tarpeeseen, saa sairaanhoidetuudet oleskelumaasta tämän maan määräysten mukaisesti.

Ensimmäisen kappaleen määräyksiä sovelletaan vastaavasti henkilöön, jolla sen johdosta, että hän palvelee sopimusmaan lippua käyttävällä laivalla, on oikeus

sairaanhoitoetuuksiin tästä maasta. Oikeutta sairaanhoitoetuuksiin ei kuitenkaan ole, sikäli kuin työnantajan merimieslainsäädännön mukaisesti on vastattava vastaavista etuuksista.

Tämän artiklan mukaista oikeutta etuuksiin ei ole, jos maassa oleskelun tarkoituksena voidaan olettaa olevan sairaanhoitoetuuksien saaminen sieltä. Oikeus synnytyksestä johtuviin hoitoetuuksiin on ainoastaan, jollei kohtuudella ole voitu odottaa synnytyksen tapahtuvan toisessa maassa oleskelun aikana.

6 artikla. Oikeutta etuuksiin 5 artiklan mukaan ei ole sen jälkeen, kun hoitoa saaneen tila sallii hänen matkustaa asuinmaahansa. Etuudet tulee kuitenkin edelleen myöntää, milloin olosuhteisiin katsoen ei ole kohtuullista osoittaa sairasta saamaan hoitoa asuinmaastaan.

7 artikla. Viranomaisella, joka on antanut etuuden 5 artiklan mukaisesti, on oikeus saada korvausta toiselta vakuutuslaitokselta vain siltä osin kuin etuuden saaneella henkilöllä on oikeus saada korvausta pakollisen työtaturmavakuutuksen perusteella. Hoitoa saaneen henkilön on mahdollisimman pian ilmoitettava mainitulle viranomaiselle siitä oikeudesta korvaukseen, joka hänellä saattaa olla tällaisen vakuutuksen perusteella.

III luku. SAIRAUSRAHA

8 artikla. Sopimusmaassa asuvalla henkilöllä on oikeus sairausrahaan tästä maasta samoin ehdoin ja samojen määräysten mukaisesti kuin maan kansalaisilla. Sopimusmaassa asuvalla henkilöllä, joka tekee toisen palveluksessa työtä toisessa sopimusmaassa, on kuitenkin, jollei kolmannelta kappaleesta muuta johdu, oikeus sairausrahaan työtulojensa perusteella siitä maasta, jossa hän työskentelee.

Henkilöllä, joka palvelee sopimusmaan lippua käyttävällä laivalla, on oikeus sairausrahaetuuksiin siitä maasta, jonka lippua laiva käyttää.

Työntekijällä, joka oleskelee muussa sopimusmaassa kuin asuinmaassaan työskennelläkseen korkeintaan 12 kuukauden ajan sellaisessa yrityksessä, jonka kotipaikka on hänen asuinmaassaan, on tänä aikana oikeus sairausrahaan asuinmaastaan. Jos työ toisessa maassa ennalta odottamattomista syistä jatkuu alunperin tarkoitettua kauemmin ja yli 12 kuukautta, on työntekijällä edelleen oikeus sairausrahaan asuinmaastaan edellyttäen, että oleskelumaan asianomainen viranomainen siihen suostuu.

9 artikla. Henkilö, joka muuttaa sopimusmaasta, jossa hänellä on oikeus sairausrahaan, ja asettuu asumaan toiseen sopimusmaahan, saa asumaan asettumisellaan oikeuden sairausrahaan jälkimmäisestä. Sama koskee sopimusmaassa asuvaa ja siellä oikeuden sairausrahaan omaavaa henkilöä hänen aloittaessaan toisessa sopimusmaassa työn toisen palveluksessa.

Määrättäessä oikeutta sairausrahaetuuksiin otetaan huomioon aika, jonka maahan muuttaneella on ollut oikeus sairausrahaan siitä maasta, josta hän on muuttanut, sekä etuudet, jotka hänelle on sieltä myönnetty. Oikeus etuuksiin on myös sellaisen sairauden tai raskauden perusteella, joka on alkanut ennen asettumista asumaan maahan, johon muutetaan.

Jos muuttohetkellä maksetaan sairausrahaa maasta, josta muutetaan, maksetaan jatkossa sairausrahaa maasta, johon muutto tapahtuu, tämän maan määräysten mukaisesti ikään kuin muuttaneella olisi ollut ansiotulonsa siellä.

10 artikla. Sen jälkeen kun henkilö, joka tekee toisen palveluksessa työtä toisessa sopimusmaassa kuin asuinmaassaan, on sairauden perusteella yhdenjaksoisesti

90 päivän ajalta saanut sairausrahaa maasta, jossa hän on työssä, on hänellä oikeus sairausrahaan asuinmaastaan. Tätä ei kuitenkaan sovelleta niin kauan, kun hän oleskelee työskentelymaassa. Tässä kappaleessa tarkoitettuihin tapauksiin sovelletaan vastaavasti 9 artiklan toisen ja kolmannen kappaleen määräyksiä.

Henkilöllä, joka sairauden vuoksi lähtee sopimusmaan lippua käyttävän laivan palveluksesta, on soveltaen vastaavasti, mitä ensimmäisessä kappaleessa on määrätty, oikeus sairausrahaan asuinmaastaan sen jälkeen, kun hän 90 päivän ajalta on saanut sairausrahaa siitä maasta, jonka lippua laiva käyttää.

11 artikla. Jos henkilöllä 9 tai 10 artiklan mukaisesti on sairausajalta oikeus sairausrahaan asuinmaastaan, myönnetään tämän estämättä, mikäli sairaus on aiheutunut työtapaturmasta, sairausraha siitä maasta, jossa työ on tehty, tämän maan määräysten mukaisesti.

Jos henkilöllä samojen tulojen perusteella on oikeus sairausrahaan sekä asuintta työskentelymaasta, maksetaan sairausrahaa asuinmaasta vain siltä osin, kuin se ylittää työskentelymaasta maksettavan määrän.

12 artikla. Sopimusmaasta maksettavaa sairausrahaa suoritetaan etuuteen oikeutetun oleskellessa toisessa sopimusmaassa samoin ehdoin kuin hänen oleskellessaan ensiksi mainitussa maassa.

IV luku. YLEISET MÄÄRÄYKSET

13 artikla. Suomen, Islannin, Norjan, Ruotsin ja Tanskan välillä 15 päivänä syyskuuta 1955 sosiaaliturvasta tehdyn sopimuksen yleiset määräykset ovat soveltuvin osin voimassa myös tämän sopimuksen kohdalla.

14 artikla. Tämän sopimuksen soveltamiseen tarvittavat tarkemmat ohjeet antaa Suomen osalta Kansaneläkelaitos, Islannin osalta Tryggingastofnun rikisins, Norjan osalta Rikstrygdeverket, Ruotsin osalta Riksförsäkringsverket ja Tanskan osalta Sikringsstyrelsen.

15 artikla. Tämä sopimus tulee voimaan kolmantenakymmenentenä päivänä sen päivän jälkeen, jona kaikki sopimusvaltiot ovat ilmoittaneet Tanskan ulkoasiainministeriölle, että sopimuksen voimaantulon vaatimat valtiosäännön mukaiset toimenpiteet on suoritettu. Tanskan ulkoasiainministeriö ilmoittaa muille sopimusvaltioille näiden ilmoitusten vastaanottamisesta.

16 artikla. Jos jokin sopimusmaista haluaa irtisanoa sopimuksen, on siitä tehtävä kirjallinen ilmoitus Tanskan hallitukselle, jonka on välittömästi tiedotettava tästä sekä ilmoituksen vastaanottopäivästä muille sopimusmaille.

Irtisanominen koskee ainoastaan irtisanomisilmoituksen tehnyttä maata ja se tulee voimaan 1 päivänä tammikuuta vähintään kuusi kuukautta sen jälkeen, kun Tanskan hallitus on vastaanottanut irtisanomisilmoituksen.

Jos sopimus irtisanoaan, säilyvät sen määräysten mukaisesti saavutetut oikeudet.

17 artikla. Tämän sopimuksen tullessa voimaan lakkaa olemasta voimassa 24 päivänä helmikuuta 1967 Suomen, Islannin, Norjan, Ruotsin ja Tanskan välillä tehty sopimus sairausvakuutettujen siirrosta sekä sairausavusta tilapäisen oleskelun aikana. Viimeksi mainittua sopimusta sovelletaan kuitenkin tämän sopimuksen voimaan tullessa jatkuviin sairaustapauksiin, jos tämä on eduksi vakuutetulle.

Määrättäessä oikeutta etuuksiin otetaan huomioon myös se aika ennen sopimuksen voimaantuloa, jonka maahan muuttaneella on ollut oikeus etuuksiin siitä

maasta, josta hän on muuttanut sekä etuudet, jotka hänelle on tästä maasta maksettu ennen sopimuksen voimaantuloa.

Sopimus ei tuota oikeutta etuuksiin ajalta ennen sen voimaantuloa.

Oikeus etuuksiin tämän sopimuksen perusteella käsittää myös etuudet ennen sopimuksen voimaantuloa sattuneiden tapausten johdosta. Kuitenkaan ei sovelleta 8 artiklan 1 kappaleen 2 kohtaa sellaiseen henkilöön, joka sopimuksen tullessa voimaan on sairas ja saa sairausrahaa asuinmaastaan.

Sopimus talletetaan Tanskan ulkoasiainministeriön arkistoon, ja Tanskan ulkoasiainministeriö toimittaa siitä oikeaksi todistetut jäljennökset kaikkien sopimusmaiden hallituksille.

EDELLÄ OLEVAN VAKUUDEKSI ovat asianomaiset valtuutetut allekirjoittaneet tämän sopimuksen.

[SWEDISH TEXT FOR FINLAND — TEXTE SUÉDOIS POUR LA FINLANDE]

ÖVERENSKOMMELSE MELLAN FINLAND, DANMARK, ISLAND, NORGE OCH SVERIGE OM FÖRMÅNER VID SJUKDOM, HAVANDESKAP OCH BARNSBÖRD

Regeringarna i Finland, Danmark, Island, Norge och Sverige, som biträtt konventionen den 15 september 1955 om social trygghet, har i fråga om förmåner vid sjukdom, havandeskap och barnsbörd träffat följande överenskommelse.

Kapitel I. ÖVERENSKOMMELSENS OMFATTNING

Artikel 1. Fördragsslutande land skall i fråga om rätt till förmåner vid sjukdom, havandeskap och barnsbörd tillämpa bestämmelserna i artiklarna 2-11 med avseende på medborgare i annat fördragsslutande land. Detsamma skall gälla med avseende på annan person som är tillförsäkrad sådana förmåner i annat fördragsslutande land.

Artikel 2. Med sjukvårdsförmåner förstås i denna överenskommelse när ej annat stadgas jämväl tandvårdsförmåner och vårdförmåner vid havandeskap och barnsbörd samt med sjukpenning jämväl kontantförmåner i anledning av havandeskap och barnsbörd.

Kapitel II. SJUKVÅRDSFÖRMÅNER

Artikel 3. Den som är bosatt i ett av de fördragsslutande länderna skall där ej annat följer av andra stycket vara tillförsäkrad sjukvårdsförmåner i detta land på de villkor och enligt de regler som gäller för landets medborgare.

Den som är anställd ombord på fartyg som för ett fördragsslutande lands flagga skall vara tillförsäkrad sjukvårdsförmåner i det land vars flagga fartyget för.

Artikel 4. Den som flyttar från ett fördragsslutande land där han är tillförsäkrad sjukvårdsförmåner och bosätter sig i ett annat fördragsslutande land blir i och med bosättningen tillförsäkrad motsvarande förmåner i inflyttningslandet enligt detta lands regler.

Vid bestämmande av rätt till förmåner tas hänsyn till den tid den inflyttade varit tillförsäkrad sjukvårdsförmåner i utflyttningslandet och till förmåner som utgått i detta land. Rätt till förmåner föreligger även för sjukdom eller havandeskap som uppstått före bosättningen i inflyttningslandet.

Den som avmönstrar från fartyg som för ett fördragsslutande lands flagga blir tillförsäkrad sjukvårdsförmåner i annat fördragsslutande land där han är bosatt först från utgången av den tid under vilken arbetsgivaren enligt sjömanslagstiftningen har att svara för motsvarande sjukvårdsförmåner.

Rätt till förmåner enligt denna artikel föreligger icke om avsikten med flyttningen till ett land kan antas vara att där erhålla sjukvårdsförmåner.

Artikel 5. Den som är bosatt och tillförsäkrad sjukvårdsförmåner i ett av de fördragsslutande länderna och som under vistelse i ett annat av länderna blir i behov av sjukvård där skall erhålla sjukvårdsförmåner från vistelselandet enligt detta lands bestämmelser.

Bestämmelserna i första stycket skal äga motsvarande tillämpning på den som på grund av anställning ombord på fartyg som för ett fördragsslutande lands flagga är tillförsäkrad sjukvårdsförmåner från detta land. Rätt till sjukvårdsförmåner från vistelselandet föreligger dock ej i den mån arbetsgivaren enligt sjömanslagstiftningen har att svara för motsvarande förmåner.

Rätt till förmåner enligt denna artikel föreligger icke om avsikten med vistelsen i ett land kan antas vara att där erhålla sjukvårdsförmåner. Rätt till förlossningsvård föreligger endast om det icke skäligen kunnat förutses att nedkomsten skulle inträffa under vistelsen i det andra landet.

Artikel 6. Rätt till förmåner enligt artikel 5 föreligger icke efter den tidpunkt då den vårdades tillstånd tillåter resa till det land där han är bosatt. Fortsatta förmåner bör likväl utges när det med hänsyn till omständigheterna icke är rimligt att hänvisa den sjuke till vård i bosättningslandet.

Artikel 7. Den myndighet som tillhandahållit förmån enligt artikel 5 har rätt till gottgörelse från annan försäkringsinrättning endast i den mån den som uppburit förmånen äger rätt till ersättning från obligatorisk yrkesskadeförsäkring. Det åligger den vårdade att snarast ge myndigheten upplysning om den rätt till ersättning som kan föreligga från sådan försäkring.

Kapitel III. SJKPENNING

Artikel 8. Den som är bosatt i ett av de fördragsslutande länderna skall vara tillförsäkrad sjukpenning i detta land på de villkor och enligt de regler som gäller för landets medborgare. Den som är bosatt i ett av de fördragsslutande länderna men utför arbete som anställd i ett annat av länderna skall dock, där ej annat följer av tredje stycket, vara tillförsäkrad sjukpenning för anställningsinkomsten i sysselsättningslandet.

Den som är anställd ombord på fartyg som för ett fördragsslutande lands flagga skall vara tillförsäkrad sjukpenning i det land vars flagga fartyget för.

Arbetstagare som vistas i ett annat fördragsslutande land än det där han er bosatt för att under högst 12 månader utföra arbete för en verksamhet som har sitt säte i det land där han är bosatt skall under denna tid vara tillförsäkrad sjukpenning i bosättningslandet. Om arbetet i det andra landet av oförutsedda omständigheter kommer att vara längre än ursprungligen avsett och utöver 12 månader skall arbetstagaren fortsatt vara tillförsäkrad sjukpenning i bosättningslandet under förutsättning att behörig myndighet i vistelselandet samtycker därtill.

Artikel 9. Den som flyttar från ett fördragsslutande land där han är tillförsäkrad sjukpenning och bosätter sig i ett annat av de fördragsslutande länderna blir i och med bosättningen tillförsäkrad sjukpenning i inflyttningslandet. Motsvarande gäller när någon som är bosatt och tillförsäkrad sjukpenning i fördragsslutande land påbörjar anställning i annat sådant land.

Vid bestämmande av rätt till sjukpenningförmåner tas hänsyn till den tid den inflyttade varit tillförsäkrad sjukpenning i utflyttningslandet samt till förmåner som utgått i detta land. Rätt till förmån föreligger även för sjukdom eller havandeskap som uppstått före bosättningen i inflyttningslandet.

Om det vid flyttningen utgår sjukpenning från utflyttningslandet skall fortsatt sjukpenning utbetalas från inflyttningslandet enligt detta lands bestämmelser som om den flyttande haft sin förvärvsinkomst där.

Artikel 10. När någon, som utför arbete som anställd i ett annat fördragsslutande land än det där han är bosatt på grund av sjukdom uppburit sjukpenning från sysselsättningslandet för en sammanhängande tidsrymd av 90 dagar skall han vara tillförsäkrad sjukpenning i bosättningslandet. Vad nu sagts gäller dock ej så länge han fortfarande vistas i sysselsättningslandet. I fall som avses i detta stycke skall bestämmelserna i artikel 9 andra och tredje styckena äga motsvarande tillämpning.

Den som på grund av sjukdom avmönstrar från fartyg som för fördragsslutande lands flagga skall med motsvarande tillämpning av bestämmelserna i första stycket vara tillförsäkrad sjukpenning i bosättningslandet sedan han uppburit sjukpenning för 90 dagar från det land vars flagga fartyget för.

Artikel 11. Har någon enligt bestämmelserna i artiklarna 9 eller 10 under en sjukskrivningsperiod blivit tillförsäkrad sjukpenning i bosättningslandet skall utan hinder därav, om sjukdomen föranletts av yrkesskada, sjukpenning i anledning av skadan utges från sysselsättningslandet enligt bestämmelserna i detta land.

Om på grund av samma inkomst föreligger samtidig rätt till sjukpenning från bosättningslandet och från sysselsättningslandet skall sjukpenning från bosättningslandet utgå endast i den mån den överstiger ersättningen från sysselsättningslandet.

Artikel 12. Sjukpenning som fördragsslutande land har att utge skall under den sjukpenningsberättigades vistelse i annat fördragsslutande land utges på samma villkor som gäller under vistelse i förstnämnda land.

Kapitel IV. ALLMÄNNA BESTÄMMELSER

Artikel 13. De gemensamma bestämmelserna i konventionen den 15 september 1955 mellan Finland, Danmark, Island, Norge och Sverige om social trygghet äger i tillämpliga delar giltighet även för denna överenskommelse.

Artikel 14. De närmare föreskrifter, som erfordras för tillämpningen av denna överenskommelse, meddelas för Finlands del av Folkpensionsanstalten, för Danmarks del av Sikringsstyrelsen, för Islands del av Tryggingastofnun ríkisins, Norges del av Rikstrygdeverket och Sveriges del av Riksförsäkringsverket.

Artikel 15. Denna överenskommelse träder i kraft trettio dagar efter den dag då samtliga avtalsslutande stater meddelat det danska utrikesministeriet att de konstitutionella åtgärder som kräves för avtalets ikraftträdande genomförts. Det danska utrikesministeriet underrättar de övriga avtalsslutande staterna om mottagandet av dessa meddelanden.

Artikel 16. Önskar något av de fördragsslutande länderna uppsäga överenskommelsen skall skriftligt meddelande härom tillställas den danska regeringen som har att omedelbart underrätta övriga fördragsslutande länder härom och om dagen då meddelandet mottogs.

Uppsägningen gäller endast det land, som verkställt densamma, och äger giltighet från och med den 1 januari, som inträffar minst sex månader från det den danska regeringen mottagit meddelande om uppsägningen.

Uppsäges överenskommelsen, skall på grund av dessa bestämmelser förvärvade rättigheter alltjämt bestå.

Artikel 17. När denna överenskommelse träder i kraft upphör överenskommelsen den 24 februari mellan Finland, Danmark, Island, Norge och Sverige

om överflyttning av sjukhjälpförsäkrade samt om sjukhjälp under tillfällig vistelse. Sistnämnda överenskommelse skall fortfarande äga tillämpning i fråga om sjukdomsfall som pågår vid ikraftträdandet om detta är till förmån för den försäkrade.

Vid bestämmande av rätt till förmåner skall tas hänsyn jämväl till tid före överenskommelsens ikraftträdande under vilken den flyttande varit tillförsäkrad förmåner i utflyttningslandet samt till förmåner som utgått i utflyttningslandet före överenskommelsens ikraftträdande.

Överenskommelsen ger icke rätt till förmåner för tid före ikraftträdandet.

Rätten till förmåner enligt överenskommelsen omfattar även förmåner på grund av händelser som inträffat före överenskommelsens ikraftträdande. Bestämmelserna i artikel 8, första stycket, andra punkten äger dock icke tillämpning på den, som vid överenskommelsens ikraftträdande är sjuk och mottager sjukpenning från bosättningslandet.

Överenskommelsen skall vara deponerad i danska utrikesministeriets arkiv, och bestyrkta avskrifter skall av danska utrikesministeriet tillställas envar av de fördragsslutande ländernas regeringar.

TILL BEKRÄFTELSE HÄRAV har de respektive fullmäktige undertecknat denna överenskommelse.

TEHTY Kööpenhaminassa 6 päivänä helmikuuta 1975, yhtenä suomen-, islannin-, norjan-, ruotsin- ja tanskan-kielisenä kappaleena, jossa ruotsin kielellä on kaksi tekstiä, toinen Suomea ja toinen Ruotsia varten, kaikkien tekstien ollessa yhtä todustusvoimaiset.

SOM SKEDDE i Köpenhamn den 6 februari 1975 i ett exemplar på finska, danska, isländska, norska och svenska språken, varvid på svenska språket utfärdades två texter, en för Finland och en för Sverige, vilka samtliga texter har lika vitsord.

VELI HELENIUS

[FINNISH TEXT — TEXTE FINNOIS]

PÄÄTTÖPÖYTÄKIRJA

SUOMEN, ISLANNIN, NORJAN, RUOTSIN JA TANSKAN VÄLISEEN 6 PÄIVÄNÄ HELMIKUUTA 1975 TEHTYYN SOPIMUKSEEN SAIRAUUS-, RASKAUS- JA SYNNYTYSETUUKSISTA

Suomen, Islannin, Norjan, Ruotsin ja Tanskan välillä tänään tehdyn sairaus-, raskaus- ja synnytysetuuksia koskevan sopimuksen allekirjoittamisen yhteydessä ovat sanottujen maiden hallitukset sopineet seuraavasta päättöpöytäkirjasta.

1. Maksujen suorittamisesta sopimuksen käsittämistä etuuksista on voimassa kunkin sopimusmaan lainsäädäntö. Tällaisia maksuja koskevista kysymyksistä voidaan tehdä erillisiä sopimuksia.

Norjan osalta sovelletaan seuraavaa:

Henkilö, joka asuu Norjassa ja jolla sopimuksen määräysten mukaan on oikeus sairaanhoitoetuuksiin sieltä, vaikka hän tekee työtä toisen palveluksessa ja häntä verotetaan toisessa sopimusmaassa, vapautetaan suorittamasta sairaanhoitoetuudesta jäsenmaksua Norjassa toisesta maasta saamiensa tulojen perusteella.

Henkilö, joka tekee työtä toisen palveluksessa ja jota verotetaan Norjassa, mutta jolla sopimuksen määräysten mukaisesti on oikeus sairaanhoitoetuuteen toisesta sopimusmaasta sillä perusteella, että hän asuu siellä, suorittaa sairaanhoitoetuudesta jäsenmaksun Norjassa sieltä saamiensa tulojen perusteella.

2. Suomen osalta sopimus ei koske 13 päivänä kesäkuuta 1941 annetun äitiysavustuslain mukaisia etuuksia.

3. Norjan osalta sopimus ei koske 17 päivänä kesäkuuta 1966 annetun kansanvakuutuslain (12 luvun) mukaisia etuuksia yksinäisille äideille.

4. Tanskan osalta eivät 5 artiklan mukaiset sairaanhoitoetuudet käsitä 9 päivänä kesäkuuta 1971 annetun yleisen sairausvakuutuslain mukaista hautausavustusta.

5. Ruotsin osalta on 9 artiklan toista kappaletta sovellettaessa voimassa, että vanhempainrahaa, joka ei ylitä niin sanottua takuutasoa, myönnetään jos maahan muuttaneella on välittömästi ennen lapsen syntymää tai laskettua syntymäaikaa ollut oikeus sairaanhoitoetuuksiin sopimusmaista yhteensä vähintään 180 päivän ajan.

Vanhemman oikeutta Ruotsin lainsäädännön mukaiseen vanhempainrahaan määrättäessä rinnastetaan toiselle vanhemmista maksettava vanhempainraha raskauden tai synnytyksen johdosta toisen sopimusmaan lainsäädännön mukaan maksettavaan käteissuoritukseen.

6. Jos henkilöllä samanaikaisesti on toisesta sopimusmaasta oikeus sairausajan palkkaan työnantajalta ja toisesta sopimusmaasta oikeus samoihin tuloihin kuin sairausajan palkka perustuvaan sairausrahaan, on sairausajalta palkkaa maksavalla työnantajalla oikeus nostaa palkansaajan sairausraha siltä osin, kuin se ei ylitä sairausajan palkkaa. Edellä sanottu on kuitenkin voimassa vain sillä edellytyksellä, että työnantaja vastaavassa tapauksessa olisi voinut vaatia itselleen sen maan lainsäädännön mukaan myönnettyä sairausrahaa, jossa työ on tehty.

EDELLÄ OLEVAN VAKUUDEKSI OVAT ASIANOMAISET VALTUUTETUT ALLEKIRJOITANEET tämän pöytäkirjan.

[SWEDISH TEXT FOR FINLAND — TEXTE SUÉDOIS POUR LA FINLANDE]

PROTOKOLL

TILL ÖVERENSKOMMELSEN DEN 6 FEBRUARI 1975 MELLAN FINLAND, DANMARK, ISLAND, NORGE OCH SVERIGE OM FÖRMÅNER VID SJUKDOM, HAVANDESKAP OCH BARNSBÖRD

I samband med den denna dag avslutade överenskommelsen mellan Finland, Danmark, Island, Norge och Sverige om förmåner vid sjukdom, havandeskap och barnsbörd har regeringarna i nämnda stater enats om följande slutprotokoll.

1. I fråga om erläggande av avgifter för de förmåner som berörs av överenskommelsen gäller fördragsslutande lands lagstiftning. Särskilda överenskommelser kan träffas för att reglera frågor om sådana avgifter.

För Norges vidkommande skall gälla:

Den som är bosatt i Norge och som enligt överenskommelsens bestämmelser skall vara tillförsäkrad sjukvårdsförmåner där trots att han utför arbete som anställd i ett annat fördragsslutande land och anställningsinkomsten beskattas i det landet, skall vara befriad från skyldighet att betala medlemsavgift för sjukvårdsförmåner i Norge för inkomsten i det andra landet.

Den som utför arbete som anställd i Norge och vars anställningsinkomst beskattas där men som enligt överenskommelsens bestämmelser skall vara tillförsäkrad sjukvårdsförmåner i ett annat fördragsslutande land på grund av bosättning där, skall betala medlemsavgift för sjukvårdsförmåner i Norge för inkomsten där.

2. För Finlands del omfattar överenskommelsen icke förmåner enligt lagen den 13. juni 1941 om moderskapsunderstöd.

3. För Norges del omfattar överenskommelsen icke förmåner till ogifta mödrar enligt lov om folketrygd av 17. juni 1966 (kap. 12).

4. För Danmarks del skall gälla att bestämmelserna i artikel 5 rörande sjukvårdsförmåner icke skall omfatta begravningshjälp enligt lov av 9. juni 1971 om offentlig sygesikring.

5. För Sveriges del skall vid tillämpning av artikel 9, andra stycket, gälla att föräldrapenning som ej överstiger den s. k. garantinivån skall utgå om den inflyttade omedelbart före barnets födelse eller den beräknade tidpunkten för denna varit tillförsäkrad sjukvårdsförmåner i de fördragsslutande länderna under sammanlagt minst 180 dagar.

Vid fastställande av förälders rätt till föräldrapenning enligt svensk lagstiftning skall med föräldrapenning som utgår til den andre av föräldrarna jämföras kontantförmåner i anledning av havandeskap eller barnsbörd enligt annat fördragsslutande lands lagstiftning.

6. Äger någon samtidigt rätt till sjuklön från arbetsgivare i ett fördragsslutande land och sjukpenning grundad på samma inkomst som sjuklönen från ett annat sådant land skall arbetsgivaren som utger sjuklönen äga uppbära sjukpenningen i den anställdes ställe i den mån sjukpenningen icke överstiger sjuklönen. Vad nu sagts äger dock endast tillämpning om arbetsgivaren kunnat göra anspråk på sjukpenning som i motsvarande fall utgått enligt sysselsättningslandets lagstiftning.

TILL BEKRÄFTELSE HÄRAV har de respektive fullmäktige undertecknat detta protokoll.

TEHTY Kööpenhaminassa 6 päivänä helmikuuta 1975 yhtenä suomen-, islannin-, norjan-, ruotsin- ja tanskankielisenä kappaleena, jossa ruotsin kielellä on kaksi tekstiä, toinen Suomea ja toinen Ruotsia varten, kaikkien tekstien ollessa yhtä todistusvoimaiset.

SOM SKEDDE i Köpenhamn den 6 februari 1975 i ett exemplar på finska, danska, isländska, norska och svenska språken, varvid på svenska språket utfärdades två texter, en för Finland och en för Sverige, vilka samtliga texter har lika vitsord.

VELI HELENIUS

[ICELANDIC TEXT — TEXTE ISLANDAIS]

SAMNINGUR MILLI ÍSLANDS, DANMERKUR, FINNLANDS,
NOREGS OG SVÍÞJÓÐAR UM BÆTUR VEGNA VEIKINDA,
MEÐGÖNGU OG BARNSBURÐAR.

Ríkisstjórnir Íslands, Danmerkur, Finnlands, Noregs og Svíþjóðar, sem hafa gerst aðilar að samningnum frá 15. september 1955 um félagslegt öryggi, hafa í sambandi við bætur begna veikinda, meðgöngu og barnsburðar gert eftirfarandi samning.

I. kafli. GILDISSVIÐ SAMNINGSINS

1. grein. Samningsríki skal, þegar um er að ræða rétt til bóta vegna veikinda, meðgöngu og barnsburðar, beita ákvæðum 2.-11. greinar við ríkisborgara annars samningsríkis. Sama gildir um þá menn aðra, sem tryggðar eru slíkar bætur í öðru samningsríki.

2. grein. Með sjúkrahjálpi er í samningi þessum, nema annað sé tekið fram, jafnframt átt við tannlæknishjálpi og hjálpi vegna meðgöngu og barnsburðar, og með sjúkradagpeningum er jafnframt átt við bætur greiddar í peningum vegna meðgöngu og barnsburðar.

II. kafli. SJUKRAHJÁLP

3. grein. Þeim, sem búsettur er í einu samningsríkjanna, skal, nema annað leiði af 2. málsgrein, vera tryggð sjúkrahjálpi þar í landi með sömu skilyrðum og eftir sömu reglum og eigin borgurum ríkisins.

Þeim, sem ráðinn er í skiprúm á skipi, er siglir undir fána samningsríkis, skal tryggð sjúkrahjálpi í því landi, sem fáni skipsins segir til um.

4. grein. Þeim, sem flyst frá samningsríki, þar sem honum er tryggð sjúkrahjálpi, og tekur sér búsetu í öðru samningsríki, eru frá þeirri stund tryggðar tilsvarendi bætur í landinu, sem flust er til, eftir reglum þess ríkis.

Við ákvörðun um bótarétt skal taka tillit til þess tíma, sem þeim, er flyst, hefur verið tryggð sjúkrahjálpi í landinu, sem flust er frá, svo og til bóta, sem veittar hafa verið í því landi. Bótaréttur nær einning til bóta vegna sjúkdóms eða meðgöngu, er hafist hefur fyrir búsetuna í landinu, sem flust er til.

Þeim, sem afskráður er af skipi, er siglir undir fána samningsríkis, verður þá fyrst tryggð sjúkrahjálpi í öðru samningsríki, þar sem hann er búsettur, þegar liðinn er sá tími, sem vinnuveitandanum ber samkvæmt sjómannaalögum að sjá honum fyrir tilsvarendi sjúkrahjálpi.

Það veitir ekki rétt til bóta samkvæmt þessari grein, ef ætla má, að tilgangurinn með flutningi til hlutaðeigandi lands hafi verið sá að leita sér þar sjúkrahjálpar.

5. grein. Sá, sem búsettur er og tryggður með rétti til sjúkrahjálpar í einu samningsríkjanna og verður sjúkrahjálpar þurfi við dvöl í öðru samningsríki, nýtur sjúkrahjálpar frá dvalarlandinu eftir reglum þess lands.

Ákvæðum 1. málsgreinar skal beitt á hliðstæðan hátt við þann, sem vegna ráðningar í skiprúm á skipi, er siglir undir fána samningsríkis, er tryggð sjúkrahjálpar þar í landi. Réttur til sjúkrahjálpar frá dvalarlandinu er þó ekki veittur að því leyti, sem vinnuveitanda ber skylda til samkvæmt sjómannaögum að sjá fyrir tilsvarendi bótum.

Það veitir ekki rétt til bóta samkvæmt þessari grein, ef ætla má, að tilgangurinn með dvölinni í hlutaðeigandi landi sé sá að öðlast þar sjúkrahjálpar. Réttur til fæðingarhjálpur er því aðeins veittur, að ekki hafi verið ástæða til að ætla, að fæðingin mundi eiga sér stað, meðan á dvölinni í hinu landinu stæði.

6. grein. Réttur til bóta samkvæmt 5. grein stendur ekki lengur en til þess tíma, er ástand sjúklings leyfir ferð til þess lands, þar sem hann er búsettur. Áframhaldandi bætur skulu samt sem áður veittar, þegar ekki er sanngjarnt með tilliti til aðstæðna að vísa sjúklingnum til meðferðar í búsetulandinu.

7. grein. Stjórnvald það, sem veitt hefur bætur samkvæmt 5. grein, á aðeins rétt á endurgreiðslu frá annarri almannatryggingastofnun í þeim mæli, sem sá, er bóta hefur notið, á rétt á bótum frá lögboðinni slysatryggingu. Skyllt er honum að veita stjórnvaldinu sem bráðast upplýsingar um þann bótarétt, sem um getur verið að ræða hjá slíkri tryggingu.

III. KAFLI. SJÚKRADAGPENINGAR

8. grein. Þeim, sem búsettur er í einu samningsríkjanna, skulu tryggðir sjúkradagpeningar þar í landi með þeim skilyrðum og eftir þeim reglum, sem gilda um borgara þess ríkis. Þeim, sem búsettur er í einu samningsríkjanna, en starfar í annarra þjónustu í öðru samningsríki, skulu þó, svo framarlega sem annað leiðir ekki af 3. málsgrein, vera tryggðir sjúkradagpeningar í starfslandinu í samræmi við launatekjur hans þar.

Þeim, sem ráðinn er í skiprúm á skipi, er siglir undir fána samningsríkis, skulu tryggðir sjúkradagpeningar í því landi, sem fáni skipsins segir til um.

Vinnuþiggjanda, sem dvelst í öðru samningsríki en því, þar sem hann er búsettur, í því skyni að inna af hendi í 12 mánuði í hæsta lagi starf fyrir fyrirtæki, er hefur aðalstöðvar sínar í landi því, þar sem hann er búsettur, skulu þann tíma tryggðir sjúkradagpeningar í búsetulandinu. Taki starfið í hinu landinu af ófyrirsjáanlegum ástæðum lengri tíma en ætlað var og meira en 12 mánuði, skulu vinnuþiggjandanum tryggðir áfram sjúkradagpeningar í búsetulandinu, enda samþykki hlutaðeigandi stjórnvald í dvalarlandinu það.

9. grein. Þeim, sem flyst frá samningsríki, þar sem honum eru tryggðir sjúkradagpeningar, og tekur sér búsetu í öðru samningsríki, skulu frá þeim tíma, er hann tekur sér búsetu, tryggðir sjúkradagpeningar í því landi, er hann flyst til. Tilsvarendi gildir, þegar maður, sem búsettur er og tryggður með rétti til sjúkradagpeninga í samningsríki, er ráðinn til starfa í öðru slíku ríki.

Við ákvörðun um rétt til sjúkradagpeninga skal taka tillit til þess tíma, sem þeim, er flyst, hafa verið tryggðir sjúkradagpeningar í landinu, sem flust er frá, svo og til bóta, sem veittar hafa verið í því landi. Bótaréttur nær einnig til bóta vegna sjúkdóms eða meðgöngu, er hafist hefur fyrir búsetuna í landinu, sem flust er til.

Standi við flutninginn yfir greiðsla sjúkradagpeninga frá landinu, sem flust er frá, skal greiðsla skúkradagpeninga haldið áfram frá landinu, sem flust er til, í samræmi við ákvæði þess lands, svo sem hlutaðeigandi hefði haft atvinnutekjur sínar þar.

10. grein. Þegar maður, sem starfar í annarra þjónustu í öðru samningsríki en því, þar sem hann er búsettur, hefur vegna sjúkdóms notið sjúkradagpeninga frá starfslandinu í 90 daga samfleytt, skulu honum tryggðir sjúkradagpeningar í búsetulandinu. Þetta gildir þó eigi, meðan hann dvelst áfram í starfslandinu. Í tilvikum, sem ákvæði þessarar málsgreinar taka til, skal ákvæðum 2. og 3. málsgreinar 9. greinar beitt á tilsvarendi hátt.

Þeim, sem vegna sjúkdóms er afskráður af skipi, er siglir undir fána samningsríkis, skulu í samræmi við 1. málsgrein á tilsvarendi hátt tryggðir sjúkradagpeningar í búsetulandinu, þegar hann hefur notið sjúkradagpeninga í 90 daga frá því landi, sem fáni skipsins segir til um.

11. grein. Hafi manni samkvæmt ákvæðum 9. eða 10. greinar verið á veikindatímabili tryggðir sjúkradagpeningar í búsetulandinu, skulu sjúkradagpeningar, ef sjúkdómsorsök er atvinnuslys eða atvinnusjúkdómur, án tillis til ákvæða þessara greina, greiddir áfram frá starfslandinu eftir reglum þess lands.

Veiti sömu tekjur samtímis rétt til sjúkradagpeninga frá búsetulandinu og starfslandinu, skulu sjúkradagpeningar frá búsetulandinu einungis veittir að því leyti, sem þeir fara fram úr bótum frá starfslandinu.

12. grein. Sjúkradagpeningar, sem samningsríki þer að veita, skulu við dvöl hins dagpeningatryggða í öðru samningsríki greiddir með sömu skilyrðum og gilda við dvöl í fyrrnefnda landinu.

IV. kafli. ALMENN ÁKVÆÐI

13. grein. Sameiginleg ákvæði samningsins frá 15. september 1955 milli Íslands, Danmerkur, Finnlands, Noregs og Svíþjóðar um félagslegt öryggi gilda einnig um samning þennan eftir því, sem við getur átt.

14. grein. Nánari fyrirmæli, sem þörf krefst vegna framkvæmdar samnings þessa, setja af hálfu Íslands Tryggingastofnun ríkisis, af hálfu Danmerkur Sikringsstyrelsen, af hálfu Finnlands Folkpensionsanstalten, af hálfu Noregs Rikstrygdeverket og af hálfu Svíþjóðar Riksförsäkringsverket.

15. grein. Samningur þessi tekur gildi þrjátíu dögum eftir þann dag, er öll samningsríkin hafa tilkynnt danska utanríkisráðuneytinu að gerðar hafi verið þær stjórnskipulegu ráðstafanir, sem nauðsynlegar eru vegna gildistöku samningsins. Danska utanríkisráðuneytið tilkynnir hinum samningsríkjunum um móttöku þessara tilkynninga.

16. grein. Óski eitthvert samningsríkjanna að segja upp samningnum, skal skrifleg tilkynning um það send dönsku ríkisstjórninni, sem þegar skal skýra hinum samningsríkjunum frá henni og því, hvaða dag tilkynningin barst.

Uppsögnin gildir aðeins fyrir það land, sem hefur tilkynnt hana, og gildir frá þeim 1. janúar, sem verður fullum 6 mánuðum eftir, að danska ríkisstjórnin fékk í hendur tilkynningu um uppsögnina.

Verði samningnum sagt upp, haldast þau réttindi, sem menn hafa öðlast samkvæmt honum.

17. grein. Þegar samningur þessi öðlast gildi, fellur úr gildi samningurinn frá 24. febrúar 1967 milli Íslands, Danmerkur, Finnlands, Noregs og Svíþjóðar um flutning milli sjúkrasamlaga og um sjúkrahjálp vegna dvalar um stundarsakir.

Ákvæðum síðarnefnda samningsins skal beitt áfram, þegar um er að ræða sjúkdómstílfelli, sem standa yfir við gildistöku, ef það er hagstæðara fyrir hinn tryggða.

Við ákvörðun um bótarétt skal taka tillit einnig til tíma fyrir gildistöku samningsins, sem þeim, er flyst, hafa verið tryggðar bætur í landinu, sem flust er frá, svo og til bóta, sem veittar hafa verið þar í landi fyrir gildistöku samningsins.

Samningurinn veitir ekki rétt til bóta fyrir tíma fyrir gildistöku hans.

Réttur til bóta samkvæmt samningnum tekur einnig til bóta vegna atvika, sem átt hafa sér stað fyrir gildistöku samningsins. Ákvæði 2. málslíðar 1. málsgreinar 8. greinar gildir þó ekki um þann, sem við gildistöku samningsins er sjúkur og nýtur dagpeninga frá búsetulandinu.

Samningurinn skal geymdur í skjalasafni danska utanríkisráðuneytisins, og skal danska utanríkisráðuneytið senda ríkisstjórnnum hinna samningsríkjanna hverri um sig staðfest endurrit hans.

ÞESSU TIL STAÐFESTU hafa umboðsmenn hvers ríkis fyrir sig undirritað samning þenna.

GERT í Kaupmannhöfn hinn 6. febrúar 1975 í einu eintaki á hverju þessara mála: íslensku, dönsku, finnsku, norsku og sænsku, og eru sænsku textarnir tveir, annar fyrir Finnland, hinn fyrir Svíþjóð, og skulu allir textar jafngildir.

SIGARDUR BJARNASON

LOKABÓKUN

MEÐ SAMNINGI FRÁ 6. FEBRÚAR 1975 MILLI ÍSLANDS, DANMERKUR, FINNLANDS, NOREGS OG SVÍÞJÓÐAR UM BÆTUR VEGNA VEIKINDA, MEÐGÖNGU OG BARNSBURÐAR

Í sambandi við samning, gerðan í dag, milli Íslands, Danmerkur, Finnlands, Noregs og Svíþjóðar um bætur vegna veikinda, meðgöngu og barnsburðar hafa ríkisstjórnir nefndra ríkja orðið ásáttar um eftirfarandi lokabókun.

1. Um greiðslu iðgjalda fyrir þær bætur, sem um er fjallað í samningnum, fer eftir löggjöf samningsríkisins. Gera má sersamninga til lausnar vandamálum í sambandi við slík iðgjöld.

Varðandi Noreg gildir:

Sá, sem búsettur er í Noregi og á samkvæmt ákvæðum samningsins að vera tryggður með rétti til sjúkrahjálpar þar í landi, enda þótt hann starfi í annarra þjónustu í öðru samningsríki og launatekjurnar séu skattlagðar í því landi, skal undanþeginn greiðslu sjúkrahjálpariðgjalds í Noregi af tekjunum í hinu landinu.

Sá, sem starfar í annarra þjónustu í Noregi og fær launatekjur sínar skattlagðar þar, en skal samkvæmt ákvæðum samningsins vera tryggður með rétti til sjúkrahjálpar í öðru samningsríki vegna búsetu þar, skal greiða sjúkrahjálpariðgjald í Noregi af tekjum sínum þar.

2. Af hálfu Finnlands tekur samningurinn ekki til bóta samkvæmt lögum frá 13. júní 1941 um aðstoð við mæður.

3. Af hálfu Noregs tekur samningurinn ekki til bóta til handa ógiftum mæðrum samkvæmt lögum frá 17. júní 1966 um almannatryggingar (12. kafla).

4. Af hálfu Danmerkur gildir, að ákvæði 5. greinar um bætur vegna veikinda taka ekki til greftrunarstyrks samkvæmt lögum frá 9. júní 1971 um opinberar sjúkratryggingar.

5. Af hálfu Svíþjóðar skal við beitingu 2. málsgreinar 9. greinar gilda, að foreldrapeningar, sem ekki fara fram úr svokölluðum tryggingarmörkum, skulu veittir, ef sá, er flyst til landsins, hefur rétt fyrir fæðingu barnsins eða reiknaðan fæðingartíma notið sjúkrahjálpartryggingar í samningsríkjunum a.m.k. 180 daga samanlagt.

Við ákvörðun um rétt foreldris til foreldrapeninga samkvæmt sænskri löggjöf skulu bætur, greiddar í peningum, vegna meðgöngu eða barnsburðar samkvæmt löggjöf annars samningsríkis taldar jafngilda foreldrapeningum til hins foreldrisins.

6. Eigi maður samtímis rétt á veikindalaunum frá vinnuveitanda í samningsríki og sjúkradagpeningum, er grundvallast á sömu tekjum og veikindalaunin, frá öðru samningsríki, skal vinnuveitandinn, sem greiðir veikindalaunin, eiga rétt á sjúkradagpeningum í stað starfsmannsins að svo miklu leyti, semsjúkradagpeningar-nir fara ekki fram úr veikindalaununum. Þessu ákvæði skal þó því aðeins beitt, að vinnuveitandinn hefði getað krafist sjúkradagpeninga, sem hefðu í tilsvarendi tilviki verið greiddir samkvæmt löggjöf starfslandsins.

ÞESSU TIL STAÐFESTU hafa umboðsmenn allra samningsríkjanna undirritað bókun þessa.

GERT í Kaupmannahöfn hinn 6. febrúar 1975 í einu eintaki á hverju þessara mála: íslensku, dönsku, finnsku, norsku og sænsku, og eru sænsku textarnir tveir, annar fyrir Finnland, hinn fyrir Svíþjóð, og skulu allir textar jafngildir.

SIGARDUR BJARNASON

[NORWEGIAN TEXT — TEXTE NORVÉGIEN]

OVERENSKOMST MELLOM NORGE, DANMARK, FINLAND, ISLAND OG SVERIGE OM YTELSE R VED SYKDOM, SVANGER- SKAP OG FØDSEL

Regjeringene i Norge, Danmark, Finland, Island og Sverige, som har tiltrådt konvensjonen av 15. september 1955 om sosial trygghet, har med omsyn til ytelser ved sykdom, svangerskap og fødsel inngått følgende overenskomst.

Kapittel I. OVERENSKOMSTENS OMFANG

Artikkel 1. Hvert av kontraherende land skal med omsyn til ytelser ved sykdom, svangerskap og fødsel anvende bestemmelsene i artiklene 2-II overfor statsborgere fra de andre kontraherende land. Det samme skal gjelde overfor andre personer som er sikret slike ytelser fra de andre kontraherende land.

Artikkel 2. Med sykehjelpsytelser forstås i denne overenskomst når ikke annet er bestemt også tannlegehjelp og naturalytelser ved svangerskap og fødsel, og med sykepenger forstås også kontantytelser ved svangerskap og fødsel.

Kapittel II. SYKEHJELPSYTELSER

Artikkel 3. Den som er bosatt i ett av de kontraherende land skal, med unntak for de tilfelle som er nevnt i annet ledd, være sikret sykehjelpsytelser i dette land på de samme vilkår og etter de samme regler som gjelder for landets egne statsborgere.

Den som er ansatt ombord på skip som fører et kontraherende lands flagg, skal være sikret sykehjelpsytelser i det land hvis flagg skipet fører.

Artikkel 4. Den som flytter fra et kontraherende land hvor han er sikret sykehjelpsytelser og bosetter seg i et annet kontraherende land blir i og med bosettingen sikret tilsvarende ytelser i innflytningslandet etter dette landets regler.

Ved fastsettelse av retten til ytelser tas hensyn til det tidsrom da den innflyttede har vært sikret sykehjelpsytelser i utflytningslandet og til ytelser som har vært gitt i dette landet. Rett til ytelser foreligger også på grunnlag av sykdom eller svangerskap som har oppstått før bosetningen i innflytningslandet.

Den som avmønstrer fra skip som fører et kontraherende lands flagg blir sikret sykehjelpsytelser i annet kontraherende land der han er bosatt først fra utgangen av det tidsrom hvori arbeidsgiveren ifølge sjømannslovgivningen har plikt til å gi tilsvarende sykehjelpsytelser.

Rett til ytelser etter bestemmelsene i denne artikkel foreligger ikke dersom formålet med flytningen til et land kan antas å være å få sykehjelpsytelser der.

Artikkel 5. Den som er bosatt og sikret sykehjelpsytelser i ett av de kontraherende land og som under opphold i et annet av landene får behov for sykehjelp der, skal få sykehjelpsytelser fra oppholdslandet etter dette landets bestemmelser.

Bestemmelsene i første ledd skal få tilsvarende anvendelse på den som på grunn av ansettelse ombord på skip som fører et kontraherende lands flagg er sikret sykehjelpsytelser fra dette land. Rett til sykehjelpsytelser fra oppholdslandet foreligger

likevel ikke i den utstrekning arbeidsgiveren ifølge sjømannslovgivningen har plikt til å gi tilsvarende ytelser.

Rett til ytelser etter bestemmelsene i denne artikkel foreligger ikke dersom formålet med oppholdet i et land kan antas å være å få sykehjelpsytelser der. Rett til fødselshjelp foreligger bare dersom det ikke hadde kunnet forutses at nedkomsten skulle inntreffe under oppholdet i det andre land.

Artikkel 6. Rett til ytelser etter bestemmelsene i artikkel 5 foreligger ikke etter det tidspunkt da vedkommendes tilstand tillater reise til det land der han er bosatt. Fortsatte ytelser bør likevel gis når det under hensyn til foreliggende omstendigheter ikke er rimelig å henvise den syke til sykehjelp i bosettingslandet.

Artikkel 7. Den myndighet som har gitt ytelser etter bestemmelsene i artikkel 5 har bare rett til refusjon fra annen forsikringsordning i den utstrekning den som har fått ytelser har rett til erstatning fra obligatorisk yrkesskadeforsikring. Det påligger den som har fått sykehjelp snarest mulig å gi vedkommende myndighet opplysning om eventuell rett til erstatning som måtte foreligge fra slik forsikring.

Kapittel III. SYKEPENGER

Artikkel 8. Den som er bosatt i ett av de kontraherende land skal være sikret sykepenger i dette land på de vilkår og etter de regler som gjelder for landets egne statsborgere. Den som er bosatt i ett av de kontraherende land, men arbeider i tjenesteforhold i et annet av landene skal likevel, med unntak for de tilfelle som er nevnt i tredje ledd, være sikret sykepenger i sysselsettingslandet for arbeidsinntekten.

Den som er ansatt ombord på skip som fører et kontraherende lands flagg skal være sikret sykepenger i det land hvis flagg skipet fører.

Arbeidstaker som oppholder seg i et annet kontraherende land enn der hvor han er bosatt for i inntil 12 måneder å utføre arbeid for virksomhet som har sitt sete i det land hvor han er bosatt, skal i denne tid være sikret sykepenger i bosettingslandet. Om arbeidet i det andre landet av uforutsette årsaker kommer til å vare lengre enn det som opprinnelig var hensikten og utover 12 måneder, skal arbeidstakeren fortsatt være sikret sykepenger i bosettingslandet under forutsetning av at vedkommende myndighet i oppholdslandet samtykker i dette.

Artikkel 9. Den som flytter fra ett kontraherende land der han er sikret sykepenger og bosetter seg i et annet av de kontraherende land blir i og med bosettingen sikret sykepenger i innflyttingslandet. Tilsvarende gjelder når noen som er bosatt og sikret sykepenger i kontraherende land påbegynner arbeid i tjenesteforhold i annet slikt land.

Ved fastsettelse av retten til sykepenger tas hensyn til det tidsrom den innflyttede har vært sikret sykepenger i utflyttingslandet samt til ytelser som har vært gitt i dette landet. Rett til ytelser foreligger også på grunnlag av sykdom eller svangerskap som har oppstått før bosettingen i innflyttingslandet.

Dersom det ved flytningen utbetales sykepenger fra utflyttingslandet, skal fortsatte sykepenger utbetales fra innflyttingslandet ifølge dette landets bestemmelser som om vedkommende hadde hatt sin ervervsinntekt der.

Artikkel 10. Når en person som utfører arbeid i tjenesteforhold i et annet kontraherende land enn der hvor han er bosatt, har oppebåret sykepenger på grunn av sykdom fra sysselsettingslandet i et sammenhengende tidsrom på 90 dager skal han sikres sykepenger i bosettingslandet. Dette gjelder likevel ikke så lenge han fort-

sått oppholder seg i sysselsettingslandet. Bestemmelsene i artikkel 9, annet og tredje ledd får tilsvarende anvendelse.

Den som på grunn av sykdom avmønstrer fra skip som fører kontraherende lands flagg skal med tilsvarende anvendelse av bestemmelsene i første ledd sikres sykepenger i bosettingslandet etter at han har oppebåret sykepenger i 90 dager fra det land hvis flagg skipet fører.

Artikkel 11. Dersom en person er blitt sikret sykepenger i bosettingslandet i en symmeldingsperiode i medhold av bestemmelsene i artikkel 9 eller artikkel 10, skal likevel sykepenger som ytes for sykdom som er forårsaket av yrkesskade utbetales fra sysselsettingslandet ifølge bestemmelsene i dette land.

Om det på grunnlag av samme inntekt foreligger samtidig rett til sykepenger fra bosettingslandet og fra sysselsettingslandet, skal sykepenger fra bosettingslandet bare utgå i den utstrekning de overstiger ytelsen fra sysselsettingslandet.

Artikkel 12. Sykepenger som skal utbetales fra et kontraherende land skal fortsatt utbetales under den sykepengeberettigedes opphold i annet kontraherende land på samme vilkår som de som gjelder under opphold i førstnevnte land.

Kapittel IV. ALMINNELIGE BESTEMMELSER

Artikkel 13. De felles bestemmelser i konvensjonen av 15. september 1955 mellom Norge, Danmark, Finland, Island og Sverige om sosial trygghet får tilsvarende anvendelse for denne overenskomst så langt de passer.

Artikkel 14. De nærmere forskrifter som er nødvendige for anvendelsen av denne overenskomst utferdiges for Norges vedkommende av Rikstrygdeverket, for Danmarks vedkommende av Sikringsstyrelsen, for Finlands vedkommende av Folkepensionsanstalten, for Islands vedkommende av Tryggingastofnun rikisins og for Sveriges vedkommende av Riksförsäkringsverket.

Artikkel 15. Denne overenskomst trer i kraft tretti dager etter den dag da samtlige kontraherende stater meddeler det danske ministeriet at de forfatningsmessige tiltak som kreves for avtalens ikrafttreden, er gjennomført. Det danske utenriksministeriet meddeler de øvrige kontraherende stater om mottagelsen av disse meldinger.

Artikkel 16. Dersom et av de kontraherende land ønsker å si opp overenskomsten skal skriftlig meddelelse herom sendes den danske regjering, som umiddelbart skal underrette de øvrige kontraherende land herom og om datoen for mottakelsen av meddelelsen.

Oppsigelsen gjelder bare for det land som har iverksatt den, og skal ha gyldighet fra og med den 1. januar som inntreffer minst 6 måneder fra den dato den danske regjeringen mottok meddelelse om oppsigelsen.

Dersom overenskomsten oppgis skal de rettigheter som er ervervet på grunnlag av dens bestemmelser fortsatt bestå.

Artikkel 17. Når denne overenskomst trer i kraft oppheves overenskomsten av 24. februar 1967 mellom Norge, Danmark, Finland, Island og Sverige om overflytning av sykehjepsforsikrede samt om sykehjelp under midlertidig opphold. Sistnevnte overenskomst skal fortsatt få anvendelse når det gjelder sykdomstilfelle som fortsatt består ved ikrafttredelsen så fremt dette er til vedkommendes fordel.

Ved fastsettelse av retten til ytelser skal det også tas hensyn til tidsrom før overenskomstens ikrafttreden hvori tilflytteren har vært sikret rett til ytelser i fraflytningslandet, og til ytelser som er utbetalt i fraflytningslandet innen overenskomstens ikrafttreden.

Overenskomsten gir ikke rett til ytelser for noe tidsrom som ligger forut for dens ikrafttreden.

Retten til ytelser etter overenskomsten omfatter også ytelser i tilfeller som er inntruffet før overenskomstens ikrafttreden. Bestemmelsene i artikkel 8, første ledd, 2. setning får likevel ikke anvendelse i de tilfeller hvor en person ved overenskomstens ikrafttreden er syk og mottar sykepenge fra bostedslandet.

Overenskomsten skal deponeres i det danske utenriksministeriums arkiv, og bekreftede avskrifter skal av det danske utenriksministeriet tilstilles hvert av de kontraherende lands regjeringer.

TIL BEKREFTELSE HERAV har de respektive befullmektigede undertegnet denne overenskomst.

DETTE SKJEDDE i København 6. februar 1975 i et eksemplar på norsk, dansk, finsk, islandsk og svensk, hvorav det på svensk er utferdiget to tekster, en for Finland og en for Sverige, slik at samtlige tekster har samme gyldighet.

THOR HJORTH-JOHANSEN

PROTOKOLL

TIL OVERENSKOMST AV 6. FEBRUAR 1975 MELLOM NORGE, DANMARK, FINLAND, ISLAND OG SVERIGE OM YTELSER VED SYKDOM, SVANGERSKAP OG FØDSEL

I samband med den dags dato inngåtte overenskomst mellom Norge, Danmark, Finland, Island og Sverige om ytelser ved sykdom, svangerskap og fødsel har regjeringene i de nevnte stater blitt enige om følgende sluttprotokoll.

1. Når det gjelder betaling av avgifter for de ytelser som omfattes av overenskomsten gjelder de kontraherende lands lovgivning. Særskilte overenskomster kan inngås med sikte på å regulere spørsmål om slike avgifter.

For Norges vedkommende skal gjelde:

Den som er bosatt i Norge og som etter overenskomstens bestemmelser skal være sikret sykehjelp der selv om han er beskjeftiget i annens tjeneste og skattlagt i annet kontraherende land, skal være fritatt for å betale medlemsavgift til sykehjelp i Norge av inntekten i det annet land.

Den som arbeider i annens tjeneste og er skattlagt i Norge, men som etter overenskomstens bestemmelser skal være sikret sykehjelp i annet kontraherende land på grunn av bosetting der, skal betale medlemsavgift for sykehjelp i Norge av inntekten der.

2. For Finlands vedkommende omfatter overenskomsten ikke ytelser etter lov av 13. juni 1941 om moderskapsunderstøt.

3. For Norges vedkommende omfatter overenskomsten ikke ytelser til ugifte mødre etter lov om folketrygd av 17. juni 1966, kapittel 12.

4. For Danmarks vedkommende skal gjelde at bestemmelsene om sykehjelpsytelser i artikkel 5 ikke skal omfatte begravelshjelp etter lov av 9. juni 1971 om offentlig sygesikring.

5. For Sveriges vedkommende skal ved anvendelsen av artikkel 9, annet ledd gjelde at foreldresykepenger som ikke overstiger det såkalte garantinivå skal utgå om den innflyttede umiddelbart før barnets fødsel eller det beregnede tidspunkt for fødselen har vært sikret sykehjelpsytelser i de kontraherende land sammenlagt i minst 180 dager.

Ved fastsettelsen av retten til foreldresykepenger til en av foreldrene etter svensk lovgivning skal med foreldrepenger som utgår til den andre av foreldrene likestilles kontantytelser ved svangerskap eller fødsel etter et annet kontraherende lands lovgivning.

6. Har noen samtidig rett til sykelønn fra arbeidsgiver i et kontraherende land og sykepenger på grunnlag av samme inntekt som sykelønnen fra et annet slikt land, trer arbeidsgiveren som utbetaler sykelønnen inn i vedkommendes rett til å oppebære sykepengene i den utstrekning sykepengene ikke overstiger sykelønnen. Dette gjelder imidlertid bare dersom arbeidsgiveren hadde kunnet kreve sykepengene utbetalt i tilsvarende tilfelle etter sysselsettingslandets lovgivning.

TIL BEKREFTELSE HERAV har de respektive befullmektigede undertegnet denne protokoll.

UTFERDIGET i København den 6. februar 1975 i et eksemplar på norsk, dansk, finsk, islandsk og svensk, hvorav det på svensk, hvorav det på svensk er utferdiget to tekster, en for Finland og en for Sverige, slik at samtlige tekster har samme gyldighet.

THOR HJORTH-JOHANSEN

[SWEDISH TEXT — TEXTE SUÉDOIS]

ÖVERENSKOMMELSE MELLAN SVERIGE, DANMARK, FINLAND, ISLAND OCH NORGE OM FÖRMÅNER VID SJUKDOM, HAVAN- DESKAP OCH BARNSBÖRD

Regeringarna i Sverige, Danmark, Finland, Island och Norge, som biträtt konventionen den 15 september 1955 om social trygghet, har i fråga om förmåner vid sjukdom, havandeskap och barnsbörd träffat följande överenskommelse.

Kapitel I. ÖVERENSKOMMELSENS OMFATTNING

Artikel 1. Fördragsslutande land skall i fråga om rätt till förmåner vid sjukdom, havandeskap och barnsbörd tillämpa bestämmelserna i artiklarna 2-II med avseende på medborgare i annat fördragsslutande land. Detsamma skall gälla med avseende på annan person som är tillförsäkrad sådana förmåner i annat fördragsslutande land.

Artikel 2. Med sjukvårdsförmåner förstås i denna överenskommelse när ej annat stadgas jämväl tandvårdsförmåner och vårdförmåner vid havandeskap och barnsbörd samt med sjukpenning jämväl kontantförmåner i anledning av havandeskap och barnsbörd.

Kapitel II. SJUKVÅRDSFÖRMÅNER

Artikel 3. Den som är bosatt i ett av de fördragsslutande länderna skall där ej annat följer av andra stycket vara tillförsäkrad sjukvårdsförmåner i detta land på de villkor och enligt de regler som gäller för landets medborgare.

Den som är anställd ombord på fartyg som för ett fördragsslutande lands flagga skall vara tillförsäkrad sjukvårdsförmåner i det land vars flagga fartyget för.

Artikel 4. Den som flyttar från ett fördragsslutande land där han är tillförsäkrad sjukvårdsförmåner och bosätter sig i ett annat fördragsslutande land blir i och med bosättningen tillförsäkrad motsvarande förmåner i inflyttningslandet enligt detta lands regler.

Vid bestämmande av rätt till förmåner tas hänsyn till den tid den inflyttade varit tillförsäkrad sjukvårdsförmåner i utflyttningslandet och till förmåner som utgått i detta land. Rätt till förmåner föreligger även för sjukdom eller havandeskap som uppstått före bosättningen i inflyttningslandet.

Den som avmönstrar från fartyg som för ett fördragsslutande lands flagga blir tillförsäkrad sjukvårdsförmåner i annat fördragsslutande land där han är bosatt först från utgången av den tid under vilken arbetsgivaren enligt sjömanslagstiftningen har att svara för motsvarande sjukvårdsförmåner.

Rätt till förmåner enligt denna artikel föreligger icke om avsikten med flyttningen till ett land kan antas vara att där erhålla sjukvårdsförmåner.

Artikel 5. Den som är bosatt och tillförsäkrad sjukvårdsförmåner i ett av de fördragsslutande länderna och som under vistelse i ett annat av länderna blir i behov av sjukvård där skall erhålla sjukvårdsförmåner från vistelselandet enligt detta lands bestämmelser.

Bestämmelserna i första stycket skall äga motsvarande tillämpning på den som på grund av anställning ombord på fartyg som för ett fördragsslutande lands flagga är tillförsäkrad sjukvårdsförmåner från detta land. Rätt till sjukvårdsförmåner från vistelselandet föreligger dock ej i den mån arbetsgivaren enligt sjömanslagstiftningen har att svara för motsvarande förmåner.

Rätt till förmåner enligt denna artikel föreligger icke om avsikten med vistelsen i ett land kan antas vara att där erhålla sjukvårdsförmåner. Rätt till förlossningsvård föreligger endast om det icke skäligen kunnat förutses att nedkomsten skulle inträffa under vistelsen i det andra landet.

Artikel 6. Rätt till förmåner enligt artikel 5 föreligger icke efter den tidpunkt då den vårdades tillstånd tillåter resa till det land där han är bosatt. Fortsatta förmåner bör likväl utges när det med hänsyn till omständigheterna icke är rimligt att hänvisa den sjuke till vård i bosättningslandet.

Artikel 7. Den myndighet som tillhandahållit förmån enligt artikel 5 har rätt till gottgörelse från annan försäkringsinrättning endast i den mån den som uppburit förmånen äger rätt till ersättning från obligatorisk yrkesskadeförsäkring. Det åligger den vårdade att snarast ge myndigheten upplysning om den rätt till ersättning som kan föreligga från sådan försäkring.

Kapitel III. SJUKPENNING

Artikel 8. Den som är bosatt i ett av de fördragsslutande länderna skall vara tillförsäkrad sjukpenning i detta land på de villkor och enligt de regler som gäller för landets medborgare. Den som är bosatt i ett av de fördragsslutande länderna men utför arbete som anställd i ett annat av länderna skall dock, där ej annat följer av tredje stycket, vara tillförsäkrad sjukpenning för anställningsinkomsten i sysselsättningslandet.

Den som är anställd ombord på fartyg som för ett fördragsslutande lands flagga skall vara tillförsäkrad sjukpenningförmåner i det land vars flagga fartyget för.

Arbetstagare som vistas i ett annat fördragsslutande land än det där han är bosatt för att under högst 12 månader utföra arbete för en verksamhet som har sitt sätte i det land där han är bosatt skall under denna tid vara tillförsäkrad sjukpenning i bosättningslandet. Om arbetet i det andra landet av oförutsedda omständigheter kommer att vara längre än ursprungligen avsett och utöver 12 månader skall arbetstagaren fortsatt vara tillförsäkrad sjukpenning i bosättningslandet under förutsättning att behörig myndighet i vistelselandet samtycker därtill.

Artikel 9. Dem som flyttar från ett fördragsslutande land där han är tillförsäkrad sjukpenning och bosätter sig i ett annat av de fördragsslutande länderna blir i och med bosättningen tillförsäkrad sjukpenning i inflyttningslandet. Motsvarande gäller när någon som är bosatt och tillförsäkrad sjukpenning i fördragsslutande land påbörjar anställning i annat sådant land.

Vid bestämmande av rätt till sjukpenningförmåner tas hänsyn till den tid den inflyttade varit tillförsäkrad sjukpenning i utflyttningslandet samt till förmåner som utgått i detta land. Rätt till förmån föreligger även för sjukdom eller havandeskap som uppstått före bosättningen i inflyttningslandet.

Om det vid flyttningen utgår sjukpenning från utflyttningslandet skall fortsatt sjukpenning utbetalas från inflyttningslandet enligt detta lands bestämmelser som om den flyttande haft sin förvärvsinkomst där.

Artikel 10. När någon, som utför arbete som anställd i ett annat fördragsslutande land än det där han är bosatt, på grund av sjukdom uppburit sjukpenning från sysselsättningslandet för en sammanhängande tidsrymd av 90 dagar skall han vara tillförsäkrad sjukpenning i bosättningslandet. Vad nu sagts gäller dock ej så länge han fortfarande vistas i sysselsättningslandet. I fall som avses i detta stycke skall bestämmelserna i artikel 9 andra och tredje styckena äga motsvarande tillämpning.

Den som på grund av sjukdom avmönstrar från fartyg som för fördragsslutande lands flagga skall med motsvarande tillämpning av bestämmelserna i första stycket vara tillförsäkrad sjukpenning i bosättningslandet sedan han uppburit sjukpenning för 90 dagar från det land vars flagga fartyget för.

Artikel 11. Har någon enligt bestämmelserna i artiklarna 9 eller 10 under en sjukskrivningsperiod blivit tillförsäkrad sjukpenning i bosättningslandet skall utan hinder därav, om sjukdomen föranletts av yrkesskada, sjukpenning i anledning av skadan utges från sysselsättningslandet enligt bestämmelserna i detta land.

Om på grund av samma inkomst föreligger samtidig rätt till sjukpenning från bosättningslandet och från sysselsättningslandet skall sjukpenning från bosättningslandet utgå endast i den mån den överstiger ersättningen från sysselsättningslandet.

Artikel 12. Sjukpenning som fördragsslutande land har att utge skall under den sjukpenningberättigades vistelse i annat fördragsslutande land utges på samma villkor som gäller under vistelse i förstnämnda land.

Kapitel IV. ALLMÄNNA BESTÄMMELSER

Artikel 13. De gemensamma bestämmelserna i konventionen den 15 september 1955 mellan Sverige, Danmark, Finland, Island och Norge om social trygghet äger i tillämpliga delar giltighet även för denna överenskommelse.

Artikel 14. De närmare föreskrifter, som erfordras för tillämpningen av denna överenskommelse, meddelas för Sveriges del av Riksförsäkringsverket, för Danmarks del av Sikringsstyrelsen, för Finlands del av Folkpensionsanstalten, för Islands del av Tryggingastofnun ríkisins och för Norges del av Rikstrygdeverket.

Artikel 15. Denna överenskommelse träder i kraft trettio dagar efter den dag då samtliga avtalsslutande stater meddelat det danska utrikesministeriet att de konstitutionella åtgärder som kräves för avtalets ikraftträdande genomförts. Det danska utrikesministeriet underrättar de övriga avtalsslutande staterna om mottagandet av dessa meddelanden.

Artikel 16. Önskar något av de fördragsslutande länderna uppsäga överenskommelsen skall skriftligt meddelande härom tillställas den danska regeringen, som har att omedelbart underrätta övriga fördragsslutande länder härom och om dagen då meddelandet mottogs.

Uppsägningen gäller endast det land, som verkställt densamma, och äger giltighet från och med den 1 januari, som inträffar minst sex månader från det den danska regeringen mottagit meddelande om uppsägningen.

Uppsäges överenskommelsen, skall på grund av dess bestämmelser förvärvade rättigheter alltjämt bestå.

Artikel 17. När denna överenskommelse träder i kraft upphör överenskommelsen den 24 februari 1967 mellan Sverige, Danmark, Finland, Island och Norge om överflyttning av sjukhjälpförsäkrade samt om sjukhjälp under tillfällig vistelse.

Sistnämnda överenskommelse skall fortfarande äga tillämpning i fråga om sjukdomsfall som pågår vid ikraftträdandet om detta är till förmån för den försäkrade.

Vid bestämmande av rätt till förmåner skall tas hänsyn jämväl till tid före överenskommelsens ikraftträdande under vilken den flyttande varit tillförsäkrad förmåner i utflyttningslandet samt till förmåner som utgått i utflyttningslandet före överenskommelsens ikraftträdande.

Överenskommelsen ger icke rätt till förmåner för tid före ikraftträdandet.

Rätten till förmåner enligt överenskommelsen omfattar även förmåner på grund av händelser som inträffat före överenskommelsens ikraftträdande. Bestämmelserna i artikel 8, första stycket, andra punkten äger dock icke tillämpning på den, som vid överenskommelsens ikraftträdande är sjuk och mottager sjukpenning från bosättningslandet.

Överenskommelsen skall vara deponerad i danska utrikesministeriets arkiv, och bestyrkta avskrifter skall av danska utrikesministeriet tillställas envar av de fördragsslutande ländernas regeringar.

TILL BEKRÄFTELSE HÄRAV har de respektive fullmäktige undertecknat denna överenskommelse.

SOM SKEDDE i Köpenhamn den 6 februari 1975 i ett exemplar på svenska, danska, finska, isländska och norska språken, varvid på svenska språket utfärdades två texter, en för Sverige och en för Finland, vilka samtliga texter har lika vitsord.

HUBERT DE BESCHE

PROTOKOLL

TILL ÖVERENSKOMMELSEN DEN 6 FEBRUARI 1975 MELLAN SVERIGE, DANMARK, FINLAND, ISLAND OCH NORGE OM FÖRMÅNER VID SJUKDOM, HAVANDESKAP OCH BARNSBÖRD

I samband med den denna dag avslutade överenskommelsen mellan Sverige, Danmark, Finland, Island och Norge om förmåner vid sjukdom, havandeskap och barnsbörd har regeringarna i nämnda stater enats om följande slutprotokoll.

1. I fråga om erläggande av avgifter för de förmåner som berörs av överenskommelsen gäller fördragsslutande lands lagstiftning. Särskilda överenskommelser kan träffas för att reglera frågor om sådana avgifter.

För Norges vidkommande skall gälla:

Den som är bosatt i Norge och som enligt överenskommelsens bestämmelser skall vara tillförsäkrad sjukvårdsförmåner där trots att han utför arbete som anställd i ett annat fördragsslutande land och anställningsinkomsten beskattas i det landet, skall vara befriad från skyldighet att betala medlemsavgift för sjukvårdsförmåner i Norge för inkomsten i det andra landet.

Den som utför arbete som anställd i Norge och vars anställningsinkomst beskattas där men som enligt överenskommelsens bestämmelser skall vara tillförsäkrad sjukvårdsförmåner i ett annat fördragsslutande land på grund av bosättning där, skall betala medlemsavgift för sjukvårdsförmåner i Norge för inkomsten där.

2. För Finlands del omfattar överenskommelsen icke förmåner enligt lagen den 13 juni 1941 om moderskapsunderstöd.

3. För Norges del omfattar överenskommelsen icke förmåner till ogifta mödrar enligt lov om folketrygd av 17. juni 1966 (kap. 12).

4. För Danmarks del skall gälla att bestämmelserna i artikel 5 rörande sjukvårdsförmåner icke skall omfatta begravningshjälp enligt lov af 9. juni 1971 om offentlig sygesikring.

5. För Sveriges del skall vid tillämpning av artikel 9, andra stycket, gälla att föräldrapenning som ej överstiger den s. k. garantinivån skall utgå om den inflyttade omedelbart före barnets födelse eller den beräknade tidpunkten för denna varit tillförsäkrad sjukvårdsförmåner i de fördragsslutande länderna under sammanlagt minst 180 dagar.

Vid fastställande av förälders rätt till föräldrapenning enligt svensk lagstiftning skall med föräldrapenning som utgår till den andre av föräldrarna jämnställas konstantförmåner i anledning av havandeskap eller barnsbörd enligt annat fördragsslutande lands lagstiftning.

6. Äger någon samtidigt rätt till sjuklön från arbetsgivare i ett fördragsslutande land och sjukpenning grundad på samma inkomst som sjuklönen från ett annat sådant land skall arbetsgivaren som utger sjuklönen äga uppbära sjukpenningen i den anställdes ställe i den mån sjukpenningen icke överstiger sjuklönen. Vad nu sagts äger dock endast tillämpning om arbetsgivaren kunnat göra anspråk på sjukpenning som i motsvarande fall utgått enligt sysselsättningslandets lagstiftning.

TILL BEKRÄFTELSE HÄRAV har de respektive fullmäktige undertecknat detta protokoll.

SOM SKEDDE i Köpenhamn den 6 februari 1975 i ett exemplar på svenska, danska, finska, isländska och norska språken, varvid på svenska språket utfärdades två texter, en för Sverige och en för Finland, vilka samtliga texter har lika vitsord.

HUBERT DE BESCHE

[TRANSLATION — TRADUCTION]

AGREEMENT¹ BETWEEN DENMARK, FINLAND, ICELAND,
NORWAY AND SWEDEN CONCERNING SICKNESS BENEFITS
AND BENEFITS IN RESPECT OF PREGNANCY AND CONFINEMENT

The Governments of Denmark, Finland, Iceland, Norway and Sweden, having acceded to the Convention of 15 September 1955² respecting Social Security, have concluded the following Agreement concerning sickness benefits and benefits in respect of pregnancy and confinement.

Chapter I. SCOPE OF THE AGREEMENT

Article 1. With respect to entitlement to sickness benefits and benefits in respect of pregnancy and confinement, each Contracting Country shall apply the provisions of articles 2-11 to nationals of the other Contracting Countries. The same shall apply to other persons who are entitled to such benefits in another Contracting Country.

Article 2. For the purposes of this Agreement, save as otherwise provided, the term “medical care benefits” shall include dental care and care during pregnancy and confinement and the term “sickness benefits in cash” shall include cash benefits in respect of pregnancy and confinement.

Chapter II. MEDICAL CARE BENEFITS

Article 3. A resident of one Contracting Country shall, subject to the provisions of the second paragraph, be entitled to medical care benefits in that country under the same conditions and according to the same regulations as nationals of that country.

A person employed on board a ship flying the flag of a Contracting Country shall be entitled to medical care benefits in the country whose flag the ship is flying.

Article 4. A person who removes from a Contracting Country in which he is entitled to medical care benefits and takes up residence in another Contracting Country shall, upon taking up such residence, be entitled to corresponding benefits in his new country of residence in accordance with that country's regulations.

In the determination of entitlement to benefits, account shall be taken of the period during which the new resident was entitled to medical care benefits in his former country of residence and of the benefits provided to him in that country. Entitlement to benefits shall also exist in respect of sickness or pregnancy originating before the taking up of residence in the new country of residence.

Where a person signs off from a ship flying the flag of a Contracting Country, he shall acquire entitlement to medical care benefits in the other Contracting Country in which he first takes up residence upon the expiry of the period during

¹ Came into force on 9 June 1975, i.e. 30 days after the date on which the States notified the Danish Ministry of Foreign Affairs that the constitutional measures necessary to that effect had been carried out, in accordance with article 15.

² United Nations, *Treaty Series*, vol. 254, p. 55.

which his employer, under seamen's law, is liable for the appropriate medical care benefits.

Entitlement to benefits under this article shall not arise where there is reason to believe that the purpose of removal to a country is to obtain medical care benefits there.

Article 5. A resident of one Contracting Country who is entitled to medical care benefits in that country and who, during temporary residence in another Contracting Country, requires medical care there shall receive medical care benefits from the country of temporary residence in accordance with that country's regulations.

The provisions of the first paragraph shall apply as appropriate to a person who, on the basis of employment on board a ship flying the flag of a Contracting Country, is entitled to medical care benefits from that country. Entitlement to medical care benefits from the country of temporary residence shall not, however, arise where the employer is, under seamen's law, liable for the appropriate benefits.

Entitlement to benefits under this article shall not arise where there is reason to believe that the purpose of temporary residence in a country is to obtain medical care benefits there. Entitlement to medical care in connexion with confinement shall arise only where it could not reasonably have been foreseen that the confinement would take place during the temporary residence in the other country.

Article 6. Entitlement to benefits under article 5 shall lapse when the condition of the person receiving care is such as to permit him to travel to his country of residence. Continued benefits shall, however, be provided in cases where it would not be reasonable under the circumstances to refer the patient for treatment in his country of residence.

Article 7. The authority providing benefits under article 5 shall be entitled to reimbursement from another insurance institution only where the person receiving benefits is entitled to compensation under compulsory accident insurance. It shall be incumbent upon the said person to inform the authority, as soon as possible, concerning entitlement to reimbursement which may derive from such insurance.

Chapter III. SICKNESS BENEFITS IN CASH

Article 8. A resident of one Contracting Country shall be entitled to sickness benefits in cash in that country under the same conditions and according to the same regulations as nationals of that country. However, a resident of one Contracting Country who is employed in another Contracting Country shall, save as otherwise provided by the third paragraph, be entitled to sickness benefits in cash in his country of employment on the basis of his earnings there.

A person employed on board a ship flying the flag of a Contracting Country shall be entitled to sickness benefits in cash in the country whose flag the ship is flying.

An employee who is temporarily resident in a Contracting Country other than his country of residence for the purpose of working there not longer than 12 months for an enterprise which has its head office in his country of residence shall be entitled to sickness benefits in cash in his country of residence for that period. If, owing to unforeseen circumstances, the employment in the other country lasts longer than originally intended and extends beyond 12 months, the employee shall continue to

be entitled to sickness benefits in cash in his country of residence provided that the competent authority of his country of temporary residence gives its consent.

Article 9. A person who removes from a Contracting Country in which he is entitled to sickness benefits in cash and takes up residence in another Contracting Country shall, upon taking up such residence, be entitled to sickness benefits in cash in his new country of residence. The same shall apply as appropriate to a person resident in a Contracting Country and entitled to sickness benefits in cash there who takes employment in another Contracting Country.

In the determination of entitlement to sickness benefits in cash, account shall be taken of the period during which the new resident was entitled to sickness benefits in cash in his former country of residence and of the benefits provided to him in that country. Entitlement to benefits shall also exist in respect of sickness or pregnancy originating before the taking up of residence in the new country of residence.

Where, at the time of the removal, sickness benefits in cash are being paid by the former country of residence, such benefits shall continue to be paid by the new country of residence in accordance with that country's regulations as if the new resident had earned his income there.

Article 10. Where a person employed in a Contracting Country other than his country of residence has received sickness benefits in cash from his country of employment for a continuous period of 90 days, he shall be entitled to sickness benefits in cash in his country of residence. This shall, however, not apply as long as he remains in temporary residence in this country of employment. The provisions of article 9, second and third paragraphs, shall apply as appropriate.

A person who, because of sickness, signs off from a ship flying the flag of a Contracting Country shall, subject to the provisions of the first paragraph, be entitled to sickness benefits in cash in his country of residence after he has received sickness benefits in cash for 90 days from the country whose flag the ship is flying.

Article 11. Where under the provisions of article 9 or article 10, a person is entitled to sickness benefits in cash in his country of residence during a period of sickness, the said benefits shall, if the sickness is the result of an industrial accident or occupational disease, continue to be paid by the country of employment in accordance with that country's regulations, the provisions of the said articles notwithstanding.

Where a person is simultaneously entitled, on the basis of the same income, to sickness benefits in cash from his country of residence and his country of employment, the benefits from his country of residence shall be paid only to the extent that they exceed the benefits from his country of employment.

Article 12. Sickness benefits in cash paid by a Contracting Country shall be paid, during the beneficiary's temporary residence in another Contracting Country, under the same conditions as those applying to temporary residence in the first-named country.

Chapter IV. GENERAL PROVISIONS

Article 13. The common provisions of the Convention of 15 September 1955 between Denmark, Finland, Iceland, Norway and Sweden respecting social security shall, as appropriate, also apply to this Agreement.

Article 14. The more detailed regulations required for the implementation of this Agreement shall be issued in the case of Denmark by the Insurance Administration, in the case of Finland by the National Pension Office, in the case of Iceland by the National Insurance Office, in the case of Norway by the National Insurance Office and in the case of Sweden by the National Insurance Office.

Article 15. This Agreement shall enter into force 30 days after the date on which all the Contracting States notify the Danish Ministry of Foreign Affairs that the constitutional measures necessary for the Agreement's entry into force have been carried out. The Danish Ministry of Foreign Affairs shall inform the other Contracting States of the receipt of such notifications.

Article 16. If a Contracting Country wishes to denounce the Agreement, written notice to that effect shall be sent to the Danish Government, which shall forthwith inform the other Contracting Countries of that fact and of the date on which notice was received.

Denunciation shall apply only in respect of the denouncing country and shall take effect as from 1 January next following the expiry of six months after notice of denunciation is received by the Danish Government.

Denunciation of the Agreement shall not affect rights acquired in virtue of the provisions thereof.

Article 17. Upon the entry into force of this Agreement, the Agreement of 24 February 1967¹ between Denmark, Finland, Iceland, Norway and Sweden concerning transfers of persons insured for sickness benefit and concerning sickness benefit during temporary residence shall cease to have effect. The latter Agreement shall continue to apply with respect to cases of sickness still existing at the time of the entry into force of this Agreement if that is to the advantage of the insured person.

In the determination of entitlement to benefits, account shall be taken both of the period before the entry into force of the Agreement during which a person who has moved has been entitled to benefits in his former country of residence and of benefits paid in the former country of residence before the entry into force of the Agreement.

The Agreement confers no entitlement to benefits for periods preceding its entry into force.

Entitlement to benefits under the Agreement shall include benefits arising from events which occurred before the entry into force of the Agreement. However, the provisions of article 8, first paragraph, second sentence, shall not apply to a person who is sick and receiving sickness benefits in cash from his country of residence at the time of the entry into force of the Agreement.

The Agreement shall be deposited in the archives of the Danish Ministry of Foreign Affairs, and certified copies shall be transmitted to the Government of each Contracting Country by the Danish Ministry of Foreign Affairs.

IN WITNESS WHEREOF the respective plenipotentiaries have signed this Agreement.

¹ United Nations, *Treaty Series*, vol. 596, p. 133.

DONE at Copenhagen on 6 February 1975, in one copy in the Danish, Finnish, Icelandic, Norwegian and Swedish languages, there being two texts in Swedish, one for Finland and one for Sweden, and all the texts being equally authentic.

OVE GULDBERG
VELI HELENIUS
SIGURDUR BJARNASON
THOR HJORTH-JOHANSEN
HUBERT DE BESCHE

PROTOCOL

TO THE AGREEMENT OF 6 FEBRUARY 1975 BETWEEN DENMARK, FINLAND, ICELAND, NORWAY AND SWEDEN CONCERNING SICKNESS BENEFITS AND BENEFITS IN RESPECT OF PREGNANCY AND CONFINEMENT

In connexion with the Agreement concluded this day between Denmark, Finland, Iceland, Norway and Sweden concerning sickness benefits and benefits in respect of pregnancy and confinement, the Governments of the said countries have agreed on the following Final Protocol.

1. As regards the payment of contributions in respect of the benefits covered by the Agreement, the law of each Contracting Country shall apply. Special agreements may be concluded for the purpose of settling matters relating to such contributions.

In the case of Norway, the following shall apply:

A resident of Norway who, under the provisions of the Agreement, is entitled to medical care benefits there even though he is employed and pays tax in another Contracting Country shall be exempt from payment of contributions in respect of medical care benefits in Norway on the basis of his income in the other country.

A person who is employed and pays tax in Norway but, under the provisions of the Agreement, is entitled to medical care benefits in another Contracting Country by reason of his residence there shall pay contributions in respect of medical care benefits in Norway on the basis of his income there.

2. In the case of Finland, the Agreement shall not apply to benefits under the Act of 13 June 1941 concerning maternity benefits.

3. In the case of Norway, the Agreement shall not apply to benefits to unmarried mothers under the National Insurance Act of 17 June 1966 (chap. 12).

4. In the case of Denmark, the provisions of article 5 concerning medical care benefits shall not apply to burial assistance under the Act of 9 June 1971 concerning public sickness insurance.

5. In the case of Sweden, parenthood benefits not exceeding the so-called guarantee level shall be paid in application of article 9, second paragraph, if the new resident, immediately before the child's birth or the anticipated time of its birth, was entitled to medical care benefits in the Contracting Countries for a total of at least 180 days.

In the determination of one parent's entitlement to parenthood benefits under Swedish law, cash benefits in respect of pregnancy and confinement paid to the other parent under the law of another Contracting Country shall be treated as equivalent to parenthood benefits.

6. Where a person is simultaneously entitled to sick pay from an employer in one Contracting Country and to sickness benefits in cash based on the same income as the sick pay from another Contracting Country, the employer providing the sick pay shall be entitled to receive the sickness benefits in the employee's stead to the extent that the sickness benefits do not exceed the sick pay. This shall, however, apply only where the employer has been able to make a claim for sickness benefits paid in a comparable case under the law of the country of employment.

IN WITNESS WHEREOF the respective plenipotentiaries have signed this Protocol.

DONE at Copenhagen on 6 February 1975, in one copy in the Danish, Finnish, Icelandic, Norwegian and Swedish languages, there being two texts in Swedish, one for Finland and one for Sweden, and all the texts being equally authentic.

OVE GULDBERG
VELI HELENIUS
SIGURDUR BJARNASON
THOR HJORTH-JOHANSEN
HUBERT DE BËSCHE

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE DANEMARK, LA FINLANDE, L'ISLANDE, LA NORVÈGE ET LA SUÈDE RELATIF AUX PRESTATIONS DE MALADIE ET AUX PRESTATIONS DE GROSSESSE ET DE MATERNITÉ

Les Gouvernements du Danemark, de la Finlande, de l'Islande, de la Norvège et de la Suède, ayant adhéré à la Convention du 15 septembre 1955² relative à la sécurité sociale, ont conclu l'Accord ci-après qui concerne les prestations de maladie et les prestations de grossesse et de maternité.

Chapitre premier. CHAMP D'APPLICATION DE L'ACCORD

Article premier. En ce qui concerne le droit aux prestations de maladie et aux prestations de grossesse et de maternité, chaque Partie contractante applique les dispositions des articles 2 à 11 aux ressortissants des autres Parties contractantes. Cette disposition s'applique également aux personnes qui ont droit à ces prestations dans un autre pays contractant.

Article 2. Aux fins du présent Accord, sauf dispositions contraires, l'expression «prestations de soins médicaux» s'entend également des soins dentaires et des soins donnés pendant la grossesse et l'accouchement, et l'expression «prestations de maladie» s'entend également des prestations en espèces versées à l'occasion de la grossesse et de l'accouchement.

Chapitre II. PRESTATIONS DE SOINS MÉDICAUX

Article 3. Tout résident de l'un des pays contractants a droit, sous réserve des dispositions du deuxième paragraphe, aux prestations de soins médicaux dans ce pays, dans les mêmes conditions et selon la même réglementation que les ressortissants dudit pays.

Toute personne employée à bord d'un navire battant pavillon d'un pays contractant a droit aux prestations de soins médicaux dans le pays dont le navire bat pavillon.

Article 4. Toute personne qui quitte un pays contractant où elle a droit aux prestations de soins médicaux pour fixer son domicile dans un autre pays contractant a droit, dès qu'elle a établi sa résidence, aux prestations correspondantes dans son nouveau pays de domicile conformément à la réglementation dudit pays.

Pour déterminer le droit aux prestations, il est tenu compte de la période pendant laquelle le nouveau résident a eu droit aux prestations de soins médicaux dans son ancien pays de résidence et des prestations qu'il y a reçues. Le bénéfice des prestations est également accordé lorsque la maladie ou la grossesse ont débuté avant que l'intéressé ait établi sa résidence dans le nouveau pays de domicile.

¹ Entré en vigueur le 9 juin 1975, soit 30 jours après la date à laquelle les Etats avaient notifié au Ministre danois des affaires étrangères que les mesures constitutionnelles nécessaires à cet effet avaient été prises, conformément à l'article 15.

² Nations Unies, *Recueil des Traités*, vol. 254, p. 55.

Toute personne qui cesse son activité salariée sur un navire battant pavillon d'un pays contractant acquiert le droit de bénéficier des prestations de soins médicaux dans le pays contractant où elle établit sa première résidence à l'expiration de la période pendant laquelle son employeur, conformément à la législation relative aux gens de mer, est tenu de lui fournir les prestations de soins médicaux appropriées.

Le bénéfice des prestations visées au présent article n'est pas accordé s'il existe des raisons de penser que le but du transfert dans un pays est d'y obtenir des prestations de soins médicaux.

Article 5. Tout résident d'un pays contractant qui a droit aux prestations de soins médicaux dans ce pays et qui a besoin de recevoir de tels soins au cours d'un séjour temporaire dans un autre pays contractant reçoit des prestations de soins médicaux dans le pays de résidence temporaire conformément aux règlements de ce dernier pays.

Les dispositions du premier paragraphe sont applicables, le cas échéant, aux personnes qui, du fait qu'elles sont employées à bord d'un navire battant pavillon d'un pays contractant, ont droit aux prestations de soins médicaux fournies par ce pays. Toutefois, ce bénéfice des prestations de soins médicaux fournies par le pays de résidence temporaire n'est pas accordé lorsque l'employeur, en vertu de la législation relative aux gens de mer, est tenu de fournir les prestations appropriées.

L'intéressé perd le bénéfice des prestations visées au présent article s'il y a des raisons de penser que le but du séjour temporaire dans un pays est d'y obtenir des prestations de soins médicaux. En cas de maternité, le bénéfice des prestations de soins médicaux n'est accordé que s'il ne pouvait être raisonnablement prévu que l'accouchement aurait lieu au cours du séjour temporaire dans l'autre pays.

Article 6. Le bénéfice des prestations prévues à l'article 5 n'est plus accordé lorsque la personne qui reçoit les soins est en état de rentrer dans son pays de résidence. Toutefois, les prestations continuent d'être fournies s'il n'est pas raisonnable, compte tenu des circonstances, d'inviter le patient à poursuivre son traitement dans son pays de résidence.

Article 7. L'organisme qui fournit les prestations visées à l'article 5 ne peut se faire rembourser par une autre institution d'assurance que lorsque le bénéficiaire a droit à une indemnité en vertu d'une assurance accident obligatoire. Il appartient au bénéficiaire d'informer l'organisme, dès que possible, du droit au remboursement pouvant découler de cette assurance.

Chapitre III. PRESTATIONS DE MALADIE EN ESPÈCES

Article 8. Tout résident d'un pays contractant a droit aux prestations de maladie en espèces dans ce pays, aux mêmes conditions et selon la même réglementation que les ressortissants du pays. Toutefois, tout résident d'un pays contractant qui exerce une activité salariée dans un autre pays contractant a droit, sauf dispositions contraires du troisième paragraphe, aux prestations de maladie en espèces dans le pays où il travaille, ces prestations étant calculées sur la base de sa rémunération dans ce pays.

Toute personne employée à bord d'un navire battant pavillon d'un pays contractant a droit aux prestations de maladie en espèces dans le pays dont le navire bat pavillon.

Tout employé qui séjourne temporairement dans un pays contractant autre que son pays de résidence afin d'y travailler, pendant 12 mois au maximum, pour le compte d'une entreprise ayant son siège principal dans son pays de résidence a droit

aux prestations de maladie en espèces dans son pays de résidence pendant cette période. Si, en raison de circonstances imprévues, l'activité exercée dans cet autre pays excède la période prévue et se prolonge au-delà de 12 mois, l'employé continuera de bénéficier de prestations de maladie en espèces dans son pays de résidence sous réserve de l'approbation des autorités compétentes du pays de résidence temporaire.

Article 9. Toute personne qui quitte un pays contractant où elle a droit aux prestations de maladie en espèces et établit sa résidence dans un autre pays contractant bénéficie, dès qu'elle a établi sa résidence, des prestations de maladie en espèces dans son nouveau pays de résidence. Cette disposition s'applique également, le cas échéant, à toute personne qui, alors qu'elle a sa résidence dans un pays contractant et qu'elle y est admise au bénéfice des prestations de maladie en espèces, prend un emploi dans un autre pays contractant.

Pour déterminer le droit aux prestations de maladie en espèces, il est tenu compte de la période pendant laquelle le nouveau résident a eu droit aux prestations de maladie en espèces dans son ancien pays de résidence, et des prestations qu'il y a reçues. Le bénéfice des prestations est aussi accordé en cas de maladie ou de grossesse ayant débuté avant que l'intéressé soit venu s'installer dans le nouveau pays de résidence.

Lorsque, au moment du transfert, des prestations de maladie en espèces sont versées à l'intéressé par l'ancien pays de résidence, elles continuent de l'être par le nouveau pays de résidence conformément à sa réglementation comme si les revenus du nouveau résident provenaient de ce pays.

Article 10. Toute personne qui exerce une activité salariée dans un pays contractant autre que son pays de résidence et qui a, pendant une période continue de 90 jours, perçu des prestations de maladie en espèces du pays où elle travaille a droit à bénéficier des prestations de maladie en espèces dans son pays de résidence. Toutefois, cette disposition n'est pas applicable tant que l'intéressé conserve sa résidence temporaire dans le pays où il travaille. Les dispositions des deuxième et troisième paragraphes de l'article 9 sont applicables, selon le cas.

Toute personne qui, pour cause de maladie, cesse son service sur un navire battant pavillon d'un pays contractant a droit, sous réserve des dispositions du premier paragraphe, aux prestations de maladie en espèces dans son pays de résidence après avoir reçu des prestations de maladie en espèces pendant 90 jours du pays dont le navire bat pavillon.

Article 11. Lorsque, en vertu des dispositions de l'article 9 ou de l'article 10, une personne a droit aux prestations de maladie dans son pays de résidence pendant une période de maladie, ces prestations, si la maladie résulte d'un accident du travail ou s'il s'agit d'une maladie professionnelle, continuent d'être versées par le pays où elle travaille conformément à la réglementation de ce pays, nonobstant les dispositions des articles susmentionnés.

Lorsqu'une personne, pour le même revenu, peut bénéficier des prestations de maladie en espèces dans son pays de résidence et dans le pays où elle travaille, les prestations provenant du pays de résidence ne lui sont versées que dans la mesure où elles excèdent celles qui sont fournies par le pays où elle travaille.

Article 12. Les prestations de maladie en espèces fournies par un pays contractant sont versées, au cours de la période de résidence temporaire du bénéficiaire dans un autre pays contractant, dans les conditions applicables aux résidents temporaires dans le premier pays.

Chapitre IV. DISPOSITIONS GÉNÉRALES

Article 13. Les dispositions communes de la Convention du 15 septembre 1955 entre le Danemark, la Finlande, l'Islande, la Norvège et la Suède relatives à la sécurité sociale s'appliquent également, s'il y a lieu, au présent Accord.

Article 14. Les règlements plus détaillés que pourrait exiger l'exécution du présent Accord seront adoptés, pour le Danemark, par l'Administration des assurancés, pour la Finlande, par l'Office national des pensions, pour l'Islande, par l'Office national des assurances, pour la Norvège, par l'Office national des assurances, et pour la Suède, par l'Office national des assurances.

Article 15. Le présent Accord entrera en vigueur 30 jours à compter de la date à laquelle les Etats contractants auront notifié au Ministre danois des affaires étrangères que les mesures constitutionnelles nécessaires à l'entrée en vigueur de l'Accord ont été prises. Le Ministre danois des affaires étrangères informera les autres Etats contractants de la réception desdites notifications.

Article 16. Si l'un des Etats contractants désire dénoncer l'Accord, il notifiera par écrit son intention au Gouvernement danois qui en informera aussitôt les autres Etats contractants, en leur faisant connaître la date de réception de la notification. La dénonciation ne jouera qu'à l'égard de l'Etat qui en est l'auteur et prendra effet à compter du 1^{er} janvier de l'année commençant à courir six mois après la date à laquelle le Gouvernement danois aura reçu ladite notification.

La dénonciation de l'Accord sera sans effet à l'égard des droits acquis en vertu des dispositions de celui-ci.

Article 17. L'Accord du 24 février 1967¹ entre le Danemark, la Finlande, l'Islande, la Norvège et la Suède, concernant les transferts de personnes affiliées à l'assurance maladie ainsi que les prestations de maladie au cours de séjours temporaires, cessera de produire effet à la date d'entrée en vigueur du présent Accord. Il continuera de s'appliquer aux cas de maladies qui se seraient déjà manifestés au moment de l'entrée en vigueur du présent Accord, si cette solution est à l'avantage de l'assuré.

Pour déterminer le droit aux prestations, il sera tenu compte tant de la période antérieure à l'entrée en vigueur de l'Accord pendant laquelle toute personne qui a quitté son pays de résidence a droit à des prestations dans ce pays que des prestations versées dans l'ancien pays de résidence avant l'entrée en vigueur de l'Accord.

Le présent Accord ne donne pas droit à des prestations pour les périodes antérieures à son entrée en vigueur.

L'admission au bénéfice des prestations en vertu du présent Accord concerne également les prestations résultant d'événements survenus avant l'entrée en vigueur de l'Accord. Toutefois, les dispositions de la deuxième phrase du premier paragraphe de l'article 8 ne s'appliquent pas aux personnes qui sont malades et reçoivent des indemnités d'assurance maladie de leur pays de résidence au moment de l'entrée en vigueur du présent Accord.

Le présent Accord sera déposé aux archives du Ministère des affaires étrangères du Danemark qui en adressera des copies certifiées conformes au Gouvernement de chaque pays contractant.

EN FOI DE QUOI les plénipotentiaires de chaque pays ont signé le présent Accord.

¹ Nations Unies, *Recueil des Traités*, vol. 596, p.133.

FAIT à Copenhague le 6 février 1975, en un seul exemplaire, en danois, finnois, islandais, norvégien et suédois (avec deux textes en suédois, l'un pour la Finlande, l'autre pour la Suède), chacun des textes faisant également foi.

OVE GULDBERG
VELI HELENIUS
SIGURDUR BJARNASON
THOR HJORTH-JOHANSEN
HUBERT DE BESCHE

PROTOCOLE

À L'ACCORD DU 6 FÉVRIER 1975 ENTRE LE DANEMARK, LA FINLANDE, L'ISLANDE, LA NORVÈGE ET LA SUÈDE RELATIF AUX PRESTATIONS DE MALADIE ET AUX PRESTATIONS DE GROSSESSE ET DE MATERNITÉ

S'agissant de l'Accord conclu ce jour entre le Danemark, la Finlande, l'Islande, la Norvège et la Suède relatif aux prestations de maladie et aux prestations de grossesse et de maternité, les Gouvernements desdits pays sont convenus du Protocole final suivant :

1. En ce qui concerne le versement de cotisations relatives aux prestations garanties par le présent Accord, la loi de chaque pays contractant est applicable. Des accords spéciaux pourront être conclus afin de régler les questions relatives à ces cotisations.

En ce qui concerne la Norvège, les dispositions ci-après sont applicables :

Tout résident de la Norvège qui, en vertu des dispositions du présent Accord, a droit aux prestations de soins médicaux dans ce pays, bien qu'il soit employé et acquitte des impôts dans un autre pays contractant, est exonéré du versement en Norvège des cotisations relatives aux prestations de soins de santé calculées sur la base des revenus qu'il perçoit dans l'autre pays.

Toute personne qui est employée et acquitte des impôts en Norvège mais qui, en vertu des dispositions du présent Accord, a droit aux prestations de soins médicaux dans un autre pays contractant parce qu'elle y a établi sa résidence verse en Norvège des cotisations relatives aux prestations de soins médicaux calculées sur la base des revenus qu'elle perçoit dans ledit pays.

2. En ce qui concerne la Finlande, l'Accord ne s'applique pas aux prestations visées par la loi du 13 juin 1941 relative aux prestations de maternité.

3. En ce qui concerne la Norvège, l'Accord ne s'applique pas aux prestations versées aux mères célibataires en vertu de la loi sur l'assurance nationale du 17 juin 1966 (chapitre 12).

4. En ce qui concerne le Danemark, les dispositions de l'article 5 relatives aux prestations de soins médicaux ne s'appliquent pas aux prestations pour frais funéraires versées en vertu de la loi du 9 juin 1971 relative à l'assurance publique en cas de maladie.

5. En ce qui concerne la Suède, des prestations de maternité d'un montant n'excédant pas le niveau dit garanti sont versées en application du deuxième

paragraphe de l'article 9 si le nouveau résident, immédiatement avant la naissance de l'enfant ou la date de naissance présumée, avait droit à bénéficier des prestations de soins de santé dans les pays contractants pendant une période totale de 180 jours au moins.

Pour déterminer le droit des parents aux prestations à l'occasion d'une maternité en vertu de la législation suédoise, les allocations de grossesse et de maternité versées à l'autre parent en vertu de la législation d'un autre pays contractant sont assimilées aux allocations de naissance.

6. Lorsqu'une personne a simultanément droit à une indemnité de maladie versée par un employeur d'un pays contractant et aux prestations de maladie en espèces calculées sur la base du même revenu que l'indemnité de maladie versée par l'autre pays contractant, l'employeur qui paie l'indemnité de maladie perçoit les prestations de maladie à la place de l'employé dans la mesure où elles n'excèdent pas l'indemnité de maladie. Toutefois, cette disposition ne s'applique qu'à la condition que l'employeur soit autorisé par la législation du pays d'emploi à réclamer le remboursement des prestations de maladie versées dans des circonstances comparables.

EN FOI DE QUOI les plénipotentiaires respectifs ont signé le présent Protocole.

FAIT à Copenhague, le 6 février 1975, en un seul exemplaire, en danois, finnois, islandais, norvégien et suédois (avec deux textes suédois, l'un pour la Finlande, l'autre pour la Suède), tous les textes faisant également foi.

OVE GULDBERG
VELI HELENIUS
SIGURDUR BJARNASON
THOR HJORTH-JOHANSEN
HUBERT DE BESCHE

ANNEX A

***Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations***

ANNEXE A

***Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies***

ANNEX A

No. 446. PROTOCOL SIGNED AT LAKE SUCCESS, NEW YORK, ON 4 MAY 1949,¹ AMENDING THE INTERNATIONAL AGREEMENT FOR THE SUPPRESSION OF THE WHITE SLAVE TRAFFIC, SIGNED AT PARIS ON 18 MAY 1904, AND THE INTERNATIONAL CONVENTION FOR THE SUPPRESSION OF THE WHITE SLAVE TRAFFIC, SIGNED AT PARIS ON 4 MAY 1910

DECLARATION relating to a declaration by the German Democratic Republic² concerning application to Berlin (West).

Received on:

19 September 1975

FEDERAL REPUBLIC OF GERMANY

“By their Note of 8 July 1975,² the Governments of France, the United Kingdom and the United States answered the assertions made in the communications referred to above. The Government of the Federal Republic of Germany, on the basis of the legal situation set out in the Note of the Three Powers, wishes to confirm that the application in Berlin (West) of the above-mentioned instruments extended by it under the established procedures continues in full force and effect.

The Government of the Federal Republic of Germany wishes to point out that the absence of a response to further communications of a similar nature should not be taken to imply any change of its position in this matter.”

Registered ex officio on 19 September 1975.

¹ United Nations, *Treaty Series*, vol. 30, p. 23, for subsequent actions, see references in Cumulative Indexes Nos. 1 to 5 and 7, as well as annex A in volumes 826, 874, 901, 943, 945, 954 and 973.

² *Ibid.*, vol. 943, p. 329.

ANNEXE A

N° 446. PROTOCOLE SIGNÉ À LAKE SUCCESS (NEW YORK) LE 4 MAI 1949¹ AMENDANT L'ARRANGEMENT INTERNATIONAL EN VUE D'ASSURER UNE PROTECTION EFFICACE CONTRE LE TRAFIC CRIMINEL CONNU SOUS LE NOM DE TRAITE DES BLANCHES, SIGNÉ À PARIS LE 18 MAI 1904, ET LA CONVENTION INTERNATIONALE RELATIVE À LA RÉPRESSION DE LA TRAITE DES BLANCHES, SIGNÉE À PARIS LE 4 MAI 1910

DÉCLARATION relative à une déclaration formulée par la République démocratique allemande² concernant l'application à Berlin-Ouest.

Reçue le :

19 septembre 1975

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

[TRADUCTION — TRANSLATION]

Par leur note du 8 juillet 1975², les Gouvernements de la France, du Royaume-Uni et des Etats-Unis ont répondu aux affirmations contenues dans les communications mentionnées plus haut. Le Gouvernement de la République fédérale d'Allemagne, sur la base de la situation juridique décrite dans la note des trois Puissances, tient à confirmer que les instruments susmentionnés, dont il a étendu l'application à Berlin-ouest conformément aux procédures établies, continuent d'y être pleinement en vigueur.

Le Gouvernement de la République fédérale d'Allemagne tient à signaler que l'absence de réponse de sa part à de nouvelles communications de même nature ne devra pas être interprétée comme signifiant un changement de position en la matière.

Enregistré d'office le 19 septembre 1975.

¹ Nations Unies, *Recueil des Traités*, vol. 30, p. 23; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1 à 5 et 7, ainsi que l'annexe A des volumes 826, 874, 901, 943, 945, 954 et 973.

² *Ibid.*, vol. 943, p. 329.

No. 521. CONVENTION ON THE PRIVILEGES AND IMMUNITIES OF THE SPECIALIZED AGENCIES. APPROVED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 21 NOVEMBER 1947¹

N° 521. CONVENTION SUR LES PRIVILÈGES ET IMMUNITÉS DES INSTITUTIONS SPÉCIALISÉES. APPROUVÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 21 NOVEMBRE 1947¹

DECLARATION relating to a declaration by the German Democratic Republic² concerning application to Berlin (West).

DÉCLARATION relative à une déclaration formulée par la République démocratique allemande² concernant l'application à Berlin-Ouest.

Received on:

Reçue le :

19 September 1975

19 septembre 1975

FEDERAL REPUBLIC OF GERMANY

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

[TRANSDUCTION — TRANSLATION]

"By their Note of 8 July 1975,³ the Governments of France, the United Kingdom and the United States answered the assertions made in the [communication] referred to above. The Government of the Federal Republic of Germany, on the basis of the legal situation set out in the Note of the Three Powers wishes to confirm that the application in Berlin (West) of the above-mentioned [instrument] extended by it under the established procedures continues in full force and effect.

Par leur note du 8 juillet 1975³, les Gouvernements de la France, du Royaume-Uni et des Etats-Unis ont répondu aux affirmations contenues dans [la communication mentionnée] plus haut. Le Gouvernement de la République fédérale d'Allemagne, sur la base de la situation juridique décrite dans la note des trois Puissances, tient à confirmer que [l'instrument susmentionné], dont il a étendu l'application à Berlin-Ouest conformément aux procédures établies, [continue] d'y être pleinement en vigueur.

The Government of the Federal Republic of Germany wishes to point out that the absence of a response to further communications of a similar nature should not be taken to imply any change of its position in this matter."

Le Gouvernement de la République fédérale d'Allemagne tient à signaler que l'absence de réponse de sa part à de nouvelles communications de même nature ne devra pas être interprétée comme signifiant un changement de position en la matière.

Registered ex officio on 19 September 1975.

Enregistré d'office le 19 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 33, p. 261. For final or revised texts of annexes to the Convention transmitted to the Secretary-General subsequent to the date of its registration, see: vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308; vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348, and vol. 645, p. 340; for other subsequent actions, see references in Cumulative Indexes Nos. 1 to 11, as well as annex A in volumes 755, 784, 801, 817, 835, 836, 846, 848, 885, 891, 936, 945, 950, 954, 972, 973 and 981.

² *Ibid.*, vol. 950, No. A-521.

³ *Ibid.*, vol. 973, p. 227.

¹ Nations Unies, *Recueil des Traités*, vol. 33, p. 261. Pour les textes finals ou révisés d'annexes communiqués au Secrétaire général postérieurement à la date d'enregistrement de la Convention, voir : vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 309; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349, et vol. 645, p. 341; pour d'autres faits ultérieurs, voir les références données dans les Index cumulatifs nos 1 à 11, ainsi que l'annexe A des volumes 755, 784, 801, 817, 835, 836, 846, 848, 885, 891, 936, 945, 950, 954, 972, 973 et 981.

² *Ibid.*, vol. 950, no A-521.

³ *Ibid.*, vol. 973, p. 228.

No. 770. PROTOCOL TO AMEND THE CONVENTION FOR THE SUPPRESSION OF THE TRAFFIC IN WOMEN AND CHILDREN, CONCLUDED AT GENEVA ON 30 SEPTEMBER 1921, AND THE CONVENTION FOR THE SUPPRESSION OF THE TRAFFIC IN WOMEN OF FULL AGE, CONCLUDED AT GENEVA ON 11 OCTOBER 1933. SIGNED AT LAKE SUCCESS, NEW YORK, ON 12 NOVEMBER 1947¹

N° 770. PROTOCOLE AMENDANT LA CONVENTION POUR LA RÉPRESSION DE LA TRAITE DES FEMMES ET DES ENFANTS, CONCLUE À GENÈVE LE 30 SEPTEMBRE 1921, ET LA CONVENTION POUR LA RÉPRESSION DE LA TRAITE DES FEMMES MAJEURES, CONCLUE À GENÈVE LE 11 OCTOBRE 1933. SIGNÉ À LAKE SUCCESS, NEW YORK, LE 12 NOVEMBRE 1947¹

DECLARATION relating to a declaration by the German Democratic Republic² concerning application to Berlin (West).

DÉCLARATION relative à une déclaration formulée par la République démocratique allemande² concernant l'application à Berlin-Ouest.

Received on:

Reçue le :

19 September 1975

19 septembre 1975

FEDERAL REPUBLIC OF GERMANY

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

[TRANSDUCTION — TRANSLATION]

“By their Note of 8 July 1975³, the Governments of France, the United Kingdom and the United States answered the assertions made in the communications referred to above. The Government of the Federal Republic of Germany, on the basis of the legal situation set out in the Notes of the Three Powers wishes to confirm that the application in Berlin (West) of the above-mentioned instruments extended by it under the established procedures continues in full force and effect.

Par leur note du 8 juillet 1975³, les Gouvernements de la France, du Royaume-Uni et des Etats-Unis ont répondu aux affirmations contenues dans les communications mentionnées plus haut. Le Gouvernement de la République fédérale d'Allemagne, sur la base de la situation juridique décrite dans les notes des trois Puissances, tient à confirmer que les instruments susmentionnés, dont il a étendu l'application à Berlin-Ouest conformément aux procédures établies, continuent d'y être pleinement en vigueur.

The Government of the Federal Republic of Germany wishes to point out that the absence of a response to further communications of a similar nature should not be taken to imply any change of its position in this matter.”

Le Gouvernement de la République fédérale d'Allemagne tient à signaler que l'absence de réponse de sa part à de nouvelles communications de même nature ne devra pas être interprétée comme signifiant un changement de position en la matière.

Registered ex officio on 19 September 1975.

Enregistré d'office le 19 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 53, p. 13; for subsequent actions, see references in Cumulative Indexes Nos. 1, 3 to 5, 7 and 8, as well as annex A in volumes 874, 901, 943, 945, 954, 960 and 973.

² *Ibid.*, vol. 943, p. 333.

³ *Ibid.*, vol. 973, p. 229.

¹ Nations Unies, *Recueil des Traités*, vol. 53, p. 13; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1, 3 à 5, 7 et 8, ainsi que l'annexe A des volumes 874, 901, 943, 945, 954, 960 et 973.

² *Ibid.*, vol. 943, p. 333.

³ *Ibid.*, vol. 973, p. 230.

No. 1021. CONVENTION ON THE PREVENTION AND PUNISHMENT OF THE CRIME OF GENOCIDE. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 9 DECEMBER 1948¹

N° 1021. CONVENTION POUR LA PRÉVENTION ET LA RÉPRESSION DU CRIME DE GÉNOCIDE. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 9 DÉCEMBRE 1948¹

DECLARATION relating to a declaration by the German Democratic Republic² concerning application to Belin (West).

DÉCLARATION relative à une déclaration formulée par la République démocratique allemande² concernant l'application à Berlin-Ouest.

Received on:

Reçue le :

19 September 1975

19 septembre 1975

FEDERAL REPUBLIC OF GERMANY

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

[TRADUCTION — TRANSLATION]

“By their Notes of 8 July 1975,³ the Governments of France, the United Kingdom and the United States answered the assertions made in the communications referred to above. The Government of the Federal Republic of Germany, on the basis of the legal situation set out in the Notes of the Three Powers wishes to confirm that the application in Berlin (West) of the above-mentioned [instrument] extended by it under the established procedures continues in full force and effect.

Par leurs notes du 8 juillet 1975³, les Gouvernements de la France, du Royaume-Uni et des Etats-Unis ont répondu aux affirmations contenues dans les communications mentionnées plus haut. Le Gouvernement de la République fédérale d'Allemagne, sur la base de la situation juridique décrite dans les notes des trois Puissances, tient à confirmer que [l'instrument susmentionné], dont il a étendu l'application à Berlin-Ouest conformément aux procédures établies, [continue] d'y être pleinement en vigueur.

The Government of the Federal Republic of Germany wishes to point out that the absence of a response to further communications of a similar nature should not be taken to imply any change of its position in this matter.”

Le Gouvernement de la République fédérale d'Allemagne tient à signaler que l'absence de réponse de sa part à de nouvelles communications de même nature ne devra pas être interprétée comme signifiant un changement de position en la matière.

Registered ex officio on 19 September 1975.

Enregistré d'office le 19 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 78, p. 277; for subsequent actions, see references in Cumulative Indexes Nos. 1 to 11, as well as annex A in volume 814, 854, 861, 905, 940, 943, 949, 950, 955, 964, 973 and 974.

² *Ibid.*, vol. 905, p. 74.

³ *Ibid.*, vol. 973, p. 231.

¹ Nations Unies, *Recueil des Traités*, vol. 78, p. 277; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1 à 11, ainsi que l'annexe A des volumes 814, 854, 861, 905, 940, 943, 949, 950, 955, 964, 973 et 974.

² *Ibid.*, vol. 905, p. 74.

³ *Ibid.*, vol. 973, p. 233.

No. 2422. PROTOCOL AMENDING THE SLAVERY CONVENTION SIGNED AT GENEVA ON 25 SEPTEMBER 1926. DONE AT THE HEAD-QUARTERS OF THE UNITED NATIONS, NEW YORK, ON 7 DECEMBER 1953¹

N° 2422. PROTOCOLE AMENDANT LA CONVENTION RELATIVE À L'ESCLAVAGE SIGNÉE À GENÈVE LE 25 SEPTEMBRE 1926. FAIT AU SIÈGE DE L'ORGANISATION DES NATIONS UNIES, À NEW YORK, LE 7 DÉCEMBRE 1953¹

DECLARATION relating to a declaration by the German Democratic Republic² concerning application to Berlin (West).

DÉCLARATION relative à une déclaration formulée par la République démocratique allemande² concernant l'application à Berlin-Ouest.

Received on:

Reçue le :

19 September 1975

19 septembre 1975

FEDERAL REPUBLIC OF GERMANY

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

[TRANSLATION — TRANSLATION]

"By their Note of 8 July 1975,³ the Governments of France, the United Kingdom and the United States answered the assertions made in the [communication] referred to above. The Government of the Federal Republic of Germany, on the basis of the legal situation set out in the Notes of the Three Powers, wishes to confirm that the application in Berlin (West) of the above-mentioned [instrument] extended by it under the established procedures continues in full force and effect.

Par leur note du 8 juillet 1975³, les Gouvernements de la France, du Royaume-Uni et des Etats-Unis ont répondu aux affirmations contenues dans [la communication mentionnée] plus haut. Le Gouvernement de la République fédérale d'Allemagne, sur la base de la situation juridique décrite dans la note des trois Puissances, tient à confirmer que [l'instrument susmentionné], dont il a étendu l'application à Berlin-Ouest conformément aux procédures établies, [continue] d'y être pleinement en vigueur.

The Government of the Federal Republic of Germany wishes to point out that the absence of a response to further communications of a similar nature should not be taken to imply any change of its position in this matter."

Le Gouvernement de la République fédérale d'Allemagne tient à signaler que l'absence de réponse de sa part à de nouvelles communications de même nature ne devra pas être interprétée comme signifiant un changement de position en la matière.

Registered ex officio on 19 September 1975.

Enregistré d'office le 19 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 182, p. 51; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 7, as well as annex A in volumes 826, 856, 875, 943, 945 and 973.

² *Ibid.*, vol. 943, p. 342.

³ *Ibid.*, vol. 973, p. 241.

¹ Nations Unies, *Recueil des Traités*, vol. 182, p. 51; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 7, ainsi que l'annexe A des volumes 826, 856, 875, 943, 945 et 973.

² *Ibid.*, vol. 943, p. 342.

³ *Ibid.*, vol. 973, p. 241.

[DANISH TEXT — TEXTE DANOIS]

No. 3593. KONVENTION MELLEM DANMARK, FINLAND, ISLAND, NORGE OG SVERIGE OM SOCIAL TRYGHED

OVERENSKOMST MELLEM DANMARK, FINLAND, ISLAND, NORGE OG SVERIGE OM ÆNDRING AF KONVENTIONEN MELLEM DE NÆVNTE STATER AF 15. SEPTEMBER 1955 OM SOCIAL TRYGHED

Regeringerne i Danmark, Finland, Island, Norge og Sverige, som den 15. september 1955 har indgået en konvention om social tryghed, er blevet enige om, at artiklerne 7 og 8 i den nævnte konvention skal ophæves, og at artiklerne 6 og 16 skal affattes således:

Artikel 6

Statsborgere i et af de kontraherende lande er i et andet af landene berettiget til ydelser ved sygdom på samme betingelser og efter samme regler, som landets egne statsborgere. Nærmere regler om retten til ydelser ved sygdom fastsættes i særlig overenskomst.

Artikel 16

Statsborgere i et af de kontraherende lande er i et andet af landene berettiget til ydelser ved svangerskab og fødsel på samme betingelser og efter samme regler som landets egne statsborgere. Nærmere regler om retten til ydelser ved svangerskab og fødsel fastsættes i særlig overenskomst.

Denne overenskomst træder i kraft 30 dage efter den dag, hvor samtlige kontraherende stater har meddelt det danske udenrigsministerium, at de konstitutionelle foranstaltninger, som er nødvendige for aftalens ikrafttrædelse, er gennemført. Det danske udenrigsministerium underretter de øvrige kontraherende stater om modtagelsen af disse meddelelser.

Overenskomsten udgør en integrerende del af konventionen af 15. september 1955 om social tryghed og kan derfor ikke opsiges særskilt.

Overenskomsten skal deponeres i det danske udenrigsministeriums arkiv, og bekræftede afskrifter skal af det danske udenrigsministerium tilstilles hver af de kontraherende landes regeringer.

TIL BEKRÆFTELSE HERAF har de respektive befuldmægtigede undertegnet denne overenskomst.

UDFÆRDIGET i København i et eksemplar på det danske, det finske, det islandske, det norske og det svenske sprog, idet der på det svenske sprog er udfærdiget to tekster, en for Finland og en for Sverige, hvilke samtlige tekster har lige gyldighed, den 6. februar 1975.

OVE GULDBERG

[FINNISH TEXT — TEXTE FINNOIS]

No. 3593. SOPIMUS SUOMEN, ISLANNIN, NORJAN, RUOTSIN JA TANSKAN VÄLILLÄ SOSIAALITURVASTA

SOPIMUS SUOMEN, ISLANNIN, NORJAN, RUOTSIN JA TANSKAN KESKEN NÄIDEN MAIDEN VÄLILLÄ 15 PÄIVÄNÄ SYYSKUUTA 1955 SOSIAALITURVASTA TEHDYN SOPIMUKSEN MUUTTAMISESTA

Suomen, Islannin, Norjan, Ruotsin ja Tanskan hallitukset, jotka 15 päivänä syyskuuta 1955 ovat tehneet sopimuksen sosiaaliturvasta, ovat sopineet, että sanotun sopimuksen 7 ja 8 artiklat lakkaavat olemasta voimassa ja että 6 ja 16 artiklat muutetaan seuraavasti:

6 artikla

Sopimusmaan kansalaisella on toisessa sopimusmaassa oikeus sairauden perusteella myönnettäviin etuuksiin samoin ehdoin ja samojen määräysten mukaisesti kuin maan omilla kansalaisilla. Tarkemmat määräykset edellä mainitusta oikeudesta annetaan erillisessä sopimuksessa.

16 artikla

Sopimusmaan kansalaisella on toisessa sopimusmaassa oikeus raskauden ja synnytyksen perusteella myönnettäviin etuuksiin samoin ehdoin ja samojen määräysten mukaisesti kuin maan omilla kansalaisilla. Tarkemmat määräykset edellä mainitusta oikeudesta annetaan erillisessä sopimuksessa.

Tämä sopimus tulee voimaan kolmantenakymmentenä päivänä sen päivän jälkeen, jona kaikki sopimusvaltiot ovat ilmoittaneet Tanskan ulkoasiainministeriölle, että sopimuksen voimaantulon vaatimat valtiosäännön mukaiset toimenpiteet on suoritettu. Tanskan ulkoasiainministeriö ilmoittaa muille sopimusvaltioille näiden ilmoitusten vastaanottamisesta.

Sopimus on 15 päivänä syyskuuta 1955 tehdyn sopimuksen erottamaton osa eikä sitä sen vuoksi voida erikseen irtisanoa.

Sopimus on säilytettävä Tanskan ulkoasiainministeriön arkistossa ja Tanskan ulkoasiainministeriön on toimitettava siitä oikeaksi todistetut jäljennökset kullekin sopimusmaan hallitukselle.

EDELLÄ OLEVAN VAKUUDEKSI ovat asianomaiset valtuutetut allekirjoittaneet tämän sopimuksen.

[SWEDISH TEXT FOR FINLAND — TEXTE SUÉDOIS POUR LA FINLANDE]

No. 3593. KONVENTION MELLAN FINLAND, DANMARK, ISLAND, NORGE OCH SVERIGE OM SOCIALTRYGGHET

ÖVERENSKOMMELSE MELLAN FINLAND, DANMARK, ISLAND, NORGE OCH SVERIGE OM ÄNDRING AV KONVENTIONEN MELLAN SAMMA STATER DEN 15 SEPTEMBER 1955 OM SOCIAL TRYGGHET

Regeringarna i Finland, Danmark, Island, Norge och Sverige, vilka den 15 september 1955 slutit en konvention om social trygghet, har överenskommit, att artiklarna 7 och 8 i nämnda konvention skall upphöra att gälla samt att artiklarna 6 och 16 skall erhålla ändrad lydelse på sätt nedan angives.

Artikel 6

Medborgare i ett av de fördragsslutande länderna är i ett annat av länderna berättigad till förmåner vid sjukdom på samma villkor och enligt samma regler som landets egna medborgare. Närmare bestämmelser om rätten till förmåner vid sjukdom fastställas i särskild överenskommelse.

Artikel 16

Medborgare i ett av de fördragsslutande länderna är i ett annat av länderna berättigad till förmåner vid havandeskap och barnsbörd på samma villkor och enligt samma regler som landets egna medborgare. Närmare bestämmelser om rätten till förmåner vid havandeskap och barnsbörd fastställas i särskild överenskommelse.

Denna överenskommelse träder i kraft trettio dagar efter den dag då samtliga avtalslutande stater meddelat det danska utrikesministeriet att de konstitutionella åtgärder som kräves för avtalets ikraftträdande genomförts. Det danska utrikesministeriet underrättar de övriga avtalslutande staterna om mottagandet av dessa meddelanden.

Överenskommelsen utgör en integrerande del av konventionen den 15 september 1955 och kan därför icke särskilt uppsägas.

Överenskommelsen skall vara deponerad i det danska utrikesministeriets arkiv och besyrkta avskrifter skall av det danska utrikesministeriet tillställas var och en av de fördragsslutande ländernas regeringar.

TILL BEKRÄFTELSE HÄRAV har de respektive fullmäktige undertecknat denna överenskommelse.

TEHTY Kööpenhaminassa 6 päivänä helmi-kuuta 1975 yhtenä suomen-, islannin-, norjan-, ruotsin- ja tanskankielisenä kappaleena, jossa ruotsin kielellä on kaksi tekstiä toinen Suomea ja toinen Ruotsia varten, kaikkien tekstien ollessa yhtä todistusvoimaiset.

SOM SKEDDE i Köpenhamn i ett exemplar på finska, danska, isländska, norska och svenska språken, varvid på svenska språket utfärdades två texter, en för Finland och en för Sverige, vilka samtliga texter har lika vit-sord, den 6 februari 1975.

VELI HELENIUS

[ICELANDIC TEXT — TEXTE ISLANDAIS]

No. 3593. SAMNINGUR MILLI ÍSLANDS, DANMERKUR, FINNLANDS, NOREGS OG SVÍÞJÓÐAR UM FÉLAGSLEGT ÖRYGGI

SAMNINGUR MILLI ÍSLANDS, DANMERKUR, FINNLANDS, NOREGS OG SVÍÞJÓÐAR UM BREYTING Á SAMNINGI MILLI NEFNDRA RÍKJA FRÁ 15. SEPTEMBER 1955 UM FÉLAGSLEGT ÖRYGGI

Ríkisstjórnir Íslands, Danmerkur, Finnlands, Noregs og Svíþjóðar, sem gerðu með sér samning um félagslegt öryggi hinn 15. september 1955, eru ásáttar um, að greinarnar 7 og 8 í nefndum samningi skuli falla niður og greinarnar 6 og 16 skuli hljóða þannig:

6. grein

Ríkisborgarar samningsríkis eiga í öðru samningsríki með sömu skilyrðum og eftir sömu reglum og borgarar þess ríkis rétt á bótum vegna veikinda. Um rétt til bóta vegna veikinda skal nánar kveðið á í sérstökum samningi.

16. grein

Ríkisborgarar samningsríkis eiga í öðru samningsríki með sömu skilyrðum og eftir sömu reglum og borgarar þess ríkis rétt á bótum vegna meðgöngu og barnsburðar. Um rétt til bóta vegna meðgöngu og barnsburðar skal nánar kveðið á í sérstökum samningi. Samningur þessi tekur gildi þrjátíu dögum eftir þann dag, er öll samningsríkin hafa tilkynnt danska utanríkisráðuneytinu, að gerðar hafi verið þær stjórnskipulegu ráðstafanir, sem nauðsynlegar eru vegna gildistöku samningsins. Danska utanríkisráðuneytið tilkynnir hinum samningsríkjunum um móttöku þessara tilkynninga.

Samningurinn er óskiptur hluti samningsins frá 15. september 1955 um félagslegt öryggi og er því ekki hægt að segja honum upp sérstaklega.

Samningurinn skal varðveittur í skjalasafni danska utanríkisráðuneytisins og skal það ráðuneyti senda ríkisstjórnnum allra samningsríkjanna staðfest afrit af honum.

ÞESSU TIL STADFESTU hafa umboðsmenn hvers ríkis fyrir sig undirritað samning þenna.

GERT í Kaupmannahöfn hinn 6. febrúar 1975 í einu eintaki á hverju þessara mála: íslensku, dönsku, finnsku, norsku og sænsku, og eru sænsku textarnir tveir, annar fyrir Finnland, hinn fyrir Svíþjóð, og skulu allir textar jafngildir.

SIGURDUR BJARNASON

[NORWEGIAN TEXT — TEXTE NORVÉGIEN]

No. 3593. KONVENSJON MELLOM NORGE, DANMARK, FINNLAND, ISLAND OG SVERIGE OM SOSIAL TRYGGHET

OVERENSKOMST MELLOM NORGE, DANMARK, FINLAND, ISLAND OG SVERIGE OM ENDRING AV KONVENSJONEN MELLOM DE NEVNTE STATER AV 15. SEPTEMBER 1955 OM SOSIAL TRYGGHET

Regjeringene i Norge, Danmark, Finland, Island og Sverige, som den 15. september 1955 har inngått en konvensjon om sosial trygghet, er blitt enige om at artiklene 7 og 8 i nevnte konvensjon skal oppheves samt at artiklene 6 og 16 skal lyde:

Artikkel 6

Statsborger i ett av de kontraherende land er i et annet av landene berettiget til ytelser ved sykdom på samme vilkår og etter samme regler som landets egne statsborgere. Nærmere bestemmelser om retten til ytelser ved sykdom fastsettes i særskilt overenskomst.

Artikkel 16

Statsborger i ett av de kontraherende land er i et annet av landene berettiget til ytelser ved svangerskap og fødsel på samme vilkår og etter samme regler som landets egne statsborgere. Nærmere bestemmelser om retten til ytelser ved svangerskap og fødsel fastsettes i særskilt overenskomst.

Denne overenskomst trer i kraft tretti dager etter den dag da samtlige kontraherende stater meddeler det danske utenriksministerium at de forfatningsmessige tiltak som kreves for avtalens ikrafttreden, er gjennomført. Det danske utenriksministerium meddeler de øvrige kontraherende stater om mottagelsen av disse meldinger.

Overenskomsten utgjør en integrerende del av konvensjonen av 15. september 1955 om sosial trygghet og kan derfor ikke oppsies særskilt.

Overenskomsten skal være deponert i det danske utenriksministeriums arkiv og bekreftede avskrifter skal av det danske utenriksministerium tilstilles enhver av de kontraherende lands regjeringer.

TIL BEKREFTELSE HERAV har de respektive befullmektigede undertegnet denne overenskomst.

UTFERDIGET i København i et eksemplar på norsk, dansk, finsk, islandsk og svensk, hvorav det på svensk er utferdiget to tekster, en for Finland og en for Sverige, slik at samtlige tekster har samme gyldighet, den 6. februar 1975.

THOR HJORTH-JOHANSEN

[SWEDISH TEXT — TEXTE SUÉDOIS]

No. 3593. KONVENTION MELLAM SVERIGE, DANMARK, FINLAND, ISLAND OCH NORGE OM SOCIAL TRYGGHET

ÖVERENSKOMMELSE MELLAN SVERIGE, DANMARK, FINLAND, ISLAND OCH NORGE OM ÄNDRING AV KONVENTIONEN MELLAN SAMMA STATER DEN 15 SEPTEMBER 1955 OM SOCIAL TRYGGHET

Regeringarna i Sverige, Danmark, Finland, Island och Norge, vilka den 15 september 1955 slutit en konvention om social trygghet, har överenskommit, att artiklarna 7 och 8 i nämnda konvention skall upphöra att gälla samt att artiklarna 6 och 16 skall erhålla ändrad lydelse på sätt nedan angives.

Artikel 6

Medborgare i ett av de fördragsslutande länderna är i ett annat av länderna berättigad till förmåner vid sjukdom på samma villkor och enligt samma regler som landets egna medborgare. Närmare bestämmelser om rätten till förmåner vid sjukdom fastställas i särskild överenskommelse.

Artikel 16

Medborgare i ett av de fördragsslutande länderna är i ett annat av länderna berättigad till förmåner vid havandeskap och barnsbörd på samma villkor och enligt samma regler som landets egna medborgare. Närmare bestämmelser om rätten till förmåner vid havandeskap och barnsbörd fastställas i särskild överenskommelse.

Denna överenskommelse träder i kraft trettio dagar efter den dag då samtliga avtalslutande stater meddelat det danska utrikesministeriet att de konstitutionella åtgärder som kräves för avtalets ikraftträdande genomförts. Det danska utrikesministeriet underrättar de övriga avtalslutande staterna om mottagandet av dessa meddelanden.

Överenskommelsen utgör en integrerande del av konventionen den 15 september 1955 och kan därför icke särskilt uppsägas.

Överenskommelsen skall vara deponerad i det danska utrikesministeriets arkiv och besyrtka avskrifter skall av det danska utrikesministeriet tillställas var och en av de fördragsslutande ländernas regeringar.

TILL BEKRÄFTELSE HÄRAV har de respektive fullmäktige undertecknat denna överenskommelse.

SOM SKEDDE i Köpenhamn i ett exemplar på svenska, danska, finska, isländska och norska språken, varvid på svenska språket utfärdades två texter, en för Sverige och en för Finland, vilka samtliga texter har lika vitsord, den 6 februari 1975.

HUBERT DE BESCHE

[TRANSLATION — TRADUCTION]

No. 3593. CONVENTION BETWEEN FINLAND, DENMARK, ICELAND, NORWAY AND SWEDEN RESPECTING SOCIAL SECURITY. SIGNED AT COPENHAGEN ON 15 SEPTEMBER 1955¹

AGREEMENT² AMENDING THE ABOVE-MENTIONED CONVENTION. SIGNED AT COPENHAGEN ON 6 FEBRUARY 1975

Authentic texts: Danish, Finnish, Swedish for Finland, Icelandic, Norwegian and Swedish. Registered by Denmark on 17 September 1975.

The Governments of Denmark, Finland, Iceland, Norway and Sweden, which on 15 September 1955³ concluded a Convention respecting social security, have agreed to delete articles 7 and 8 of the said Convention and to amend articles 6 and 16 to read as follows:

Article 6

Nationals of one contracting country shall be entitled to sickness benefits in another contracting country under the same conditions and in accordance with the same rules as the nationals of such other country. Detailed rules governing entitlement to sickness shall be established in a special agreement.

Article 16

Nationals of one contracting country shall be entitled to benefits in respect of pregnancy and confinement in another contracting country under the same conditions and in accordance with the same rules as the nationals of such other country. Detailed rules governing entitlement to benefits in respect of pregnancy and confinement shall be established in a special agreement.

This Agreement shall enter into force 30 days after the date on which all the Contracting States have notified the Danish Ministry of Foreign Affairs that the constitutional procedures required for the entry into force of the Agreement have been completed. The Danish Ministry of Foreign Affairs shall inform the other Contracting States of the receipt of the said notifications.

The Agreement shall constitute an integral part of the Convention of 15 September 1955 respecting social security and therefore may not be denounced separately.

The Agreement shall be deposited in the archives of the Danish Ministry of Foreign Affairs, and certified copies shall be sent by the Danish Ministry of Foreign Affairs to the Government of each contracting country.

IN WITNESS WHEREOF the respective plenipotentiaries have signed this Agreement.

DONE at Copenhagen on 6 February 1975 in one copy in the Danish, Finnish, Icelandic, Norwegian and Swedish languages, there being two texts in Swedish, one for Finland and one for Sweden, and all the texts being equally authentic.

OVE GULDBERG
VELI HELENIUS
SIGURDUR BJARNASON
THOR HJORTH-JOHANSEN
HUBERT DE BESCHE

¹ United Nations, *Treaty Series*, vol. 254, p. 55, and annex A in volumes 434, 588 and 597.

² Came into force on 9 June 1975, i.e., 30 days after the date on which all the Contracting States had notified the Danish Ministry of Foreign Affairs that the constitutional procedures required had been completed, in accordance with its provisions.

³ United Nations, *Treaty Series*, vol. 254, p. 55.

[TRADUCTION — TRANSLATION]

N° 3593. CONVENTION ENTRE LA FINLANDE, LE DANEMARK, L'ISLANDE, LA NORVÈGE ET LA SUÈDE RELATIVE À LA SÉCURITÉ SOCIALE. SIGNÉE À COPENHAGUE LE 15 SEPTEMBRE 1955¹

ACCORD² MODIFIANT LA CONVENTION SUSMENTIONNÉE. SIGNÉ À COPENHAGUE LE 6 FÉVRIER 1975

Textes authentiques : danois, finnois, suédois pour la Finlande, islandais, norvégien et suédois.

Enregistré par le Danemark le 17 septembre 1975.

Les Gouvernements du Danemark, de la Finlande, de l'Islande, de la Norvège et de la Suède, qui ont conclu une Convention relative à la sécurité sociale le 15 décembre 1955³, sont convenus de supprimer les articles 7 et 8 de ladite Convention et de modifier les articles 6 et 16 comme suit :

Article 6

Les ressortissants de l'un des Etats contractants sont admis au bénéfice des prestations de maladie dans un autre Etat contractant dans les mêmes conditions et selon les mêmes règles que les ressortissants de cet autre Etat. Les règles précises d'admission aux prestations de maladie seront fixées par un accord spécial.

Article 16

Les ressortissants de l'un des Etats contractants sont admis au bénéfice des prestations de grossesse dans un autre Etat contractant dans les mêmes conditions et selon les mêmes règles que les ressortissants de cet autre Etat. Les règles précises d'admission au bénéfice des prestations de grossesse et d'accouchement seront fixées par un accord spécial.

Le présent Accord entrera en vigueur 30 jours après la date à laquelle tous les Etats contractants auront notifié au Ministère des affaires étrangères du Danemark que les formalités constitutionnelles requises pour son entrée en vigueur ont été accomplies. Le Ministère des affaires étrangères du Danemark informera les autres Etats contractants de la réception desdites notifications.

Le présent Accord fera partie intégrante de la Convention relative à la sécurité sociale en date du 15 septembre 1955 et ne pourra en conséquence être dénoncé séparément.

Le présent Accord sera déposé aux archives du Ministère des affaires étrangères du Danemark qui en enverra des copies certifiées conformes aux Ministères des affaires étrangères des Gouvernements de chacun des pays contractants.

EN FOI DE QUOI, les plénipotentiaires respectifs ont signé le présent Accord.

FAIT à Copenhague le 6 février 1975, en un seul exemplaire, en danois, finnois, islandais, norvégien et suédois (avec deux textes en suédois, un pour la Finlande, l'autre pour la Suède), chaque texte faisant également foi.

OVE GULDBERG
VELI HELENIUS
SIGURDUR BJARNASON
THOR HJORTH-JOHANSEN
HUBERT DE BESCHE

¹ Nations Unies, *Recueil des Traités*, vol. 254, p. 55, et annexe A des volumes 434, 588 et 597.

² Entré en vigueur le 9 juin 1975, soit 30 jours après la date à laquelle tous les Etats contractants avaient notifié au Ministère des affaires étrangères du Danemark que les formalités constitutionnelles requises avaient été accomplies, conformément à ses dispositions.

³ Nations Unies, *Recueil des Traités*, vol. 254, p. 55.

No. 4468. CONVENTION ON THE NATIONALITY OF MARRIED WOMEN. DONE AT NEW YORK ON 20 FEBRUARY 1957¹

N° 4468. CONVENTION SUR LA NATIONALITÉ DE LA FEMME MARIÉE. FAITE À NEW YORK LE 20 FÉVRIER 1957¹

DECLARATION relating to a declaration by the German Democratic Republic² concerning application to Berlin (West).

DÉCLARATION relative à une déclaration formulée par la République démocratique allemande² concernant l'application à Berlin-Ouest.

Received on:

Reçue le :

19 September 1975

19 septembre 1975

FEDERAL REPUBLIC OF GERMANY

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

[TRANSDUCTION — TRANSLATION]

"By their Note of 8 July 1975,³ the Governments of France, the United Kingdom and the United States answered the assertions made in the communications referred to above. The Government of the Federal Republic of Germany, on the basis of the legal situation set out in the Note of the Three Powers, wishes to confirm that the application in Berlin (West) of the above-mentioned [instrument] extended by it under the established procedures continues in full force and effect.

Par leur note du 8 juillet 1975³, les Gouvernements de la France, du Royaume-Uni et des Etats-Unis ont répondu aux affirmations contenues dans les communications mentionnées plus haut. Le Gouvernement de la République fédérale d'Allemagne, sur la base de la situation juridique décrite dans la note des trois Puissances, tient à confirmer que [l'instrument susmentionné], dont il a étendu l'application à Berlin-Ouest conformément aux procédures établies, [continue] d'y être pleinement en vigueur.

The Government of the Federal Republic of Germany wishes to point out that the absence of a response to further communications of a similar nature should not be taken to imply any change of its position in this matter."

Le Gouvernement de la République fédérale d'Allemagne tient à signaler que l'absence de réponse de sa part à de nouvelles communications de même nature ne devra pas être interprétée comme signifiant un changement de position en la matière.

Registered ex officio on 19 September 1975.

Enregistré d'office le 19 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 309, p. 65; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 11 as well as annex A in volumes 774, 826, 856, 905, 915, 936, 937, 943, 945, 953, 958 and 973.

² *Ibid.*, vol. 943, p. 348.

³ *Ibid.*, vol. 973, p. 244.

¹ Nations Unies, *Recueil des Traités*, vol. 309, p. 65; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 11, ainsi que l'annexe A des volumes 774, 826, 856, 905, 915, 936, 937, 943, 945, 953, 958 et 973.

² *Ibid.*, vol. 943, p. 348.

³ *Ibid.*, vol. 973, p. 245.

No. 4714. INTERNATIONAL CONVENTION FOR THE PREVENTION OF POLLUTION OF THE SEA BY OIL, 1954. DONE AT LONDON ON 12 MAY 1954¹

N° 4714. CONVENTION INTERNATIONALE POUR LA PRÉVENTION DE LA POLLUTION DES EAUX DE LA MER PAR LES HYDROCARBURES, 1954. FAITE À LONDRES LE 12 MAI 1954¹

ACCEPTANCE

Instrument deposited with the Inter-Governmental Maritime Consultative Organization on:

12 September 1975

KENYA

(With effect from 12 December 1975.)

Certified statement was registered by the Inter-Governmental Maritime Consultative Organization on 30 September 1975.

ACCEPTATION

Instrument déposé auprès de l'Organisation intergouvernementale consultative de la navigation maritime le :

12 septembre 1975

KENYA

(Avec effet au 12 décembre 1975.)

La déclaration certifiée a été enregistrée par l'Organisation intergouvernementale consultative de la navigation maritime le 30 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 327, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 11, as well as annex A in volumes 786, 808, 825, 827, 835, 883, 922, 958 and 974.

¹ Nations Unies, *Recueil des Traités*, vol. 327, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 11, ainsi que l'annexe A des volumes 786, 808, 825, 827, 835, 883, 922, 958 et 974.

No. 4739. CONVENTION ON THE RECOGNITION AND ENFORCEMENT OF FOREIGN ARBITRAL AWARDS. DONE AT NEW YORK ON 10 JUNE 1958¹

N° 4739. CONVENTION POUR LA RECONNAISSANCE ET L'EXÉCUTION DES SENTENCES ARBITRALES ÉTRANGÈRES. FAITE À NEW YORK LE 10 JUIN 1958¹

ACCESSION

Instrument deposited on:

24 September 1975

UNITED KINGDOM OF GREAT BRITAIN AND
NORTHERN IRELAND

(With a declaration to the effect that the Convention shall apply to Gibraltar. With effect from 23 December 1975.)

Registered ex officio on 24 September 1975.

ADHÉSION

Instrument déposé le :

24 septembre 1975

ROYAUME-UNI DE GRANDE- BRETAGNE ET
D'IRLANDE DU NORD

(Avec déclaration aux termes de laquelle la Convention sera applicable à Gibraltar. Avec effet au 23 décembre 1975.)

Enregistré d'office le 24 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 330, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 11, as well as annex A in volumes 751, 753, 772, 805, 808, 851, 856, 936, 957, 959, 962, 968, 977 and 980.

¹ Nations Unies, *Recueil des Traités*, vol. 330, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 11, ainsi que l'annexe A des volumes 751, 753, 772, 805, 808, 851, 856, 936, 957, 959, 962, 968, 977 et 980.

No. 4789. AGREEMENT CONCERNING THE ADOPTION OF UNIFORM CONDITIONS OF APPROVAL AND RECIPROCAL RECOGNITION OF APPROVAL FOR MOTOR VEHICLE EQUIPMENT AND PARTS. DONE AT GENEVA ON 20 MARCH 1958¹

N° 4789. ACCORD CONCERNANT L'ADOPTION DE CONDITIONS UNIFORMES D'HOMOLOGATION ET LA RECONNAISSANCE RÉCIPROQUE DE L'HOMOLOGATION DES ÉQUIPEMENTS ET PIÈCES DE VÉHICULES À MOTEUR. FAIT À GENÈVE LE 20 MARS 1958¹

DECLARATION relating to a declaration by the German Democratic Republic² concerning application to Berlin (West).

DÉCLARATION relative à une déclaration formulée par la République démocratique allemande² concernant l'application à Berlin-Ouest.

Received on:

Reçue le :

19 September 1975

19 septembre 1975

FEDERAL REPUBLIC OF GERMANY

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

[TRADUCTION — TRANSLATION]

"By their Note of 8 July 1975,³ the Governments of France, the United Kingdom and the United States answered the assertions made in the [communication] referred to above. The Government of the Federal Republic of Germany, on the basis of the legal situation set out in the Note of the Three Powers, wishes to confirm that the application in Berlin (West) of the above-mentioned [instrument] extended by it under the established procedures continues in full force and effect.

Par leur note du 8 juillet 1975³, les Gouvernements de la France, du Royaume-Uni et des Etats-Unis ont répondu aux affirmations contenues dans [la communication mentionnée] plus haut. Le Gouvernement de la République fédérale d'Allemagne, sur la base de la situation juridique décrite dans la note des trois Puissances, tient à confirmer que [l'instrument susmentionné], dont il a étendu l'application à Berlin-Ouest conformément aux procédures établies, [continue] d'y être pleinement en vigueur.

The Government of the Federal Republic of Germany wishes to point out that the absence of a response to further communications of a similar nature should not be taken to imply any change of its position in this matter."

Le Gouvernement de la République fédérale d'Allemagne tient à signaler que l'absence de réponse de sa part à de nouvelles communications de même nature ne devra pas être interprétée comme signifiant un changement de position en la matière.

Registered ex officio on 19 September 1975.

Enregistré d'office le 19 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 335, p. 211; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 11; as well as annex A in volumes 752, 754, 756, 759, 764, 768, 771, 772, 774, 777, 778, 779, 787, 788, 797, 801, 802, 808, 811, 814, 815, 818, 820, 825, 826, 829, 830, 834, 835, 848, 850, 854, 856, 857, 858, 860, 861, 865, 866, 871, 872, 882, 887, 891, 892, 893, 897, 899, 915, 917, 926, 932, 940, 943, 945, 950, 951, 955, 958, 960, 961, 963, 966, 973, 974, 978 and 981.

² *Ibid.*, vol. 950, No. A-4789.

³ *Ibid.*, vol. 973, p. 284.

¹ Nations Unies, *Recueil des Traités*, vol. 335, p. 211; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 11, ainsi que l'annexe A des volumes 752, 754, 756, 759, 764, 768, 771, 772, 774, 777, 778, 779, 787, 788, 797, 801, 802, 808, 811, 814, 815, 818, 820, 825, 826, 829, 830, 834, 835, 848, 850, 854, 856, 857, 858, 860, 861, 865, 866, 871, 872, 882, 887, 891, 892, 893, 897, 899, 915, 917, 926, 932, 940, 943, 945, 950, 951, 955, 958, 960, 961, 963, 966, 973, 974, 978 et 981.

² *Ibid.*, vol. 950, no A-4789.

³ *Ibid.*, vol. 973, p. 325.

No. 7310. VIENNA CONVENTION ON
DIPLOMATIC RELATIONS. DONE AT
VIENNA ON 18 APRIL 1961¹

N° 7310. CONVENTION DE VIENNE
SUR LES RELATIONS DIPLOMATI-
QUES. FAITE À VIENNE LE 18 AVRIL
1961¹

DECLARATION relating to a declaration by
the German Democratic Republic² con-
cerning application to Berlin (West).

DÉCLARATION relative à une déclaration
formulée par la République démocratique
allemande² concernant l'application à
Berlin-Ouest.

Received on:

Reçue le :

19 September 1975

19 septembre 1975

FEDERAL REPUBLIC OF GERMANY

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

[TRANSDUCTION — TRANSLATION]

"By their Notes of 8 July 1975,³ the Governments of France, the United Kingdom and the United States answered the assertions made in the communications referred to above. The Government of the Federal Republic of Germany, on the basis of the legal situation set out in the Notes of the Three Powers, wishes to confirm that the application in Berlin (West) of the above-mentioned [instrument] extended by it under the established procedures continues in full force and effect.

Par leurs notes du 8 juillet 1975³, les Gouvernements de la France, du Royaume-Uni et des Etats-Unis ont répondu aux affirmations contenues dans les communications mentionnées plus haut. Le Gouvernement de la République fédérale d'Allemagne, sur la base de la situation juridique décrite dans la note des trois Puissances, tient à confirmer que [l'instrument susmentionné], dont il a étendu l'application à Berlin-Ouest conformément aux procédures établies, [continue] d'y être pleinement en vigueur.

The Government of the Federal Republic of Germany wishes to point out that the absence of a response to further communications of a similar nature should not be taken to imply any change of its position in this matter."

Le Gouvernement de la République fédérale d'Allemagne tient à signaler que l'absence de réponse de sa part à de nouvelles communications de même nature ne devra pas être interprétée comme signifiant un changement de position en la matière.

Registered ex officio on 19 September 1975.

Enregistré d'office le 19 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 500, p. 95; for subsequent actions, see references in Cumulative Indexes Nos. 7 to 11, as well as annex A in volumes 751, 754, 755, 760, 771, 778, 785, 790, 798, 808, 823, 825, 826, 832, 836, 843, 848, 850, 851, 856, 861, 865, 866, 871, 891, 905, 939, 940, 942, 943, 949, 950, 958 and 973.

² *Ibid.*, vol. 905, p. 83.

³ *Ibid.*, vol. 973, p. 328.

¹ Nations Unies, *Recueil des Traités*, vol. 500, p. 95; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 7 à 11, ainsi que l'annexe A des volumes 751, 754, 755, 760, 771, 778, 785, 790, 798, 808, 823, 825, 826, 832, 836, 843, 848, 850, 851, 856, 861, 865, 866, 871, 891, 905, 939, 940, 942, 943, 949, 950, 958 et 973.

² *Ibid.*, vol. 905, p. 83.

³ *Ibid.*, vol. 973, p. 329.

No. 7525. CONVENTION ON CONSENT TO MARRIAGE, MINIMUM AGE FOR MARRIAGE AND REGISTRATION OF MARRIAGES. OPENED FOR SIGNATURE AT NEW YORK ON 10 DECEMBER 1962¹

N° 7525. CONVENTION SUR LE CONSENTEMENT AU MARIAGE, L'ÂGE MINIMUM DU MARIAGE ET L'ENREGISTREMENT DES MARIAGES. OUVERTE À LA SIGNATURE À NEW YORK LE 10 DÉCEMBRE 1962¹

DECLARATION relating to a declaration by the German Democratic Republic² concerning application to Berlin (West).

DÉCLARATION relative à une déclaration formulée par la République démocratique allemande² concernant l'application à Berlin-Ouest.

Received on:

Reçue le :

19 September 1975

19 septembre 1975

FEDERAL REPUBLIC OF GERMANY

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

[TRANSDUCTION — TRANSLATION]

"By their Note of 8 July 1975,³ the Governments of France, the United Kingdom and the United States answered the assertions made in the [communication] referred to above. The Government of the Federal Republic of Germany, on the basis of the legal situation set out in the Note of the Three Powers, wishes to confirm that the application in Berlin (West) of the above-mentioned [instrument] extended by it under the established procedures continues in full force and effect.

Par leur note du 8 juillet 1975³, les Gouvernements de la France, du Royaume-Uni et des Etats-Unis ont répondu aux affirmations contenues dans [la communication mentionnée] plus haut. Le Gouvernement de la République fédérale d'Allemagne, sur la base de la situation juridique décrite dans la note des trois Puissances, tient à confirmer que [l'instrument susmentionné], dont il a étendu l'application à Berlin-Ouest conformément aux procédures établies, [continue] d'y être pleinement en vigueur.

The Government of the Federal Republic of Germany wishes to point out that the absence of a response to further communications of a similar nature should not be taken to imply any change of its position in this matter."

Le Gouvernement de la République fédérale d'Allemagne tient à signaler que l'absence de réponse de sa part à de nouvelles communications de même nature ne devra pas être interprétée comme signifiant un changement de position en la matière.

Registered ex officio on 19 September 1975.

Enregistré d'office le 19 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 521, p. 231; for subsequent actions, see references in Cumulative Indexes Nos. 7, and 9 to 11, as well as annex A in volumes 789, 943, 951 and 973.

² *Ibid.*, vol. 943, p. 421.

³ *Ibid.*, vol. 973, p. 331.

¹ Nations Unies, *Recueil des Traités*, vol. 521, p. 231; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 7, et 9 à 11, ainsi que l'annexe A des volumes 789, 943, 951 et 973.

² *Ibid.*, vol. 943, p. 421.

³ *Ibid.*, vol. 973, p. 332.

No. 7794. INTERNATIONAL CONVENTION FOR THE SAFETY OF LIFE AT SEA, 1960. SIGNED AT LONDON ON 17 JUNE 1960¹

N° 7794. CONVENTION INTERNATIONALE POUR LA SAUVEGARDE DE LA VIE HUMAINE EN MER, 1960. SIGNÉE À LONDRES LE 17 JUIN 1960¹

ACCEPTANCE

Instrument deposited with the Secretary-General of the Inter-Governmental Maritime Consultative Organization on:

20 August 1975

OMAN

(With effect from 20 November 1975.)

With the following statement:

“It is understood that acceptance of the above enumerated Convention, Amendments and Regulations does not, in any way, imply the recognition of Israel by the Government of the Sultanate of Oman, and furthermore, no treaty relations will arise between the Sultanate of Oman and Israel by virtue of this action by the Government of the Sultanate of Oman.”

Certified statement was registered by the Inter-Governmental Maritime Consultative Organization on 1 October 1975.

ACCEPTANCE

Instrument deposited with the Inter-Governmental Maritime Consultative Organization on:

¹ United Nations, *Treaty Series*, vol. 536, p. 27; for subsequent actions, see references in Cumulative Indexes Nos. 7 to 11, as well as annex A in volumes 755, 822, 834, 836, 855, 892, 901, 936 and 974.

ACCEPTATION

Instrument déposé auprès du Secrétaire général de l'Organisation intergouvernementale consultative de la navigation maritime le :

20 août 1975

OMAN

(Avec effet au 20 novembre 1975.)

Avec la déclaration suivante :

[TRADUCTION² — TRANSLATION³]

Il est entendu que l'acceptation de la Convention précitée n'implique en aucun cas une reconnaissance d'Israël par le Gouvernement du Sultanat d'Oman et qu'en outre aucune relation par voie de traité entre le Sultanat d'Oman et Israël ne découlera de la présente mesure prise par le Gouvernement du Sultanat d'Oman.

La déclaration certifiée a été enregistrée par l'Organisation intergouvernementale consultative de la navigation maritime le 1^{er} octobre 1975.

ACCEPTATION

Instrument déposé auprès de l'Organisation intergouvernementale consultative de la navigation maritime le :

¹ Nations Unies, *Recueil des Traités*, vol. 536, p. 27; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 7 à 11, ainsi que l'annexe A des volumes 755, 822, 834, 836, 855, 892, 901, 936 et 974.

² Traduction fournie par l'Organisation intergouvernementale consultative de la navigation maritime.

³ Translation supplied by the Inter-Governmental Maritime Consultative Organization.

12 September 1975

KENYA

(With effect from 12 December 1975.)

Certified statement was registered by the Inter-Governmental Maritime Consultative Organization on 30 September 1975.

12 septembre 1975

KENYA

(Avec effet au 12 décembre 1975.)

La déclaration certifiée a été enregistrée par l'Organisation intergouvernementale consultative de la navigation maritime le 30 septembre 1975.

No. 8631. AGREEMENT BETWEEN DENMARK, FINLAND, ICELAND, NORWAY AND SWEDEN CONCERNING TRANSFERS OF PERSONS INSURED FOR SICKNESS BENEFIT AND CONCERNING SICKNESS BENEFIT DURING TEMPORARY RESIDENCE. SIGNED AT COPENHAGEN ON 24 FEBRUARY 1967¹

N° 8631. ACCORD ENTRE LE DANEMARK, LA FINLANDE, L'ISLANDE, LA NORVÈGE ET LA SUÈDE CONCERNANT LES TRANSFERTS DE PERSONNES AFFILIÉES À L'ASSURANCE MALADIE AINSI QUE LES PRESTATIONS DE MALADIE AU COURS DE SÉJOURS TEMPORAIRES. SIGNÉ À COPENHAGUE LE 24 FÉVRIER 1967¹

TERMINATION

The above-mentioned Agreement ceased to have effect on 9 June 1975, the date of entry into force of the Agreement between Denmark, Finland, Iceland, Norway and Sweden concerning sickness benefits and benefits in respect of pregnancy and confinement, of 6 February 1975,² in accordance with article 17 of the latter Agreement.

Certified statement was registered by Denmark on 1 October 1975.

ABROGATION

L'Accord susmentionné a cessé d'avoir effet le 9 juin 1975, date de l'entrée en vigueur de l'Accord entre le Danemark, la Finlande, l'Islande, la Norvège et la Suède relatif aux prestations de maladie et aux prestations de grossesse et de maternité, du 6 février 1975², conformément à l'article 17 de ce dernier Accord.

La déclaration certifiée a été enregistrée par le Danemark le 1^{er} octobre 1975.

¹ United Nations, *Treaty Series*, vol. 596, p. 133.

² See p. 243 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 596, p. 133.

² Voir p. 243 du présent volume.

No. 8940. EUROPEAN AGREEMENT CONCERNING THE INTERNATIONAL CARRIAGE OF DANGEROUS GOODS BY ROAD (ADR). DONE AT GENEVA ON 30 SEPTEMBER 1957¹

DECLARATION relating to a declaration by the German Democratic Republic² concerning application to Berlin (West).

Received on:

19 September 1975

FEDERAL REPUBLIC OF GERMANY

"By their [Note] of 8 July 1975¹ the Governments of France, the United Kingdom and the United States answered the assertions made in the [communication] referred to above. The Government of the Federal Republic of Germany, on the basis of the legal situation set out in the [Note] of the Three Powers wishes to confirm that the application in Berlin (West) of the above-mentioned [instrument] extended by it under the established procedures continues in full force and effect.

The Government of the Federal Republic of Germany wishes to point out that the absence of a response to further communications of a similar nature should not be taken to imply any change of its position in this matter."

Registered ex officio on 19 September 1975.

ENTRY INTO FORCE of amendments to annexes A and B of the above-mentioned Agreement

The amendments were proposed by the Government of France and circulated by the Secretary-General on 9 May 1975. They came into force on 1 October 1975, in accordance with article 14 (3) of the Agreement.

ANNEX A

Marginal 3900

Add a paragraph (3) as follows:

"(3) An inscription, in figures or letters, concerning the nature of the danger may be placed on the lower part of the labels."

Marginal 3902

Replace the text opposite No. 4A by:

"(St. Andrew's Cross on ear of corn, black harmful substance: to be kept apart from on white background); prescribed in foodstuffs in vehicles and at loading, marginals 2432 (1) and 2443 (3); unloading or transloading points."*

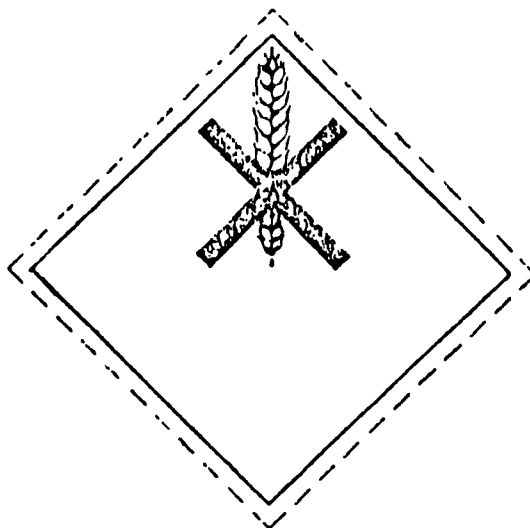
*NOTE: Former label No. 4A, rectangular with orange ground, may be used until the end of 1976.

¹ United Nations, *Treaty Series*, vol. 619, p. 77; for subsequent actions, see references in Cumulative Indexes Nos. 9 and 11, as well as annex A in volumes 774, 779, 827, 828, 848, 883, 892, 905, 907, 920, 921, 926, 940, 943, 951, 966 and 973.

² *Ibid.*, vol. 905, p. 86.

² *Ibid.*, vol. 973, p. 334.

On the plate showing reproductions of labels, replace existing label No. 4A by the following new label:



ANNEX B

Marginal 14 121

Add a paragraph (3) as follows:

“(3) Notwithstanding the provisions of marginal 10 121 (2), tank-containers containing substances of 1° (a) – with the exception of carbon monoxide –, 1° (b) – with the exception of water gas –, substances of 6°, substances of 7°, dimethyl ether, chloroethane (ethyl chloride), vinyl bromide, vinyl chloride, and methyl vinyl ether of 8° (a), 1,1-difluoroethane and monochlorodifluoroethane of 8° (b), ethane and ethylene of 9°, 1,1-difluoroethylene and vinyl fluoride of 10° and substances of 12° shall bear, on both their sides, a label conforming to model No. 2A. Tank-containers containing oxygen and boron trifluoride of 3°, nitrous oxide of 9°, liquid air and liquid oxygen of 11° shall bear, on both their sides, a label conforming to model No. 3. Tank-containers containing anhydrous ammonia, chlorine, sulphur dioxide (anhydrous sulphurous acid) and T gas of 5° and bromomethane of 8° (a) shall bear, on both their sides, a label conforming to model No. 4. Tank-containers containing carbon monoxide of 1° (a), water gas of 1° (b), compressed oil gas of 2°, liquefied oil gas of 4°, hydrogen sulphide of 5°, dimethylamine, ethylamine (monoethylamine), ethylene oxide, methylamine (monomethylamine), chloromethane (methyl chloride), trimethylamine and methanethiol (methyl mercaptan) of 8° (a) shall bear, on both their sides, labels conforming to models Nos. 2A and 4. Tank-containers containing nitrogen dioxide (nitrogen peroxide) of 5° and phosgene (carbonyl chloride) of 8° (a) shall bear on both their sides, labels conforming to models Nos. 3 and 4. Tank-containers containing hydrogen bromide (anhydrous hydrobromic acid) and hydrogen fluoride (anhydrous hydrofluoric acid) of 5° and liquefied hydrogen chloride (anhydrous hydrochloric acid) of 10° shall bear, on both their sides, labels conforming to models Nos. 4 and 5.”

Marginal 212 207 (3)

Add the following sentence to paragraph (3):

“Whatever the metal used, the thickness of the shell wall shall in no case be less than 3 mm.”

Marginal 250 000

Replace the list of substances by the list reproduced below:

<i>Name of substance (a)</i>	<i>Class and item number (b)</i>	<i>Hazard identification No. (upper part) (c)</i>	<i>Substance identification No. (lower part) (d)</i>
A			
Acetal (1, 1-diethoxyethane)	IIIa, 1° a)	33	1088
Acetaldehyde	IIIa, 5°	33	1089
Acetic acid, glacial (and its aqueous solutions containing more than 80% pure acid)	V, 21° c)	83	1842
Acetic anhydride	V, 21° e)	83	1715
Acetic ester (see ethyl acetate)			
Acetone	IIIa, 5°	33	1090
Acetone cyanohydrin (see 2-cyanopropan-2-ol)			
Acetonitrile	IVa, 2° b)	633	1648
Acetyl Chloride	V, 22°	83	1717
Acrylaldehyde	IIIa, 1° a)	336	1092
Acrylonitrile	IVa, 2° a)	633	1093
Air, liquid	Id, 11°	22	1003
Alcohol (see ethanol)			
Allyl alcohol	IVa, 13° a)	63	1098
Allyl chloride	IVa, 4° a)	633	1100
Ammonia, anhydrous	Id, 5°	268	1005
Ammonia, dissolved in water, with more than 35% but not more than 40% ammonia	Id, 14° a)	268	2073
Ammonia, dissolved in water, with more than 40% but not more than 50% ammonia	Id, 14° b)	268	2073
Amyl acetate (see pentyl acetate)			
Amyl alcohols (other than tertiary)	IIIa, 3°	30	1105
Amyl alcohol, tertiary	IIIa, 1° a)	33	1105
Aniline	IVa, 11° b)	60	1547
Antimony pentachloride	V, 11° a)	80	1730
Argon, liquid	Id, 11°	22	1951
B			
Benzaldehyde	IIIa, 4°	30	1990
Benzene	IIIa, 1° a)	33	1114
Benzoyl chloride	V, 22°	83	1736
Bromine	V, 14°	886	1744
Bromomethane (methyl bromide)	Id, 8° a)	263	1062
Butadiene	Id, 6°	239	1010
Butane	Id, 6°	23	1011
Butan-1-ol (butyl alcohol, normal)	IIIa, 3°	30	1120
Butan-2-ol (sec-butyl alcohol)	IIIa, 3°	30	1121
Butanol, tertiary	IIIa, 5°	33	1122
Butene (butylene)	Id, 6°	23	1012
n-Butyl acetate	IIIa, 3°	30	1123
sec-Butyl acetate	IIIa, 1° a)	33	1124
n-Butyl alcohol (see butan-1-ol)			
sec-Butyl alcohol (see butan-2-ol)			
Butylamine	IIIa, 5°	338	1125
n-Butyl chloride (see 1-chlorobutane)			
Butylene (see butene)			
Butyraldehyde	IIIa, 1° a)	33	1129

<i>Name of substance (a)</i>	<i>Class and item numbers (b)</i>	<i>Hazard- identification No. (upper part) (c)</i>	<i>Substance- identification No. (lower part) (d)</i>
C			
Calcium chlorate solution	IIIc, 4° a)	50	2429
Carbon dioxide	Id, 9°	20	1013
Carbon dioxide, liquid	Id, 13°	22	2187
Carbon disulphide	IIIa, 1° a)	336	1131
Carbonyl chloride (see phosgene)			
Chlorine	Id, 5°	266	1017
Chlorobenzene	IIIa, 3°	30	1134
1-Chlorobutane (butyl chloride)	IIIa, 1° a)	33	1127
Chlorodifluoromethane (R22, monochlorodifluoromethane)	Id, 8° b)	20	1018
1-Chloro-2, 3-epoxypropane (epichlorohydrin)	IVa, 12° a)	663	2023
Chloroethane (ethyl chloride)	Id, 8° a)	23	1037
2-Chloroethanol (see glycol chlorohydrin)			
Chloromethane (methyl chloride)	Id, 8° a)	236	1063
Chloroprene	IIIa, 1° a)	336	1991
Chlorosulphonic acid	V, 11° a)	88	1754
Chlorotrifluoromethane (R13)	Id, 10°	20	1022
Cresols	IVa, 22° a)	60	2076
Cumene	IIIa, 3°	30	1918
Cyanides, inorganic, solutions of 2-Cyanopropan-2-ol (acetone cyanohydrin)	IVa, 31° b)	66	1935
	IVa, 11° a)	66	1541
Cyclohexane	IIIa, 1° a)	33	1145
Cyclohexanone	IIIa, 3°	30	1915
Cyclohexene	IIIa, 1° a)	33	2256
Cyclopentane	IIIa, 1° a)	33	1146
Cyclopropane	Id, 6°	23	1027
D			
Decahydronaphthalene	IIIa, 3°	30	1147
Diacetone alcohol, technical	IIIa, 5°	33	1148
1,2-Diaminoethane (ethylene diamine)	V, 35°	83	1604
1,6-Diaminohexane (hexamethylene diamine)	V, 35°	80	1783
Dichlorodifluoromethane (R12)	Id, 8° b)	20	1028
1,2-Dichloroethane	IIIa, 1° a)	336	1184
Dichlorofluoromethane (R21), dichloromonofluoromethane	Id, 8° b)	20	1029
Dichloromonofluoromethane (see dichlorofluoromethane)			
Dichloropropene	IIIa, 3°	36	2047
Dichlorotetrafluoroethane (R114)	Id, 8 b)	20	1958
1,1-Diethoxyethane (see acetal) Diethylamine	IIIa, 5°	338	1154
Diethyl benzene	IIIa, 4°	30	2049
Diethyl ether (sulphuric ether)	IIIa, 1° a)	33	1155
Di-isopropyl ether	IIIa, 1° a)	33	1159
2,2-Dimethyl benzyl hydroperoxide	VII, 10°	539	2116
Dimethyl carbonate	IIIa, 1° a)	33	1161
Dimethyl ether (methoxymethane)	Id, 8° a)	23	1033
Dimethyl sulphate	IVa, 13° b)	663	1595
Dioxane	IIIa, 5°	336	1165
Disulphur dichloride	V, 11° a)	886	1828
E			
Epichlorohydrin (see 1-chloro-2, 3-epoxypropane)			
Ethaneethiol (ethyl mercaptan)	IIIa, 1° a)	336	2363
Ethanol (ethyl alcohol, alcohol)	IIIa, 5°	33	1170
Ethoxyethyl acetate	IIIa, 3°	30	1172

<i>Name of substance (a)</i>	<i>Class and item numbers (b)</i>	<i>Hazard- identification No. (upper part) (c)</i>	<i>Substance- identification No. (lower part) (d)</i>
Ethyl acetate (acetic ester)	IIIa, 1° a)	33	1173
Ethyl acrylate	IIIa, 1° a)	339	1917
Ethyl alcohol (see ethanol)			
Ethyl benzene	IIIa, 1° a)	33	1175
Ethyl chloride (see chloroethane)			
Ethylene	Id, 9°	23	1962
Ethylene, liquid	Id, 12°	223	1038
Ethylene diamine (see 1,2-diaminoethane)			
Ethylene oxide	Id, 8° a)	236	1040
Ethyl formate	IIIa, 1° a)	33	1190
Ethyl mercaptan (see ethanethiol)			
Ethyl silicate (see tetraethyl silicate)			
F			
Fluoboric acid (aqueous solutions containing not more than 78% pure acid)	V, 7°	88	1755
Formic acid (containing not less than 70% pure acid)	V, 21° b)	80	1779
Furfural	IIIa, 4°	36	1199
G			
Glycol chlorohydrin (2-chloroethanol)	IVa, 12° b)	66	1135
H			
Hexamethylene diamine (see 1,6-diaminohexane)			
Hydrazine in aqueous solutions containing not more than 72% hydrazine:			
— solutions containing more than 64%	V, 34°	86	2029
— solutions containing not more than 64%	V, 34°	86	2030
Hydrobromic acid, anhydrous (see hydrogen bromide)			
Hydrobromic acid, solutions of	V, 5°	88	1788
Hydrocarbons, liquid, pure or in mixtures, not otherwise specified in this Appendix:			
— with a flash point below 21° C	IIIa, 1° a)	33	1203
— with a flash point between 21° C and 55° C	IIIa, 3°	30	1223
— with a flash point above 55° C	IIIa, 4°	30	1202
Hydrocarbon gas mixtures, liquefied, mixtures A, AO, A1, B and C	Id, 7°	23	1965
Hydrochloric acid, anhydrous (see Hydrogen chloride, liquefied)			
Hydrochloric acid, solutions of	V, 5°	88	1789
Hydrocyanic acid solutions (containing not more than 20% hydrocyanic acid)	IVa, 1° b)	66	1613
Hydrofluoric acid, anhydrous (see hydrogen fluoride)			
Hydrofluoric acid aqueous solutions:			
— containing more than 60% but not more than 85% pure acid	V, 6° a)	886	1790
— containing not more than 60% pure acid	V, 6° b)	886	1790
Hydrogen bromide (anhydrous hydrobromic acid)	Id, 5°	286	1048
Hydrogen chloride liquefied (anhydrous hydrochloric acid)	Id, 10°	286	1050
Hydrogen fluoride (anhydrous hydrofluoric acid)	Id, 5°	286	1052
Hydrogen peroxide solutions:			
— containing more than 40% but not more than 60% hydrogen peroxide	V, 41° a)	85	2014

<i>Name of substance (a)</i>	<i>Class and item numbers (b)</i>	<i>Hazard- identification No. (upper part) (c)</i>	<i>Substance- identification No. (lower part) (d)</i>
— containing more than 6% but not more than 40% hydrogen peroxide	V, 41° b)	85	2014
Hydrogen peroxide and solutions of hydrogen peroxide containing more than 60% hydrogen peroxide	IIIc, 1°	559	2015
Hypochlorite solutions:			
— containing more than 50 gm available chlorine per litre	V, 37° a)	85	1791
— containing not more than 50 gm available chlorine per litre .	V, 37° b)	85	1791
<i>I</i>			
Isobutane	Id, 6°	23	1969
Isobutene (isobutylene)	Id, 6°	23	1055
Isobutyl acetate	IIIa, 1° a)	33	1213
Isobutylene (see isobutene)			
Isoprene (methyl butadiene)	IIIa, 1° a)	339	1218
Isopropanol (see propan-2-ol)			
Isopropyl acetate	IIIa, 1° a)	33	1220
Isopropyl alcohol (see propan-2-ol)			
Isopropylamine	IIIa, 5°	338	1221
<i>L</i>			
Laughing gas (see nitrous oxide)			
Lead alkyls, mixtures with halogenated organic compounds e.g. ethyl fluid	IVa, 14°	663	1649
<i>M</i>			
p-Menthanyl hydroperoxide (with peroxide content not exceeding 95%	VII, 14°	539	2125
Methane, liquid	Id, 12°	223	1972
Methanol (methyl alcohol, wood spirit)	IIIa, 5°	336	1230
Methoxymethane (see dimethyl ether)			
Methyl acetate	IIIa, 1° a)	33	1231
Methyl acrylate	IIIa, 1° a)	339	1919
Methylal	IIIa, 1° a)	33	1234
Methyl alcohol (see methanol)			
Methylamine (monomethylamine)	Id, 8° a)	263	1061
Methylamyl alcohol	IIIa, 3°	30	2053
Methyl bromide (see bromomethane)			
Methyl butadiene (see isoprene)			
Methyl chloride (see chloromethane)			
Methyl ethyl ketone	IIIa, 1° a)	33	1193
Methyl formate	IIIa, 1° a)	33	1243
Methyl isobutyl ketone	IIIa, 1° a)	33	1245
Methyl methacrylate	IIIa, 1° a)	339	1247
Methyl propionate	IIIa, 1° a)	33	1248
Methyl vinyl ether	Id, 8° a)	239	1067
Methyl vinyl ketone	IIIa, 1° a)	33	1251
Mixed nitrating acids (sulphuric and nitric acids):			
— containing more than 30% pure nitric acid	V, 3° a)	856	1796
— containing not more than 30% pure nitric acid	V, 3° b)	886	1796
Mixtures A, Ao, AI, B and C (see hydrocarbon gas mixtures, liquefied)			
Monochlorodifluoromethane (see chlorodifluoromethane)			
Monomethylamine (see methylamine)			
Monomethylamine, aqueous solutions	IIIa, 5°	336	1235

<i>Name of substance (a)</i>	<i>Class and item numbers (b)</i>	<i>Hazard- identification No (upper part) (c)</i>	<i>Substance- identification No. (lower part) (d)</i>
<i>N</i>			
Naphthalene in the melted state	IIIb, 11° c)	44	2304
Natural gas, liquid	Id, 12°	223	2043
Nitric acid:			
— containing more than 70% pure acid	V, 2° a)	856	2032
— containing more than 55% but not more than 70% pure acid	V, 2° b)	886	2031
Nitrobenzene	IIIa, 4°	36	1662
Nitrogen, liquid	Id, 11°	22	1977
Nitrogen dioxide (nitrogen peroxide, nitrogen tetroxide)	Id, 5°	265	1067
Nitrogen peroxide (see nitrogen dioxide)			
Nitrogen tetroxide (see nitrogen dioxide)			
Nitrous oxide (laughing gas)	Id, 9°	25	1070
<i>O</i>			
Oleum	V, 1° a)	886	1831
Oxygen, liquid	Id, 11°	225	1073
<i>P</i>			
Paraldehyde	IIIa, 1° a)	33	1264
Pentyl acetate (amyl acetate)	IIIa, 3°	30	1104
Perchloric acid, in aqueous solutions:			
— containing more than 50% but not more than 72.5% perchloric acid	IIIc, 3°	588	1873
— containing not more than 50% pure acid	V, 4°	85	1802
Phenol	IVa, 13° c)	68	1671
Phosgene (carbonyl chloride)	Id, 8° a)	266	1076
Phosphorus oxychloride (see phosphoryl chloride)			
Phosphorus trichloride	V, 11° a)	88	1809
Phosphorus, white or yellow	II, 1°	436	1381
Phosphoryl chloride (phosphorus oxychloride)	V, 11° a)	88	1810
Potash lye	V, 32°	88	1814
Potassium	Ie, 1° a)	X423	2257
Potassium chlorate solution	IIIc, 4° a)	50	2427
Propane	Id, 6°	23	1978
n-Propanol (propyl alcohol)	IIIa, 5°	33	1274
Propan-2-ol (isopropyl alcohol)	IIIa, 5°	33	1219
Propene (propylene)	Id, 6°	23	1077
Propionaldehyde	IIIa, 1° a)	33	1275
Propyl acetate	IIIa, 1° a)	33	1276
Propyl alcohol (see n-propanol)			
Propylene (see propene)			
Propylene diamine	V, 35°	83	2258
Propylene oxide	IIIa, 1° a)	336	1280
Pyridine	IIIa, 5°	36	1282
<i>R</i>			
R12 (see dichlorodifluoromethane)			
R13 (see chlorotrifluoromethane)			
R21 (see dichlorofluoromethane)			
R22 (see chlorodifluoromethane)			
R114 (see dichlorotetrafluoroethane)			

<i>Name of substance (a)</i>	<i>Class and item numbers (b)</i>	<i>Hazard- identification No. (upper part) (c)</i>	<i>Substance- identification No. (lower part) (d)</i>
S			
Silicon tetrachloride	V, 11° a)	88	1818
Soda lye	V, 32°	88	1824
Sodium	1e, 1° a)	X423	1428
Sodium chlorate solution	IIIc, 4° a)	50	2428
Sodium chlorite solution	IIIc, 4° c)	50	1908
Styrene	IIIa, 3°	30	2055
Sulphur dioxide (anhydrous sulphurous acid)	Id, 5°	26	1079
Sulphuric acid:			
— containing more than 85% pure acid	V, 1° a)	88	1830
— containing more than 75% but not more than 85% pure acid	V, 1° b)	88	1830
— containing not more than 75% pure acid	V, 1° c)	88	1830
— waste, completely denitrated	V, 1° d)	88	1832
Sulphuric and nitric acids (see mixed nitrating acids)			
Sulphuric ether (see diethyl ether)			
Sulphur in the melted state	IIIb, 2° b)	44	2448
Sulphurous acid, anhydrous (see sulphur dioxide)			
Sulphur trioxide	V, 9°	885	1829
Sulphuryl chloride	V, 11° a)	88	1834
T			
Tetraethyl lead	IVa, 14°	663	1649
Tetraethyl silicate (ethyl silicate)	IIIa, 3°	30	1292
Tetrahydrofuran	IIIa, 5°	33	2056
Tetramethyl lead	IVa, 14°	663	1649
Thionyl chloride	V, 11° a)	88	1836
Titanium tetrachloride	V, 11° a)	88	1838
Toluene	IIIa, 1° a)	33	1294
Triethylamine	IIIa, 5°	336	1296
Triethylene tetramine	V, 35°	80	2259
Trimethylamine	Id, 8° a)	236	1083
Trimethylamine, solutions of	IIIa, 5°	336	1297
266-trimethyl norpinanyl hydroperoxide with a peroxide content not exceeding 95%	VII, 15°	539	2162
Tripropylamine	V, 35° a)	83	2260
Turpentine	IIIa, 3°	30	1299
V			
Vinyl acetate	IIIa, 1° a)	33	1301
Vinyl chloride	Id, 8° a)	239	1086
W			
Wood spirit (see methanol)			
X			
Xylenes	IIIa, 3°	30	1307
Xylenols	IVa, 22° b)	60	2261

Authentic text of the amendments: French.

Registered ex officio on 1 October 1975.

N° 8940. ACCORD EUROPÉEN RELATIF AU TRANSPORT INTERNATIONAL DES MARCHANDISES DANGEREUSES PAR ROUTE (ADR). FAIT À GENÈVE LE 30 SEPTEMBRE 1957¹

DÉCLARATION relative à une déclaration formulée par la République démocratique allemande² concernant l'application à Berlin-Ouest.

Reçue le :

19 septembre 1975

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

[TRADUCTION — TRANSLATION]

Par [leur note] du 8 juillet 1975³, les Gouvernements de la France, du Royaume-Uni et des Etats-Unis ont répondu aux affirmations contenues dans [la communication mentionnée] plus haut. Le Gouvernement de la République fédérale d'Allemagne, sur la base de la situation juridique décrite dans [la note] des trois Puissances, tient à confirmer que [l'instrument susmentionné], dont il a étendu l'application à Berlin-Ouest conformément aux procédures établies, [continue] d'y être pleinement en vigueur.

Le Gouvernement de la République fédérale d'Allemagne tient à signaler que l'absence de réponse de sa part à de nouvelles communications de même nature ne devra pas être interprétée comme signifiant un changement de position en la matière.

Enregistré d'office le 19 septembre 1975.

ENTRÉE EN VIGUEUR d'amendements aux annexes A et B de l'Accord susmentionné

Les amendements ont été proposés par le Gouvernement français et diffusés par le Secrétaire général le 9 mai 1975. Ils sont entrés en vigueur le 1^{er} octobre 1975, conformément à l'article 14, paragraphe 3, de l'Accord.

ANNEXE A

Marginal 3900

Ajouter un paragraphe (3) :

«(3) Il est admis de faire figurer sur la partie intérieure des étiquettes une inscription en chiffres ou lettres portant sur la nature du danger.»

Marginal 3902

Remplacer le texte figurant en regard du n° 4A par :

«(Croix de St-André sur épi de blé noire sur fond blanc); prescrite aux marginaux 2432(1), 2443(3) matière nocive : à tenir isolée des denrées alimentaires dans les véhicules, sur les lieux de chargement, de déchargement ou de transbordement*.»

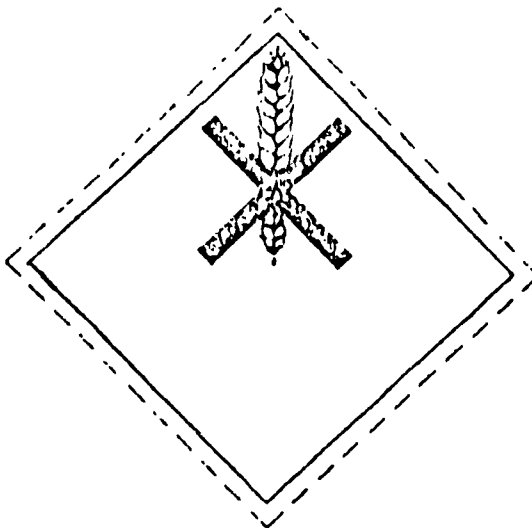
*NOTE: L'ancienne étiquette n° 4A, rectangulaire à fond orange, peut être utilisée jusqu'à la fin de l'année 1976.

¹ Nations Unies, *Recueil des Traités*, vol. 619, p. 77; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 et 11, ainsi que l'annexe A des volumes 774, 779, 827, 828, 848, 883, 892, 905, 907, 920, 921, 926, 940, 943, 951, 966 et 973.

² *Ibid.*, vol. 905, p. 86.

³ *Ibid.*, vol. 973, p. 335.

Dans le tableau représentant les étiquettes, remplacer l'étiquette actuelle n° 4A par la nouvelle étiquette ci-après :



ANNEXE B

Marginal 14 121

Ajouter un paragraphe (3) :

«(3) Nonobstant les dispositions du marginal 10 121 (2) les containers-citernes renfermant des matières des 1° a) — à l'exclusion de l'oxyde de carbone —, 1° b) — à l'exclusion du gaz à l'eau —, des matières du 6°, des matières du 7°, de l'oxyde de méthyle, du chlorure d'éthyle, du bromure de vinyle, du chlorure de vinyle et de l'oxyde de méthyle et de vinyle du 8° a), du 1,1-difluoréthane et du monochlorodifluoréthane du 8° b), de l'éthane et de l'éthylène du 9°, du 1,1-difluoréthylène et du fluorure de vinyle du 10° et des matières du 12° porteront sur leurs deux côtés une étiquette conforme au modèle n° 2A. Les containers-citernes renfermant de l'oxygène et du fluorure de bore du 3°, du protoxyde d'azote du 9°, de l'air liquide et de l'oxygène liquide du 11° porteront sur leurs deux côtés une étiquette conforme au modèle n° 3. Les containers-citernes renfermant de l'ammoniac anhydre, du chlore, de l'anhydride sulfureux et du gaz T du 5° et du bromure de méthyle du 8° a) porteront sur leurs deux côtés une étiquette conforme au modèle n° 4. Les containers-citernes renfermant de l'oxyde de carbone du 1° a), du gaz à l'eau du 1° b), du gaz d'huile comprimé du 2°, du gaz d'huile liquéfié du 4°, de l'acide sulfhydrique du 5°, de la diméthylamine, de la monoéthylamine, de l'oxyde d'éthylène, de la monométhylamine, du chlorure de méthyle, de la triméthylamine et du mercaptan méthylique du 8° a) porteront sur leurs deux côtés des étiquettes conformes aux modèles nos 2A et 4. Les containers-citernes renfermant du peroxyde d'azote du 5° et de l'oxychlorure de carbone du 8° a) porteront sur leurs deux côtés des étiquettes conformes aux modèles nos 3 et 4. Les containers-citernes renfermant de l'acide bromhydrique anhydre et de l'acide fluorhydrique anhydre du 5° et de l'acide chlorhydrique anhydre du 10° porteront sur leurs deux côtés des étiquettes conformes aux modèles nos 4 et 5.»

Marginal 212 207 (3)

Compléter le paragraphe (3) par la phrase suivante :

« Quel que soit le métal employé, l'épaisseur minimale de la paroi du réservoir ne doit jamais être inférieure à 3 mm. »

Marginal 250 000

Remplacer la liste des matières par la liste ci-après :

Nom de la matière (a)	Classe et chiffre de l'énumération (b)	N° d'identification du danger (partie supérieure) (c)	N° d'identification de la matière (partie inférieure) (d)
A			
Acétal (diéthoxy-1, 1-éthane)	IIIa, 1° a)	33	1088
Acétaldéhyde : voir Aldéhyde acétique			
Acétate d'amyle	IIIa, 3°	30	1104
Acétate de butyle normal	IIIa, 3°	30	1123
Acétate de butyle secondaire	IIIa, 1° a)	33	1124
Acétate d'éthoxyéthyle	IIIa, 3°	30	1172
Acétate d'éthyle	IIIa, 1° a)	33	1173
Acétate d'isobutyle	IIIa, 1° a)	33	1213
Acétate d'isopropyle	IIIa, 1° a)	33	1220
Acétate de méthyle	IIIa, 1° a)	33	1231
Acétate de propyle	IIIa, 1° a)	33	1276
Acétate de vinyle	IIIa, 1° a)	33	1301
Acétone	IIIa, 5°	33	1090
Acétonitrile (cyanure de méthyle)	IVa, 2° b)	633	1648
Acide acétique glacial, solutions aqueuses contenant plus de 80% d'acide absolu	V, 21° c)	83	1842
Acide bromhydrique anhydre (Bromure d'hydrogène)	Id, 5°	286	1048
Acide bromhydrique, solutions d'	V, 5°	88	1788
Acide carbonique	Id, 9°	20	1013
Acide chlorhydrique anhydre } Acide chlorhydrique liquéfié }	Id, 10°	286	1050
Acide chlorhydrique, solutions d'	V 5°	88	1789
Acide chlorosulfonique	V 11° a)	88	1754
Acide cyanhydrique, solutions aqueuses titrant 20 % au plus d'acide absolu	IVa, 1° b)	66	1613
Acide fluorborique, solutions aqueuses titrant 78 % au plus d'acide absolu	V, 7°	88	1775
Acide fluorhydrique anhydre (Fluorure d'hydrogène)	Id, 5°	286	1052
Acide fluorhydrique, solutions aqueuses titrant plus de 60 % mais au plus 85 % d'acide absolu	V, 6° a)	886	1790
Acide fluorhydrique, solutions aqueuses titrant au plus 60 % d'acide absolu	V, 6° b)		
Acide formique titrant 70 % ou plus d'acide absolu	V, 21° b)	80	1779
Acide nitrique titrant plus de 70 % d'acide absolu	V, 2° a)	856	2032
Acide nitrique titrant plus de 55 % mais au plus 70 % d'acide absolu	V, 2° b)	886	2031
Acide perchlorique, solutions aqueuses titrant 50 % au plus d'acide absolu	V, 4°	85	1802
Acide perchlorique, solutions aqueuses, titrant plus de 50 % mais au plus 72,5 % d'acide absolu	IIIc, 3°	588	1873
Acides sulfonitriques renfermant plus de 30 % d'acide nitrique absolu	V, 3° a)	856	1796
Acides sulfonitriques ne renfermant pas plus de 30 % d'acide absolu	V, 3° b)	886	1796
Acide sulfureux anhydre	Id, 5°	26	1079
Acide sulfurique titrant plus de 85 % d'acide absolu	V, 1° a)	88	1830
Acide sulfurique titrant plus de 75 % mais pas plus de 85 % d'acide absolu	V, 1° b)		
Acide sulfurique ne titrant pas plus de 75 % d'acide absolu	V, 1° c)		

<i>Nom de la matière (a)</i>	<i>Classe et chiffre de l'énumération (b)</i>	<i>N° d'identification du danger (partie supérieure) (c)</i>	<i>N° d'identification de la matière (partie inférieure) (d)</i>
Acide sulfurique fumant	V, 1° a)	886	1831
Acide sulfurique résiduaire, complètement dénitré	V, 1° d)	88	1832
Acroléine	IIIa, 1° a)	336	1092
Acrylate d'éthyle	IIIa, 1° a)	339	1917
Acrylate de méthyle	IIIa, 1° a)	339	1919
Air liquide	Id, 11°	22	1003
Alcool allylique	IVa, 13° a)	63	1098
Alcools amyliques (autres que le tertiaire)	IIIa, 3°	30	1105
Alcool amylique tertiaire	IIIa, 1° a)	33	1105
Alcool éthylique (Alcool ordinaire)	IIIa, 5°	33	1170
Alcool isopropylique (Isopropanol)	IIIa, 5°	33	1219
Alcool méthylamylique (Méthyl-isobutyl-carbinol)	IIIa, 3°	30	2053
Alcool méthylique	IIIa, 5°	336	1230
Alcool ordinaire : voir Alcool éthylique			
Alcool propylique (Propanol)	IIIa, 5°	33	1274
Aldéhyde acétique (Acétaldéhyde)	IIIa, 5°	33	1089
Aldéhyde propionique (Propionaldéhyde)	IIIa, 1° a)	33	1275
Ammoniac anhydre	Id, 5°	268	1005
Ammoniac dissous dans l'eau avec plus de 35 % et au plus 40 % d'ammoniac	Id, 14° a)	268	2073
Ammoniac dissous dans l'eau avec plus de 40 % et au plus 50 % d'ammoniac	Id, 14° b)		
Anhydride acétique	V, 21° e)	83	1715
Anhydride carbonique	Id, 9°	20	1013
Anhydride carbonique liquide (réfrigéré)	Id, 13°	22	2187
Anhydride sulfureux	Id, 5°	26	1079
Anhydride sulfurique	V, 9°	885	1829
Aniline	IVa, 11° b)	60	1547
Argon liquide (réfrigéré)	Id, 11°	22	195i
Azote liquide (réfrigéré)	Id, 11°	22	1977
B			
Benzaldéhyde	IIIa, 4°	30	1990
Benzène	IIIa, 1° a)	33	1114
Bioxyde d'hydrogène (Eau oxygénée) en solutions aqueuses titrant plus de 40 % et au plus 60 % de bioxyde d'hydrogène	V, 41° a)	85	2014
Bioxyde d'hydrogène (Eau oxygénée) en solutions aqueuses titrant plus de 6 % et au plus 40 % de bioxyde d'hydrogène	V, 41° b)		
Bioxyde d'hydrogène stabilisé et en solutions aqueuses titrant plus de 60 % stabilisées	IIIc, 1°	559	2015
Brome	V, 14°	886	1744
Bromure d'hydrogène : voir Acide bromhydrique anhydre			
Bromure de méthyle	Id, 8° a)	263	1062
Butadiène	Id, 6°	239	1010
Butane	Id, 6°	23	1011
Butanol normal	IIIa, 3°	30	1120
Butanol secondaire	IIIa, 3°	30	1121
Butanol tertiaire	IIIa, 5°	33	1122
Butanone-2 : voir Méthyl-éthyl-cétone			
Butylamine	IIIa, 5°	338	1125
Butylène	Id, 6°	23	1012
Butyraldéhyde	IIIa, 1° a)	33	1129

<i>Nom de la matière</i> (a)	<i>Classe et</i> <i>chiffre de</i> <i>l'énumération</i> (b)	<i>N° d'identification</i> <i>du danger</i> <i>(partie</i> <i>supérieure)</i> (c)	<i>N° d'identification</i> <i>de la matière</i> <i>(partie</i> <i>inférieure)</i> (d)
C			
Carbonate diméthylque	IIIa, 1° a)	33	1161
Chlorate de calcium, solution de	IIIc, 4° a)	50	2429
Chlorate de potassium, solution de	IIIc, 4° a)	50	2427
Chlorate de sodium, solution de	IIIc, 4° a)	50	2428
Chlore	Id, 5°	266	1017
Chlorhydrine du glycol (Chlorhydrine éthylénique)	Iva, 12° b)	66	1135
Chlorite de sodium, solution de	IIIc, 4° c)	50	1908
Chloroprène (Chlorobutadiène)	IIIa, 1° a)	336	1991
Chlorotrifluorométhane (R 13) [Trifluorochlorométhane]	Id, 10°	20	1022
Chlorure d'acétyle	V, 22°	83	1717
Chlorure d'allyle	IVa, 4° a)	633	1100
Chlorure de benzoyle	V, 22°	83	1736
Chlorure de butyle normal	IIIa, 1° a)	33	1127
Chlorure d'éthyle	Id, 8° a)	23	1037
Chlorure de méthyle	Id, 8° a)	236	1063
Chlorure de phosphoryle	V, 11° a)	88	1810
Chlorure de soufre stabilisé	V, 11° a)	886	1828
Chlorure de sulfuryle	V, 11° a)	88	1834
Chlorure de thionyle	V, 11° a)	88	1836
Chlorure de vinyle	Id, 8° a)	239	1086
Crésols	IVa, 22 a)	60	2076
Cumène (Isopropylbenzène)	IIIa, 3°	30	1918
Cyanhydrine d'acétone	IVa, 11° a)	66	1541
Cyanures inorganiques, solutions de	IVa, 31° b)	66	1935
Cyanure de méthyle : voir Acétonitrile			
Cyclohexane	IIIa, 1° a)	33	1145
Cyclohexanone	IIIa, 3°	30	1915
Cyclohexène	IIIa, 1° a)	33	2256
Cyclopentane	IIIa, 1° a)	33	1146
Cyclopropane	Id, 6°	23	1027
D			
Décahydronaphthalènes	IIIa, 3°	30	1147
Diacétone alcool, technique	IIIa, 5°	33	1148
1,2-Dichloréthane	IIIa, 1° a)	336	1184
Dichlorodifluorométhane (R 12)	Id, 8° b)	20	1028
Dichlorofluorométhane (R 21)	Id, 8° b)	20	1029
Dichloropropène	IIIa, 3°	36	2047
Dichlorotetrafluoroéthane (R 114)	Id, 8 b)	20	1958
Diéthoxy-1,1-éthane : voir Acétal			
Diéthylamine	IIIa, 5°	338	1154
Diéthylbenzène	IIIa, 4°	30	2049
Diméthoxyméthane : voir Méthylal			
Dioxanne	IIIa, 5°	336	1165
E			
Eau oxygénée : voir Bioxyde d'hydrogène en solutions aqueuses			
Epichlorhydrine	IVa, 12° a)	663	2023
Esprit de bois	IIIa, 5°	336	1230
Ester méthylque de l'acide formique	IIIa, 1° a)	33	1243
Ethanol	IIIa, 5°	33	1170
Ether acétique	IIIa, 1° a)	33	1173

<i>Nom de la matière</i> (a)	<i>Classe et chiffre de l'énumération</i> (b)	<i>N° d'identification du danger (partie supérieure)</i> (c)	<i>N° d'identification de la matière (partie inférieure)</i> (d)
Ether amylacétique	IIIa, 3°	30	1104
Ether butylacétique normal	IIIa, 3°	30	1123
Ether butylacétique secondaire	IIIa, 1° a)	33	1124
Ether diisopropylique	IIIa, 1° a)	33	1159
Ether diméthylrique	Id, 8° a)	23	1033
Ether éthylique	IIIa, 1° a)	33	1155
Ether méthyl-vinylrique	Id, 8° a)	239	1087
Ether sulfurique	IIIa, 1° a)	33	1155
Ethylbenzène	IIIa, 1° a)	33	1175
Ethyle fluide	IVa, 14°	663	1649
Ethylène	Id, 9°	23	1962
Ethylène liquide (réfrigéré)	Id, 12°	223	1038
Ethylène-diamine	V, 35°	83	1604
<i>F</i>			
Fluorure d'hydrogène : voir Acide fluorhydrique anhydre			
Formiate d'éthyle	IIIa, 1° a)	33	1190
Formiate de méthyle	IIIa, 1° a)	33	1243
Furfural	IIIa, 4°	36	1199
<i>G</i>			
Gaz hilarant	Id, 9°	25	1070
Gaz naturel liquide (réfrigéré)	Id, 12°	223	2043
<i>H</i>			
Hémioxyde d'azote : voir Protoxyde d'azote			
Hexaméthylène-diamine	V, 35°	80	1783
Hydrazine en solutions aqueuses ne titrant pas plus de 72 % d'hydrazine :			
— solutions titrant plus 64 %	V, 34°	86	2029
— solutions ne titrant pas plus de 64 %	V, 34°	86	2030
Hydrocarbures liquides, purs ou en mélanges, non spécifiés par ailleurs dans le présent Appendice :			
— de point d'éclair inférieur à 21 °C	IIIa, 1° a)	33	1203
— de point d'éclair entre 21 °C et 55 °C	IIIa, 3°	30	1223
— de point d'éclair supérieur à 55 °C	IIIa, 4°	30	1202
Hydroperoxyde de cumène (Hydroperoxyde de cumyle) ayant une teneur en peroxyde ne dépassant pas 95 %	VII, 10°	539	2116
Hydroperoxyde de p-menthane ayant une teneur en peroxyde ne dépassant pas 95 %	VII, 14°	539	2125
Hydroperoxyde de pinane ayant une teneur en peroxyde ne dépassant pas 95 %	VII, 15°	539	2162
Hydroxyde de potassium, solution d' : voir Lessive de potasse			
Hydroxyde de sodium, solution d' : voir Lessive de soude			
Hypochlorite, solution d', titrant plus de 50 g de chlore actif par litre	V, 37° a)	85	1791
Hypochlorite, solution d', titrant au plus 50 g de chlore actif par litre	V, 37° b)		
<i>I</i>			
Isobutane	Id, 6°	23	1969
Isobutylène	Id, 6°	23	1055
Isoprène	IIIa, 1° a)	339	1218

<i>Nom de la matière (a)</i>	<i>Classe et chiffre de l'énumération (b)</i>	<i>N° d'identification du danger (partie supérieure) (c)</i>	<i>N° d'identification de la matière (partie inférieure) (d)</i>
Isopropanol : voir Alcool isopropylique			
Isopropylamine	IIIa, 5°	338	1221
Isopropylbenzène : voir Cumène			
<i>L</i>			
Lessive de potasse (Hydroxyde de potassium en solution)	V, 32°	88	1814
Lessive de soude (Hydroxyde de sodium en solution)	V, 32°	88	1824
<i>M</i>			
Mélanges d'hydrocarbures (gaz liquéfiés) [Mélanges A, A0, A1, B et c]	Id, 17°	23	1965
Mélangés sulfonitriques renfermant plus de 30 % d'acide nitrique absolu	V, 3° a)	856	1796
Mélanges sulfonitriques ne renfermant pas plus de 30 % d'acide nitrique absolu	V, 3° b)	886	1796
Mercaptan éthylique	IIIa, 1° a)	336	2363
Méthacrylate de méthyle	IIIa, 1° a)	339	1247
Méthane liquide (réfrigéré)	Id, 12°	223	1972
Méthanol	IIIa, 5°	336	1230
Méthylal (Diméthoxyméthane)	IIIa, 1° a)	33	1234
Méthylamine : voir Monométhylamine anhydre			
Méthyl-ethy-cétone (Butanone-2)	IIIa, 1° a)	33	1193
Méthyl-isobutyl-carbinol : voir Alcool méthylamylique			
Méthyl-isobutyl-cétone	IIIa, 1° a)	33	1245
Méthyl-vinyl-cétone	IIIa, 1° a)	33	1251
Monochlorobenzène	IIIa, 3°	30	1134
Monochlorodifluorométhane (R 22)	Id, 8° b)	20	1018
Monométhylamine anhydre (Méthylamine)	Id, 8° a)	263	1061
Monométhylamine, solutions de	IIIa, 5°	336	1235
<i>N</i>			
Naphthaline à l'état fondu	IIIb, 11° c)	44	2304
Nitrile acrylique	IVa, 2° a)	633	1093
Nitrobenzène	IIIa, 4°	36	1662
<i>O</i>			
Oléum	V, 1° a)	886	1831
Oxychlorure de carbone	Id, 8° a)	266	1076
Oxychlorure de phosphore	V, 11° a)	88	1810
Oxyde d'éthylène	Id, 8° a)	236	1040
Oxyde de méthyle	Id, 8° a)	23	1033
Oxyde de méthyle et de vinyle	Id, 8° a)	239	1087
Oxyde de propylène	IIIa, 1° a)	336	1280
Oxygène liquide (réfrigéré)	Id, 11°	225	1073
<i>P</i>			
Paraldéhyde	IIIa, 1° a)	33	1264
Pentachlorure d'antimoine	V, 11° a)	80	1730
Peroxyde d'azote (Tétoxyde d'azote)	Id, 5°	265	1067
Phénol	IVa, 13° c)	68	1671
Phosgène	Id, 8° a)	266	1076
Phosphore blanc ou jaune	II, 1°	436	1381

<i>Nom de la matière (a)</i>	<i>Classe et chiffre de l'énumération (b)</i>	<i>N° d'identification du danger (partie supérieure) (c)</i>	<i>N° d'identification de la matière (partie inférieure) (d)</i>
Plomb-alkyles (plomb-alcoyles) [plomb-tétraéthyle, plomb-tétraméthyle] et leurs mélanges avec des composés organiques halogénés			
Potassium	IVa, 14° Ie, 1° a)	663 X423	1649 2257
Propane	Id, 6°	23	1978
Propanol : voir Alcool propylique			
Propionaldéhyde : voir Aldéhyde propionique			
Propionate de méthyle	IIIa, 1° a)	33	1248
Propylène	Id, 6°	23	1077
Propylène-diamine	V, 35°	83	2258
Protoxyde d'azote (Hémioxyde d'azote)	Id, 9°	25	1070
Pyridine	IIIa, 5°	36	1282
S			
Silicate d'éthyle (Silicate tétraéthyle)	IIIa, 3°	30	1292
Sodium	Ie, 1° a)	X423	1428
Soufre à l'état fondu	IIb, 2° b)	44	2448
Styrène (Vinylbenzène)	IIIa, 3°	30	2055
Sulfate diméthyle	IVa, 13° b)	663	1595
Sulfure de carbone	IIIa, 1° a)	336	1131
T			
Térébenthine	IIIa, 3°	30	1299
Tétrachlorure de silicium	V, 11° a)	88	1818
Tétrachlorure de titane	V, 11° a)	88	1838
Tétrahydrofurane	IIIa, 5°	33	2056
Tétoxyde d'azote : voir Peroxyde d'azote			
Toluène	IIIa, 1° a)	33	1294
Trichlorure de phosphore	V, 11° a)	88	1809
Triéthylamine	IIIa, 5°	336	1296
Triéthylène-tétramine	V, 35°	80	2259
Trifluorochlorométhane: voir Chlorotrifluorométhane			
Triméthylamine anhydre	Id, 8° a)	236	1083
Triméthylamine, solution de	IIIa, 5°	336	1297
Tripopylamine	V, 35°	83	2260
V			
Vinylbenzène : voir Styrène			
X			
Xylènes	IIIa, 3°	30	1307
Xylénols	IVa, 22° b)	60	2261

Texte authentique des amendements : français.

Enregistré d'office le 1^{er} octobre 1975.

No. 9159. INTERNATIONAL CONVENTION ON LOAD LINES, 1966. DONE AT LONDON ON 5 APRIL 1966¹

N° 9159. CONVENTION INTERNATIONALE DE 1966 SUR LES LIGNES DE CHARGE. FAITE À LONDRES LE 5 AVRIL 1966¹

ACCESSION

Instrument deposited with the Inter-Governmental Maritime Consultative Organization on:

12 September 1975

KENYA

(With effect from 12 December 1975.)

Certified statement was registered by the Inter-Governmental Maritime Consultative Organization on 30 September 1975.

ADHÉSION

Instrument déposé auprès de l'Organisation intergouvernementale consultative de la navigation maritime le :

12 septembre 1975

KENYA

(Avec effet au 12 décembre 1975.)

La déclaration certifiée a été enregistrée par l'Organisation intergouvernementale consultative de la navigation maritime le 30 septembre 1975.

ACCESSION

Instrument deposited with the Secretary General of the Inter-Governmental Maritime Consultative Organization on:

5 September 1975

SAUDI ARABIA

(With effect from 5 December 1975.)

ADHÉSION

Instrument déposé auprès du Secrétaire général de l'Organisation intergouvernementale consultative de la navigation maritime le :

5 septembre 1975

ARABIE SAOUDITE

(Avec effet au 5 décembre 1975.)

ACCESSION

Instrument deposited with the Secretary General of Inter-Governmental Maritime Consultative Organization on:

20 August 1975

OMAN

(With effect from 20 November 1975.)

ADHÉSION

Instrument déposé auprès du Secrétaire général de l'Organisation intergouvernementale consultative de la navigation maritime le :

20 août 1975

OMAN

(Avec effet au 20 novembre 1975.)

¹ United Nations, *Treaty Series*, vol. 640, p. 133; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 11, as well as annex A in volumes 763, 771, 790, 797, 834, 836, 850, 883, 901, 936, 945, 952, 961 and 970.

¹ Nations Unies, *Recueil des Traités*, vol. 640, p. 133; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 à 11, ainsi que l'annexe A des volumes 763, 771, 790, 797, 834, 836, 850, 883, 901, 936, 945, 952, 961 et 970.

With the following statement:

“It is understood that accession to this International Convention on Load-Lines does not, in any way, imply recognition of Israel by the Government of the Sultanate of Oman, and furthermore, no treaty relations will arise between the Sultanate of Oman and Israel by virtue of this action by the Government of the Sultanate of Oman.”

Certified statements were registered by the Inter-Governmental Maritime Consultative Organization on 1 October 1975.

Avec la déclaration suivante :

[TRADUCTION — TRANSLATION]

Il est entendu que l'adhésion à la Convention internationale sur les lignes de charge n'implique en aucun cas une reconnaissance d'Israël par le Gouvernement du Sultanat d'Oman et qu'en outre aucune relation par voie de traité entre le Sultanat d'Oman et Israël ne découlera de la présente mesure prise par le Gouvernement du Sultanat d'Oman.

Les déclarations certifiées ont été enregistrées par l'Organisation intergouvernementale consultative de la navigation maritime le 1^{er} octobre 1975.

No. 9203. AGREEMENT ON ECONOMIC, INDUSTRIAL AND TECHNICAL CO-OPERATION BETWEEN THE KINGDOM OF DENMARK AND THE POLISH PEOPLE'S REPUBLIC. SIGNED AT COPENHAGEN ON 15 NOVEMBER 1967¹

N° 9203. ACCORD SUR LA COOPÉRATION ÉCONOMIQUE, INDUSTRIELLE ET TECHNIQUE ENTRE LE ROYAUME DU DANEMARK ET LA RÉPUBLIQUE POPULAIRE DE POLOGNE. SIGNÉ À COPENHAGUE LE 15 NOVEMBRE 1967¹

TERMINATION

The above-mentioned Agreement ceased to have effect on 20 November 1974, the date of entry into force of the Long-term Agreement on the development of economic, industrial, scientific and technical co-operation between the Government of the Kingdom of Denmark and the Government of the Polish People's Republic, of 20 November 1974,² in accordance with article 11 of the latter Agreement.

Certified statement was registered by Denmark on 17 September 1975.

ABROGATION

L'Accord susmentionné a cessé d'avoir effet le 20 novembre 1974, date de l'entrée en vigueur de l'Accord à long terme relatif au développement de la coopération économique, industrielle, scientifique et technique entre le Gouvernement du Royaume du Danemark et le Gouvernement de la République populaire de Pologne, du 20 novembre 1974², conformément à l'article 11 de ce dernier Accord.

La déclaration certifiée a été enregistrée par le Danemark le 17 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 643, p. 383.

² See p. 37 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 643, p. 383.

² Voir p. 37 du présent volume.

No. 9262. INTERNATIONAL COFFEE AGREEMENT, 1968. OPEN FOR SIGNATURE AT NEW YORK FROM 18 TO 31 MARCH 1968¹

PROTOCOL² FOR THE CONTINUATION IN FORCE OF THE ABOVE-MENTIONED AGREEMENT AS EXTENDED (WITH ANNEX). CONCLUDED AT LONDON ON 26 SEPTEMBER 1974

Authentic texts: English, French, Portuguese, Spanish.

Registered ex officio on 1 October 1975.

The Governments Party to this Protocol,

Considering that the International Coffee Agreement 1968 as extended is due to expire, under the provisions of paragraph (1) of article 69 thereof, on 30 September 1975,

Considering that the time required both to negotiate a new Agreement with economic provisions and to carry out the constitutional procedures for approval, ratification or acceptance will not permit such an agreement to enter into force on 1 October 1975, and

¹ United Nations, *Treaty Series*, vol. 647, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 11, as well as annex A in volumes 861, 893, 901, 912, 914, 924, 925, 926, 934, 936, 939, 944, 945, 948, 949, 950, 959, 962, 971, 972, 973.

² The Protocol came into force definitively on 1 October 1975 in respect of the States on behalf of which it had been signed definitively, or on behalf of which an instrument of ratification, acceptance or approval had been deposited with the Secretary-General of the United Nations—such instruments representing at least 20 exporting members and 10 importing members of the International Coffee Organization holding a majority of the votes in their respective categories as distributed in the annex to the Protocol—, in accordance with article 5 (1). The Protocol came into force provisionally on 1 October 1975 in respect of the States on behalf of which a notification of provisional application had been deposited by that date with the Secretary-General of the United Nations, in accordance with article 5 (2). The signatures were effected, and instruments of ratification, acceptance or approval and notifications of provisional applications deposited as follows:

Exporting member, or importing member*	Date of definitive signature (s). or of deposit of the instrument of ratification, acceptance (A). approval (AA) or accession (a), or of deposit of the notification of provisional application (n)		Exporting member, or importing member*	Date of definitive signature (s). or of deposit of the instrument of ratification, acceptance (A). approval (AA) or accession (a), or of deposit of the notification of provisional application (n)	
Australia	26 March	1975 s	France*	9 May	1975 A A
(With a declaration under article 65(1) of the Agree- ment, and article 7 of the Protocol by which the Protocol is made applica- ble to Papua New Guinea.)			Gabon	27 March	1975 s
Belgium*	30 September	1975 n	Germany, Federal Repub- lic of*	27 March	1975 s
Dahomey	31 March	1975 s	(With a declaration of ap- plication to Berlin West.)		
Bolivia	1 April	1975	Ghana	24 March	1975 s
Brazil	6 August	1975	Guatemala	18 August	1975 n
Canada*	27 March	1975 s	Guinea	21 February	1975 s
Central African Republic	31 March	1975 s	Haiti	24 September	1975 n
Colombia	8 August	1975 n	Honduras	27 March	1975 s
Congo	31 March	1975 s	India	26 March	1975 s
Costa Rica	29 September	1975 n	Indonesia	28 January	1975 s
Cyprus*	17 March	1975 s	Ivory Coast	17 March	1975 s
Czechoslovakia*	28 March	1975 s	Jamaica	30 September	1975
Denmark*	18 December	1974 A	Kenya	26 March	1975 s
Ecuador	11 February	1975	Luxembourg*	30 September	1975 n
El Salvador	22 September	1975 n	Madagascar	26 March	1975 s
Ethiopia	28 March	1975 s	Mexico	30 September	1975 n
Finland*	29 September	1975 n	Netherlands*	26 August	1975 A
			(For the Kingdom in Europe.)		
			New Zealand	27 March	1975 s
			Nicaragua	2 July	1975

(Continued on p. 333)

Considering that in order to allow adequate time for the negotiation of a new agreement and the completion of the necessary constitutional procedures, the International Coffee Agreement 1968 as extended should continue in force beyond 30 September 1975,

Have agreed as follows:

Article 1. The International Coffee Agreement 1968 as extended (hereinafter referred to as "the Agreement") shall continue in force between the Parties to this Protocol until 30 September 1976. Should a new international coffee agreement enter into force before that date, this Protocol shall cease to have effect on the date of the entry into force of the new international coffee agreement. If by 30 September 1976 a new agreement has been negotiated and has received a sufficient number of signatures to enable it to enter into force after approval, ratification or acceptance in conformity with the relevant provisions but has not entered into force either provisionally or definitively, the present instrument shall continue in force until the entry into force of the new agreement, provided that the period of such extension shall not exceed twelve months.

Article 2. (1) Governments may become Party to this Protocol:

- (a) by signing it;
- (b) by approving, ratifying or accepting it, after having signed it subject to approval, ratification or acceptance; or
- (c) by acceding to it in accordance with the provisions of article 6 of this Protocol.

(2) On signing this Protocol, each signatory government shall state formally whether, in conformity with its constitutional procedure, its signature is or is not subject to approval, ratification or acceptance.

Article 3. This Protocol shall remain open at the Headquarters of the United Nations from 1 November 1974 until and including 31 March 1975 for signature by any government which on the date of signature is a Party to the Agreement.

Article 4. In cases in which approval, ratification or acceptance is required, the appropriate instruments shall be deposited with the Secretary-General of the United Nations not later than 30 September 1975.

Article 5. (1) This Protocol shall enter into force definitively on 1 October 1975 among those governments which have signed this Protocol or, should their constitutional procedures so require, which have deposited instruments of approval, ratification or acceptance if, on that date, such governments represent at least twenty exporting members holding a majority

(Footnote 2 continued from p. 332)

Exporting member, or importing member*	Date of definitive signature (s) or of deposit of the instrument of ratification, acceptance (A), approval (AA) or accession (a), or of deposit of the notification of provisional application (n)		Exporting member, or importing member*	Date of definitive signature (s). or of deposit of the instrument of ratification, acceptance (A), approval (AA) or accession (a), or of deposit of the notification of provisional application (n)	
Nigeria	27 March	1975 s	United Kingdom of Great Britain and Northern Ireland*	14 March	1975 s
Norway	25 March	1975 s	(With a declaration of ap- plication to Hong Kong.)		
Panama	17 September	1975 n	United Republic of Cameroon	27 March	1975 s
Paraguay	19 September	1975 n	United Republic of Tanzania	28 March	1975 s
Peru	10 September	1975 n	United States of America*	30 September	1975 n
Portugal	30 September	1975	Venezuela	31 March	1975 s
Rwanda	17 June	1975	Yugoslavia	24 September	1975
Sierra Leone	31 March	1975 s	Zaire	13 August	1975 a
Spain*	27 March	1975 s			
Sweden*	27 March	1975 s			
Switzerland*	24 March	1975 s			
Togo	27 March	1975 s			
Trinidad and Tobago	2 April	1975			
Uganda	11 March	1975 A			

of the votes of the exporting members and at least ten importing members holding a majority of the votes of the importing members. The votes for this purpose shall be as distributed in the annex to this Protocol. Alternatively, it shall enter into force definitively at any time after it is provisionally in force and the requirements of this paragraph are satisfied. This Protocol shall enter into force definitively for any government which deposits an instrument of approval, ratification, acceptance or accession subsequent to the definitive entry into force of the Agreement for other governments, on the date of such deposit.

(2) This Protocol may enter into force provisionally on 1 October 1975. For this purpose a notification by a signatory government containing an undertaking to apply this Protocol provisionally and to seek approval, ratification or acceptance of this Protocol in accordance with its constitutional procedures as rapidly as possible, which is received by the Secretary-General of the United Nations not later than 30 September 1975, shall be regarded as equal in effect to an instrument of approval, ratification or acceptance. A government which undertakes to apply this Protocol provisionally pending the deposit of an instrument of approval, ratification or acceptance shall be regarded as a provisional Party thereto until it deposits its instrument of approval, ratification or acceptance, or up to and including 31 December 1975, whichever is the earlier. For any government which is applying this Protocol provisionally the Council may grant an extension of the time within which such government may deposit its instrument of approval, ratification or acceptance.

(3) If this Protocol has not entered into force definitively or provisionally on 1 October 1975 those governments which have signed it or deposited instruments of approval, ratification or acceptance or notifications containing an undertaking to apply this Protocol provisionally and to seek approval, ratification or acceptance, may immediately after that date consult together to consider what action the situation requires and may, by mutual consent, decide that it shall enter into force among themselves. Similarly, if this Protocol has entered into force provisionally but has not entered into force definitively by 31 December 1975, those governments which have deposited instruments of approval, ratification or acceptance may consult together to consider what action the situation requires and may, by mutual consent, decide that it shall continue in force provisionally or enter into force definitively among themselves.

Article 6. (1) The government of any State Member of the United Nations or any of its specialized agencies may accede to this Protocol upon conditions which shall be established by the Council.

(2) Such government depositing an instrument of accession shall, at the time of such deposit, indicate whether it is joining the Organization as an exporting member or an importing member, as defined in paragraphs (7) and (8) of article 2 of the Agreement.

(3) Instruments of accession shall be deposited with the Secretary-General of the United Nations. The accession will take effect upon deposit of the instrument.

Article 7. Any government which becomes a Party to this Protocol may make the notifications in respect of group membership or dependent territories referred to in articles 5 and 65 of the Agreement subject to the provisions thereof.

Article 8. The Agreement and this Protocol shall be regarded as one single instrument and shall be known as the International Coffee Agreement 1968 as extended by Protocol.

IN WITNESS WHEREOF, the undersigned, having been duly authorized to this effect by their respective governments, have signed this Protocol on the dates appearing opposite their signatures.

The texts of the present Protocol in the English, French, Portuguese and Spanish languages shall all be equally authentic. The originals shall be deposited with the Secretary-General of the United Nations who shall transmit certified copies thereof to each signatory and acceding Party to this Protocol.

The text of this Protocol was approved by Resolution No. 273 of the International Coffee Council on 26 September 1974.

ANNEX

DISTRIBUTION OF VOTES

<i>Member</i>	<i>Exporting</i>	<i>Importing</i>	<i>Member</i>	<i>Exporting</i>	<i>Importing</i>
Australia	4	—	New Zealand	—	7
Belgium*	—	31	Nicaragua	13	—
Bolivia	4	—	Nigeria	4	—
Brazil	329	—	Norway	—	17
Burundi	8	—	OAMCAF	87	—
Canada	—	35	OAMCAF	(4)	—
Colombia	112	—	Cameroon	(15)	—
Costa Rica	21	—	Central African Republic ..	(3)	—
Cyprus	—	5	Congo	(1)	—
Czechoslovakia	—	10	Dahomey	(1)	—
Denmark	—	25	Gabon	(1)	—
Dominican Republic	12	—	Ivory Coast	(45)	—
Ecuador	16	—	Madagascar	(14)	—
El Salvador	34	—	Togo	3	—
Ethiopia	27	—	Panama	4	—
Federal Republic of Germany ..	—	116	Paraguay	4	—
Finland	—	20	Peru	16	—
France	—	92	Portugal	47	—
Ghana	4	—	Rwanda	6	—
Guatemala	32	—	Sierra Leone	6	—
Guinea	6	—	Spain	—	29
Haiti	12	—	Sweden	—	40
Honduras	11	—	Switzerland	—	27
India	11	—	Tanzania	15	—
Indonesia	25	—	Trinidad and Tobago	4	—
Jamaica	4	—	Uganda	41	—
Japan	—	39	United Kingdom	—	57
Kenya	17	—	United States of America	—	400
Liberia	4	—	Venezuela	9	—
Mexico	31	—	Zaire	20	—
Netherlands	—	50			
			TOTAL	1,000	1,000

* Including Luxembourg.

N° 9262. ACCORD INTERNATIONAL DE 1968 SUR LE CAFÉ. OUVERT À LA SIGNATURE À NEW YORK DU 18 AU 31 MARS 1968¹

PROCOLE² POUR LE MAINTIEN EN VIGUEUR DE L'ACCORD SUSMENTIONNÉ TEL QUE PROROGÉ (AVEC ANNEXE). CONCLU À LONDRES LE 26 SEPTEMBRE 1974

Textes authentiques : anglais, français, portugais et espagnol.

Enregistré d'office le 1^{er} octobre 1975.

Les gouvernements Parties au présent Protocole,

Considérant que l'Accord international de 1968 sur le café tel que prorogé arrive à expiration, aux termes du paragraphe 1 de l'article 69 dudit Accord, le 30 septembre 1975;

Considérant que les délais nécessaires pour négocier un nouvel accord avec des dispositions économiques et pour accomplir les procédures constitutionnelles relatives à son approbation, sa ratifications ou son acceptation ne permettront pas à un tel accord d'entrer en vigueur le 1^{er} octobre 1975;

Considérant que pour laisser le temps nécessaire à la négociation d'un nouvel accord et à l'accomplissement des procédures constitutionnelles requises, l'Accord international de 1968 sur le café tel que prorogé devrait rester en vigueur au-delà du 30 septembre 1975;

Sont convenus de ce qui suit :

¹ Nations Unies, *Recueil des Traités*, vol. 647, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 à 11, ainsi que l'annexe A des volumes 861, 893, 901, 912, 914, 924, 925, 926, 934, 936, 939, 944, 945, 948, 949, 950, 959, 962, 971, 972 et 973.

² Le Protocole est entré en vigueur définitivement le 1^{er} octobre 1975 à l'égard des Etats au nom desquels il avait été signé définitivement à cette date, ou au nom desquels un instrument de ratification, d'acceptation ou d'approbation avait été déposé auprès du Secrétariat général de l'Organisation des Nations Unies — lesdits instruments représentant au moins 20 membres exportateurs et 10 membres importateurs de l'Organisation internationale du café détenant la majorité des voix dans leurs catégories respectives réparties selon qu'il est indiqué à l'annexe du Protocole —, conformément à l'article 5, paragraphe 1. Le Protocole est entré en vigueur provisoirement le 1^{er} octobre 1975 à l'égard des Etats au nom desquels une notification d'application provisoire avait été déposée à cette date auprès du Secrétaire général de l'Organisation des Nations Unies, conformément à l'article 5, paragraphe 2. Les signatures ont été effectuées et les instruments de ratification, d'acceptation ou d'approbation et les notifications d'application provisoire déposés comme indiqué ci-après :

Membre exportateur ou membre importateur*	Date de la signature définitive (s), ou du dépôt de l'instrument de ratification, d'acceptation (A), d'approbation (AA) ou d'adhésion (a), ou du dépôt de la notification d'application provisoire (n)		Membre exportateur ou membre importateur*	Date de la signature définitive (s), ou du dépôt de l'instrument de ratification, d'acceptation (A), d'approbation (AA) ou d'adhésion (a), ou du dépôt de la notification d'application provisoire (n)	
Allemagne, République fédérale d**	27 mars	1975 s	Dahomey	31 mars	1975 s
(Avec une déclaration d'application à Berlin-Ouest.)			Bolivie	1 ^{er} avril	1975
Australie	26 mars	1975 s	Brésil	6 août	1975
(Avec déclaration, formulée en application de l'article 65, paragraphe 1, de l'Accord et de l'article 7 du Protocole, aux termes de laquelle le Protocole s'appliquera au Papua-Nouvelle-Guinée.)			Canada*	27 mars	1975 s
Belgique*	30 septembre	1975 n	Chypre*	17 mars	1975 s
			Colombie	8 août	1975 n
			Congo	31 mars	1975 s
			Costa Rica	29 septembre	1975 n
			Côte d'Ivoire	17 mars	1975 s
			Danemark*	18 décembre	1974 A
			El Salvador	22 septembre	1975 n
			République centrafricaine	31 mars	1975 s
			Equateur	11 février	1975
			Espagne*	27 mars	1975 s
			Etats-Unis d'Amérique*	30 septembre	1975 n

(Suite à la page 337)

Article premier. L'Accord international de 1968 sur le café tel que prorogé (ci-après dénommé «l'Accord») reste en vigueur entre les Parties au présent Protocole jusqu'au 30 septembre 1976. Si un nouvel accord international entrerait en vigueur avant cette date, le présent Protocole cesserait d'avoir effet à la date d'entrée en vigueur du nouvel accord international sur le café. Si, au 30 septembre 1976, un nouvel accord a été négocié et a reçu un nombre suffisant de signatures pour lui permettre d'entrer en vigueur après son approbation, sa ratification ou son acceptation conformément aux dispositions pertinentes mais s'il n'est pas entré en vigueur provisoirement ou définitivement, le présent instrument sera maintenu jusqu'à l'entrée en vigueur du nouvel accord, à condition que la période de prorogation ne dépasse pas douze mois.

Article 2. 1) Les gouvernements peuvent devenir Parties au présent Protocole :

- a) En le signant;
- b) En l'approuvant, en le ratifiant ou en l'acceptant, après l'avoir signé sous réserve de son approbation, ratification ou acceptation; ou
- c) En y adhérant, conformément aux dispositions de l'article 6 du présent Protocole.

2) En signant ce Protocole, chaque gouvernement signataire ou adhérent indiquera formellement si, conformément à sa procédure constitutionnelle, sa signature est soumise à l'approbation, la ratification ou l'acceptation, ou si elle n'y est pas soumise.

Article 3. Le présent Protocole sera, du 1^{er} novembre 1974 jusqu'au 31 mars 1975 inclusivement, ouvert, au Siège des Nations Unies, à la signature de tout gouvernement Partie à l'Accord à la date de la signature.

(Suite de la note 2 de la page 336)

<i>Membre exportateur ou membre importateur*</i>	<i>Date de la signature définitive (s), ou du dépôt de l'instrument de ratification, d'acceptation (A), d'approbation (AA) ou d'adhésion (a), ou du dépôt de la notification d'application provisoire (n)</i>	<i>Membre exportateur ou membre importateur*</i>	<i>Date de la signature définitive (s), ou du dépôt de l'instrument de ratification, d'acceptation (A), d'approbation (AA) ou d'adhésion (a), ou du dépôt de la notification d'application provisoire (n)</i>
Ethiopie	28 mars 1975 s	Pays-Bas*	26 août 1975 A
Finlande*	29 septembre 1975 n	(Pour le Royaume en Europe.)	
France*	9 mai 1975 AA	Pérou	10 septembre 1975 n
Gabon	27 mars 1975 s	Portugal	30 septembre 1975
Ghana	24 mars 1975 s	République-Unie de Tanzanie	28 mars 1975 s
Guatemala	18 août 1975 n	République-Unie du Cameroun	27 mars 1975 s
Guinée	21 février 1975 s	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord*	14 mars 1975 s
Haïti	24 septembre 1975 n	(Avec une déclaration d'application à Hong-kong.)	
Honduras	27 mars 1975 s	Rwanda	17 juin 1975
Inde	26 mars 1975 s	Sierra Leone	31 mars 1975 s
Indonésie	28 janvier 1975 s	Suède*	27 mars 1975 s
Jamaïque	30 septembre 1975	Suisse*	24 mars 1975 s
Kenya	26 mars 1975 s	Tchécoslovaquie*	28 mars 1975 s
Luxembourg*	30 septembre 1975 n	Togo	27 mars 1975 s
Madagascar	26 mars 1975 s	Trinité-et-Tobago	2 avril 1975
Mexique	30 septembre 1975 n	Venezuela	31 mars 1975 s
Nicaragua	2 juillet 1975	Yougoslavie	24 septembre 1975
Nigéria	27 mars 1975 s	Zaire	13 août 1975 a
Norvège*	25 mars 1975 s		
Nouvelle-Zélande*	27 mars 1975 s		
Ouganda	11 mars 1975 A		
Panama	17 septembre 1975 n		
Paraguay	19 septembre 1975 n		

Article 4. Dans les cas où l'approbation, la ratification ou l'acceptation est exigée, les instruments appropriés seront déposés auprès du Secrétaire général des Nations Unies, au plus tard le 30 septembre 1975.

Article 5. 1) Le présent Protocole entrera en vigueur définitivement le 1^{er} octobre 1975 entre les gouvernements qui l'ont signé ou, si leur procédure constitutionnelle l'exige, qui ont déposé des instruments d'approbation, de ratification ou d'acceptation si, à cette date, ces gouvernements représentent au moins vingt membres exportateurs détenant la majorité des voix des membres exportateurs, et au moins dix membres importateurs détenant la majorité des voix des membres importateurs. Les voix à cette fin seront réparties selon qu'il est indiqué à l'annexe au présent Protocole. Ou bien, le Protocole entrera en vigueur définitivement à n'importe quel moment après qu'il est entré provisoirement en vigueur et que sont remplies les conditions du présent paragraphe. Pour tout gouvernement qui a déposé un instrument d'approbation, de ratification, d'acceptation ou d'adhésion ultérieurement à l'entrée en vigueur définitive de l'Accord pour d'autres gouvernements, le présent Protocole entrera en vigueur définitivement à la date du dépôt de cet instrument.

2) Le présent Protocole pourra entrer provisoirement en vigueur le 1^{er} octobre 1975. A cette fin, si un gouvernement signataire notifie au Secrétaire général des Nations Unies qui recevra la notification au plus tard le 30 septembre 1975 qu'il s'engage à appliquer provisoirement le présent Protocole et à chercher à obtenir, aussi vite que le permet sa procédure constitutionnelle, l'approbation, la ratification ou l'acceptation du présent Protocole, cette notification est considérée comme de même effet qu'un instrument d'approbation, de ratification ou d'acceptation. Un gouvernement qui s'engage à appliquer provisoirement les dispositions du présent Protocole en attendant le dépôt d'un instrument d'approbation, de ratification ou d'acceptation sera provisoirement considéré comme Partie au Protocole jusqu'à celle des deux dates qui sera la plus proche : celle du dépôt de son instrument d'approbation, de ratification ou d'acceptation, ou le 31 décembre 1975 inclusivement. A tout gouvernement qui applique provisoirement le présent Protocole, le Conseil pourra accorder une prorogation du délai pendant lequel il peut déposer son instrument d'approbation, de ratification ou d'acceptation.

3) Si le Protocole n'est pas entré en vigueur définitivement ou provisoirement le 1^{er} octobre 1975, les gouvernements qui l'auront signé ou qui auront déposé leur instrument d'approbation, de ratification ou d'acceptation ou qui auront notifié l'engagement d'appliquer ce Protocole provisoirement et de chercher à obtenir son approbation, sa ratification ou son acceptation pourront, immédiatement après cette date, se consulter pour envisager les mesures à prendre et pourront, d'un commun accord, décider que l'Accord entrera en vigueur entre eux. De même, si le Protocole est entré en vigueur provisoirement mais n'est pas entré en vigueur définitivement le 31 décembre 1975, les gouvernements qui ont déposé leurs instruments d'approbation, de ratification ou d'acceptation pourront se consulter pour envisager les mesures à prendre et pourront, d'un commun accord, décider que l'Accord continue d'être en vigueur provisoirement ou qu'il entrera en vigueur définitivement entre eux.

Article 6. 1) Le gouvernement de tout Etat Membre des Nations Unies ou d'une de leurs institutions spécialisées peut adhérer au présent Protocole à des conditions à fixer par le Conseil.

2) Chaque gouvernement qui dépose un instrument d'adhésion indique, au moment du dépôt, s'il entre dans l'Organisation comme membre exportateur ou comme membre importateur selon les définitions données aux paragraphes 7 et 8 de l'article 2 de l'Accord.

3) Les instruments d'adhésion seront déposés auprès du Secrétaire général des Nations Unies. L'adhésion prendra effet dès le dépôt de l'instrument.

Article 7. Tout gouvernement qui devient Partie au présent Protocole peut faire les notifications relatives à la participation en groupe ou aux territoires dépendants mentionnées aux articles 5 et 65 de l'Accord, sous réserve que soient observées les dispositions desdits articles.

Article 8. L'Accord et le présent Protocole seront considérés comme un seul instrument qui sera dénommé l'Accord international de 1968 sur le café tel que prorogé par un Protocole.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leur gouvernement, ont signé le présent Protocole aux dates qui figurent en regard de leur signature.

Les textes du présent Protocole en anglais, français, espagnol et portugais font tous également foi. Les originaux sont déposés auprès du Secrétaire général des Nations Unies qui en adresse copie certifiée conforme à chaque gouvernement signataire ou adhérent.

Le texte du présent Protocole a été approuvé par le Conseil international du café dans la résolution n° 273 le 26 septembre 1974.

ANNEXE

RÉPARTITION DES VOIX

Pays	Exportateurs Importateurs		Pays	Exportateurs Importateurs	
Australie	4	—	Norvège	—	17
Belgique*	—	31	Nouvelle-Zélande	—	7
Bolivie	4	—	OAMCAF	87	—
Brésil	329	—	OAMCAF	(4)	—
Burundi	8	—	Cameroun	(15)	—
Canada	—	35	Congo (République populaire)	(1)	—
Chypre	—	5	Côte d'Ivoire	(45)	—
Colombie	112	—	Dahomey	(1)	—
Costa Rica	21	—	Gabon	(1)	—
Danemark	—	25	Madagascar	(14)	—
El Salvador	34	—	République centrafricaine	(3)	—
Equateur	16	—	Togo	(3)	—
Espagne	—	29	Ouganda	(41)	—
Etats-Unis d'Amérique	—	400	Panama	4	—
Ethiopie	27	—	Paraguay	4	—
Finlande	—	20	Pays-Bas	—	50
France	—	92	Pérou	16	—
Ghana	4	—	Portugal	47	—
Guatemala	32	—	République fédérale d'Alle-		
Guinée	6	—	magne	—	116
Haiti	12	—	République Dominicaine	12	—
Honduras	11	—	Royaume-Uni	—	57
Inde	11	—	Rwanda	6	—
Indonésie	25	—	Sierra Leone	6	—
Jamaïca	4	—	Suède	—	40
Japon	—	39	Suisse	—	27
Kenya	17	—	Tanzanie	15	—
Libéria	4	—	Tchécoslovaquie	—	10
Mexique	31	—	Trinité-et-Tobago	4	—
Nicaragua	13	—	Venezuela	9	—
Nigéria	4	—	Zaire	20	—
			TOTAL	1 000	1 000

* Y compris le Luxembourg.

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

Nº. 9262. CONVÊNIO INTERNACIONAL DO CAFÉ DE 1968

PROTOCOLO PARA A CONTINUAÇÃO EM VIGOR DO CONVÊNIO INTERNACIONAL DO CAFÉ DE 1968 PRORROGADO

Os Governos que são Parte do presente Protocolo,

Considerando que o Convênio Internacional do Café de 1968 Prorrogado deve expirar, segundo os termos do parágrafo 1º de seu Artigo 69, em 30 de setembro de 1975,

Considerando que o tempo necessário para negociar um novo Convênio com disposições de caráter econômico e para completar os procedimentos constitucionais de aprovação, ratificação ou aceitação não permitirá a entrada em vigor desse Convênio em 1º de outubro de 1975; e

Considerando que, a fim de dispor de tempo suficiente para proceder à negociação de um novo Convênio e para completar os necessários procedimentos constitucionais, deverá o Convênio Internacional do Café de 1968 Prorrogado continuar em vigor para além de 30 de setembro de 1975,

Convieram no seguinte:

Artigo 1º O Convênio Internacional do Café de 1968 Prorrogado (a seguir designado «o Convênio») continuará em vigor entre as Partes do presente Protocolo até 30 de setembro de 1976. Se antes dessa data entrar em vigor um novo Convênio Internacional do Café, deixará o presente Protocolo de ter efeito na data de entrada em vigor do novo Convênio Internacional do Café. Se, até 30 de setembro de 1976, um novo Convênio tiver sido negociado e tiver recebido um número de assinaturas suficiente para permitir a sua entrada em vigor após aprovação, ratificação ou aceitação, de acordo com as disposições pertinentes, mas não tiver entrado em vigor, provisória ou definitivamente, continuará vigorando o presente instrumento até entrar em vigor o novo Convênio, desde que esse período de prorrogação não seja superior a doze meses.

Artigo 2º 1º Os Governos podem tornar-se Parte do presente Protocolo mediante:

- a) assinatura;
- b) aprovação, ratificação ou aceitação, depois de assinatura sob condição de posterior aprovação, ratificação ou aceitação; ou
- c) adesão, nos termos do Artigo 6º do presente Protocolo.

2º Ao assinar o presente Protocolo, todo Governo signatário deve declarar formalmente se, de acordo com os seus respectivos procedimentos constitucionais, fica a assinatura subordinada ou não a posterior aprovação, ratificação ou aceitação.

Artigo 3º O presente Protocolo fica aberto, na sede das Nações Unidas, desde 1º de novembro de 1974 até 31 de março de 1975, inclusive, à assinatura de todo Governo que, na data de assinatura, seja Parte do Convênio.

Artigo 4º Nos casos que exigirem aprovação, ratificação ou aceitação, devem os instrumentos apropriados ser depositados com o Secretário-Geral das Nações Unidas até, o mais tardar, 30 de setembro de 1975.

Artigo 5º 1º O presente Protocolo entra definitivamente em vigor em 1º de outubro de 1975 entre os Governos que o tiverem assinado ou, caso os seus respectivos procedimentos constitucionais assim o exigirem, que tiverem depositado instrumentos de aprovação, ratificação ou aceitação, desde que, nessa data, tais Governos representem, pelo menos, vinte Membros Exportadores com a maioria dos votos dos Membros Exportadores e, pelo menos, dez Membros Importadores com a maioria dos votos dos Membros Importadores. A distribui-

ção dos votos para esse fim é a que consta do Anexo ao presente Protocolo. Alternativamente, desde que satisfeitas as exigências deste parágrafo, o Protocolo entra definitivamente em vigor em qualquer data depois de vigorar provisoriamente. No caso de Governos que depositem seu respectivo instrumento de aprovação, ratificação, aceitação ou adesão posteriormente à entrada definitiva em vigor do Convênio entre outros Governos, o presente Protocolo entra definitivamente em vigor na data desse depósito.

2º O presente Protocolo pode entrar provisoriamente em vigor em 1º de outubro de 1975. Para tal fim, considera-se como tendo efeito idêntico ao de um instrumento de aprovação, ratificação ou aceitação, uma notificação recebida pelo Secretário-Geral das Nações Unidas até, o mais tardar, 30 de setembro de 1975, firmada por um Governo signatário assumido o compromisso de aplicar provisoriamente o presente Protocolo e de procurar, com a maior brevidade possível, obter a sua aprovação, ratificação ou aceitação, de conformidade com os seus respectivos procedimentos constitucionais. O Governo que se comprometer a aplicar provisoriamente o presente Protocolo, enquanto não efetuar o depósito do instrumento de aprovação, ratificação ou aceitação, será provisoriamente considerado Parte do Protocolo até 31 de dezembro de 1975, inclusive, a menos que, antes dessa data, deposite o competente instrumento de aprovação, ratificação ou aceitação. A qualquer Governo que esteja aplicando provisoriamente o presente Protocolo poderá ser concedida pelo Conselho uma prorrogação do prazo para o depósito de seu respectivo instrumento de aprovação, ratificação ou aceitação.

3º Se, em 1º de outubro de 1975, o presente Protocolo não tiver entrado em vigor, definitiva ou provisoriamente, os Governos que o tiverem assinado ou tiverem feito o depósito dos instrumentos de aprovação, ratificação ou aceitação, ou que tiverem enviado notificações em que se comprometem a aplicar provisoriamente o presente Protocolo e a procurar obter a sua aprovação, ratificação ou aceitação, podem, imediatamente após aquela data, proceder a consultas a fim de examinar as medidas exigidas pelo situação e decidir, por acordo mútuo, que o Protocolo passa a vigorar entre eles. De igual modo, caso o Protocolo tenha entrado em vigor provisoriamente, mas não tenha entrado definitivamente em vigor em 31 de dezembro de 1975, os Governos que tiverem feito o depósito de seus instrumentos de aprovação, ratificação ou aceitação podem proceder a consultas a fim de examinar as medidas exigidas pela situação e decidir, por acordo mútuo, que, entre eles, o Protocolo continua a vigorar provisoriamente ou passa a vigorar definitivamente.

Artigo 6º 1º Observadas as condições a serem estabelecidas pelo Conselho, o Governo de qualquer Estado membro das Nações Unidas ou de qualquer de suas agências especializadas pode aderir ao presente Protocolo.

2º O Governo que depositar um instrumento de adesão deve, ao fazer o depósito, indicar se adere à Organização como Membro Exportador ou como Membro Importador, de acordo com as definições dos parágrafos 7º e 8º do Artigo 2º do Convênio.

3º Os instrumentos de adesão devem ser depositados com o Secretário-Geral das Nações Unidas. A adesão considera-se efetiva a partir do momento de depósito do respectivo instrumento.

Artigo 7º Todo Governo que seja Parte do presente Protocolo pode fazer as notificações relativas a participação em grupo e a território dependentes previstas nos Artigos 5º e 65. do Convênio, respeitadas as disposições desses Artigos.

Artigo 8º O Convênio e o presente Protocolo passam a constituir um instrumento único, conhecido como o Convênio Internacional do Café de 1968 Prorrogado por Protocolo.

EM FÉ DO QUE OS abaixo assinados, devidamente autorizados por seus respectivos Governos, firmaram o presente Protocolo nas datas que aparecem ao lado de suas assinaturas.

Os textos do presente Protocolo em espanhol, francês, inglês e português são igualmente autênticos. Os originais ficarão depositados com o Secretário-Geral das Nações Unidas, que

transmitirá cópias autenticadas dos mesmos a todas as Partes signatárias do Protocolo ou que a ele venham a aderir.

O texto do presente Protocolo foi aprovado pelo Conselho Internacional do Café, mediante sua Resolução Número 273, em 26 de setembro de 1974.

ANEXO

DISTRIBUIÇÃO DE VOTOS

<i>País</i>	<i>Exportador</i>	<i>Importador</i>	<i>País</i>	<i>Exportador</i>	<i>Importador</i>
Austrália	4	—	Nova Zelândia	—	7
Bélgica*	—	31	OAMCAF	87	—
Bolívia	4	—	OAMCAF	(4)	—
Brasil	329	—	Camarões	(15)	—
Burúndi	8	—	Congo	(1)	—
Canadá	—	35	Costa do Marfim	(45)	—
Chipre	—	5	Daomé	(1)	—
Colômbia	112	—	Gabão	(1)	—
Costa Rica	21	—	República Centro-Africana	(3)	—
Dinamarca	—	25	República Malgaxe	(14)	—
Equador	16	—	Togo	3	—
El Salvador	34	—	Países Baixos	—	50
Espanha	—	29	Panamá	4	—
Estados Unidos da América	—	400	Paraguai	4	—
Etiópia	27	—	Peru	16	—
Finlândia	—	20	Portugal	47	—
França	—	92	Quênia	17	—
Gana	4	—	Reino Unido	—	57
Guatemala	32	—	República Dominicana	12	—
Guiné	6	—	República Federal da Alemanha	—	116
Haiti	12	—	Ruanda	6	—
Honduras	11	—	Serra Leoa	6	—
Índia	11	—	Suécia	—	40
Indonésia	25	—	Suíça	—	27
Jamaica	4	—	Tanzânia	15	—
Japão	—	39	Tchecoslováquia	—	10
Libéria	4	—	Trinidad e Tobago	4	—
México	31	—	Uganda	41	—
Nicarágua	13	—	Venezuela	9	—
Nigéria	4	—	Zaire	20	—
Noruega	—	17			
				TOTAL	1.000
					1.000

* Inclui o Luxemburgo.

[SPANISH TEXT — TEXTE ESPAGNOL]

Nº. 9262. CONVENIO INTERNACIONAL DEL CAFÉ DE 1968

PROTOCOLO PARA MANTENER EN VIGOR EL CONVENIO INTERNACIONAL DEL CAFÉ DE 1968 PRORROGADO

Los Gobiernos que son Parte del presente Protocolo,

Considerando que el Convenio Internacional del Café de 1968 prorrogado debe expirar, en virtud de las disposiciones del párrafo 1 del Artículo 69 del mismo, el 30 de septiembre de 1975;

Considerando que el tiempo necesario para negociar un nuevo Convenio dotado de disposiciones económicas y para llevar a efecto los procedimientos constitucionales de aprobación, ratificación o aceptación no permitirá que tal Convenio entre en vigor el 1º de octubre de 1975; y

Considerando que, a fin de disponer de tiempo suficiente para negociar un nuevo Convenio y para llevar a término los necesarios procedimientos constitucionales, el Convenio Internacional del Café de 1968 prorrogado debe continuar en vigor con posterioridad al 30 de septiembre de 1975,

Convienen lo que sigue:

Artículo 1. El Convenio Internacional del Café de 1968 prorrogado (llamado en lo sucesivo «el Convenio») continuará en vigor entre las Partes del presente Protocolo hasta el 30 de septiembre de 1976. Si entrase en vigor con anterioridad a esa fecha un nuevo Convenio Internacional del Café, el presente protocolo dejará de tener efecto en la fecha en que entre en vigor el nuevo Convenio Internacional del Café. Si, al 30 de septiembre de 1976, se hubiere negociado un nuevo Convenio y hubiere recibido un número de firmas suficientes para permitirle entrar en vigor una vez aprobado, ratificado o aceptado de conformidad con las disposiciones pertinentes, pero no hubiere entrado en vigor provisional o definitivamente, el presente instrumento seguirá vigente hasta la entrada en vigor del nuevo Convenio, a condición de que ese período de prórroga no exceda de doce meses.

Artículo 2. 1) Los Gobiernos podrán pasar a ser Parte del presente Protocolo mediante:

- a) firma del mismo;
- b) aprobación, ratificación o aceptación del mismo, tras haberlo firmado a reserva de aprobación, ratificación o aceptación; o
- c) adhesión al mismo, de conformidad con las disposiciones del Artículo 6 del presente Protocolo.

2) Al firmar el presente Protocolo, cada Gobierno signatario declarará formalmente si, de conformidad con sus procedimientos constitucionales, su firma se hace o no a reserva de aprobación, ratificación o aceptación.

Artículo 3. El presente Protocolo estará abierto, en la Sede de las Naciones Unidas, desde el 1º de noviembre de 1974 hasta el 31 de marzo de 1975 inclusive, a la firma de todo Gobierno que en la fecha de la firma sea Parte del Convenio.

Artículo 4. En los casos en que sea necesaria aprobación, ratificación o aceptación, los pertinentes instrumentos serán depositados en poder del Secretario General de las Naciones Unidas a más tardar el 30 de septiembre de 1975.

Artículo 5. 1) El presente Protocolo entrará en vigor definitivamente el 1º de octubre de 1975 entre los Gobiernos que lo hayan firmado o que, si así lo exigieren sus respectivos pro-

cedimientos constitucionales, hayan depositado instrumentos de aprobación, ratificación o aceptación, a condición de que, en esa fecha, dichos Gobiernos representen por lo menos veinte Miembros exportadores que tengan por lo menos la mayoría de los votos de los Miembros exportadores, y por lo menos diez Miembros importadores que tengan por lo menos la mayoría de los votos de los Miembros importadores. A ese fin, la distribución de votos será la que figura en el Anexo del presente Protocolo. Por otra parte, entrará en vigor definitivamente en cualquier momento posterior a la entrada en vigor provisional en que se cumplan los requisitos que constan en este párrafo. En el caso de los Gobiernos que depositen un instrumento de aprobación, ratificación, aceptación o adhesión después de que el Convenio haya entrado definitivamente en vigor para otros Gobiernos, el presente Protocolo entrará en vigor definitivamente en la fecha de tal depósito.

2) El presente Protocolo podrá entrar en vigor provisionalmente el 1º de octubre de 1975. A tal fin, la notificación de un Gobierno signatario de que se compromete a aplicar provisionalmente el presente Protocolo y a gestionar la aprobación, ratificación o aceptación del mismo a la mayor brevedad posible con arreglo a sus procedimientos constitucionales, que sea recibida por el Secretario General de las Naciones Unidas a más tardar el 30 de septiembre de 1975, se considerará que tiene los mismos efectos que un instrumento de aprobación, ratificación o aceptación. Todo Gobierno que se comprometa a aplicar provisionalmente el presente Protocolo mientras no haya depositado un instrumento de aprobación, ratificación o aceptación, será considerado Parte provisional del mismo hasta que deposite su instrumento de aprobación, ratificación o aceptación, o hasta el 31 de diciembre de 1975 inclusive, si esta última fecha fuere anterior a la del depósito. El Consejo podrá conceder a cualquier Gobierno que aplique provisionalmente el presente Protocolo una prórroga del plazo fijado para que dicho Gobierno deposite su instrumento de aprobación, ratificación o aceptación.

3) Si el presente Protocolo no hubiere entrado en vigor definitiva o provisionalmente el 1º de octubre de 1975, los Gobiernos que lo hubieran firmado o depositado instrumentos de aprobación, ratificación o aceptación, o notificaciones de que se comprometen a aplicar provisionalmente el presente Protocolo y a gestionar la aprobación, ratificación o aceptación del mismo, podrán celebrar consultas entre sí, inmediatamente después de aquella fecha, para estudiar qué medidas son necesarias en tal situación, y podrán, de mutuo acuerdo, decidir que entrará en vigor entre ellos. Del mismo modo, si el presente Protocolo hubiere entrado en vigor provisionalmente, pero no definitivamente, el 31 de diciembre de 1975, los Gobiernos que hubieren depositado instrumentos de aprobación, ratificación o aceptación podrán celebrar consultas entre sí para estudiar qué medidas son necesarias en tal situación, y podrán de mutuo acuerdo, decidir que continuará en vigor provisionalmente, o que entrará en vigor definitivamente, entre ellos.

Artículo 6. 1) Podrá adherirse al presente Protocolo, en las condiciones que el Consejo establezca, el Gobierno de cualquier Estado Miembro de las Naciones Unidas o de cualquiera de sus organismos especializados.

2) El Gobierno que deposite un instrumento de adhesión indicará, en el momento de hacerlo, si ingresa en la Organización como Miembro exportador o como Miembro importador, tal como están definidos en los párrafos 7 y 8 del Artículo 2 del Convenio.

3) Los instrumentos de adhesión habrán de depositarse en poder del Secretario General de las Naciones Unidas. La adhesión será efectiva a partir del momento en que quede depositado el respectivo instrumento.

Artículo 7. Todo Gobierno que pase a ser Parte del presente Protocolo podrá efectuar las notificaciones relativas a la afiliación por grupos y a los territorios dependientes mencionadas en los Artículos 5 y 65 del Convenio, con sujeción a las disposiciones de dichos Artículos.

Artículo 8. El Convenio y el presente Protocolo serán considerados como un único instrumento, que se denominará el Convenio Internacional del Café de 1968 prorrogado mediante Protocolo.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados a este efecto por sus respectivos Gobiernos, han firmado el presente Protocolo en las fechas que figuran junto a sus firmas.

Los textos en español, francés, inglés y portugués del presente Protocolo son igualmente auténticos. Los originales serán depositados en poder del Secretario General de las Naciones Unidas, quien transmitirá copias certificadas de los mismos a cada Parte signataria o que se adhiera al presente Protocolo.

El texto del presente Protocolo fue aprobado por el Consejo Internacional del Café mediante su Resolución Nº 273 de 26 de septiembre de 1974.

ANEXO

DISTRIBUCIÓN DE VOTOS

<i>País</i>	<i>Exportador</i>	<i>Importador</i>	<i>País</i>	<i>Exportador</i>	<i>Importador</i>
Australia	4	—	Nigeria	4	—
Bélgica*	—	31	Noruega	—	17
Bolivia	4	—	Nueva Zelanda	—	7
Brasil	329	—	OAMCAF	87	—
Burundi	8	—	OAMCAF	(4)	—
Canadá	—	35	Camerún	(15)	—
Colombia	112	—	Congo República Po-		
Costa Rica	21	—	pular del	(1)	—
Checoslovaquia	—	10	Costa de Marfil	(45)	—
Chipre	—	5	Dahomey	(1)	—
Dinamarca	—	25	Gabón	(1)	—
Ecuador	16	—	República Centroafricana .	(3)	—
El Salvador	34	—	República Malgache	(14)	—
España	—	29	Togo	3	—
Estados Unidos	—	400	Países Bajos	—	50
Etiopía	27	—	Panamá	4	—
Finlandia	—	20	Paraguay	4	—
Francia	—	92	Perú	16	—
Ghana	4	—	Portugal	47	—
Guatemala	32	—	Reino Unido	—	57
Guinea	6	—	República Dominicana	12	—
Haití	12	—	República Federal de Alemania	—	116
Honduras	11	—	Rwanda	6	—
India	11	—	Sierra Leona	6	—
Indonesia	25	—	Suecia	—	40
Jamaica	4	—	Suiza	—	27
Japón	—	39	Tanzania	15	—
Kenia	17	—	Trinidad y Tabago	4	—
Liberia	4	—	Uganda	41	—
México	31	—	Venezuela	9	—
Nicaragua	13	—	Zaire	20	—
			TOTAL	<u>1.000</u>	<u>1.000</u>

* Incluido Luxemburgo.

For Australia:
Pour l'Australie :
Por Australia:
Pela Austrália:

ARCHIBALD DUNCAN CAMPBELL
26 March 1975¹

For Belgium:
Pour la Belgique :
Por Bélgica:
Pela Bélgica:

Sous réserve de ratification²
EDOUARD LONGERSTAEY
26 mars 1975³

For Bolivia:
Pour la Bolivie :
Por Bolivia:
Pela Bolivia:

JULIO ZAVALA URRIOLAGOITIA
Subject to ratification⁴
3/17/75

For Brazil:
Pour le Brésil :
Por el Brasil:
Pelo Brasil:

SÉRGIO ARMANDO FRAZÃO
Ad referendum da Congres National⁵
Le 6 janvier 1975⁶

For Burundi:
Pour le Burundi :
Por Burundi:
Pelo Burúndi:

JOSEPH NDABANIWE
31.3.1975
Sous réserve de ratification⁷

¹ 26 mars 1975.

² Subject to ratification.

³ 26 March 1975.

⁴ Sous réserve de ratification.

⁵ *Ad referendum* to the National Congress — *Ad referendum* au Congrès national.

⁶ 6 January 1975.

⁷ Subject to ratification.

For Cameroon:
Pour le Cameroun :
Por el Camerún:
Pelos Camarões:

FERDINAND OYONO
Le 27 mars 1975¹

For Canada:
Pour le Canada :
Por el Canadá:
Pelo Canadá:

SAUL FORBES RAE
March 27, 1975²

For the Central African Republic:
Pour la République Centrafricaine :
Por la República Centroafricana:
Pela República Centro-Africana:

DAVID N' GUINDO
31 mars 1975³

For Colombia:
Pour la Colombie :
Por Colombia:
Pela Colômbia:

AURELIO CAICEDO AYERBE
March 3rd./1975 ⁴
Sujeto a ratificación⁵

For the Congo:
Pour le Congo :
Por el Congo:
Pelo Congo:

NICOLAS MONDJO
New York, le 31 mars 1975⁶

¹ 27 March 1975.

² 27 mars 1975.

³ 31 March 1975.

⁴ 3 mars 1975.

⁵ Subject to ratification — Sous réserve de ratification.

⁶ New York, 31 March 1975.

For Costa Rica:
Pour le Costa Rica :
Por Costa Rica:
Pela Costa Rica:

FERNANDO SALAZAR NAVARRETE
November 19-1974¹
Subject to ratification²

For Cyprus:
Pour Chypre :
Por Chipre:
Pelo Chipre:

ZENON ROSSIDES
17 March 1975³

For Czechoslovakia:
Pour la Tchécoslovaquie :
Por Checoslovaquia:
Pela Tchecho-Eslováquia:

LADISLAV SMID
28 March 1975⁴

For Dahomey:
Pour le Dahomey :
Por el Dahomey:
Pelo Daomé:

TIAMIOU ADJIBADE
31 mars 1975⁵

For Denmark:
Pour le Danemark :
Por Dinamarca:
Pela Dinamarca:

HANS TABOR
18 December 1974⁶

For the Dominican Republic:
Pour la République Dominicaine :
Por la República Dominicana:
Pela República Dominicana:

¹ 19 novembre 1974.

² Sous réserve de ratification.

³ 17 mars 1975.

⁴ 28 mars 1975.

⁵ 31 March 1975.

⁶ 18 décembre 1974.

For Ecuador:
Pour l'Équateur :
Por el Ecuador:
Pelo Equador:

LEOPOLDO BENITES VINUEZA
January 28, 1975¹

For El Salvador:
Pour El Salvador :
Por El Salvador:
Pelo El Salvador:

MAURICIO ROSALES
26 de marzo de 1975²
Sujeto a ratificación³

For Ethiopia:
Pour l'Éthiopie :
Por Etiopía:
Pela Etiópia:

ATO YILMA TADESSE
March 28, 1975⁴

For Finland:
Pour la Finlande :
Por Finlandia:
Pela Finlândia:

AARNO KARHILO
Subject to ratification⁵
February 24, 1975⁶

For France:
Pour la France :
Por Francia:
Pela França:

JACQUES LECOMPT
18 mars 1975⁷
Sous réserve d'approbation⁸

¹ 28 janvier 1975.

² 26 March 1975 — 26 mars 1975.

³ Subject to ratification — Sous réserve de ratification.

⁴ 28 mars 1975.

⁵ Sous réserve de ratification.

⁶ 24 février 1975.

⁷ 18 March 1975.

⁸ Subject to approval.

For Gabon:
Pour le Gabon :
Por el Gabón:
Pelo Gabão:

ALEXIS OBAME
Le 27 mars 1975¹

For Germany, Federal Republic of:
Pour l'Allemagne, République fédérale d' :
Por Alemania, República Federal de:
Pela Alemanha, República Federal da:

Baron RÜDIGER VON WECHMAR
3-27-75

For Ghana:
Pour le Ghana :
Por Ghana:
Pelo Gana:

T. B. SAM
[24 March 1975]²

For Guatemala:
Pour le Guatemala :
Por Guatemala:
Pela Guatemala:

RENÉ MONTES CÓBAR
Subject to ratification³
Feb/7/75⁴

For Guinea:
Pour la Guinée :
Por Guinea:
Pela Guiné:

JEANNE MARTIN CISSE
Le 21 février 1975⁵

¹ 27 March 1975.

² 24 mars 1975.

³ Sous réserve de ratification.

⁴ February 7, 1975 — 7 février 1975.

⁵ 21 February 1975.

For Haiti:
Pour Haïti :
Por Haití:
Pelo Haiti:

RAOUL SICLAIT
27 mars 1975¹
Sous réserve de ratification²

For Honduras:
Pour le Honduras :
Por Honduras:
Pelo Honduras:

ROBERTO MARTÍNEZ ORDÓÑEZ
Marzo 27 de 1975³

For India:
Pour l'Inde :
Por la India:
Pela India:

RIKHI JAIPAL
26 March 1975⁴

For Indonesia:
Pour l'Indonésie :
Por Indonesia:
Pela Indonésia:

AUGUST MASPAUNG
New York, 28 January 1975⁵

For the Ivory Coast:
Pour la Côte d'Ivoire :
Por la Costa de Marfil:
Pela Costa do Marfim:

SIMÉON AKE
Lundi, le 17 mars 1975⁶

For Jamaica:
Pour la Jamaïque :
Por Jamaica:
Pela Jamáica:

DONALD MILLS
19th March 1975⁷
Subject to ratification⁸

¹ 27 March 1975.

² Subject to ratification.

³ 27 March 1975 — 27 mars 1975.

⁴ 26 mars 1975.

⁵ New York, 28 janvier 1975.

⁶ Monday, 17 March 1975.

⁷ 19 mars 1975.

⁸ Sous réserve de ratification.

For Japan:
Pour le Japon :
Por el Japón:
Pelo Japão:

For Kenya:
Pour le Kenya :
Por Kenia:
Pelo Quénia:

CHARLES G. MAINA
26th March 1975¹

For Liberia:
Pour le Libéria :
Por Liberia:
Pela Libéria:

For Luxembourg:
Pour le Luxembourg :
Por Luxemburgo:
Pelo Luxemburgo:

Sous réserve de ratification²
EDOUARD LONGERSTAEY
26 mars 1975³

For Madagascar:
Pour Madagascar :
Por Madagascar:
Pelo Madagascar:

BLAISE RABETAFIKA
26 mars 1975⁴

For Mexico:
Pour le Mexique :
Por México:
Pelo México:

ALFONSO GARCÍA ROBLES
22-1-75
Ad referendum

¹ 26 mars 1975.

² Subject to ratification.

³ 26 March 1975.

⁴ 26 March 1975.

For the Netherlands:
Pour les Pays-Bas :
Por los Países Bajos:
Pelos Países-Baixos:

J. C. P. SPEYART VAN WOERDEN
Subject to acceptance
Sous réserve d'acceptation
27 March 1975¹

For New Zealand:
Pour la Nouvelle-Zélande :
Por Nueva Zelandia:
Pela Nova Zelândia:

JOHN MICHAEL ROGER MANSFIELD
27 March 1975²

For Nicaragua:
Pour le Nicaragua :
Por Nicaragua:
Pelo Nicaragua:

GUILLERMO LANG
2/14/75
Subject to ratification³

For Nigeria:
Pour le Nigéria :
Por Nigeria:
Pela Nigéria:

EDWIN OGBE OGBU
27 March, 1975⁴

For Norway:
Pour la Norvège :
Por Noruega:
Pela Noruega:

JAN ARVESEN
25 March 1975⁵

For Panama:
Pour le Panama :
Por Panamá:
Pelo Panamá:

AQUILINO E. BOYD
3/31/75

¹ 27 mars 1975.

² 27 mars 1975.

³ Sous réserve de ratification.

⁴ 27 mars 1975.

⁵ 25 mars 1975.

For Paraguay:
Pour le Paraguay :
Por el Paraguay:
Pelo Paraguai:

FRANCISCO BARREIRO MAFFIODO
19 March 1975¹
Subject to ratification²

For Peru:
Pour le Pérou :
Por el Perú:
Pelo Peru:

RICARDO STUBBS
Con cargo a posterior ratificación³
27 March 1975⁴

For Portugal:
Pour le Portugal :
Por Portugal:
Pelo Portugal:

JOSÉ VEIGA SIMÃO
Subject to ratification⁵
27.3.75

For Rwanda:
Pour le Rwanda :
Por Rwanda:
Pelo Ruanda:

CALLIXTE HABAMENSHI
22 janvier 1975⁶
Sous réserve de ratification⁷

For Sierra Leone:
Pour le Sierra Leone :
Por Sierra Leona:
Pela Serra Leoa:

EDWARD WILMOT BLYDEN 111
31 March 1975⁸

¹ 19 mars 1975.

² Sous réserve de ratification.

³ Subject to ratification — Sous réserve de ratification.

⁴ 27 mars 1975.

⁵ Sous réserve de ratification.

⁶ 22 January 1975.

⁷ Subject to ratification.

⁸ 31 mars 1975.

For Spain:
Pour l'Espagne :
Por España:
Pela Espanha:

JAIME DE PINIÉS
27 de Marzo 1975¹

For Sweden:
Pour la Suède :
Por Suecia:
Pela Suécia:

PEDER HAMMARSKJÖLD
27 March 1975²

For Switzerland:
Pour la Suisse :
Por Suiza:
Pela Suíça:

SIGISMOND MARCUARD
24.3.75

For Togo:
Pour le Togo :
Por el Togo:
Pelo Togo:

DABRA TOGBE
Le 27 mars 1975³

For Trinidad and Tobago:
Pour la Trinité-et-Tobago :
Por Trinidad y Tabago:
Pelo Trinidad e Tobago:

EUSTACE E. SEIGNORET
Subject to ratification⁴
19 Feb. 1975⁵

For Uganda:
Pour l'Ouganda :
Por Uganda:
Pelo Uganda:

KHALID YOUNIS KINENE
11.3.1975⁶

¹ 27 March 1975 — 27 mars 1975.

² 27 mars 1975.

³ 27 March 1975.

⁴ Sous réserve de ratification.

⁵ 19 February 1975 — 19 février 1975.

⁶ 11 March 1975 — 11 mars 1975.

For the United Kingdom of Great Britain and Northern Ireland:
Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :
Por el Reino Unido de Gran Bretaña e Irlanda del Norte:
Pelo Reino Unido da Grã-Bretanha e Irlanda do Norte:

IVOR RICHARD
14th March 1975¹

For the United Republic of Tanzania:
Pour la République-Unie de Tanzanie :
Por la República Unida de Tanzania:
Pela República Unida da Tanzânia:

SALIM AHMED SALIM
March 28, 1975²

For the United States of America:
Pour les Etats-Unis d'Amérique :
Por los Estados Unidos de América:
Pelos Estados Unidos da América:

W. TAPLEY BENNET
15 January 1975³

For Venezuela:
Pour le Venezuela :
Por Venezuela:
Pela Venezuela:

SIMÓN ALBERTO CONSALVI
31.III.75

For Yugoslavia:
Pour la Yougoslavie :
Por Yugoslavia:
Pela Yugoslavia:

JAKSA PETRIC
Subject to approval⁴
31 March 1975⁵

For Zaire:
Pour le Zaïre :
Por el Zaire:
Pelo Zaire:

¹ 14 mars 1975.

² 28 mars 1975.

³ 15 janvier 1975.

⁴ Sous réserve d'approbation.

⁵ 31 mars 1975.

No. 9464. INTERNATIONAL CONVENTION ON THE ELIMINATION OF ALL FORMS OF RACIAL DISCRIMINATION. OPENED FOR SIGNATURE AT NEW YORK ON 7 MARCH 1966¹

DECLARATION relating to a declaration by the German Democratic Republic² concerning application to Berlin (West).

Received on:

19 September 1975

FEDERAL REPUBLIC OF GERMANY

"By their Notes of 8 July 1975³ the Governments of France, the United Kingdom and the United States answered the assertions made in the communications referred to above. The Government of the Federal Republic of Germany, on the basis of the legal situation set out in the Notes of the Three Powers wishes to confirm that the application in Berlin (West) of the above-mentioned [instrument] extended by it under the established procedures continues in full force and effect.

The Government of the Federal Republic of Germany wishes to point out that the absence of a response to further communications of a similar nature should not be taken to imply any change of its position in this matter."

Registered ex officio on 19 September 1975.

RATIFICATION

Instrument deposited on:

30 September 1975

AUSTRALIA

(With effect from 30 October 1975.)

With the following declaration:

"The Government of Australia furthermore declares that Australia is not at present in a position specifically to treat as offences all the matters covered by article 4 (a) of the Convention. Acts of the kind there mentioned are punishable only to the extent provided by the existing criminal law dealing with such matters as the maintenance of public order, public mischief, assault, riot, criminal libel, conspiracy and attempts. It is the intention of the Australian Government, as the first suitable moment, to seek from Parliament legislation specifically implementing the terms of article 4 (a)."

Registered ex officio on 30 September 1975.

¹ United Nations, *Treaty Series*, vol. 660, p. 195; for subsequent actions, see references in Cumulative Indexes Nos. 10 and 11, as well as annex A in volumes 751, 752, 759, 763, 771, 774, 778, 786, 790, 797, 799, 802, 813, 814, 819, 820, 823, 825, 829, 834, 842, 846, 848, 850, 854, 857, 861, 883, 893, 905, 907, 917, 937, 940, 941, 943, 949, 950, 959, 973, 974 and 978.

² *Ibid.*, vol. 905, p. 88.

³ *Ibid.*, vol. 973, p. 337.

N° 9464. CONVENTION INTERNATIONALE SUR L'ÉLIMINATION DE TOUTES LES FORMES DE DISCRIMINATION RACIALE. OUVERTE À LA SIGNATURE À NEW YORK LE 7 MARS 1966¹

DÉCLARATION relative à une déclaration formulée par la République démocratique allemande² concernant l'application à Berlin-Ouest.

Reçue le :

19 septembre 1975

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

[TRADUCTION — TRANSLATION]

Par leurs notes du 8 juillet 1975³, les Gouvernements de la France, du Royaume-Uni et des Etats-Unis ont répondu aux affirmations contenues dans les communications mentionnées plus haut. Le Gouvernement de la République fédérale d'Allemagne, sur la base de la situation juridique décrite dans les notes des trois Puissances, tient à confirmer que [l'instrument susmentionné], dont il a étendu l'application à Berlin-Ouest conformément aux procédures établies, [continue] d'y être pleinement en vigueur.

Le Gouvernement de la République fédérale d'Allemagne tient à signaler que l'absence de réponse de sa part à de nouvelles communications de même nature ne devra pas être interprétée comme signifiant un changement de position en la matière.

Enregistré d'office le 19 septembre 1975.

RATIFICATION

Instrument déposé le :

30 septembre 1975

AUSTRALIE

(Avec effet au 30 octobre 1975.)

Avec la déclaration suivante :

[TRADUCTION — TRANSLATION]

Le Gouvernement australien déclare, en outre, que l'Australie n'est pas actuellement en mesure de considérer spécifiquement comme des délits tous les actes énumérés à l'alinéa *a* de l'article 4 de la Convention. De tels actes ne sont punissables que dans la mesure prévue par la législation pénale existante concernant des questions telles que le maintien de l'ordre, les délits contre la paix publique, les violences, les émeutes, les diffamations, les complots et les tentatives de commettre ces actes. Le Gouvernement australien a l'intention, dès que l'occasion s'en présentera, de demander au Parlement d'adopter une législation visant expressément à appliquer les dispositions de l'alinéa *a* de l'article 4.

Enregistré d'office le 30 septembre 1975.

¹ Nations Unies, *Recueil des Traités*, vol. 660, p. 195; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 10 et 11, ainsi que l'annexe A des volumes 751, 752, 759, 763, 771, 774, 778, 786, 790, 797, 799, 802, 813, 814, 819, 820, 823, 825, 829, 834, 842, 846, 848, 850, 854, 857, 861, 883, 893, 905, 907, 917, 937, 940, 941, 943, 949, 950, 959, 973, 974 et 978.

² *Ibid.*, vol. 905, p. 88.

³ *Ibid.*, vol. 973, p. 338.

No. 10481. AGREEMENT ON ECONOMIC, INDUSTRIAL AND TECHNICAL CO-OPERATION BETWEEN THE GOVERNMENT OF THE REPUBLIC OF FINLAND AND THE GOVERNMENT OF THE HUNGARIAN PEOPLE'S REPUBLIC. SIGNED AT BUDAPEST ON 1 OCTOBER 1969¹

N° 10481. ACCORD DE COOPÉRATION ÉCONOMIQUE, INDUSTRIELLE ET TECHNIQUE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE FINLANDE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE HONGROISE. SIGNÉ À BUDAPEST LE 1^{er} OCTOBRE 1969¹

TERMINATION

The above-mentioned Agreement ceased to have effect on 1 June 1975, the date of entry into force of the Agreement between the Government of the Republic of Finland and the Government of the Hungarian People's Republic on the development of economic, industrial and scientific-technological co-operation signed at Budapest on 2 September 1974² in accordance with article 9 of the latter Agreement.

Certified statement was registered by Finland on 22 September 1975.

ABROGATION

L'Accord susmentionné a cessé d'avoir effet le 1^{er} juin 1975, date d'entrée en vigueur de l'Accord entre le Gouvernement de la République de Finlande et le Gouvernement de la République populaire hongroise relatif au développement de la coopération économique, industrielle et scientifico-technique signé à Budapest le 2 septembre 1974², conformément à l'article 9 de ce dernier Accord.

La déclaration certifiée a été enregistrée par la Finlande le 22 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 729, p. 59.

² See p. 165 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 729, p. 59.

² Voir p. 165 du présent volume.

[SPANISH TEXT — TEXTE ESPAGNOL]

No. 11122. CONVENIO CENTROAMERICANO DE INCENTIVOS FISCALES AL DESARROLLO INDUSTRIAL

PROTOCOLO QUE MODIFICA EL SEGUNDO PROTOCOLO AL CONVENIO CENTROAMERICANO DE INCENTIVOS FISCALES AL DESARROLLO INDUSTRIAL

Los Gobiernos de las Repúblicas de Guatemala, El Salvador, Nicaragua y Costa Rica,

Considerando que el 30 de junio de 1975 vencerá el plazo de vigencia del Segundo Protocolo al Convenio Centroamericano de Incentivos Fiscales al Desarrollo Industrial, suscrito en la ciudad de Guatemala, República de Guatemala, el 25 de octubre de 1973.

Considerando que de conformidad con dicho instrumento, a un buen número de empresas clasificadas se les vencerán sus beneficios fiscales después del 31 de marzo de 1975, sin que sea doble esperar para entonces la superación de los problemas que confrontan en relación con los precios y el abastecimiento extrarregional de materias primas y otros insumos, razón por la cual es procedente dictar las medidas tendientes a resolver dichas situaciones en el corto plazo, en tanto se adoptan regionalmente los instrumentos que se hagan cargo de ellas en forma definitiva;

Teniendo en cuenta la recomendación de los Ministros de Economía de Centroamérica en el sentido de que se modifique el Segundo Protocolo al Convenio Centroamericano de Incentivos Fiscales al Desarrollo Industrial para contrarrestar los efectos económicos indicados.

Han decidido celebrar el presente Protocolo, a cuyo efecto han designado a sus respectivos Plenipotenciarios a saber:

Su Excelencia, el señor Presidente de la República de Guatemala, al señor Eduardo Palomo Escobar;

Su Excelencia, el señor Presidente de la República de El Salvador, al señor Eduardo Casanova Sandoval;

Su Excelencia, el señor Presidente de la República de Nicaragua, al señor Carlos Manuel Pérez Alonso;

Su Excelencia, el señor Presidente de la República de Costa Rica, al señor Danilo Zamora Salas;

Quienes después de haberse comunicado sus respectivos Plenos Poderes y de hallarlos en buena y debida forma, convienen en modificar el Segundo Protocolo al Convenio Centroamericano de Incentivos Fiscales al Desarrollo Industrial, en adelante denominado «el Protocolo», de la manera siguiente:

Artículo 1. El inciso (c) del artículo 2 del Protocolo queda así:

«c) que tales exoneraciones hubieran terminado o terminen entre el 1º de enero de 1973 y el 31 de diciembre de 1977.»

Artículo 2. El artículo 3 del Protocolo queda así:

«*Artículo 3.* La Autoridad Administrativa de cada Estado Contratante podrá otorgar a las empresas mencionadas en el artículo primero, por un período que no excederá del que se indica en el artículo 13 de este Instrumento, exoneración de derechos aduaneros sobre la importación de materias primas, productos semielaborados y envases que tales empresas utilicen exclusivamente en su proceso industrial.

Los beneficios correspondientes comenzarán a surtir efecto a partir de la fecha de vigencia del acto administrativo en que se otorguen, sea éste decreto, acuerdo, contrato o resolución, y no sobrepasarán, en ningún caso, el porcentaje más bajo de que haya disfrutado la empresa solicitante o cualquier otra centroamericana que produzca iguales ar-

títulos, cuyos beneficios hayan vencido o venzan entre el 1º de enero de 1973 y el 31 de diciembre de 1977.»

Artículo 3. Se adiciona el siguiente párrafo al artículo 5 del Protocolo:

«La Autoridad Administrativa Nacional, a solicitud de parte y previa comprobación del cumplimiento del artículo 2 de este Protocolo, especialmente respecto a las obligaciones derivadas del decreto, contrato o acuerdo respectivo, comunicará el otorgamiento de los correspondientes beneficios al interesado.»

Artículo 4. El artículo 8 del Protocolo queda así:

«*Artículo 8.* A los efectos de este Protocolo serán aplicables, en lo que fuere pertinente, las disposiciones del Convenio Centroamericano de Incentivos Fiscales al Desarrollo Industrial y de su Reglamento (REIFALDI).»

Artículo 5. El artículo 10 del Protocolo queda así:

«*Artículo 10.* Los Estados Contratantes se comprometen a realizar las gestiones necesarias para poner en vigor, antes del 31 de diciembre de 1977, una nueva política arancelaria, común, que, entre otras cosas, se haga cargo de la solución de los problemas que el vencimiento de los beneficios fiscales pudiera ocasionar a las empresas clasificadas, en el entendido de que tal instrumento no será sustitutivo de una política de fomento a las actividades manufactureras, sino que esta materia deberá ser parte de un esquema integral de política industrial.»

Artículo 6. El artículo 13 del Protocolo queda así:

«*Artículo 13.* Este Protocolo y los beneficios que se otorguen conforme al mismo, cesarán en su vigencia el 31 de diciembre de 1977, o antes, en la fecha que se ponga en vigor la nueva política arancelaria regional.»

Artículo 7. Este Protocolo será sometido a ratificación en cada Estado Contratante de conformidad con sus respectivas normas constitucionales o legales, y entrará en vigor ocho días después de la fecha en que se deposite el tercer instrumento de ratificación, para los primeros ratificantes, y, para los subsiguientes, en la fecha de depósito de sus respectivos instrumentos de ratificación.

Artículo 8. La Secretaría General de la Organización de Estados Centroamericanos (ODECA), será la depositaria del presente instrumento y enviará copias certificadas del mismo a la Cancillería de cada uno de los Estados Contratantes, y a la Secretaría Permanente del Tratado General de Integración Económica Centroamericana, a las cuales notificará inmediatamente del depósito de cada uno de los instrumentos de ratificación. Al entrar en vigor el Protocolo, procederá también a enviar copia certificada del mismo a la Secretaría General de la Organización de las Naciones Unidas, para los fines de registro que señala el Artículo 102 de la Carta de esta Organización.

Artículo 9. El presente instrumento queda abierto a la adhesión de cualquier Estado Centroamericano que no lo hubiere suscrito originalmente.

EN TESTIMONIO DE LO CUAL, los respectivos Plenipotenciarios firman el presente Protocolo en la ciudad de Guatemala, República de Guatemala, el doce de mayo de mil novecientos setenticinco.

Por el Gobierno de Guatemala:

[Signed — Signé]

EDUARDO PALOMO ESCOBAR

Por el Gobierno de El Salvador:

[Signed — Signé]

EDUARDO CASANOVA SANDOVAL

Por el Gobierno de Nicaragua:

[Signed — Signé]

CARLOS MANUEL PÉREZ ALONSO

Por el Gobierno de Costa Rica:

[Signed — Signé]

DANILO ZAMORA SALAS

[TRANSLATION — TRADUCTION]

No. 11122. CENTRAL AMERICAN AGREEMENT ON FISCAL INCENTIVES TO INDUSTRIAL DEVELOPMENT. SIGNED AT SAN JOSÉ ON 31 JULY 1962¹

PROTOCOL² MODIFYING THE SECOND PROTOCOL TO THE ABOVE-MENTIONED AGREEMENT, SIGNED AT GUATEMALA CITY ON 25 OCTOBER 1973.³ SIGNED AT GUATEMALA CITY ON 12 MAY 1975

Authentic text: Spanish.

Registered by the General Secretariat of the Organization of Central American States, acting on behalf of the Parties, on 24 September 1975.

The Governments of the Republics of Guatemala, El Salvador, Nicaragua and Costa Rica,

Considering that the Second Protocol to the Central American Agreement on Fiscal Incentives to Industrial Development, signed at Guatemala City, Republic of Guatemala, on 25 October 1973,³ is due to expire on 30 June 1975,

Considering that in accordance with that instrument the fiscal benefits of a considerable number of classified enterprises will lapse after 31 March 1975 and that there is no possibility that the problems confronting them with regard to prices and the extraregional supply of raw materials and other inputs will be solved by that time, so that measures need to be prescribed to resolve such situations over the short-term, until instruments are adopted on a regional basis that can finally resolve the matter,

Bearing in mind the recommendation of the Ministers of Economy of Central America that the Second Protocol to the Central American Agreement on Fiscal Incentives to Industrial Development should be amended to counteract the economic effects in question,

Have decided to conclude this Protocol and for that purpose have appointed as their respective plenipotentiaries:

His Excellency the President of the Republic of Guatemala: Mr. Eduardo Palomo Escobar;

His Excellency the President of the Republic of El Salvador: Mr. Eduardo Casanova Sandoval;

His Excellency the President of the Republic of Nicaragua: Mr. Carlos Manuel Pérez Alonso;

His Excellency the President of the Republic of Costa Rica: Mr. Danilo Zamora Salas;

Who, having exchanged their respective full powers, found in good and due form, have agreed to amend the Second Protocol to the Central American Agreement on Fiscal Incentives to Industrial Development, hereinafter referred to as "the Protocol", as follows:

¹ United Nations, *Treaty Series*, vol. 780, p. 203, and annex A in volume 908.

² Came into force on 17 September 1975 in respect of the following States, i.e. eight days after the date of deposit of the third instrument of ratification with the Secretariat of the Organization of Central American States, in accordance with article 7:

<i>State</i>	<i>Date of deposit of ratification of the instrument</i>
Guatemala	12 May 1975
El Salvador	14 July 1975
Costa Rica	9 September 1975

³ United Nations, *Treaty Series*, vol. 908, p. 104.

Article 1. Article 2 (c) of the Protocol shall read as follows:

“(c) such exemption has or will have lapsed between 1 January 1973 and 31 December 1977.”

Article 2. Article 3 of the Protocol shall read as follows:

“*Article 3.* The Administrative Authority of each Contracting State shall be able to grant to the enterprises mentioned in article 1, for a period which shall not exceed that specified in article 13 of this instrument, exemption from customs duties on the import of raw materials, semi-finished goods and containers which those enterprises use exclusively in their industrial processes.

The corresponding benefits shall take effect from the date of entry into force of the administrative act whether a decree, order, contract or ruling—under which they are granted—and shall in no case exceed the lowest percentage enjoyed by the enterprise requesting exemptions, or by any other Central American enterprise that produces equivalent articles and whose benefits have lapsed or will lapse between 1 January 1973 and 31 December 1977.”

Article 3. The following paragraph shall be added to article 5 of the Protocol:

“The National Administrative Authority shall, at the request of a party concerned and after compliance with article 2 of this Protocol has been verified, particularly with respect to obligations deriving from the relevant decree, contract or order, notify the party concerned that the benefits in question have been granted.”

Article 4. Article 8 of the Protocol shall read as follows:

“*Article 8.* For the purposes of this Protocol, the provisions of the Central American Agreement on Fiscal Incentives to Industrial Development and its Regulations (REIFALDI) shall apply where relevant.”

Article 5. Article 10 of the Protocol shall read as follows:

“*Article 10.* The Contracting States undertake to take the necessary steps to introduce, before 31 December 1977, a new common tariff policy which, *inter alia*, should provide a solution to the problems which the lapse of fiscal benefits might cause for the classified enterprises, on the understanding that such instrument shall not replace a policy of promoting manufacturing activities, but rather shall form part of an over-all industrial policy.”

Article 6. Article 13 of the Protocol shall read as follows:

“*Article 13.* This Protocol and the benefits granted under it shall cease to have effect on 31 December 1977, or before, on the date on which the new regional tariff policy is introduced.”

Article 7. This Protocol shall be submitted for ratification in each Contracting State in conformity with its respective constitutional or legislative procedures. It shall enter into force, in the case of the first three States to ratify it, eight days after the date of deposit of the third instrument of ratification, and in the case of the States which ratify it subsequently, on the date of deposit of the relevant instrument.

Article 8. The General Secretariat of the Organization of Central American States (ODECA) shall act as depository of this instrument and shall send a certified copy thereof to the Ministry of Foreign Affairs of each of the Contracting States and to the Permanent Secretariat of the General Treaty on Central American Economic Integration, and shall notify them forthwith of the deposit of each instrument of ratification. Upon the entry into force of the Protocol, it shall also transmit a certified copy thereof to the Secretariat of the United Nations for registration in conformity with Article 102 of the United Nations Charter.

Article 9. This instrument shall remain open for accession by any Central American State which had not originally signed it.

IN WITNESS WHEREOF, the respective plenipotentiaries have signed the present Protocol at Guatemala City, Republic of Guatemala, on 12 May 1975.

For the Government of Guatemala:

[Signed]

EDUARDO PALOMO ESCOBAR

For the Government of El Salvador:

[Signed]

EDUARDO CASANOVA SANDOVAL

For the Government of Nicaragua:

[Signed]

CARLOS MANUEL PÉREZ ALONSO

For the Government of Costa Rica:

[Signed]

DANILO ZAMORA SALAS

[TRADUCTION — TRANSLATION]

N° 11122. ACCORD CENTRAMÉRICAIN RELATIF AUX STIMULANTS FISCAUX DU DÉVELOPPEMENT INDUSTRIEL. SIGNÉ À SAN JOSÉ LE 31 JUILLET 1962¹

PROCOLE² MODIFIANT LE DEUXIÈME PROCOLE À L'ACCORD SUSMENTIONNÉ SIGNÉ À GUATEMALA LE 25 OCTOBRE 1973³. SIGNÉ À GUATEMALA LE 12 MAI 1975

Texte authentique : espagnol.

Enregistré par le Secrétariat de l'Organisation des Etats d'Amérique centrale, agissant au nom des Parties, le 24 septembre 1975.

Les Gouvernements des Républiques du Guatemala, d'El Salvador, du Nicaragua et du Costa Rica,

Considérant que le Deuxième Protocole à l'Accord centraméricain relatif aux stimulants fiscaux du développement industriel, signé dans la ville de Guatemala (République du Guatemala) le 25 octobre 1973³, viendra à expiration le 30 juin 1975;

Considérant que, conformément audit instrument, bon nombre d'entreprises classées qui bénéficient d'avantages fiscaux verront ces avantages prendre fin après le 31 mars 1975, sans qu'on puisse espérer qu'elles aient surmonté d'ici là les problèmes auxquels elles se trouvent confrontées concernant les prix et les approvisionnements de matières premières et autres intrants d'origine extra-régionale, raison pour laquelle il convient de prendre des mesures afin de résoudre ces problèmes à court terme, en attendant que soient adoptés, à l'échelon régional, des instruments qui règlent la situation de façon définitive;

Tenant compte de la recommandation des Ministres de l'économie d'Amérique centrale tendant à ce que soit modifié le Deuxième Protocole à l'Accord centraméricain relatif aux stimulants fiscaux du développement industriel, afin de contrecarrer les effets économiques indésirables;

Sont convenus de conclure le présent Protocole et ont, à cet effet, désigné leurs plénipotentiaires respectifs, à savoir :

Le Président de la République du Guatemala, M. Eduardo Palomo Escobar;

Le Président de la République d'El Salvador, M. Eduardo Casanova Sandoval;

Le Président de la République du Nicaragua, M. Carlos Manuel Pérez Alonso;

Le Président de la République du Costa Rica, M. Danilo Zamora Salas;

Lesquels, après s'être communiqué leurs pleins pouvoirs respectifs, trouvés en bonne et due forme, conviennent de modifier le Deuxième Protocole à l'Accord centraméricain relatif aux stimulants fiscaux du développement industriel, ci-après dénommé «le Protocole», de la manière suivante :

¹ Nations Unies, *Recueil des Traités*, vol. 780, p. 203, et annexe A du volume 908.

² Entré en vigueur le 17 septembre 1975 à l'égard des Etats suivants, soit huit jours après la date de dépôt du troisième instrument de ratification auprès du Secrétariat de l'Organisation des Etats d'Amérique centrale, conformément à l'article 7 :

<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification</i>
Guatemala	12 mai 1975
El Salvador	14 juillet 1975
Costa Rica	9 septembre 1975

³ Nations Unies, *Recueil des Traités*, vol. 908, p. 107.

Article premier. L'alinéa *c* de l'article 2 du Protocole doit se lire comme suit :

«*c*) Que ces exonérations aient pris ou prennent fin entre le 1^{er} janvier 1973 et le 31 décembre 1977.»

Article 2. L'article 3 du Protocole doit se lire comme suit :

«*Article 3.* L'autorité administrative de chaque Etat contractant pourra accorder aux entreprises mentionnées à l'article premier, pour une période qui ne dépassera pas celle indiquée à l'article 13 du présent instrument, une exonération de droits de douane sur l'importation des matières premières, des produits semi-finis et des emballages que ces entreprises utiliseront exclusivement pour des opérations industrielles.

Ces avantages prendront effet à partir de la date d'entrée en vigueur de l'acte administratif (décret, accord, contrat ou résolution) en vertu duquel ils seront accordés et ne dépasseront en aucun cas le pourcentage le plus bas dont bénéficiait l'entreprise requérante ou toute autre entreprise centraméricaine produisant des articles analogues et dont les avantages seraient venus ou viendraient à expiration entre le 1^{er} janvier 1973 et le 31 décembre 1977.»

Article 3. Le paragraphe suivant est ajouté à l'article 5 du Protocole :

«L'autorité administrative nationale, après s'être assurée que les dispositions stipulées à l'article 2 du présent Protocole ont été respectées, notamment les obligations découlant du décret, contrat ou accord pertinent, fera savoir à l'intéressé, sur sa demande, que les avantages correspondants lui sont octroyés.»

Article 4. L'article 8 du Protocole doit se lire comme suit :

«*Article 8.* Aux fins du présent Protocole seront applicables, pour autant qu'elles soient pertinentes, les dispositions de l'Accord centraméricain relatif aux stimulants fiscaux du développement industriel et de son règlement (REIFALDI).»

Article 5. L'article 10 du Protocole doit se lire comme suit :

«*Article 10.* Les Etats contractants s'engagent à prendre les mesures nécessaires pour mettre en vigueur, avant le 31 décembre 1977, une nouvelle politique douanière commune qui permette, entre autres, de résoudre les problèmes que l'expiration des avantages fiscaux pourrait occasionner aux entreprises classées, étant entendu que cet instrument ne pourra se substituer à une politique d'encouragement des activités manufacturières, cet objectif devant faire partie d'une politique industrielle d'ensemble.»

Article 6. L'article 13 du Protocole doit se lire comme suit :

«*Article 13.* Le présent Protocole et les avantages octroyés en vertu de ses dispositions cesseront d'être en vigueur le 31 décembre 1977, ou avant, à la date à laquelle la nouvelle politique douanière régionale entrera en vigueur.»

Article 7. Le présent Protocole sera soumis à ratification dans chaque Etat contractant conformément à ses règles constitutionnelles ou légales et entrera en vigueur, pour les trois premiers Etats qui l'auront ratifié, huit jours après la date du dépôt du troisième instrument de ratification et, pour les autres Etats, à la date du dépôt de leurs instruments de ratification respectifs.

Article 8. Le Secrétariat général de l'Organisation des Etats d'Amérique centrale (OCECA) sera le dépositaire du présent instrument dont il délivrera des copies certifiées conformes au Ministère des relations extérieures de chacun des Etats contractants et au Secrétariat permanent du Traité général d'intégration économique de l'Amérique centrale, auxquels il notifiera immédiatement le dépôt de chacun des instruments de ratification. Lors de l'entrée en vigueur du présent Protocole, il en délivrera également une copie certifiée conforme au

Secrétariat général de l'Organisation des Nations Unies aux fins d'enregistrement, conformément à l'Article 102 de la Charte des Nations Unies.

Article 9. Le présent instrument sera ouvert à l'adhésion de tout Etat d'Amérique centrale qui ne l'aura pas signé à l'origine.

EN FOI DE QUOI les plénipotentiaires respectifs ont signé le présent Protocole dans la ville de Guatemala (République du Guatemala), le 12 mai 1975.

Pour le Gouvernement du Guatemala :

[Signé]

EDUARDO PALOMO ESCOBAR

Pour le Gouvernement d'El Salvador :

[Signé]

EDUARDO CASANOVA SANDOVAL

Pour le Gouvernement du Nicaragua :

[Signé]

CARLOS MANUEL PÉREZ ALONSO

Pour le Gouvernement du Costa Rica :

[Signé]

DANILO ZAMORA SALAS

No. 11851. PARIS CONVENTION FOR THE PROTECTION OF INDUSTRIAL PROPERTY OF MARCH 20, 1883, AS REVISED AT BRUSSELS ON DECEMBER 14, 1900, AT WASHINGTON ON JUNE 2, 1911, AT THE HAGUE ON NOVEMBER 6, 1925, AT LONDON ON JUNE 2, 1934, AT LISBON ON OCTOBER 31, 1958, AND AT STOCKHOLM ON JULY 14, 1967. DONE AT STOCKHOLM ON 14 JULY 1967¹

N° 11851. CONVENTION DE PARIS POUR LA PROTECTION DE LA PROPRIÉTÉ INDUSTRIELLE DU 20 MARS 1883 RÉVISÉE À BRUXELLES LE 14 DÉCEMBRE 1900, À WASHINGTON LE 2 JUIN 1911, À LA HAYE LE 6 NOVEMBRE 1925, À LONDRES LE 2 JUIN 1934, À LISBONNE LE 31 OCTOBRE 1958 ET À STOCKHOLM LE 14 JUILLET 1967. CONCLUE À STOCKHOLM LE 14 JUILLET 1967¹

DECLARATION concerning the application of the Convention in respect of the German Democratic Republic

DÉCLARATION concernant l'application de la Convention à l'égard de la République démocratique allemande

Notification received by the Director-General of the World Intellectual Property Organization on:

Notification reçue par le Directeur général de l'Organisation mondiale de la propriété intellectuelle le :

5 September 1975

5 septembre 1975

UNITED STATES OF AMERICA

ÉTATS-UNIS D'AMÉRIQUE

(The United States of America considers the accession of the German Democratic Republic¹ to the Convention as effective on 4 December 1975, without prejudice to protection of rights which may have been accorded previously by either Government.)

(Les États-Unis d'Amérique considèrent que l'adhésion de la République démocratique allemande¹ à la Convention a pris effet le 4 décembre 1975, sans préjudice des droits que l'un ou l'autre Gouvernement pourrait avoir acquis antérieurement.)

Certified statement was registered by the World Intellectual Property Organization, acting on behalf of the Parties, on 24 September 1975.

La déclaration certifiée a été enregistrée par l'Organisation mondiale de la propriété intellectuelle, agissant au nom des Parties, le 24 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 828, p. 305, and annex A in volume 917.

¹ Nations Unies, *Recueil des Traités*, vol. 828, p. 305, et annexe A du volume 917.

No. 12652. INTERNATIONAL COCOA AGREEMENT, 1972. CONCLUDED AT GENEVA ON 21 OCTOBER 1972¹

N° 12652. ACCORD INTERNATIONAL DE 1972 SUR LE CACAO. CONCLU À GENÈVE LE 21 OCTOBRE 1972¹

RATIFICATION

Instrument deposited on:

26 September 1975

ITALY

(As an importing member. With effect from 26 September 1975.)

Registered ex officio on 26 September 1975.

RATIFICATION

Instrument déposé le :

26 septembre 1975

ITALIE

(En tant que membre importateur. Avec effet au 26 septembre 1975.)

Enregistré d'office le 26 septembre 1975.

No. 12889. AGREEMENT BETWEEN THE GOVERNMENT OF DENMARK AND THE GOVERNMENT OF INDIA ON THE ESTABLISHMENT OF AN ABATTOIR AT C.F.T.R.I. (CENTRAL FOOD TECHNOLOGICAL RESEARCH INSTITUTE), MYSORE. SIGNED AT NEW DELHI ON 28 JUNE 1973²

N° 12889. ACCORD ENTRE LE GOUVERNEMENT DU DANEMARK ET LE GOUVERNEMENT DE L'INDE RELATIF À LA CRÉATION D'UN ABATTOIR À L'INSTITUT CENTRAL DE RECHERCHE DES TECHNIQUES ALIMENTAIRES (C.F.T.R.I.) EN MYSORE. SIGNÉ À NEW DELHI LE 28 JUIN 1973²

EXTENSION

By an agreement in the form of an exchange of notes dated 20 and 28 June 1975, which came into force on 28 June 1975 by the exchange of the said notes, the above-mentioned Agreement was extended until 31 March 1977.

Authentic text of the exchange of notes: English.

Certified statement was registered by Denmark on 17 September 1975.

PROROGATION

Par un accord sous forme d'échange de notes en date des 20 et 28 juin 1975, lequel est entré en vigueur le 28 juin 1975 par l'échange desdites notes, l'Accord susmentionné a été prorogé jusqu'au 31 mars 1977.

Texte authentique de l'échange de notes : anglais.

La déclaration certifiée a été enregistrée par le Danemark le 17 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 882, p. 67, and annex A in volumes 884, 891, 892, 896, 897, 904, 908, 915, 921, 926, 936, 940, 942, 943, 948, 950, 958, 973, 974, 978 and 981.

² United Nations, *Treaty Series*, vol. 901, No. 1-12889, and annex A in volume 962.

¹ Nations Unies, *Recueil des Traités*, vol. 882, p. 67, et annexe A des volumes 884, 891, 892, 896, 897, 904, 908, 915, 921, 926, 936, 940, 942, 943, 948, 950, 958, 973, 974, 978 et 981.

² Nations Unies, *Recueil des Traités*, vol. 901, n° 1-12889, et annexe A du volume 962.

No. 12981. SPECIAL TRADE PASSENGER SHIPS AGREEMENT, 1971. CONCLUDED AT LONDON ON 6 OCTOBER 1971¹

N° 12981. ACCORD DE 1971 SUR LES NAVIRES À PASSAGERS QUI EFFECTUENT DES TRANSPORTS SPÉCIAUX. CONCLU À LONDRES LE 6 OCTOBRE 1971¹

ACCESSION

Instrument deposited with the Secretary-General of the Inter-Governmental Maritime Consultative Organization on:

5 September 1975

SAUDI ARABIA

(With effect from 5 December 1975.)

Certified statement was registered by the Inter-Governmental Maritime Consultative Organization on 1 October 1975.

ADHÉSION

Instrument déposé auprès du Secrétaire général de l'Organisation intergouvernementale consultative de la navigation maritime le :

5 septembre 1975

ARABIE SAOUDITE

(Avec effet au 5 décembre 1975.)

La déclaration certifiée a été enregistrée par l'Organisation intergouvernementale consultative de la navigation maritime le 1^{er} octobre 1975.

¹ United Nations, *Treaty Series*, vol. 910, p. 61, and annex A in volume 952.

¹ Nations Unies, *Recueil des Traités*, vol. 910, p. 61, et annexe A du volume 952.

No. 13309. AGREEMENT BETWEEN THE GOVERNMENT OF THE KINGDOM OF DENMARK AND THE GOVERNMENT OF THE UNITED REPUBLIC OF TANZANIA ON DANISH FINANCIAL ASSISTANCE TO TANZANIA RURAL DEVELOPMENT BANK. SIGNED AT DAR ES SALAAM ON 27 MARCH 1973¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT, AS AMENDED. DAR ES SALAAM, 24 MARCH 1975

Authentic text: English.

Registered by Denmark on 17 September 1975.

I

Dar es Salaam, March 24, 1975

Ref.No. 104.Tanz.4/29

Excellency,

I have the honour to refer to recent conversations about the Danish financial assistance to Tanzania Rural Development Bank and to the Agreement of March 27, 1973,³ between the Government of the Kingdom of Denmark and the Government of the United Republic of Tanzania as amended by the exchange of letters of March 14, 1974,⁴ through which the Danish support to the Bank is formalized.

The Government of Denmark is willing to make available to the Bank a further grant of 20 million Danish Kroner. It is proposed that the transfer of these funds will take place in the Danish financial years 1974/75 - 1976/77, under the general conditions specified in the above Agreement.

If the foregoing is acceptable to the Government of Tanzania and referring to article IV in the Agreement, according to which additional funds may be made available by an exchange of letters, I have the honour to suggest that this note and your reply to that effect constitute an amendment of article II of the above Agreement.

Please accept, Excellency, the assurance of my highest consideration.

H. A. BIERING
Ambassador

Hon. C. D. Msuya, M.P.
Minister for Finance
Dar es Salaam

¹ United Nations, *Treaty Series*, vol. 936, p. 125, and annex A in volume 948.

² Came into force on 24 March 1975 by the exchange of the said notes.

³ United Nations, *Treaty Series*, vol. 936, p. 125.

⁴ *Ibid.*, vol. 948, p. 545.

II

THE TREASURY
DAR ES SALAAM
THE MINISTER FOR FINANCE
THE UNITED REPUBLIC OF TANZANIA

24th, March, 1975

TYC/E/450/27/09

Your Excellency,

I have the honour to refer to your letter of today's date which reads as follows:

[See note I]

I have the honour to confirm that the foregoing is acceptable to the Government of Tanzania and your note and this reply to that effect constitute an amendment of article II of the above Agreement.

I avail myself of this opportunity to renew to your Excellency the assurance of my highest consideration.

[Signed]

C. D. MSUYA
Minister for Finance

His Excellency Mr. H. A. Biering
Royal Danish Embassy
Dar es Salaam

N° 13309. ACCORD ENTRE LE GOUVERNEMENT DU ROYAUME DU DANEMARK ET LE GOUVERNEMENT DE LA RÉPUBLIQUE-UNIE DE TANZANIE RELATIF À UNE ASSISTANCE FINANCIÈRE DANOISE DESTINÉE À LA TANZANIA RURAL DEVELOPMENT BANK. SIGNÉ À DAR ES-SALAM LE 27 MARS 1973¹

ECHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ, TEL QUE MODIFIÉ. DAR ES-SALAM, 24 MARS 1975

Texte authentique : anglais.

Enregistré par le Danemark le 17 septembre 1975.

I

Dar es-Salam, le 24 mars 1975

Réf. n° 104.Tanz.4/29

Monsieur le Ministre,

J'ai l'honneur de me référer aux récentes conversations concernant l'aide financière danoise à la Banque pour le développement rural de Tanzanie et à l'Accord du 27 mars 1973³ entre le Gouvernement du Royaume du Danemark et le Gouvernement de la République-Unie de Tanzanie, tel qu'il a été modifié par l'échange de lettres du 14 mars 1974⁴ arrêtant les modalités de l'aide du Danemark à la Banque.

Le Gouvernement danois est prêt à accorder à la Banque un nouveau don de 20 millions de couronnes danoises. Il propose que les transferts de fonds correspondants soient effectués au cours des exercices danois 1974/75-1976/77, conformément aux conditions générales énoncées dans l'Accord susmentionné.

Si la proposition qui précède rencontre l'agrément du Gouvernement tanzanien, je suggère, eu égard à l'article IV de l'Accord selon lequel l'octroi de fonds supplémentaires peut se faire par échange de lettres, de considérer la présente note et la réponse confirmative de Votre Excellence comme portant amendement de l'article II dudit Accord.

Veuillez agréer, etc.

L'Ambassadeur,

H. A. BIERING

Son Excellence Monsieur C. D. Msuya
Ministre des finances
Dar es-Salam

¹ Nations Unies, *Recueil des Traités*, vol. 936, p. 125, et annexe A du volume 948.

² Entré en vigueur le 24 mars 1975 par l'échange desdites notes.

³ Nations Unies, *Recueil des Traités*, vol. 936, p. 125.

⁴ *Ibid.*, vol. 948, p. 547.

II

CABINET DU MINISTRE
MINISTÈRE DES FINANCES
DAR ES-SALAM
RÉPUBLIQUE-UNIE DE TANZANIE

Le 24 mars 1975

TYC/E/450/27/09

Monsieur l'Ambassadeur,

J'ai l'honneur de me référer à la lettre de Votre Excellence en date de ce jour, dont la teneur suit :

[Voir note I]

J'ai l'honneur de confirmer que la proposition ci-dessus rencontrant l'agrément du Gouvernement tanzanien, la lettre de Votre Excellence et la présente réponse portent amendement de l'article II dudit Accord.

Veuillez agréer, etc.

Le Ministre des finances,

[Signed]

C. D. MSUYA

Son Excellence Monsieur H. A. Biering
Ambassade du Royaume du Danemark
Dar es-Salam

No. 13444. UNIVERSAL COPYRIGHT CONVENTION AS REVISED AT PARIS ON 24 JULY 1971. CONCLUDED AT PARIS ON 24 JULY 1971¹

N° 13444. CONVENTION UNIVERSELLE SUR LE DROIT D'AUTEUR RÉVISÉE À PARIS LE 24 JUILLET 1971. CONCLUE À PARIS LE 24 JUILLET 1971¹

RATIFICATION in respect of the Convention and of Protocols 1 and 2 annexed thereto

RATIFICATION à l'égard de la Convention et des Protocoles 1 et 2 y annexés

Instrument deposited with the Director-General of the United Nations Educational, Scientific and Cultural Organization on:

Instrument déposé auprès du Directeur général de l'Organisation des Nations Unies pour l'éducation, la science et la culture le :

11 September 1975

11 septembre 1975

BRAZIL

BRÉSIL

(With effect from 11 December 1975.)

(Avec effet au 11 décembre 1975.)

Certified statement was registered by the United Nations Educational, Scientific and Cultural Organization on 29 September 1975.

La déclaration certifiée a été enregistrée par l'Organisation des Nations Unies pour l'éducation, la science et la culture le 29 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 943, p. 178, and annex A in volumes 950, 952, 954, 962, 974 and 976.

¹ Nations Unies, *Recueil des Traités*, vol. 943, p. 179, et annexe A des volumes 950, 952, 954, 962, 974 et 976.

No. 14049. INTERNATIONAL CONVENTION RELATING TO INTERVENTION ON THE HIGH SEAS IN CASES OF OIL POLLUTION CASUALTIES. CONCLUDED AT BRUSSELS ON 29 NOVEMBER 1969¹

N° 14049. CONVENTION INTERNATIONALE SUR L'INTERVENTION EN HAUTE MER EN CAS D'ACCIDENT ENTRAÎNANT OU POUVANT ENTRAÎNER UNE POLLUTION PAR LES HYDROCARBURES. CONCLUE À BRUXELLES LE 29 NOVEMBRE 1969¹

RATIFICATION

Instrument deposited with the Inter-Governmental Maritime Consultative Organization on:

19 September 1975

NETHERLANDS

(Signature affixed on 11 November 1970. With effect from 18 December 1975.)

Certified statement was registered by the Inter-Governmental Maritime Consultative Organization on 30 September 1975.

RATIFICATION

Instrument déposé auprès de l'Organisation intergouvernementale consultative de la navigation maritime le :

19 septembre 1975

PAYS-BAS

(Signature apposée le 11 novembre 1970. Avec effet au 18 décembre 1975.)

La déclaration certifiée a été enregistrée par l'Organisation intergouvernementale consultative de la navigation maritime le 30 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 970, p. 211, and annex A in volume 972.

¹ Nations Unies, *Recueil des Traités*, vol. 970, p. 211, et annexe A du volume 972.

No. 14097. INTERNATIONAL CONVENTION ON CIVIL LIABILITY FOR OIL POLLUTION DAMAGE. CONCLUDED AT BRUSSELS ON 29 NOVEMBER 1969¹

N° 14097. CONVENTION INTERNATIONALE SUR LA RESPONSABILITÉ CIVILE POUR LES DOMMAGES DUS À LA POLLUTION PAR LES HYDROCARBURES. CONCLUE À BRUXELLES LE 29 NOVEMBRE 1969¹

RATIFICATIONS

Instruments deposited with the Inter-Governmental Maritime Consultative Organization on:

21 August 1975

MONACO

(With effect from 19 November 1975.)

9 September 1975

NETHERLANDS

(With effect from 8 December 1975.)

Certified statements were registered by the Inter-Governmental Maritime Consultative Organization on 30 September 1975.

RATIFICATIONS

Instruments déposés auprès de l'Organisation intergouvernementale consultative de la navigation maritime le :

21 août 1975

MONACO

(Avec effet au 19 novembre 1975.)

9 septembre 1975

PAYS-BAS

(Avec effet au 8 décembre 1975.)

Les déclarations certifiées ont été enregistrées par l'Organisation intergouvernementale consultative de la navigation maritime le 30 septembre 1975.

¹ United Nations, *Treaty Series*, vol. 973, p. 3, and annex A in volume 974.

¹ Nations Unies, *Recueil des Traités*, vol. 973, p. 3, et annexe A du volume 974.